BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 693/2023

In Re: News Item Appearing in Deccan Herald Dated 24.10.2023 Titled "Pollution Control Boards are the weak link"

Index

S. No.	Particulars	Pg. No.
1.	**Report** on the Progress Reports of State Pollution Control Boards/ Pollution Control Committees in compliance to Hon'ble NGT order dated 11.09.2024 in O.A No. 693/2023	***1-11***
2.	**Appendix 1:** A Copy of the affidavit submitted by Andhra Pradesh SPCB	***12-37***
3.	**Appendix 2:** A Copy of the affidavit submitted by Assam SPCB	***38-48***
4.	**Appendix 3:** A Copy of the affidavit submitted by Haryana SPCB	***49-58***
5.	**Appendix 4:** A Copy of the affidavit submitted by Himachal Pradesh SPCB	***59-126***
6.	**Appendix 5:** A Copy of the affidavit submitted by Kerala SPCB	***127-145***
7.	**Appendix 6:** A Copy of the affidavit submitted by Madhya Pradesh SPCB	***146-234***
8.	**Appendix 7:** A Copy of the affidavit submitted by Meghalaya SPCB	***235-236***
9.	**Appendix 8:** A Copy of the affidavit submitted by Mizoram SPCB	***237-291***
10.	**Appendix 9:** A Copy of the affidavit submitted by Punjab SPCB	***292-300***
11.	**Appendix 10:** A Copy of the affidavit submitted by Rajasthan SPCB	***301-320***
12.	**Appendix 11:** A Copy of the affidavit submitted by Telangana SPCB	***321-409***
13.	**Appendix 12:** A Copy of the affidavit submitted by Tripura SPCB	***410-455***
14.	**Appendix 13:** A Copy of the affidavit submitted by Ladakh PCC	***456-480***
15.	**Appendix 14:** A Copy of the affidavit submitted by Puducherry PCC	***481-487***
16.	**Appendix 15:** A Copy of the affidavit submitted by Andaman and Nicobar PCC	***488-557***
17.	**Appendix 16:** A copy of Hon'ble NGT order dated 11.09.2024 in O.A No. 693/2023.	***558-564***

Filed by Adv. Amit Singh Chauhan
On behalf of Central Pollution Control Board

Place: Delhi
Dated:15.01.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 693/2023

In Re: News Item Appearing in Deccan Herald Dated 24.10.2023 Titled *"Pollution Control Boards are the weak link"*

REPORT ON THE PROGRESS REPORTS OF STATE POLLUTION CONTROL BOARDS / POLLUTION CONTROL COMMITTEES IN ACCORDANCE WITH THE ORDER DATED 11.09.2024.

MOST RESPECTFULLY SHOWETH

1. In the Suo Motu Matter of Original Application (O.A) No. 693 of 2023, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi – 110001 had taken note of the large number of posts lying vacant and absence of accredited laboratories in State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs).

2. In this matter, the reports by various Boards of States and Committees of Union Territories have been compiled and filed by the Central Pollution Control Board (CPCB) in its report dated 05.09.2024. On perusal of the report, the Hon'ble NGT, referring to the order of the Hon'ble Supreme Court in W.P. 13029/1985 dated 27.08.2024, directed vide order dated 11.09.2024 that "*...we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs / PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate*

infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional....

Let the progress report indicating the compliance of this order be filed by all the States / UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing".

PROGRESS REPORT OF STATE POLLUTION CONTROL BOARDS /POLLUTION CONTROL COMMITTEES

CPCB has communicated to all the SPCBs and PCCs vide letter dated 23.09.2024 to submit the progress report indicating the compliance of above said order by way of an affidavit as an advance copy to CPCB at least one week before the next date of hearing i.e. 09.01.2025. The same was also communicated through e-mail to the concerned SPCBs / PCCs. In continuation, three (03) reminders were sent to expedite their submission of progress report in compliance of the order by e-mails dated 25.11.2024, 05.12.2024 and 02.01.2025.

A. Status of filling vacancy by SPCBs / PCCs:

Out of 36 SPCBs / PCCs, CPCB has received advance copy of affidavits (progress report) from only 14 SPCBs / PCC namely Andhra Pradesh, Assam, Haryana, Himachal Pradesh, Kerala, Madhya Pradesh, Meghalaya, Mizoram, Punjab, Rajasthan, Telangana, Tripura and Ladakh & Puducherry. There are 2 SPCBs (Arunachal Pradesh, vide letter dated 26.06.2024, and Nagaland, vide letter dated 10.12.2024) and 01 PCC (Lakshadweep, vide letter dated 20.06.2024) have communicated that they are working with full sanctioned strength and have no vacancies.

The progress report on filling the vacancies by 14 SPCBs / PCC namely Andhra Pradesh, Assam, Haryana, Himachal Pradesh, Kerala, Madhya Pradesh, Meghalaya, Mizoram, Punjab, Rajasthan, Telangana, Tripura and Ladakh & Puducherry is tabulated below:

Progress report on filling vacancy by 14 SPCBs/PCCs

S. No.	SPCBs	Posts		Progress/Status	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy		
1.	Andhra Pradesh	291	209	•5 vacancies were increased since June, 2024. •39 vacancies have been advertised for filling.	Not provided
2.	Assam	265	31	•11 vacancies were filled since July, 2024. •7 promotional vacancies are vacant due to no eligible candidates in the feeder cadre •4 promotional vacancies are pending due to backlog against the reserved quota. •Proposed restructuring of cadre in the new service rules. •2 new recruits have resigned	3
3.	Haryana	450	209	•32 vacancies were filled since July, 2024.	Some Posts earmarked for Direct

S. No.	SPCBs	Posts		Progress/Status	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy		
				•36 promotional and deputation posts are vacant; no eligible candidates in the feeder cadre. •No applications were received for deputation posts. •Some posts have been filled on outsourced/ contractual basis. •Amendment in service rules of some posts are under consideration with the Govt.	Recruitment and will be filled within 3 to 8 months.
4.	Himachal Pradesh	375	152	•Requisition was sent to Himachal Pradesh Public Service Commission for filling the 53 class-III grade posts. •47 promotion posts are vacant due to no eligible candidates in the feeder cadre. •Continuous follow-ups with the government and commissions have been made to expedite vacancy filling.	Not provided
5.	Kerala	432	19	•12 promotion posts are vacant due to no	3

S. No.	SPCBs	Posts		Progress/Status	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy		
				eligible candidates in the feeder cadre. • Appointments will be made through Kerala Public Service Commission.	
6.	Madhya Pradesh	1228	785	• 288 vacancies are to be filled through promotion. • Ongoing efforts, including court proceedings, are being made to fill 497 vacant posts.	Not provided
7.	Meghalaya	153	66	• 17 promotion posts are vacant due to no eligible candidates in the feeder cadre. • Approval of Reservation Roaster is pending. • 05 post of Laboratory Assistant were filled by direct recruitment in 2024. • Amendment of Service Rules are in progress.	By April 2025 and on approval of the Service Rules.
8.	Mizoram	14	04	• The recruitment will be started after the approval of service rules by the State Government.	Not Provided

S. No.	SPCBs	Posts		Progress/Status	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy		
9.	Punjab	652	234	•26 vacancies were filled since July, 2024. •Result declared for 148 posts, and the further process of filling the same is ongoing. •60 posts are promotional quota posts.	No timeline for final process.
10.	Rajasthan	808	395	•93 vacancies were filled since June, 2024. •An exam was conducted in October 2024 for 50 Junior Assistant posts. •The process of temporarily filling 54 deputation posts of Assistant Environmental Engineer and 46 deputation posts of Scientific Officer with consultants has been initiated.	Not provided
11.	Telangana	230	104*	•Board have accorded permission for filling 46 posts from Govt., •Written exam have been conducted for	Not provided

S. No.	SPCBs	Posts		Progress/Status	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy		
				5 Junior Assistant post.	
12.	Tripura	28	6	• The process of preparation of fresh recruitment rules has been completed and concurrence of state government as per new state government policy is pending. • Vacancies have increased from 4 to 6 due to superannuation of employees.	30.04.2025
Pollution Control Committee					
1.	Ladakh	16	11	• Recruitment Rules for non-gazette subordinate posts have been notified. • Requisition for filling the posts have been send to Ladakh Subordinate Services Selection Board • Proposal have been submitted to Department of Expenditure for creation and sanction of technical and scientific posts.	Not provided
2.	Puducherry	12	03*	• Advertisement for the engagement of	3

S. No.	SPCBs	Posts		Progress/Status	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy		
				01 Environmental Engineer have been issued in leading newspaper. • All necessary measures have been taken to fill the promotional vacancy of 01 Scientist B. • Process of reviewing manpower strength has also commenced, and steps to recruit 06 nos. of Technical Consultants and 03 nos. of Scientific Consultants through outsourcing to address manpower shortage has been initiated.	

* Vacancy Details taken from earlier submitted affidavit.

B. Status of Laboratory Infrastructure of SPCBs/ PCCs:

The progress report of Laboratory infrastructure submitted by 11 SPCBs / PCC except Telangana SPCB (details not provided) is tabulated below:

Progress report w.r.t up-gradation of Laboratory infrastructure

S. No.	SPCBs/ PCCs	Status/ Progress
1.	Assam	•NABL accreditation have been initiated in Silchar, Bongaigaon, Sivasagar and Tezpur Laboratory •New laboratories are planned to establish at Nagaon, Tinsukia and Majuli College. •Efforts are intended to notify all the existing labs under the State Water and State Air laboratories
2.	Andhra Pradesh	•Proposal has been submitted to the Govt. for notification of laboratories in the official gazette of State.
3.	Haryana	•Procurement of instruments /equipment and installation have been carried out in Central, Regional laboratories, such as Atomic Absorption Spectrometer, Manual Ambient Air Quality Monitoring Station, Mobile CAAQMS van etc.
4.	Himachal Pradesh	•Upgradation of lab is in process for development of facilities for left out parameters as per Schedule-I of EP Rules. •The accreditation of laboratories (03) is under the pipeline.
5.	Kerala	•Laboratories are equipped with required infrastructure and equipment.
6.	Madhya Pradesh	•Efforts have been ensured that the laboratories remain adequately equipped to discharge their statutory responsibilities, and shall undertake such upgradation measures as are deemed necessary from time to time to maintain their effectiveness and efficiency.
7.	Meghalaya	•Proposal of recognition of laboratories under EPA has been sent to the concerned authority.
8.	Mizoram	•The notification of laboratories in the Official Gazette under the Air and Water Acts is in progress and will be completed shortly. •The recognition of laboratories under the EPA Act, 1986, will commence upon obtaining NABL accreditation.
9.	Punjab	•Recognition of laboratories under the EPA Act, 1986 have been initiated. •Upgradation of central and zonal laboratories has been initiated.

S. No.	SPCBs/ PCCs	Status/ Progress
		•Procurement of equipment has been initiated through GeM and E-tender procurement portal of state government.
10.	Tripura	•Laboratory is equipped with all necessary equipment and machineries to be used for analysis of different parameters of Air and water samples. •In the process of obtaining NABL accreditation by engaging agency through e-Tender for its Laboratories. •Procurement of one GC-MS, Ion Chromatograph and Flue Gas Meter are under process.
11.	Rajasthan	•14 laboratories have been notified as State Air laboratory and State Water laboratory. •Proposed to obtain EPA Recognition for 5 laboratories (1 Central and 4 Regional laboratory) by November 2026.
Pollution Control Committee		
1.	Ladakh	•Tender for purchase of additional laboratory equipment have been floated on GEM.
2.	Puducherry	•Tender for the development of an Integrated Office Building and laboratory has been floated to strengthen effective monitoring of all the notified parameters.

The copy of the affidavits received from SPCBs/ PCCs is attached as an **Appendix 1 to 14.**

C. Affidavits not yet received from SPCBs/ PCCs:

The progress report in the form of Affidavits from 16 SPCBs namely Arunachal Pradesh, Bihar, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Maharashtra, Manipur, Nagaland, Odisha, Sikkim, Tamil Nadu, Uttarakhand, Uttar Pradesh & West Bengal and 06 PCCs namely Andaman& Nicobar, Chandigarh, Dadra Nagar Haveli and Daman & Diu, Delhi, Jammu & Kashmir, Lakshadweep have not been received at CPCB or by counsel of CPCB (as informed by the counsel of CPCB) till January 07, 2025.

3. That, in light of the above submission, it is respectfully submitted that CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA and render justice.

(G. Thirumurthy)
Scientist "E"
Central Pollution Control Board

Appendix-1

ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520 007

Lr. No. 109/APPCB/Legal/NGT-PB/OA No.693 of 2023/2024 **Dt.3.01.2025**

To
The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi - 110 001.
Email: judicial-ngt@gov.in

Sir,

Sub:- APPCB – Legal –Suo motu case in O.A. No.693 of 2023(PB) in the Hon'ble NGT, New Delhi based on News Item appeared in the Deccan Hearld 24.10.2023 entitled "Pollution Control Boards are weak link" – Progress report of Andhra Pradesh Pollution Control Board- Submitted - Reg.

Ref:-
1. Hon'ble NGT, Principal Bench, New Delhi Orders dt.23.11.2023 in O.A. No. 693 of 2023 (PB)
2. Hon'ble NGT, Principal Bench, New Delhi Orders dt. 02.02.2024 in O.A. No. 693 of 2023 (PB)
3. APPCB Lr. No. 109/APPCB/Legal/NGT-PB/OA No.693 of 2023/2024 -, dt. 23.02.2024.
4. Hon'ble NGT, Principal Bench, New Delhi Orders dt.12.04.2024 in O.A. No. 693 of 2023 (PB)
5. APPCB Lr. No. 109/APPCB/Legal/NGT-PB/OA No.693 of 2023/2024 -112 dt. 24.05.2024 to CPCB.
6. APPCB Lr. No. 109/APPCB/Legal/NGT-PB/OA No.693 of 2023/2024 - 167 dt. 25.06.2024 to CPCB.
7. Hon'ble NGT, Principal Bench, New Delhi Orders dt.11.09.2024 in O.A. No. 693 of 2023 (PB).
8. CPCB Lr F.No. CM—13011/174/2023- LAW-HO, Dt. 23.09.2024

**

With references to the above, it is to submit that the Original Application (OA) No. 693 of 2023(PB) has been registered in suo motu exercise of power by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi on the basis of the News Item titled "Pollution control boards are the weak link" appearing in the Deccan Herald dt. 24.10.2023.

The Hon'ble NGT in its latest order dt. 11.09.2024 directed to file progress by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing. The CPCB in the ref. 8th cited also requested the SPCBs / PCCs to send progress report.

In compliance with the above order, please find herewith attached the Affidavit of the Andhra Pradesh Pollution Control Board for kind information and consideration.

Encl: As above.

Yours faithfully,

3/1/25

Member Secretary

3.1.25

1. Copy submitted to the Member Secretary CPCB, Parvesh Bhavan, East Arjun Nagar, New Delhi – 110032 for favour of information. (email: pcp.cpcb@gov.in).
2. Copy submitted to the Spl. Chief Secretary to Govt., Govt of A.P. A.P. Secretariat, Velagapudi. EFS&T Department

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

IN

O.A. NO. 693 OF 2023

IN THE MATTER OF :

O.A. No. 693/2023 (PB) News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

INDEX

SI. No.	Description of the Document	Page No.
1.	Affidavit on the Hon'ble NGT, New Delhi order dt. 11.09.2024 in O.A. No. 693 of 2023 (PB) News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.	1-5
2	Annexure – I (Hon'ble NGT order dt.11.09.2024)	6-12
3	Annexure – II (copy of the APPSC Examination Calender dt. 02.12.2024)	13
4	Annexure -III (Copy of the proposal dt. 11.12.2024 submitted to the EFS & T Department, GoAP)	14-20
5	Annexure- IV (Copy of the agenda item placed in the 15th Board meeting of the APPCB)	21-23

Dt. 3 .01.2025

Place: Vijayawada.

FILED BY:

MEMBER SECRETARY

ANDHRA PRADESH POLLUTION CONTROL BOARD

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

NOTARY * ALLA RATNESWARA RAO * GOVT. OF INDIA
VIJAYAWADA Krishna Dist. Regn. No. 6672

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
IN
O.A. NO. 693 OF 2023

IN THE MATTER OF :

O.A No. 693/2023 (PB) News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

AFFIDAVIT FILED BY THE MEMBER SECRETARY, ANDHRA PRADESH POLLUTION CONTROL BOARD AS PER THE HON'BLE NGT, NEW DELHI ORDER DT. 11.09.2024 IN O.A. NO. 693 OF 2023(PB)

I, S. Sri Saravanan, Son of Shri A. Shanmugam, aged about 51 years, R/o Vijayawada, NTR District, presently at Vijayawada, do hereby affirm on oath and state as under: -

1. I am holding the office of the Member Secretary of Andhra Pradesh Pollution Control Board. The present affidavit is filed in pursuance to the order dated 11.09.2024 of this Hon'ble Tribunal and the contents of the present affidavit are based on the records as maintained by the Pollution Control board.

2. The Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi registered an Original Application (OA) No.693 of 2023 (PB) in Suo-Motu on the basis of the News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

3. The Hon'ble Tribunal heard the matter on 12.04.2024 and directed the Member secretaries of State Pollution Control Boards (SPCBs) to file an affidavit before the Member Secretary, Central Pollution Control Board (CPCB) within a period of six weeks from 12.04.2024. Subsequently, the Member Secretary, Andhra Pradesh Pollution Control Board (APPCB) filed an affidavit before the Member Secretary, CPCB on 24.05.2024. Accordingly, a meeting was conducted by the CPCB on 14.06.2024 with the Member Secretaries and officials of SPCBs under the Chairmanship of Member Secretary, CPCB and the same was attended by the APPCB

NOTARY * ALLA RATNESWARA RAO * GOVT. OF INDIA
VIJAYAWADA Krishna Dist. Regn. No. 6672

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

Officials. The CPCB requested to resubmit affidavit by SPCBs for consolidating the information for the preparation of counter affidavit. The APPCB submitted the Resubmission of Affidavit to the CPCB on 25.06.2024. The APPCB further submitted additional information to the CPCB, New Delhi on 24.07.2024.

4. The Hon'ble NGT, New Delhi heard the matter on 29.07.2024 and the matter was listed on 11.09.2024. The CPCB tabulated the information based on the affidavits submitted by SPCBs/PCCs. The Hon'ble NGT, New Delhi heard the matter on 11.09.2024 and issued the following order:

"5. Though from that order it appears that the direction of the Hon'ble the Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025 but since Counsel for GNCTD has submitted that the said direction applies to the States falling within NCR, therefore, we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.
6. We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

7. Let the progress report indicating the compliance of this order be filed by all the States/UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing.

8. List on 09.01.2025."

Copy of the Hon'ble NGT, New Delhi order is enclosed for kind perusal (Annexure-I). In compliance with the above, the following item-wise information, is submitted:

A. FILLING UP OF VACANCIES:

Recruitment Phase-I:

1. The Andhra Pradesh Public Service Commission (APPSC) issued Notification No.15/2023, dt.26/12/2023 for filling up of 21 Assistant

NOTARY ★ ALLA RATNESWARA RAO ★ GOVT. OF INDIA ★ VIJAYAWADA Krishna Dist. Regn. No. 66/2

MEMBER SECRETARY
A.P. Pollution Control Board

Environmental Engineer (AEE) posts in the APPCB. The APPSC announced schedule for conducting the written tests for the above posts to be held on 25.03.2025, i.e., Paper-I (General Studies & Mental Ability) on 25.03.2025 from 9:30 AM to 12:00 Noon and Paper-II (Common Subject Paper) on 25.03.2025 from 2:30 PM to 5:00 PM.

2. The APPSC issued Notification No.02/2024, dt.09/02/2024 for filling up of 18 Analyst Gr.II posts in the APPCB. The APPSC announced schedule for conducting the written tests for the above posts to be held on 25.03.2025 and 26.03.2025 i.e., Paper-I (General Studies & Mental Ability) on 25.03.2025 from 9:30 AM to 12:00 Noon and Paper-II (Concerned Subject) on 26.03.2025 from 9:30 AM to 12:00 Noon.

3. After due procedure, the process of recruitment will be completed and it is expected that the issue of posting orders will be completed by end of April 2025 and men will be in place by 30.04.2025. Examination Calendar issued by APPSC is enclosed for kind perusal(Annexure-II).

Recruitment Phase-II:

1. The Government of Andhra Pradesh in EFS&T Department was addressed vide letter dt.11/12/2024 to accord approval for filling up of 84 entry level posts through direct recruitment (AEEs-40; Analysts Gr.II-18 and Ministerial posts-26 posts) through APPSC. It is expected that the permission will be accorded by 31.01.2025.

2. After receipt of the above approval, the due process of recruitment will start through APPSC and it is expected to complete the whole process of filling up of the above 84 vacancies by 30.06.2025.

STATEMENT SHOWING VACANCIES IN ENTRY LEVEL POSTS IN APPCB (TO BE FILLED ON PRIORITY BASIS)

S. No.	Name of the post	No. of vacancies
1.	Asst. Environmental Engineers (AEEs)	40
2.	Analyst Gr.II	18
3.	Multi Tasking Clerk (General) (Previously Steno-cum-Typist)	6

NOTARY ALLABATINEDU VARA PRASAD VIJAYAWADA Krishna Dist. Regn. No. 66/2 GOVT. OF INDIA

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

4.	Junior Office Assistants (Originally changed nomenclature of the posts of Junior Asst- cum-Typist (4), Jr. Asst. (5) & Typist (10) now mentioned as such in terms of G.O.Ms. No.26, Gen Admn. (Ser.B) Dept., dt: 12.03.2024)	19
5.	Multi Tasking Clerk (Stores, Tenders & Procurement) (Previously Stores- cum-Purchase Assistant)	1
	TOTAL:	84

Copy of the proposal dt. 11.12.2024 submitted to the EFS & T Department, GoAP is enclosed for kind perusal (Annexure-III).

B. Adequate infrastructure of Laboratories/ Adequate number of Laboratories:

APPCB is having 4 Zonal Laboratories viz., at Vijayawada, Visakhapatnam, Kurnool and Tirupati and one Regional Laboratory at Kakinada operational in the state, to enable the Board to perform its functions including the analysis of samples of water and air under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

As per the Pollution Control Acts, Rules, Notifications issued by MoEF & CC, the Board Laboratories have to be notified by the State Government under Schedule I of E(P) Act. The status of notification of APPCB laboratories is detailed below:

S. No.	Description	Progress report
I	*Details of Laboratories with w.r.t. Water (Prevention & Control of Pollution) Act, 1974*	
	Have all laboratories (5 nos.) has been notified in the Official Gazette.	Proposals were placed in the 15th Board meeting held on 30.12.2024 for Notification of Laboratories in the Official Gazette of Government of AP, which have been accepted and agreed in principle by the Board.

NOTARY A. RATNESWARA RAO VIJAYAWADA Regd. No. 66/2 GOVT. OF INDIA

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

		The proposals are being sent to the Government for approval and the process will be completed by 31.01.2025.
II	*Details of Laboratories with w.r.t. Air (Prevention & Control of Pollution) Act, 1981*	
	Have all laboratories (5 nos.) has been notified in the Official Gazette.	Proposals were placed in the 15th Board meeting held on 30.12.2024 for Notification of Laboratories in the Official Gazette of Government of AP, which have been accepted and agreed in principle by the Board. The proposals are being sent to the Government for approval and the process will be completed by 31.01.2025.

Copy of the agenda item placed in the in the 15th Board meeting of the APPCB is enclosed kind perusal (Annexure-IV).

DEPONENT

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

VERIFICATION

I, the above-named Deponent, do hereby solemnly affirm and verify that the contents of this affidavit are true to the best of my knowledge and belief and nothing material has been concealed therefrom.

Verified on this the 3rd day of January 2025 at Vijayawada.

NOTARY GOVT. OF INDIA ALLA RATNESWARA RAO VIJAYAWADA Krishna Dist. Regn. No. 6 NOTARIAL

03/01/2025

Alla Ratneswara Rao
B.Com., LL.B
ADVOCATE - NOTARY
Appointed by Central Govt
VIJAYAWADA, Krishna Dt. A.P.

DEPONENT

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

Annexure-I

Item No. 13 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

Date of hearing: 11.09.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondents: Mr. Amit Singh Chauhan, Adv. for CPCB (Through VC)
Ms. Srishti Govil & Mr. Divyanshu Agrawal, Advs. for MoEF & CC (Through VC)
Mr. Bhanwar Pal Singh Jadon & Ms. Hrishika Rawat, Advs. for the State of UP
Ms. Madhumita Bhattacharjee, Adv. for the State of West Bengal
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Mr. Shubham Bhalla & Ms. Ragini Sharma, Advs. for R - 30 (Through VC)
Mr. Kaushal Gautam, AAG for the State of Uttarakhand (Through VC)
Ms. Jyoti Mendiratta, Adv. for Govt. of NCT of Delhi (Through VC)
Mr. Gigi. C. George, Adv. for Andaman & Nicobar Islands
Mr. Jogy Scaria, Adv. for KSPCB
Mr. Nishe Rajen Shonker, Adv. for the State of Kerala
Mr. Arunav Patnaik & Ms. Anju Rani, Advs. for the State of Odisha (Through VC)
Mr. A.V. Nair, Adv. for Gujarat PCB (Through VC)
Mr. Ghansham Singh, Member Secretary, J&K PCC (Through VC)
Mr. Vaibhav Srivastava, Adv. for HPSPCB (Through VC)
Mr. Apoorv Kurup & Ms. Aanchal, Advs. for UT of Lakshadweep (Through VC)

ORDER

1. In this original application, the Tribunal is considering the issue of filling up of the vacant posts in the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) and Central Pollution Control Board (CPCB) and also creation of adequate infrastructure therein.

2. The reports by various States and Union Territories (UTs) have been filed and the vacancy position has been tabulated by the CPCB in its report dated 05.09.2024 as under:

"Table 2a: Status of Posts in State Pollution Control Boards

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
1.	Andhra Pradesh	291	204	121	• Bifurcation of State • Due to delay in govt. permissions. • Model code of conduct	6*
2.	Arunachal Pradesh	27	0	Not applicable	Not applicable	Not applicable
3.	Assam	265	31	1 to 120	• No eligible candidate in the feeder cadre for promotional posts • New recruit did not join	4 to 60
4.	Bihar	127	30	2 to 270	• Approval of service regulations by State Govt.	10 to 12
5	Chhattisgarh	328	204	< 6	• No eligible candidate in the feeder cadre for Promotion posts • Approval of State Govt.	12*
6	Goa	140	13	15 to 40	• No eligible candidate in the feeder cadre for Promotion posts • Due to court proceedings • Due to administrative reasons	4
7	Gujarat	430	260	Not provided	• Most of the officer superannuated in last 3 years. • 233 posts were abolished during 2017. • Delay in recruitment due to model code of conduct.	5 to 17
8.	Haryana	450	273	2 to 243	• No eligible candidate in the feeder cadre for Promotion posts • No application received for deputation	2 to 8
9.	Himachal Pradesh	375	149	2 to 100	• No eligible candidate in the feeder cadre for Promotion posts • Due to Court proceedings. • Closure of HPSSC • Sudden demise of employee. • Creation of new posts	1 to 18

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
10	Jharkhand	271	198	Not provided	• Recruitment and Service Rules are in the process of preparation.	12
11	Karnataka	723	437	Not provided	• No eligible candidate in the feeder cadre for Promotion posts • Model code of conduct	6
12	Kerala	434	25	1 to 36	• No eligible candidate in the feeder cadre for Promotion posts • Appointment by Kerala PSC • Leaving prior to retirement	3 to 12
13	Madhya Pradesh	1228	783	Not provided	• Due to Court proceedings.	18
14	Maharashtra	839	366	6 to 120	• Staffing pattern not sanctioned by Govt. • Govt. allowed to fill only 80% vacancy. • Driver, Peon, Chowkidar posts were filled through Outsourcing	6 to 9
15	Manipur	119	75	1 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Concurrence from State Cabinet	Not provided
16	Meghalaya	152	71	3 to 42	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Reservation Roaster • Due to Court proceedings.	• 6 months for 54 posts. • No time line for remaining posts.
17	Mizoram	14	4	24	• Approval of Govt.	6*
18	Nagaland	17	0	Not applicable		
19	Odisha	463	273	Not provided	• Model code of conduct • Due to Court proceedings.	6
20	Punjab	652	309	1 to 423	• No eligible candidate in the feeder cadre for Promotion posts • Due to Court proceedings. • Model code of conduct. • For some period, Chairman post was vacant • PPCB is considering restructuring of some	12

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
					posts	
21	Rajasthan	808	488	Not provided		
22	Sikkim	11	11	34 to 60	• Recruitment process is kept on hold as Admin. Dept. unable to allocate fund.	12 for promotional posts
23	Tamil Nadu	1118	493	12 to 36	• No eligible candidate in the feeder cadre with service qualification • Approval of Govt. for revision of Service Regulation	12 to 24
24	Telangana	230	104	2 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Govt. for upgradation of 42 non-technical posts.	12
25	Tripura	28	4	48	• Change in recruitment policy • Model Code of Conduct	15
26	Uttarakhand	130	79	Not provided	• Approval of Govt. for new service regulations	18
27	Uttar Pradesh	732	339	6 to 348	• No eligible candidate in the feeder cadre for Promotion posts • Govt. Approval for Recruitment Rules for Group B post. • No appointment in Class 4, as per UP Govt. except Junior Technical posts	Not Provided
28	West Bengal	308	128	5 to 300	• No eligible candidate in the feeder cadre for Promotion posts • Some posts are Initiated for surrender	12 to 18
	Sub-Total (A)	**10710**	**5351**			

Note: * After approval of the Govt.

Table 2b: Status of Posts in Pollution Control Committees

S. No.	PCCs	Posts		Duration of Vacancy (Months)	Reason for not filling	Timeline for filling the Vacant Posts (Months)
		Sanction	Vacancy			
1.	A&N	9	3	45	• Post abolished due to not filling up within 5 years as per DoPT.	Advt. in a Month

-10-

S. No.	PCCs	Posts		Duration of Vacancy (Months)	Reason for not filling	Timeline for filling the Vacant Posts (Months)
		Sanction	Vacancy			
2.	Chandigarh	9	1	172	• Technical issues in Recruitment Rules	6
3.	DNH&DD	12	10	60	• Post abolished due to not filling up within 5 years as per DoPT	24
4.	Delhi	344	153	1 to 108	Not provided	2 to 17
5.	Jammu & Kashmir	445	139	72 to 324	• Recruitment Rules not finalized. • Restructuring of Organization set-up	24
6.	Ladakh	16	11	39	• Recruitment Rules to be notified. • Bifurcation of State in to UTs	Not provided
7.	Lakshadweep	5	0	Not applicable	Not Applicable	Not applicable
8.	Puducherry	12	3	4 to 161	• No exclusive admin. Posts, relies on Dept. of S&T support. • Model code of Conduct. • Initiated for appointment of consultants	4
	Sub-Total (B)	**852**	**320**			
	Total (A+B)	**11562**	**5671**			

"

3. The above chart shows that a large number of posts are lying vacant in various SPCB/PCCs for long which is affecting their function and consequential lapses in monitoring.

4. Learned Counsel for the GNCTD has pointed out that the issue of filling up of vacant posts in the States of Rajasthan, Punjab, NCT of Dehi, Uttar Pradesh and Haryana falling in the National Capital Region (NCR) is under consideration before Hon'ble the Supreme Court in Writ Petition(s) (Civil) No(s). 13029/1985, wherein the Hon'ble Supreme Court on 27.08.2024 has fixed the outer time limit for filling in all the vacancies by

30.04.2025. The order of the Hon'ble Supreme Court dated 27.08.2024 in Writ Petition(s) (Civil) No(s). 13029/1985 is as under:

> *"We have perused the compliance reported by the States of Rajasthan, Punjab, NCT of Delhi, Uttar Pradesh and Haryana which are States falling in the National Capital Region.*
>
> *These States were called upon to file compliance affidavits regarding filling in the vacant posts in the respective State Pollution Control Boards. A substantial number of posts are vacant in relation to these five States. Initially, we were inclined to grant an outer limit till 31st March, 2025, to fill in all the vacant posts. However, Ms. Aparajita Singh, learned Senior Advocate appointed as Amicus Curiae, is right when she pointed out that very soon the issue of stubble burning and pollution will arise. She invited our attention to the provisions of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (for short, "the 2021 Act"). The object of establishing the Commission for Air Quality Management in National Capital Region and Adjoining Areas (for short, "the Commission") under Section 3 of the 2021 Act is for better coordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.*
>
> *Our attention is also invited by the learned Amicus Curiae to Section 11 of the 2021 Act which provides for constitution of Sub Committees including a Sub-Committee on Safeguarding and Enforcement. The constitution of the Sub-Committee on Safeguarding and Enforcement has been laid down in sub-Section (3) of Section 11 of the 2021 Act.*
>
> *Today, the situation is that due to a large number of vacant posts in the State Pollution Control Boards, the said Boards have become ineffective for all purposes. Now, the question is what steps the Commission proposes to take. The issue is of a very urgent nature as the State Pollution Control Boards, who have more than sufficient powers to take steps for controlling pollution, are virtually defunct. We, therefore, direct the Chairperson of the Commission to remain present through video conference on the next date and explain to us what steps the Commission proposes to take. Our attention is also invited to clause (c) of sub-Section (6) of Section 12 of the 2021 Act. The Chairperson of the Commission will have to address the Court on this aspect also.*
>
> ***We make it clear that all States have to endeavour to fill in the important posts urgently. Under no circumstances, we are going to grant them time for filling in all the vacancies beyond 30th April, 2025.***
>
> *The States of Rajasthan, Punjab, NCT of Delhi, Uttar Pradesh and Haryana will address the issue of filling in substantial vacancies in the State Pollution Control Boards on urgent basis and the outer limit therefor. These States will endeavour to fill in the vacant posts, which are required to be filled in by directing*

recruitment, within a period of two months from today. However, a specific statement shall be made by these States on the next date.

It will be open for the Chairperson of the Commission to file an affidavit indicating the steps which the Commission proposes to take in terms of the provisions of the 2021 Act.

List on 2nd September, 2024."

5. Though from that order it appears that the direction of Hon'ble the Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025 but since Counsel for GNCTD has submitted that the said direction applies to the States falling within NCR, therefore, we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

6. We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

7. Let the progress report indicating the compliance of this order be filed by all the States/UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing.

8. List on 09.01.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

September 11, 2024
Original Application No. 693/2023
dv..

Annexure-II

ANDHRA PRADESH PUBLIC SERVICE COMMISSION::VIJAYAWADA

SCHEDULE OF WRITTEN EXAMINATIONS (COMPUTER BASED TESTS) FOR THE POSTS OF ASSISTANT LIBRARIAN IN DR. NTR UNIVERSITY OF HEALTH SCIENCES (NOTIFICATION NO. 48/MII/2024), ASSISTANT ENVIRONMENTAL ENGINEER IN A.P POLLUTION CONTROL BOARD (NOTIFICATION NO.15/2023), ANALYST GRADE-II IN A.P. POLLUTION CONTROL BOARD (NOTIFICATION NO. 02/2024) AND DEPUTY EDUCATIONAL OFFICER IN A.P. EDUCATIONAL SERVICE (NOTIFICATION NO.14/2023), SCHEDULED TO BE HELD FROM 24.03.2025 TO 27.03.2025 (EXCEPT 24.03.2025 AN).

WEB NOTE

It is hereby informed that the Written Examinations (Computer Based Tests) for the following four (04) Notifications (Notification Nos. 48/MII/2024, 15/2023, 02/2024 and 14/2023) are scheduled to be held from 24.03.2025 to 27.03.2025 (Except 24.03.2025 AN) and the detailed Time Table is as hereunder:

Sl. No	Notification No./ Name of the Recruitment	Date of Examination and Timings	
		General Studies & Mental Ability (Paper – I)	Subject Paper
01	48/MII/2024 Assistant Librarian in Dr. NTR University of Health Sciences	**25.03.2025 FN** (09.30 AM to 12.00 Noon)	**24.03.2025 FN** **(Paper-II)** Library Science (09.30 AM to 12.00 Noon)
02	15/2023 Assistant Environmental Engineer in A.P Pollution Control Board	**25.03.2025 FN** (09.30 AM to 12.00 Noon)	**25.03.2025 AN** **(Paper-II)** Common Subject Paper (02.30 PM to 05.00 PM)
03	02/2024 Analyst Grade-II in A.P. Pollution Control Board	**25.03.2025 FN** (09.30 AM to 12.00 Noon)	**26.03.2025 FN** **(Paper-II)** Concerned Subject (09.30 AM to 12.00 Noon)
04	14/2023 Deputy Educational Officer in A.P. Educational Service	**26.03.2025 AN** (02.30 PM to 05.00 PM)	**27.03.2025 FN** **(Paper-II)** Education-I (09.30 AM to 12.00 Noon) **27.03.2025 AN** **(Paper-III)** Education-II (02.30 PM to 05.00 PM)

It is further informed that the **General Studies & Mental Ability (GS & MA) Paper,** scheduled to be held on 25.03.2025 FN are **common for Notifications mentioned in Serial No. 1, 2 & 3** and in respect of common Candidates for these three batches (Notifications), the marks secured in GS & MA Paper will be considered for respective posts to which the Candidates are eligible.

Place: Vijayawada,
Date: 02.12.2024.

Sd/- J.Pradeep Kumar, I.R.S.M.E.,
Secretary.

Annexure-III

File No.APPCB-17021/1/2019-ACCT SEC-APPCB

ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavaran Bhavan, APIIC Colony Road, Autonagar,
Vijayawada - 520 007

Lr.No.45/APPCB/HO/Estt./E-2/2015- Dt: 11/12/2024

To
The Special Chief Secretary to Government,
EFS & T Department,
A.P. Secretariat,
AMARAVATI.

Sir,

Sub: APPCB – Establishment –Filling-up of vacant posts by direct recruitment in APPCB- Submission of proposals - Permission requested - Reg.

Ref: 1. T.O.Lr.No.45/APPCB/HO/Estt/E-2/2015-217, dt: 19.05.2022
2. Hon'ble NGT Order dt: 24.10.2023 in O.A.No.693/2023
3. Rajya Sabha Starred Diary No.1169.

***

It is submitted that the APPCB is having its Head Office at Vijayawada and has Four Zonal Offices located at Visakhapatnam, Vijayawada, Kurnool and Tirupati and 13 Regional Offices in each of erstwhile districts. The AP Pollution Control Board was initially established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Subsequently, the following Rules were issued under the Environment (Protection) Act, 1986 and the APPCB has a mandate to implement these rules and regulations.

1. Coastal Regulation Zone (CRZ) Notification
2. Environment Impact Assessment Notification, 2006
3. The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016
4. The Manufacture, Use, Import, Export and Storage of Hazardous Micro-Organisms/Genetically Engineered Organisms or Cells Rules, 1989
5. The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989
6. The Bio-Medical Waste Management Rules, 2016
7. The Solid Waste Management Rules, 2016
8. The Batteries (Management and Handling) Rules, 2001
9. The E-Waste (Management) Rules, 2016
10. The Plastic Waste Management Rules, 2016
11. The Construction and Demolition Waste Management Rules, 2016

File No.APPCB-17021/1/2019-ACCT SEC-APPCB

12.The Noise Pollution (Regulation and Control) Rules, 2000

While so, after the bifurcation of the State, the sanctioned staff position allotted to Andhra Pradesh is given below along with the staff working as on today in **Statement - A.**

A. **STATEMENT SHOWING THE SANCTIONED POSTS OF APPCB**

S.No	Name of the post	Cadre Strength	Present working strength
1.	Joint Chief Environmental Engineer	6	3
2.	Senior Environmental Engineer	10 + 1=11	11
3.	Senior Environmental Scientist	3	3
4.	Environmental Engineer	26 + 1+1 =28	28
5.	Assistant Environmental Engineer	64	3
6.	Senior Accountant	1	1
7.	Junior Scientific Officer	11	11
8.	Assistant Manager/ SH	4	4
9.	Accountant	3	1
10.	Superintendent	6	1
11.	Analyst Grade I	18	3
12.	Analyst Grade II	36	0
13.	Stenographer Cum Typist	6	0
14.	Senior Assistant	20	2
15.	Junior Assistant Cum Typist	5	1
16.	Junior Assistant	7	2
17.	Typist	10	0
18.	Stores Cum Purchase Assistant	1	0
19.	Record Assistant	1	0
20.	Drivers	10	0
21.	Fieldman	2	0
22.	Office Subordinate	26	6
23.	Watchman	6	0
	Single Posts:		
24.	Chief Environmental Engineer	1	0
25.	Joint Chief Environmental Scientist	1	0
26.	Senior Administrative Manager	1	1
27.	Public Relation Officer	1	0
28.	Chief Accounts Officer	1	1
29.	Special Category Stenographer	1	1
30.	Attender-cum-Driver	1	0
	TOTAL:	**292**	**83**

Thus, as against 292 posts, there are only 83 employees working now on regular basis and the vacancies existing as on today is given below (in **Statement -B):**

B. **STATEMENT SHOWING THE PRESENT VACANCIES IN APPCB**

S.No	Name of the post (category)	Vacancy
1.	Joint Chief Environmental Engineer	3
2.	Senior Environmental Engineer	0
3.	Senior Environmental Scientist	0
4.	Environmental Engineer	0
5.	Assistant Environmental Engineer	61
6.	Senior Accountant	0
7.	Junior Scientific Officer	0
8.	Assistant Manager/ SH	0
9.	Accountant	2
10.	Superintendent	5
11.	Analyst Grade I	15
12.	Analyst Grade II	36
13.	Stenographer Cum Typist	6
14.	Senior Assistant	18
15.	Junior Assistant Cum Typist	4
16.	Junior Assistant	5
17.	Typist	10
18.	Stores Cum Purchase Assistant	1
19.	Record Assistant	1
20.	Drivers	10
21.	Fieldman	2
22.	Office Subordinate	20
23.	Watchman	6
	Single Posts	
24.	Chief Environmental Engineer	1
25.	Joint Chief Environmental Scientist	1
26.	Senior Administrative Manager	0
27.	Public Relation Officer	1
28.	Chief Accounts Officer	0
29.	Special Category Stenographer	0
30.	Attender-cum-Driver	1
	TOTAL	**209**

Against these vacancies the Govt., of A.P has permitted to recruit the following posts vide G.O.Ms.No.96, Finance (HR.I-PLG.&Policy) Dept., dt.16.08.2023.

File No.APPCB-17021/1/2019-ACCT SEC-APPCB

Sl. No	Name of the Post	Sanctioned posts	Working strength	Already permitted	Remarks
1	Assistant Environmental Engineer	64	3	21	Notification issued for filling up of 21 posts vide notification No. 15 / 2023, dt. 26-12-2023 through APPSC & under process.
2	Analyst Gr.II	36	0	18	Notification issued for filling up of 18 posts vide Notification No. 02 / 2024, dt. 9-02-2024 through APPSC & under process.
	Total	**100**	**3**	**39**	

After repeated persuation, the APPSC has announced the examination dates in the month of March 2025 for filling up the above vacancies. Even after filling-up the above posts still the following vacancies remain un-filled **(Statement - C):**

C. **STATEMENT SHOWING THE VACANCIES AFTER RECRUITMENT OF THE 21 AEEs AND 18 ANALYSTS-GR.II THROUGH APPSC.**

S.No	Name of the post (category)	Vacancy
1.	Joint Chief Environmental Engineer	3
2.	Senior Environmental Engineer	0
3.	Senior Environmental Scientist	0
4.	Environmental Engineer	0
5.	Assistant Environmental Engineer	40
6.	Senior Accountant	0
7.	Junior Scientific Officer	0
8.	Assistant Manager/ SH	0
9.	Accountant	2
10.	Superintendent	5
11.	Analyst Grade I	15
12.	Analyst Grade II	18
13.	Stenographer Cum Typist	6
14.	Senior Assistant	18
15.	Junior Assistant Cum Typist	4
16.	Junior Assistant	5
17.	Typist	10
18.	Stores Cum Purchase Assistant	1
19.	Record Assistant	1
20.	Drivers	10

21.	Fieldman	2
22.	Office Subordinate	20
23.	Watchman	6
	Single Posts	
24.	Chief Environmental Engineer	1
25.	Joint Chief Environmental Scientist	1
26.	Senior Administrative Manager	0
27.	Public Relation Officer	1
28.	Chief Accounts Officer	0
29.	Special Category Stenographer	0
30.	Attender-cum-Driver	1
	TOTAL	**170**

The work of APPCB has increased manifold due to the promulgation of new rules under Environmental Protection Act and other directions of Tribunals and Courts. The social awareness among the public and activists has been adding to new work load to the Head Office and field offices. Some of the typical works to be attended by the PCB are given below:

- As per the NGT Orders, the industries are to be inspected every 3 months based on the classification into RED Hazardous and highly polluting industries. The orange category industries are to be inspected once in 6 months.
- Continuous monitoring of Common facilities-TSDFs CETPs, CBMWTFs, Marine Disposal industries.
- To meet the EoDB norms as per the Service Level Agreement (SLA) the disposal with stipulated time is 7/15/21 days for Red, Orange, Green category industries.
- Calculation, imposition and monitoring of the environmental compensation against the defaulting industries as per the CPCB guidelines.
- Initiation of Credible Action for violation of Environmental Clearance under E (P) Act,1986.
- Monitoring of compliance for the Environmental Clearances issued by the SEIAA as per the G.O. Ms No.18 of 2019.
- The number of cases Cases in High Court, NGT, Lokayukta, NHRC, APHRC, are increasing day by day.
- Many of the new category facilities viz Marriage Halls, Hotels, Motels, Goshalas, Petrol Outlets, Poultry farms, Rail sidings, Railway Stations are brought under Consent Management and regular consolidated reports are to be submitted to the Hon'ble NGT.
- Joint inspection with committees constituted by Hon'ble NGT with other stake holder departments such as Mines and Geology Department, Fisheries Department, Revenue Department, CPCB, MoEF&CC etc., has increased.
- In view of the formation of new districts, new Regional offices and New Zonal Offices are required to be established for co-ordination at District level and quick approvals for establishment and operation of industries to meet the

EoDB norms.

- Inspection of industries for verification of CFE application
- Inspection of industries for verification of CFO application
- Inspection of industries for complaint verification
- Inspection of hospitals under BMW rules
- Inspection of municipalities (ULBS) for solid and liquid waste management
- Attending committee meetings at District/State/Joint committees
- Attending Court cases
- Attending Complaints/ Collector meetings
- Monthly Data Compilation for State /Central Governments
- Preparation of inventories for Red, Orange, Green category of industries
- Inventory of Hazardous Waste
- Inventory of E –Waste
- Inventory of Plastic waste
- Inventory of Bio-Medical waste
- Preparation and compilation of annul reports
- Scrutiny of Form –V
- Scrutiny of compliance reports
- Inspection of Hospitals under BMW rules
- Inspection of Municipalities (ULBs) for solid and liquid waste management
- Attending district level meetings
- Convening of Environmental Public Hearings
- Preparation of Technical inputs for various meetings by DLCC
- Grievance redressal
- District Environmental Plan
- District level Bio-Medical Meetings
- DDRC Meetings
- Zilla Parishad Meetings
- Hon'ble High Court / NGT Orders follow –up
- Sustainable Development Goals (SDG) Meetings at State Level
- Green belt development review meetings
- Implementation of Public Liability Insurance Act,1991

Thus, the workload has increased by leaps and bounds and the skeletal staff is not able to cope up with the heavy workload. Therefore,there is an immediate need of filling-up of all vacant technical posts in the Board immediately.

However, with a view to fill-up the most important vacancies, we have assessed to immediate need to fill-up the vacancies as given below in Statement - D:

D. STATEMENT SHOWING VACANCIES IN ENTRY LEVEL POSTS IN APPCB

(TO BE FILLED ON PRIORITY BASIS)

S.No.	Name of the post	No. of vacancies

File No.APPCB-17021/1/2019-ACCT SEC-APPCB

1.	Asst. Environmental Engineers (AEEs)	40
2.	Analyst Gr.II	18
3.	Multi Tasking Clerk (General) *(Previously Steno-cum-Typist)*	6
4.	Junior Office Assistants *(Originally changed nomenclature of the posts of Junior Asst-cum-Typist (4), Jr. Asst. (5) & Typist (10) now mentioned as such in terms of G.O.Ms. No.26, Gen Admn. (Ser.B) Dept., dt: 12.03.2024)*	19
5.	Multi Tasking Clerk (Stores, Tenders & Procurement) *(Previously Stores- cum-Purchase Assistant)*	1
	TOTAL :	84

In this context, it is submitted that the Hon'ble NGT vide its order dt: 24.10.2023 in O.A.No.693/2023 directed that all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025.

In view of the above, the proposal for filling-up of the entry level posts is submitted for favourable consideration. It is pertinent to mention that there will be no financial burden on the Government as the Board is meeting from its internal resources.

For the reasons mentioned above, it is requested to permit the Board to fill-up vacancies through direct recruitment through APPSC at the earliest.

Yours faithfully,

S Sri Saravanan
MEMBER SECRETARY

Digitally Signed by S Sri Saravanan
Date: 11-12-2024 16:11:40
Reason: Approved

Annexure-IV

AGENDA ITEM xx FOR THE 15th BOARD MEETING

Agenda Item:	APPCB – Central Laboratory – Notification of APPCB Laboratories as State Water Laboratory & State Air Laboratory and Notification for sampling & analysis charges of environmental samples as per CPCB gazette – Reg.
Ref:	1. Hon'ble NGT, New Delhi Suo-Motu Case O.A. No. 693 of 2023 (PB) based on news items appeared in the Deccan Herald dated 24.10.2023 titled as "Pollution Control Boards are the Weak Link". 2. Affidavit submitted by APPCB to CPCB, New Delhi dated 25.06.2024. 3. CPCB Gazette Notification, dated 23.02.2022 issued by MoEF & CC towards sampling & analysis charges of environmental samples.

** ** **

INTRODUCTION

As per the Pollution Control Acts, Rules, Notifications issued by MoEF & CC, one of the functions of State Board under section 17(2) is to establish or recognise a laboratory or laboratories to enable the Board to perform its functions under this section efficiently, including the analysis of samples of water and air under the Water (Prevention & Control) of Pollution Act, 1974 and Air (Prevention & Control) of Pollution Act, 1981 respectively. The Board Laboratories have to be notified by the State Government under **Schedule-I** of E(P) Act.

CPCB vide reference 3rd cited, issued notification for sampling and analysis charges of environmental samples. The Board shall adopt the analysis charges prescribed by MoEF & CC after obtaining notification from the state government under **Schedule-II** of E(P) Act.

APPCB has established 4 Zonal Laboratories viz. at Vijayawada, Visakhapatnam, Kurnool and Tirupati and 1 Regional Laboratory at Kakinada.

The Hon'ble NGT, New Delhi registered a Suo-Motu Case O.A. No. 693 of 2023 (PB) based on news items appeared in the Deccan Herald 24.10.2023 titled as "Pollution Control Boards are the Weak Link", wherein directions were issued to SPCBs seeking information on the functioning of PCBs and other related issues for submitting an affidavit to Hon'ble NGT.

The Hon'ble NGT, in its order dated 12.04.2024 remarked at Para No. 09 that

"*We also find that proper facility and infrastructure is lacking in the SPCBs and PCCs laboratories. Out of 190 laboratories, only 14 laboratories are recognized as Environmental Lab under EPA. Further, merely having NABL Certification in 48 laboratories has no meaning unless they form a part of Environment Laboratory. The report however does not disclose notification of laboratories under section 17(2) and Section 52 of the Water Act and Section 17(2) and section 28 of the Air Act. We are of the view that Table 7 disclosing laboratory infrastructure for analyzing environmental parameters be reviewed by CPCB with PCBs to strengthen laboratories for monitoring prescribed parameters notified in Schedule I under EP rules and specified while granting CTOs*"

Brief description of the Agenda item:

Notification of APPCB Laboratories as State Water Laboratory & State Air Laboratory and Notification for sampling & analysis charges of environmental samples as per CPCB gazette:

APPCB, in this regard, furnished an affidavit in respect of notification of laboratories under Section 17(2) and section 52 of Water Act and under section 17(2) and section 28 of Air Act, with a commitment to obtain notification of laboratories within a time line of 3 months. The laboratories have also to be recognised under EP Act following notification of laboratories by the State Government.

The State Government, by notification in official gazette, specify the Board Laboratories as State Water Laboratory and State Air Laboratory, to carry out the functions entrusted to the laboratories under Water & Air Act.

The Legal provisions for Notification of Laboratories in the official gazette under various Acts and Sections of Water & Air under **Schedule – I** are detailed below:

State Water Laboratory:

Under Section 17 (2)

Under Section 17(2), the Board (State) may establish or recognize a laboratory or laboratories to enable the Board to perform its functions under this Section efficiently, including the analysis of samples of water from any stream or well or of samples of sewage or trade effluents.

Under Section 52 (2)

Under Section 52-2 (b) the State Government after consultation with the State Board make rules prescribing the procedure for the submission to the said laboratory of samples of Water or of sewage or trade effluent for analysis or tests, the form of the laboratories report thereon and the fees payable in respect of such report.

State Air Laboratory:

Under Section 17 (2)

Under Section 17(2) of The Air (Prevention & Control of Pollution) Act, 1981, a State Board may establish or recognize a laboratory or laboratories to enable the Board to perform its functions under this Section efficiently.

Under Section 28 (2)

Under Section 28-2 (b) the State Government after consultation with the State Board make rules prescribing the procedure for the submission to the said laboratory of samples of Air or emission for analysis or tests, the form of the laboratories report thereon and the fees payable in respect of such report.

I. **Details of APPCB Laboratories to be notified by the State Government under Schedule – I of E(P) Act.**

S. No.	Place	Address
1	Visakhapatnam	**Zonal Laboratory – Visakhapatnam** A.P. Pollution Control Board, Zonal Office, Madhavadhara, VUDA Layout, Beside RTO Office, Visakhapatnam – 530 018.

2	Vijayawada	**Zonal Laboratory – Vijayawada** A.P. Pollution Control Board, Zonal Office, Plot No. 41, Gurunanak Road, Sri Kanakadurga Officer's Colony, Vijayawada – 520 008.
3	Kurnool	**Zonal Laboratory – Kurnool** A.P. Pollution Control Board, Zonal Office, Paryavaran Bhavan, Road No.1, Labour Colony, V.R. Colony, Kurnool – 518 003.
4	Tirupati	**Zonal Laboratory – Tirupati** A.P. Pollution Control Board, Zonal Office-Tirupati, Paryavaran Bhavan, 3rd Floor, N.T. Road, Tirupati – 517502.
5	Kakinada	**Regional Laboratory – Kakinada** A.P. Pollution Control Board, Regional Office, Kakinada, Plot No.2 IDA, Ramanayyapeta, Kakinada – 533005.

II) Notification by the State Government for sampling & analysis charges of environmental samples prescribed by MoEF & CC under Schedule – II of E(P) Act.

Based on the CPCB notification issued by MoEF & CC, Govt. of India in exercise of the powers conferred under sub-section (3) of Section 16 and subsection (2) of Section 17 read with sub-section (4) of Section 4 of the Water (Prevention and Control of Pollution) Act, 1974 (Act 6 of 1974) along with rule 28 of the Water (Prevention and Control of Pollution) Rules, 1975, and under sub-section (3) of Section 16 of Air (Prevention and Control of Pollution) Act, 1981 (Act 14 of 1981), the fee prescribed for sampling and analysis charges for Environmental Samples is being adopted by the Board (State) Laboratories and to be notified by the State Government as per **Schedule – II of E(P) Act**.

The fee payable to the Board Laboratories in respect of each report of analysis of various analytical parameters and sampling charges for the water, wastewater, soil, hazardous waste, air / fugitive emissions, source emission, noise monitoring, auto exhaust monitoring and ambient air quality monitoring shall be as per Schedule II. The fee prescribed under Schedule II will be subject to revision. The GST will be charged extra as applicable. The latest notification of CPCB under **Schedule - II** of sampling and analysis charges for environmental samples issued on 23.02.2022 is herewith attached as **Annexure - I**.

As per the Hon'ble NGT directions in O. A. No. 693 of 2023, proposals are herewith submitted for notification of Board Laboratories i.e., Zonal Laboratories (4nos) at Visakhapatnam, Vijayawada, Kurnool & Tirupati and One (1) Regional Laboratory at Kakinada as State Water Laboratories and State Air Laboratories, for carrying out analysis of parameters mentioned in Schedule – I of E (P) Rules, 1986 and specified while granting CTOs along with notification of analysis charges under Schedule – II of E(P) Act, for placing in the Board meeting for approval.

S Sri Saravanan

MEMBER SECRETARY

Digitally Signed by S Sri Saravanan
Date: 20-12-2024 16:25:11
Reason: Approved

Appendix-2

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW DELHI

Original Application No. 693/2023

IN THE MATTER OF:

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

I N D E X

Sl. Nos.	Particulars	Pages
1.	Reply Affidavit Filed On Behalf Of the Pollution Control Board, Assam in compliance of the Order dated 11.09.2024 of this Hon'ble Tribunal.	1-3
2.	Report in compliance of the Order dated 11.09.2024 of this Hon'ble Tribunal **(Annexure-A)**	
3.	Details of Laboratories with respect to . Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. **(Annexure-B).**	

FILED BY:

Avijit Roy
Advocate
For the THE POLLUTION CONTROL BOARD, ASSAM/Respondent
Mobile: 9899915595
Email: avijitroy.aor@gmail.com

Filed On : ___/12/ 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 693/2023

IN THE MATTER OF:

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

REPLY AFFIDAVIT FILED ON BEHALF OF POLLUTION CONTROL BOARD, ASSAM IN COMPLIANCE OF THE ORDER DATED 11.09.2024 OF THIS HON'BLE TRIBUNAL.

I, Sri Gokul Bhuyan, S/O Late Jiban Chandra Bhuyan, aged about 59 years, Resident of Chilarai Nagar, Guwahati -781032, in the district of Kamrup (Metro) Assam, do hereby solemnly affirm and duly authorized to state as follows:

1. That, this deponent is the Chief Environmental Engineer of Pollution Control Board, Assam (hereinafter referred to as the Board)., and conversant with the facts and circumstances of the present case and is duly authorized to swear and affirm this instant affidavit. This instant affidavit is filed for limited purpose as directed by this Hon'ble Tribunal by its order dated 11.09.2024.

2. That in compliance of the aforesaid order dated 11.09.2024, the answering respondent Board begs to submit progress report as below:

I. **THE CURRENT STATE OF VACANCIES WITHIN THE POLLUTION CONTROL BOARD, ASSAM & HIGHLIGHTS ON SYSTEMIC CHALLENGES, INCLUDING:**

1. **Vacancy Overview**:

- Engineering and Technical Services: Positions like Senior Environmental Engineer and Assistant Engineer remain unfilled due to promotional backlogs and resignations.
- Scientific Services: Persistent vacancies since 2014 due to cadre restructuring delays and reserved quota challenges.
- Administrative Roles: Retirement-driven vacancies with planned recruitments delayed until service rule approvals.

2. **Root Causes:**
    - Backlog in filling reserved quota posts.
    - Delayed cadre restructuring.
    - Limited availability of qualified candidates.
3. **Steps to be taken**.
    - To obtain approval from State Government for new service rules and de-reservation proposals.
    - To prioritize promotional training and development to address internal candidate shortages.
    - To streamline selection processes with fixed timelines to prevent future delays.
4. **Proposed Timeline**:
    - Several posts, including senior roles, are expected to be filled by March, 2025 subject to required approvals and procedural updates by appropriate authorities as per law.

Report in compliance of the Order dated 11.09.2024 of this Hon'ble Tribunal is annexed as **Annexure A**.

II. REPORT ON LABORATORIES UNDER POLLUTION CONTROL BOARD ASSAM (PCBA)

A. Laboratories under Water and Air Acts

1. Laboratory Establishments:
    - The Pollution Control Board Assam (PCBA) operates five (5) laboratories:
        - Central Laboratory (Established in 1978).
        - Regional Laboratories at Silchar, Bongaigaon, and Sivasagar (Established in 1982).
        - Regional Laboratory at Tezpur (Established in 1998).

2. State Laboratory Status:
    - None of the laboratories is officially declared as State Water Laboratories or State Air Laboratories.
    - None of the laboratories is notified in the Official Gazette.
3. Third-party Environmental Laboratories:
    - PCBA has recognized 7 no.s of third-party's environmental laboratories which are authorized for carrying monitoring of effluents, air emissions, and noise levels of industries in Assam.
4. Future Plans:
    - PCBA intends to notify all five laboratories as State Water and Air Laboratories within six months under Section 52 of the Water Act and Section 28 of the Air Act.

III. ENVIRONMENTAL LABORATORY UNDER ENVIRONMENT PROTECTION ACT, 1986

1. **Recognized Laboratory:**
    - The Central Laboratory is recognized as an Environmental Laboratory under the Environment (Protection) Act, 1986 (valid from 19/06/2017 to 19/06/2022).
2. **Accreditations:**
    - NABL Accreditation: The Central Laboratory of Pollution Control Board is NABL accredited (valid until 09/02/2025).
    - ISO Certification: The Central Laboratory of Pollution Control Board is certified under ISO 45001:2018 (valid until 28/06/2027).
3. **Planned Actions:**
    - Renewal of recognition under EPA 1986 and NABL accreditation.
    - Upgradation of Silchar Laboratory to meet NABL standards.

IV. SAMPLING AND MONITORING CAPABILITIES

1. **Parameters Monitored**:
    - Air: 21 parameters (Ambient Air Quality and Emissions).
    - Water: 60 parameters (Water and Wastewater).
2. **Specialized Analysis**:
    - Routine parameters are analyzed by all laboratories.
    - Central Laboratory specializes in monitoring heavy metals, pesticides, and stack emissions.

V. Infrastructure Upgrades

1. **Laboratories Upgrades :**
    - Silchar Laboratory: Undergoing upgradation to meet NABL standards.
    - Regional Laboratories at Bongaigaon and Sivasagar: Preparing to apply for NABL recognition.
    - Tezpur Laboratory: Upgradation initiated.
2. **Central Laboratory Enhancements:**
    - Equipped with advanced instruments like Inductively Coupled Plasma-Optical Emission Spectrometer (ICP-OES), Gas Chromatography-Mass Spectrometry (GC-MS), and Ion Chromatography.
    - Plans to procure a Total Organic Carbon (TOC) Analyzer.
3. **New Mini Laboratories**:
    - Proposed establishment at Nagaon, Tinsukia, and Majuli College premises to monitor air quality under the National Air Monitoring Programme (NAMP).
4. **Monitoring Infrastructure**:
    - Laboratories are equipped for parameters monitored under the National Air Quality Monitoring Programme (NAMP) and National Water Quality Monitoring Programme (NWMP).

3. That, it is submitted herein that the answering respondent, i.e. Pollution Control Board, Assam has a robust framework of laboratories with planned infrastructure enhancements and accreditations. These initiatives aim to improve monitoring and compliance with environmental regulations under the Water and Air Acts, as well as the Environment (Protection) Act. The notification of laboratories as State Water and Air Laboratories and the establishment of mini laboratories will further strengthen environmental monitoring and management in Assam. Details of Laboratories with respect to Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Details is annexed as **Annexure B.**

4. That in addition to the aforesaid submissions, it is therefore submitted that this answering Respondent shall abide by any/all orders or directions passed by this Hon'ble Tribunal and craves the leave of this Hon'ble Tribunal to file additional affidavit, if so required.

Gokul Bhuyan.

DEPONENT

VERIFICATION:

I, the deponent herein above, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, that no part of it is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 26th day of December, 2024.

Gokul Bhuyan.

DEPONENT

Subject: Report regarding Hon'ble NGT Suo Motu matter O.A 693/2023 - "Pollution Control Boards are the Weak Link'.

Sl. No.	Designation	No. of Sanctioned Post	No. of Vacant Post	Duration since when vacant	Reason for not filling vacant posts	Timeline for filling the Vacancy	List of activities to be carried out for filling the vacancy and their respective timeline
1	**Engineering and Technical service**						
	Senior Environmental Engineer	5	1	October, 2024	Promotional post. Backlog against reserved quota	March, 2025	Matter taken up with Govt. for considering de-reservation of the reserved post for filling up the vacancy.
	Assistant Engineer	25	2	October, 2024	New recruit resigned	December, 2024	Selection committee meeting
2	**Laboratory and Scientific service**						
	Senior Environmental Scientist	3	1	October, 2023	Promotional post. Backlog against reserved quota	March, 2025	Matter took up with Govt. for considering de-reservation of the reserved post for filling up the vacancy.
	Executive Environmental Scientist	6	1	October, 2023	Promotional post. Backlog against reserved quota		Matter took up with Govt. for considering de-reservation of the reserved post for filling up the vacancy.
	Assistant Executive Environmental Scientist	7	1	December, 2022	Promotional post. Backlog against reserved quota		Matter took up with Govt. for considering de-reservation of the reserved post for filling up the vacancy.
	Assistant Environmental Scientist	10	5	June, 2024	Promotional post. No eligible candidate		
	Scientific Assistant-I	2	1	2014	No eligible candidate		
	Scientific Assistant-III	6	1	September, 2022	Retirement		Restructuring of the cadre along with increase in the cadre strength is proposed in the New Service Rule. Once the Service Rule is approved by Govt process shall be initiated for recruitment.
3	**Environmental, Planning, Mass Awareness and Public Relation service**						
	Planning and Research Officer	1	1	July, 2022	Promotional post. No eligible candidate		
4	**Finance and Accounts service**						

	Assistant Manager (Finance & Accounts)	2	1	August, 2024	Recruitment vacancy		Restructuring of the cadre is proposed in the new service Rule.
5	**Administrative and Establishment service**						
	Assistant Manager (HR & Administration)	3	1	August, 2024	Recruitment vacancy		Restructuring of the cadre is proposed in the new service Rule.
	Administrative Assistant-II	26	1	August, 2024	Retirement vacancy	December, 2024	Recruitment committee meeting
	Driver	13	1	January, 2024	Retired	March, 2025	Restructuring of the cadre along with increase in the cadre strength is proposed in the New Service Rule. Once the service Rule is approved by Govt process shall be initiated for recruitment.
	Grade-IV	56	2	August, 2024	Retirement vacancy	December, 2024	Selection committee meeting

Signed by
Shantanu Kumar Dutta
Date: 20-12-2024 15:39:30

A. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

1. Pollution Control Board Assam has a total no of five (5) laboratory establishment viz.
    i. Central Laboratory, 1978
    ii. Regional Laboratory: Silchar, Bongaigaon and Sivasagar,1982
    iii. Regional Laboratory: Tezpur,1998
2. None of the laboratory is declared as State Water Laboratory or as State Air Laboratory.
3. None of the laboratories is notified in the Official Gazette.
4. No State (or) Institute laboratories other than those set up by PCBA have been specified as State Water Laboratory or as State Air Laboratory, as per the information available with PCBA. However, the Pollution Control Board, Assam has notified a list of recognized Environmental Laboratories (Third Parties) authorized for Environmental Monitoring and Sampling of Effluent/wastewater, Ambient air/Stack emissions and Noise level across different categories of industries within the State of Assam.
5. (i) Number of Laboratory planned for notification as State Water Laboratory and as State Air Laboratory: 5 (five).

   (ii) Time required for Notification under Section 52 of Water Act and Section 28 of Air Act: 6 months.

B. Information on Laboratory recognized as 'Environment Laboratory' under Environment (Protection) Act, 1986 (EPA 1986).

1. Out of Board's five (5) laboratory, only Central Laboratory of the PCBA is recognized as 'Environment Laboratory' under Environment (Protection) Act, 1986 vide No. Legal 42(3)/87 dtd. 19/06/2017 and valid up to 19/06/2022. It may also be noted that the Central Laboratory of Pollution Control Board, Assam has been assessed and accredited by National Accreditation of Board for Testing and Calibration Laboratories (NABL) Vide Certificate No.: TC-11384, having issue date 10.02.2023 and is valid till 09.02.2025.
2. The Board shall apply for recognition under Environment (Protection) Act, 1986 (EPA 1986) and renewal of NABL Accreditation of the Central Laboratory, PCBA.

3. Upgradation of the Silchar Regional Laboratory cum Office as per the requirement of NABL, has been initiated by the Board.
4. The Central Laboratory of Pollution Control Board, Assam has been assessed for The Occupational Health and Management System and found to be in accordance with the requirements of the system standard ISO 45001: 2018 bearing Certificate No: OIBPLK1213 having issue date 29/06/2024 and valid till 28/06/2027.

C. **Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate.**

1. The PCBA under Schedule I of the EP Rules and prescribed all the parameters under Consent to Operate. Viz.
    i. Air: 21 (AAQ & Emission)
    ii. Water: 60 (Water & waste water)
2. The Board's laboratory has facility to monitor and analysis the parameters as at Schedule I of the EP rules.
    a. Air: 21 (AAQ & Emission)
    b. Water: 60 (Water & waste water)
3. Most of the routine parameters (water, air and noise monitoring parameters) are analyzed by all the existing laboratories of PCBA. The specific parameters like – Heavy Metals, Stack Emission monitoring parameters, Pesticides, etc. are carried out by the Central Laboratory.

In reference to the earlier **Letter No. WB/LAB-455/24-25/131 dated December 13, 2024**, further additional details pertaining to **Point No. 5** of the Order dated September 11, 2024, concerning **OA No. 693/2023**, are provided below:

Adequate infrastructure in the Laboratories of PCBs/PCCs

1. The PCBA has initiated the process of upgrading the Silchar Regional Laboratory cum Office to comply with the requirements set by NABL (National Accreditation Board for Testing and Calibration Laboratories). A Work Order has been formally issued to start with the necessary improvements and ensure the laboratory meets the standards for accreditation.
2. Central Laboratory of PCBA has been upgraded by the procurement of sophisticated instruments such as Inductively Coupled Plasma-Optical Emission Spectrometer (ICP-OES), Gas Chromatography-Mass Spectrometry (GC-MS) and Ion Chromatography to meet the requirements of Heavy Metal and Pesticides analysis, including all the listed cations and anions.
3. Pollution Control Board, Assam has proposed to set up Mini Laboratories under Regional Office, Nagaon and Tinsukia and at Majuli College premises, for analysis of air samples monitored under National Air Monitoring Programme (NAMP).
4. Upgradation of the Regional Laboratory cum Office, Tezpur has also been initiated by PCBA.
5. The Regional Laboratory cum Office at Bongaigaon and Sivasagar shall soon apply for recognition under NABL.
6. The Board will also be equipped with a Total Organic Carbon (TOC) Analyser shortly.
7. The Board is well equipped with the necessary infrastructure to analyze parameters monitored under National Air Quality Monitoring Programme (NAMP) and National Water Quality Monitoring Programme (NWMP).

(G. K. Misra)
Addl. Chief Env. Scientist

In OA No. 693 of 2023- News item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the weak link"

Affidavit of Pardeep Kumar, IAS, Member Secretary, Haryana State Pollution Control Board in compliance of orders dated 11.09.2024 passed by the Hon'ble National Green Tribunal

Most Respectfully Showeth,

1. That, the Hon'ble National Green Tribunal in O.A. No. 693 of 2023 on 11.09.2024 has observed as under : -

"5. Though from that order it appears that the direction of Hon'ble the Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025 but since Counsel for GNCTD has submitted that the said direction applies to the States falling within NCR, therefore, we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

6. We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

7. Let the progress report indicating the compliance of this order be filed by all the States/UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing."

NOTARY GOVT. OF INDIA

12 4 DEC 2024

2. That before proceeding further, it is appropriate to mention here that a status report was filed on 10.07.2024 on behalf of the Haryana State Pollution Control Board (HSPCB) before this Hon'ble Tribunal, wherein the details of the total sanctioned posts including vacancy was submitted. To recapitulate the matter, it is submitted that in the above mentioned affidavit submission was made in the term that total sanctioned posts are 483, out of which 326 filed up and 157 vacant.

3. That, in compliance of the directions of this Hon'ble Tribunal the latest position of posts sanctioned (regular and outsourcing), filled up and vacant in the Board is submitted as under:

	Number of posts sanctioned	**Number of posts filled up**	**Number of posts vacant**
Group - 'A'	66	39	27
Group - 'B'	149	83 (Regular 80) (Contract 03)	66
Group - 'C'	189	125 (Regular 95) (Contract 30)	64
Group - 'D'	79	79 (Regular 27) (Contract 52)	0
Grand Total (Group A+B+C+D)	**483** (Regular 450) (Contract 33)	**326** (Regular 241) (Contract 85)	**157**

It is further submitted that the detail position of cadre-wise number of sanctioned posts, number of vacant posts, duration since when vacant, reasons for not filling the vacant posts and the steps taken by the HSPCB to fill up these posts are mentioned in the tabulated form and the copy is attached as **Annexure-'A'.**

NOTARY Jitender Singh Panwar Regd. No 11397 Panchkula Expires 24.08.2026 GOVT. OF INDIA

24 DEC 2024

4. That it is worthwhile to mention here that the HSPCB has taken various steps for strengthening the four laboratories of the Board, located one each at Panchkula, Faridabad, Hisar and Gurugram by purchasing scientific instruments and also to strengthen the monitoring network. A document containing the details of the lab positions and the instrument purchased in last two-three year to strengthen the lab has been prepared and the same is attached at **Annexure-'B'.**

5. That keeping in view of the above mentioned submission and the detail mentioned in the **Annexure-A & B,** it is appropriate to mention

here that in compliance of the directions of this Hon'ble Tribunal, the HSPCB has tried its level best to strengthen the Board in every aspect. Further submitted that keeping in view of the spirit of the order, the HSPCB will take effective step to strengthen the Board in future also.

The action taken report detailing the efforts made by the respondent Board, as mentioned above, is submitted before the Hon'ble Tribunal for information.

Place : Panchkula
Dated : 24-12-24

(Pardeep Kumar)
Member Secretary,
Haryana State Pollution Control Board

Pardeep Kumar, IAS
Member Secretary
HSPCB

NOTARY
Jitender Singh Pannu
Regd No. 1755
Panchkula
Expires on 14.08.2026
GOVT. OF INDIA

ATTESTED
Jitender Singh Pannu
Notary, Panchkula

24 DEC 2024

52

Annexure –'A'

Position of Staff of HSPCB as on 20.12.2024

Sr. No.	Name of Post	Number of Posts sanctioned	Number of Posts vacant	Duration since when vacant (In month)	Reason for not filling the vacant posts	Timeline for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1	2	3	4	5	6	7	8
Group A							
1.	Chairman	01	0	-	-	-	The post is filled up.
2.	Member Secretary	01	0	-	-	-	The post is filled up.
3.	Chief Environment Engineer	02	0	-	-	-	All the posts are filled up.
4.	Chief Scientific Officer	02 (One Promotion and One on Deputation)	02	Since October, 2019 (57 months)	Persons with requisite qualification and experience prescribed in the Service Regulations are not available. The Board has tried its best to fill up these posts on deputation and the reasons of not filling the posts are mentioned in Col. 7, hence it is difficult to give the timeline.	No timeline can be given.	(i) Posts circulated to other departments and public notice was also issued in leading News Papers to fill up the posts on deputation basis on 12.09.2023. No application received. (ii) The Haryana State Pollution Control Board had again issued a circular on 14.05.2024 to Scientific Organizations/ Universities of Central Government and State Government and also to the Central and State Government Departments and invited applications from the eligible persons, so, that the posts could be filled up. However, No application was received.
5.	Senior Environmental Engineer	06	0	-	-	-	All the posts are filled up.
6.	Senior Scientist	09 (Two Promotion and Seven on Deputation)	09	Since October, 2019 (57 months)	Persons with requisite qualification and experience prescribed in the Service Regulations are not available. The Board has tried its best to fill up these posts on deputation and the reasons of not filling the posts are mentioned in Col. 7, hence it is difficult to give the timeline.	No timeline can be given.	(i) Posts circulated to other departments and public notice was also issued in leading News Papers to fill up the posts on deputation basis on 18.04.2022 and 22.03.2023. No application received. (ii) The Haryana State Pollution Control Board had again issued a circular on 14.05.2024 to Scientific Organizations/Universities of Central Government and State Government and also to the Central and State Government Departments and invited applications from the eligible persons, so, that the posts could be filled up. No application was received.

7.	Environmental Engineer	33	09	04 posts since November, 2019(55 months) 03 posts since September, 2023 (10 months 01 post since April, 2024 (02 months	Posts meant for promotion could not be filled up as in the feeder cadre, no officer is eligible for promotion due to shortage of 09 years service experience as AEE in the Board.	The posts are meant for promotions from amongst the Assistant Environmental Engineers (AEEs) and the promotion will be done amongst AEE whenever AEE attain eligibility.	Posts circulated to other departments and public notice also issued in leading News Papers to fill up the posts on deputation on 18.04.2022 and 22.03.2023. 05 applications were received and only 03 applicants were found suitable and eligible and they have been taken on deputation.
8.	Scientist 'C'	10	06	Since April, 2022 (27 months)	Posts meant for promotion could not be filled up as in the feeder cadre, no officer is available for promotion.	The posts are meant for promotions from amongst the Scientist-'B' and the present Scientist B will attain eligibility in next two years and then the posts will be filled up.	(i) Posts circulated to other departments and public notice also issued in leading News Papers to fill up the posts on deputation basis on 18.04.2022 and 22.03.2023. No application received. (ii) The Haryana State Pollution Control Board had again issued a circular on 14.05.2024 to Scientific Organizations/Universities of Central Government and State Government and also to the Central and State Government Departments and invited applications from the eligible persons so that the posts could be filled up.
9.	District Attorney	01	0	-	-	-	The post is filled up.
10	Development Team Leader	01	01	-	-	-	-
Total		**66**	**27**				
	Group B						
1	Senior Accounts Officer	1	0	-	-	-	The post is filled up.
2	Accounts Officer	1	0	-	-	-	A retired Senior Accounts Officer engaged.
3	Administrative Officer	1	0	-	-	-	The post is filled up.
4	Law Officer	1	0	-	-	-	The post is filled up.
5	Assistant District Attorney	3	0	-	-	-	All the posts are filled up.

53

6	Scientist 'B'	40 (20-Promotion & 20 Direct)	18 (13-Promotion & 5 Direct)	Since October, 2019 (57 months)	The 13 number of posts meant for promotion (could not be filled up as no person is eligible for promotion in the feeder cadre and no timeline can be given.	05 posts meant for direct recruitment are expected to be filled up within Six months.	(i) The requisition to fill up the vacant 05 posts of Scientist-'B' has beer. sent to Haryana Public Service Commission on 01.05.2024. (ii) Posts circulated to other departments and public notice also issued in the leading News Papers to fill up the posts on deputation on 18.04.2022 and 22.03.2023. 09 no. applications were received through proper channel and 03 candidates were eligible, but only 01 Scientist-B has joined.
7	Assistant Environmental Engineer	92 (23-Promotion & 69 Direct)	46 (17-Promotion & 29 Direct)	Since October, 2019 (57 months)	16 number of posts meant for promotion could not be filled up as no person is eligible for promotion in the feeder cadre and no timeline can be given.	29 posts of AEEs will be re-advertised and expected to be filled up within 6-8 months	Requisition of 29 posts of AEE sent to HPSC vide no. 2876 dt. 06.08.2024.
8	Software Developer	1	0	-	-	-	Filled up through National Informatics Center (NIC) on contract basis.
9	Tehsildar	1	0	-	-	-	The post is filled up.
10	Superintendent	4	0	-	-	-	All the posts are filled up.
11	Private Secretary	2	2	Since April, 2023 (14 months)	Posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	-
12	Junior Software Developer	2	0	-	-	-	All the posts are filled up on contract through Hartron
Total		**149**	**66**				
	Group C						
1	Section Officer (Accounts)	01	0	-	-	-	The HSPCB requested the Government to post Section Officer (Accounts) in the Board on 25.09.2023 and no person had been deputed by the Government, however, a retired Section Officer has been engaged.
2	Deputy Superintendent	04	04	-	-	-	Likely to be promoted in the month of December, 2024
3	Statistical Assistant	01	0	-	-	-	The post is filled up.
4	Senior Scientific Assistant	07 (05-Promotion & 02 Direct)	07 (05-Promotion & 02 Direct)	Since July, 2019 (60 months)	Five posts are meant for promotion but could not be filled up as no person is eligible for promotion in the feeder cadre.	Timeline for filling up the promotions posts can not be given 02 posts of SSA meant for direct quota are expected to be filled up within 3-4 months	Requisition to fill up 02 post of SSA was sent to the Haryana Staff Selection Commission, the HSSC has conducted the screening test and the post is likely to be filled up in 3-4 months.

54

5	Junior Environmental Engineer	25	01	-	-	-	01 candidate not fulfill the requisite qualification and HSSC has been requested for replacement.
6	Junior Scientific Assistant	10	02	Since January, 2012 (146 months)	-	Expected to be filled up within 3-4 months	08 Posts are filled up through Outsourcing (HKRNL)
7	Personal Assistant	01	01	Since June, 2022 (23 months)	Posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	-
8	Assistant	46	23		Posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	-
9	Accountant	04 (02-Promotion & 02 Direct)	02	Since January, 2020 (53 months)	-	Expected to be filled up within 3-4 months	Requisition to fill up 2 posts of Accountant was sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the post is likely to be filled up in 3-4 months.
10	Senior Scale Stenographer	04	04	Since June, 2019 (61 months)	Posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	
11	Junior Scale Stenographer	03 (02-Promotion & 01 Direct)	03	Since August, 2014 (130 months)	02 posts are meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	Requisition to fill up the 1 post of Junior Scale Stenographer was sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the post is likely to be filled up in 3-4 months.
12	Accounts Clerk	02	02	Since March, 2004 (243 months)	Posts meant for promotion could not be filled up as in feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	-
13	Driver	17	02	Since October, 2023 (09 months)	-	Expected to be filled up within 3-4 months	Requisition to fill up the post of Driver was sent to the Haryana Staff Selection Commission.
14	Steno-typist	08 (02-Promotion & 06 Direct)	08	Since October, 2023 (09 months)	2 posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline for promotional posts can not be given. The 5 posts meant for direct recruitment are expected to be filled up within 3-4 months	Requisition to fill up the 6 posts was sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the post is likely to be filled up in 3-4.
15	Clerk	46 (09-Promotion & 37 Direct)	-	-	-	-	-
16	Laboratory Attendant	10 (08-Promotion & 02 Direct)	05	Since July, 2021 (36 months)	-	-	(i) Amendment in service rules is under consideration, with the Government. (ii) 3 Outsourcing (HKRNL).

55

Total		**189**	**64**				
Group D							
1	Senior Peon	02	0	-	-	-	All posts are filled up
2	Daftri	01	0	-	-	-	The post is filled up
3	Peon	51 (30 Regular) (21 Outsourced)	0	-	-	-	All the posts are filled up.
4	Field Attendant	22 (10 Regular) (12 Outsourced)	0	-	-	-	All the posts are filled up.
5	Mali-cum-Chowkidar	02 (diminishing)	**0**	-	-	-	All the posts are filled up.
6	Sweeper	01 (diminishing)	**0**	-	-	-	-
Total		**79**	**0**				
Grand Total (A+B+C+D)		**483 (Regular-450 Outsourcing-33)**	**157**				

Annexure-'B'

Steps taken during the last 02 years to strengthen the Labs of HSPCB

I. There are 4 numbers Laboratories under Water (Prevention and Control of Pollution Act, 1974 & Air (Prevention and Control of Pollution Act, 1981 to facilitate industries for analyzing their samples of effluent/Air emissions for the purpose of obtaining consent to operate from the Board as well as of the Drains and Rivers.

II. 3 numbers of Labs i.e. Hisar, Faridabad and Panchkula are NABL accredited.

Water Lab:-

III. 4 numbers of Microwave Digestion systems with work station table were procured from the GEM portal in August 2023 for all Labs.

IV. 6 numbers of Split Air Conditioners to maintain the temperature as per NABL norms was procured at Rs. 6 Lacs for Hisar and Faridabad Laboratory in July 2023.

V. 4 numbers Kjeldahl were procured through GEM portal in March 2023 and delivered in all labs of HSPCB.

VI. 4 numbers BOD Incubators were procured through GEM portal for all labs in April 2023.

VII. 4 numbers UV visible spectrophotometers were procured through GEM portal for all labs in March 2023.

VIII. 4 numbers Flame photometers were procured through GEM portal and installed in May 2023.

IX. 2 numbers AAS (Atomic Absorption Spectrophotometer) for Hisar and Panchkula Laboratories were procured through GEM portal in May 2024.

X. 1 number Real Time Water Quality Monitoring stations has been procured through GEM portal and installed at Rewari in October 2024.

XI. 3 numbers Water Purifier System for Faridabad, Hisar and Panchkula Laboratories have been procured through GEM portal in Jan 2024.

XII. 1 number inductively Coupled Plasma Optical Emission Spectrometer (ICP-OES) was procured through GEM portal in September 2023.

XIII. 05 numbers workstations for instruments of HSPCB Laboratories in Hisar, Panchkula and Faridabad have been procured through GEM portal in Jan 2024.

XIV. Up gradation & Modernization of Haryana State Pollution Control Board Laboratory, C-11, Sector-6, Panchkula is being carried out the work is 95% complete and likely to be completed by end of December 2024.

XV. UHPLC has been procured through GEM portal in December 2024.

Air Lab:-

XVI. 24 numbers of Stack monitoring Kits have been procured through GEM portal in December 2023 and delivered to 17 Nos. of Regional offices.

XVII. 17 numbers Noise Meters have been procured through GEM and delivered to Regional Offices of HSPCB in the month of August 2022.

XVIII. The HSPCB has its 29 numbers of CAAQMS stations in state installed in the district Head quarters during 2010 to 2020. Continuous Monitoring data of all ambient air quality

23/12/24

is being monitored at these stations which are displayed at the prominent places in these towns and also connected to the main server of the Board website and CPCB. This has facilitated generation of ambient air quality data on continuous basis for the better management of air quality.

XIX. The Board has procured new 24 Manual Ambient Air Quality Monitoring Station through GEM portal in June 2024 So now Board has strengthened with 46 numbers Manual Stations in the State of Haryana.

XX. 4 numbers Real time noise Monitoring Stations has been procured through GEM portal in November 2024.

XXI. 8 digital board for display of CAAQMS data were procured for Jind, Kaithal, Kurukshetra and Ambala in November 2023.

XXII. GC-FPD-ECD has been procured through GEM portal and likely to be installed by end of January 2025.

XXIII. GCMS-FID has been procured through GEM portal and likely to be installed by end of January 2025.

XXIV. HSPCB is in the process of procuring GCMSMS, LCMSMS, Microbalance, Rotary evaporators, 29 Manual Stations, Mobile CAAQMS Van for analysis of National Ambient Air Quality parameters and are expected to be set up by July 2025.

23/12/2024

Appendix-4

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, AT NEW DELHI

O.A. No.693/2023

In the matter of:

News Item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the weak link".

INDEX

Sr. No.	Particulars	Pages
1.	Compliance Affidavit on behalf of H.P. State Pollution Control Board in compliance to order dated 11-09-2024 passed by Hon'ble NGT.	1-5
2.	**Annexure R-/A** Copy of letter dated 29-11-2024 to HP Rajya Chayan Aayog Hamirpur.	6-7
3.	**Annexure R-/B** Copy of response dated 4-12-2024 received from HP Rajya Chayan Aayog Hamirpur.	8
4.	**Annexure R-/C** Copy of letter dated 20-12-2024 to State Govt.	9
5.	**Annexure R-/D** Copy of letter dated 29-11-2024 to Sainik Welfare, Hamirpur.	10-11
6.	**Annexure R-/E** Copy of letter dated 19-12-2024 to State Govt and HPPSC.	12
7.	**Annexure R-/F** Copy of Application for vacation of stay in CWP No. 2266/2019.	13-76
8.	**Annexure R-/G** Copies of order dated 31-12-2024 passed in CWP No. 2266/2019	77

Respondent HPSPCB

Place: Shimla
Dated:- 01-01-2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, AT NEW DELHI

O.A. No.693/2023

In the matter of:

News Item appearing in Deccan Herald dated 24.10.2023 titled "**Pollution Control Boards are the weak link**".

COMPLIANCE AFFIDAVIT ON BEHALF OF H.P. STATE POLLUTION CONTROL BOARD IN COMPLIANCE TO ORDER DATED 11-09-2024 PASSED BY HON'BLE NGT IN THIS MATTER.

May it Please Your lordships:-

I, Anil Joshi, S/o Sh. Ram Dutt aged about 59 years, at present working as Member Secretary, H.P. State Pollution Control Board at Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:-

1. That the afore-mentioned case is pending adjudication before this Hon'ble Tribunal and was listed on 11-09-2024 wherein Hon'ble Tribunal passed the following directions :-

ATTESTED
Oath Commissioner

".....5. Though from that order it appears that the direction of Hon'ble the Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025 but since Counsel for

Member Secretary,
HP State Pollution Control
Shimla

GNCTD has submitted that the said direction applies to the States falling within NCR, therefore, we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

6. We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

7. Let the progress report indicating the compliance of this order be filed by all the States/UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing.

8. List on 09.01.2025.....".

2. That in compliance to afore-cited order it is submitted that HP State Pollution Control Board have total sanction posts of 375 and as of today total 223 posts have been filled up by the State Board and 152 posts are lying vacant. As already submitted to this Hon'ble Tribunal, the State Board has already sent the requisition to the HP Rajya Chayan Aayog Hamirpur and HP Ex-Service man Cell for the recruitment of 63 posts of class-III. In pursuance to order dated 11-9-2024 the State Board again requested the HP Rajya Chayan Aayog Hamirpur vide

ATTESTED
Oath Commissioner

Member Secretary,
HP State Pollution Control
Shimla

letter dated 29-11-2024 (**Annexure R/A**) to complete the recruitment process as soon as possible. As per response received from HP Rajya Chayan Aayog Hamirpur (annexed as **Annexure R/B)** that they are not accepting any requisition form right now for recruitment, therefore, State Board has taken up the matter with the Sate Govt. vide letter dated 20.12.2024 for recruitment of posts through HP Public Service Commission as a special case (Copy annexed as **Annexure-R/C**). The State Board has also requested the HP Ex-Service man Cell vide letter dated 29-11-2024 (**Annexure R/D**) to complete the recruitment process at the earliest.

3. That the State Board had sent the requisition of 24 nos of Group A&B posts to the recruitment agency i.e. HP Public Service Commission and as per recommendation of Commission 11 nos of posts of Junior Scientific Officers have been filled up by the State Board. Earlier the recruitment of 8 numbers of posts of AEEs were earlier held up due to stay order of Hon'ble High Court in CWP No. 9524/2023. The State Board has again requested the HP Public Service Commission vide letter dated 19.12.2024 to complete the recruitment process at the earliest (**Annexure R/E**).
4. That 5 number of posts of Senior Scientific Officers were to be filled up by promotion, however, the same could not be filled up due to interim stay order passed by Hon'ble High court of HP in CWP No. 2266/2019. In pursuance to

ATTESTED
Oath Commissioner

Member Secretary,
HP State Pollution Control
Shimla

directions dated 11-09-2024 passed by Hon'ble Tribunal the State Board had filed an application for vacation of stay, copy of which is annexed as **Annexure R/F**. The said application is still pending for adjudication further listed for March 2023, copy of order dated 31-12-2024 is annexed as **Annexure R/G.**

5. That regarding issue of laboratories it is submitted that at present, the H.P. State Pollution Control Board has one Central Laboratory at Parwanoo and 05 Regional Laboratories (total-6) at Shimla, Paonta, Dharamshala, Una, Parwanoo and Sundernagar in the State, out of which three laboratories at Shimla, Sundernagar and Paonta are accredited from NABL (National Accreditation Board for Testing and Calibration Laboratories). Other laboratories are also in the process of attaining NABL accreditation. It is submitted that all the State Board's laboratories have the adequate infrastructure/facilities for the analysis of industry-specific parameters and the State Board is in process of further upgradation of labs for the development of facilities for left out parameters in Schedule-I of EP Rules.
6. That the State Board vide letter dated 4-7-2024 and 21-12-2024 has requested the State Govt for notifying the State Air and Water Laboratories under section 52 of Water Act, 1974 and section 28 of Air Act 1981. Copies of correspondence annexed as **Annexure R/H**.

ATTESTED
Oath Commissioner

Member Secretary,
HP State Pollution Control
Shimla

7. It is humbly submitted that the aforementioned progress report may kindly be taken on record and directions as deemed fit may kindly passed in public interest please.

I, the above named deponent, do hereby solemnly affirm that the submission made above are true and correct to the best of my knowledge, information provided to me and I believe the same to be true.

Identified by

ATTESTED
Oath Commissioner

Verified at Shimla on 1st day of January, 2025.

DEPONENT
Member Secretary,
HP State Pollution Control
Shimla

Certified that the above mentioned was declared before me on this ... day of ... 1-1-2025 ... 2025 ... Shimla ... in the Court of Shimla by Sh. ... Anil Joshi ... who is identified by Sh. ... Sandeep Kumar LDC ... who is personally known to me & the contents of the above affidavit has been read over and explained to the deponent in vernacular who admit them to be correct at the time of making there of.

1-1-2025
Advocate
Oath Commissioner Shimla

1-1-2025
Note - All the cutting & addition have been attested by me

ANNEXURE-R/A

Himachal Pradesh State Pollution Control Board
"Him Parivesh", Phase-III, New Shimla -171009
Phone No. 0177-2673766, 2673032

No. PCB/666/Estt./Recruitment of JOA(IT)/2017- 14061-62 **Dated** 29/11/24

To

The Secretary
Himachal Pradesh Rajya Chayan Aayog,
Hamirpur, H.P.-177001.

Sub: Requisition for recruitment of various categories of posts (Class- III) in H.P. State Pollution Control Board.

Sir,

Please refer to the subject cited as above.

In this context, it is submitted that requisition for filling up of vacant post of various Class-III categories existing in HP State Pollution Control Board as detailed below was sent to the erstwhile H.P. Staff Selection Commission, Hamirpur:-

Table- I

Sr. No.	Name of Post for which requisition sent	No. of Posts	Letter No. and date vide which requisition sent
1	Junior Scientific Assistant	08	No. PCB/680/Estt./ Recruitment of JSA/2018-6674 dated 17.08.2022
2	Junior Environmental Engineer	14	No. PCB/681/Estt./ Recruitment of JEE/2018-6721 dated 17.08.2022
3	Database Analyst	02	No. PCB/795/Estt./ Recruitment of DBA/2022-6675 dated 17.08.2022
4	Junior Accountant	07	No. PCB/662/Estt./ Recruitment of Jr. Accountant/ 2017- 6677 dated 17.08.2022
5	**Data Entry Operator**	03	No. PCB/664/Estt./ Recruitment of DEO/2017-6676 dated 17.08.2022
6	Junior Office Assistant (IT)	19	Letter No. PCB/666/Estt./ Recruitment of Jr. Office Assistant/2017-6722 dated 17.08.2022
Total		**53**	

It is submitted that that the functioning of the H.P. Staff Selection Commission was suspended by the Govt. of H.P., Department of Personnel (Appointment-II), vide Order No. PER(AP-B)-A(1)-1/2022 dated 26th

December, 2022 with immediate effect.

The Government of Himachal Pradesh, Department of Personnel (Appointment-II), vide letter No. PER(AP-B)-A(1)-1/2022 dated 29th March, 2023 further decided that the H.P. Public Service Commission would conduct the examinations for various Class-III posts of all the pending requisitions received by the erstwhile H.P. Staff Selection Commission, Hamirpur as per its own Rules of Business. It was further decided that pending requisitions at the erstwhile HPSSC, for Class- III posts/ service be sent to HPPSC online.

The Government of Himachal Pradesh, Department of Personnel (Appointment-II) vide Notification No. Per (AP-B) A (1)-1/ 2023 dated 30.09.2023 established the Himachal Pradesh Rajya Chayan Aayog (HPRCA) to make recommendation for initial appointment to Group-C services/ posts except certain cases as detailed in the ibid notification.

Further, in view of Government of Himachal Pradesh, Department of Personnel (Appointment-II) Notification No. Per (AP-B) A (3)-1 / 2024 dated 16.07.2024, the posts as detailed in Table- I are to be filled up through, H.P. Rajya Chayan Aayog.

It is also apprised that the Hon'ble National Green Tribunal vide orders dated 11.09.2024 in Original Application No. 693 / 2023 has directed to fill up the posts lying vacant latest by 30.04.2025 **(Copy attached).**

In view of above, it is requested that the recruitment process to fill up the posts as detailed in Table- I ibid in the Board may be completed at the earliest please. Copies of above letters alongwith requisition Form (HPSSC-I), approval of Service Committee for filling up the vacant posts and Recruitment and Promotion Rules of the post (s) are also enclosed herewith for information and further action please.

Yours faithfully,

Signed by
Anil Joshi
Date: 28-11-2024 15:50:29

(Anil Joshi, IFS)
Member Secretary
H.P. State Pollution Control Board, Shimla

Encl: As above.

Endst. No./ As above/- 14001-02 **Dated** 29/11/24

Copy forwarded to the Chief Secretary, (Deptt. of Env. ST &CC) to the Govt. of H.P. w.r.t. Letter No. STE-F (10) 2 /2016 dated 15.11.2023 for information please.

Sd/-
(Anil Joshi, IFS)
Member Secretary
H.P. State Pollution Control Board, Shimla

ANNEXURE - R/B

Gmail

- 8 -

Assistant Controller <achppcb@gmail.com>

Fwd: Requisition for recruitment of various categories of posts (Class-III) in H.P. State Pollution Control Board.

Finance Division <pcbfinanceofficer@gmail.com> Wed, Dec 4, 2024 at 4:00 PM
To: achppcb@gmail.com

---------- Forwarded message ---------
From: **HPRCA** <hp-rca@hp.gov.in>
Date: Wed, Dec 4, 2024 at 3:46 PM
Subject: Requisition for recruitment of various categories of posts (Class-III) in H.P. State Pollution Control Board.
To: <pcbfinanceofficer@gmail.com>

Sir,

It is in reference to your office letter No. PCB/666/Estt./Recruitment of JOA(IT)2017-14001-02 dated 03.12.2024 on the subject cited above and to say that the HPRCA is not accepting any requisition form right now from any Department/Org./PSU/Board/Corporation etc. as the HPRCA is planning to introduce a single window system through its official website in near future for sending/accepting requisitions. The work is under process & will be completed in due course of time.

With Regards,
Secretary,
HP Rajya Chayan Aayog,
Hamirpur, Himachal Pradesh

On file.

05/12/24

Sup'd

05/12/24

Clerk-II

-9-

ANNEXURE-R/C

Himachal Pradesh State Pollution Control Board
"Him Parivesh", Phase-III, New Shimla -171009
Phone No. 0177-2673766, 2673032

No. PCB/666/Estt./Recruitment of JOA(IT)/2017- 15238 **Dated:** 20-12-24

To

The Chief Secretary
to the Government of Himachal Pradesh,
(Department of (Env., Sci., Tech. & Climate Change))

Sub: Requisition for recruitment of various categories of posts (Class- III) in H.P. State Pollution Control Board.

Sir,

In continuation to this office letter No. PCB/ 666/Estt./ Recruitment of JOA (IT) / 2017- 14001-02 dated 29.11.2024 addressed to the Secretary, Himachal Pradesh Rajya Chayan Aayog, Hamirpur with a copy endorsed to your office, on the subject cited above.

In this context, it is submitted that in reference to the above letter, an email dated 04.12.2024 has been received from the Secretary, Himachal Pradesh Rajya Chayan Aayog (HPRCA) vide which it has informed that HPRCA is not accepting any requisition form right now from any Department /Org./ PSU/Board/Corporation etc. as the HPRCA is planning to introduce a single window system through its official website in near future for sending/accepting requisitions. The work is under process & will be completed in due course of time **(Copy attached).**

It is also apprised that the Hon'ble National Green Tribunal vide orders dated 11.09.2024 passed in Original Application No.693 / 2023 has directed to fill up the posts lying vacant latest by 30.04.2025 **(Copy attached).**

In light of the above, it is requested that the matter concerning the recruitment of various Class-III categories of posts in the HP State Pollution Control Board may be taken up with the Secretary, Himachal Pradesh Public Service Commission for recruitment as a special case.

Yours faithfully,

Signed by
Anil Joshi
Date: 19-12-2024 16:13:08

(Anil Joshi, IFS)
Member Secretary
H.P. State Pollution Control Board, Shimla

O/C

ANNEXURE - R/D

Himachal Pradesh State Pollution Control Board
"Him Parivesh", Phase-III, New Shimla-171009
Phone No. 0177-2673766, 2673032

Reminder-I

No. PCB/666/Estt./Recruitment of JOA(IT)/2017-14803 **Dated:** 29/11/24

To

The Director
Directorate of Sainik Welfare,
Sainik Bhawan, Hamirpur
Distt. Hamirpur, H.P. - 177001.

Sub: Requisition for recruitment of various categories of posts in H.P. State Pollution Control Board.

Sir,

Please refer to the subject cited as above.

In this context, it is submitted that requisition for filling up of vacant post of various categories existing in HP State Pollution Control Board was sent to your office as detailed below:-

Sr. No.	Name of Post for which requisition sent	No. of Posts	Letter No. and date vide which requisition sent	Category
1	Data Entry Operator	02	No. PCB/664/Estt./ Recruitment of DEO / 2017-6679 dated 17.08.2022	UR (Ex-Servicemen) - 01 SC (Ex-Servicemen) - 01
2	Junior Office Assistant (IT)	01 **(03-02)**	Letter No. PCB/666/Estt./ Recruitment of Jr. Office Assistant/2017-6724 dated 17.08.2022	SC (Ex-Servicemen) - 01 (Two posts UR-(Ex-Servicemen) already filled up against 03 requisitioned posts.)
3	Junior Accountant	01 **(02-01)**	No. PCB/662/Estt./ Recruitment of Jr. Accountant/ 2017-6678 dated 17.08.2022	SC (Ex-Servicemen) - 01 (One post UR-(Ex-Servicemen) already filled up against 02 requisitioned posts).
4	Junior Scientific Assistant	02	No. PCB/680/Estt./ Recruitment of JSA/2018-6680 dated 17.08.2022	UR (Ex-Servicemen) - 01 SC (Ex-Servicemen) - 01
5	Junior Environmental	01	No. PCB/681/Estt./ Recruitment of	UR (Ex-Servicemen) - 01

	Engineer		JEE/2018-6723 dated 17.08.2022	
		03	No. HPSPCB/ 681/Estt.' Recruitment of JEE/ 18- 23243 dated 20.11.2018	UR (Ex-Servicemen) - 01 ST (Ex-Servicemen) - 01 OBC (Ex-Servicemen)- 01
Total		**10**		

It is also informed that candidature of 03 Ex- servicemen as sponsored vide your office Letter No. DSW Ex Cell- 97/ 2018/ 1399-1406 dated 15.09.2022 has already been rejected due non fulfilling essential qualification for the post of Junior Environmental Engineer prescribed under Recruitment and Promotion Rules of the post vide this office Letter No. No.PCB/681/Recruitment of JEE/- 12523-26 dated 15.09.2022 with a request to sponsor the candidates afresh.

It is also apprised that the Hon'ble National Green Tribunal vide orders dated 11.09.2024 in Original Application No. 693 / 2023 has directed to fill up the posts lying vacant latest by 30.04.2025 **(Copy attached).**

You are, therefore, again requested to complete the recruitment process for filling up of above posts in the Board at the earliest please. Copies of above references are also enclosed herewith for information please.

Encl:- As above.

Yours faithfully,

Signed by
Anil Joshi
Date: 28-11-2024 15:49:10

(Anil Joshi, IFS)
Member Secretary
H.P. State Pollution Control Board

O/C

-12-

ANNEXURE-R/E

Himachal Pradesh State Pollution Control Board
"Him Parivesh", Phase-III, New Shimla -171009
Phone No. 0177-2673766, 2673032

No. PCB/661/Estt./Recruitment of AEE/18- 15280-201 **Dated:** 19-12-24

To

The Chief Secretary
to the Govt. of Himachal Pradesh
Department of Env., Sci., Tech., & Climate Change).

Sub: Requisition for recruitment of 08 (eight) vacant posts of Assistant Environmental Engineer (AEE).

Sir,

In continuation to this office Letter No. PCB/ 661/Estt./Recruitment of AEE/ 18-3329-30 dated 29.06.2024, your office letter No. STE-E(3)5/2023 dated 10.07.2024 & letter No. STE-E(3)5/2023 dated 07.10.2024, on the subject cited above.

In this context, it is submitted that the Recruitment & Promotion Rules for the post of Assistant Environmental Engineer have been published in the e-gazette (Rajptra). A copy of the same is enclosed herewith for information.

It is, therefore, requested that the matter regarding recruitment of Assistant Environmental Engineer in the H.P. State Pollution Control Board may be taken up with the Secretary, Himachal Pradesh Public Service Commission with further submission that the Hon'ble National Green Tribunal vide OA No. 693/2023 dated 11.09.2024 has directed the Board to complete the recruitment process by 30.04.2025 (copy enclosed).

Yours faithfully,

Encl: As above

Signed by
Anil Joshi
(Anil Joshi, IFS)
Date: 19-12-2024 16:37:00

Member Secretary
H.P. State Pollution Control Board, Shimla

Endst. No./ As above/- **dated:**

Copy forwarded to:

The Secretary, Himachal Pradesh Public Service Commission, Shimla-171001 w.r.t. this office letter No. PCB/661/Estt./Recruitment of AEE/18-3329-30 dated 29.06.2024 for information and necessary action please.

Sd/-
(Anil Joshi, IFS)
Member Secretary
H.P. State Pollution Control Board, Shimla

IN THE HON'BLE HIGH COURT O
HIMACHAL PRADESH
AT SHIMLA

CMP No.

In

CWP No. 2266 of 2019

IN THE MATTER OF:

Dr. Ramakant Awasthi

.....Non-applicant/Petitioner

VERSUS

Himachal Pradesh State Pollution Control Board & Ors.

.....Applicant/Respondents

Index

Sr.No.	Particulars of documents	Page
1.	Application under section 151 of the Code of Civil Procedure, 1908 for vacation of stay on behalf of Respondent No. 1 i.e. HP State Pollution Control Board.	1-7
2.	**Annexure R-1/A**: Copy of order dated 23.11.2023 passed by the Hon'ble NGT in OA No. 693/2023.	08-16
3.	**Annexure R-1/B:** Copy of order dated 12.04.2024 passed by the Hon'ble NGT in OA No. 693/2023.	17-29

	Annexure R-1/C: Copy of minutes of meeting held on 14.06.2024.	30-32
4.	**Annexure R-1/D:** Copy of affidavit in compliance to Hon'ble NGT's order dated 12.04.2024.	33-43
5.	**Annexure R-1/E:** Copy of order dated 10.07.2024 passed by the Hon'ble Supreme Court of India in WP (C) No. 13029/1985.	44-61
6.	**Annexure R-1/F:** Copy of representation dated 06.11.2023.	62

Applicant/Respondent

Through Counsel

Dated: 24.07.2024 Maan Singh

Place: Shimla (Advocate)

-15-

BEFORE THE HON'BLE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA

CMP No. of 2024
In
CWP No. 2266/2019

In the matter of:-

Dr. Ramakant Awasthi,

..... Non Applicant /Petitioner

Versus

Himachal Pradesh State Pollution Control Board & Ors.

..... Applicant /Respondents

Application under section 151 CPC for vacation of stay on behalf of Respondent No. 1 i.e. HP State Pollution Control Board.

May it please your Lordships:-

1. That the above noted writ petition is pending for adjudication before this Hon'ble Court whereby the petitioner Sh. R.K. Awasthi working as Scientific Officer in the HP State Pollution Control Board has challenged the

provisional seniority list (Annexure P-8) issued by the applicant Board.

2. That the Hon'ble High Court vide order dated 10-9-2019 passed interim stays order in favour of petitioner and restrained the applicant Board from making promotions to the post of Senior Scientific Officer (SSO).

3. That the Applicant Board is facing hardship in its day to day administrative functioning due to the directions issued in the interim stay order dated 10-9-2019.

4. That the Hon'ble National Green Tribunal has taken the suo-motu cognizance vide order dated 23-11-2023 (**Annexure R-1/A**) on the issue of inadequate strength of manpower, high number of vacancies especially in technical positions, and infrastructure required for performing the functions assigned to State Pollution Control Boards under various laws and registered a matter OA No. 693/2023 on news item appearing in Deccan Herald dated 24.10.2023 titled "Pollution control boards are the weak link" . The Hon'ble NGT in this matter has observed the lack of adequate staff in the State Pollution Control Board and vide order dated 12-4-2024 directed the all State Pollution Control Boards to file an affidavit disclosing the reason as to why till now the full strength

appointments have not been made and why so many sanctioned posts are lying vacant and also mention the time schedule within which the vacant posts will be filled up and necessary in infrastructure in the laboratories will be created. Copy of order dated 12-4-2024 is annexed as **Annexure R-1/B.**

5. That in pursuance to Hon'ble NGT's directions dated 12-4-2024 a meeting was held with Central Pollution Control Board wherein all the State Pollution Control Boards have been asked the reason for non filling up of vacant posts and it was desired that steps be taken for filling up of the vacant posts at the earliest. Copy of minutes of meeting is annexed as **Annexure R-1/C**. The Affidavit in compliance to Hon'ble NGT's order dated 12-4-2024 submitted on behalf of HP State Pollution Control Board is annexed as **Annexure R-1/D.**

6. That similarly the Hon'ble Supreme Court of India is also shown its concern for vacant posts in State Pollution Control Boards in WP (C) No. 13029/1985 titled as M.C. Mehta vs Union of India & Ors. and vide ordre dated 10-7-2024 asked the some of the States to fill up the vacant posts at the earliest. Copy of order dated 10-7-2024 is annexed as **Annexure R-1/E**

7. That presently 5 posts of Senior Scientific Officers are vacant in scientific cadre of HP State Pollution Control Board which are to be filled up through promotion amongst Scientific Officers, however due to interim stay order dated 10-9-2019 the applicant Board is not able to fill up these posts by way of promotions. Similarly the promotions on the lower posts of Scientific Officers (SO) are also affected due non-promotions on the higher posts of SSO. In this regard representation received from one of the Scientific Officer is annexed **Annexure R-1/F**.

8. That the Hon'ble NGT has passed various directions in numbers of cases and the applicant Board is facing hardship to implement such directions due to inadequate scientific staff in the Board's laboratories. Hence, it has become necessary to pray before this Hon'ble Court to vacate the interim stay in this matter, so that vacant posts in the scientific cadre could be filled up for effective functioning of laboratories in the State Board.

5

-19-

Prayer:-

It is therefore, respectfully prayed that this application may kindly be allowed and the interim stay order dated 10-9-2019 may kindly be vacated. Any other relief which this Hon'ble Court deems fit, may also be passed in the interest of justice.

Non Applicant

Respondent No.1
Member Secretary,
HP State Pollution Control
Shimla

Date: 24/07/2024
Place: Shimla

Through Counsel

6

-20-

BEFORE THE HON'BLE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA

CMP No. of 2024

In

CWP No. 2266/2019

In the matter of:-

Dr. Ramakant Awasthi,

.....Applicant/Petitioner

Versus

Himachal Pradesh State Pollution Control Board & Ors.

.....Non Applicant /Respondents

AFFIDAVIT

I, Anil Joshi S/o Shri Ram Datt Joshi, aged 57 years, at present working as Member Secretary, H.P. State Pollution Control Board, do hereby solemnly affirm and declare on oath as under : -

1. That the accompanying Application has been drafted at my instance and under my instructions.
2. That the contents of Application paras 1-8 are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.

Member Secretary.
HP State Pollution Control
Shimla

7

-21-

3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on 24th day of July, 2024.

DEPONENT
Member Secretary,
HP State Pollution Control
Shimla

ANNEXURE R-1/A

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 693/2023

In re: News item appearing in Deccan Herald dated 24.10.2023 titled **"Pollution control boards are the weak link"**

Date of hearing: 23.11.2023

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. Amit Singh Chauhan, Adv. for CPCB (Through VC)

ORDER

1. This OA is registered in *suo motu* exercise of power on the basis of the News Item titled **"Pollution control boards are the weak link"** appearing in Deccan Herald dated 24.10.2023.

2. The news item states that the State Pollution Control Board (SPCB) as also Central Pollution Control Board (CPCB) have miserably failed to effectively contribute in curbing the pollution. It is stated that the PCBs across India are in a state of a shambles, though in course of time, their mandate has been expanded much beyond the water related issues. Referring to a working paper from the Centre for Policy Research, the report states that the SPCBs do not have the resources and capacity to perform the functions assigned to them under various laws due to inadequate sanctioned strength of personnel, high number of vacancies especially in technical positions, absence of proper training, lack of pollution monitoring and abatement equipment, absence of technically competent leadership, protracted enforcement mechanisms, insufficient funds and ineffectual spending.

3. The news item raises a substantial issue affecting the compliance of environmental laws.

4. Hence, we find it to be a fit case for consideration by registering OA in *suo-motu* exercise of power which is permissible in terms of the judgment of the Hon'ble Supreme Court in the matter of *"Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.*

5. On the basis of advance notice, a report on behalf of CPCB dated 22.11.2023 has been filed. A perusal of the said report reveals that the news report about insufficient staffing of the PCBs across the country is correct, as in the report of the CPCB following chart has been reproduced disclosing the status of manpower of SPCBs and PCCs:

"Status of manpower of SPCBs / PCCs

S. No	*State Pollution Control Boards*	*Sanctioned*	*In place*	*Vacant*
1	*Andhra Pradesh*	*289*	*87*	*202*
2	*Arunachal Pradesh*	*29*	*27*	*2*
3	*Assam*	*264*	*176*	*88*
4	*Bihar*	*249*	*47*	*202*
5	*Chhattisgarh*	*328*	*241*	*87*
6	*Goa*	*140*	*127*	*13*
7	*Gujarat*	*831*	*497*	*334*
8	*Haryana*	*450*	*165*	*285*
9	*Himachal Pradesh*	*371*	*221*	*150*
10	*Jharkhand*	*271*	*73*	*198*
11	*Karnataka*	*723*	*290*	*433*
12	*Kerala*	*459*	*224*	*235*
13	*Madhya Pradesh*	*1228*	*459*	*769*
14	*Maharashtra*	*839*	*473*	*366*
15	*Manipur*	*120*	*47*	*73*
16	*Meghalaya*	*152*	*83*	*69*
17	*Mizoram*	*14*	*10*	*4*
18	*Nagaland*	*24*	*19*	*5*
19	*Odisha*	*442*	*179*	*263*
20	*Punjab*	*652*	*324*	*328*
21	*Rajasthan*	*808*	*332*	*476*
22	*Sikkim*	*18*	*12*	*6*
23	*Tamil Nadu*	*987*	*590*	*397*
24	*Telangana*	*230*	*127*	*103*

25	Tripura	28	24	4
26	Uttarakhand	130	51	79
27	Uttar Pradesh	732	407	325
28	West Bengal	309	178	131
	Sub - Total (A)	**11117**	**5490**	**5627**

S. No	Pollution Control Committees	Sanctioned	In place	Vacant
1	Andaman and Nicobar Islands	9	6	3
2	Chandigarh	9	7	2
3	Dadra & Nagar Haveli and Daman & Diu	12	2	10
4	Delhi	344	111	233
5	Jammu & Kashmir	445	248	197
6	Ladakh	16	3	13
7	Lakshadweep	5	1	4
8	Puducherry	12	9	3
	Sub - Total (B)	**852**	**387**	**465**
	Grand Total (A+B)	**11,969**	**5,877**	**6,092**

"

6. The above chart clearly reveals that out of 11,969 sanctioned posts, only 5877 are filled and in many States such as, Gujarat, Himachal Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, West Bengal, etc., the working strength in the SPCBs/PCCs is even less than half of the sanctioned strength.

7. Same is the position in respect of the laboratories of SPCBs and PCCs which is reflected in the report filed by CPCB in the chart form as under:

"Details of Environmental Laboratories of SPCBs/PCCs

S. No	SPCBs	Central	Regional	Total	EPA	NABL
1	Andhra Pradesh	0	5	5	0	2
2	Arunachal Pradesh	1	1	2	0	0
3	Assam	1	4	5	0	1
4	Bihar	1	4	5	0	0
5	Chhattisgarh	1	6	7	0	0
6	Goa	1	0	1	0	1
7	Gujarat	1	8	9	1	4
8	Haryana	1	3	4	0	3
9	Himachal Pradesh	1	5	6	0	2
10	Jharkhand	1	4	5	0	0

11	Karnataka	2	7	9	1	0
12	Kerala	1	15	16	1	0
13	Madhya Pradesh	1	10	11	0	6
14	Maharashtra	1	7	8	5	3
15	Manipur	1	0	1	0	0
16	Meghalaya	1	0	1	0	1
17	Mizoram	1	0	1	0	0
18	Nagaland	1	0	1	0	0
19	Odisha	1	14	15	0	1
20	Punjab	1	2	3	0	0
21	Rajasthan	1	12	13	0	2
22	Sikkim	1	0	1	0	0
23	Tamil Nadu	1	17	18	1	2
24	Telangana	1	2	3	1	0
25	Tripura	1	3	4	0	0
26	Uttarakhand	1	4	5	0	0
27	Uttar Pradesh	1	22	23	1	11
28	West Bengal	1	5	6	1	1
	Sub- Total (A)	**28**	**160**	**188**	**12**	**40**

S. No	PCCs	Central	Regional	Total	EPA	NABL
1	Andaman & Nicobar Islands	0	0	0	0	0
2	Chandigarh	0	1	1	0	0
3	Dadra & Nagar Haveli and Daman & Diu	0	0	0	0	0
4	Delhi	1	0	1	0	0
5	Jammu & Kashmir	1	1	2	0	0
6	Ladakh	0	0	0	0	0
7	Lakshadweep	0	0	0	0	0
8	Puducherry	1	1	2	0	1
	Sub- Total (B)	**3**	**3**	**6**	**0**	**1**
	Grand Total (A+B)	**31**	**163**	**194**	**12**	**41**

"

8. The above chart reflects that in some of the States, the properly accredited laboratories are not there under the Environment Protection Act as Environmental Laboratories and in respect of some PCCs such labs even do not exist.

9. Tribunal in O.A. No. 95/2018 in the matter of *Aryavart Foundation Vs. M/s Vapi Green Enviro Ltd.* dated 05.02.2021 had issued following direction:-

"22. The directions on the subject are summed up as follows:

i. *The Chief Secretaries of all States/UTs, in coordination with their respective Secretary Environment and Chairman State PCB/PCCs, need to forthwith study and address the issues emerging from the CPCB report, prepare and execute their respective action plans which will include filling up all vacant posts by competent persons and procuring the requisite equipment, including commissioning and upgradation of all laboratories and recognition under the EP Act, 1986. The CPCB may assist and monitor all the States for compliance of these directions. The steps in this regard be initiated and completed as far as possible within six months. In view of Section 33 of the NGT Act, 2010, whereunder the NGT Act has overriding powers over other statutes, any restriction placed by any administrative order will not stand in the way of carrying out this direction.*

ii. *We direct the CPCB to prepare a format which may contain qualifications, minimum eligibility criteria, required experience for the key positions and the specifications of equipment. All States/UTs may act accordingly.*

iii. *MoEF&CC and CPCB may design a mechanism for annual performance audit of all the State PCBs/PCCs.*

iv. *It is suggested that if some of the State PCBs find it difficult to select/recruit suitable candidates, a designated Committee of the MoEF&CC and CPCB, in consultation with such State PCBs, may explore possibility of the central selection mechanism so that the talent pool so selected can be made available for posting at appropriate locations, where requirement is found to be otherwise difficult. A plan be prepared for continuous training of the incumbents at regional levels periodically.*

v. *In view of the findings in the report that at some places administrative manpower is more than technical manpower, such situation may be reviewed and remedied by the concerned States.*

vi. *The observations that the work of regulators should be fulltime for the incumbents appointed applies to all key positions, including Chairman/Member Secretary and Regional Officers, Engineers, Scientists of PCBs/PCCs. Such incumbents may not be given any other additional charge. Only exception can be in States where there are no significant environmental issues so as to provide the incumbents fulltime work. Such States may seek exemption in respect of this direction from CPCB, giving relevant information justifying such exemption.*

vii. *CPCB and State PCBs/PCCs, as directed earlier, may utilise EC funds on laboratory set up/upgradation, and on the mentioned areas in the report as well as on approved District Environment Plans. No approval of*

Central/State Government will be necessary in this regard in view of section 33 of the NGT Act, supra.

viii. *Consistent with Digital India initiatives, MoEF&CC/MoJS/CPCB may consider setting up and periodically updating National Environment Data Grid (NEDG) linked to the State Environment Data Grids (SEDGs) DEDGs and further linked to available portals like online air/water quality, Sameer and other monitoring stations to facilitate analysis, research and planning on the subject. It may be further interlinked to initiatives like NMCG/Swachh Bharat/Jal Jeevan Mission.*

ix. *To assess the extent of monetary loss caused to the environment on account of violation of environmental norms by failure to scientifically manage waste, violating Water/Air/EP/Forest (Conservation) Acts and other specified Acts for fixing accountability, for improving efficiency and better enforcement of 'Polluter Pays' principle.*

x. *To monitor the extent of carrying capacity for particular activities at different locations for planning suitability of siting of particular activities for giving effect to 'Precautionary' and 'Sustainable Development' principles."*

10. In view of the above, we deem it proper to implead the following as respondents in this OA:

1) State of Andhra Pradesh through Principal Secretary, Department of Environment and Forest.
2) State of Arunachal Pradesh through Principal Secretary, Department of Environment and Forest.
3) State of Assam through Principal Secretary, Department of Environment and Forest.
4) State of Bihar through Principal Secretary, Department of Environment and Forest.
5) State of Chhattisgarh through Principal Secretary, Department of Environment and Forest.
6) State of Goa through Principal Secretary, Department of Environment and Forest.

7) State of Gujarat through Principal Secretary, Department of Environment and Forest.

8) State of Haryana through Principal Secretary, Department of Environment and Forest.

9) State of Himachal Pradesh through Principal Secretary, Department of Environment and Forest.

10) State of Jharkhand through Principal Secretary, Department of Environment and Forest.

11) State of Karnataka through Principal Secretary, Department of Environment and Forest.

12) State of Kerala through Principal Secretary, Department of Environment and Forest.

13) State of Madhya Pradesh through Principal Secretary, Department of Environment and Forest.

14) State of Maharashtra through Principal Secretary, Department of Environment and Forest.

15) State of Manipur through Principal Secretary, Department of Environment and Forest.

16) State of Meghalaya through Principal Secretary, Department of Environment and Forest.

17) State of Mizoram through Principal Secretary, Department of Environment and Forest.

18) State of Nagaland through Principal Secretary, Department of Environment and Forest.

19) State of Odisha through Principal Secretary, Department of Environment and Forest.

20) State of Punjab through Principal Secretary, Department of Environment and Forest.

21) State of Rajasthan through Principal Secretary, Department of Environment and Forest.

22) State of Sikkim through Principal Secretary, Department of Environment and Forest.

23) State of Tamil Nadu through Principal Secretary, Department of Environment and Forest.

24) State of Telangana through Principal Secretary, Department of Environment and Forest.

25) State of Tripura through Principal Secretary, Department of Environment and Forest.

26) State of Uttarakhand through Principal Secretary, Department of Environment and Forest.

27) State of Uttar Pradesh through Principal Secretary, Department of Environment and Forest.

28) State of West Bengal through Principal Secretary, Department of Environment and Forest.

29) Union Territory of Andaman & Nicobar through Principal Secretary, Department of Environment and Forest.

30) Union Territory of Chandigarh through Principal Secretary, Department of Environment and Forest.

31) Union Territory of Dadra & Nagar Haveli and Daman & Diu through Principal Secretary, Department of Environment and Forest.

32) Union Territory of Delhi through Principal Secretary, Department of Environment and Forest.

33) Union Territory of Jammu & Kashmir through Principal Secretary, Department of Environment and Forest.

34) Union Territory of Ladakh through Principal Secretary, Department of Environment and Forest.

35) Union Territory of Lakshadweep through Principal Secretary, Department of Environment and Forest.

36) Union Territory of Puducherry through Principal Secretary, Department of Environment and Forest.

37) Central Pollution Control Board's Central and Regional Laboratories through Secretary, MoEF&CC.

11. Let notice be issued to the above respondents.

12. The above respondents are directed to file their reports showing the sanctioned strength and working strength of staff in the concerned SPCBs/PCCs, CPCB the ratio of administrative, Ministerial and Technical staff in the SPCBs/PCCs, CPCB and the regulating and monitoring facilities which are available with the SPCBs/PCCs/CPCB. In respect of laboratories, the report will disclose the sanctioned strength and present working strength of staff, the infrastructure which is available in the labs and further need for equipment and infrastructure in those labs and the provisions made in laboratories for enforcement and monitoring of hotspots in critically polluted areas. The report should also include the availability of budget and its sources and expenditure in last two years (2020-2021 and 2021-2022). Let these reports be submitted within a period of 8 weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

13. List on 02.02.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

November 23, 2023
Original Application No. 693/2023
DV

ANNEXURE R-1/B

Item No.12 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

Date of hearing: 12.04.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. Amit Singh Chauhan, Adv. for CPCB (Through VC)
Ms. Srishti Govil & Mr. Tanish Manuja, Advs. for MoEF & CC
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Mr. Shubham Bhalla & Ms. Ruksana, Advs. for R - 30 (Through VC)
Mr. Kaushal Gautam & Ms. Snehpreet Kaur, Advs. for UKPCB
Ms. Jyoti Mendiratta, Adv. for Govt. of NCT of Delhi (Through VC)
Mr. A.V. Nair, Adv. for Gujarat PCB (Through VC)
Mr. Apoorv Kurup & Ms. Aanchal, Advs. for UT of Lakshadweep (Through VC)
Mr. Bhanwar Pal Singh Jadon, Adv. for the State of UP (Through VC)
Mr. Vaibhav Srivastava, Adv. for HP SPCB

ORDER

1. In this original application, issue relates to infrastructure, resources and capacity of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) to perform the functions assigned to them, which is affected on account of inadequate sanctioned strength of personnel, high number of vacancies especially in technical positions, absence of proper training, lack of pollution monitoring and abatement equipments, absence of technically competent leadership, protracted enforcement mechanisms, insufficient funds and ineffectual spending.

2. Tribunal in the order dated 23.11.2023 had taken note of the fact that large number of posts in the SPCBs were lying vacant and that there was absence of properly accredited laboratories and Tribunal had impleaded concerned States/Union Territories through their Principal Secretary, Department of Environment and Forest and directed them to file

their reports showing the sanctioned strength and working of staff in the concerned SPCBs/PCCs and CPCB, ratio of administrative, ministerial and technical staff and regulating and monitoring facilities available therein.

3. Tribunal by order dated 02.02.2024 had directed the CPCB to tabulate the said information disclosed in the reports of SPCBs/PCCs. In terms of the directions of the Tribunal, tabulated information has been produced by CPCB in its report dated 05.04.2024. Said report reflects very grim situation in respect of working strength in the PCBs/PCCs. Staff strength i.e. sanctioned, working, vacant in SPCBs and PCCs is disclosed to be as under:-

"

Table 1a: Status of Staff Strength in SPCBs

S. No	State Pollution Control Boards	Staff Strength in Number			Vacant in %
		Sanctioned	Working	Vacant	
1	Andhra Pradesh	289	87	202	69.90
2	Arunachal Pradesh	27	27	0	0.00
3	Assam	264	245	19	7.20
4	Bihar	249	40	209	83.94
5	Chhattisgarh	328	241	87	26.52
6	Goa	140	127	13	9.29
7	Gujarat	801	307	494	61.67
8	Haryana	448	167	281	62.72
9	Himachal Pradesh	371	221	150	40.43
10	Jharkhand	271	73	198	73.06
11	Karnataka	723	290	433	59.89
12	Kerala	434	263	171	39.40
13	Madhya Pradesh	1228	458	770	62.70
14	Maharashtra	839	473	366	43.62
15	Manipur	120	46	74	61.67
16	Meghalaya	152	82	70	46.05
17	Mizoram	23	18	5	21.74
18	Nagaland	19	19	0	0.00
19	Odisha	463	193	270	58.32
20	Punjab	652	351	301	46.17
21	Rajasthan	808	332	476	58.91
22	Sikkim	27	15	12	44.44
23	Tamil Nadu	1059	620	439	41.45
24	Telangana	230	127	103	44.78
25	Tripura	28	24	4	14.29

2

S. No	State Pollution Control Boards	Staff Strength in Number			Vacant in %
		Sanctioned	Working	Vacant	
26	Uttarakhand	130	51	79	60.77
27	Uttar Pradesh	732	403	329	44.95
28	West Bengal	309	178	131	42.39
	Sub – Total (A)	11,164	5,47[illegible]	5,686	50.93

Table 1b :Status of Staff Strength in PCCs

S. No	Pollution Control Committees	Staff Strength			Vacancy in %
		Sanctioned	Working	Vacant	
1	Andaman and Nicobar Islands	9	6	3	33.33
2	Chandigarh	9	7	2	22.22
3	Dadra & Nagar Haveli and Daman & Diu	12	2	10	83.33
4	Delhi	344	191	153	44.48
5	Jammu & Kashmir	445	242	203	45.62
6	Ladakh	16	5	11	68.75
7	Lakshadweep	5	1	4	80.00
8	Puducherry	12	9	3	25.00
	Sub – Total (B)	**852**	**463**	**389**	**45.66**
	Grand Total (A+B)	**12,016**	**5,941**	**6,075**	**50.56**

4. Status of contractual staff strength in the SPCBs and PCCs is disclosed to be as under:-

Table 2: Status of Contractual Staff Strength in SPCBs/ PCCs

S. No	SPCBs /PCCs	Technical			Admin.	Total
		Engineering	Science	Sub-Total		
1	Andaman and Nicobar Islands	3	6	9	0	9
2	Chandigarh	5	0	5	22	27
3	Chhattisgarh	0	25	25	86	111
4	Dadra & Nagar Haveli and Daman & Diu	14	0	14	11	25
5	Delhi	2	3	5	76	81
6	Goa	6	19	25	0	25
7	Haryana	0	34	34	80	114
8	Jharkhand	17	20	37	40	77
9	Kerala	0	71	71	48	119
10	Ladakh	03	05	08	04	12
11	Madhya Pradesh	56	48	104	113	217
12	Nagaland	5	23	28	0	28
13	Odisha	02	43	45	0	45
14	Tamil Nadu	0	52	52	05	57
15	Uttar Pradesh	33	57	90	07	97
16	Uttarakhand	0	44	44	03	47
	Total	**146**	**450**	**596**	**495**	**1091**

5. Ratio of administrative and technical posts in SPCBs and PCCs is found to be as under:

"Table 3a: Ratio of Administrative and Technical Posts in SPCBs

S. No.	State Pollution Control Boards	Sanctioned Staff Strength		Ratio (A:T)
		Administrative	Technical	
1	Andhra Pradesh	113	176	1 : 1.56
2	Arunachal Pradesh	11	16	1 : 1.45
3	Assam	147	117	1 : 0.80
4	Bihar	128	121	1 : 0.95
5	Chhattisgarh	167	161	1 : 0.96
6	Goa	53	87	1 : 1.64
7	Gujarat	147	654	1 : 4.45
8	Haryana	209	239	1 : 1.14
9	Himachal Pradesh	182	189	1 : 1.04
10	Jharkhand	127	144	1 : 1.13
11	Karnataka	303	420	1 : 1.39
12	Kerala	205	229	1 : 1.12
13	Madhya Pradesh	636	592	1 : 0.93
14	Maharashtra	418	421	1 : 1.01
15	Manipur	52	68	1 : 1.31
16	Meghalaya	79	73	1 : 0.92
17	Mizoram	9	14	1 : 1.56
18	Nagaland	8	11	1 : 1.38
19	Odisha	176	287	1 : 1.63
20	Punjab	324	328	1 : 1.01
21	Rajasthan	198	610	1 : 3.08
22	Sikkim	10	17	1 : 1.70
23	Tamil Nadu	537	522	1 : 0.97
24	Telangana	90	140	1 : 1.56
25	Tripura	9	19	1 : 2.11
26	Uttarakhand	54	76	1 : 1.41
27	Uttar Pradesh	359	373	1 : 1.04
28	West Bengal	149	160	1 : 1.07

3b: Ratio of Administrative and Technical Posts in PCCs

S. No	Pollution Control Committees	Sanctioned Staff Strength		Ratio (A:T)
		Administrative	Technical	
1	Andaman and Nicobar Islands	4	6	1 : 1.50
2	Chandigarh	0	9	-

S. No	Pollution Control Committees	Sanctioned Staff Strength		Ratio (A:T)
		Administrative	Technical	
3	Dadra & Nagar Haveli, Daman & Diu	2	10	1 : 5.00
4	Delhi	160	183	1 : 1.14
5	Jammu & Kashmir	215	230	1: 1.07
6	Ladakh	16	0	-
7	Lakshadweep	0	5	-
8	Puducherry	0	12	-

6. Details of environmental laboratories in SPCBs and PCCS are as under:-

"Table 4a: Details of Environmental Laboratories at SPCBs

S. No.	SPCBs	Central	Zonal/ Regional	Total	EPA	Only NABL
1	Andhra Pradesh	0	5	5	0	2
2	Arunachal Pradesh	1	1	2	0	0
3	Assam	1	4	5	1	1
4	Bihar	1	0	1	0	0
5	Chhattisgarh	1	6	7	0	0
6	Goa	1	0	1	0	1
7	Gujarat	1	8	9	1	3
8	Haryana	1	3	4	0	3
9	Himachal Pradesh	1	5	6	0	2
10	Jharkhand	1	4	5	0	0
11	Karnataka	2	7	9	0	0
12	Kerala	1	15	16	1	0
13	Madhya Pradesh	1	10	11	1	8
14	Maharashtra	1	7	8	6	8
15	Manipur	1	0	1	0	0
16	Meghalaya	1	0	1	0	1
17	Mizoram	1	0	1	0	0
18	Nagaland	1	0	1	0	0
19	Odisha	1	14	15	0	1

20	Punjab	1	2	3	0	0
21	Rajasthan	1	13	14	0	2
22	Sikkim	1	0	1	0	0
23	Tamil Nadu	1	17	18	1	2
24	Telangana	1	2	3	1	0
25	Tripura	1	2	3	0	0
26	Uttarakhand	1	4	5	0	0
27	Uttar Pradesh	1	21	22	1	11
28	West Bengal	1	6	7	1	2
	Sub Total (A)	**28**	**156**	**184**	**14**	**47**

Table 4b: Details of Environmental Laboratories at PCCs

S No.	PCCs	Central	Regional	Total	EPA	Only NABL
1	Andaman and Nicobar Islands	0	0	0	0	0
2	Chandigarh	1	0	1	0	0
3	Dadra & Nagar Haveli and Daman & Diu	0	0	0	0	0
4	Delhi	1	0	1	0	0
5	Jammu & Kashmir	0	2	2	0	0
6	Ladakh	0	0	0	0	0
7	Lakshadweep	0	0	0	0	0
8	Puducherry	1	1	2	0	1
	Sub Total (B)	**3**	**3**	**6**	**0**	**1**
	Grand Total (A+B)	**31**	**159**	**190**	**14**	**48**

"

7. Details of environmental monitoring network at SPCBs and PCCs has been found to be:-

"Table 5a: Details of Environmental Monitoring Network at SPCBs

No.	SPCBs	NWMP	NAMP	CAAQMS	NANMN
1.	Andhra Pradesh	160	72	12	8
2.	Arunachal Pradesh	17	2	1	0
3.	Assam	237	32	9	0
4.	Bihar	170	8	35	0
5.	Chhattisgarh	39	17	14	0
6.	Goa	115	19	0	0
7.	Gujarat	182	67	17	0
8.	Haryana	65	5	30	0
9.	Himachal Pradesh	243	25	1	0
10.	Jharkhand	74	10	4	0
11.	Karnataka	325	30	42	10
12.	Kerala	211	29	9	0
13.	Madhya Pradesh	254	42	28	4
14.	Maharashtra	252	74	93	10
15.	Manipur	75	1	2	0
16.	Meghalaya	84	11	2	0
17.	Mizoram	121	34	1	0
18.	Nagaland	28	10	1	0
19.	Odisha	346	53	19	0
20.	Punjab	147	52	8	0
21.	Rajasthan	199	45	45	0
22.	Sikkim	30	9	1	0
23.	Tamil Nadu	171	52	28	10
24.	Telangana	273	22	14	10
25.	Tripura	120	2	2	0
26.	Uttarakhand	163	84	57	0
27.	Uttar Pradesh	61	12	3	10
28.	West Bengal	143	84	15	10
Sub – Total (A)		**4305**	**903**	**493**	**72**

Table 5b: Details of Environmental Monitoring Network at PCCs

PCCs	NWMP	NAMP	CAAQMS	NANMN
Andaman and Nicobar Islands	0	3	0	0
Chandigarh	11	5	3	0
Dadra & Nagar Haveli and Daman & Diu	24	6	0	0
Delhi	88	7	40	10
Jammu & Kashmir	133	31	1	0
Ladakh		0	0	0
Lakshadweep	45	1	0	0
Puducherry	34	6	1	0
Sub- Total (B)	**335**	**59**	**45**	**10**
Total (A+B)	**4640**	**962**	**538**	**82**

"

8. Sanctioned and present working strength of the laboratories in SPCBs and PCCs has been found to be:-

"Table 6a: Sanctioned and Present Strength in SPCBs Labs

S. No.	SPCBs	Strength of Laboratory			Contractual Staff
		Sanctioned	Working	Vacancy	
1.	Andhra Pradesh	69	17	52	0
2.	Arunachal Pradesh	12	12	0	0
3.	Assam	47	38	9	0
4.	Bihar	65	7	58	12
5.	Chhattisgarh	121	44	77	25
6.	Goa	53	48	5	19
7.	Gujarat	283	118	165	0
8.	Haryana	78	32	46	34
9.	Himachal Pradesh	86	37	49	0
10.	Jharkhand	144	79	65	20
11.	Karnataka	142	36	106	95
12.	Kerala	91	7	84	71
13.	Madhya Pradesh	441	162	279	0

14.	Maharashtra	86	48	38	0
15.	Manipur	4	4	0	0
16.	Meghalaya	52	25	27	0
17.	Mizoram	9	6	3	0
18.	Nagaland	7	7	0	0
19.	Odisha	197	73	124	45
20.	Punjab	65	23	42	0
21.	Rajasthan	197	82	115	0
22.	Sikkim	9	3	6	0
23.	Tamil Nadu	216	163	53	52
24.	Telangana	62	42	20	0
25.	Tripura	12	11	1	0
26.	Uttarakhand	2	2	0	47
27.	Uttar Pradesh	182	132	50	22
28.	West Bengal	74	48	26	0
	Sub – Total (A)	**2806**	**1306**	**1500**	**442**

Table 6b: Sanctioned and Present Strength in PCCs Labs

S. No.	PCCs	Strength of Laboratory			Contractual Staff
		Sanctioned	Working	Vacancy	
1	Andaman & Nicobar	No Laboratory			
2	Chandigarh	7	7	0	4
3	DNH & Daman & Diu	No Laboratory			
4	Delhi	31	4	27	3
5	Jammu & Kashmir	111	41	70	0
6	Ladakh	No Laboratory			
7	Lakshadweep	No Laboratory			
8	Puducherry	10	8	2	0
	Sub- Total (B)	**159**	**60**	**99**	**7**
	Total (A+B)	**2965**	**1366**	**1599**	**449**

9. We find that out of sanctioned staff strength exists in the SPCBs and PCCs, appointments have not been made and posts are lying vacant which

is affecting the regulatory mechanism at the State level on environmental issues. On Staffing: 1) Almost 50 percent posts are vacant. Maximum posts are lying vacant in Bihar, Jharkhand and UT of Daman-Diu. Such a huge vacancy is one of the major reason for improper enforcement of Acts and Rules. 2) PCBs and PCCs have taken 1091 Contractual staff and out of them, 146 and 450 are with Technical and Scientific background respectively. If such staff can be taken on contract then why regular recruitment cannot be made.

We also find that proper facility and infrastructure is lacking in the SPCBs and PCCs laboratories. Out of 190 laboratories, only 14 laboratories are recognized as Environmental Lab under EPA. Further, merely having NABL Certification in 48 laboratories has no meaning unless they form a part of Environment Laboratory. The report however does not disclose notification of laboratories under section 17(2) and Section 52 of the Water Act and Section 17(2) and section 28 of the Air Act. We are of the view that Table 7 disclosing laboratory infrastructure for analyzing environmental parameters be reviewed by CPCB with PCBs to strengthen laboratories for monitoring prescribed parameters notified in Schedule I under EP rules and specified while granting CTOs.

10. No details of staff strength, ratio of administrative and technical posts, environmental laboratories, monitoring network has been disclosed for CPCB.

11. Report further discloses the income generated and expenditure by SPCBs and PCCs as under:-

"Table 9a: Income Generated and Expenditure by the SPCBs

All in Lakhs

S. No.	SPCBs	2020-21		2021-22		Ave Exp in %
		Generated	Expenditure	Generated	Expenditure	
1.	Andhra Pradesh	5619.00	6745.00	19608.00	5347.00	47.93
2.	Arunachal Pradesh	457.72	282.81	572.16	452.65	71.41
3.	Assam	408.00	253.00	449.70	254.00	59.11
4.	Bihar	2892.30	2792.36	3423.63	3683.76	102.54
5.	Chhattisgarh	6232.80	4583.96	6739.75	5276.69	76.01
6.	Goa	1552.60	1259.62	1438.53	2023.02	109.75
7.	Gujarat	17820.85	6599.16	17611.70	5511.68	34.18
8.	Haryana	18359.91	9966.35	11485.00	4906.00	49.83
9.	Himachal Pradesh	3327.00	2726.00	3219.00	2156.00	74.58
10.	Jharkhand	3367.81	1594.09	2906.58	1456.92	48.63
11.	Karnataka	10562.26	8731.78	42989.63	11068.98	36.97
12.	Kerala	8300.01	4590.93	12011.45	4374.95	44.14
13.	Madhya Pradesh	4318.39	2068.33	4673.08	1930.01	44.47
14.	Maharashtra	49068.70	15038.15	51776.40	16369.92	31.14
15.	Manipur	315.31	315.31	294.87	296.03	100.19
16.	Meghalaya	1364.13	973.81	1176.25	1003.71	77.84
17.	Mizoram	169.33	171.17	177.47	176.68	100.30
18.	Nagaland	145.58	145.58	165.93	165.93	100.00
19.	Odisha	11461.43	2647.74	8499.35	3188.79	29.24
20.	Punjab	8746.12	9248.75	8440.65	6364.56	90.84
21.	Rajasthan	12104.43	9663.54	15856.56	8553.79	65.15
22.	Sikkim	243.63	195.90	246.48	468.10	135.48
23.	Tamil Nadu	33376.40	11754.38	35646.41	25930.36	54.60
24.	Telangana	11422.00	9822.00	15472.00	4956.00	54.95
25.	Tripura	237.64	237.64	304.34	304.34	100.00
26.	Uttarakhand	8755.78	7237.61	5521.56	3210.12	73.18
27.	Uttar Pradesh	21313.45	21313.45	23440.66	23440.66	100.00
28.	West Bengal	8346.11	7502.67	6273.05	4540.61	82.38

Table 9b: Income Generated and Expenditure by the PCCs

All in Lakhs

	PCCs	2020-21	2021-22	Ave Exp

S. No.		Generated	Expenditure	Generated	Expenditure	in %
1.	A&N	64.00	55.00	72.00	68.40	90.74
2.	Chandigarh	489.71	433.55	424.75	391.16	90.19
3.	DNH &DD	957.45	128.41	1181.64	212.17	15.92
4.	Delhi	5209.49	2493.28	3235.18	2661.74	61.04
5.	Jammu & Kashmir	3389.42	2553.94	3306.46	2612.80	77.16
6.	Ladakh	115.00	0.00	200.00	26.34	8.36
7.	Lakshadweep	7.90	0.00	9.28	17.18	100.00
8.	Puducherry	244.09	212.13	332.01	242.36	78.89

*- Expenditure of Both years

12. As per the said chart, average expenditure is much below the generation of income. Reason for not initializing the collected amount fully when need exists and time-bond plan under different heads for utilization of the same. The information disclosed in Table 9 a and 9 b does not give sources of budget as per summery given under para 8 (e). This should also be filed by SPCBs and PCCs to CPCB with their affidavit.

13. Hence, we direct the Member Secretary of all the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) within a period of six weeks from today disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up and necessary in infrastructure in the laboratories will be created and also covering other observations made above. On receipt of such affidavit, Member Secretary of CPCB will organize a meeting with all the Member Secretaries of SPCBs and PCCs within eight weeks to remediate the situation and thereafter, Member Secretary of CPCB will submit report before the Tribunal within twelve weeks disclosing outcome of the meeting and also time schedule

disclosed by SPCBs and PCCs for filling up the vacant posts and creating the necessary infrastructure in the laboratories and for setting up the laboratories where they don't exist in the tabulated form.

14. We also noticed that environmental monitoring program has been set up for monitoring the ambient air quality, water quality and ambient noise monitoring. Monitoring program for marine water quality monitoring needs to be strengthen by enhancing monitoring capabilities on their environmental aspects. Hence, Member Secretary of CPCB will also discuss this aspect in the meeting with the Member Secretaries of SPCBs and PCCs and will take appropriate decision in this regard.

15. A copy of this order be forwarded to Member Secretary of CPCB and Member Secretaries of all the SPCBs and PCCs by email for compliance.

16. List on 29.07.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

April 12, 2024
Original Application No.693/2023
JG.

ANNEXURE R-1/C

LiFE Lifestyle for Environment

CPCB

Central Pollution Control Board
Delhi – 110 032

Minutes of the Review Meeting with SPCBs / PCCs w.r.t Hon'ble NGT order suo moto matter O.A 693 of 2023, - "Pollution Control Boards are the Weak Link" – reg.

In the matter of Hon'ble NGT order Suo moto O.A 693 of 2023 a meeting was held on 14.06.2024 at 12:30 PM with the Member Secretaries and officials of State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) under the Chairmanship of Member Secretary, Central Pollution Control Board (CPCB), so as to review in compliance of the said order. The meeting was attended by all SPCBs/ PCCs except Haryana SPCB.

At the outset, MS, CPCB welcomed all the participants and briefed the background of the O.A 693 of 2023 and directions passed therein with regard to vacancy, laboratories infrastructure and budget details.

Thereafter, Shri G. Thirumurthy, Divisional Head, Pollution Control Planning Division, CPCB presented the status of affidavits submitted by the 28 SPCBs / PCCs and also informed that affidavit from the 08 SPCBs / PCCs namely Karnataka, Rajasthan, Jharkhand, Uttara hand, Arunachal Pradesh, Manipur, Sikkim and Andaman and Nicobar Islands have not yet been received. He also presented various short comings noticed in the affidavits so far submitted in terms of timeline for filling of vacancy, duration since posts are vacant, reason for not filling the posts and sources of revenue along with expenditure incurred during FY 2020 - 21 and 2021 - 22 etc.

Shri Sanjay Singh, Divisional Head, Trace Organic Laboratory, CPCB presented the status of information submitted vide affidavits by the 28 SPCBs / PCCs w.r.t. strengthening of laboratories, notification under Water Act and Air Act, Creation of necessary additional infrastructure along with the short-comings, discrepancies and deviations observed in the information submitted by SPCBs/ PCCs. He also highlighted that various shortcomings noticed in the affidavits so far submitted in terms of strengthening and notification of Laboratories under Section 52 of the Water Act and under section 28 of Air Act, facility available for sampling and analysis of Schedule I parameters of EP Rules as per Consent to Operate issued to the industries, plans for establishment of new labs etc.

After detailed deliberations, the following decisions were taken:

1. The remaining 7 SPCBs (Karnataka, Rajasthan, Jharkhand, Uttara hand, Arunachal Pradesh, Manipur, Sikkim) and 1 PCC (Andaman and Nicobar Islands) shall submit the requite information immediately in the form of affidavit to the CPCB.

2. Respective shortcomings / gaps on required information vis-à-vis directions to the Hon'ble NGT would be communicated to each of the 28 SPCBs / PCCs to enable them re-submit the affidavit.

3. The submission / re-submission of affidavit by SPCBs / PCCs shall ensure the following information:

A. Sanction of posts with timeline:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline

Remarks, if any:

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory setup by SPCB/PCC:
b) Out of (a) above, how many laboratories are established as State Water Laboratory:
c) Have all laboratories, as at (b) above, has been notified in the official Gazette:
d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:

   i. Number of such laboratory specified:
   ii. Number of such laboratory notified in the official Gazatte:

e) (i) Number of Laboratory planned for notification as State Water Laboratory:
   (ii)Time required for notification under Section 52 of Water Act (in months):

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:
b) Have all laboratories, as at (a) above, has been notified in the official Gazette:
c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:

   i. Number of such laboratory specified:
   ii. Number of such laboratory notified in the official Gazatte:

d) (i) Number of Laboratory planned for notification as State Air Laboratory:
   (ii) Time required for notification under Section 28 of Air Act (in months):

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?
b) Number of laboratory planned for recognition under EPA 1986:
c) Time required for recognition under EPA 1986 (in months)?:

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC:
b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:
c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

(i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored:
(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 in (Rs)		FY 2021 -22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1.	Consent fee				
2.	Authorization fee				
3.	Lab analysis charges				
4.	Bank Interest earned				
5.	Environmental Compensation fund of SPCB / PCC				
6.	Environmental Compensation fund of CPCB				
7.	Assistance from State Govt.				
8	Assistance from State Central Govt. under Central Sector Schemes				
9	Other Sources, if any				
	Total				

- Reason for not utilizing the collected amount fully:

4. The information, as above, shall be submitted only through affidavit and those submitted through letter, emails, WhatsApp, etc. not be considered. Therefore, SPCBs / PCCs shall accordingly submit the revised affidavit by 21.06.2024 incorporating the information as above.

Meeting ended with vote of thanks to the chair.

***

ANNEXURE R-1/D

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, AT NEW DELHI

O.A. No.693/2023

In the matter of:

News Item appearing in Deccan Herald dated 24.10.2023 titled **"Pollution Control Boards are the weak link"**.

ADDITIONAL REVISED AFFIDAVIT ON BEHALF OF H.P. STATE POLLUTION CONTROL BOARD IN COMPLIANCE TO ORDER DATED 12-04-2024 PASSED BY HON'BLE NGT IN THIS MATTER.

I, Anil Joshi, S/o Sh. Ram Dutt aged about 57 years, at present working as Member Secretary, H.P. State Pollution Control Board at Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:-

1. That in the instant matter related to lack of infrastructure, resources and inadequate sanctioned strength of personnel in the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs), the Hon'ble NGT vide order dated 12.04.2024 had directed the Member Secretaries of all the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) on the observations made in the said order.

Member Secretary,
HP State Pollution Control
Shimla

2. That in compliance to the directions of the Hon'ble NGT the State Board had submitted its affidavit dated 6-6-2024 and thereafter a revised affidavit dated 14-7-2024 was also submitted on the prescribed format to the Central Pollution Control Board as desired in the review meeting held on 14-6-2024.

3. That thereafter again a Review Meeting was held on 12-7-2024 by the Central Pollution Control Board with all SPCBs/PCCs w.r.t. the directions passed by Hon'ble NGT wherein some gaps were conveyed to the State Board and it was desired that a revised affidavit be submitted to the CPCB.

4. That the additional revised affidavit containing the detailed information as desired by CPCB in the meeting dated 14-6-2024 and 12-7-2024 on the format is as under :-

A. Sanction of Posts with Timeline

S. No.	Name of Post	No. of sanctioned posts	No. of vacant posts	Duration since when vacant (in months)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timelines.
1.	Member Secretary	1	0	Post filled up	Post filled up	Post filled up	Post filled up
2.	Joint controller	1	0	Post filled up	Post filled up	Post filled up	Post filled up
3.	Assistant Controller	1	0	Post filled up	Post filled up	Post filled up	Post filled up
4.	Chief Environmental Engineer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
5.	Senior Environmental Engineer	4	4	22-48 months	Non-availability of eligible candidate in the feeder category	43 months (presently no one is eligible in feeder	Tentative time line 43 months.

Member Secretary,
HP State Pollution Control
Shimla

6.	Environmental Engineer	8	5	3 to 56 months	(All are promotional posts).	category)	
7.	Assistant Environmental Engineer	21	8	41- 57 months	Requisition sent to HPPSC for 08 posts, but process held up due to court case	On decision of court case.	Procedural requirement for vacation of stay is being initiated and could be completed in one year.
8.	Jr. Environmental Engineer	45	21	20 to 57 months	Closure of H.P. Staff Selection Commission / non recommendation of candidates by Ex-Servicemen	Within 12 months (approx.)	Matter is under process with the recruitment agencies and it may take one year to complete.
9.	Chief Scientific Officer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
10.	Principal Scientific Officer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
11.	Senior Scientific Officer	7	5	23 to 29 months	Due to pending court case (All are promotional posts).	On decision of court case.	Procedural requirement for vacation of stay is being initiated and could be completed in one year.
12.	Scientific Officer	12	1	23 months	Requisition already sent to HP Public Service Commission (HPPSC) and is under process	On recommendation of candidates from HPPSC	Advertisement issued, examination will be conducted by HPPSC soon (3 months)
13.	Jr. Scientific Officer	29	6	20 to 33 months	Appointed 11 JSO in June, 2024 against requisition of 14. 3 posts remained vacant due to non-availability of candidates.	12 months for posts by direct recruitment/on eligibility of candidates in the feeder category.	Tentative time line one year
14.	Jr. Scientific Asstt.	13	11	25 to 57 months	Closure of H.P. Staff Selection Commission / non recommendation of candidates by Ex-Servicemen	Within 12 months (approx.) / receipt of recommendation of Ex-servicemen Cell (2 Nos.) / eligibility of suitable candidate in feeder category for promotion	Matter is under process with the recruitment agencies. Tentative time line one year

Member Secretary,
HP State Pollution Control
Shimla

						(51 months)	
15.	Sr. Lab. Asstt.	6	1	0	Matter under process	1-2 month	Post filled up
16.	Lab. Asstt.	17	16	2 to 100 months	Due non-eligibility of candidates in feeder category	On eligibility of candidates in feeder category.	08 numbers of Laboratory Assistants are being hired from Outsourcing Agency (3 months).
17.	Sr. Law Officer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
18.	Law Officer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
19.	Asstt. Law Officer	3	1	32 months	Requisition already sent to HPPSC and is under process	On recommendation of candidates from HPPSC	Advertisement issued, examination will be conducted by HPPSC soon. (3 months)
20.	Private Secretary	1	0	Post filled up	Post filled up	Post filled up	Post filled up
21.	Jr. Scale Stenographer	3	0	Post filled up	Post filled up	Post filled up	Post filled up
22.	Steno Typist	1	1	2 months	Fresh Requisition to be sent	12 months on need basis.	Post vacated in the month of March, 2024 fresh requisition is yet to be made. Tentative time line one year
23.	System Manager	1	0	Post filled up	Post filled up	Post filled up	Post filled up
24.	Programmer	1	1	57 months	Non framing of R& P Rules	On framing / finalization of R & P Rules (12 Months)	On framing of R & P Rules (12 months) further action will be taken accordingly. Tentative time line one year
25.	Sr. Database Analyst	2	0	Post filled up	Post filled up	Post filled up	Post filled up
26.	Database Analyst	5	2	29 months	Closure of H.P. Staff Selection Commission	12 months	Matter is under process with the recruitment agencies. Tentative time line one year
27.	Data Entry Operator	16	5	29 to 100 months	Closure of H.P. Staff Selection Commission / non recommendatio	12 months / on recommendation of candidates from Ex-servicemen Cell	Matter is under process with the recruitment agencies. Tentative time

Member Secretary,
HP State Pollution Control
Shimla

					n of candidates by Ex-Servicemen	(2 Nos.)	line one year.
28.	Supdt. Gr. – I	2	0	Post filled up	Post filled up	Post filled up	Post filled up
29.	Supdt. Gr. – II	5	1	2 months	Due to sudden demise of employee	2 month (approx.)	Process is being initiated. Tentative time line two months
30.	Sr. Asstt.	9	3	30 to 41 months	Non- eligibility of candidates in feeder category	On eligibility in feeder category (16 months (approx.)).	On eligibility in feeder category (16 months (approx.)).
31.	Clerk	17	4	2 to 36 months	Requisition is to be sent to HPRCA for direct recruitment and promotional post will be filled up from eligible class IV employee.	Direct recruitment within 12 months / promotional post(s) within 2 months	Fresh requisition will be sent to the H.P. Rajya Chayan Ayog (HPRCA) / other recruiting agency as may be fixed by Govt. of H.P. and promotional post (s) will be filled up from eligible class IV employee(s) (2 months).
32.	Jr. Office Assistant (IT)	23	21	3 to 82 months	Closure of H.P. Staff Selection Commission / non recommendation of candidates by Ex-Servicemen	12 months	Matter is under process with the recruitment agencies. 06 numbers of Jr. Office Assistant (IT) are being hired from Outsourcing Agency (3 months).
33.	Jr. Office Assistant (Accounts)	1	1	3 months	Newly created posts	12 months	Fresh requisition will be sent to the H.P. Rajya Chayan Ayog (HPRCA) / other recruiting agency as may be fixed by Govt. of H.P. Tentative time line six months.
34.	Accountant	4	0	Post filled up	Post filled up	Post filled up	Post filled up
35.	Jr. Accountant	20	12	2 to 35 months	Closure of H.P. Staff Selection Commission / non recommendation of candidates	12 months	Matter is under process with the recruitment agencies. Tentative time line one year

Member Secretary,
HP State Pollution Control
Shimla

					by Ex-Servicemen / vacant due to promotion of the Jr. Accountant		
36.	Driver	12	1	14 months	Due to hiring of taxis for official purpose.	12 months or hiring of taxis.	Tentative time line one year
37.	Daftri	1	0	Post filled up	Post filled up	Post filled up	Post filled up
38.	Chowkidar	17	0	Post filled up	Post filled up	Post filled up	Post filled up
39.	Peon	41	9	1 to 35 months	Matter of already engaged in kind officials under process	18 months /till decision on the matter.	Service Committee has approved filling up of Multi Task Worker on adopting the policy of other Govt. Departments/ Boards / Corporations in Govt. of H.P. Engagement will be made subject to fulfilment of terms and conditions of the policy adopted after due approval of the Govt. and only against the vacant post of Peon/ Laboratory Attendant (18 months).
40.	Laboratory Attendant	18	8	2 to 100 months	Matter of already engaged in kind officials under process	18 months /till decision on the matter.	
41.	Multi Task Worker	2	2	3 m onths	Newly created posts	06 months	Matter for adopting policy for engagement of Multi Task Worker is being initiated and adopting the policy & its approval from Govt. and engagement thereafter will take 06 months approx.
42.	**Total**	**375**	**149**				

Member Secretary,
HP State Pollution Control
Shimla

39
– 53 –

Remarks:

A requisition for 24 nos. of Group A&B posts were sent to the recruiting agency i.e. HP Public Service Commission and the Commission has recommended 11 nos. candidates and rest of the process is in progress. A requisition for 63 nos. of group C posts were sent to the recruiting agencies i.e. HP Staff Selection Commission/HP Ex-Service man Cell whereas recruitment process delayed due to abolition of HPSSC. A new recruitment Govt. agency i.e. HP State Chayan Aayog has been formed but the recruitment process is yet to be started by the new agency. It may take another 12-18 months to receive manpower through new recruitment agency.

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.	
a) Total number of all types of laboratory setup by SPCB/PCC:	The State Board has set-up 6 Nos of laboratories i.e. 1 Central Laboratory (Parwanoo) and 5 Regional Laboratories (Shimla, Paonta Sahib Dharamshala, Una and Sundernagar)under Section 17(2) of the Water Act and Section 17(2) of the Air Act in the State.
b) Out of (a) above, how many laboratories are established as State Water Laboratory:	None.
c) Have all laboratories, as at (b) above, has been notified in the official Gazette:	None
d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following: i. Number of such laboratory specified:	No. However proposal of notifying the State Board's one Laboratory as State Water Laboratory has been sent to the State Govt.

Member Secretary,
HP State Pollution Control
Shimla

ii. Number of such laboratory notified in the official Gazatte:	
e) (i) Number of Laboratory planned for notification as State Water Laboratory: (ii)Time required for notification under Section 52 of Water Act (in months):	One Regional Laboratory at Shimla has been proposed for notifying as State Water Laboratory
C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.	
a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:	None.
b) Have all laboratories, as at (a) above, been notified in the official Gazette:	One Regional Laboratory at Shimla has been proposed for notifying as State Air Laboratory.
c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following: i. Number of such laboratory specified: ii. Number of such laboratory notified in the official Gazatte:	None. However proposal of notifying the State Board's one Laboratory as State Air Laboratory has been sent to the State Govt.
d) (i) Number of Laboratory planned for notification as State Air Laboratory: (ii) Time required for notification under Section 28 of Air Act (in months):	One Regional Laboratory at Shimla has been proposed for notifying as State Air Laboratory.
D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)	
a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?	So far none of the State Board's lab has obtained recognition as an Environmental lab under EPA, 1986. However, it is apprised that 2 No. of labs i.e Regional Lab Shimla & Regional Lab Paonta Sahib have acquired NABL accreditation and are in the process of obtaining recognition as Environmental labs under the EPA, 1986.
b) Number of laboratory planned for recognition under EPA 1986:	2 Laboratories i.e RL Shimla and RL Paonta Sahib
c) Time required for recognition under EPA 1986 (in months)?:	2 Years (24 months)

Member Secretary,
HP State Pollution Control
Shimla

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate	
a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC:	General standards for discharge of environmental pollutants comprises of 39 parameters, as specified in schedule VI (Rule 3(34) of EP Rules, 1986 which are considered while issuing CTO to industries. The number of parameters depending on type of industry and their specific discharge.
b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:	All of the State Board's laboratories have adequate infrastructure/facilities for the analysis of industry-specific parameters. However, the State Board is also in the process of up-gradation of labs for the development of facilities for left-out parameters.
c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above: (i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored:	Parameters which are presently analyzed by the State Board labs are enclosed at **Annexure-R-1.**
(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give a timeline by which the same shall be commissioned. If not, reasons thereto.	Yes (3 years)

5. That with respect to point No. (F) i.e. Sources of Income and Expenditure, the breakup of income and expenditure generated during FY 2020-21 and 2021-22 clearly mentioning the following sources:-

F. Source of Income & Expenditure :					
S. No.	**Source**	**Income Generated in Indian Rupees.**			
		FY. 2020-21		**FY. 2021-22**	
		Income	**Expenditure**	**Income**	**Expenditure**

Member Secretary,
HP State Pollution Control
Shimla

1& 2.	Consent fee Authorizations Fee.	21,62,82,865.00	26917849.00	20,71,71,427.00	217961071.00
3.	Lab analysis charges	1,27,53,855.00		2,66,94,945.00	
4.	Bank interest earned	6,34,51,906.00		6,32,30,606.00	
5.	Environmental Compensation Fund of SPCB/PCC	95,22,255		75,87,763.00	
6.	Environmental Compensation Fund of CPCB.	0.00		0.00	
7.	Assistance from State Govt.	0.00		0.00	
8	Assistance from Central Govt. under Central Sector Schemes	1,00,00,000		21,00,000.00	
9	Others Sources, if any	3,06,80,953.00		1,72,39,562.00	
	Total	**32,31,69,579.00**	**269175849.00**	**31,43,36,540.00**	**217961071.00**

It is pertinent to submit here that income generated from the "Environmental Compensation Fund" at Sr. No.5 and 8 are not income of the Board, so it is not included in the total income of the State Board.

Reason for not utilising the collected amount fully:-

That the H.P. State Pollution Control Board is utilising approximately 75% of its income generated. It is submitted that the remaining 25% of income is needed as a buffer for

Member Secretary,
HP State Pollution Control
Shimla

the future projects, infrastructure development/ maintenance costs, for salary of staff/ future staff to be recruited and higher pays as revised from time to time. Thus, it is submitted that HPPCB is already utilizing the maximum amount it can, while remaining a self sustaining organization.

6. It is humbly submitted that the office of the answering deponent is taking all necessary measures to strengthen the H.P. State Pollution Control Board and is committed to take action in furtherance of the remedial measures proposed by CPCB and the Hon'ble NGT, in the larger public interest.

I, the above named deponent, do hereby solemnly affirm that the submissions made above are true and correct to the best of my knowledge, based on records and I believe the same to be true.

Solemnly affirmed at Shimla, H.P. on.....day of July, 2024.

Deponent
Member Secretary,
HP State Pollution Control
Shimla

ITEM NO.9 COURT NO.6 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IN RE: NUMBER OF VACANT POSTS IN STATUTORY POLLUTION CONTROL BOARDS OF VARIOUS STATES NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) PETITIONER-IN-PERSON MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MS. ROOHE HINA DUA, MR. SANDEEP KR. JHA MR. JYOTI MENDIRATTA, ADVOCATES)

Date : 10-07-2024 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

Ms. Aparajita Singh,Sr.Adv. (Amicus Curiae)
Mr. A.D.N.Rao,Sr.Adv. (Amicus Curiae
Mr. Siddhartha Chowdhry,Adv. (Amicus Curiae)
Ms. Shibani Ghosh,Adv.
Mr. Aditya Bharat Manubarwala,Adv.

For the parties:

Mr. Shiv Mangal Sharma, A.A.G.
Mr. Saurabh Rajpal, Adv.
Mr. Sandeep Kumar Jha, AOR

Ms. Jyoti Mendiratta, AOR
Ms. Ananya Basudha, Adv.

Mr. Gurminder Singh,AG Punjab
Mr. Shadan Farasat, A.A.G.
Ms. Rooh-e-hina Dua, AOR
Mr. Ankit Khera, Adv.
Mr. Harshit Khanduja, Adv.
Mr. P. K. Jain, AOR

Signature Not Verified
Digitally signed by
Anita Malhotra
Date: 2024.07.13
11:37:14 IST
Reason:

Mr. Dhruv Mehta, Sr. Adv.
Mr. Arun Sri Kumar, Adv.
Ms. Mansi Binjrajka, Adv.
Ms. Pritha Srikumar Iyer, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. B.K. Satija, A.A.G.
Mr. Rahul Khurana, Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Parth Sarathi, Adv.
Mr. Gyanendra Vikram Singh, Adv.

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. B.K. Satija, A.A.G.
Mr. Rahul Khurana, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Himanshi Shakya, Adv.
Dr. Monika Gusain, AOR

Ms. Ruchi Kohli, AOR
Ms. Srishti Mishra, Adv.

Applicant-in-person

Petitioner-in-person

Mr. Rajiv Ranjan Dwivedi, AOR

Mr. Ramesh Babu M. R., AOR

Mr. Rajesh Kumar Chaurasia, AOR

Ms. Prerna Singh,Adv.
Mr. Guntur Pramod Kumar, AOR
Mr. Keshav Singh,Adv.

Mrs. Suhashini Sen, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. S S Rebello, Adv.
Mr. Subhranshu Padhi, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. Wasim Qadri, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Rohan Gupta, Adv.
Dr. Arun Kumar Yadav,Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Sushil Kumar Singh, AOR

Mrs. Rani Chhabra, AOR

Mr. G. Prakash, AOR

Ms. Shalini Kaul, AOR

Ms. Nandini Gidwaney, AOR

Mr. Shri Narain, AOR

Mr. Umesh Kumar Khaitan, AOR

Mrs. Priya Puri, AOR
Ms. Parul Sharma, Adv.
Mr. Sharad Kumar Puri, Adv.
Ms. Smriti Sinha, Adv.
Mr. Hemant Sharma, Adv.

Mr. K. R. Sasiprabhu, AOR

Mrs. K. Sarada Devi, AOR

Mr. T. V. Ratnam, AOR

Mr. Balaji Srinivasan, AOR

Ms. Manjula Gupta, AOR

Mr. S. S. Shroff, AOR

Mr. Sushil Kumar Jain, AOR

Mr. Aniruddha Deshmukh, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

M/S. Khaitan & Co., AOR

Mr. Surya Kant, AOR

Mrs. B. Sunita Rao, AOR
Mr. Gunmaya S Mann, Adv.
Mr. Roop Narain, Adv.
Mr. Vineet Kumar, Adv.
Mr. Hokesh Kumar, Adv.
Mr. Kuldeep, Adv.

Mr. Abhishek, AOR
Mr. Rajendran Balan, Adv.

Mr. Ravindra Bana, AOR

Mr. R. P. Gupta, AOR

Mr. P. Parmeswaran, AOR

Mr. Mohit D. Ram, AOR

Mr. Sarvam Ritam Khare, AOR

Mr. Satya Mitra, AOR

M/S. M. V. Kini & Associates, AOR

Mr. Pramod Dayal, AOR

Mr. Parijat Sinha, AOR

M/S. Saharya & Co., AOR

Mr. Rakesh Kumar-i, AOR

M/S. S. Narain & Co., AOR

Mr. Chirag M. Shroff, AOR
Mr. Dhananjay Kataria, Adv.

Mr. Alok Gupta, AOR

Mr. Pavan Kumar, AOR

Mr. Praveen Swarup, AOR
Ms. Suvangana Agarwal, Adv.
Mr. Lavkesh Bhambhani, Adv.
Mr. Utkarsh Pratap, Adv.
Mr. Ameet Siingh, Adv.
Mr. Nityanand Mahato, Adv.
Mr. Govind Kumar Seth, Adv.

Mr. Prashant Kumar, AOR

Mrs. Suhasini Sen, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mrs. S.S. Rebello, Adv.
Mr. Subhranshu Padhi, Adv.
Mrs. Archna Pathak Dave, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Wasim Qadri, Adv.
Mr. Kanu Agarawal, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.

Ms. Indira Bhakar, Adv.
Mr. Gaurang Bhushan, Adv.
Dr. N Visakamurthy, AOR
Mr. S N Terdal,AOR
Mr. Mukesh Kumar Maroria, AOR

Mr. Ejaz Maqbool, AOR

Ms. Hemantika Wahi, AOR

Ms. Binu Tamta, AOR

Mr. Mahesh Agarwal, Adv.
Mr. E. C. Agrawala, AOR

Mr. Pradeep Kumar Bakshi, AOR

Mr. Ashok Mathur, AOR

Mr. V. K. Verma, AOR

Mr. Radha Shyam Jena, AOR

Mrs. Bina Gupta, AOR

Mr. Rakesh K. Sharma, AOR

Ms. Sujeeta Srivastava, AOR

Mr. Ajit Pudussery, AOR

Mr. Mukesh K. Giri, AOR

M/S. Parekh & Co., AOR

Mr. Sudhir Mendiratta, AOR

Mr. Anil Kumar Jha, AOR

Mrs. Anil Katiyar, AOR

Mr. Hardeep Singh Anand, AOR

Mr. Sandeep Narain, AOR

Mr. Vikas Mehta, AOR

Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.
Ms. Nidhi, Adv.

Ms. Tulika Mukherjee, AOR

Mr. Akshay Girish Ringe, AOR

Mr. Gaurav, AOR

Ms. Puja Sharma, AOR

Mr. Gautam Narayan, AOR

Mr. Neeraj Kumar Gupta, AOR

Mr. Danish Zubair Khan, AOR

Mr. Ajay Vikram Singh, AOR

Mr. K. Paari Vendhan, AOR

Ms. Sakshi Kakkar, AOR

Ms. Shagun Matta, AOR

Mr. Anurag Kishore, AOR

Ms. Mayuri Raghuvanshi, AOR
Mr. Vyom Raghuvanshi, Adv.

Ms. Purnima Jauhari, AOR
Dr. Brij Bhushan K Jauhari, Adv.
Mr. O.p.singh, Adv.
Mr. Deepak Jyoti Ghildiyal, Adv.
Mr. Harsh Mahan, Adv.

Mr. Hiren Dasan, AOR

Ms. Malvika Kapila, AOR
Ms. Tanwangi Shukla, Adv.

Mr. Gaurav Kejriwal, AOR

Ms. Divya Roy, AOR

M/S. S. Narain & Co., AOR

Mr. Ayush Sharma, AOR

Mr. Kuldip Singh, AOR

Ms. Anushree Prashit Kapadia, AOR

Mr. Ketan Paul, AOR

Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.
Mr. G Jai Singh, Adv.
Ms. Dakshita Sangwan, Adv.
Ms. Divya, Adv.
Ms. Robab Khan, Adv.
Mr. P Srinivasan, Adv.
Mr. Muthu Ganesh Pandian, Adv.
For M/S. Ram Sankar & Co, AOR

Mr. Ajay Pal, AOR

Mr. Dhananjaya Mishra, AOR

Mr. Shekhar Kumar, AOR

Mr. Rajan Narain, AOR

Mr. Sunil Fernandes, AOR

Mr. Vikrant Singh Bais, AOR

Ms. Diksha Rai, AOR

Mr. Soumya Dutta, AOR

Mr. Sameer Kumar, AOR

Mrs. Suhashini Sen, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. S S Rebello, Adv.
Mr. Subhranshu Padhi, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. Wasim Qadri, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Rohan Gupta, Adv.
Dr. Arun Kumar Yadav,Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Gaurav Choudhary, AOR

Ms. Jaikriti S. Jadeja, AOR

Ms. Astha Tyagi, AOR

Mr. Anas Tanwir, AOR

Mr. Mritunjay Kumar Sinha, AOR

Mr. Durga Dutt, AOR

Mr. Avijit Mani Tripathi, AOR
Mr. T.K.Nayak,Adv.
Ms. Marbiang Khongwir,Adv.
Mr. Upendra Mishra,Adv.
Mr. P.S.Negi,Adv.

Ms. Rashmi Malhotra, AOR

Mr. Talha Abdul Rahman, AOR

Mr. S. S. Shroff, AOR

Ms. Madhumita Bhattacharjee, AOR
Ms. Srija Choudhury, Adv.
Mr. Anant, Adv.
Ms. Osheen Bhat, Adv.
Ms. Sajal Bhardwaj, Adv.

Mr. Rishi Matoliya, AOR

Mr. D. Abhinav Rao, AOR

Mr. Archana Pathak Dave, Sr. Adv.
Mr. Raj Bahadur Yadav, AOR
Mrs. Alka Agarwal, Adv.
Ms. Sonali Jain, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Ashok Kumar B, Adv.
Ms. Baby Devi Bonia, Adv.
Mr. Anirudh Bhat, Adv.
Mr. Prashant Singh Ii, Adv.

Mr. Nirnimesh Dube, AOR

Mr. Ravindra S. Garia, AOR
Mr. Shashank Singh, Adv.
Mr. Madan Chandra Karnatak, Adv.
Mr. Ambuj Ojha, Adv.

Mr. Akhil Anand, AOR

Mr. Rajiv Yadav, AOR

Mr. Vipin Nair, AOR

Ms. Nidhi Mohan Parashar, AOR

Mr. P. Parmeswaran, AOR

Mr. Nitin Saluja, AOR

Mr. Deepayan Mandal, AOR

Ms. Shalu Sharma, AOR

Mr. Sahil Tagotra, AOR
Mr. Sujay Jain, Adv.
Ms. Sakshi Garg, Adv.

Mr. Shariq Ahmed, Adv.
For M/S. Ahmadi Law Offices, AOR

Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Mr. Rishi Malhotra, AOR

Mr. Prakash Ranjan Nayak, AOR

Mr. Satya Mitra, AOR

Mr. Prasanna S., AOR

Ms. Mithu Jain, AOR

Ms. Asha Gopalan Nair, AOR

Ms. Neeru Vaid, AOR

Mr. M. P. Devanath, AOR

Mr. R. C. Kohli, AOR

Mr. D. Abhinav Rao, AOR

Mr. Aakarshan Aditya, AOR

Mr. Vinodh Kanna B., AOR

Mr. Sandeep Singh, AOR

Mr. Anand Prakash Yadav, Adv.
Ms. N. Annapoorani, AOR

Mr. S. Gowthaman, AOR

Mr. Alok Gupta, AOR

Mr. K. V. Mohan, AOR
Ms. Swapna Sheshadri, Adv.
Mr. Amal Nair, Adv.
Mr. K.V. Balakrishnan, Adv.

Mr. Pranav Sachdeva, AOR

Mr. Sameer Shrivastava, AOR

Mr. Debojit Borkakati, AOR

Mr. Mahfooz Ahsan Nazki, AOR

Ms. Misha Rohatgi, AOR

Mr. Ravi Prakash, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.
Ms. R.rajaselvan, Adv.

Mr. Vikrant Singh Bais, AOR

Ms. Ankita Sharma, AOR
Mr. Arjun D Singh, Adv.

Ms. Surabhi Sanchita, AOR

Mr. Vinod Sharma, AOR

Mr. Subhro Sanyal, AOR

Ms. Nidhi Jaswal, AOR

Mr. Rakesh Kumar-i, AOR

Mr. Parminder Singh Bhullar, AOR

Mr. Raghvendra Kumar, AOR
Mr. Anand Kumar Dubey, Adv.

Mr. Chandrakant Sukumar Sarkar, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. C . M . Dwivedi, Adv.
Mr. Ikshit Singhal, Adv.
Ms. Saba, Adv.
Ms. Km. Reena, Adv.
For M/S. Mukesh Kumar Singh And Co., AOR

Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.
Ms. Akshata Chhabra, Adv.

Mr. Vivek Gupta, AOR

Mr. Vinay Garg, AOR

Ms. G. Indira, AOR

Mr. Yoginder Handoo, AOR

Mr. Anil Kumar, AOR
Mr. Yogesh Sham Sonawane, Adv.
Mr. Kameshwar Srivastava, Adv.
Mr. Amrita Srivastava, Adv.

Ms. Lubna Naaz, AOR

Ms. Shashi Kiran, AOR
Dr. Satish Chandra, Adv.
Mr. Arjun Sain, Adv.
Ms. Sangeeta Bhalla, Adv.

Ms. Aastha Mehta, Adv.
Ms. Deepanwita Priyanka, AOR
Ms. Prerana Mohapatra, Adv.

Mr. Yashraj Singh Bundela, AOR
Mrs. Pratima Singh, Adv.

Mr. Pulkit Agarwal, AOR

Ms. Surbhi Mehta, AOR

Mr. Shovan Mishra, AOR
Ms. Bipasa Tripathy, Adv.

Ms. G. Indira, AOR

Mr. Anuj Bhandari, AOR

Mr. Neeraj Shekhar, AOR

Mr. Mohit Paul, AOR

Mr. Nischal Kumar Neeraj, AOR

Mr. Nishit Agrawal, AOR

Ms. Rakhi Ray, AOR

Ms. Ishita Jain, AOR
Mr. Anand Kumar Shrivastava, Adv.
Mr. Ankit Bhandari, Adv.

Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Krishna Prakash Dubey, Adv.
Mr. G P Mahto, Adv.
Mr. Yash Pal Dhingra, AOR

Mr. Ashutosh Dubey, AOR
Mr. H B Dubey, Adv.
Mr. Amit Kumar, Adv.
Mr. Ashwini Upadhyay, Adv.
Mr. Ashutosh Dubey, Adv.
Mrs. Rajshri Dubey, Adv.
Mr. Abhishek Chauhan, Adv.
Mr. Amit P Shahi, Adv.
Mr. Gaurav Yadav, Adv.
Mr. Punit Kasana, Adv.
Mr. Shashibushan Nagar, Adv.

Mr. Chandra Prakash, AOR

Ms. Astha Sharma, AOR
Ms. Lhizu Shiney Konyak, Adv.

Mr. T. R. B. Sivakumar, AOR

Ms. Manju Jetley, AOR
Mr. Avadhesh Kumar Dubey, Adv.
Mr. Dewashish Vishwakarma, Adv.
Mr. Praveen Pathak, Adv.
Ms. Akanksha Singh, Adv.
Mr. Sunil Prakash Pandey, Adv.
Mr. Sandeep, Adv.
Mr. Santosh Anandrao Jadhav, Adv.

Mrs. Suhasini Sen, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Shubhranshu Padhi, Adv.
Mrs. Archana Pathak Dave, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.
Mrs. Indira Bhakar, Adv.
Mr. Amrish Kumar, AOR

Mr. Harsh V. Surana, AOR

Ms. Vrinda Bhandari, AOR

Mr. Puneet Taneja, AOR
Mr. Amit Yadav, Adv.
Mr. Manmohan Singh Narula, Adv.
Mr. Anil Kumar, Adv.

M/S. Karanjawala & Co., AOR

Mr. V. N. Raghupathy, AOR
Mr. Varun Varma, Adv.
Ms. Mythili S, Adv.

Ms. Charu Ambwani, AOR

Mr. Vinay Garg, AOR

M/S. M. V. Kini & Associates, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Manoj Kumar Sharma, Adv.

Mr. Manish Kumar, AOR
Mr. Ravi Shanker Jha, Adv.

Mr. Mudit Gupta, AOR

Mr. Gaurav, AOR

Mr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.

Ms. Divya Jyoti Singh, AOR

Mr. Gopal Jha, AOR

Ms. Aswathi M.k., AOR
Mr. L.K. Paonam, Adv.
Ms. Tomthinnganbi Koijam, Adv.
Mr. Niraj Bobby Paonam, Adv.

Mr. Ans Nadkarni, Sr. Adv.
Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR
Ms. Pooja Tripathi, Adv.
Ms. Harshita Sharma, Adv.
Mr. Amit Kumar, Adv.

Mr. D.Kumanan, AOR

UPON hearing the counsel the Court made the following

O R D E R

State of Rajasthan

1. Pursuant to this Court's order dated 22nd April, 2024, the State of Rajasthan has filed a compliance affidavit which shows a sorry state of affairs. Out of the sanctioned posts of 808 on the establishment of the State Pollution Control Board, 395 posts are vacant. So practically, half of the posts are vacant. It is shocking to note that in paragraph 5(c), the affidavit of the State discloses that the process has been started for filling up of only 56 vacant posts. The State has given another excuse based on the order dated 11th March, 2024 passed by the Rajasthan High Court. The order relates only to the post of Junior Scientific Officer.

2. We direct the Chief Secretary of the State Government to file his personal affidavit laying down the time-bound schedule for filling in all 395 vacant posts. Such affidavit shall be filed within a period of three weeks from today.

State of Punjab

3. We have perused the affidavit filed on behalf of the State of Punjab which indicates that 314 posts, out of total 652 posts on the establishment of the State Pollution Control Board are vacant. It means about half of the posts are vacant. Paragraph 3 (B) of the affidavit gives the details of the process started for filling in few posts. The process has been started not even for half of the vacant posts. Unless the State Pollution Control Boards which are exercising very important statutory powers work with full strength, they will not be able to discharge their duties effectively which will have an adverse impact on the environment.

4. We, therefore, direct the Chief Secretary of the State Government to file an affidavit within three weeks from today setting out the time-bound schedule for filling in all the vacancies.

Government of National Capital Territory of Delhi

5. In the earlier part of this order, we have noted the scenario in the States of Rajasthan and Punjab. As far as vacancies in the State Pollution Control Board are concerned, the situation is worst in Delhi Government. Out of 344 sanctioned posts, as many as 233 posts are vacant. This is a sad state of affairs, that also in the capital city. Thus, the State Pollution Control Board is hardly functional, as it is working with the strength of only one third.

6. We direct the Chief Secretary of the State to file an affidavit giving the time-bound schedule for filling in all 233 posts within a period of three weeks from today. Instead of making an effort to regularly appoint the staff members, the Government seems to have adopted a short cut method of appointing contractual employees. This practice needs to be deprecated.

State of Haryana

7. From the oral submissions made by the learned counsel appearing for the State of Haryana, we find that the situation in Haryana is no better. Out of 483 sanctioned posts, 202 posts are vacant.

8. We direct the Chief Secretary of the State to file an affidavit setting out the time-bound schedule for filling in all vacant posts. The affidavit to be filed within three weeks from today.

State of Uttar Pradesh

9. Notwithstanding the order passed by this Court more than two months back on 22nd April, 2024, the State of Uttar Pradesh has not filed an affidavit.

10. We direct the Chief Secretary of the State of Uttar Pradesh to file an affidavit laying down the time-bound schedule for filling in all vacant posts on the establishment of the State Pollution Control Board. The affidavit shall be filed within a period of three weeks from today.

11. For considering the affidavits in terms of this order, list on 20th August, 2024.

12. As far as the issue of solid waste disposal in Delhi is concerned, the case is already ordered to be listed on 26th July, 2024.

IA No.176097 of 2018

13. Under the orders of this Court, for protecting the environment in Delhi, there is a restriction on the use of TSRs (two seater rickshaw using a two-stroke engine). In the present application made by M/s. Bajaj Auto Limited which is a manufacturer of autorickshaws, prayer (ii) is pressed which reads thus:

> "ii. alternatively and/or additionally, declare that BS-VI compliant CNG-fuelled four-stroke autorickshaws shall not be subject of any cap previously ordered by the Court in the present case, and that the Govt. of Delhi may issue any number of fresh licenses/permits in relation to BS-VI compliant CNG-fuelled four-stroke autorickshaws to interested applicants, on such terms as the Govt. of Delhi may see fit; and"

14. This Court has active role to play in protecting the environment and for that purpose, the cap has been imposed. If there is a drastic change in circumstances and if in the interests of citizens of Delhi, the cap is required to be lifted, the application must come from

either Delhi Government or some body who represents the interests of a common man. The application for doing away with the cap cannot be entertained at the instance of the manufacturer of autorickshaws which is naturally interested in increasing his own profit.

15. Today, the learned counsel appearing for the Delhi Government states that considering the change in situation, the Delhi Government is opposing the application.

16. In any case, at the instance of the manufacturer of autorickshaws, the application cannot be entertained. If this Court starts entertaining the applications of the manufacturers of vehicles for relaxing the norms which are imposed for protecting the environment, it would send wrong signals.

17. Hence, the application is rejected.

18. As the Writ Petition is already ordered to be listed on 15th July, 2024, EPCA Report No.99 shall also be listed on the same day.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

163

To

The Chairman
HP State Pollution Control Board
Him Parivesh, Below BCS, New Shimla.

H.P. State Pollution Control Board
Dy. No. 7424
Date 8-11-23
Shimla - 9

Sub: Request for promotion to the post of Scientific Officer in the scale of Rs.56,100/- (Level 18).

Respected Sir,

With due respect, it is submitted that I am working as the Junior Scientific Officer at HP State Pollution Control Board, Head Office, Shimla, and has completed more than 5 years of service on the post of Junior Scientific Officer and is due for promotion as Scientific Officer since July, 2023. It is further to apprise you that I have rendered more than 13 years of service in the State Board and eligible for promotion to the post of Scientific Officer as per prevalent Recruitment and Promotion, Rules of the post of Scientific Officer, which stipulate minimum service requirement of 5 years on the substantive post of Jr. Scientific Officer. Therefore, it is humbly submitted that I may kindly be promoted as Scientific Officer in the scale of Rs.56,100/-(Level 18) so as to ease stagnation in my career growth.

Thanking You.

With Regards

Varsha 06/11/2023

Varsha Chauhan
Jr. Scientific Officer
Scientific Wing, Head Office, Shimla

-77-

ANNEXURE-R/G1

Ramakant Awasthi Vs. HPSPCB and others

CWP No. 2266 of 2019

31.12.2024 **Present:** Mr. Sanjeev Bhushan, Sr. Advocate with Mr. Sparsh Bhushan, Advocate, for the petitioner.

Mr. T.S. Chauhan, Sr. Advocate with Mr. Maan Singh, Advocate, for respondents No. 1 and 2

Mr. Dilip Sharma, Sr. Advocate with Mr. Manish Sharma, Advocate, for respondent No.3.

CMP No. 15736 of 2024

Reply be filed by the non-applicants within four weeks. List during third week of March, 2025.

Jyotsna Rewal Dua
Judge

December 31, 2024
(R.Atal)

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: www.kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം – 695 004

KSPCB/ 1688/2023-SEE-1 Date: 01.01.2025

From

The Member Secretary

To

The Member Secretary
Central Pollution Control Board,
Parivesh Bhavan,
East Arjun Nagar,
Delhi-110032.

KIND ATTENTION:
Sri. G. Thirumurthy,
Scientist 'E' & Divisional Head,
PCP Division.

Sub: OA 693 of 2023 (PB)- Suo Motu "Pollution Control Boards are the Weak Link"- Reg.

Ref: 1. That Office Letter No. F.No.CM-13011/174/2023-LAW-HO dated 23-09-2024
2. Hon'ble NGT (PB) Order dated 11.09.2024 in OA 693/2023

Sir,

Kind attention is invited to the above subject matter and references cited. The affidavit to be filed before Hon'ble NGT is submitted herewith.

Yours faithfully,

MEMBER SECRETARY

Encl. as above

AFFIDAVIT

I, Dr. Sheela A.M. aged 55 years, wife of Dr. Justus J., residing at Thycaud, Thiruvananthapuram, working as Member Secretary, Kerala State Pollution Control Board, Head Office, Thiruvananthapuram, do hereby solemnly affirm and state as follows:

1. I am the present Member Secretary, Kerala State Pollution Control Board (hereinafter referred to as **Board**), Thiruvananthapuram. I am aware of the facts affirmed by me in this Affidavit. I am swearing this report based on the best of my knowledge, information and belief and the facts revealed from the records.

2. It is respectfully submitted that the above OA is registered in S*uo motu* exercise of power on the basis of the News Item titled **"Pollution Control Boards are the weak link"** appeared in Deccan Herald on October 24, 2023. The Hon'ble NGT in the Order dated 11.09.2024 directed all States/Union Territories to file an affidavit indicating compliance of the Order before the Central Pollution Control Board atleast one week before the next date of hearing scheduled on 09.01.2025.

3. It is respectfully submitted that in view of this, CPCB vide Letter No. CM-13011/174/2023-LAW-HO dated 23.09.2024 directed all the SPCBs/ PCCs to submit before CPCB on or before January 01, 2025, a progress report in the form of an affidavit indicating compliance of the following major points of the Order dated 11.09.2024:

> *"5.Though from that order it appears that the direction of Hon'ble the Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025 but since Counsel for GNCTD has submitted that the said direction applies to the States falling within NCR, therefore, we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide*

adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

6. *We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it."*

4. It is respectfully submitted that in compliance with the above Order and CPCB letter dated 23.09.2024 the following information are being furnished:

Regarding vacancies prevailing in the Board, all possible efforts are taken to fill up the vacant posts. The status of filling up of vacancies is given a s **Annexure 1**. 19 posts are currently lying vacant in the Board out of which, 4 are Technical, 11 are Scientific posts and 4 are Administrative posts. 4 number of posts are lying vacant in the cadre of Assistant Engineer which are reported to Kerala Public Service Commission and is awaiting PSC appointment within 3 months. 2 promotion posts are lying vacant in the cadre of Environmental Scientist and 9 promotion posts are lying vacant in the cadre of Assistant Environmental Scientist due to lack of promotees in the lower post. Government have been addressed for granting permission for filling both these posts through deputation. 1 promotion post is also lying vacant in the cadre of Computer assistant (LD Typist) due to lack of promotees in the lower post. 3 Watcher posts are vacant and is filled through direct recruitment by the Board by outsourcing through a security agency.

Regarding laboratory infrastructure, all the laboratories of the Board are equipped with adequate infrastructure and is fully functional. List of instruments and equipment available in various offices of the Board is given as **Annexure 2**.

Regarding the number of laboratories, the Board is having adequate number of laboratories for its functioning. Board is having Central Laboratory having NABL and EPA Accreditation, at Ernakulam. Regional laboratory is functioning at Kozhikode and all other districts are equipped with District laboratories. Laboratory is also attached to Environmental Surveillance Center which is functioning in Eloor, Ernakulam round the

clock for continuous monitoring of the industries in the area.

5 . All the facts stated above are true to the best of my knowledge, information and belief. What is stated in the above paragraphs are true to my knowledge and what is stated in those paragraphs are on information and belief derived from records and I believe the same to be true.

Dated this the 1st day of January, 2025.

Signed by
Sheela A M
Date: 01-01-2025 12:29:39
MEMBER SECRETARY

Annexure 1

Status of filling up vacancies in the Board

Category	Sanctioned	Working	Vacancy
Technical Posts (Eng. & Science)	229	214	15
Administrative Posts	195	191	4
Total	**424+8***(Supernumerary)	**405**	**19**

Sl. No.	Sanctioned Post	No. of Sanctioned Post	No. of Vacant Post	Duration since when vacant	Reason for not filling the vacant posts	Time line for filling the vacancy	List of activities to be carried out for filling the vacancy
1.	Chairperson	1	-				
2.	Member Secretary	1	-				
	Technical Section						
3.	Chief Environmental Engineer	4	-	-	-	-	
4.	Senior Environmental Engineer	4	-	-	-	-	
5.	Environmental Engineer	20	-	-	-	-	
6.	Assistant Environmental Engineer	25 (13 post were downgraded to Assistant Engineer post, 12(10+2* staff deputed for	0				

		M Tech)					
7.	Assistant Engineer	83+13	4 vacant	1 month	Awaiting PSC appointments	3 months	Reported to KPSC
	Scientific Section						
8.	Chief Environmental Scientist	1	-				
9.	Senior Environmental Scientist	1	-				
10	Environmental Scientist	3	2 vacant	30.06.2022, 31.03.2024	Promotion post (due to lack of promotees in the lower post)	Government has been addressed for granting permission for filling the vacancy through deputation	Government has been addressed for granting permission for filling the vacancy through deputation
11	Assistant Environmental Scientist	11	9 vacant	24.06.2021	Promotion post (due to lack of promotees in the lower post)	Government has been addressed for granting permission for filling the vacancy through deputation	Government has been addressed for granting permission for filling the vacancy through deputation
12	Assistant Scientist	23	-				
13	Senior Scientific Assistant	15* (*Senior Scientific Assistant	-				

		post downgraded to Junior Scientific Assistant post)					
14	Junior Scientific Assistant	30+15* (*15 Senior Scientific Assistant post downgraded to Junior Scientific Assistant post)	-	-			
15	Lab Attender	7	-				
Administration Section							
16	Administrative officer	1	-				
17	Accounts Officer	1	-				
18	Assistant Administrative Officer	1	-				
19	Assistant Accounts Officer	1	-				
20	Senior Superintendent	3	-				
21	Assistant	65+5* (*Supernumerary)	-				
22	Faircopy Superintendent	1	-				
23	Confidential Assistant	4	-				
24	Computer Assistant (Typist)	31	1	7 month	Post was promotion post (due to		Post was promotion post (due

					lack of promotees in the lower post)		to lack of promotees in the lower post)
25	Record Keeper	1	-				
26	Driver Cum Office Attendant	27	-				
27	Office Attender	7	-				
28	Office Attendant	29+3*(Supernumerary)	-				
29	Watcher	4	3		Direct recruitment by the Board and is outsourced through security agency	Outsourcing through security agency	Outsourcing through security agency
30	Part time Sweeper	19	-				

Annexure 2

LIST OF INSTRUMENTS AND EQUIPMENTS AVAILABLE IN VARIOUS OFFICES OF KERALA STATE PCB AS ON 27.12.2024

Sl No	Instrument name	Central Lab	Kasaragod	Kannur	Malapuram	Wayanad	Kozhikode	Palakkad	Thrissur	Perumbavoor	ESC, Eloor	Kottayam	Idukki	Alapuzha	Pathanamthitta	Kollam	Thiruvanathapuram
1	Atomic Absorption Spectrometer	x	x	x	x	x	√	√	x	x	x	x	x	x	x	x	x
2	Acid dispenser	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
3	Analytical balance (5 Digit)	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
4	Autoclave	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
5	Bacteriological incubator	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
6	Biosafety cabinet	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
7	Bod incubator	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	
8	Bomb calori meter	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
9	Bunsen burner	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	x
10	Calibrators	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
11	Centifuge	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
12	Continuous Flow Analyser	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
13	COD digestor	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
14	Colony counter	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
15	Conductivity meter	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
16	Cold room for sample preservation	√	x	√	x	√	√	√	√	√	√	√	√	√	√	√	*
17	Deep freezer -80 °C	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
18	Deep freezer -20 °C	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
19	Deep depth sampler/Grab sampler	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
20	Elisa Reader	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
21	Filtration apparttus	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
22	Flame photometer	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
23	Flash point apparattus	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
24	Fume hood	√	x	√	x	√	√	√	√	x	x	√	x	√	x	√	√
25	Fumigator	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
26	Gas Chromatograph ECD	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
27	Gas Chromatograph FID	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
28	Gas Chromatogrph Mass Spectrometer	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
29	Gel documentation system	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
30	Hot air oven	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
31	Hot plate	√	√	√	x	√	√	√	√	√	√	√	√	x	√	√	√
32	High Performance Liquid Chromatograph	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
33	Humidity chamber	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
34	Humidity temperature recorder	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
35	ICPOES	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
36	Laminar air flow	√	√	√	√	√	√	√	√	√	*	√	√	√	√	√	*
37	LCMSMS	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
38	Magnetic stirrer	√	x	√	x	x	√	x	√	x	√	√	√				*

39	Microbalance	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	x
40	Micro wave digestion system	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
41	Muffle furnace	√	√	√	√	√	√	√	√	√	*	√	√		√	√	*
42	PCR	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
43	pH meter	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	*
44	PM 10 machine	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	*
45	PM 2.5 Machine	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	*
46	Portable water quality monitor	√	√	√	√	√	√	*	√	√	√	√	√	√	√	*	*
47	Portable weather station	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
48	Refrigerator	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	*
49	Rotary evaporator	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
50	Shaking incubator	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
51	Sound level meter	x	√	√	√	√	√	√	√	√	√	√	√	√	√	√	*
52	Specific ion meter for Fluoride /Cyanide	√	x	x	x	x	x	x	√	x	√	√	x	√	√	√	√
53	Spectrophotometer- Visible	x	x	x	x	x	x	x	x	x	√	√	x	√	x	x	√
54	Spectrophotometer- UV Visible	√	√	√	√	√	√	√	√	√	√	*	√	x	√	√	*
55	Stack monitoring kit	x	x	√	x	x	x	x	√	√	√	x	√	x	√	√	√
56	TCLP Extractor	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
57	TKN digestion cum distillation unit	√	x	√	√	√	√	√	√	√	√	√	√	√	x	√	√
58	TOC analyser	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
59	Top loading electronic balance	√	√	x	x	√	√	√	√	√	√	x	x	x	√	x	x
60	Toxic gas analyser	x	x	x	x	x	√	x	√	√	√	x	x	√	√	√	√
61	Turbidity meter	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√	*
62	Ultrasound cleaner	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
63	VOC sampler	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
64	Vortex mixer	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x
65	Water bath	√	√	√	x	√	√	√	√	√	*	√	√	√	√	√	*
66	Water distillation unit	x	√	√	√	√	√	√	√	√	√	√	√	√	√	√	√
67	Water purification system Type II	√	x	x	x	x	x	x	x	x	x	x	x	x	x	x	x

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 693 OF 2023

IN THE MATTER OF:

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

INDEX

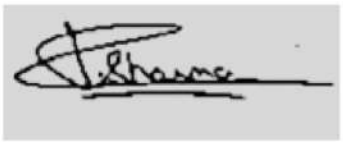
NDOH: - 09.01.2025

S. NO.	PARTICULARS	ANNEXURE	PAGE NO.
1.	Progress Report of the Madhya Pradesh Pollution Control Board (R-13) in Compliance with the Order of Hon'ble NGT dated 11.09.2024.	-	2-9
2.	Detailed Report of the efforts undertaken by the Board for filing up the vacant posts as on 31.12.2024	R/13-1	10-33
3.	Final order dated 05.12.2024 passed by the Madhya Pradesh High Court, Principal Seat at Jabalpur in WP No. 24972/2023	R/13-2	34-35
4.	Minutes of the 168th MP Pollution Control Board Meeting dated 27.09.2024	R/13-3	36-54
5.	Letter no. 3194 issued by MP PCB dated 07.10.2024	R/13-4	55
6.	Letter 09.12.2024 issued by the Central Pollution Control Board	R/13-5	56-58
7.	Proof of Service	-	59

FILED BY:

PLACE: BHOPAL

DATE: 02.01.2025



RAGHAV SHARMA
(ADVOCATE)
Basement B – 5 / 202, Safdarjung Enclave, New Delhi – 110029
Mobile: (+91) 8527066461
Email: raghav@srcolegal.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 693 OF 2023

IN THE MATTER OF:

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

PROGRESS REPORT ON BEHALF OF THE RESPONDENT NO. 13 (MADHYA PRADESH POLLUTION CONTROL BOARD)

I, Alok Saxena, S/o Late Shri Devendra Saxena , Chief Chemist, Madhya Pradesh Pollution Control Board, Office at E-5, Arera Colony, Paryavaran Parisar, Bhopal, Madhya Pradesh – 462016 do hereby affirm and state as under:

1. I say that the present affidavit is being filed on behalf of Respondent No. 13 in my capacity as Officer in Charge of the case in the present matter, I am well conversant with the facts and circumstances of the present case and as such I am competent to swear and file this Affidavit in the present Application.

2. That, the Hon'ble Tribunal in the order dated 11.09.2024 had passed the following directions:

"5. Though from that order it appears that the direction of Hon'ble the Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025 but since Counsel for GNCTD has submitted that the said direction applies to the States falling within NCR, therefore, we hereby direct

that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

6. We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

7. Let the progress report indicating the compliance of this order be filed by all the States/UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing."

The answering respondent (MP PCB) shall be making submissions with regards to the progress report and compliance of the above directions.

3. That, with respect to the infrastructure of the laboratories under the Madhya Pradesh Pollution Control Board (hereinafter referred to as "MP PCB"), the Board has already furnished comprehensive details of the existing laboratory infrastructure in its affidavit dated 24.06.2024. It is further submitted that the process of upgradation and enhancement of the laboratory facilities is inherently continuous and dynamic, requiring periodic evaluation of technological developments, regulatory mandates, and budgetary considerations. The MP PCB is committed to ensuring that its laboratories remain adequately equipped to discharge their statutory responsibilities, and shall undertake such upgradation measures as are deemed necessary from time to time to maintain their effectiveness and efficiency.

NOTARY SHAHJANABAD BHOPAL (M.P.) N.P. BALBHADRA Reg. No. 3399 Exp. 17/04/2026 GOVT. OF INDIA

4. That, with respect to the working strength of employees in the Madhya Pradesh Pollution Control Board (hereinafter referred to as "MP PCB"), it is most respectfully submitted that, as on 24.06.2024, against a total of 1,228 sanctioned posts, 783 posts were lying vacant. During the years 2023 and 2024, the MP PCB filled 76 vacant posts by way of direct recruitment, regularization of temporary employees, and compassionate appointments. It is further submitted that, in the period from June 2024 to December 2024, 16 employees of the Board retired from service. Consequently, as on 31.12.2024, out of the total 1,228 sanctioned posts, 785 posts stand vacant. In accordance with Regulation 6 of the Madhya Pradesh Pollution Control Board (Recruitment and Conditions of Service) Rules, 1996, out of these 785 vacant posts, 288 are to be filled through promotion, while 497 are to be filled through direct recruitment. It is also pertinent to note that 170 outsourced personnel are presently engaged by the Board. Thus, as on 31.12.2024, the effective working strength of the Board is 643 employees, comprising 473 regular employees and 170 outsourced personnel.

NOTARY SHAH BHO BAI GOVT.

5. That with regards to filling up of the 497 vacancies in the Board by direct recruitment, it is submitted that the MP PCB has taken various efforts to fill up these vacant posts. The detailed report of the efforts undertaken by the Board as on 31.12.2024 is filed herewith as **Annexure R/13-1.**

NOTARY HADRA INDIA

6. That it is necessary to mention that the Board had published advertisement dated 22.06.2024 for filing up 7 vacant posts for Persons with Disability

candidates. This recruitment exercise is under process and is likely to be completed soon.

7. That the MP PCB had issued an advertisement dated 11.09.2023 for recruitment of 34 posts of Assistant Engineer (Environment) which was challenged before the Hon'ble Madhya Pradesh High Court, Principal Seat at Jabalpur in **WP No. 24972/2023 (Shubanshu Tripathi v State of Madhya Pradesh & Ors.)**. The Hon'ble High Court had order that the further recruitment process shall be subject to further orders as passed in the case. This petition was disposed of on 05.12.2024 with the following direction:

"*1. The learned counsel appearing for the Pollution Control Board submits that they earlier tried to approach the M.P. Public Service Commission and M.P. Employees Selection Board to conduct an open examination for selection, but they did not give any heed and therefore, GATE scorecard criteria was adopted as an alternate mode of recruitment.*

2. Ms. Janhavi Pandit, learned Additional Advocate General appearing on behalf of the State Government submits that in view of her instructions based on note sheet dated 16.04.2024, General Administration Department of State Government has given no objection for carrying out a recruitment examination through the M.P. Employees Selection Board.

3. The learned counsel appearing for the M.P. Employees Selection Board submits that they can conduct the examination upon receiving no objection from General Administration Department of the State Government and M.P. Public Service Commission. As already noted above, the General Administration Department has already given no objection.

NOTARY SHAHJANABAD BHOPAL (M.P.) N.P. BALBHADRA Reg. No. 3399 Exp. 17/04/2026 GOVT. OF INDIA

4. Since we are not giving any opinion on the issues raised in the present petitions, we hereby dispose of all the petitions directing the M.P. Employees Selection Board to conduct the recruitment examination and the question of no objection of PSC will not come in the way for the Employees Selection Board in conducting the examination."

A copy of the final order dated 05.12.2024 is filed herewith as **Annexure R/13-2**. In compliance of the order passed by the Hon'ble High Court the MP PCB had been co-coordinating with the State Employee Selection Board for filling up of Seventy Nine (79) vacant posts.

8. That one of the principal challenges hindering the recruitment process within the Madhya Pradesh Pollution Control Board (hereinafter "the Board") has been the absence of a statutory mandate permitting the Board to independently fill vacant posts. Under the prevailing legal framework, the Board was constrained to rely on other State Government recruitment agencies and departments, such as the Madhya Pradesh Public Service Commission and the Madhya Pradesh State Employee Selection Board, among others, for filling its vacant positions. This dependence invariably led to administrative complexities, protracted timelines, and limited control over critical aspects of the recruitment procedure, thereby undermining the Board's ability to secure qualified personnel in a timely manner. In order to ameliorate these challenges and ensure a more efficient staffing mechanism, the Board proposed an amendment to the existing rules, seeking to vest itself with the authority to conduct independent recruitment drives for Class-I and Class-II Officers. This proposal was deliberated upon and duly approved at

the 168th meeting of the Board (Agenda Item 168.3) held on 27.09.2024. A copy of the minutes of the aforesaid meeting is annexed herewith as **Annexure R/13-3.**

9. That pursuant to the Board's resolution, the proposed amendment was forwarded to the Environment Department, Government of Madhya Pradesh, for requisite approval and further necessary action. A copy of the letter dated 07.10.2024, dispatched to the Environment Department in this regard, is annexed herewith as **Annexure R/13-4.** It is submitted that upon securing the necessary approvals and completing the ensuing formalities, the Board shall be enabled to undertake recruitment autonomously, which will, in turn, significantly reduce administrative delays and reinforce the Board's capacity to fulfill its statutory functions effectively.

10. That it is pertinent to mention that the MP PCB had written to the Central Pollution Control Board for filing up the post of Assistant Engineer (Environment) and Scientists. This letter was issued in reference to the order dated 05.02.2021 passed by the Hon'ble NGT (PB) in OA 95/2018 wherein it was observed that

"*iv. It is suggested that if some of the PCBs find it difficult to select/recruit suitable candidates, a designated Committee of the MOEF&CC and CPCB, in consultation with such State PCBs, may explore possibility of the central selection mechanism so that the talent pool so selected can be made available for posting at appropriate locations, where requirement is found to be otherwise difficult. A plan may be prepared for continuous training of the incumbents at regional levels periodically.*"

NOTARY SHAHJANABAD BHOPAL (M.P.) I.P. BALBHADRA Regd. No. 3399 Exp. 17/04/2026 GOVT. OF INDIA

However the Central Pollution Control Board vide letter dated 09.12.2024 had informed there is no central selection mechanism in CPCB. The relevant letters are enclosed herewith as **Annexure R/13-5**.

11. That it is most respectfully submitted that the Board is actively engaged in the process of filling its vacant posts in accordance with the directions, orders, and circulars issued from time to time by the Government of Madhya Pradesh. In particular, the Board has initiated the requisite procedures to fill 288 vacant posts through promotions, and is making every endeavor to conclude these exercises expeditiously, barring any unforeseen legal impediments that may arise from court proceedings challenging the recruitment or promotion process. The Board reiterates its unwavering commitment to comply with the orders of this Hon'ble Tribunal and continues to devote concerted efforts to ensure that these vacancies are filled at the earliest, thereby bolstering the Board's capacity to discharge its statutory duties effectively.

12. That the present progress report is being filed may be taken on record.

DEPONENT

NOTARY
SHAHJANABAD
BHOPAL (M.P.)
N.P. BALBHADRA
Reg. No. 3399
Exp. 17/04/2026
GOVT. OF INDIA

VERIFICATION

I state that whatever has been stated herein above is true to my own knowledge, belief and based on the documents/records available in the office and the contents of the same are true and correct to the beast of my knowledge.

DEPONENT

PLACE: BHOPAL

DATE: 02.01.2025

SOLEMNLY AFFIRMED BEFORE ME BY THE WITHIN NAMED
02/01/2024
N. P. BALBHADRA
NOTARY-ADVOCATE
SHAHJANABAD, BHOPAL (M.P.)

IDENTIFIED BY ME
SIGNATURE.....
NAME.....PRANJAL PANDEY, ADVOCATE
ADDRESS.....BHOPAL
.....

02 JAN 2025

रिक्त पदों की पूर्ति हेतु मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा की गई कार्यवाही

क्र.	भर्ती संस्थान का नाम	बोर्ड द्वारा की गई कार्यवाही	अद्यतन स्थिति
1.	म.प्र. लोक सेवा आयोग	दिनांक 11/06/2013 को सहायक यंत्री (पर्यावरण) 10 पद व सहायक यंत्री (कम्प्यूटर) 01 पद की पूर्ति हेतु (मांग पत्र भेजा गया था)। लोक सेवा आयोग, मध्यप्रदेश को बोर्ड द्वारा भेजे गये मांगपत्र में सूचित किया गया कि बोर्ड हेतु भर्ती लोक सेवा आयोग द्वारा सम्पन्न नहीं कराई जा सकती।	–
2.	एम.पी. ऑनलाइन, भोपाल	सहायक यंत्री (पर्यावरण) 17 एवं वैज्ञानिक के 05 पद पूर्ति हेतु GATE एवं UGC NET आधार पर एम.पी. ऑनलाइन के माध्यम से आवेदन हेतु दिनांक 21/09/19 को विज्ञापन प्रकाशित किया गया। उक्त भर्ती प्रक्रिया के संबंध में मध्य प्रदेश शासन, पर्यावरण विभाग से प्राप्त निर्देश अनुसार भर्ती प्रक्रिया को निरस्त किया गया।	–
3.	कर्मचारी चयन मण्डल, भोपाल	बोर्ड द्वारा दिनांक 24/03/2022 को निम्न पदों की पूर्ति हेतु कर्मचारी चयन मण्डल को मांग पत्र भेजे गये :- **(संलग्नक–1)**	
		क्र. / पदनाम / भरे जाने वाले पदों की संख्या	–
		1. सहायक यंत्री (पर्यावरण) – 34	–
		2. सहायक यंत्री (कम्प्यूटर) – 01	–
		3. सहायक विधि अधिकारी – 02	–
		4. उपयंत्री – 07	भर्ती संबंधी कार्यवाही पूर्ण की जा चुकी है।
		5. रसायनज्ञ – 21	
		6. प्रयोगशाला सहायक – 17	
4.	एम.पी. ऑनलाइन लिमिटेड, भोपाल	सहायक यंत्री (पर्यावरण) पद GATE स्कोर के आधार पर भर्ती हेतु बोर्ड द्वारा एम.पी. ऑनलाइन लिमिटेड, भोपाल के माध्यम से आवेदन आमंत्रित करने हेतु दिनांक 11/09/23 को विज्ञापन प्रकाशित किया गया। माननीय उच्च न्यायालय, जबलपुर के समक्ष दायर याचिका WP No.24972/2023 (Shubhanshu Tripathi Vs The State of Madhya Pradesh & Otghers) में दिनांक 29/09/2023 को माननीय न्यायालय द्वारा पारित आदेश "In the interregnum, the petitioner is permitted to apply for the post of Assistant Engineer (Environment) wherein the respondents to consider the case of the petitioner without reference to he possessing a valid GATE score of previous three years 2021, 2022 and 2023. All further actions of the respondents will be subject to further orders of this Court." के अनुपालन में बोर्ड के पत्र क्रमांक 2894, दिनांक	भर्ती के संबंध में माननीय उच्च न्यायालय, जबलपुर के समक्ष दायर WP No. 24972/2023 (Shubhanshu Tripathi Vs The State of Madhya Pradesh & Others) में माननीय उच्च न्यायालय, जबलपुर द्वारा आदेश दिनांक 05/12/24 पारित किया गया है :- "4. Since we are not giving any opinion on the issues raised in the present petitions, we hereby dispose of all the petitions directing the M.P. Employees Selection Board to conduct the recruitment examination and the question of no objection of PSC will not come in the way for the

कल्पना पाण्डेय
अधीक्षक

<table>
<tr><td></td><td></td><td colspan="4">04/10/2023 द्वारा एमपी ऑनलाइन लिमिटेड, भोपाल को आगामी कार्यवाही करने हेतु लिखा गया है।</td><td>Employees Selection Board in conducting the examination".
(संलग्नक–2)
उक्त के संबंध में बोर्ड द्वारा कर्मचारी चयन मण्डल को पत्र क्रमांक 3625 दिनांक 04/11/2024 के माध्यम से 79 पदों पर भर्ती हेतु प्रस्ताव पत्र भेजा गया है।
(संलग्नक–3)</td></tr>
<tr><td>5.</td><td>कर्मचारी चयन मण्डल, भोपाल</td><td colspan="5">बोर्ड द्वारा कर्मचारी चयन मण्डल को भेजे गये मांग पत्र अनुसार पदों पर भर्ती संबंधी अद्यतन स्थिति निम्नानुसार है :–</td></tr>
<tr><td></td><td></td><td>क्र.</td><td>पदनाम</td><td colspan="2">पद संख्या</td><td>अद्यतन स्थिति</td></tr>
<tr><td></td><td></td><td>1.</td><td>सहायक यंत्री (पर्यावरण)</td><td colspan="2">34 पदों हेतु कर्मचारी चयन मण्डल, भोपाल को मांग पत्र भेजा गया।</td><td>–</td></tr>
<tr><td></td><td></td><td>2.</td><td>सहायक यंत्री (कम्प्यूटर)</td><td colspan="2">01 पद हेतु कर्मचारी चयन मण्डल, भोपाल को मांग पत्र भेजा गया।</td><td>–</td></tr>
<tr><td></td><td></td><td>3.</td><td>सहायक विधि अधिकारी</td><td colspan="2">02 पदों पर भर्ती हेतु कर्मचारी चयन मण्डल को मांग पत्र भेजा गया।</td><td>–</td></tr>
<tr><td></td><td></td><td>4.</td><td>शीघ्रलेखक ग्रेड–3</td><td colspan="2">06</td><td>06 पदों पर भर्ती कर ली गयी है।</td></tr>
<tr><td></td><td></td><td>5.</td><td>उपयंत्री</td><td colspan="2">07</td><td>05 पदों पर भर्ती एवं 02 पदों पर नियमितीकरण किया गया है।</td></tr>
<tr><td></td><td></td><td>6.</td><td>रसायनज्ञ</td><td colspan="2">21</td><td>21 पदों पर भर्ती कर ली गयी है।</td></tr>
<tr><td></td><td></td><td>7.</td><td>प्रयोगशाला सहायक</td><td colspan="2">21</td><td>15 पदों पर भर्ती कर ली गयी है।</td></tr>
<tr><td>6.</td><td>कर्मचारी चयन मण्डल, भोपाल</td><td colspan="5">बोर्ड द्वारा दिनांक 08/12/2022 को बैकलॉग के निम्न पदों की पूर्ति हेतु कर्मचारी चयन मण्डल को मांग पत्र भेजा गया :– (संलग्नक–4)</td></tr>
<tr><td></td><td></td><td>क्र.</td><td colspan="2">पदनाम</td><td>भरे जाने वाले पदों की संख्या</td><td>भर्ती संबंधी कार्यवाही प्रचलन में है।</td></tr>
<tr><td></td><td></td><td>1.</td><td colspan="2">निम्न श्रेणी लिपिक/ टेलीफोन ऑपरेटर</td><td>02</td><td>भर्ती संबंधी कार्यवाही प्रचलन में है।</td></tr>
<tr><td></td><td></td><td>2.</td><td colspan="2">वाहन चालक</td><td>02</td><td>भर्ती संबंधी कार्यवाही प्रचलन में है।</td></tr>
<tr><td></td><td></td><td>3.</td><td colspan="2">प्रयोगशाला परिचारक</td><td>07</td><td>4 पदों पर भर्ती कर ली गयी है। शेष 03 पदों पर भर्ती संबंधी कार्यवाही प्रचलन में है।</td></tr>
<tr><td></td><td></td><td>4.</td><td colspan="2">चपरासी/चौकीदार/स्वीपर</td><td>11</td><td>भर्ती संबंधी कार्यवाही प्रचलन में है।</td></tr>
<tr><td></td><td></td><td colspan="5">बोर्ड द्वारा दिनांक 15/03/2024 को निम्न पदों की पूर्ति हेतु कर्मचारी चयन मण्डल को मांग पत्र भेजे गये :– (संलग्नक–5)</td></tr>
<tr><td></td><td></td><td>क्र.</td><td colspan="2">पदनाम</td><td>भरे जाने वाले पदों की संख्या</td><td rowspan="3">भर्ती संबंधी कार्यवाही प्रचलन में है।</td></tr>
<tr><td></td><td></td><td>1.</td><td colspan="2">वैज्ञानिक</td><td>18</td></tr>
<tr><td></td><td></td><td>2.</td><td colspan="2">अनुभाग अधिकारी</td><td>02</td></tr>
</table>

कल्पना पाण्डे
अधीक्षक

		3.	विधि सहायक	05	
		4.	प्रचार सहायक	02	

दिनांक 24/03/22 को कर्मचारी चयन मण्डल को भेजे गये मांग पत्र

क.	पदनाम	पद संख्या
1	सहायक यंत्री (पर्यावरण)	34
2	सहायक यंत्री (कम्प्यूटर)	1
3	सहायक विधि अधिकारी	1
4	उपयंत्री	1
5	रसायनज्ञ	21
6	प्रयोगशाला सहायक	17
दिनांक 08/12/22 को कर्मचारी चयन मण्डल को भेजे गये मांग पत्र		
7	निम्न श्रेणी लिपिक/टेलीफोन ऑपरेटर	2
6	वाहन चालक	2
9	प्रयोगशाला परिचारक	2
10	चपरासी/चौकीदार/स्वीपर	11
	योग–अ	**104**

दिनांक 15/03/24 को कर्मचारी चयन मण्डल को भेजे गये मांग पत्र

क्र.	पदनाम	पद संख्या
1	वैज्ञानिक	18
2	अनुभाग अधिकारी	2
3	विधि सहायक	2
4	प्रचार सहायक	2
	योग–ब	**27**
	कुल योग–अ+ब	2

- इस प्रकार बोर्ड द्वारा सीधी भर्ती के कुल 131 पदों पर भर्ती के संबंध में मांग पत्र भेजे गये हैं जिसमें से 76 पदों पर भर्ती संबंधी कार्यवाही पूर्ण कर ली गयी है तथा शेष 55 पदों पर कार्यवाही प्रचलन में है।
- बोर्ड के आदेश दिनांक 18/04/2023 द्वारा 20 स्थायीकमियों को नियमित किया गया है। जिनमें 02 प्रयोगशाला सहायक, 01 अनुरेखक, 13 निम्न श्रेणी लिपिक, 02 उपयंत्री तथा 02 वाहन चालक हैं। **(संलग्नक–6)**
- बोर्ड के आदेश दिनांक 27/10/2023 द्वारा 06 निम्न श्रेणी लिपिक तथा 01 इलेक्ट्रिशियन को तदर्थ से नियमित किया गया है। **(संलग्नक–7)**
- मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड सेवा (प्रथम एवं द्वितीय श्रेणी) भर्ती तथा सेवा शर्ते विनियम 1996 (प्रकाशन दिनांक तक संशोधन एवं अद्यतीकरण सहित 2024) का प्रस्ताव राज्य बोर्ड की 168 वीं बैठक दिनांक 27/09/2024 के एजेण्डा बिन्दु क्रमांक 168.3 में अधिकारियों के चयन हेतु प्रस्ताव पारित हुआ है।

- बोर्ड द्वारा दिव्यांगजन के आरक्षित 07 पदों पर भर्ती हेतु विज्ञापन प्रकाशित कराया गया है जिसकी कार्यवाही प्रचलन में है। **(संलग्नक–8)**
- माह जून,2024 से दिसम्बर,2024 के दौरान कुल 16 अधिकारी/कर्मचारी अधिवार्षिकी आयु पूर्ण कर बोर्ड की सेवा से सेवानिवृत्त हुए हैं।
- बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली को सहायक यंत्री (पर्यावरण) एवं वैज्ञानिक के रिक्त पदों की भर्ती हेतु पत्र दिनांक 04/11/2024 **(संलग्नक–3 अनुसार)** भेजा गया था जिसके संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा पत्र दिनांक 09/12/2024 से सूचित किया गया है कि सीपीसीबी द्वारा राज्य प्रदूषण नियंत्रण बोर्ड में नियुक्ति हेतु कोई भी प्रावधान नहीं है। **(संलग्नक–9)**
- बोर्ड के आदेश दिनांक 19/12/2024 द्वारा 01 भृत्य/चौकीदार के पद पर अनुकम्पा नियुक्ति दी गयी। **(संलग्नक–10)**
- आज दिनांक तक की स्थिति में मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड में कुल 785 पद रिक्त हैं, जिनमें से पदोन्नति के 288 तथा सीधी भर्ती के 497 पद रिक्त हैं।
- बोर्ड में वर्तमान में नियमित रूप से कुल 443 तथा आउटसोर्स पर कार्यरत कुल 170 कर्मचारी कार्यरत् हैं।

कल्पना पाण्डे
अधीक्षक

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल

(0755) 2464428, 2466191 Fax: (0755) 2463742 e-mail: it mppcb@rediffmail.com

क्रमांक 958 सा.प्र./प्रनिबो/2022 भोपाल, दिनांक 24 MAR 2022

प्रति,

नियंत्रक,
प्रोफेशनल एक्जामिनेशन बोर्ड,
भोपाल (म.प्र.)।

विषयः- सीधी भर्ती से भरे जाने वाले पदों पर भर्ती संबंधी कार्यवाही बाबत्।

सन्दर्भः- प्रमुख सचिव, पर्यावरण विभाग द्वारा अध्यक्ष, प्रोफेशनल एक्जामिनेशन बोर्ड को प्रेषित अर्द्ध शासकीय पत्र दिनांक 24/3/2022

उपरोक्त विषयांर्गत कृपया सन्दर्भित पत्र का अवलोकन हो, जो मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सेवा भर्ती विनियम 1996 अनुसार सीधी भर्ती से भरे जाने वाले द्वितीय श्रेणी के सहायक यंत्री (पर्यावरण) सहायक यंत्री(कम्प्यूटर) एवं सहायक विधि अधिकारी के पदों पर भर्ती संबंधी कार्यवाही, प्रोफेशनल एक्जामिनेशन बोर्ड के माध्यम से शीघ्र कराने संबंधी है । पदवार संख्या संबंधी विवरण निम्नानुसार है :-

क्रम	पदनाम	भरे जाने वाले पदों की संख्या
1	सहायक यंत्री (पर्यावरण)	34
2	सहायक यंत्री (कम्प्यूटर)	01
3	सहायक विधि अधिकारी	02

बोर्ड के उपरोक्त सभी पद अकार्यपालिक द्वितीय श्रेणी के हैं, उपरोक्त पदों पर लोक सेवा आयोग पर भर्ती किये जाने से मना किये जाने संबंधी पत्र सन्दर्भित पत्र के साथ संलग्न किया गया है ।

बोर्ड उपरोक्त पदों पर भर्ती संबंधी कार्यवाही प्रोफेशनल एक्जीमिनेशन बोर्ड के माध्यम से कराना चाहता है, इस हेतु निर्धारित प्रपत्र में मांगपत्र जिसमें पदों की कुल संख्या, पदों हेतु आवश्यक आरक्षण रोस्टर अनुसार संभावित संख्या, वेतनमान, आवश्यक शैक्षणिक आर्हता संबंधी जानकारी व बोर्ड के सेवा भर्ती विनियम 1996 यथा संशोधित 2015 की प्रति संलग्न है। उपरोक्त कार्यवाही हेतु बोर्ड की ओर से श्री सुधीर श्रीवास्तव, प्रशासकीय अधिकारी को समन्वयक नियुक्त किया जाता है, जिनका सम्पर्क मोबाईल नम्बर 9425006344 है ।

अनुरोध है कि उपरोक्त पद पर भर्ती संबंधी कार्यवाही कर बोर्ड अवगत कराने का कष्ट करें ।

सक्षम प्राधिकारी द्वारा अनुमोदित

संलग्न : उपरोक्तानुसार।

(सुधीर श्रीवास्तव)
प्रशासकीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल
(0755) 2464428, 2466191 Fax: (0755) 2463742 e-mail: it.mppcb@rediffmail.com

कमांक 423 सा.प्र./प्रनिबो/2022 भोपाल, दिनांक 24/03/22

प्रति,

नियंत्रक,
प्रोफेशनल एक्जामिनेशन बोर्ड,
भोपाल (म.प्र.)।

विषयः- सीधी भर्ती से भरे जाने वाले पदों पर भर्ती संबंधी कार्यवाही बाबत्।

उपरोक्त विषयांर्गत लेख है कि मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सेवा भर्ती विनियम 1996 अनुसार सीधी भर्ती से भरे जाने वाले निम्न पदों पर भर्ती संबंधी कार्यवाही, प्रोफेशनल एक्जामिनेशन बोर्ड के माध्यम से कराना चाहता है :-

कम	पदनाम	भरे जाने वाले पदों की संख्या
1	उपयंत्री	7
2	रसायनज्ञ	21
3	प्रयोगशाला सहायक	17

बोर्ड के उपरोक्त सभी पद अकार्यपालिक श्रेणी के हैं, उपरोक्त पदों पर भर्ती संबंधी कार्यवाही हेतु निर्धारित प्रपत्र में मांगपत्र जिसमें पदों की कुल संख्या, पदों हेतु आवश्यक आरक्षण रोस्टर अनुसार संभावित संख्या, वेतनमान, आवश्चक शैक्षणिक आर्हता संबंधी जानकारी व बोर्ड के सेवा भर्ती विनियम 1996 यथा संशोधित 2015 की प्रति संलग्न है। उपरोक्त कार्यवाही हेतु बोर्ड की ओर से श्री सुधीर श्रीवास्तव, प्रशासकीय अधिकारी को समन्वयक नियुक्त किया जाता है, जिनका सम्पर्क मोबाईल नम्बर 9425006344 है ।

अनुरोध है कि उपरोक्त पद पर भर्ती संबंधी कार्यवाही कर बोर्ड अवगत कराने का कष्ट करें ।

सक्षम प्राधिकारी द्वारा अनुमोदित

संलग्न : उपरोक्तानुसार।

श्रीवास्तव
(सुधीर श्रीवास्तव)
प्रशासकीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल

(0755) 2464428, 2466191 Fax: (0755) 2463742 e-mail: it_mppcb@rediffmail.com

LiF Lifestyle Environment

क्रमांक 992 सा.प्र.-414/प्रनिबो/2024 भोपाल, दिनांक 15 MAR 20

प्रति,

नियंत्रक,
कर्मचारी चयन मण्डल,
भोपाल (म.प्र.)।

विषय :- सीधी भर्ती से भरे जाने वाले पदों पर भर्ती संबंधी कार्यवाही बाबत्।

विषयांतर्गत लेख है कि मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड निम्नलिखित पदों पर भर्ती संबंधी कार्यवाही कर्मचारी चयन मण्डल के माध्यम से कराना चाहता है :-

क्रमांक	पदनाम	भरे जाने वाले पदों की संख्या
1	वैज्ञानिक	18
2	अनुभाग अधिकारी	02

[redacted] बोर्ड के उपरोक्त सभी पद द्वितीय अकार्यपालिक श्रेणी के हैं, उपरोक्त पदों पर लोक सेवा आयोग द्वारा भर्ती किये जाने से मना किये जाने संबंधी पत्र संलग्न है।

उपरोक्त के अतिरिक्त तृतीय श्रेणी के निम्न पदों पर भर्ती कराई जाना है :-

क्रमांक	पदनाम	भरे जाने वाले पदों की संख्या
1	विधि सहायक	05
2	प्रचार सहायक	02

बोर्ड उपरोक्त पदों पर भर्ती संबंधी कार्यवाही कर्मचारी चयन मण्डल के माध्यम से कराना चाहता है, इस हेतु निर्धारित प्रपत्र में मांगपत्र जिसमें पदों की कुल संख्या, पदों हेतु आवश्यक आरक्षण रोस्टर अनुसार संभावित संख्या, वेतनमान, आवश्यक शैक्षणिक अर्हता संबंधी जानकारी व बोर्ड के सेवा भर्ती विनियम 1996 यथा संशोधित 2015 की प्रति संलग्न है। बोर्ड के सेवा भर्ती विनियम में संविदा पद नहीं है। उपरोक्त कार्यवाही हेतु [redacted] की ओर से श्री मुकेश कुमार गोयल, अनुभाग अधिकारी को समन्वयक नियुक्त किया जाता है, जिनका सम्पर्क मोबाइल नम्बर 9424637548 है।

अनुरोध है कि उपरोक्त पद पर भर्ती संबंधी कार्यवाही कर बोर्ड को अवगत कराने का कष्ट करें।

संलग्न : उपरोक्तानुसार।

सक्षम प्राधिकारी द्वारा अनुमोदित

(आर.एस. कोरी)
डायरेक्टर पर्यावरण (प्रशासन)
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,

CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 5th OF DECEMBER, 2024

WRIT PETITION No. 24972 of 2023

SHUBHANSHU TRIPATHI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

WITH

WRIT PETITION No. 24764 of 2023

SATYAM MISHRA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

WRIT PETITION No. 25580 of 2023

SATISH KUMAR CHOUKSEY

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

WRIT PETITION No. 25604 of 2023

AJAY KUMAR MISHRA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Manoj Sharma - Sr. Advocate with Ms. Lavankya Verma- Advocate, Shri Quazi Fakhruddin- Advocate, Shri Somesh Awasthi and Shri Shivam Mishra - Advocate for the petitioners in their respective cases.

Ms. Janhavi Pandit - Additional Advocate General for the respondents / State.

Shri Anshul Tiwari - Advocate, Shri Siddharth Sharma- Advocate, Shri Nikhil Bhatt - Advocate, Shri Rahul Diwakar - Advocate and Shri Aman Gupta - Advocate for the respondents in their respective cases.

Signature Not Verified
Signed by: NAVEEN KUMAR SARATHE
Signing time: 05-12-2024 5:11:28 PM

ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The learned counsel appearing for the Pollution Control Board submits that they earlier tried to approach the M.P. Public Service Commission and M.P. Employees Selection Board to conduct an open examination for selection, but they did not give any heed and therefore, GATE scorecard criteria was adopted as an alternate mode of recruitment.

2. Ms. Janhavi Pandit, learned Additional Advocate General appearing on behalf of the State Government submits that in view of her instructions based on note sheet dated 16.04.2024, General Administration Department of State Government has given no objection for carrying out a recruitment examination through the M.P. Employees Selection Board.

3. The learned counsel appearing for the M.P. Employees Selection Board submits that they can conduct the examination upon receiving no objection from General Administration Department of the State Government and M.P. Public Service Commission. As already noted above, the General Administration Department has already given no objection.

4. Since we are not giving any opinion on the issues raised in the present petitions, we hereby dispose of all the petitions directing the M.P Employees Selection Board to conduct the recruitment examination and the question of no objection of PSC will not come in the way for the Employees Selection Board in conducting the examination.

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

nks

Signature Not Verified
Signed by: NAVEEN KUMAR SARATHE
Signing time: 05-12-2024 5:11:28 PM

संलग्न -3

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल
(0755) 2464428, 2466191 Fax. (0755) 2463742, e-mail: mppcb@rediffmail.com

क्रमांक 3625 सा.प्र.-256/पार्ट-4/प्रनिबो/2024 भोपाल, दिनांक 04 NOV 202

प्रति,

नियंत्रक,
कर्मचारी चयन मण्डल,
भोपाल (म.प्र.)।

विषयः- **सीधी भर्ती से भरे जाने वाले पदों पर भर्ती संबंधी कार्यवाही बाबत्।**

संदर्भः-1. बोर्ड का पत्र क्रमांक 958, दिनांक 24/03/2022
2. बोर्ड का पत्र क्रमांक 4718, दिनांक 08/12/2022
3. बोर्ड का पत्र क्रमांक 537, दिनांक 06/02/2024
4. बोर्ड का पत्र क्रमांक 992 दिनांक 15/03/2024
5. माननीय राष्ट्रीय हरित अधिकरण का प्रकरण ओ.ए. क्रम 693/2023 द्वारा पारित आदेश दिनांक 11/09/2024.

उपरोक्त विषयांतर्गत संदर्भित पत्र के माध्यम से मध्यप्रदेश प्रदूषण नियंत्रण बो सीधी भर्ती से भरे जाने वाले पद यथा सहायक यंत्री (पर्यावरण)-34, सहाय यंत्री (कम्प्यूटर)-01, सहायक विधि अधिकारी-02, निम्न श्रेणी लिपिक/टेलीफो ऑपरेटर-02, वाहन चालक-02, चपरासी/चौकीदार/स्वीपर-11, वैज्ञानिक के 1 अनुभाग अधिकारी के 02, विधि सहायक के 05 तथा प्रचार सहायक के 0 पदों पर भर्ती संबंधी कार्यवाही कर्मचारी चयन मण्डल के माध्यम से कराने हे निर्धारित प्रपत्र में मांगपत्र जिसमें पदों की कुल संख्या, पदों हेतु आवश्य आरक्षण रोस्टर अनुसार संभावित संख्या, वेतनमान, आवश्यक शैक्षणिक अर्ह संबंधी जानकारी व बोर्ड के सेवा भर्ती विनियम 1996 यथा संशोधित 201 की प्रति भी भेजी गयी थी, किन्तु उक्त परिप्रेक्ष्य में आज दिनांक तक भर्ती र बंधी कार्यवाही अपेक्षित है।

उल्लेखनीय है कि माननीय राष्ट्रीय हरित अधिकरण का प्रकरण ओ.ए. क्रमां 693/2023 द्वारा पारित आदेश दिनांक 11/09/2024 द्वारा निम्नानुसा निर्देशित किया गया है कि दिनांक 30/04/25 तक रिक्त पदों पर भर्ती संबंध कार्यवाही पूर्ण की जाये :-

5. Though from that order it appears that the direction of Hon'ble the Supreme Court to all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025 but since Counsel for GNCTD has submitted that the said direction applies to the States falling within NCR therefore, we hereby direct that the State UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

6. Let the progress report indicating the compliance of this order be filed by all t States/UTs by way of an affidavit by providing an advance copy to the Counsel for t CPCB at least one week before the next date of hearing.

7. List on 09.01.2025

अतः अनुरोध है कि उपरोक्त पद पर भर्ती संबंधी कार्यवाही कर शीघ्रातिशीघ्र बो को अवगत कराने का कष्ट करें, ताकि माननीय अधिकरण को तद्नुसार सूचि किया जा सके।

संलग्न : उपरोक्तानुसार।

सदस्य सचिव
म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल

कमांक3626सा.प्र.-256/पार्ट-4/प्रनिबो/2024 भोपाल, दिनांक 04 NOV 2024

प्रतिलिपि :-

निज सचिव, अध्यक्ष, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपल

आज़ादी का अमृत महोत्सव

कमाक 4718 सा.प्र./प्रनिबो/2022 भोपाल, दिनांक 08 DEC 2022

प्रति,

नियंत्रक,
प्रोफेशनल एक्जामिनेशन बोर्ड,
भोपाल म0प्र,

विषय :- सीधी भर्ती से भरे जाने वाले बैकलॉग पदो पर भर्ती संबंधी कार्यवाही बावत् ।

———

उपरोक्त विषयान्तर्गत लेख है कि मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सेवा भर्ती विनियम 1996 अनुसार सीधी भर्ती बैकलॉग से भरे जाने वाले निम्न पदों पर भर्ती संबंधी कार्यवाही, प्रोफेशनल एक्जामिनेशन बोर्ड के माध्यम से कराना चाहता है:-

क्रमांक	पदनाम	भरे जाने वाले पदों की संख्या
1	निम्न श्रेणी लिपिक/टेलीफोन ऑपरेटर	2
2	वाहन चालक	2
3	प्रयोगशाला परिचारक	7
4	चपरासी/चौकिदार/स्वीपर	11

बोर्ड के उपरोक्त सभी पद अकार्यपालिक श्रेणी के हैं. उपरोक्त पदों पर भर्ती संबंधी कार्यवाही हेतु निर्धारित प्रपत्र में मांगपत्र जिसमें पदों की कुल संख्या, पदों हेतु आवश्यक आरक्षण रोस्टर अनुसार संभावित संख्या, वेतनमान, आवश्यक शैक्षणिक आर्हता संबंधी जानकारी संलग्न है। उपरोक्त कार्यवाही हेतु बोर्ड की ओर से श्री सुधीर श्रीवास्तव, विधि अधिकारी को समन्वयक नियुक्त किया जाता है, जिनका सम्पर्क मोबाईल नम्बर 9425006344 है ।

अनुरोध है कि उपरोक्त पद पर भर्ती संबंधी कार्यवाही कर बोर्ड अवगत कराने का कष्ट करें ।

संलग्न :- उपरोक्तानुसार

सक्षम प्राधिकारि द्वारा अनुमोदित

(सुनील कंदोरिया)
प्रशासकीय अधिकारी
म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल

OC

संलग्न 2737

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल

(0755) 2464428, 2466191 Fax: (0755) 246374 e-mail: rt_mppcb@rediffmail.com

LIFE Lifestyle for Environment

कमांक 992 सा.प्र.-414/प्रनिबो/2024 भोपाल, दिनांक 15 MAR 024

प्रति,

नियंत्रक,
कर्मचारी चयन मण्डल,
भोपाल (म.प्र.)।

विषय :- सीधी भर्ती से भरे जाने वाले पदों पर भर्ती संबंधी कार्यवाही बाबत्।

विषयांतर्गत लेख है कि मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड निम्नलिखित पदों पर भर्ती संबंधी कार्यवाही कर्मचारी चयन मण्डल के माध्यम से कराना चाहता है :-

क्रमांक	पदनाम	भरे जाने वाले पदों की संख्या
1	वैज्ञानिक	18
2	अनुभाग अधिकारी	08

बोर्ड के उपरोक्त सभी पद द्वितीय अकार्यपालिक श्रेणी के हैं, उपरोक्त पदों पर लोक सेवा आयोग द्वारा भर्ती किये जाने से मना किये जाने संबंधी पत्र संलग्न है।

उपरोक्त के अतिरिक्त तृतीय श्रेणी के निम्न पदों पर भर्ती कराई जाना है :-

क्रमांक	पदनाम	भरे जाने वाले पदों की संख्या
1	विधि सहायक	05
2	प्रचार सहायक	02

बोर्ड उपरोक्त पदों पर भर्ती संबंधी कार्यबाही कर्मचारी चयन मण्डल के माध्यम से कराना चाहता है, इस हेतु निर्धारित प्रपत्र में मांगपत्र जिसमें पदों की कुल संख्या, पदों हेतु आवश्यक आरक्षण रोस्टर अनुसार संभावित संख्या, वेतनमान, आवश्यक शैक्षणिक अर्हता संबंधी जानकारी व बोर्ड के सेवा भर्ती विनियम 1996 यथा संशोधित 2015 की प्रति संलग्न है। बोर्ड के सेवा भर्ती विनियम में संविदा पद नहीं है। उपरोक्त कार्यवाही हेतु बोर्ड की ओर से श्री मुकेश कुमार गोयल, अनुभाग अधिकारी को समन्वयक नियुक्त किया जाता है, जिनका सम्पर्क मोबाइल नम्बर 9424637548 है।

अनुरोध है कि उपरोक्त पद पर भर्ती संबंधी कार्यवाही कर बोर्ड को अवगत कराने का कष्ट करें।

संलग्न : उपरोक्तानुसार।

सक्षम प्राधिकारी द्वारा अनुमोदित

(आर.एस. कोरी)
डायरेक्टर पर्यावरण (प्रशासन)
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल

(0755) 2464428, 2466191 Fax: (0755) 2463742 e-mail: it_mppcb@rediffmail.com

क्रमांक //07 स्था/प्रनिबो/2023 भोपाल, दिनांक 18 APR 02

// कार्यालय आदेश //

मध्यप्रदेश शासन, सामान्य प्रशासन विभाग के परिपत्र दिनांक 07/10/2016 के सिद्धांत को आधार मानकर राज्य बोर्ड की 164वीं बैठक दिनांक 08/02/2023 में लिये गये निर्णय अनुसार बोर्ड में. कार्यरत् निम्नलिखित स्थायीकर्मियों, जिन्हें सेवा देते हुए 20 वर्ष से अधिक का समय हो गया है तथा वे तृतीय श्रेणी के निम्नतर सीधी भर्ती के पद हेतु निर्धारित शैक्षणिक योग्यता रखते हैं, को उनके नाम के सामने दर्शाये अनुसार पदनाम, वेतनमान में नियमित किया जाता है, संबंधित कर्मचारियों की पदस्थापना यथावत रखी जाती है :-

क्र.	अधिकारी/कर्मचारी का नाम	पदनाम	वेतनमान
(1)	(2)	(3)	(4)
1	श्री माता प्रसाद तिवारी	उपयंत्री	32800-103600
2	श्री सतीश चौकसे	उपयंत्री	32800-103600
3	श्री लालजी मिश्रा	अनुरेखक	19500-62000
4	श्री कृष्णबल्लभ शर्मा	प्रयोगशाला सहायक	25300-80500
5	श्री राघवेन्द्र सिंह	प्रयोगशाला सहायक	25300-80500
6	श्रीमती शारदा पाण्डेय	निम्न श्रेणी लिपिक	19500-62000
7	श्री योगेन्द्र कुमार द्विवेदी	निम्न श्रेणी लिपिक	19500-62000
8	श्री विजय कुमार शुक्ला	निम्न श्रेणी लिपिक	19500-62000
9	श्री राजेन्द्र कुमार द्विवेदी	निम्न श्रेणी लिपिक	19500-62000
10	श्री शिवचरण सिंह	निम्न श्रेणी लिपिक	19500-62000
11	श्री रामसंतोष शुक्ला	निम्न श्रेणी लिपिक	19500-62000
12	श्री शैलेन्द्र कुमार तिवारी	निम्न श्रेणी लिपिक	19500-62000
13	श्रीमती शकुन्तला पैठनकर	निम्न श्रेणी लिपिक	19500-62000
14	श्री राजेश कुमार सिंह	निम्न श्रेणी लिपिक	19500-62000
15	श्री अशोक सक्सेना	निम्न श्रेणी लिपिक	19500-62000
16	श्री योगेन्द्र कुमार वैश	निम्न श्रेणी लिपिक	19500-62000
17	श्री अरविन्द पारे	निम्न श्रेणी लिपिक	19500-62000
18	श्री इन्द्रभान मिश्रा	निम्न श्रेणी लिपिक	19500-62000
19	श्री श्यामस्वरूप खटीक	वाहन चालक	19500-62000
20	श्री विक्रम सिंह चौहान	वाहन चालक	19500-62000

1. वर्तमान नियुक्ति अस्थाई है तथा दोनों पक्षों द्वारा एक माह की पूर्व सूचना पर सेवा समाप्त की जायेगी, एक माह की पूर्व सूचना के अभाव में एक माह का वेतन एवं भत्ते यथास्थिति देय अथवा वसूली योग्य होंगे।

2. उपरोक्त वेतन बैण्ड के साथ-साथ बोर्ड द्वारा समय-समय पर स्वीकृत अन्य भत्ते देय होंगे।

3. आदेश के अनुपालन में स्थायीकर्मियों को उपरोक्त वेतन एवं भत्ते की पात्रता कार्यभार ग्रहण करने की दिनांक से होगी।

4. उपरोक्त नियुक्ति आदेश दस्तावेजों के सत्यापन की प्रत्याशा में जारी किया जा रहा। सत्यापन में जानकारी असत्य एवं भ्रामक पाये जाने पर नियुक्ति आदेश स्वतः निरस्त माना जायेगा।

5. कार्यभार ग्रहण करने के दिनांक को स्थानीय सिविल सर्जन से शारीरिक परीक्षण कराकर सेवा में उपयुक्तता संबंधी प्रमाण-पत्र प्रस्तुत करना होगा।

6. कमांक 10, 14 एवं 16 पर उल्लेखित कर्मचारियों को तकनीकी योग्यता अन्तर्गत टायपिंग परीक्षा पास नहीं होने के कारण नियुक्ति आदेश से एक वर्ष की अवधि में CPCT परीक्षा उत्तीर्ण करने संबंधी प्रमाण-पत्र जमा करना होगा, अन्यथा नियुक्ति आदेश स्वतः निरस्त माना जायेगा।

7. आदेश में उल्लेखित कर्मचारियों की वरिष्ठता संबंधी निर्धारण पृथक से किया जावेगा।

8. बोर्ड उपरोक्त आदेश को संशोधित करने अथवा निरस्त करने हेतु स्वतंत्र होगा।

(चन्द्र मोहन ठाकुर)
सदस्य सचिव
म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल

कमांक 1108 स्था/प्रनिबो/2023 भोपाल, दिनांक 18 APR 20

प्रतिलिपि :-

1. स्टाफ ऑफिसर, प्रमुख सचिव, पर्यावरण विभाग, मंत्रालय, मध्यप्रदेश शासन, भोपाल की ओर सूचनार्थ।
2. निज सचिव, अध्यक्ष/सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
3. क्षेत्रीय अधिकारी/यूनिट हेड, म0प्र0 प्रदूषण नियंत्रण बोर्ड, ... की ओर सूचनार्थ।
4. वित्त अधिकारी, म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ ।
5. सर्व संबंधित कर्मचारियों की ओर सूचनार्थ एवं पालनार्थ।
6. नोटिस बोर्ड/आर्डर बुक/गार्ड फाइल/आईटी शाखा/व्यक्तिगत नस्ती।

(चन्द्र मोहन ठाकुर)
सदस्य सचिव
म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल

(0755) 2464428, 2466191 Fax: (0755) 2463742 e-mail: it_mppcb@rediffmail.com

क्रमांक 3098 स्था/प्रनिबो/2023 भोपाल, दिनांक 27 OCT 2023

// कार्यालय आदेश //

राज्य बोर्ड की 166वीं बैठक दिनांक 27/09/2023 में लिये गये निर्णय अनुसार बोर्ड में वर्ष 1994 से तदर्थ रूप में कार्यरत् कर्मचारियों को, जिन्हें नियमित कर्मचारी की भांति वेतन, भत्ते व अन्य सुविधायें प्राप्त हो रही हैं एवं इन कर्मचारियों के नियमितीकरण से बोर्ड पर कोई वित्तीय भार नहीं आवेगा, को उनके नाम के सामने दर्शाये अनुसार पदनाम, वेतनमान में नियमित किया जाता है, संबंधित कर्मचारियों की पदस्थापना यथावत रखी जाती है :-

क्र.	कर्मचारी का नाम	पदनाम	वेतनमान
(1)	(2)	(3)	(4)
1	श्री भूपत सिंह	निम्न श्रेणी लिपिक	19500-62000
2	श्री राघवेन्द्र सिंह राजपूत	निम्न श्रेणी लिपिक	19500-62000
3	श्री महेन्द्र सिंह सेंगर	निम्न श्रेणी लिपिक	19500-62000
4	श्री हनीफ कुरैशी	निम्न श्रेणी लिपिक	19500-62000
5	श्री शशि मोहन	निम्न श्रेणी लिपिक	19500-62000
6	श्री अनिल कुमार पी.जी.	निम्न श्रेणी लिपिक	19500-62000
7	श्री अविनाश कुमार कटियार	इलेक्ट्रिशियन/डीजी सेट ऑपरेटर	19500-62000

1. वर्तमान नियुक्ति अस्थाई है तथा दोनों पक्षों द्वारा एक माह की पूर्व सूचना पर सेवा समाप्त की जायेगी, एक माह की पूर्व सूचना के अभाव में एक माह का वेतन एवं भत्ते यथास्थिति देय अथवा वसूली योग्य होंगे।

2. उपरोक्त वेतन बैण्ड के साथ-साथ बोर्ड द्वारा समय-समय पर स्वीकृत अन्य भत्ते देय होंगे।

3. कमांक 1 से 6 पर उल्लेखित कर्मचारियों को तकनीकी योग्यता अन्तर्गत नियुक्ति आदेश से 02 वर्ष की अवधि में CPCT परीक्षा उत्तीर्ण करने संबंधी प्रमाण - पत्र जमा करना होगा, अन्यथा नियुक्ति आदेश स्वतः निरस्त माना जायेगा।

Saurabh

4. आदेश में उल्लेखित कर्मचारियों की वरिष्ठता संबंधी निर्धारण पृथक से किया जावेगा।

5. नियमितीकरण आदेश जारी होने के दिनांक के पूर्व की अवधि का कोई भी एरियर आदि देय नहीं होगा।

6. बोर्ड उपरोक्त आदेश को संशोधित करने अथवा निरस्त करने हेतु स्वतंत्र होगा।

(चन्द्र मोहन ठाकुर)
सदस्य सचिव
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल

क्रमांक 3099 स्था/प्रनिबो/2023 भोपाल, दिनांक 27 OCT 2023

प्रतिलिपि :-

1. स्टाफ ऑफिसर, प्रमुख सचिव, पर्यावरण विभाग, मंत्रालय, मध्य प्रदेश शासन, भोपाल की ओर सूचनार्थ।
2. निज सचिव, अध्यक्ष/सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
3. क्षेत्रीय अधिकारी/यूनिट हेड, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, ... की ओर सूचनार्थ।
4. वित्त अधिकारी, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ ।
5. सर्व संबंधित कर्मचारियों की ओर सूचनार्थ एवं पालनार्थ।
6. नोटिस बोर्ड/आर्डर बुक/गार्ड फाइल/आईटी शाखा/व्यक्तिगत नस्ती।

(चन्द्र मोहन ठाकुर)
सदस्य सचिव
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल

Saurabh

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल
फोन : 0755-2464428, 2466191, फैक्स : 0755-2463742, E-mail : it.mppcb@rediffmail.com

विज्ञापन

मध्यप्रदेश शासन, सामान्य प्रशासन विभाग, मंत्रालय, वल्लभ भवन, भोपाल के पत्र क्रमांक एफ-7-19/2019/आ.प्र./एक भोपाल दिनांक 31.05.2024 के प्रावधान अनुसार विशेष अभियान के तहत दिव्यांगजनों के निम्न पदों की पूर्ति वॉक-इन-इंटरव्यू के माध्यम से की जाना है। निर्धारित योग्यता एवं अर्हता रखने वाले अभ्यर्थी दिनांक 3 जुलाई 2024 को सायंकाल 5.00 बजे तक सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल को आवेदन पत्र डाक द्वारा अथवा स्वयं जमा कर सकते हैं, उक्त अवधि पश्चात् प्राप्त होने वाले आवेदन स्वीकार योग्य नहीं होंगे :-

क्र.	पदनाम	दिव्यांगजनों की भर्ती हेतु पद संख्या				वेतनमान	शैक्षणिक योग्यता
		दृष्टि बाधित और कम दृष्टि (VH)	बहरे और कम सुनने वाले (EH)	लोकोमोटर डिसेबिलिटी जिसमें सम्मिलित है, सेरेब्रल पाल्सी, कुष्ठ रोग मुक्त, बौनापन, एसिड अटैक पीड़ित, मस्कुलर डिस्ट्राफी (LD)	ऑटिज्म, बौद्धिक दिव्यांगता, स्पेसिफिक लर्निंग डिसेबिलिटी, मानसिक बीमारी और बहु विकलांगता (MD)		
1.	शीघ्रलेखक ग्रेड-3	-	-	1	-	36200-114800 (लेवल-9)	माध्यमिक शिक्षा मण्डल मध्यप्रदेश से हायर सेकेण्ड्री परीक्षा उत्तीर्ण तथा यूजीसी द्वारा मान्यता प्राप्त विश्व-विद्यालय/मुक्त विश्वविद्यालय/डीओईएसीसी से डिप्लोमा/शासकीय पॉलिटेक्निक कॉलेज से मॉर्डन ऑफिस मैनेजमेंट कोर्स/शासकीय आईटीआई द्वारा एक वर्षीय कम्प्यूटर ऑपरेटर एवं प्रोग्रामिंग प्रमाण-पत्र। 30 शब्द प्रति मिनिट की गति से सीपीसीटी द्वारा प्रदाय कम्प्यूटर टायपिंग दक्षता प्रमाण-पत्र तथा मान्यता प्राप्त संस्थाओं/परिषद से 100 शब्द प्रति मिनिट गति से शॉर्टहैण्ड उत्तीर्ण होने का प्रमाण-पत्र।
2.	निम्न श्रेणी लिपिक	1	1	-	-	19500-62000 (लेवल-4)	माध्यमिक शिक्षा मण्डल मध्यप्रदेश से हायर सेकेण्ड्री परीक्षा उत्तीर्ण तथा यूजीसी द्वारा मान्यता प्राप्त विश्व-विद्यालय/मुक्त विश्वविद्यालय/डीओईएसीसी से डिप्लोमा/शासकीय पॉलिटेक्निक कॉलेज से मॉर्डन ऑफिस मैनेजमेंट कोर्स/शासकीय आईटीआई द्वारा एक वर्षीय कम्प्यूटर ऑपरेटर एवं प्रोग्रामिंग असिस्टेंट प्रमाण-पत्र। 30 शब्द प्रति मिनिट की गति से सीपीसीटी द्वारा प्रदाय कम्प्यूटर टायपिंग दक्षता प्रमाण-पत्र।
3.	प्रयोगशाला परीचालक	-	-	1	-	18000-56900 (लेवल-3)	मध्यप्रदेश माध्यमिक शिक्षा मण्डल से विज्ञान विषय के साथ हायर सेकेण्ड्री 10+2
4.	चपरासी/ चौकीदार	1	1	1	-	15500-49000 (लेवल-1)	कक्षा 8वीं पास।

अन्य शर्तें :-

1. आवेदन पत्र के साथ शैक्षणिक अर्हता संबंधी प्रमाण पत्र एवं अन्य सभी दस्तावेजों के स्व-प्रमाणित छायाप्रतियां तथा पासपोर्ट साइज के स्व-प्रमाणित दो फोटोग्राफ।
2. मध्यप्रदेश का मूल/स्थायी निवासी होने का प्रमाण पत्र।
3. आयु सीमा - 18 से 45 वर्ष (सामान्य प्रशासन विभाग के परिपत्र दिनांक 04 जुलाई 2019 अनुसार अधिकतम आयु सीमा में 05 वर्ष की छूट समाहित है) आयु सीमा की गणना दिनांक 01.01.2024 के आधार पर की जायेगी।
4. अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़ा वर्ग से संबंधित सक्षम प्राधिकारी द्वारा प्रदत्त प्रमाण पत्र की सत्य प्रतिलिपि अनिवार्य रूप से संलग्न करना होगा।
5. शासन द्वारा जिला स्तर पर गठित मेडिकल बोर्ड द्वारा प्रदत्त विकलांग होने का प्रमाण पत्र।
6. रोजगार कार्यालय का जीवित पंजीयन प्रमाण पत्र।
7. विवाह के लिये नियत की गई न्यूनतम आयु से पूर्व विवाह करने वाले आवेदक नियुक्ति के लिए पात्र नही होंगे। जिस आवेदक की दिनांक 26.01.2001 या इसके बाद शासन निर्देश से अधिक संतान वाले आवेदक आवेदन के लिये पात्र नहीं होंगे।
8. अपूर्ण/त्रुटिपूर्ण भरे हुये आवेदन पत्रों को निरस्त किया जायेगा।
9. आवेदक द्वारा असत्य/भ्रामक/मिथ्या जानकारी अथवा दस्तावेज प्रस्तुत किये जाने अथवा किसी भी कारण से नियम विरुद्ध नियुक्ति हो जाने पर, नियुक्तिकर्ता प्राधिकारी द्वारा किसी भी समय नियुक्ति निरस्त की जा सकेगी।
10. नियुक्ति सम्बंधी समस्त अधिकार सदस्य सचिव, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल के पास सुरक्षित रहेंगे।

नोट :- आवेदन संबंधी जानकारी विभागीय वेबसाइट **https://www.mppcb.mp.gov.in/NoticeBoard.aspx** से डाउनलोड की जा सकती है। आवेदन पत्र का प्रारूप कार्यालयीन समय में बोर्ड से प्राप्त किया जा सकता है। चयन सूचना आवेदकों को उनके आवेदन में उल्लेखित पते पर डाक द्वारा, ई-मेल अथवा व्हाट्सएप के माध्यम से दी जायेगी। भर्ती प्रक्रिया के संबंध में शर्तें/नियमों में यदि कोई परिवर्तन किया जाता है, तो उसकी सूचना विभाग की वेबसाइट पर अपलोड की जायेगी। किसी भी विवाद की स्थिति में न्यायालय क्षेत्राधिकार, जिला भोपाल रहेगा।

डायरेक्टर पर्यावरण (प्रशासन)

आवेदन का प्रारूप

प्रति,
सदस्य सचिव,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल (म.प्र.)-462016

नवीनतम रंगीन फोटो

1. आवेदित पद का नाम : .....
2. आवेदक/आवेदिका का पूरा नाम : .....
3. आवेदक/आवेदिका के पिता का नाम : .....
4. 1/1/2024 को जन्म तिथि (10+2 के प्रमाण-पत्र के आधार पर) : वर्ष ..... माह ..... दिन .....
5. जाति : .....
6. यदि आवेदक विवाहित हो तो विवाह के प्रमाण-पत्र के अनुसार दिनांक .....
7. जीवित बच्चों का विवरण : .....
8. वर्तमान डाक का पता : .....
9. स्थाई पता .....
10. दिनांक ..... को आयु : वर्ष ..... माह ..... दिन .....
11. रोजगार कार्यालय का जीवित पंजीयन क्रमांक एवं रोजगार कार्यालय का नाम : .....
12. शैक्षणिक योग्यता (कम्प्यूटर डिप्लोमा एवं हिन्दी से सी.पी.सी.टी. स्कोर कार्ड की जानकारी सहित)

क्र.	परीक्षा का नाम	संस्था/बोर्ड/विश्वविद्यालय का नाम	विषय	प्राप्तांक	श्रेणी

13. अतिरिक्त विशेष योग्यता/अनुभव यदि हो तो : .....
14. उपरोक्त विवरण के संबंध में सभी प्रमाण पत्र की छायाप्रतियां अभिप्रमाणित कर प्रस्तुत करें।

सहपत्र:- प्रमाण पत्रों की सत्यापित प्रति।

आवेदक के हस्ताक्षर एवं पूरा पता

घोषणा-पत्र

मैं घोषणा करता हूं/करती हूं कि उपरोक्त सभी जानकारी जो मेरे द्वारा दी गई है। वह मेरे विवेक एवं ज्ञान से पूर्णतः सत्य है। जानकारी असत्य पाई जाने पर मेरा आवेदन निरस्त माना जावेगा।

म.प्र. माध्यम/115013/2024

आवेदक के हस्ताक्षर एवं पूरा पता

संलग्नक-I

2743

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF IN

By Registered Post

F. No. AD-11099/6/2021-ADMIN-R-HO **December 09, 2024**

To

The Member Secretary
Madhya Pradesh Pollution Control Board
Paryavaran Parsar, E-5, Arera Colony
Bhopal, Madhya Pradesh-462016

Subject: Central Selection mechanism for filling of the vacancy of SPCBs/ PCCs as per O.A. 95/2018 order dated February 05, 2021 - reg.

Ref: Your letter dated November 04, 2024

Sir,

With reference to your letter dated November 04, 2024, requesting Central Pollution Control Board (CPCB) to inform whether a Centralized Recruitment Process has been conducted or is being conducted by the CPCB for the State Pollution Control Boards (SPCBs), as per the Hon'ble NGT order in O.A. 95/2018 dated February 05, 2021, so that the requirement of Assistant Engineer (Environment) and Scientist may be submitted to CPCB.

It is to inform that there is no such Central Selection Mechanism in CPCB. This is for your information and necessary action.

Yours sincerely,

(G. Thirumurthy)
DH- PCP Division

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032
दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpbc.nic.in

Email **Legal Ce**

Fwd: Central Selection mechanism for filling of the vacancy of SPCBs/ PCCs as per O.A. 95/2018 order dated February 05, 2021 - reg

From : ms msoffice <ms-mppcb@mp.gov.in> Tue, Dec 10, 2024 10:23 AM

Subject : Fwd: Central Selection mechanism for filling of the vacancy of SPCBs/ PCCs as per O.A. 95/2018 order dated February 05, 2021 - reg

2 attachments

To : abhaya35@gmail.com, Legal Cell <legalcell.pcb@mp.gov.in>

Cc : p patel415 <p_patel415@yahoo.com>, mohitbuch22@gmail.com

---

From: "PCP , CPCB" <pcp.cpcb@gov.in>
To: "ms msoffice" <ms-mppcb@mp.gov.in>
Cc: "Chairman CPCB" <ccb.cpcb@nic.in>, "MS, CPCB" <mscb.cpcb@gov.in>, "G Thirumurthy, CPCB" <thiru.cpcb@nic.in>
Sent: Monday, December 9, 2024 5:25:55 PM
Subject: Central Selection mechanism for filling of the vacancy of SPCBs/ PCCs as per O.A. 95/2018 order dated February 05, 2021 - reg

Sir,

Please find enclosed the letter dated December 09, 2024 in reference to your letter dated November 04, 2024 regarding the above-cited subject for your kind perusal.

With regards.

G. Thirumurthy, Scientist 'E' & Divisional Head
जी. तिरुमूर्ति, वैज्ञानिक 'ई' एवं प्रभाग प्रमुख
PCP Division, पी.सी.पी विभाग
Central Pollution Control Board, केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Delhi – 110032. दिल्ली – ११००३२
Phone: 011-43102336. फोन : ०११-४३१०२३३६

Letter to MP SPCB dated 09.12.2024.pdf
361 KB

MPPCB Letter dated 04.11.2024.pdf
1 MB

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल
(0755) 2464428, 2466191 Fax: (0755) 2463742, e-mail: a.mppcb@rediffmail.com

क्रमांक 3627 /सा.प्र.-256/पार्ट-4/प्रनिबो/2024 भोपाल, दिनांक 04 NOV 2024

केंद्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032
08 NOV 2024
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

प्रति,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
नई दिल्ली।

विषयः- सहायक यंत्री (पर्यावरण) एवं वैज्ञानिक के पद पर भर्ती संबंधी कार्यवाही केन्द्रीय प्रदूषण नियंत्रण बोर्ड के माध्यम से कराने बाबत्।

संदर्भः-1. बोर्ड का पत्र क्रमांक 136, दिनांक 10/01/2024.
2. बोर्ड का पत्र क्रमांक 539, दिनांक 06/02/2024.
3. माननीय राष्ट्रीय हरित अधिकरण का प्रकरण ओ.ए. क्रमांक 693/2023 द्वारा पारित आदेश दिनांक 11/09/2024.

उपरोक्त सन्दर्भित पत्र के माध्यम से मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड सेवा (प्रथम एवं द्वितीय श्रेणी) (भरती तथा सेवा शर्तें) विनियम 1996 की अनुसूची 1 में उल्लेखित सहायक यंत्री (पर्यावरण) एवं वैज्ञानिक के पद हेतु आवश्यक शैक्षणिक योग्यता संबंधी जानकारी प्रेषित की गई थी।

बोर्ड हेतु केन्द्रीयकृत भर्ती संबंधी कार्यवाही से संलग्नक पत्रों के माध्यम से अवगत कराने का अनुरोध किया गया था, परन्तु तत्संबंधी जानकारी अप्राप्त है।

उल्लेखनीय है कि माननीय राष्ट्रीय हरित अधिकरण का प्रकरण ओ.ए. क्रमांक 693/2023 द्वारा पारित आदेश दिनांक 11.09.2024 द्वारा [illegible] अनुपालन में भर्ती संबंधी कार्यवाही शीघ्र ही किये जाने हेतु निर्देश दिये गये हैं।

अतः कृपया केन्द्रीयकृत भर्ती संबंधी कार्यवाही से शीघ्रातिशीघ्र अवगत कराने का अनुरोध है।

संलग्न : उपरोक्तानुसार।

सदस्य सचिव
म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल

क्रमांक 3628 /सा.प्र.-256/पार्ट-4/प्रनिबो/2024 भोपाल, दिनांक 04 NOV 2024

प्रतिलिपि :-

निज सचिव, अध्यक्ष, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।

संलग्न 0

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल
(0755) 2464428, 2466191 Fax: (0755) 2463742

आज़ादी का अमृत महोत्सव

4168

क्रमांक सा.प्र.-419/प्रनिबो/2024 भोपाल, दिनांक

-: कार्यालय आदेश :-

मध्य प्रदेश शासन, सामान्य प्रशासन विभाग के ज्ञापन क्रमांक सी-3-12/2023/1/3 भोपाल दिनांक 29 सितम्बर 2014 के प्रावधान अनुसार स्व. श्री शिरोमणि सिंह, भृत्य/चौकीदार, क्षेत्रीय कार्यालय, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल के पुत्र श्री राहुल श्रीवास की अनुकम्पा नियुक्ति भृत्य/चौकीदार के पद पर पे-बेंड (लेवल-1) वेतनमान रूपये 15500-49000 में कार्यभार ग्रहण करने की दिनांक से अस्थाई रूप से आगामी आदेश तक 03 वर्ष की परिवीक्षा अवधि पर निम्न शर्तो के अधीन की जाकर मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड,मुख्यालय भोपाल में पदस्थ किया जाता हैः-

नियुक्ति की शर्तेः-

1. नियुक्ति आदेश जारी होने के एक माह के अन्दर वरिष्ठ वैज्ञानिक अधिकारी (प्रशासन) म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल को उपस्थिति देनी होगी।
2. अभ्यर्थी को कार्यभार ग्रहण करते समय निम्न शपथ-पत्र, एवं जानकारी प्रस्तुत करना होगीः-
   - संलग्न प्रपत्र में जंगम सम्मति का विवरण।
   - स्थानीय सिविल सर्जन से शारीरिक परीक्षण कराकर सेवा के लिये उपयुक्तता का प्रमाण-पत्र।
   - संलग्न प्रपत्र अनुसार रूपये 100 के स्टॉम्प पेपर पर शपथ पत्र देना होगा कि दिवंगत बोर्ड सेवक के परिवार का कोई भी सदस्य शासकीय सेवा अथवा निगम मण्डल, परिषद आयोग आदि में नियोजित नहीं है।
   - संलग्न प्रपत्र में चरित्र सत्यापन हेतु जानकारी।
3. अभ्यर्थी को कार्यभार ग्रहण करते समय समस्त दस्तावेजों की फोटो प्रति प्रस्तुत कर मूल प्रति से स्थल पर सत्यापन कराना होगा, दस्तावेजों के परीक्षण में यह पाया जाता है कि अभ्यर्थी अनिवार्य योग्यतायें धारण नहीं करता है, अथवा संलग्न किये गये प्रमाण-पत्रों के तथ्यों को छिपाये जाने, कूटरचित या फर्जी पाये जाने पर गलत पाया जाता है, तो यह आदेश स्वमेव निरस्त माना जावेगा।
4. म.प्र. शासन, सामान्य प्रशासन विभाग, के परिपत्र क्रमांक एफ-सी-3-15/2012/1/3 दिनांक 24/11/2012 अनुसार कार्य पर उपस्थित

होते समय (संलग्न प्रारूप) में रूपये 50/- के नॉन ज्यूडिशियल स्टाम्प पेपर पर इस आशय का नोटराईज्ड शपथ-पत्र प्रस्तुत करना होगा, कि उनके विरूद्ध न तो कोई आपराधिक प्रकरण लम्बित है, और न ही पूर्व के किसी मामले में सजा हुई है, और कोई असत्य जानकारी नहीं दी गई है तथा न ही कोई जानकारी छुपाई गई है। यदि पूर्व में कोई आपराधिक प्रकरण चला था तो उसका सम्पूर्ण विवरण प्रस्तुत करें।

"यह नियुक्ति आदेश चरित्र सत्यापन की प्रत्याशा में जारी किया जा रहा है, यदि चरित्र सत्यापन की रिपोर्ट में आप शासकीय सेवा के अयोग्य पाये जाते हैं तो आपकी नियुक्ति तत्काल प्रभाव से समाप्त की जायेगी" पुलिस प्रमाणीकरण अथवा सत्यापन प्रतिकूल होने की अवस्था में नियुक्ति आदेश स्वमेव निरस्त माना जावेगा एवं असत्य शपथ-पत्र देने के लिये दाण्डिक अभियोजन के भोगी होंगें।

5. अनुकम्पा नियुक्ति पर नियुक्त सेवक को कार्य पर उपस्थित होने के पूर्व इस आशय का वचन पत्र देना होगा कि दिवंगत शासकीय सेवक पर आश्रित परिवार के अन्य सदस्यों का समुचित भरण पोषण करेगा। नियुक्ति उपरांत किसी भी समय प्रमाणित पाये जाने पर कि आपके द्वारा परिवार के सदस्यों का सही ढंग से भरण-पोषण नहीं किया जा रहा है, तो नियुक्ति आदेश निरस्त माना जायेगा।"

6. अनुकंपा पर नियुक्त सेवक को सामानय प्रशासन विभाग के आदेश दिनांक 12/12/2019 अनुसार वेतनमान रूपये 19500-62000 कह 70% राशि प्रथम वर्ष, 80% राशि द्वितीय वर्ष एवं 90% राशि तृतीय वर्ष स्टायपेंड के रूप प्रदान की जावेगी, परिवीक्षा पूर्ण करने पर ~~द्वारा~~ पद का वेतनमान स्वीकृत किया जावेगा।

7. अनुकम्पा पर नियुकत सेवक द्वारा परिवीक्षा अवधि सफलतापूर्वक पूर्ण नहीं करने पर अनुकंपा नियुक्ति समाप्त मानी जायेगी।

8. वर्तमान नियुक्ति अस्थाई है, उभय पक्ष द्वारा एक माह के पूर्व सूचना से सेवा समाप्त की जा सकेगी। एक माह की पूर्व सूचना न देने पर एक माह का वेतन तथा भत्ते के बराबर की राशि यथा स्थिति देय अथवा वसूली योग्य होगी।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल
(0755) 2464428, 2466191 Fax: (0755) 2463742

आज़ादी का अमृत महोत्सव

9. नियुक्ति के पश्चात् यदि यह पाया जाता है कि आवेदक अनुकंपा नियुक्ति के योग्य नहीं है, तो, अनुकंपा नियुक्ति समाप्त की जा सकेगी।

10. परीवीक्षा अवधि में स्थानान्तरण की पात्रता नहीं होगी।

संलग्नः- प्रपत्र

(ए.ए. मिश्रा)
सदस्य सचिव
म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल

4164
पृ0क0 सा.प्र.-419/प्रनिबो/2024 भोपाल, दिनांक 19 DEC 2024

प्रतिलिपि :-

1. निज सचिव, सदस्य सचिव म0प्र0 प्रदूषण नियंत्रण बोर्ड,भोपाल की ओर सूचनार्थ।
2. वित्त अधिकारी, म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।
3. श्री राहुल श्रीवास पुत्र स्व. श्री शिरोमणि सिंह म.न.101 एफ- सेक्टर राजहर्ष कालोनी, अकबरपुर, कोलार रोड़ भोपाल।
4. व्यक्तिगत नस्ति/गार्ड फाईल

//True Copy//

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 5th OF DECEMBER, 2024

WRIT PETITION No. 24972 of 2023

SHUBHANSHU TRIPATHI
Versus
THE STATE OF MADHYA PRADESH AND OTHERS

WITH

WRIT PETITION No. 24764 of 2023

SATYAM MISHRA
Versus
THE STATE OF MADHYA PRADESH AND OTHERS

WRIT PETITION No. 25580 of 2023

SATISH KUMAR CHOUKSEY
Versus
THE STATE OF MADHYA PRADESH AND OTHERS

WRIT PETITION No. 25604 of 2023

AJAY KUMAR MISHRA
Versus
THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Manoj Sharma - Sr. Advocate with Ms. Lavankya Verma- Advocate, Shri Quazi Fakhruddin- Advocate, Shri Somesh Awasthi and Shri Shivam Mishra - Advocate for the petitioners in their respective cases.

Ms. Janhavi Pandit - Additional Advocate General for the respondents / State.

Shri Anshul Tiwari - Advocate, Shri Siddharth Sharma- Advocate, Shri Nikhil Bhatt - Advocate, Shri Rahul Diwakar - Advocate and Shri Aman Gupta - Advocate for the respondents in their respective cases.

ORDER

Per: *Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice*

The learned counsel appearing for the Pollution Control Board submits that they earlier tried to approach the M.P. Public Service Commission and M.P. Employees Selection Board to conduct an open examination for selection, but they did not give any heed and therefore, GATE scorecard criteria was adopted as an alternate mode of recruitment.

2. Ms. Janhavi Pandit, learned Additional Advocate General appearing on behalf of the State Government submits that in view of her instructions based on note sheet dated 16.04.2024, General Administration Department of State Government has given no objection for carrying out a recruitment examination through the M.P. Employees Selection Board.

3. The learned counsel appearing for the M.P. Employees Selection Board submits that they can conduct the examination upon receiving no objection from General Administration Department of the State Government and M.P. Public Service Commission. As already noted above, the General Administration Department has already given no objection.

4. Since we are not giving any opinion on the issues raised in the present petitions, we hereby **dispose of** all the petitions directing the M.P Employees Selection Board to conduct the recruitment examination and the question of no objection of PSC will not come in the way for the Employees Selection Board in conducting the examination.

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

nks

//True Copy//

ANNEXURE R/13-3

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर ई-5 अरेरा कॉलोनी भोपाल-462016

(0755) 2464428 2466191 फैक्स (0755) 2463742

क्रमांक 3191 सा.प्र.-बीएम-168/प्रनिबो/2024 भोपाल दिनांक 30 SEP 2024

प्रति,

1 श्री गुलशन बामरा, अध्यक्ष, म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल
2 प्रमुख सचिव, पर्यावरण विभाग अथवा उनके प्रतिनिधि
3 प्रमुख सचिव, उद्योग नीति एवं निवेश प्रोत्साहन विभाग, अथवा प्रतिनिधि
4 संचालक, औद्योगिक स्वस्थ्य एवं सुरक्षा अथवा प्रतिनिधि, इन्दौर
5 प्रधान मुख्य वन संरक्षक, वन विभाग अथवा प्रतिनिधि, भोपाल
6 आयुक्त सह संचालक, नगर तथा ग्राम निवेश अथवा प्रतिनिधि
7 कार्यपालन संचालक, एप्को अथवा प्रतिनिधि
8 प्रबंध संचालक, म0प्र0 लघु उद्योग निगम अथवा प्रतिनिधि
9 श्री ए.ए. मिश्रा, सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण बोर्ड भोपाल

विषय :- दिनांक 27 सितम्बर, 2024 को सम्पन्न राज्य बोर्ड की 168वीं बैठक के कार्यवाही विवरण बाबत्।

उपरोक्त विषयांतर्गत राज्य बोर्ड की 168वीं बैठक दिनांक 27 सितम्बर, 2024 का कार्यवाही विवरण संलग्न है।

संलग्न : उपरोक्तानुसार।
(पृ.क्र. 1 से 22)

(ए.ए. मिश्रा)
सदस्य सचिव
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड सेवा (प्रथम एवं द्वितीय श्रेणी) भर्ती तथा सेवा शर्तें विनियम, 1996 (प्रकाशन दिनांक तक संशोधन एवं अद्यतीकरण सहित, 2024)

क्र. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 (क्रमांक 6/1974) की धारा 12 की उप धारा 3 (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड राज्य शासन के अनुमोदन से प्रकाशन दिनांक तक संशोधन एवं अद्यतीकरण सहित, निम्नलिखित विनियम बनाता है, अर्थात :-

1. <u>संक्षिप्त नाम तथा प्रारंभ</u> :

यह विनियम मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड सेवा (प्रथम एवं द्वितीय श्रेणी) भर्ती तथा सेवा शर्तें विनियम, 1996 यथा संशोधित 2024 कहलायेंगे। यह विनियम "मध्य प्रदेश राजपत्र" में प्रकाशन की तिथि से प्रवृत्त होंगे।

2. <u>परिभाषाएं</u> :

इन विनियमों में जब तक संदर्भ से अन्यथा अपेक्षित न हो :-

(1) "नियुक्ति प्राधिकारी" (प्रथम एवं द्वितीय श्रेणी) से तात्पर्य अध्यक्ष, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड से है।

(2) "सेवा" से तात्पर्य, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, (प्रथम एवं द्वितीय श्रेणी) सेवा से है।

(3) "शासन से तात्पर्य है, मध्य प्रदेश शासन",

(4) "अनुसूची" से तात्पर्य इन विनियमों में संलग्न सूची से है।

(5) "अनुसूचित जातियों" तथा "अनुसूचित जनजातियों" का वही अर्थ होगा जो उनके लिए संविधान के अनुच्छेद 366 के खण्ड 24 और (25) में क्रमशः दिया गया है तथा उससे तात्पर्य ऐसी जातियों तथा जन-जातियों से होगा जो शासन द्वारा समय-समय पर इस रूप में अधिसूचित की जाये।

(6) "अन्य पिछड़े वर्ग" से तात्पर्य ऐसी जातियों से है, जिन्हें शासन समय-समय पर इस रूप में अधिसूचित करे। इन जातियों में से अपवाद होंगे, जिन्हें शासन द्वारा समय-समय पर "क्रीमी लेयर" परिभाषित किया जाये ।

(7) "बोर्ड से तात्पर्य है, "म.प्र. प्रदूषण नियंत्रण बोर्ड" ।

(8) "आर्थिक रूप से कमजोर वर्ग" से तात्पर्य है, संविधान संशोधन के अनुरूप मध्य प्रदेश राज्य के आर्थिक रूप से कमजोर वर्ग (ई.डब्ल्यू. एस.) जो संविधान के अनुच्छेद-341 एवं 342 के अन्तर्गत मध्य प्रदेश राज्य के लिये अधिसूचित अनुसूचित जाति एवं अनूसचित जनजाति तथा राज्य सरकार द्वारा समय-समय पर संशोधित अधिसूचना कमांक एफ-85- 25-4-84 दिनांक 26 दिसम्बर 1984 द्वारा विनिर्दिष्ट अन्य पिछडे वर्ग को प्रदत्त आरक्षण की परिधि में नहीं आते हैं, को शैक्षणिक संस्थाओं में प्रवेश एवं शासकीय नौकरियों में 10 प्रतिशत आरक्षण प्रदान करने संबंधी मध्य

प्रदेश सरकार के सामान्य प्रशासन विभाग द्वारा जारी परिपत्र कमांक एफ–07–1/2019/आ.प्र./एक भोपाल दिनांक 2 जुलाई 2019 से होगा जो शासन द्वारा समय–समय पर इस रूप में अधिसूचित की जाये ।

3. <u>विस्तार तथा प्रयुक्ति</u> :

अभी तक अपनाये गये मध्य प्रदेश शासन के मध्य प्रदेश सिविल सेवा (सेवा की सामान्य शर्तें) विनियम, 1961 में दिये उपबंधों को बोर्ड की सेवाओं पर यथा स्थिति लागू होने की व्यापकता पर प्रतिकूल प्रभाव डाले बिना, ये विनियम इस सेवा के प्रत्येक सदस्य को लागू होंगे।

4. <u>सेवा का गठन</u> :

सेवा में निम्नलिखित व्यक्ति होंगे अर्थात :–

(1) वे व्यक्ति जो इन विनियमों के प्रारंभ होने के समय अनुसूची–एक में विनिर्दिष्ट पद मूलतः अथवा स्थानापन्न रूप से धारण कर रहे हों,

(2) वे व्यक्ति, जो इन विनियमों के प्रारंभ होने के पूर्व सेवा में भर्ती किये हों, और

(3) वे व्यक्ति, जो इन विनियमों के उपबंधों के अनुसार, सेवा में भर्ती किये जायेंगे।

5. <u>वर्गीकरण तथा वेतनमान</u> :

सेवा का वर्गीकरण, उनसे संबद्ध वेतनमान तथा सेवा में सम्मिलित पदों की संख्या अनुसूची–एक में विनिर्दिष्ट किये गये अनुसार होगी, परन्तु बोर्ड समय–समय पर सेवा में सम्मिलित पदों की संख्या में स्थाई या अस्थाई आधार पर वृद्धि या कमी कर सकेगा। इसी प्रकार वेतनमान एवं अन्य सुविधाओं के मामले में, यदि परिस्थितियों की यह आवश्यकता हो तो राज्य शासन की सहमति से बोर्ड वेतनमान भी संशोधित कर सकेगा।

6. <u>भर्ती का तरीका</u> :

(1) इन विनियमों के प्रारंभ होने के पश्चात् सेवा में भर्ती निम्नलिखित तरीकों से की जावेगी अर्थात् :–

(क) अनुसूची–तीन के स्तंभ 6 के अनुसार नियुक्ति प्राधिकारी द्वारा निधारित विधि से।

(ख) अनुसूची–चार के स्तम्भ (2) के अनुसार सेवा के सदस्यों के चयन द्वारा।

(2) उप विनियम वर्ग के खण्ड (1) तथा (2) के अधीन भर्ती किए गए व्यक्तियों की संख्या किसी समय अनुसूची–दो में उल्लेखित पदों के प्रतिशत से अधिक नहीं होगी।

(3) इन विनियमों के उपबंधों के अध्ययीन भर्ती किसी विशिष्ट अवधि के दौरान भरे जाने के लिए अपेक्षित सेवा की किसी भी विशिष्ट रिक्ती या रिक्तियों को भरने के प्रयोजन के लिए अपनाए जाने वाला भर्ती का तरीका या तरीके तथा प्रत्येक तरीके द्वारा भर्ती किए जाने वाले व्यक्तियों की संख्या, प्रत्येक अवसर पर इन विनियमों के अन्तर्गत उल्लेखित नियुक्ति प्राधिकारी द्वारा निश्चित की जावेगी।

7. <u>सेवा में नियुक्ति</u> :

इन विनियमों के प्रारंभ होने के पश्चात् सेवा में समस्त नियुक्तियां नियुक्ति प्राधिकारी द्वारा की जावेगी तथा ऐसी कोई भी नियुक्ति विनियम 6 में विनिर्दिष्ट भर्ती के तरीकों में से किसी एक तरीके से चयन करने के पश्चात् ही की जावेगी अन्यथा नहीं।

8. <u>सीधी भर्ती की पात्रता की शर्तें</u> :

चयन किए जाने के लिए पात्र होने की दृष्टि से उम्मीदवार को निम्नलिखित शर्तें पूरी करनी होगी अर्थात :-

(1) आयु :-

(क) उसने चयन के प्रारंभ होने की तारीख की आगामी पहली जनवरी को अनुसूची-तीन के कालम (3) में विनिर्दिष्ट आयु पूरी कर ली हो, किन्तु उसने उक्त अनुसूची के कॉलम (4) में विनिर्दिष्ट आयु पूरी न की हो।

(ख) यदि उम्मीदवार अनुसूचित जाति या अनुसूचित जन-जाति का हो, तो आयु की उच्चतम सीमा में अधिक से अधिक 5 वर्ष तक की शिथिलता दी जायेगी।

(ग) ऐसे उम्मीदवार जो मध्य प्रदेश शासन के इस बोर्ड के अथवा किसी अधिविनियम के अन्तर्गत गठित बोर्ड या स्वायत्तशासी संस्था के अधिकारी हों या रह चुके हों, निम्नलिखित सीमा तक तथा शर्त के अध्ययीन रहते हुए शिथिलता दी जावेगी।

सीधी भर्ती के उम्मीदवार जो मध्य प्रदेश शासन, इस बोर्ड अथवा किसी बोर्ड या स्वायत्तशासी संस्थाओं से छटनी किए गए हों उसे अपनी आयु में से उसके द्वारा पहले की गई सम्पूर्ण अस्थायी सेवा की अवधि अधिक से अधिक 7 वर्ष की अवधि भले ही यह अवधि एक से अधिक बार की गई सेवा के कारण हो कम करने की अनुमति दी जावेगी, बशर्ते कि इसके फलस्वरूप जो आयु निकले यह अधिकतम आयु सीमा से तीन वर्ष से अधिक न हो।

स्पष्टीकरण :-

"छटनी किए गए अधिकारी" से तात्पर्य ऐसे व्यक्तिय से है, जो इस राज्य की शासकीय सेवा अथवा प्रदूषण नियंत्रण बोर्ड की अस्थायी सेवा में कम से कम 3 माह की निरन्तर कालावधि तक रहा हो तथा रोजगार कार्यालय में अपना पंजीयन कराने अथवा मण्डल में नियुक्ति हेतु अन्यथा आवेदन-पत्र देने की तारीख से अधिक से अधिक 3 वर्ष पूर्व संख्या में कमी की जाने के कारण सेवामुक्त किया गया हो।

(घ) ऐसे उम्मीदवार जो "भूतपूर्व सैनिक" हो, उसे अपने आयु में उसके द्वारा पूर्व में की गई अधिकतम सात वर्ष की प्रतिरक्षा सेवा भले ही यह एक से अधिक मौकों की हो की कालावधि कम करने की अनुमति दी जावेगी बशर्ते की परिणामी आयु अधिकतम आयु सीमा से तीन वर्ष से अधिक न हो।

स्पष्टीकरण :-

पद "भूतपूर्व सैनिक" से तात्पर्य ऐसे व्यक्ति से है जो निम्नलिखित प्रवर्गों में से किसी एक प्रवर्ग का हो तथा जो भारत सरकार के अधीन कम से कम छः माह की निरन्तर कालावधि तक नियोजित रहा हो और जिसकी किसी भी रोजगार कार्यालय में अपना रजिस्ट्रीकरण कराने या सरकारी सेवा या बोर्ड की सेवा में नियोजन हेतु अन्यथा आवेदन करने की तारीख से अधिक से अधिक तीन वर्ष से पूर्व मितव्ययता इकाई की सिफारिशों के परिणाम स्वरूप या स्थापना में सामान्य कमी किये जाने के कारण छटनी कर दी गई थी या जिसे अधिशिष्ट (सरप्लस) घोषित कर दिया था:-

(i) ऐसे भूतपूर्व सैनिक जो समय पूर्व सेवा निवृत्ति रियायतों (मस्टरिंग आऊट कंसेशन) के अधीन नियुक्त किया गया है।

(ii) ऐसे भूतपूर्व सैनिक, जिसे दुबारा भर्ती किया गया है तथा जिसे (क) अल्पावधि कार्य पूर्ण हो जाने पर, (ख) भर्ती की शर्तों को पूर्ण कर लेने पर सेवा मुक्त कर दिया गया है।

(iii) अल्पावधि सेवा में नियमित कमीशन प्राप्त अधिकारी सहित ऐसे अधिकारी (सैनिक तथा सिविल) जिन्हें उनकी संविदा पूर्ण होने पर सेवामुक्त किया गया है।

(iv) ऐसे अधिकारी, जिन्हें अवकाश रिक्तियों पर छः माह से अधिक समय तक निरन्तर कार्य पर लेने के पश्चात् सेवा मुक्त किया गया है।

(v) ऐसे भूतपूर्व सैनिक जिन्हें अशक्त होने के कारण सेवा से अलग कर दिया गया है।

(vi) ऐसे भूतपूर्व सैनिक, जिनको गोली लग जाने, घाव हो जाने आदि के कारण चिकित्सीय आधार पर सेवा से अलग कर दिया गया है।

(ड.) विधवा या तलाकशुदा महिला उम्मीदवार के लिए अधिकतम आयु सीमा 45 वर्ष होगी।

(च) परिवार नियोजन कार्यक्रम के अन्तर्गत (ग्रीन कार्ड) धारण करने वाले उम्मीदवारों के लिए अधिकतम आयु सीमा दो वर्ष तक शिथिल की जावेगी।

(छ) अर्न्तजातीय विवाह प्रोत्साहन योजनान्तर्गत ऐसे सवर्ण पार्टनर के लिए, जिन्हें मध्य प्रदेश शासन द्वारा पुरस्कृत किया गया है, अधिकतम आयु सीमा पांच वर्ष तक शिथिल की जायेगी।

(ज) विक्रम पुरस्कार से सम्मानित उम्मीदवार के मामले में भी अधिकतम आयु सीमा पांच वर्ष तक शिथिल की जायेगी।

(झ) ऐसे उम्मीदवारों के संबंध में जो मध्य प्रदेश निगमों/बोर्डो के कर्मचारी हैं, अधिकतम आयु सीमा 45 वर्ष तक शिथिल की जायेगी।

(ञ) स्वयं सेवी नगर सैनिकों (वालंटीयर होम गार्डस) तथा नगर सैनिकों के नाम कमीशण्ड अधिकारियों के मामले में अधिकतम आयु सीमा उनके द्वारा की गई सेवा की कालावधि के लिए 8 वर्ष तक की सीमा के अधीन रहते हुए, शिथिल की जायेगी, किन्तु किसी भी दशा में उनकी आयु 45 वर्ष से अधिक नहीं होनी चाहिए।

टिप्पणी :-

(i) उन उम्मीदवारों की जिन्हें उपर्युक्त खण्ड (ग) के उपखण्ड (एक) में वर्णित आयु में रियायत के अधीन चयन के लिए ग्राह्य किया गया है, उस स्थिति में नियुक्ति की पात्रता नहीं होगी यदि वे आवेदन करने के पश्चात् या तो चयन किए जाने के पूर्व या पश्चात् मूल सेवा से त्यागपत्र दे देते हैं, तथापि यदि आवेदन प्रस्तुत करने के पश्चात् मूल सेवा से त्यागपत्र दे देते हैं, तथापि यदि आवेदन प्रस्तुत करने के पश्चात् उनकी सेवा या पद से छटनी कर दी जाये तो वे नियुक्ति के पात्र बने रहेंगे।

(ii) किसी भी अन्य दशा में ये आयु सीमाएं शिथिल नहीं की जाएगी।

(iii) विभागीय उम्मीदवारों को किसी पद के लिए आवेदन करने हेतु नियुक्ति प्राधिकारी की पूर्व अनुज्ञा अभिप्राप्त करनी होगी।

(2) शैक्षणिक अर्हताएं तथा अनुभव :-

प्रत्येक उम्मीदवार के पास सेवा के लिए विहित ऐसी शैक्षणिक अर्हताएं और जहां कहीं दर्शित हो अनुभव भी होना चाहिए जो कि अनुसूची-तीन में दर्शाई गई है:-

(1) आपवादिक मामलों में नियुक्ति प्राधिकारी किसी ऐसे उम्मीदवार को चयन समिति/बोर्ड की सिफारिश पर अर्हता मान सकेगा, जो यद्यपि इस खण्ड में विहित अर्हताओं में से कोई नहीं रखता है, किन्तु जिसने किन्हीं अन्य संस्थाओं द्वारा संचालित परीक्षायें ऐसे स्तर से उत्तीर्ण की हो, जो राज्य शासन द्वारा मान्यता प्राप्त हो तथा नियुक्ति अधिकारी के मत से आवश्यक शैक्षणिक अर्हताओं के समतुल्य हो जिसमें नियुक्ति प्राधिकारी की राय में उम्मीदवार चयन के लिये अर्हता रखता हो, और

(2) ऐसे उम्मीदवार के जो अन्यथा अर्ह है, किन्तु जिन्होंने ऐसी विदेशी विश्वविद्यालयों से, जिन्हें सरकार द्वारा विनिर्दिष्ट रूप से मान्यता प्रदान नहीं की गई है, उपाधियां प्राप्त की है, चयन के लिए भी नियुक्ति प्राधिकारी द्वारा विवेकानुसार विचार किया जा सकेगा।

(3) शुल्क :-

उम्मीदवार को नियुक्ति प्राधिकारी द्वारा निर्धारित शुल्क का भुगतान करना होगा। अनुसूचित जाति जनजातियों के उम्मीदवारों को शुल्क भुगतान करने से छूट होगी।

9. अनर्हता :-

उम्मीदवारों की ओर से अपनी उम्मीदवारी के लिए किसी साधन से समर्थन अभिप्राप्त करने के किसी प्रयास को नियुक्ति प्राधिकारी और यदि चयन समिति गठित हो तो चयन समिति उस उम्मीदवार को चयन के लिए अनर्ह मान सकेगी।

10. नियुक्ति प्राधिकारी का उम्मीदवारों की पात्रता के संबंध में विनिश्चय अंतिम होना :-

प्रश्न करने के लिए उम्मीदवार की पात्रता अथवा अपात्रता के बारे में नियुक्ति प्राधिकारी का निर्णय अंतिम होगा तथा ऐसे किसी उम्मीदवार को जिसे नियुक्ति, प्राधिकारी द्वारा परीक्षा में प्रवेश के लिए सर्टिफिकेट न दिया गया हो उसे न साक्षात्कार किया जावेगा और न ही उसकी नियुक्ति पर विचार।

11. प्रतियोगी परीक्षा द्वारा सीधी भर्ती :-

(1) सेवा में भर्ती के लिए चयन ऐसे अन्तरालों में किया जायेगा जैसा कि बोर्ड समय-समय पर अवधारित करें।

(2) चयन समिति द्वारा चयन की प्रक्रिया ऐसे आदेशों के अनुसार संचालित की जावेगी जिन्हें नियुक्ति प्राधिकारी समय-समय पर जारी करें।

(3) सीधी भर्ती के लिए मध्यप्रदेश सिविल सेवा (अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़ा वर्ग के लिए आरक्षण) विनियम 1998 के उपबंधो के अनुसार उपलब्ध रिक्तियों के अधिकारियों की सेवा में पदों के क्रमशः सोलह प्रतिशत अनुसूचित जाति, बीस प्रतिशत अनुसूचित जनजाति, सत्ताइस प्रतिशत अन्य पिछड़ा वर्ग तथा दस प्रतिशत आर्थिक रूप से कमजोर वर्ग के सदस्यों हेतु आरक्षित होंगे तथा इस सन्दर्भ में आरक्षण का प्रतिशत तत्समय पर मध्य प्रदेश शासन के प्रभावशील विनियमानुसार लागू होंगे।

(4) इस प्रकार आरक्षित स्थानों को भरते समय अनुसूचित जाति, अनुसूचित जनजातियों तथा पिछड़ी जातियों के उम्मीदवारों की नियुक्ति के लिए उसी क्रम में विचार किया जावेगा, जिस क्रम में उनके नाम विनियम 13 में विनिर्दिष्ट सूची में आते हो, चाहे अन्य उम्मीदवार की तुलना में उनका सापेक्षित स्थान कुछ भी क्यों न हो।

(5) ऐसे उम्मीदवारों को जो अनुसूचित जातियों, अनुसूचित जनजातियों या पिछड़ी जातियों के हो और जिन्हें नियुक्त प्राधिकारी या प्रशासन में दक्षता बनाएं रखने का समुचित ध्यान रखते हुए सेवा में नियुक्ति के लिए उपयुक्त घोषित किया गया हो, उप विनियम (ग) के अधीन यथा स्थिति अनुसूचित जातियों, अनुसूचित जनजातियों या पिछड़ी जातियों के उम्मीदवारों के लिए आरक्षित रिक्त स्थानों पर नियुक्त किया जा सकेगा।

(6) यदि अनुसूचित जातियों, अनुसूचित जनजातियों के अभ्यर्थी, उनके लिए आरक्षित सभी रिक्तियों को भरने के लिये पर्याप्त संख्या में

उपलब्ध न हों तो शेष रिक्तियां किसी भी रीति में अन्य अभ्यर्थियों से भरी नहीं जायेंगी।

(7) सरकार द्वारा शारीरिक रूप से दिव्यांगजनों/निःशक्तजनों के लिये आरक्षण के उपबंध होरीजेन्टल एण्ड कम्पार्टमेंट वाइज होंगे।

12. <u>चयन समिति द्वारा सिफारिश किये गये उम्मीदवारों की सूची</u> :-

(1) चयन समिति नियुक्ति प्राधिकारी को (1) अपने द्वारा निश्चित किए गए मानकों के अनुसार उम्मीदवारों की योग्यता क्रम बनाई गई सूची तथा (2) अनुसूचित जातियों, अनुसूचित जनजातियों तथा अन्य पिछड़ी जातियों के उन उम्मीदवारों की सूची जो यद्यपि चयन समिति द्वारा चयन हेतु निर्धारित मापदण्ड के न होने पर जिन्हें चयन समिति द्वारा प्रशासन में दक्षता बनाये रखने का समुचित ध्यान रखते हुए सेवा में नियुक्ति के लिए उपयुक्त घोषित किया गया हो।

(2) इन विनियमों तथा म.प्र. शासन के म.प्र. सिविल सेवा (सेवा की सामान्य शर्तें) विनियम 1961 के उपबंधों के अध्यधीन उपलब्ध रिक्तियों पर नियुक्ति के लिए उम्मीदवारों के बारे में उसी क्रम में विचार किया जावेगा, जिस क्रम में उनके नाम सूची में आये हो।

(3) जब तक नियुक्ति प्राधिकारी का उसके द्वारा उम्मीदवार के पूर्व वृत्त के संबंध में आवश्यक समझी जाने वाली जांच पड़ताल से समाधान न हो जाये कि उम्मीदवार सेवा या पद पर नियुक्ति के लिए सभी प्रकार से उपयुक्त है, तब तक उप विनियम 12(क) में उल्लेखित सूची में केवल उम्मीदवार का नाम शामिल होने से ही उसे नियुक्ति का अधिकार नहीं मिल सकेगा।

(4) चयन समिति द्वारा तैयार की गई चयन सूची नियुक्ति कर्ता अधिकारी या बोर्ड के अंतिम अनुमोदन की दिनांक से एक वर्ष की कालावधि तक के लिये विधिमान्य रहेगी।

13. <u>चयन द्वारा नियुक्ति</u> :-

(1) पात्र अभ्यार्थियों के चयन के लिये अनुसूची-चार के कॉलम-5 में उल्लेखित सदस्यों से मिलकर एक चयन समिति गठित की जायेगी।

(2) समिति, सामान्य प्रशासन विभाग द्वारा समय-समय पर जारी किये गये निर्देशों के अनुसार, अनुसूची-चार के कॉलम 3 में उल्लेखित पदों से अनुसूची-चार के कॉलम 4 में उल्लेखित पदों के लिये समस्त व्यक्तियों के मामलों पर विचार करेगी।

(3) नियुक्ति प्राधिकारी द्वारा प्रमाणन :- प्रत्येक नियुक्ति प्राधिकारी उनके द्वारा जारी किये जाने वाले चयन आदेश पर इस आशय के प्रमाण-पत्र का पृष्ठांकन करेगा कि उसने मध्य प्रदेश लोक सेवा (अनुसूचित जाति/जनजातियों और अन्य पिछड़े वर्गों के लिये आरक्षण) अधिविनियम 1994 (क्रमांक 21 सन 1994) तथा सामान्य प्रशासन विभाग द्वारा समय-समय पर जारी विनियमों के उप-खण्डों के अधीन जारी किये गये अनुदेशों का पालन किया है।

(4) चयन समिति की बैठक ऐसे अन्तरावधियों पर होगी जो साधारणतः एक वर्ष से अधिक की न हो,

2759

14. चयन के लिए पात्रता की शर्तें :-

(1) सरकार द्वारा समय-समय पर जारी की गई चयन नीति के उपबन्धों के अनुसार समिति उन सभी व्यक्तियों के मामलों पर विचार करेगी, जिन्होंने उस वर्ष की पहली जनवरी को उन पदों पर उतने वर्षों की सेवा, (चाहे स्थानापन्न रूप से या मूल रूप में) पूर्ण कर ली थी, जैसा कि अनुसूची-चार के कालम (3) में विनिर्दिष्ट है।

(2) परन्तु इस विनियम के अधीन किसी कनिष्ठ व्यक्ति को केवल उसकी अर्हकारी सेवा की कालावधि पूर्ण करने के आधार पर अपने से वरिष्ठ व्यक्ति के पहले विचार नहीं किया जायेगा।

(3) ऐसी सूची में नाम सम्मिलित करने के लिए चयन, वरिष्ठता पर समुचित रूप से ध्यान देते हुऐ योग्यता तथा सभी दृष्टि से उपयुक्तता पर आधारित होगा।

15. उपयुक्त व्यक्तियों की सूची तैयार करना :-

(1) समिति ऐसे व्यक्तियों की सूची तैयार करेगी जो विनियम 14 में निहित की गई शर्तों को पूरा करते हों और जो सेवा में चयन के लिए समिति द्वारा उपयुक्त ठहराये गए हों। चयन सूची तैयार करने की तारीख से एक वर्ष के दौरान सेवा निवृत्ति तथा चयन के कारण होने वाले पूर्वमानित रिक्तियों को भरने के लिए पर्याप्त होगी।
प्रत्याशित रिक्तियों की संख्या के पच्चीस प्रतिशत व्यक्तियों की एक रक्षित सूची भी उपरोक्त कालावधि के दौरान होने वाली अनपेक्षित रिक्तियों को भरने के लिये तैयार की जायेगी।

(2) ऐसी सूची में नाम सम्मिलित करने के लिये चयन, ''वरिष्ठता पर समुचित रूप से ध्यान देते हुये योग्यता'' तथा सभी दृष्टि से उपयुक्तता पर आधारित होगी।

(3) सूची में सम्मिलित किये गये अधिकारियों के नाम ऐसी चयन-सूची के तैयार करते समय अनुसूची-चार के कॉलम 2 में यथाविनिर्दिष्ट सेवा के पदों में ज्येष्ठता के क्रम में रखे जायेंगे।

स्पष्टीकरण :-

ऐसे व्यक्ति, जिनका नाम चयन सूची में सम्मिति किया गया हो किन्तु जिन्हे चयन सूची की विधि मान्यता के दौरान पदोन्नत न किया गया हो केवल उनके पूर्वतर चयन के तथ्य से ही उन व्यक्तियों के उपर जिनपर पश्चात्वर्ती चयन में विचार किया गया है, वरिष्ठता का कोई दावा नहीं करेंगे।

(4) इस प्रकार तैयार की गई सूची को गुण दोष के आधार पर प्रत्येक वर्ष पुनर्विलोकन तथा पुनरीक्षण किया जायेगा। यदि चयन, पुनर्विलोकन तथा पुनरीक्षण की प्रकिया में में यह प्रस्तावित हो कि सेवा के किसी सदस्य का अधिक्रमण किया जाये तो समिति प्रस्तावित अधिक्रमण के लिये अपने कारणों को लेखबद्ध करेगी।

16. चयन सूची :-

(1) नियुक्ति प्राधिकारी द्वारा अंतिम रूप से यथा अनुमोदित सूची, अनुसूची-चार के कॉलम 3 में दर्शाये अनुसार सेवा के सदस्यों की चयन के लिये चयन सूची होगी। चयन सूची जब तक कि विनियम 15 के उपविनियम (घ) के अनुसार उसका पुनर्विलोकन तथा पुनरीक्षण नहीं किया जाता, साधारणतः एक वर्ष की कालावधि के लिये प्रवृत्त रहेगी, किन्तु उसकी विधिमान्यता उसे तैयार किये जाने

की तारीख से 18 मास की कुल कालावधि से अधिक नहीं बढ़ाई जायेगी, परन्तु चयन सूची में सम्मिति किये गये किसी व्यक्ति की ओर से आचरण या कर्तव्यों के निर्वहन में गंभीर चूके होने की दशा में, नियुक्ति प्राधिकारी की प्ररणा पर, चयन सूची का विशेष पुनर्विलोकन किया जा सकेगा और समिति, यदि वह उचित समझे तो ऐसे व्यक्ति का नाम चयन सूची से हटा सकेगी।

(2) यदि नियुक्ति प्राधिकारी, समिति से प्राप्त सूची में कोई परिवर्तन करना आवश्यक समझे तो वह प्रस्तावित परिवर्तन की जानकारी समिति को देगा तथा समिति की टिप्पणियों को, यदि कोई हो, विचार में लेने के पश्चात् सूची को ऐसे उपान्तरणों के साथ, यदि कोई हो, जो उसकी राय में न्यायासंगत तथा उचित हो, अंतिम रूप से अनुमोदित कर सकेगा।

(3) चयन द्वारा सेवा में नियुक्त किये गये प्रत्येक व्यक्ति को दो वर्ष की कालावधि के लिये परिवीक्षा पर नियुक्त किया जायेगा। परिवीक्षा अवधि में कार्य संतोषजनक नहीं पाये जाने पर सरकार द्वारा ऐसी कालावधि को एक वर्ष की अवधि तक बढ़ाया जा सकेगा। इसके उपरान्त कार्य संतोषजनक नहीं पाये जाने पर चयन से वंचित किया जा सकेगा। इस संबंध में बोर्ड का विनिश्चय अंतिम होगा।

17. <u>चयन सूची से सेवा में नियुक्ति</u> :-

चयन सूची में सम्मिलित व्यक्तियों की केडर के पदों पर नियुक्तियां उसी क्रम में की जावेगी जिस क्रम में उनके नाम अनुमोदित चयन सूची में है।

18. <u>परिवीक्षा</u> :-

सेवा में भर्ती किए गए प्रत्येक अधिकारी को दो वर्ष की अवधि के लिए परिवीक्षा पर नियुक्त किया जायेगा बशर्ते कि स्पष्ट रिक्तियां हों अन्यथा सभी नियुक्तियां अस्थायी रूप में आगामी आदेशों तक की जावेगी।

19. <u>सेवा की अन्य शर्तें</u> :-

सेवा की सामान्य शर्तें, आचरण एवं अनुशासन के संबंध में शासन के निम्न विनियम जैसे कि समय-समय पर प्रभावी हो, सेवा के प्रत्येक सदस्य को लागू होंगे :-

(1) मध्य प्रदेश सिविल सेवा (जनरल कंडीशंस ऑफ सर्विस) रूल्स, 1961

(2) मध्य प्रदेश सिविल सर्विसेस (कन्डक्ट) रूल्स, 1965

(3) मध्य प्रदेश सिविल सर्विसेस (क्लासीफिकेशन, कन्ट्रोल एण्ड अपील) रूल्स, 1966 इस संशोधन के साथ कि नियुक्ति प्राधिकारी के आदेश के विरूद्ध अपील राज्य शासन, पर्यावरण विभाग के सम्मुख हो सकेगी जो प्रकरण पर विचार हेतु बनाई समिति के प्रतिवेदन पर निर्णय लेंगे जो अंतिम होगा. यह समिति तीन अधिकारियों की हो सकेगी. जिनमें से एक बोर्ड का वरिष्ठ अधिकारी होगा. इसी तरह

वेतनमान, वेतन निर्धारण, मंहगाई भत्तें, अवकाश तथा अर्धवार्षिक के मामलों में समय-समय पर शासकीय सेवकों को प्रभावी आदेश सेवा के प्रत्येक सदस्य पर लागू होंगे.

(4) मध्य प्रदेश शासकीय सेवक (अधिवार्षिकी आयु) अधिविनियम, 1967 यथा संशोधित द्वारा मध्य प्रदेश शासकीय सेवक (अधिवार्षिकी आयु) संशोधन अध्यादेश 2018 तथा वित्त विभाग मध्य प्रदेश शासन का आदेश क्रमांक आर-298/1018/ 2018/विनियम/चार भोपाल दिनांक 27 अप्रैल 2018

(5) मध्य प्रदेश सिविल सर्विसेस (पेंशन) विनियम, 1976

(6) मध्य प्रदेश सिविल सर्विसेस (अवकाश) विनियम, 1977

(7) मध्य प्रदेश सिविल सर्विसेस (चिकित्सा परिचर्या) विनियम, 1958

20.<u>निर्वहन</u> :-

यदि इन विनियमों के निर्वहन के संबंध में कोई प्रश्न उद्भूत होता है तो वह बोर्ड को निर्दिष्ट किया जाएगा और इस पर बोर्ड का निर्णय अंतिम होगा।

21. **छूट** :-

इस विनियमों की किसी भी बात का यह अर्थ नहीं लगाया जाएगा. कि यह ऐसे व्यक्ति के मामले में जिनकों यह विनियम लागू होते है, राज्य बोर्ड की ऐसे रीति से कार्यवाही करने की शक्ति को सीमित या कम करती है, जो उसके उचित व न्याय संगत प्रतीत हो परन्तु मामले पर कार्यवाही किसी ऐसी रीति से नहीं की जावेगी जो कि इन विनियमों में उपबंधित रीति की अपेक्षा उसके लिए कम अनुकूल हो.

22. **व्यावृत्ति** :-

इन विनियमों में की कोई भी बात अनुसूचित जातियों, अनुसूचित जनजातियों तथा अन्य पिछड़ी जातियों के लिए राज्य सरकार द्वारा इस संबंध में समय-समय पर जारी किए गए आदेशों के अनुसार अपेक्षित आरक्षण तथा अन्य रियायतों के लिए उपबंध किए जाने को प्रभावित नहीं करेगी.

23. **निरसन एवं व्याप्ति** :-

इस विनियम के जल (प्रदूषण निवारण तथा नियंत्रण) मध्य प्रदेश विनियम 1975 में सम्मिलित तत्स्थली समस्त विनियम तथा बोर्ड द्वारा लागू तत्संबंधी प्रशासनिक आदेश जो कि इन विनियमों के प्रारंभ होने के पूर्व लागू थे. इस विनियम के प्रभावशील होने पर निरस्त किए जाते है. परन्तु इस प्रकार निरसित किये विनियमों तथा आदेश के अधीन की गई कार्यवाही इन विनियमों के उपबंधों के अधीन की गई कार्यवाही मानी जावेगी.

(11)

30

अनुसूची–एक

(पदों की संख्या व वेतनमान)

(विनियम–5 देखिये)

क्र0	पदनाम	पद संख्या	वर्गीकरण	वेतनमान (रूपये)
1	2	3	4	5
I	**यांत्रिकी सेवायें**			
1	अधिसमय वेतनमान समकक्ष डायरेक्टर (पर्यावरण)	01	प्रथम श्रेणी	141800-214700(लेवल-17 ग्रेड पे 10000)
2	अतिरिक्त अधिसमय वेतनमान समकक्ष एडीशनल डायरेक्टर (पर्यावरण)	02	प्रथम श्रेणी	129700-214300 (लेवल-16 ग्रेड पे 8900)
3	वरिष्ठ प्रवर श्रेणी वेतनमान समकक्ष मुख्य अभियंता (पर्यावरण)	04	प्रथम श्रेणी	123100-215900 (लेवल-15 ग्रेड पे 8700)
4	प्रवर श्रेणी वेतनमान समकक्ष अधीक्षण यंत्री (पर्यावरण)	14	प्रथम श्रेणी	79900-211700 (लेवल-14 ग्रेड पे 7600)
5	वरिष्ठ वेतनमान समकक्ष कार्यपालन यंत्री (पर्यावरण)	22	प्रथम श्रेणी	67300-206900 (लेवल-13 ग्रेड पे 6600)
6	कनिष्ठ वेतनमान समकक्ष सहायक यंत्री (पर्यावरण)	84	द्वितीय श्रेणी	56100-177500 (लेवल-12 ग्रेड पे 5400)
II	**वैज्ञानिकी सेवायें**			
1	अधिसमय वेतनमान समकक्ष प्रमुख वैज्ञानिक अधिकारी	01	प्रथम श्रेणी	141800-214700 (लेवल-17 ग्रेड पे 10000)
2	अतिरिक्त अधिसमय वेतनमान समकक्ष अतिरिक्त प्रमुख वैज्ञानिक अधिकारी	02	प्रथम श्रेणी	129700-214300 (लेवल-16 ग्रेड पे 8900)
2	वरिष्ठ प्रवर श्रेणी वेतनमान मुख्य वैज्ञानिक अधिकारी	04	प्रथम श्रेणी	123100-215900 (लेवल-15 ग्रेड पे 8700)
4	प्रवर श्रेणी वेतनमान समकक्ष वरिष्ठ वैज्ञानिक अधिकारी	14	प्रथम श्रेणी	79900-211700 (लेवल-14 ग्रेड पे 7600)
5	वरिष्ठ वेतनमान समकक्ष मुख्य रसायनज्ञ	22	प्रथम श्रेणी	67300-206900 (लेवल-13 ग्रेड पे 6600)
6	कनिष्ठ वेतनमान समकक्ष वैज्ञानिक	84	द्वितीय श्रेणी	56100-177500 (लेवल-12 ग्रेड पे 5400)
III	**प्रशासन, विधि एवं लेखा सेवायें**			
1	वरिष्ठ वेतनमान समकक्ष वित्त अधिकारी	01	प्रथम श्रेणी	67300-206900 (लेवल-13 ग्रेड पे 6600)
2	वरिष्ठ वेतनमान समकक्ष प्रशासकीय अधिकारी	01	प्रथम श्रेणी	67300-206900 (लेवल-13 ग्रेड पे 6600)
2	वरिष्ठ वेतनमान समकक्ष स्टॉफ ऑफीसर	02	प्रथम श्रेणी	67300-206900 (लेवल-13 ग्रेड पे 6600)
4	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी	14	द्वितीय श्रेणी	56100-177500 (लेवल-12 ग्रेड पे 5400)
5	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी (बजट एवं लेखा)	04	द्वितीय श्रेणी	56100-177500 (लेवल-12 ग्रेड पे 5400)
6	कनिष्ठ वेतनमान समकक्ष शीघ्रलेखक ग्रेड- एक	02	द्वितीय श्रेणी	56100-177500 (लेवल-12 ग्रेड पे 5400)
7	प्रवर श्रेणी वेतनमान समकक्ष विधि सलाहकार	02	प्रथम श्रेणी	79900-211700 (लेवल-14 ग्रेड पे 7600)
3	वरिष्ठ वेतनमान समकक्ष विधि अधिकारी	05	प्रथम श्रेणी	67300-206900 (लेवल-13 ग्रेड पे 6600)
9	कनिष्ठ वेतनमान समकक्ष सहायक विधि अधिकारी	10	द्वितीय श्रेणी	56100-177500 (लेवल-12 ग्रेड पे 5400)
IV	**जनसम्पर्क एवं आईटी सेवायें**			
1	वरिष्ठ वेतनमान समकक्ष सम्पर्क अधिकारी(डाइंग काडर घोषित कर आउटसोर्स कंसल्टेंट)	01	द्वितीय श्रेणी	56100-177500 (लेवल-12 ग्रेड पे 5400)
2	कनिष्ठ वेतनमान समकक्षसहायक जनसम्पर्क अधिकारी(डाइंग काडर घोषित कर आउटसोर्स कंसल्टेंट)	01	द्वितीय श्रेणी	56100-177500 (लेवल-12 ग्रेड पे 5400)
3	कनिष्ठ वेतनमान समकक्ष कम्प्यूटर प्रोग्रामर/ऑपरेटर	04	द्वितीय श्रेणी	56100-177500 (लेवल-12 ग्रेड पे 5400)

अनुसूची–दो

(सीधी भर्ती/चयन से भरे जाने वाले पदों की संख्या)

(विनियम–6 देखिये)

क्रं	पदनाम	श्रेणी	कुल पद संख्या	भरे जाने का प्रतिशत व संख्या	
				सीधी भर्ती	चयन
1	2	3	4	5	6
I. यांत्रिकी सेवायें					
1	अधिसमय वेतनमान समकक्ष डायरेक्टर (पर्यावरण)	प्रथम श्रेणी	01	--	01 (100 प्रतिशत)
2	अतिरिक्त अधिसमय वेतनमान समकक्ष एडीशनल डायरेक्टर (पर्यावरण)	प्रथम श्रेणी	01	--	02 (100 प्रतिशत)
3	वरिष्ठ प्रवर श्रेणी वेतनमान समकक्ष मुख्य अभियंता (पर्यावरण)	प्रथम श्रेणी	04	--	04 (100 प्रतिशत)
4	प्रवर श्रेणी वेतनमान समकक्ष अधीक्षण यंत्री (पर्यावरण)	प्रथम श्रेणी	14	--	14 (100 प्रतिशत)
5	वरिष्ठ वेतनमान समकक्ष कार्यपालन यंत्री (पर्यावरण)	प्रथम श्रेणी	22	--	01 (100 प्रतिशत)
6	कनिष्ठ वेतनमान समकक्ष सहायक यंत्री (पर्यावरण)	द्वितीय श्रेणी	84	42 (50 प्रतिशत)	42 (50 प्रतिशत)
II. वैज्ञानिकी सेवायें					
1	अधिसमय वेतनमान समकक्ष प्रमुख वैज्ञानिक अधिकारी	प्रथम श्रेणी	01	--	01 (100 प्रतिशत)
2	अतिरिक्त अधिसमय वेतनमान समकक्ष अतिरिक्त प्रमुख वैज्ञानिक अधिकारी	प्रथम श्रेणी	04	--	02 (100 प्रतिशत)
3	वरिष्ठ प्रवर श्रेणी वेतनमान मुख्य वैज्ञानिक अधिकारी	प्रथम श्रेणी	04	--	04 (100 प्रतिशत)
4	प्रवर श्रेणी वेतनमान समकक्ष वरिष्ठ वैज्ञानिक अधिकारी	प्रथम श्रेणी	14	--	14 (100 प्रतिशत)
5	वरिष्ठ वेतनमान समकक्ष मुख्य रसायनज्ञ	प्रथम श्रेणी	22	--	22 (100 प्रतिशत)
6	कनिष्ठ वेतनमान समकक्ष वैज्ञानिक	द्वितीय श्रेणी	84	42 (50 प्रतिशत)	42 (50 प्रतिशत)
III. प्रशासन, विधि एवं लेखा सेवायें					
1	वरिष्ठ वेतनमान समकक्ष वित्त अधिकारी	प्रथम श्रेणी	01	--	01 (100 प्रतिशत)
2	वरिष्ठ वेतनमान समकक्ष प्रशासकीय अधिकारी	प्रथम श्रेणी	01	--	02 (100 प्रतिशत)
3	वरिष्ठ वेतनमान समकक्ष स्टॉफ ऑफीसर	प्रथम श्रेणी	02	--	02 (100 प्रतिशत)
4	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी	द्वितीय श्रेणी	04	07 (50 प्रतिशत)	07 (50 प्रतिशत)
5	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी (बजट एवं लेखा)	द्वितीय श्रेणी	04	02 (50 प्रतिशत)	02 (50 प्रतिशत)
6	कनिष्ठ वेतनमान समकक्ष शीघ्रलेखक ग्रेड- एक	द्वितीय श्रेणी	04	--	04 (100 प्रतिशत)
7	प्रवर श्रेणी वेतनमान समकक्ष विधि सलाहकार	प्रथम श्रेणी	01	--	22 (100 प्रतिशत)
8	वरिष्ठ वेतनमान समकक्ष विधि अधिकारी	प्रथम श्रेणी	05	--	05 (100 प्रतिशत)
9	कनिष्ठ वेतनमान समकक्ष सहायक विधि अधिकारी	द्वितीय श्रेणी	10	05 (50 प्रतिशत)	07 (50 प्रतिशत)
IV. जनसम्पर्क एवं आईटी सेवायें					
1	वरिष्ठ वेतनमान समकक्ष सम्पर्क अधिकारी(डाइंग काडर घोषित कर आउटसोर्स कंसल्टेंट)	द्वितीय श्रेणी	01	--	01 (100 प्रतिशत)
2	कनिष्ठ वेतनमान समकक्षसहायक जनसम्पर्क अधिकारी(डाइंग काडर घोषित कर आउटसोर्स कंसल्टेंट)	द्वितीय श्रेणी	01	02 (100 प्रतिशत)	--
3	कनिष्ठ वेतनमान समकक्ष कम्प्यूटर प्रोग्रामर/ऑपरेटर	द्वितीय श्रेणी	04	04 (100 प्रतिशत)	आउट सोर्सिंग के माध्यम से

13
37

अनुसूची-तीन

(सीधी भर्ती से भरे जाने वाले पदों हेतु निर्धारित अर्हता)

(विनियम-8 देखिये)

क्रं	पदनाम	निम्नतर आयु सीमा	अधिकतम आयु सीमा	निर्धारित शैक्षणिक योग्यता	चयन का प्रकार
1	2	3	4	5	6
I.	**यांत्रिकी सेवायें**				
1	कनिष्ठ वेतनमान समकक्ष सहायक यंत्री (पर्यावरण)	21	40*	मान्यता प्राप्त विश्व विद्यालय से पर्यावरण इन्जीनियरिंग में स्नातकोत्तर व स्नातक स्तर पर सिविल इंजीनियरिंग ।	नियुक्ति प्राधिकारी द्वारा
II.	**वैज्ञानिक सेवायें**				
1	कनिष्ठ वेतनमान समकक्ष वैज्ञानिक	21	40*	जीव विज्ञान/ वनस्पति विज्ञान/ जैविक विज्ञान /भूगर्भ विज्ञान/ पृथ्वी विज्ञान/ रसायनिक विज्ञान/ पर्यावरण विज्ञान विषय में सहायक प्राध्यापक के पद के लिये निर्धारित न्यूनतम अर्हतायें विश्वविज्ञालय अनुदान आयोग विश्व विद्यालयों एवं महाविद्यालयों में शैक्षणिक एवं अन्य अकादमिक संवर्गो में उच्च शिक्षा का स्तर बनाये रखने हेतु निर्धारित न्यूनतम अर्हता एवं अन्य मापदण्ड विविनियम 2010 या समय समय पर विश्वविद्यालय अनुदान आयोग द्वारा भारत के राजपत्र में अधिसूचित तथा मध्य प्रदेश शासन द्वारा अंगीकृत विनियमों के अनुसार लागू होंगी।	नियुक्ति प्राधिकारी द्वारा
III.	**प्रशासन, विधि एवं लेखा सेवायें**				
1	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी	21	40*	मान्यता प्राप्त विश्वविद्यालय से एम.बी.ए.	नियुक्ति प्राधिकारी द्वारा
2	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी (बजट एवं लेखा)	21	40*	मान्यता प्राप्त विश्वविद्यालय से एम.बी.ए.	नियुक्ति प्राधिकारी द्वारा
3	कनिष्ठ वेतनमान समकक्ष सहायक विधि अधिकारी	21	40*	मान्यता प्राप्त विश्वविद्यालय से विधि स्नातक	नियुक्ति प्राधिकारी द्वारा
IV.	**जनसम्पर्क एवं आईटी सेवायें**				
1	कनिष्ठ वेतनमान समकक्ष सहायक जनसम्पर्क अधिकारी(डाइंग काडर घोषित कर आउटसोर्स कंसल्टेंट)	21	40*	मान्यता प्राप्त विश्वविद्यालय से मास कम्युनिकेशन /जर्नलिजम/ पब्लिक रिलेशन मे स्नातकोत्तर उपाधि	नियुक्ति प्राधिकारी द्वारा

नोट :

1. *अधिकतम आयु सीमा मध्य प्रदेश शासन, सामान्य प्रशासन विभाग, मंत्रालय के पत्र क्रमांक सी-3-11/12/13/ 1/3 भोपाल दिनांक 03/11/2012 एवं संशोधित आदेश दिनांक 20/12/2012 के अनुसार है, भविष्य में मध्य प्रदेश शासन द्वारा आयु सीमा के संबंध में किये जाने वाले संशोधन बोर्ड में स्वतः लागू माने जायेंगे।

अनुसूची–चार

(चयन से भरे जाने वाले पदों हेतु निर्धारित अर्हता)

(विनियम–6 एवं 14 देखिये)

क्र.	पद का नाम जिससे चयनित किया जाना है	पद का नाम जिस पर चयनित किया जाना है	आवश्यक शैक्षणिक योग्यता व अनुभव	चयन समिति के सदस्य
1	2	3	4	5
I.	यांत्रिकी सेवायें			
1	अतिरिक्त अधिसमय वेतनमान समकक्ष एडीशनल डायरेक्टर (पर्यावरण)	अधिसमय वेतनमान डायरेक्टर (पर्यावरण) (प्रथम श्रेणी)	अतिरिक्त अधिसमय श्रेणी वेतनमान समकक्ष एडीशनल डायरेक्टर (पर्यावरण) पद पर 05 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन – सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ग विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण र्ड – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी – सदस्य
2	वरिष्ठ प्रवर श्रेणी वेतनमान समकक्ष मुख्य अभियंता (पर्यावरण)*	अतिरिक्त अधिसमय श्रेणी वेतनमान समकक्ष एडीशनल डायरेक्टर (पर्यावरण) (प्रथम श्रेणी)	वरिष्ठ प्रवर श्रेणी वेतनमान समकक्ष मुख्य अभियंतापद पर 05 वर्ष की लगातार नियमित सेवा ।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन – सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण र्ड – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी – सदस्य
3	प्रवर श्रेणी वेतनमान समकक्ष अधीक्षण यंत्री (पर्यावरण)	वरिष्ठ प्रवर श्रेणी वेतनमान मुख्य अभियंता (पर्यावरण) (प्रथम श्रेणी)	प्रवर श्रेणी वेतनमान समकक्ष अधीक्षण यंत्री पद पर 05 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन – सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण र्ड – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी – सदस्य
4	वरिष्ठ वेतनमान समकक्ष कार्यपालन यंत्री (पर्यावरण)	प्रवर श्रेणी वेतनमान समकक्ष अधीक्षण यंत्री (पर्यावरण) (प्रथम श्रेणी)	वरिष्ठ वेतनमान समकक्ष कार्यपालन यंत्री पद पर 05 वर्ष की लगातार नियमित सेवा तथा मान्यता प्राप्त विश्व विद्यालय से पर्यावरण इन्जीनियरिंग में स्नातकोत्तर व स्नातक स्तर पर सिविल इंजीनियरिंग । (उक्त शैक्षणिक योग्यता इन विनियमों के राजपत्र में प्रकाशन होने के पूर्व से बोर्ड में कार्यरत अधिकारियों पर लागू नहीं होगी।)	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन – सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण र्ड – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी – सदस्य

5	कनिष्ठ वेतनमान समकक्ष सहायक यंत्री (पर्यावरण)	वरिष्ठ वेतनमान समकक्ष कार्यपालन यंत्री(पर्यावरण) (प्रथम श्रेणी)	कनिष्ठ वेतनमान समकक्ष सहायक यंत्री पद पर 05 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड - अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन - सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग - सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई - संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी - सदस्य
6	उपयंत्री (तृतीय श्रेणी)	कनिष्ठ वेतनमान समकक्ष सहायक यंत्री (पर्यावरण) (द्वितीय श्रेणी)	(1) सिविल अभियांत्रिकी में उपाधि के साथ उपयंत्री के पद पर 05 वर्ष की लगातार नियमित सेवा। (2) सिविल अभियांत्रिकी में पत्रोपाधि के साथ उपयंत्री पद पर 08 वर्ष की लगातार सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड - अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन - सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग - सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई - संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी - सदस्य
7	मुख्य मानचित्रकार/ मानचित्रकार (तृतीय श्रेणी)	कनिष्ठ वेतनमान समकक्ष सहायक यंत्री (पर्यावरण) (द्वितीय श्रेणी)	(1) मुख्य मानचित्रकार/ मानचित्रकार पद पर 12 वर्ष की लगातार सेवा । (2) सेवा के दौरान बी.ई.डिग्री प्राप्त करने वाले कर्मचारियों के लिये मुख्य मानचित्रकार/ मानचित्रकार पद पर 08 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड - अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन - सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग - सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई - संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी - सदस्य
II.	**वैज्ञानिक सेवायें**			
5	अतिरिक्त अधिसमय वेतनमान समकक्ष अतिरिक्त प्रमुख वैज्ञानिक अधिकारी (प्रथम श्रेणी)	अधिसमय वेतनमान समकक्ष प्रमुख वैज्ञानिक अधिकारी (प्रथम श्रेणी)	अतिरिक्त अधिसमय वेतनमान समकक्ष अतिरिक्त प्रमुख वैज्ञानिक अधिकारी के पद पर 05 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड - अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन - सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग - सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई - संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी - सदस्य
2	वरिष्ठ प्रवर श्रेणी वेतनमान समकक्ष मुख्य वैज्ञानिक अधिकारी (प्रथम श्रेणी)	अतिरिक्त अधिसमय वेतनमान समकक्ष अतिरिक्त प्रमुख वैज्ञानिक अधिकारी (प्रथम श्रेणी)	वरिष्ठ प्रवर श्रेणी वेतनमान समकक्ष मुख्य वैज्ञानिक अधिकारी के पद पर 05 वर्ष की लगातार नियमित सेवा ।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड - अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन - सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग - सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई - संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी - सदस्य

3	प्रवर श्रेणी वेतनमान समकक्ष वरिष्ठ वैज्ञानिक अधिकारी (प्रथम श्रेणी)	वरिष्ठ प्रवर श्रेणी वेतनमान मुख्य वैज्ञानिक अधिकारी (प्रथम श्रेणी)	प्रवर श्रेणी वेतनमान समकक्ष वरिष्ठ वैज्ञानिक अधिकारी के पद पर 05 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड - अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन - सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग - सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई - संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी - सदस्य
4	वरिष्ठ वेतनमान समकक्ष मुख्य रसायनज्ञ (प्रथम श्रेणी)	प्रवर श्रेणी वेतनमान समकक्ष वरिष्ठ वैज्ञानिक अधिकारी (प्रथमश्रेणी)	वरिष्ठ वेतनमान समकक्ष मुख्य रसायनज्ञ के पद पर 05 वर्ष की लगातार नियमित सेवा तथा जीव विज्ञान/ वनस्पति विज्ञान/ जैविक विज्ञान /भूगर्भ विज्ञान/ पृथ्वी विज्ञान/ रसायनिक विज्ञान/ पर्यावरण विज्ञान विषय में सहायक प्राध्यापक के पद के लिये निर्धारित न्यूनतम अर्हतायें विश्वविज्ञालय अनुदान आयोग विश्व विद्याालयों एवं महाविद्यालयों में शैक्षणिक एवं अन्य अकादमिक संवर्गो में उच्च शिक्षा का स्तर बनाये रखने हेतु निर्धारित न्यूनतम अर्हता एवं अन्य मापदण्ड विविनियम 2010 या समय समय पर विश्वविद्यालय अनुदान आयोग द्वारा भारत के राजपत्र में अधिसूचित तथा मध्य प्रदेश शासन द्वारा अंगीकृत विनियमों के अनुसार लागू होंगी। (उक्त शैक्षणिक योग्यता इन विनियमों के राजपत्र में प्रकाशन होने के पूर्व से बोर्ड में कार्यरत अधिकारियों पर लागू नहीं होगी।)	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड - अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन - सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग - सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई - संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी - सदस्य

5	कनिष्ठ वेतनमान समकक्ष वैज्ञानिक (द्वितीय श्रेणी)	वरिष्ठ वेतनमान समकक्ष मुख्य रसायनज्ञ (प्रथम श्रेणी)	कनिष्ठ वेतनमान समकक्ष वैज्ञानिक के पद पर 05 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन – सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ग विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी – सदस्य
6	कनिष्ठ वैज्ञानिक/रसायनज्ञ (तृतीय श्रेणी)	कनिष्ठ वेतनमान समकक्ष वैज्ञानिक (द्वितीय श्रेणी)	(1) एम.एससी.उपाधि के साथ कनिष्ठ वैज्ञानिक/रसायनज्ञ के पद पर 05 वर्ष की लगातार नियमित सेवा। (2) बी.एससी. उपाधि के साथ कनिष्ठ वैज्ञानिक/रसायनज्ञ के पद पर 08 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन – सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ग विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी – सदस्य
III.	**प्रशासन, विधि एवं लेखा सेवायें**			
1	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी (द्वितीय श्रेणी)	वरिष्ठ वेतनमान समकक्ष वित्त अधिकारी (प्रथम श्रेणी)	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी के पद पर 05 वर्ष की लगातार नियमित सेवा ।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन – सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ग विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी – सदस्य
1	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी (द्वितीय श्रेणी)	वरिष्ठ वेतनमान समकक्ष प्रशासकीय अधिकारी (प्रथम श्रेणी)	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी के पद पर 05 वर्ष की लगातार नियमित सेवा ।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन – सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ग विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी – सदस्य
3	कनिष्ठ वेतनमान समकक्ष शीघ्रलेखक ग्रेड–1 (द्वितीय श्रेणी)	वरिष्ठ वेतनमान समकक्ष स्टॉफ ऑफीसर (प्रथम श्रेणी)	कनिष्ठ वेतनमान समकक्ष शीघ्रलेखक ग्रेड–1 के पद पर 05 वर्ष की लगातार नियमित सेवा ।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बोर्ड – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नियं न एवं समन्वयसंगठन – सदस्य 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ई – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति ग प्रतिनिधित्व करने वाला अधिकारी – सदस्य

4	अधीक्षक/ वरिष्ठ लेखपाल (तृतीय श्रेणी)	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी (द्वितीय श्रेणी)	अधीक्षक/ वरिष्ठ लेखापाल के पद पर 5 वर्ष की लगातार नियमित सेवा ।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बो – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नि न एवं समन्वयसंगठन – सदस् 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ड – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति का प्रतिनिधित्व करने वाला अधिकारी – सदस्य
5	स्टेनोग्राफर ग्रेड–2 (तृतीय श्रेणी)	कनिष्ठ वेतनमान समकक्ष स्टेनोग्राफर ग्रेड–1 (द्वितीय श्रेणी)	स्टेनोग्राफर ग्रेड–2 के पद पर 5 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बो – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नि न एवं समन्वयसंगठन – सदस् 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ड – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति का प्रतिनिधित्व करने वाला अधिकारी – सदस्य
6	वरिष्ठ आडिटर/ समकक्ष वेतनमान के कर्मचारी (तृतीय श्रेणी)	कनिष्ठ वेतनमान समकक्ष अनुभाग अधिकारी (बजट एवं आडिट) (द्वितीय श्रेणी)	(1) ग्रेड–पे 4200 के पद पर 05 वर्ष की लगातार नियमित सेवा। (2) बी.कॉम के साथ–साथ वित्तीय प्रबंधन में एमबीए डिग्री।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बो – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नि न एवं समन्वयसंगठन – सदस् 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ड – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति का प्रतिनिधित्व करने वाला अधिकारी – सदस्य
4	कनिष्ठ वेतनमान समकक्ष सहायक विधि अधिकारी (द्वितीय श्रेणी)	वरिष्ठ वेतनमान समकक्ष विधि अधिकारी (प्रथम श्रेणी)	कनिष्ठ वेतनमान समकक्ष सहायक विधि अधिकारी के पद पर 05 वर्ष की लगातार नियमित सेवा ।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बो – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नि न एवं समन्वयसंगठन – सदस् 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ड – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति का प्रतिनिधित्व करने वाला अधि री –सदस्य
8	विधि सहायक (तृतीय श्रेणी)	कनिष्ठ वेतनमान समकक्ष सहायक विधि अधिकारी (द्वितीय श्रेणी)	विधि सहायक ग्रेड–1 के पद पर 5 वर्ष की लगातार नियमित सेवा।	1. अध्यक्ष, म.प्र.प्रदूषण नियंत्रण बो – अध्यक्ष 2. कार्यपालन संचालक, पर्यावरण नि न एवं समन्वयसंगठन – सदस् 3. उप सचिव, मध्यप्रदेश शासन, पर्या ण विभाग – सदस्य 4. सदस्य सचिव, म.प्र.प्रदूषण नियंत्रण ड – संयोजक सदस्य 5. अनुसूचित जाति/अनुसूचित जनजाति का प्रतिनिधित्व करने वाला अधिकारी – सदस्य

//True Copy//

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल

0755-2464428, 2466191, फैक्स: (0755) 2463742 Email: it.mppcb@rediffmail.com

क्रमांक 3194 सा.प्र./बीएम-168/प्रनिबो/2024 भोपाल, दिनांक 01 OCT 24

प्रति,

प्रमुख सचिव,
मध्य प्रदेश शासन,
पर्यावरण विभाग, मंत्रालय,
भोपाल (म.प्र.)।

विषय:- मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड सेवा (प्रथम एवं द्वितीय श्रेणी) भर्ती तथा सेवा शर्ते विनियम 1996 (प्रकाशन दिनांक तक संशोधन एवं अद्यतीकरण सहित 2024) में पारित प्रस्ताव का अनुमोदन एवं अधिसूचना का प्रकाशन ।

उपरोक्त विषय में लेख है, कि मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड सेवा (प्रथम एवं द्वितीय श्रेणी) भर्ती तथा सेवा शर्ते विनियम 1996 (प्रकाशन दिनांक तक संशोधन एवं अद्यतीकरण सहित 2024) का प्रस्ताव राज्य बोर्ड की 168 वीं बैठक दिनांक 27/09/2024 के एजेण्डा बिन्दु क्रमांक 168.3 में प्रस्ताव पारित हुआ है, कि प्रति संलग्न है । कृपया राज्य शासन का अनुमोदन एवं तदुपरान्त अधिसूचना के प्रकाशन की कार्यवाही करने का निवेदन है ।

संलग्न :- उपरोक्तानुसार।

(ए.ए. मिश्रा)
सदस्य सचिव
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

//True Copy//

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

By Registered Post

F. No. AD-11099/6/2021-ADMIN-R-HO **December 09, 2024**

To

The Member Secretary
Madhya Pradesh Pollution Control Board
Paryavaran Parsar, E-5, Arera Colony
Bhopal, Madhya Pradesh-462016

Subject: Central Selection mechanism for filling of the vacancy of SPCBs/ PCCs as per O.A. 95/2018 order dated February 05, 2021 - reg.

Ref: Your letter dated November 04, 2024

Sir,

With reference to your letter dated November 04, 2024, requesting Central Pollution Control Board (CPCB) to inform whether a Centralized Recruitment Process has been conducted or is being conducted by the CPCB for the State Pollution Control Boards (SPCBs), as per the Hon'ble NGT order in O.A. 95/2018 dated February 05, 2021, so that the requirement of Assistant Engineer (Environment) and Scientist may be submitted to CPCB.

It is to inform that there is no such Central Selection Mechanism in CPCB. This is for your information and necessary action.

Yours sincerely,

(G. Thirumurthy)
DH- PCP Division

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032
दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpbc.nic.in

Fwd: Central Selection mechanism for filling of the vacancy of SPCBs/ PCCs as per O.A. 95/2018 order dated February 05, 2021 - reg

From : ms msoffice <ms-mppcb@mp.gov.in> Tue, Dec 10, 2024 10:23 AM

Subject : Fwd: Central Selection mechanism for filling of the vacancy of SPCBs/ PCCs as per O.A. 95/2018 order dated February 05, 2021 - reg

2 attachments

To : abhaya35@gmail.com, Legal Cell <legalcell.pcb@mp.gov.in>

Cc : p patel415 <p_patel415@yahoo.com>, mohitbuch22@gmail.com

---

From: "PCP , CPCB" <pcp.cpcb@gov.in>
To: "ms msoffice" <ms-mppcb@mp.gov.in>
Cc: "Chairman CPCB" <ccb.cpcb@nic.in>, "MS, CPCB" <mscb.cpcb@gov.in>, "G Thirumurthy, CPCB" <thiru.cpcb@nic.in>
Sent: Monday, December 9, 2024 5:25:55 PM
Subject: Central Selection mechanism for filling of the vacancy of SPCBs/ PCCs as per O.A. 95/2018 order dated February 05, 2021 - reg

Sir,

Please find enclosed the letter dated December 09, 2024 in reference to your letter dated November 04, 2024 regarding the above-cited subject for your kind perusal.

With regards,

G. Thirumurthy, Scientist 'E' & Divisional Head
जी. तिरुमूर्ति, वैज्ञानिक 'ई' एवं प्रभाग प्रमुख
PCP Division, पी॰सी॰पी विभाग
Central Pollution Control Board, केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Delhi – 110032, दिल्ली – ११००३२
Phone: 011-43102336, फोन : ०११-४३१०२३३६

Letter to MP SPCB dated 09.12.2024.pdf
361 KB

MPPCB Letter dated 04.11.2024.pdf
1 MB

E 20379 2/11-11-2024/MS

स्मरण-पत्र

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल
(0755) 2464428, 2466191 Fax: (0755) 2463742, e-mail: it.mppcb@rediffmail.com

कमांक 3627 सा.प्र.-256/पार्ट-4/प्रनिबो/2024 भोपाल, दिनांक

केंद्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
08 NOV 2024
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
07 NOV 2024

प्रति,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
नई दिल्ली।

विषयः- सहायक यंत्री (पर्यावरण) एवं वैज्ञानिक के पद पर भर्ती संबंधी कार्यवाही केन्द्रीय प्रदूषण नियंत्रण बोर्ड के माध्यम से कराने बाबत्।

संदर्भः-1. बोर्ड का पत्र क्रमांक 136, दिनांक 10/01/2024.
2. बोर्ड का पत्र क्रमांक 539, दिनांक 06/02/2024.
3. माननीय राष्ट्रीय हरित अधिकरण का प्रकरण ओ.ए. कमांक 693/2023 द्वारा पारित आदेश दिनांक 11/09/2024.

उपरोक्त सन्दर्भित पत्र के माध्यम से मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड सेवा (प्रथम एवं द्वितीय श्रेणी) (भरती तथा सेवा शर्तें) विनियम 1996 की अनुसूची 3 में उल्लेखित सहायक यंत्री (पर्यावरण) एवं वैज्ञानिक के पद हेतु आवश्यक शैक्षणिक योग्यता संबंधी जानकारी प्रेषित की गई थी।

बोर्ड हेतु केन्द्रीयकृत भर्ती संबंधी कार्यवाही से संलग्नक पत्रों के माध्यम से अवगत कराने का अनुरोध किया गया था, परन्तु तत्संबंधी जानकारी अप्राप्त है।

उल्लेखनीय है कि माननीय राष्ट्रीय हरित अधिकरण का प्रकरण ओ.ए. कमांक 693/2023 द्वारा पारित आदेश दिनांक 11/09/2024 द्वारा आदेश के अनुपालन में भर्ती संबंधी कार्यवाही शीघ्र ही किये जाने हेतु निर्देश दिये गये हैं।

अतः कृपया केन्द्रीयकृत भर्ती संबंधी कार्यवाही से शीघ्रातिशीघ्र अवगत कराने का अनुरोध है।

संलग्न : उपरोक्तानुसार।

सदस्य सचिव
म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल

कमांक 3628 सा.प्र.-256/पार्ट-4/प्रनिबो/2024 भोपाल, दिनांक 04 NOV 2024

प्रतिलिपि :-

निज सचिव, अध्यक्ष, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ।

//True Copy//

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://megspcb.gov.in

No.MSPCB/LEGAL-642/2023/2024-'25/63 Dated 19th December, 2024

To,

G. Thirumurthy,
DH-PCP Division,
Central Pollution Control Board,
MoEF, Parivesh Bhavan,
East Arjun Nagar, Delhi – 110032.
Email: pcp.cpcb@gov.in

Subject: Hon'ble NGT Suo Motu matter O.A. 693/2023 – "Pollution Control Boards are the Weak Link" – reg.

Ref: a. No – Nil, Email Dated 5 Dec 2024 12:53:59
b. No.MSPCB/LEGAL-642/2023/2024-'25/48 Dt.16th July, 2024

Sir,

With reference to the above, I am enclosing herewith updated progress report in the form of affidavit as per order dated 11.09.2024.

This is for your kind information & necessary action.

Enclosed: As stated.

Yours faithfully

(Dr. G. H. CHYRMANG, MFS)
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

BEFORE THE CENTRAL POLLUTION CONTROL BOARD,
NEW DELHI

ORIGINAL APPLICATION NO. 693/2023

IN RE: NEWS ITEM TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24.10.2023.

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

AFFIDAVIT

I,Dr. George H. Chyrmang, S/o Shri (L) Datip Kyndiah, Age 43 years, having office at Lumpyngngad, Shillong, Meghalaya, do hereby solemnly affirm and declare as under :-

1. That I presently posted as the Member Secretary of the Meghalaya State Pollution Control Board, MSPCB, and as such in my official capacity I am conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, hereinafter referred to as the 'Board'.

2. That the updated progress report on details/ comments and information has been disclosed in compliance with order dated 11.09.2024 passed by the Hon'ble National Green Tribunal.

   A copy of an updated progress report on details/ comments by the Meghalaya State Pollution Control Board in the matter of

SLJ Instrument No. 67
Date: 19/11/24

NOTARY
NAME: J. F. BLAH
AREA: E. K. HILLS
REGD. NO: 003/16
GOVT. OF MEGHALAYA

O.A. No. 693/2023 as per order dated 11.09.2024 is annexed herewith as **ANNEXURE - I**

3. I say that the facts stated in the above paras are true and correct to the best of my knowledge and information.

DEPONENT

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Identified by:

(Miss. P. S. Barch)
Advocate

NOTARY
NAME: J. F. BLAH
AREA: E. K. HILLS
REGD. NO: 003/16
GOVT. OF MEGHALAYA

SOLEMNLY AFFIRMED BEFORE ME THIS DAY ON 19/12/24 THE DEPONENT IS IDENTIFIED BY P.S. Barch I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT ARE READ ORDER AND EXPLAINED TO THE DEPONENT WHO VERIFIED THE SAME BEFORE ME.

19/12/24
J. F. BLAH
NOTARY
East Khasi Hills District
Government of Meghalaya

VERIFICATION

Verified at on this the day of December, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

DEPONENT

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

NOTARY
NAME: J. F. BLAH
AREA: E. K. HILLS
REGD. NO: 003/16
GOVT. OF MEGHALAYA

ANNEXURE - I

Updated progress report on Details/ Comments by the Meghalaya State Pollution Control Board in the matter of O.A. No. 693/2023 as per order dated 11.09.2024

<table>
<tr><th>Sl No.</th><th>Details</th><th>Information</th></tr>
<tr><td>1.</td><td>Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs.</td><td>The Laboratory is equipped with the facilities for monitoring the prescribed parameters for the Categories of Industries existing in Meghalaya.

List of prescribed parameters that can be monitored by the Laboratory include the following.

<table>
<tr>
<td>• pH
• Temperature
• Free available chlorine
• Suspended Solids
• Oil and Grease
• Copper (total)
• Iron (total)
• Dissolved Oxygen
• Zinc
• Chromium
• Phosphate
• Lead
• Cupper
• Biochemical Oxygen Demand
• Chemical</td>
<td>• Sulphides
• Free ammonia nitrogen
• Kjeldahl nitrogen
• Phosphate
• Sulphate
• Feacal coliform
• Feacal strepcoccus
• PM10
• PM 2.5
• Oxides of Nitrogen
• Sulphur Dioxide
• Noise Level
• Stack monitoring.</td>
</tr>
</table>
</td></tr>
</table>

		Oxygen Demand • Arsenic
2.	Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act. Status of obtaining recognition as Environmental lab under EPA.	The Meghalaya State Pollution Control Board follows : a. Notification No.PHE:42/89/2 Dated 7th April, 1989: In exercise of the powers conferred under Section 52 of the Water (Prevention and Control of Pollution) Act, 1974, the Governor of Meghalaya is please to declare the Meghalaya State Pollution Control Board's Laboratory as the Meghalaya State Water Laboratory with effect from the date of its functioning until further order. (**Appendix – 1**) b. Notification No.ENV.6/95/Pt.1/234 Dated 20th May, 2016: By the power conferred under Section 28 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981, the Governor of Meghalaya is please to declare the Laboratory of the Meghalaya State Pollution Control Board at Shillong, which was established for th e purpose of analysis of air/ emission samples, as the State Air Laboratory, for the purpose of carrying out the functions entrusted to the State Air Laboratory under this Act. (**Appendix –2**) The Meghalaya State Pollution Control Board has submitted application to the Central Pollution Control Board on the 11th

<table>
<tr><td></td><td></td><td>November, 2024 with regards to Status of obtaining recognition as Environmental lab under EPA.

NABL Accreditation Certificate valid up to 11.10.2028 (Enclosed as Appendix – 3)

The Board has also recognized 2(two) laboratories Viz M/S Envirocon and ABNS Scientific Private ltd (Enclosed as Appendix – 4)</td></tr>
<tr><td>3.</td><td>Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.</td><td>As of now the Central laboratory is equipped with necessary infrastructure with the fund provided with the Ministry.

Project Proposal for setting up laboratories in Khliehriat, Tura and Byrnihat was send to CPCB during 8th Feb 2024 for according necessary sanction.</td></tr>
<tr><td>4.</td><td>Sources of budged for the income generated during 2020-21 and 2021- 22.</td><td>Details of Sources of Budget for the income generated during 2020-21 and 2021- 22.

For the year 2020-2021
<table>
<tr><td>a.</td><td>Consents & Authorisation</td><td>28870877.00</td></tr>
<tr><td>b.</td><td>Lab analysis</td><td>1265190.00</td></tr>
<tr><td>c.</td><td>Bank Interest</td><td>4732326.00</td></tr>
<tr><td>d.</td><td>Environmental Compensation fund of State</td><td>Nil</td></tr>
<tr><td>e.</td><td>Environmental Compensation fund from CPCB</td><td>Nil</td></tr>
<tr><td>f.</td><td>Assistance from State</td><td>67709088.00</td></tr>
</table></td></tr>
</table>

			Govt.	
		g.	Assistance from Central Govt	30000000.00
		h.	Any others	1169143.00
		i.	Total	133746624.00

For the year 2021-2022

a.	Consents & Authorisation	28981637.00
b.	Lab analysis	713140.00
c.	Bank Interest	4284962.00
d.	Environmental Compensation fund of State	2685000.00
e.	Environmental Compensation fund from CPCB	Nil
f.	Assistance from State Govt.	82981768.00
g.	Assistance from Central Govt	10000000.00
h.	Any others	935765.00
i.	Total	130582272.00

(**Appendix –5**)

5.	Reason as to why till now the full strength appointments have not been made and why so many sanctioned posts	List attached as **Appendix -6** due to space.

	are lying vacant and also time schedule within which the vacant posts will be filled up	

Additional Information as per the Minutes of the Review Meeting with SPCBs / PCCs w.r.t Hon'ble NGT order suo moto matter O.A 693 of 2023, - "Pollution Control Boards are the Weak Link" – reg.

A. Sanction of posts with timeline:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
List attached as **Appendix -6** due to space.						

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a)	Total number of all types of laboratory setup by SPCB/PCC:	1(one)
b)	Out of (a) above, how many laboratories are established as State Water Laboratory:	1(one)
c)	Have all laboratories, as at (b) above, has been notified in the official Gazette:	Yes, Notification No.PHE:42/89/2 Dated 7th April, 1989: In exercise of the powers conferred under Section 52 of the Water (Prevention and Control of Pollution) Act, 1974, the

		Governor of Meghalaya is please to declare the Meghalaya State Pollution Control Board's Laboratory as the Meghalaya State Water Laboratory with effect from the date of its functioning until further order. (**Appendix – 1**)
d)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:	Yes
	(i) Number of such laboratory specified:	The Board has recognized 2(two) laboratories Viz M/S Envirocon and ABNS Scientific Private ltd (Enclosed as **Appendix – 4**)
	(ii) Number of such laboratory notified in the official Gazatte:	12 Months
e)	(i) Number of Laboratory planned for notification as State Water Laboratory:	Project Proposal for setting up laboratories in Khliehriat, Tura and Byrnihat was send to CPCB during 8th Feb 2024 for according necessary sanction.
	(ii)Time required for notification under Section 52 of Water Act (in months):	Depends on the allotment of fund from CPCB for setting up of these laboratories.

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a)	Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:	1(one)

b)	Have all laboratories, as at (a) above, has been notified in the official Gazette:	Yes, Notification No.ENV.6/95/Pt.1/234 Dated 20th May, 2016: By the power conferred under Section 28 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981, the Governor of Meghalaya is please to declare the Laboratory of the Meghalaya State Pollution Control Board at Shillong, which was established for th e purpose of analysis of air/ emission samples, as the State Air Laboratory, for the purpose of carrying out the functions entrusted to the State Air Laboratory under this Act. (**Appendix –2**)
c)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:	Yes
	(i) Number of such laboratory specified:	The Board has recognized 2(two) laboratories Viz M/S Envirocon and ABNS Scientific Private ltd (Enclosed as **Appendix – 4**)
	(ii) Number of such laboratory notified in the official Gazatte:	12 Months
d)	(i) Number of Laboratory planned for notification as State Air Laboratory:	Project Proposal for setting up laboratories in Khliehriat, Tura and Byrnihat was send to CPCB during 8th Feb 2024 for according necessary sanction.
	(ii) Time required for notification under Section 28 of Air Act (in months):	Depends on the allotment of fund from CPCB for setting up of these laboratories.

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a)	Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?	None
b)	Number of laboratory planned for recognition under EPA 1986:	1 (one)
c)	Time required for recognition under EPA 1986 (in months)?:	12 months

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a)	Total number of parameters prescribed in the various CTO issued by SPCB/PCC:	List of prescribed parameters that can be monitored by the Laboratory include the following. 1. pH 2. Temperature 3. Free available chlorine 4. Suspended Solids 5. Oil and Grease 6. Copper (total) 7. Iron (total) 8. Dissolved Oxygen 9. Zinc 10. Chromium 11. Phosphate 12. Lead

		13. Cupper 14. Biochemical Oxygen Demand 15. Chemical Oxygen Demand 16. Arsenic 17. Sulphides 18. Free ammonia nitrogen 19. Kjeldahl nitrogen 20. Phosphate 21. Sulphate 22. Feacal coliform 23. Feacal strepcoccus 24. PM10 25. PM 2.5 26. Oxides of Nitrogen 27. Sulphur Dioxide 28. Noise Level 29. Stack monitoring. Total Number : 29 Nos
b)	Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:	List of prescribed parameters that can be monitored by the Laboratory include the following. 1. pH 2. Temperature 3. Free available chlorine 4. Suspended Solids 5. Oil and Grease 6. Copper (total) 7. Iron (total)

		8. Dissolved Oxygen 9. Zinc 10. Chromium 11. Phosphate 12. Lead 13. Cupper 14. Biochemical Oxygen Demand 15. Chemical Oxygen Demand 16. Arsenic 17. Sulphides 18. Free ammonia nitrogen 19. Kjeldahl nitrogen 20. Phosphate 21. Sulphate 22. Feacal coliform 23. Feacal strepcoccus 24. PM10 25. PM 2.5 26. Oxides of Nitrogen 27. Sulphur Dioxide 28. Noise Level 29. Stack monitoring. Total Number : 29 Nos
c)	In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:	Does not arise, since all the above parameter can be analyse in the Board Laboratory.
	(i) How much parameters (for which the SPCB / PCC do not have its	Does not arise, since all the above parameter can be analyse in the Board Laboratory.

	laboratory facility to sample & analyze) are being monitored:	
	(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.	Commissioned

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 in (Rs)		FY 2021 -22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1.	Consent fee	List attached as **Appendix -7** due to space		List attached as **Appendix -7** due to space	
2.	Authorization fee				
3.	Lab analysis charges				
4.	Bank Interest earned				
5.	Environmental Compensation fund of SPCB / PCC				
6.	Environmental Compensation fund of CPCB				
7.	Assistance from State Govt.				
8.	Assistance from State Central Govt. under Central Sector Schemes				
9.	Other Sources, if any				

	Total		

- Reason for not utilizing the collected amount fully: List attached as **Appendix -7** due to space

(Dr. G. H. CHYRMANG, MFS)
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

GOVERNMENT OF MEGHALAYA
PUBLIC HEALTH ENGINEERING DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dt. Shillong, the 7th April, 1989.

No.PHE: 42/89/2 :- In exercise of the powers conferred under Section 52 of the Water (Prevention and Control of Pollution) Act, 1974, the Governor of Meghalaya is please to declare the Meghalaya State Pollution Control Borad's Laboratory as the Meghalaya State Water Laboratory with effect from the date of its functioning until further orders.

(C.S. Soanes)
Under Secretary to the Govt. of Meghalaya,
Public Health Engineering Deptt.

Memo.NO.PHE : 42/89/2-A, Dt. Shillong, the 7th April, 1989.

Copy forwarded to :-

1. The Chairman, Meghalaya State Pollution Control Board, 'ARIEN' Motinagar, Shillong-14.
2. The Adivser, (PHE) Meghalaya, Shillong.
3. The Secretary, Municipal Administration Deptt.
4. The Chief Executive Officer, Shillong Municipality, Shillong.
5. Health and Family Welfare Department.
6. The Director of Printing and Stationery, Meghalaya, Shillong, for favour of publication in the gazette immediately.

By Order etc.,

Under Secretary to the Govt. of Meghalaya
Public Health Engineering Deptt.

GOVERNMENT OF MEGHALAYA
FORESTS & ENVIRONMENT DEPARTMENT

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Shillong, the 20th May, 2016.

No.ENV.6/95/Pt.I/234 – By the power conferred under Section 28 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981, the Governor of Meghalaya is pleased to declare the Laboratory of the Meghalaya State Pollution Control Board at Shillong, which was established for the purpose of analysis of air / emission samples, as the State Air Laboratory, for the purpose of carrying out the functions entrusted to the State Air Laboratory under this Act.

Sd/-
(M. S. Rao, IAS)
Principal Secretary to the Government of Meghalaya,
Forests & Environment Department.

Memo No.ENV.6/95/Pt.I/234- A Dated Shillong, the 20th May, 2016.

Copy to:

1. The Private Secretary to the Chief Minister, for favour of information of the Chief Minister.
2. The Private Secretary to the Minister, I/C Forests & Environment Department, for favour of information of the Minister.
3. The Private Secretary to the Chief Secretary, Government of Meghalaya, for favour of information of the Chief Secretary.
4. The Additional Chief Secretary, Transport Department, for information.
5. The Secretary, Government of India, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110003, for information.
6. The Additional Principal Chief Conservator of forests (C), Ministry of Environment, Forests & Climate Change, North Eastern Regional Office, Law-U-Sib, Lumbatngen, Shillong – 793021, for information.
7. The Accountant General (A & E), Meghalaya, Shillong, for information.
8. The Principal Secretary, Commerce & Industries Department, for information.
9. The Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong, for information.
10. The Special Secretary, Law Department, for information.
11. The Director of Printing & Stationery, for publication in the official Gazette.

OFFICE OF THE PRINCIPAL CHIEF CONSERVATORS OF FORESTS & HOFF
7882
24 MAY 2016

By Order etc.,

Deputy Secretary to the Govt. of Meghalaya,
Forests & Environment Department.

National Accreditation Board for Testing and Calibration Laboratories

NABL

CERTIFICATE OF ACCREDITATION

CENTRAL LABORATORY, MEGHALAYA STATE POLLUTION CONTROL BOARD

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2017

"General Requirements for the Competence of Testing & Calibration Laboratories"

for its facilities at

FORESTS AND ENVIRONMENT DEPARTMENT, GOVERNMENT OF MEGHALAYA, "ARDEN", LUMPYNGNGAD, SHILLONG, EAST KHASI HILLS, MEGHALAYA, INDIA

in the field of

TESTING

Certificate Number: TC-14699

Issue Date: 12/10/2024 Valid Until: 11/10/2028

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.
(To see the scope of accreditation of thislaboratory, you may also visit NABL website www.nabl-india.org)

Name of Legal Entity: MEGHALAYA STATE POLLUTION CONTROL BOARD

Signed for and on behalf of NABL

N. Venkateswaran
Chief Executive Officer

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://megspcb.gov.in

mspcb

No.MPCB/ESTT-112 (Annexed)/2024-2025/ 17 Dated Shillong the, 9th May 2024

NOTIFICATION

In exercise of the powers conferred under Section 17(2) of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 17(2) of the Air (Prevention & Control of Pollution) Act 1981 the Meghalaya State Pollution Control Board is pleased to recognize the laboratory mentioned below, subject to the following terms and conditions for the purpose of analyzing certain parameters discharged from the industries or any other institutions within the State of Meghalaya.

Name of the Laboratory	**ENVIROCON**
Address	**IOCL (AOD) New Markert, P.O. Digboi, District: Tinsukia, Assam-786171**
Validity of Recognition	**3 (years) recognition is granted with effect from the issue of this order for parameters mentioned in Annexure - A**

TERMS & CONDITIONS:

1. The recognized laboratory shall operate from the approved location/address. Any change of address or change of laboratory facilities should be informed to the State Board within 15 (fifteen) days.
2. The laboratory shall not submit any analysis report for any industry wherein pollution control system has not been installed as per the statutory requirement.
3. If the Laboratory owner has any kinship or is in any way related to any Board employee, such information should be disclosed before the State Board.
4. The Board reserves the right to inspect the Laboratory any time without giving any prior notice.
5. The said laboratory is recognized only for analyzing of air, water & waste water as stated against their names in the list attached(Annexure A);
6. The laboratory shall participate in Inter Laboratory Comparison (ILC) exercises organized by the state Board.
7. The instruments/equipments shall be in working and perfectly calibrated condition and submit calibration report on regular basis.
8. The laboratory shall be responsible to maintain properly the necessary infrastructure for conducting test successfully.
9. The Board officials may visit laboratory at any time for its periodic assessment/performance.
10. The laboratory shall maintain proper registers, records, calculations and test results in respect of samples and tests conducted by laboratory.

Contact details : Email : memsecy.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://megspcb.gov.in
mspcb

11. In legal matters the analytical reports of the said laboratory will not be binding to the Board and reports generated by the State Board will always prevail over such reports.
12. Regarding compliance of occupiers, Boards analytical report and opinion will stand final over the reports and opinion of the aforesaid laboratory;
13. Board will have every right to accept or reject the analytical and other reports submitted by the aforesaid laboratory without assigning any reason thereof;
14. The Laboratory shall submit a copy of the analysis report (in original) done by them on monthly basis;
15. Any change in the Laboratory infrastructure including laboratory equipments, manpower etc. shall be intimated to the Board immediately failing which recognition may be withdrawn at any time;
16. The laboratory shall charge rates not exceeding the rate specified by Meghalaya State Pollution Control Board from time to time.
17. Laboratory shall maintain valid calibration certificate for required instruments and equipment.
18. In case of takeover of a recognized laboratory, its ownership changes, occurrence of such changes must be communicated to the recognition body within one month. Through an appropriate mechanism that the laboratory continues to comply with the criteria against which recognition was originally granted will be verified.
19. The laboratory will have to pay the Accreditation Fee of **Rs. 12,000.00 (Rupees twelve thousand) only,** per year, for a period of 3 (three) years from the date of recognition.
20. Laboratory shall maintain complaint register (bounded and numbered) having the following columns:

Customer's Name and Address	Ref. No. if any	Data on which sample received	Name of Complainant	Complaint has been rectified in the laboratory

21. The recognition may be revoked or withdrawn at any time if the laboratory fails to fulfill or comply with any of the above stated conditions.

(Shri. R. Nainamalai, IFS)
CHAIRMAN
MSPCB, SHILLONG

Contd/-

Contact details : Email : memsecy.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://megspcb.gov.in

mspcb

Memo. No.MPCB/ESTT-112 (Annexed)/2024-2025/ 174 Dated Shillong the, 9th May 2024

Copy to:

1. ENVIROCON, IOCL (AOD) New Markert, P.O. Digboi, District: Tinsukia, Assam-786171, for information and necessary action.
   e-mail: envirocon@rediffmail.com
2. The Senior Scientist, MSPCB for information & necessary action.
3. The Senior Environmental Engineer, MSPCB for information.

(Dr. G.H. CHYRMANG, MFS)
MEMBER SECRETARY
MSPCB,SHILLONG

Contact details : Email : memsecy.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://megspcb.gov.in

(16)

mspcb

No.MPCB/ESTT-112 (Annexed)/2024-2025/ 16 Dated Shillong the, 9th May 2024

NOTIFICATION

In exercise of the powers conferred under Section 17(2) of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 17(2) of the Air (Prevention & Control of Pollution) Act 1981 the Meghalaya State Pollution Control Board is pleased to recognize the laboratory mentioned below, subject to the following terms and conditions for the purpose of analyzing certain parameters discharged from the industries or any other institutions within the State of Meghalaya.

Name of the Laboratory	**ABNS SCIENTIFIC SERVICES PRIVATE LIMITED**
Address	**H-152, Keteki Path,Near Radison Blu, NH-27,Guwahati-781003,Assam.**
Validity of Recognition	**3 (years) recognition is granted with effect from the issue of this order for parameters mentioned in Annexure - A**

TERMS & CONDITIONS:

1. The recognized laboratory shall operate from the approved location/address. Any change of address or change of laboratory facilities should be informed to the State Board within 15 (fifteen) days.
2. The laboratory shall not submit any analysis report for any industry wherein pollution control system has not been installed as per the statutory requirement.
3. If the Laboratory owner has any kinship or is in any way related to any Board employee, such information should be disclosed before the State Board.
4. The Board reserves the right to inspect the Laboratory any time without giving any prior notice.
5. The said laboratory is recognized only for analyzing of air, water & waste water as stated against their names in the list attached(Annexure A);
6. The laboratory shall participate in Inter Laboratory Comparison (ILC) exercises organized by the state Board.
7. The instruments/equipments shall be in working and perfectly calibrated condition and submit calibration report on regular basis.
8. The laboratory shall be responsible to maintain properly the necessary infrastructure for conducting test successfully.
9. The Board officials may visit laboratory at any time for its periodic assessment/performance.
10. The laboratory shall maintain proper registers, records, calculations and test results in respect of samples and tests conducted by laboratory.

Contact details : Email : memsecy.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

11. In legal matters the analytical reports of the said laboratory will not be binding to the Board and reports generated by the State Board will always prevail over such reports.
12. Regarding compliance of occupiers, Boards analytical report and opinion will stand final over the reports and opinion of the aforesaid laboratory;
13. Board will have every right to accept or reject the analytical and other reports submitted by the aforesaid laboratory without assigning any reason thereof;
14. The Laboratory shall submit a copy of the analysis report (in original) done by them on monthly basis;
15. Any change in the Laboratory infrastructure including laboratory equipments, manpower etc. shall be intimated to the Board immediately failing which recognition may be withdrawn at any time;
16. The laboratory shall charge rates not exceeding the rate specified by Meghalaya State Pollution Control Board from time to time.
17. Laboratory shall maintain valid calibration certificate for required instruments and equipment.
18. In case of takeover of a recognized laboratory, its ownership changes, occurrence of such changes must be communicated to the recognition body within one month. Through an appropriate mechanism that the laboratory continues to comply with the criteria against which recognition was originally granted will be verified.
19. The laboratory will have to pay the Annual Accreditation fee of **Rs. 12,000.00 (Rupees twelve thousand) only,** per year, for a period of 3 (three) years from the date of recognition.
20. Laboratory shall maintain complaint register (bounded and numbered) having the following columns:

Customer's Name and Address	Ref. No. if any	Data on which sample received	Name of Complainant	Complaint has been rectified in the laboratory

21. The recognition may be revoked or withdrawn at any time subject to the above stated conditions.

(Shri. R. Nainamalai, IFS)
CHAIRMAN
MSPCB, SHILLONG

Contd/-

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://megspcb.gov.in

mspcb

Memo. No.MPCB/ESTT-112 (Annexed)/2024-2025/16-A Dated Shillong the, 9th May 2024

Copy to:

1. ABNS Scientific Services Private Limited, H-152, Keteki Path, Near Radison Blu, NH-27,Guwahati-781003,Assam, for information and necessary action.
   e-mail: abnsscientific@gmail.com
2. The Senior Scientist, MSPCB for information & necessary action.
3. The Senior Environmental Engineer, MSPCB for information.

(Dr. G.H. CHYRMANG, MFS)
MEMBER SECRETARY
MSPCB,SHILLONG

Email : memsecy.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

INFORMATION REGARDING ORDER OF NGT ON w.r.t O.A. NO.693/2023 CPCB

For 2020-2021

Sl. No.	State Pollution Control Boards	Consents & Authorizasation	Lab analysis	Bank Interest	Environmental Compensation fund of State	Environmental Compensation fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any others	Total
1	Meghalaya State Pollution Control Board.	28870877.00	1265190.00	4732326.00	Nil	Nil	67709088.00	30000000.00	1169143.00	133746624.00

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong.

INFORMATION REGARDING ORDER OF NGT ON w.r.t O.A. NO.693/2023 CPCB

For 2021-2022

Sl. No.	State Pollution Control Boards	Consents & Authorizasation	Lab analysis	Bank Interest	Environmental Compensation fund of State	Environmental Compensation fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any others	Total
1	Meghalaya State Pollution Control Board.	28981637.00	713140.00	4284962.00	2685000.00	Nil	82981768.00	10000000.00	935765	130582272.00

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong.

APPENDIX - 6

A. Sanction of posts with timeline – Updated as on November 2024

S No.	No. of Sanction posts	No. of Vacant posts	Reasons for not filling the post	Timeline for filling the vacancy (in months)	List of activities to be carried out for filling the vacancy and their respective timeline
CHIEF ENVIRONMENTAL ENGINEER	1	1	No eligible candidates for promotion to the post	When candidates are eligible for promotion.	By DPC
SENIOR ENVIRONMENTAL ENGINEER	2	0	No eligible candidates for promotion to the post	When candidates are eligible for promotion.	-
ENVIRONMENTAL ENGINEER	4	0	-	-	**1 incumbent recently promoted to the post of Environmental Engineer. Hence vacant post is nil**.
ASSISTANT ENVIRONMENTAL ENGINEER	7	5	Approval of Amendment of Service Rules is awaited and	Within the month of April 2025 & on approval of the Service Rules	By Recruitment
JUNIOR ENVIRONMENTAL ENGINEER	1	0	-	-	-
DRAFTSMAN	1	1	No eligible candidates for promotion to the post – Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
TRACER	1	1	No eligible candidates for promotion to the post – Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
PLUMBER	1	0	-	-	-
LAW OFFICER	1	0			
ASSISTANT LAW OFFICER	1	1	Recruitment under process Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
CHIEF SCIENTIST	1	0	-	-	**1 incumbent recently promoted to the post of Chief Scientist. Hence vacant post is nil.**
SENIOR SCIENTIST	2	1	-	-	
SCIENTIST-C	2	1	No eligible candidates for promotion to the post.	When candidates are eligible for promotion	
SCIENTIST-B	3	1	Recruitment under process Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Amended of Service Rules	**50% By Direct and 505 By Promotion. 1 incumbent recently promoted to the post of Scientist 'B; Hence vacant post is 1 to be recruited by direct**
SENIOR SCIENTIFIC ASSISTANT	3	3	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
SCIENTIFIC ASSISTANT	5	2	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC

JUNIOR SCIENTIFIC ASSISTANT	6	4	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
SENIOR TECHNICAL ASSISTANT	1	0	-	-	-
TECHNICAL ASSISTANT	2	2	Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Service Rules.	By Recruitment
LABORATORY ASSISTANT	8	3	Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Service Rules	**5 posts of Laboratory Assistant recently recruited. Hence vacant post is 3 to be recruited soon.**
FIELD ATTENDANT/ASSISTANT	2	1	Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Service Rules	By DPC
SAMPLE COLLECTOR	12	3	Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
LABORATORY ATTENDANT	5	1	Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
FINANCE & ACCOUNTS OFFICER	1	1	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
SENIOR ACCOUNTANT	2	1	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
JUNIOR ACCOUNTANT	2	2	Amendment of Service Rules is awaited.	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
ADMINISTRATIVE OFFICER	1	1	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
RESEARCH OFFICER (INFO. & PUB.)	1	0	Amendment of Service Rules is awaited. As the post is transferred to Scientific Branch to be designated as Scientist 'B'	Within the month of April 2025 & on approval of the of the Service Rules	**The post is re-designated to the post of Scientist 'B'. Approval from the government is awaited.**
ESTABLISHMENT OFFICER	1	0	-	-	-
ASSISTANT SUPERINTENDENT	1	0	-	-	-
UPPER DIVISIONAL ASSISTANT	5	0	-	-	-
ASSISTANT PROGRAMMER	1	0	-	-	-
STATISTICAL ASSISTANT (INFO. & PUB.)	1	1	Amendment of Service Rules is awaited. As the post is re-designated as UDA	Within the month of April 2025 & on approval of the of the Service Rules	By DPC
STENOGRAPHER GD-II	1	0	-	-	-
LOWER DIVISION ASSISTANT	13	3	Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	70% By Recruitment and 30% by DPC from lower staff.
DATA ENTRY OPERATOR	3	2	Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
TYPIST GRADE III	4	3	Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
LIBRARY ASSISTANT	1	1	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC

STORE KEEPER	1	1	Under Process as Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By DPC
SENIOR DRIVER/DRIVER	10	1	Under Process as Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
DUFTRY	1	0	-	-	-
HANDY MAN	1	1	Under Process as Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
PEON	21	12	Under Process as Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
MALI	1	1	Under Process as Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
CHOWKIDAR	4	2	Under Process as Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
CLEANER	2	1	Under Process as Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment
SWEEPER	2	1	Under Process as Amendment of Service Rules is awaited	Within the month of April 2025 & on approval of the of the Service Rules	By Recruitment

Note : *Recent Promotion/Recruitment of Officers and Staff in the month of October and November 2024* (1) Chief Scientist – By Promotion (2). Environmental Engineer – By Promotion (3) Scientist 'B' – By Promotion (4) 5 posts of Laboratory Assistant – By New Recruitment

F. Source of Income & Expenditure

Break-up of Income and expenditure generated during F.Y 2020-2021 and 2021-2022

Sl. No.	Source of Income	FY 2020-21(Rs)		FY 2021-22(Rs)		Reason for not utilizing the collected amount fully
		Income	Expenditure	Income	Expenditure	
1	Consent fee	28267092	19653379	28652188	24475433	Normally State Government sanctioned & released grant in aid to the board for payment of salaries & non-salaries expenses. However, part of fund from board's resources is being kept as a reserved fund in case the State Government could not provide sufficient fund for payment of salaries & non-salaries expenses to the Board.
2	Authorisation Fee	603785		329449		
3	Lab Analysis Charges	1265190		713140		
4	Bank Interest earned	4732326		4284962		
5	Other Sources,if any	1169143		935765		
6	Environmental Compensation fund of SPCB/PCC (collected by the Board)	NIL	NIL	2685000	NIL	The approval on the guidelines is waiting from the State Government.
7	Environmental Compensation fund of CPCB	NIL	NIL	NIL	NIL	
8	Assistance from State Govt.	67709088	67709088	82981768	71399072	Rs.11582696 is not spent during 2021-22 due to late receipt of committed bills during the year.
9	Assistance from Central Govt. under Central Sector Schemes (as follows):-					
	a) National Clean Air Programme	300000000	NIL	NIL	20363142.10	The fund of Rs. 3.00 Cr under NCAP was received by the MSPCB in February 2021 (FY 2020-21). Then said fund was carried forward to next FY (2021-22) during which various activities for Byrnihat (NAC) by different implementing depts. was approved/ allocated in the meeting of State Steering Committee under NCAP. After approval by the committee(s), the fund was disbursed to implementing depts. (MIDC and Office of the DFO, Social Forestry Division Nongpoh) and also approved activities was implemented by the Board in FY 2021-22 onwards.

	b) National Air Quality Monitoring Programme(NAMP	7424134	4624861	NIL	4864197.00	Fund is being kept for expenditures during the collection of Samples, purchase of chemicals/instruments, payment of salaries/TADA of project staff and etc.
	c)National Water Quality Monitoring Programme	1370940	943481	NIL	632816.00	Fund is being kept for expenditures during the collection of Samples, purchase of chemicals/instruments, payment of salaries/TADA of project staff and etc.
	d) Assistance for Abatement of Pollution inlieu of Water Cess (AAoP)	Nil	7618936	100000000	1761874.00	Fund is kept for preparation of Detail Project Report for Rejuvenation of Rivers Water affected by acid mines drainage & Inventorization of E-Waste.

Member Secretary
Meghalaya State Pollution Control Board
Shillong.

URGENT MATTER

MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/50(107)/2024-MPCB/ : Dated Aizawl, the 7th January, 2025

To,

Mr. Anando Mukherjee,
The Standing Counsel,
State of Mizoram,

Subject: **Request to file an Affidavit in Hon'ble NGT Suo Motu matter O.A No.693/ 2023-"Pollution Control Boards are the Weak Link"- reg**

Reference: CPCB e-mails dated 02.01.2024 & MPCB even letter No.dated 06.01.24

Sir,

With reference to the subject and e-mail cited above, please find enclosed herewith Hon'ble NGT order dated 11.09.2024, wherein in Para 7, it is directed that progress report indicating the compliance of the order be filed by all the States/UTs by way of affidavit.

Hence, in compliance to the NGT direction, it is requested that the affidavit as enclosed be filed before the Hon'ble NGT as the earliest since the hearing is scheduled on 09.01.2024.

Please consider the matter to be on top priority.

Yours faithfully,

Enclo: As Above

(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

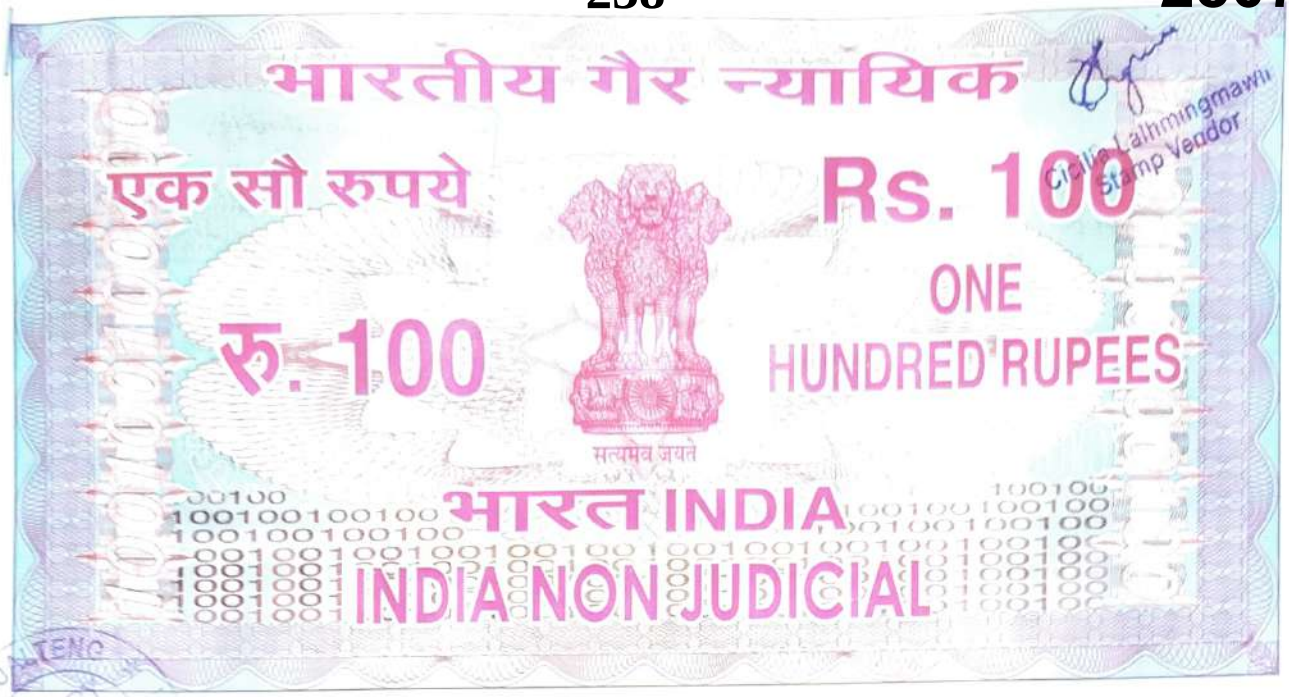
No.H.88088/Poltn/50(107)/2024-MPCB/ : Dated Aizawl, the 7th January, 2025

Advance copy for information & necessary action to:

1. Sh.G.Thirumurthy, Sc'E', PCP, CPCB, Delhi. thiru.cpcb@nic.in , pcp.cpcb@gov.in
2. Sh.Avanish Tripathi, Sr.L.O, CPCB, Delhi. atripathi.cpcb@gov.in , law.cpcb@gov.in
3. Under Secretary, EF&CC Department, Govt. of Mizoram.

(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Mizoram New Capital Complex (MINECO),
Thlânmual Road, Khatla, Aizawl, Mizoram – 796001, Phone: 0389-2336591
website: www.mpcb.mizoram.gov.in email: mpcb@mizoram.gov.in



मिजोरम MIZORAM

320400

BEFORE THE MEMBER SECRETARY,

CENTRAL POLLUTION CONTROL BOARD,

DELHI

O.A.693/2023

IN MATTER OF:

SUO Moto matter in re: News item appearing in Deccan Herald dated 24.10.2023 entitled "Pollution Control Boards are weak links"

COMPLIANCE AFFIDAVIT OF MIZORAM POLLUTION CONTROL BOARD

I, C.Lalduhawma, s/o C.Rosiama, aged about 58 years and having office at Mizoram Pollution Control Board, MINECO, Khatla, Aizawl, Mizoram the deponent herein, do hereby solemnly affirm and state as under:-

That I, in the capacity of Member Secretary in the Mizoram Pollution Control Board, am fully conversant with the facts of the case on the basis of the records made available in the office and hence competent and authorized to depose and swear the present Reply Affidavit as under:

The present Affidavit is being filed in pursuance and compliance of the directions issued by this Hon'ble Tribunal in its order dated 11.09.2024 whereby the Hon'ble Tribunal in para 7 of the order has directed all States/UTs to file an affidavit indicating the progress report of the compliance of the Hon'ble NGT one week before 09.01.2025.

That, in compliance with the aforesaid order, progress report is hereby submitted as follows:

I. Filling up of vacant posts under Mizoram Pollution Control Board:

EF&CC Department, Government of Mizoram, letter No.A.22013/4/2022-FST dated 21.08.2024 intimated MPCB to re-submit the proposal for filling up 4(four) vacant posts after finalization of the Service Rules by the State Government. Once the Service Rules is finalised by the State Government, proposal shall be submitted by the Board.

II. Notification of Laboratories of Mizoram Pollution Control Board:

Mizoram PCB has 1(one) laboratory carrying out its functions under Air & Water Acts. The laboratory has adequate infrastructures for sampling and analysis of the notified samples at present. Notification of laboratory of Mizoram PCB and other laboratories in the official gazette under Air & water Acts is under process and expected to be completed soon.

As for the recognition of the laboratory of MPCB under EPA, 1986 application for NABL accreditation underway with the supervision of the Board's NABL consultant. Once accreditation is obtained, recognition of laboratories shall be pursued rigorously.

In light of the above, it is humbly submitted that Mizoram Pollution Control Board shall always abide by the Orders and directions passed by the Hon'ble Tribunal in the present case.

VERIFICATION

Verified at Aizawl on this 7th January, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

(DEPONENT)
C.LALDUHAWMA
Member Secretary
Mizoram Pollution Control Board

Member Secretary
Mizoram Pollution Control Board
Mizoram : Aizawl

Identified by :

07/01/25

LALSANGKIMA RALTE
Advocate
Ph: 8729880022 / 7005611980

Sworn Before Me :

7/1/25

Notarial Registration
No. 18/1
Date. 7/1/25

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE, GOVT. OF INDIA)
REGIONAL DIRECTORATE (NORTH EAST)
CTO BUILDING, GROUND FLOOR, SHILLONG – 793001

LiFE Lifestyle For Environment

NGT MATTER- TIME BOUND

RDNE/730/OA No. 693/2023/2024-25/ 1484 Date: 02.01.2025

To,

The Member Secretary,
Concerned SPCBs
(Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura)

Sub: **Hon'ble NGT Suo Motu matter O.A 693/2023 - "Pollution Control Boards are the Weak Link' - reg.**

Ref: CPCB HO email dated 02.01.2025

Sir/Madam,

Please find enclosed herewith email from Central Pollution Control Board, Head Office, Delhi, dated 02.01.2025 regarding Hon'ble NGT Suo Motu matter O.A 693/2023 - "Pollution Control Boards are the Weak Link'. As per the Hon'ble NGT order dated 11.09.2024, it is mandatory to file the affidavits to the **Hon'ble NGT** and a copy to counsel of CPCB at least a week prior to the next dated of hearing i.e. 09.01.2025.

In this regard, it is requested to kindly file the affidavits to Hon'ble NGT with a copy to CPCB, HO at email: pcp.cpcb@gov.in and this office at email: zoshillong.cpcb@nic.in **at the earliest.**

With regards,

भवदीय,

अनुलग्नक: जैसा कि ऊपर उल्लिखित है।

2.1.25
क्षेत्रीय निदेशक

Copy to:

1. DH, PCP Division, CPCB, HO- Delhi
2. PS to MS CPCB: for kind information of MS, please.

क्षेत्रीय निदेशक

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

By Post / E-mail

F.No. CM-13011/174/2023-LAW-HO

September 23, 2024

To

The Member Secretary
(All SPCBs/PCCs)

Subject: Hon'ble NGT Order Compliance in the matter O.A. 693/2023 - Pollution Control Boards are the Weak Link -regarding

Ref: 1. Hon'ble NGT, PB, New Delhi notice / orders dt. 12.04.2024, 06.11.2023, 23.11.2023 & 2.02.2024 in the matter of Original Application No. 693/2023 News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.
2. Hon'ble NGT, PB, New Delhi Order dated 11.09.2024 (Copy attached)

Madam / Sir,

The Central Pollution Control Board (CPCB) has submitted a comprehensive report tabulating information disclosed in the affidavits by SPCBs /PCCs w.r.t duration since posts are lying vacant, reason for not filling vacant posts, timeline for filling the vacancies, strengthening and notification of laboratories, facility available for sampling and analysis of parameters prescribed under Consent to Operate, and sources of revenue along with expenditure incurred to the Hon'ble NGT in the matter of O.A. 693/2023 on 05.09.2024.

The Hon'ble Tribunal vide order dated 11/9/2024 in OA 693/2023 directed that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 in Writ Petition(s) (Civil) No(s). 13029/1985, will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

The Hon'ble Tribunal has also taken note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

It has been further directed that the progress report indicating the compliance of this order be filed by all the States/UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing scheduled on 09/1/2025.

A copy of Hon'ble Tribunal order dated 11/9/2024 in the OA 693/2023 is attached herewith for ready reference.

It is requested that necessary actions be immediately taken for compliance of aforesaid order of the Hon'ble NGT and advance copy of progress report, as above, be sent to CPCB positively on or before 01/1/2025.

Yours faithfully,

Encl.: As Above

(G. Thirumurthy)
DH-PCP Division

Copy to:
All RDs requested to inform and follow-up with respective SPCBs /PCCs, pl

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032
दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpbc.nic.in

Item No. 13 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

Date of hearing: 11.09.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondents: Mr. Amit Singh Chauhan, Adv. for CPCB (Through VC)
Ms. Srishti Govil & Mr. Divyanshu Agrawal, Advs. for MoEF & CC (Through VC)
Mr. Bhanwar Pal Singh Jadon & Ms. Hrishika Rawat, Advs. for the State of UP
Ms. Madhumita Bhattacharjee, Adv. for the State of West Bengal
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Mr. Shubham Bhalla & Ms. Ragini Sharma, Advs. for R - 30 (Through VC)
Mr. Kaushal Gautam, AAG for the State of Uttarakhand (Through VC)
Ms. Jyoti Mendiratta, Adv. for Govt. of NCT of Delhi (Through VC)
Mr. Gigi. C. George, Adv. for Andaman & Nicobar Islands
Mr. Jogy Scaria, Adv. for KSPCB
Mr. Nishe Rajen Shonker, Adv. for the State of Kerala
Mr. Arunav Patnaik & Ms. Anju Rani, Advs. for the State of Odisha (Through VC)
Mr. A.V. Nair, Adv. for Gujarat PCB (Through VC)
Mr. Ghansham Singh, Member Secretary, J&K PCC (Through VC)
Mr. Vaibhav Srivastava, Adv. for HPSPCB (Through VC)
Mr. Apoorv Kurup & Ms. Aanchal, Advs. for UT of Lakshadweep (Through VC)

ORDER

1. In this original application, the Tribunal is considering the issue of filling up of the vacant posts in the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) and Central Pollution Control Board (CPCB) and also creation of adequate infrastructure therein.

2. The reports by various States and Union Territories (UTs) have been filed and the vacancy position has been tabulated by the CPCB in its report dated 05.09.2024 as under:

"Table 2a: Status of Posts in State Pollution Control Boards

S. No.	***SPCBs***	***Posts***		***Duration of Vacancy (Months)***	***Reasons for not filling vacancy***	***Timeline for filling the vacant posts (Months)***
		Sanction	***Vacancy***			
1.	*Andhra Pradesh*	*291*	*204*	*121*	• *Bifurcation of State* • *Due to delay in govt. permissions.* • *Model code of conduct*	*6**
2.	*Arunachal Pradesh*	*27*	*0*	*Not applicable*	*Not applicable*	*Not applicable*
3.	*Assam*	*265*	*31*	*1 to 120*	• *No eligible candidate in the feeder cadre for promotional posts* • *New recruit did not join*	*4 to 60*
4.	*Bihar*	*127*	*30*	*2 to 270*	• *Approval of service regulations by State Govt.*	*10 to 12*
5	*Chhattisgarh*	*328*	*204*	*< 6*	• *No eligible candidate in the feeder cadre for Promotion posts* • *Approval of State Govt.*	*12**
6	*Goa*	*140*	*13*	*15 to 40*	• *No eligible candidate in the feeder cadre for Promotion posts* • *Due to court proceedings* • *Due to administrative reasons*	*4*
7	*Gujarat*	*430*	*260*	*Not provided*	• *Most of the officer superannuated in last 3 years.* • *233 posts were abolished during 2017.* • *Delay in recruitment due to model code of conduct.*	*5 to 17*
8.	*Haryana*	*450*	*273*	*2 to 243*	• *No eligible candidate in the feeder cadre for Promotion posts* • *No application received for deputation*	*2 to 8*
9.	*Himachal Pradesh*	*375*	*149*	*2 to 100*	• *No eligible candidate in the feeder cadre for Promotion posts* • *Due to Court proceedings.* • *Closure of HPSSC* • *Sudden demise of employee.* • *Creation of new posts*	*1 to 18*

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
10	Jharkhand	271	198	Not provided	• Recruitment and Service Rules are in the process of preparation.	12
11	Karnataka	723	437	Not provided	• No eligible candidate in the feeder cadre for Promotion posts • Model code of conduct	6
12	Kerala	434	25	1 to 36	• No eligible candidate in the feeder cadre for Promotion posts • Appointment by Kerala PSC • Leaving prior to retirement	3 to 12
13	Madhya Pradesh	1228	783	Not provided	• Due to Court proceedings.	18
14	Maharashtra	839	366	6 to 120	• Staffing pattern not sanctioned by Govt. • Govt. allowed to fill only 80% vacancy. • Driver, Peon, Chowkidar posts were filled through Outsourcing	6 to 9
15	Manipur	119	75	1 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Concurrence from State Cabinet	Not provided
16	Meghalaya	152	71	3 to 42	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Reservation Roaster • Due to Court proceedings.	• 6 months for 54 posts. • No time line for remaining posts.
17	Mizoram	14	4	24	• Approval of Govt.	6*
18	Nagaland	17	0	Not applicable		
19	Odisha	463	273	Not provided	• Model code of conduct • Due to Court proceedings.	6
20	Punjab	652	309	1 to 423	• No eligible candidate in the feeder cadre for Promotion posts • Due to Court proceedings. • Model code of conduct. • For some period, Chairman post was vacant • PPCB is considering restructuring of some	12

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
					posts	
21	Rajasthan	808	488	Not provided		
22	Sikkim	11	11	34 to 60	• Recruitment process is kept on hold as Admin. Dept. unable to allocate fund.	12 for promotional posts
23	Tamil Nadu	1118	493	12 to 36	• No eligible candidate in the feeder cadre with service qualification • Approval of Govt. for revision of Service Regulation	12 to 24
24	Telangana	230	104	2 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Govt. for upgradation of 42 non-technical posts.	12
25	Tripura	28	4	48	• Change in recruitment policy • Model Code of Conduct	15
26	Uttarakhand	130	79	Not provided	• Approval of Govt. for new service regulations	18
27	Uttar Pradesh	732	339	6 to 348	• No eligible candidate in the feeder cadre for Promotion posts • Govt. Approval for Recruitment Rules for Group B post. • No appointment in Class 4, as per UP Govt. except Junior Technical posts	Not Provided
28	West Bengal	308	128	5 to 300	• No eligible candidate in the feeder cadre for Promotion posts • Some posts are Initiated for surrender	12 to 18
	Sub-Total (A)	**10710**	**5351**			

Note: * After approval of the Govt.

Table 2b: Status of Posts in Pollution Control Committees

S. No.	PCCs	Posts		Duration of Vacancy (Months)	Reason for not filling	Timeline for filling the Vacant Posts (Months)
		Sanction	Vacancy			
1.	A&N	9	3	45	• Post abolished due to not filling up within 5 years as per DoPT.	Advt. in a Month

S. No.	PCCs	Posts		Duration of Vacancy (Months)	Reason for not filling	Timeline for filling the Vacant Posts (Months)
		Sanction	Vacancy			
2.	Chandigarh	9	1	172	• Technical issues in Recruitment Rules	6
3.	DNH&DD	12	10	60	• Post abolished due to not filling up within 5 years as per DoPT	24
4.	Delhi	344	153	1 to 108	Not provided	2 to 17
5.	Jammu & Kashmir	445	139	72 to 324	• Recruitment Rules not finalized. • Restructuring of Organization set-up	24
6.	Ladakh	16	11	39	• Recruitment Rules to be notified. • Bifurcation of State in to UTs	Not provided
7.	Lakshadweep	5	0	Not applicable	Not Applicable	Not applicable
8.	Puducherry	12	3	4 to 161	• No exclusive admin. Posts, relies on Dept. of S&T support. • Model code of Conduct. • Initiated for appointment of consultants	4
	Sub-Total (B)	**852**	**320**			
	Total (A+B)	**11562**	**5671**			

”

3. The above chart shows that a large number of posts are lying vacant in various SPCB/PCCs for long which is affecting their function and consequential lapses in monitoring.

4. Learned Counsel for the GNCTD has pointed out that the issue of filling up of vacant posts in the States of Rajasthan, Punjab, NCT of Dehi, Uttar Pradesh and Haryana falling in the National Capital Region (NCR) is under consideration before Hon’ble the Supreme Court in Writ Petition(s) (Civil) No(s). 13029/1985, wherein the Hon’ble Supreme Court on 27.08.2024 has fixed the outer time limit for filling in all the vacancies by

30.04.2025. The order of the Hon'ble Supreme Court dated 27.08.2024 in Writ Petition(s) (Civil) No(s). 13029/1985 is as under:

> *"We have perused the compliance reported by the States of Rajasthan, Punjab, NCT of Delhi, Uttar Pradesh and Haryana which are States falling in the National Capital Region.*
>
> *These States were called upon to file compliance affidavits regarding filling in the vacant posts in the respective State Pollution Control Boards. A substantial number of posts are vacant in relation to these five States. Initially, we were inclined to grant an outer limit till 31st March, 2025, to fill in all the vacant posts. However, Ms. Aparajita Singh, learned Senior Advocate appointed as Amicus Curiae, is right when she pointed out that very soon the issue of stubble burning and pollution will arise. She invited our attention to the provisions of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (for short, "the 2021 Act"). The object of establishing the Commission for Air Quality Management in National Capital Region and Adjoining Areas (for short, "the Commission") under Section 3 of the 2021 Act is for better coordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.*
>
> *Our attention is also invited by the learned Amicus Curiae to Section 11 of the 2021 Act which provides for constitution of Sub Committees including a Sub-Committee on Safeguarding and Enforcement. The constitution of the Sub-Committee on Safeguarding and Enforcement has been laid down in sub-Section (3) of Section 11 of the 2021 Act.*
>
> *Today, the situation is that due to a large number of vacant posts in the State Pollution Control Boards, the said Boards have become ineffective for all purposes. Now, the question is what steps the Commission proposes to take. The issue is of a very urgent nature as the State Pollution Control Boards, who have more than sufficient powers to take steps for controlling pollution, are virtually defunct. We, therefore, direct the Chairperson of the Commission to remain present through video conference on the next date and explain to us what steps the Commission proposes to take. Our attention is also invited to clause (c) of sub-Section (6) of Section 12 of the 2021 Act. The Chairperson of the Commission will have to address the Court on this aspect also.*
>
> ***We make it clear that all States have to endeavour to fill in the important posts urgently. Under no circumstances, we are going to grant them time for filling in all the vacancies beyond 30th April, 2025.***
>
> *The States of Rajasthan, Punjab, NCT of Delhi, Uttar Pradesh and Haryana will address the issue of filling in substantial vacancies in the State Pollution Control Boards on urgent basis and the outer limit therefor. These States will endeavour to fill in the vacant posts, which are required to be filled in by directing*

recruitment, within a period of two months from today. However, a specific statement shall be made by these States on the next date.

It will be open for the Chairperson of the Commission to file an affidavit indicating the steps which the Commission proposes to take in terms of the provisions of the 2021 Act.

List on 2nd September, 2024."

5. Though from that order it appears that the direction of Hon'ble the Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025 but since Counsel for GNCTD has submitted that the said direction applies to the States falling within NCR, therefore, we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

6. We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

7. Let the progress report indicating the compliance of this order be filed by all the States/UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing.

8. List on 09.01.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

September 11, 2024
Original Application No. 693/2023
dv..

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 693 of 2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

Index

S. No.	Particulars	Pg. No.
1.	Report of Central Pollution Control Board (CPCB) in the Suo Motu matter O.A. 693 / 2023, "Pollution Control Boards are the Weak Link" as per Order dated 12.04.2024 passed by the Hon'ble NGT	
2.	**Annexure 1**: Format circulated for obtaining information from SPCBs / PCCs	
3.	**Annexure 2**: The Hon'ble NGT order dated 12.04.2024	
4.	**Appendix 1:** Copy of the affidavit submitted by Andhra Pradesh SPCB	
5.	**Appendix 2:** Copy of the affidavit submitted by Arunachal Pradesh SPCB	
6.	**Appendix 3:** Copy of the affidavit submitted by Assam SPCB	
7.	**Appendix 4:** Copy of the affidavit submitted by Bihar SPCB	
8.	**Appendix 5:** Copy of the affidavit submitted by Chhattisgarh ECB	
9.	**Appendix 6:** Copy of the affidavit submitted by Goa SPCB	
10.	**Appendix 7:** Copy of the affidavit submitted by Gujarat SPCB	
11.	**Appendix 8:** Copy of the affidavit submitted by Haryana SPCB	
12.	**Appendix 9:** Copy of the affidavit submitted by Himachal Pradesh SPCB	
13.	**Appendix 10:** Copy of the affidavit submitted by Jharkhand SPCB	
14.	**Appendix 11:** Copy of the affidavit submitted by Karnataka SPCB	
15.	**Appendix 12:** Copy of the affidavit submitted by Kerala SPCB	
16.	**Appendix 13:** Copy of the affidavit submitted by Madhya Pradesh SPCB	
17.	**Appendix 14:** Copy of the affidavit submitted by Maharashtra SPCB	
18.	**Appendix 15:** Copy of the affidavit submitted by Manipur SPCB	

19.	**Appendix 16:** Copy of the affidavit submitted by Meghalaya SPCB	
20.	**Appendix 17:** Copy of the affidavit submitted by Mizoram SPCB	
21.	**Appendix 18:** Copy of the affidavit submitted by Nagaland SPCB	
22.	**Appendix 19:** Copy of the affidavit submitted by Odisha SPCB	
23.	**Appendix 20:** Copy of the affidavit submitted by Punjab SPCB	
24.	**Appendix 21:** Copy of the affidavit submitted by Rajasthan SPCB	
25.	**Appendix 22:** Copy of the affidavit submitted by Sikkim SPCB	
26.	**Appendix 23:** Copy of the affidavit submitted by Tamil Nadu SPCB	
27.	**Appendix 24:** Copy of the affidavit submitted by Telangana SPCB	
28.	**Appendix 25:** Copy of the affidavit submitted by Tripura SPCB	
29.	**Appendix 26:** Copy of the affidavit submitted by Uttarakhand SPCB	
30.	**Appendix 27:** Copy of the affidavit submitted by Uttar Pradesh SPCB	
31.	**Appendix 28:** Copy of the affidavit submitted by West Bengal SPCB	
32.	**Appendix 29:** Copy of the affidavit submitted by Andaman and Nicobar PCC	
33.	**Appendix 30:** Copy of the affidavit submitted by Chandigarh PCC	
34.	**Appendix 31:** Copy of the affidavit submitted by Dadra Nagar Haveli and Daman Diu PCC	
35.	**Appendix 32:** Copy of the affidavit submitted by Delhi PCC	
36.	**Appendix 33:** Copy of the affidavit submitted by Jammu & Kashmir PCC	
37.	**Appendix 34:** Copy of the affidavit submitted by Ladakh PCC	
38.	**Appendix 35:** Copy of the affidavit submitted by Lakshadweep PCC	
39.	**Appendix 36:** Copy of the affidavit submitted by Puducherry PCC	

Filed by Advocate Amit Singh Chauhan
(On behalf of Central Pollution Control Board)

Date: - 05.09.2024
Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 693 of 2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

REPORT OF CENTRAL POLLUTION CONTROL BOARD (CPCB) IN THE SUO MOTU MATTER OF O.A. 693 / 2023, "POLLUTION CONTROL BOARDS ARE THE WEAK LINK" SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI AS PER ORDER DATED 12.04.2024.

1.0 BACKGROUND

In the Suo Motu Matter of Original Application (O.A) No. 693 of 2023, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi – 110 001 had taken note about large number of posts in State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) lying vacant and absence of properly accredited laboratories and Tribunal vide order dated 23.11.2023 had impleaded concerned States / Union Territories through their Principal Secretory, Department of Environment and Forest and directed them to file their reports showing the sanctioned strength and working of staff in the concerned SPCB / PCC, ratio of administrative, ministerial and technical staff and regulating & monitoring facilities available therein.

Further, the Hon'ble NGT by order dated 02.02.2024 had directed Central Pollution Control Board (CPCB) to tabulate the said information disclosed in the reports of SPCBs / PCCs. In compliance of the directions, CPCB had submitted tabulated information in its report dated 05.04.2024. On perusal of the report, the Hon'ble NGT in the said matter subsequently issued an order on 12.04.2024 to the respondents i.e. SPCBs / PCCs and CPCB directing the Member Secretary of all SPCB / PCC to file an affidavit before the Member Secretary of CPCB disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant post will be filled up and necessary infrastructure in the laboratories will be created. On receipt of such affidavits, Member Secretary of CPCB will organise a meeting with all the Member Secretaries of SPCBs and PCCs to remediate the situation and thereafter, Member Secretary of CPCB will submit report before the Tribunal disclosing outcome of the meeting and also time schedule disclosed by SPCBs and PCCs. In addition, the Hon'ble NGT directed CPCB to discuss with the SPCBs / PCCs, the aspects w.r.t. monitoring program for marine water quality for strengthening and enhancing their monitoring capabilities.

In view of the above, a progress report was filed by CPCB on 26.07.2024 with a request for granting an additional time for filing the report. Accordingly, the Hon'ble Tribunal granted an additional time and the case is listed on 11.09.2024.

2.0 REVIEW MEETINGS BY THE MEMBER SECRETARY, CPCB

In compliance of the Hon'ble NGT directions, CPCB requested all the SPCBs / PCCs to file an affidavit covering the following to the Member Secretary, CPCB on or before 24.05.2024:

a) Reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up.
b) Strengthening of Laboratories for monitoring the parameters notified in Schedule I of Environment (Protection) Rules and specified while granting Consent to Operate (CTO).
c) Notification of laboratories u/s 17(2) & Section 52 of Water (Prevention and Control of Pollution) Act, 1974 and u/s 17(2) & Section 28 of Air (Prevention and Control of Pollution) Act, 1981.
d) Status of obtaining recognition as Environmental Laboratory under Environment (Protection) Act, 1986.
e) Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.
f) Sources of the income generated and expenditure during F.Y. 2020-21 and 2021- 22.
g) Monitoring program for marine water quality monitoring.

Out of 36 SPCBs / PCCs, 28 SPCBs / PCCs have initially submitted their information in an affidavit to CPCB. Accordingly, a review meeting with all SPCBs / PCCs was convened to inform the shortcomings / discrepancies observed in their affidavit with respect to above information and to expedite submission of affidavit by remaining 08 SPCB / PCC. The **1st review meeting** with the SPCBs / PCCs was held on 14.06.2024 by the Member Secretary, CPCB wherein various information gaps noticed in their affidavits were informed in terms of duration since posts are vacant, reason for not filling vacant posts, timeline for filling vacancies, strengthening and notification of laboratories, facility available for sampling and analysis of parameters prescribed under Consent to Operate, and sources of revenue along with expenditure incurred during FY 2020-21 and 2021-22. In the meeting, it was decided that in order to maintain uniformity in affidavits and covering all the above mentioned details, a format be prepared and shared with all the SPCBs / PCCs for re-submission of information through affidavit. Accordingly, a common format was prepared by CPCB and circulated to all SPCBs and PCCs

for submitting information in the form of affidavit by 21.06.2024 and copy of the said format is given as **Annexure 1.**

On receipt of revised affidavits from SPCBs / PCCs, the **2nd review meeting** was held on 12.07.2024 with the SPCBs / PCCs by the Member Secretary, CPCB. During the meeting, it was observed that SPCBs / PCCs have still not submitted complete information as per the above format and issues with regard to duration since posts are lying vacant, reason for not filling vacant posts, timeline for filling the vacancies, strengthening and notification of laboratories, facility available for sampling and analysis of parameters prescribed under Consent to Operate, and sources of revenue along with expenditure incurred during FY 2020-21 and 2021-22 were reviewed with SPCBs / PCCs with the information as provided by them. It was also requested once again to submit the information on the observed gaps by 15.07.2024.

Further, **3rd review meeting** was held on 18.07.2024 with 9 SPCBs and 4 PCCs having coastline in their State / UT, to review the monitoring capabilities of marine water quality in such States / UTs and need of strengthening the same may be submitted by 22.07.2024.

3.0 STATUS OF INFORMATION SUBMITTED BY SPCBs / PCCs IN AN AFFIDAVIT

All 28 SPCBs and 8 PCCs have submitted their affidavits disclosing information w.r.t duration since posts are lying vacant, reason for not filling vacant posts, timeline for filling the vacancies, strengthening and notification of laboratories, facility available for sampling and analysis of parameters prescribed under Consent to Operate, and sources of revenue along with expenditure incurred during FY 2020-21 and 2021-22 to the CPCB. Further, as per the review meetings held, the SPCBs / PCCs have resubmitted the affidavits to address the gaps highlighted in the review meetings. However, gaps still persist in the information provided by the SPCBs/PCCs. Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Odisha, Rajasthan, and Uttarakhand SPCBs have not provided details about the “Duration since when posts are Vacant”, Manipur, Rajasthan, Uttar Pradesh SPCBs and Ladakh PCC have not provided details about the “Time-line for filling the vacancies”; and Manipur SPCB has not provided information about the “Timeline for establishing planned laboratories”. The affidavits of 36 SPCBs / PCCs are given as **Appendix 1 to 36**. The details are tabulated in Table 1.

Table 1: Affidavits of 36 SPCBs and PCCs

S. No.	SPCBs / PCCs	Appendix
1	Andhra Pradesh	Appendix-1
2	Arunachal Pradesh	Appendix-2
3	Assam	Appendix-3
4	Bihar	Appendix-4
5	Chhattisgarh	Appendix-5
6	Goa	Appendix-6
7	Gujarat	Appendix-7
8	Haryana	Appendix-8
9	Himachal Pradesh	Appendix-9
10	Jharkhand	Appendix-10
11	Karnataka	Appendix-11
12	Kerala	Appendix-12
13	Madhya Pradesh	Appendix-13
14	Maharashtra	Appendix-14
15	Manipur	Appendix-15
16	Meghalaya	Appendix-16
17	Mizoram	Appendix-17
18	Nagaland	Appendix-18
19	Odisha	Appendix-19
20	Punjab	Appendix-20
21	Rajasthan	Appendix-21
22	Sikkim	Appendix-22
23	Tamil Nadu	Appendix-23
24	Telangana	Appendix-24
25	Tripura	Appendix-25
26	Uttarakhand	Appendix-26
27	Uttar Pradesh	Appendix-27
28	West Bengal	Appendix-28
29	Andaman and Nicobar (A&N)	Appendix-29
30	Chandigarh	Appendix-30
31	Dadra & Nagar Haveli and Daman & Diu (DNH&DD)	Appendix-31
32	Delhi	Appendix-32
33	Jammu & Kashmir	Appendix-33
34	Ladakh	Appendix-34
35	Lakshadweep	Appendix-35
36	Puducherry	Appendix-36

4.0 OVERALL OBSERVATIONS

Based on the affidavits submitted by SPCBs and PCCs to the CPCB, disclosing information w.r.t duration since when posts are vacant, reason for not filling the vacant posts, timeline for filling vacancies, status of laboratories, facilities available for sampling and analysis of parameters prescribed under Consent to Operate, sources of revenue along with expenditure incurred during FY 2020-21 and 2021-22; the observations and outcome of the review meetings convened on

14.06.2024, 12.07.2024 and 18.07.2024 by the Member Secretary, CPCB with the SPCBs / PCCs and subsequent clarifications received are discussed in the subsequent sections.

4.1 VACANCY OF POSTS WITH TIMELINE FOR FILLING

Section 12 (3) and Section 12 (3A) of the Water (Prevention and Control of Pollution) Act, 1974 stipulates as below:

Section 12 (3): *Subject to such rules as may be made by the Central Government or, as the case may be, the State Government in this behalf, a Board may appoint such officers and employees as it considers necessary for the efficient performance of its functions.*

Section 12 (3A): *The method of recruitment and the terms and conditions of service (including the scales of pay) of the officers (other than the member-secretary) and other employees of the Central Board or a State Board shall be such as may be determined by regulations made by the Central Board or, as the case may be, by the State Board:*

Provided that no regulation made under this sub-section shall take effect unless, -

(a) in the case of a regulation made by the Central Board, it is approved by the Central Government; and
(b) in the case of a regulation made by a State Board, it is approved by the State Government.

Similar provisions are also stipulated under Section 14(3) and Section 14(4) of the Air (Prevention and Control of Pollution) Act, 1981, about appointing such officers and employees as it considers necessary for the efficient performance of its functions and determining method of recruitment and terms and conditions of the service including the scale of pay of the officers (other than the Member Secretary) and employees by regulations made by the State Board under the Act.

Status of posts sanctioned, vacancy, duration of posts since vacant and time line for filling vacancy submitted by SPCBs and PCCs are tabulated in Table 2a and 2b respectively.

Table 2a: Status of Posts in State Pollution Control Boards

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
1.	Andhra Pradesh	291	204	121	• Bifurcation of State • Due to delay in govt. permissions. • Model code of conduct	6*
2.	Arunachal Pradesh	27	0	Not applicable	Not applicable	Not applicable
3.	Assam	265	31	1 to 120	• No eligible candidate in the feeder cadre for promotional posts • New recruit did not join	4 to 60
4.	Bihar	127	30	2 to 270	• Approval of service regulations by State Govt.	10 to 12
5	Chhattisgarh	328	204	< 6	• No eligible candidate in the feeder cadre for Promotion posts • Approval of State Govt.	12*
6	Goa	140	13	15 to 40	• No eligible candidate in the feeder cadre for Promotion posts • Due to court proceedings • Due to administrative reasons	4
7	Gujarat	430	260	Not provided	• Most of the officer superannuated in last 3 years. • 233 posts were abolished during 2017. • Delay in recruitment due to model code of conduct.	5 to 17

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
8.	Haryana	450	273	2 to 243	• No eligible candidate in the feeder cadre for Promotion posts • No application received for deputation	2 to 8
9.	Himachal Pradesh	375	149	2 to 100	• No eligible candidate in the feeder cadre for Promotion posts • Due to Court proceedings. • Closure of HPSSC • Sudden demise of employee. • Creation of new posts	1 to 18
10	Jharkhand	271	198	Not provided	• Recruitment and Service Rules are in the process of preparation.	12
11	Karnataka	723	437	Not provided	• No eligible candidate in the feeder cadre for Promotion posts • Model code of conduct	6
12	Kerala	434	25	1 to 36	• No eligible candidate in the feeder cadre for Promotion posts • Appointment by Kerala PSC • Leaving prior to retirement	3 to 12
13	Madhya Pradesh	1228	783	Not provided	• Due to Court proceedings.	18
14	Maharashtra	839	366	6 to 120	• Staffing pattern not sanctioned by Govt. • Govt. allowed to fill only 80% vacancy. • Driver, Peon, Chowkidar posts were filled	6 to 9

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
					through Outsourcing	
15	Manipur	119	75	1 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Concurrence from State Cabinet	Not provided
16	Meghalaya	152	71	3 to 42	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Reservation Roaster • Due to Court proceedings.	• 6 months for 54 posts. • No time line for remaining posts.
17	Mizoram	14	4	24	• Approval of Govt.	6*
18	Nagaland	17	0	Not applicable		
19	Odisha	463	273	Not provided	• Model code of conduct • Due to Court proceedings.	6
20	Punjab	652	309	1 to 423	• No eligible candidate in the feeder cadre for Promotion posts • Due to Court proceedings. • Model code of conduct. • For some period, Chairman post was vacant • PPCB is considering restructuring of some posts	12
21	Rajasthan	808	488	Not provided		
22	Sikkim	11	11	34 to 60	• Recruitment process is kept on hold as Admin. Dept. unable to allocate fund.	12 for promotional posts
23	Tamil Nadu	1118	493	12 to 36	• No eligible candidate in the	12 to 24

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
					feeder cadre with service qualification • Approval of Govt. for revision of Service Regulation	
24	Telangana	230	104	2 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Govt. for upgradation of 42 non-technical posts.	12
25	Tripura	28	4	48	• Change in recruitment policy • Model Code of Conduct	15
26	Uttarakhand	130	79	Not provided	• Approval of Govt. for new service regulations	18
27	Uttar Pradesh	732	339	6 to 348	• No eligible candidate in the feeder cadre for Promotion posts • Govt. Approval for Recruitment Rules for Group B post. • No appointment in Class 4, as per UP Govt. except Junior Technical posts	Not Provided
28	West Bengal	308	128	5 to 300	• No eligible candidate in the feeder cadre for Promotion posts • Some posts are Initiated for surrender	12 to 18
Sub-Total (A)		**10710**	**5351**			

Note: * After approval of the Govt.

Table 2b: Status of Posts in Pollution Control Committees

S. No.	PCCs	Posts		Duration of Vacancy (Months)	Reason for not filling	Timeline for filling the Vacant Posts (Months)
		Sanction	Vacancy			
1.	A&N	9	3	45	• Post abolished due to not filling up within 5 years as per DoPT.	Advt. in a Month
2.	Chandigarh	9	1	172	• Technical issues in Recruitment Rules	6
3.	DNH&DD	12	10	60	• Post abolished due to not filling up within 5 years as per DoPT	24
4.	Delhi	344	153	1 to 108	Not provided	2 to 17
5.	Jammu & Kashmir	445	139	72 to 324	• Recruitment Rules not finalized. • Restructuring of Organization set-up	24
6.	Ladakh	16	11	39	• Recruitment Rules to be notified. • Bifurcation of State in to UTs	Not provided
7.	Lakshadweep	5	0	Not applicable	Not Applicable	Not applicable
8.	Puducherry	12	3	4 to 161	• No exclusive admin. Posts, relies on Dept. of S&T support. • Model code of Conduct. • Initiated for appointment of consultants	4
Sub-Total (B)		**852**	**320**			
Total (A+B)		**11562**	**5671**			

The above **Tables 2a** and **2b** reveals that 5671 posts out of 11,562 sanctioned posts are lying vacant which accounts to 49% of total regular posts sanctioned in 36 SPCBs / PCCs. The duration of vacancy of these posts in SPCBs / PCCs ranges between 1 to 423 months and timeline mentioned for filling vacancy is 1 to 60 months. All the sanctioned posts of Arunachal Pradesh SPCB and Lakshadweep PCC are filled and no vacancy exists in the SPCB / PCC.

The reasons of delay for not filling the posts submitted by the SPCBs / PCCs are:

i. Approval of Govt. for recruitment, staffing pattern, Roaster of Reservation, Upgradation of posts, Change in recruitment policy, etc.
ii. Due to Court cases / proceedings,
iii. No fund allocation by Administrative Department,
iv. Model Code of Conduct,
v. Bifurcation of State in to State / UT,
vi. Some posts initiated for surrender,
vii. New recruits did not join,
viii. No application received for deputation, and
ix. No eligible candidates in the feeder cadre for promotional posts.

The general steps involved in filling vacancies by SPCBs / PCCs are:

1. Obtaining approval from the Govt. for filling the vacancy created,
2. Method of Recruitment,
3. Submission of Proposal to the respective Public Service Commission / Other reputed institutes for taking up recruitment process,
4. Notification by following procedure for calling applications, including qualification, experience as per Recruitment Rule,
5. Advertisements in leading News Papers, display on the official website,
6. Setting Examination Papers for various posts. / Shortlisting of Applications,
7. Conducting written Examination,
8. Issuing Interview Call Letter followed by Interview,
9. Selection of Candidates and posting following reservation-roaster in accordance with merit,
10. Filling vacancy from the selection list in case of resignation by selected official.

4.2 LABORATORIES ESTABLISHED UNDER THE WATER ACT AND THE AIR ACT

In order to enable the State Boards to perform their functions under the Water (Prevention and Control of Pollution) Act, 1974 (herein after called as Water Act, 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as Air Act, 1981), the SPCBs / PCCs are required to establish or recognize a laboratory or laboratories as defined in sub-section (2) of Section 17 of the Water Act, 1974 and sub-section (2) of Section 17 of the Air Act 1981.

Further, as per sub-section (1) of Section 52 of the Water Act, 1974, the State Government may, by notification in the Official Gazette (a) establish a State Water Laboratory; or (b) specify any laboratory or institute as a State Water Laboratory to carry out the functions entrusted to the State Water Laboratory, and as per similar provisions stipulated under sub-section (1) of Section 28 of the Air Act, 1981, the State Government may, by notification in the Official Gazette, (a) establish one or more State Air Laboratories; or (b) specify one or more laboratories or institutes as State Air Laboratories to carry out the functions entrusted to the State Air Laboratory and to meet the requirements defined in sub-sections (3) (d) and (e) of Section 21 of the Water Act, 1974 and sub-section (3) (d) of Section 26 of the Air Act, 1981 respectively.

The status of total laboratories established, number of laboratories specified and notified as per Section 17 (2) of Water Act, 1974 number of laboratories notified as State Water Laboratory / State Air Laboratory notified as per Section 52 (1) of Water Act, 1974 and Section 28 (1) of Air Act, 1981 respectively, laboratories planned for notification and timeline for notification submitted by SPCBs / PCCs is tabulated in Table 3a and 3b respectively.

Table 3a: Details of Laboratories established under the Water Act

S. No.	SPCB / PCC	As per Section 17 (2) of Water Act			As per Section 52 (1) of Water Act			
		Total Laboratories	Laboratories established / recognised	Notified in State Official Gazette	Laboratories, (other than those set up by Board) specified as State Water Laboratory (SWL)		Planned for Notification as SWL	Time required for notification (in months)
					No. of such Laboratory specified	No. of such Lab notified in Gazette		
A.	**State Pollution Control Boards (SPCBs)**							
1	Andhra Pradesh	5	0	0	-	-	5	3
2	Arunachal Pradesh	4	0	0	0	0	2	24
3	Assam	5	0	0	0	0	5	2
4	Bihar	1	0	0	0	0	0	-
5	Chhattisgarh	7	0	0	0	0	8	12
6	Goa	1	1	0	1	1	0	-
7	Gujarat	9	9	9	0	0	0	-
8	Haryana	4	0	0	0	0	1	6
9	Himachal Pradesh	6	0	0	0	0	1	6
10	Jharkhand	5	0	0	0	0	-	-
11	Karnataka	9	0	0	0	0	0	-

S. No.	SPCB / PCC	As per Section 17 (2) of Water Act			As per Section 52 (1) of Water Act			
		Total Laboratories	Laboratories established / recognised	Notified in State Official Gazette	Laboratories, (other than those set up by Board) specified as State Water Laboratory (SWL)		Planned for Notification as SWL	Time required for notification (in months)
					No. of such Laboratory specified	No. of such Lab notified in Gazette		
A.	**State Pollution Control Boards (SPCBs)**							
12	Kerala	16	0	0	0	0	1	12
13	Madhya Pradesh	11	11	11	0	0	0	-
14	Maharashtra	8	8	8	0	0	0	0
15	Manipur	1	0	0	0	0	1	-
16	Meghalaya	1	1	1	2	0	3	Depends on fund available
17	Mizoram	1	1	0	3	0	4	6
18	Nagaland	1	0	0	0	0	0	-
19	Odisha	13	13	0	1	1	0	-
20	Punjab	3	0	0	1	1	3	12
21	Rajasthan	14	14	14	0	0	0	-
22	Sikkim	1	1	1	0	0	0	-
23	Tamil Nadu	18	18	0	0	0	0	-
24	Telangana	3	3	1	2	2	2	6 to 9
25	Tripura	3	1	0	1	0	1	12
26	Uttarakhand	5	0	0	0	0	0	-
27	Uttar Pradesh	36	36	0	1	1	0	-
28	West Bengal	7	0	1	0	0	2	24
	Sub Total (A)	**198**	**117**	**46**	**12**	**6**	**39**	
B.	**Pollution Control Committees (PCCs)**							
1	A & N	1	0	0	0	0	0	-
2	Chandigarh	1	0	0	1	1	0	NA
3	DNH & DD	0	0	0	0	0	0	-
4	Delhi	1	0	0	0	0	0	-
5	J & K	2	0	0	0	0	2	24
6	Ladakh	0	0	0	0	0	1	24 to 36
7	Lakshadweep	0	0	0	1	0	0	-
8	Puducherry	2	0	0	1	1	0	-
	Sub-Total (B)	**7**	**0**	**0**	**3**	**2**	**3**	
	Total (A+B)	**205**	**117**	**46**	**15**	**8**	**42**	

The above Table 3a reveals that all 28 SPCBs and 5 out of 8 PCCs (except Dadra and Nagar Haveli and Daman and Diu, Ladakh and Lakshadweep) have 205 Laboratories, however, only 13 SPCBs have specified 117 of their Laboratories with respect to Sections 17 (2) of Water Act, 1974. 8 SPCBs of such 13 SPCBs, have also notified 46 of their Laboratories in respective State Gazette.

In addition to above, only 8 SPCBs and 3 PCCs have informed 15 Laboratories other than their own laboratories, which have been specified as State Water Laboratory with respect to Section 52 (1) of Water Act, 1974. Out of these, only 5 SPCBs and 2 PCCs have notified 8 such Laboratories in respective Gazette as State Water Laboratory.

14 SPCBs and 2 PCCs have informed about plan for notification of 42 Laboratories as State Water Laboratory within timeline ranging between 2 to 36 months. Manipur SPCB has not assessed the timeline. Meghalaya has stated that timeline depends on allocation of funds.

Table 3b: Details of Laboratories established under the Air Act

S. No.	SPCB/PCC	As per Section 17 (2) of Air Act			As per Section 28 (1) of Air Act			
		Total Laboratories	Laboratories established / recognised	Notified in State Official Gazette	Laboratories, (other than those set up by Board) specified as State Air Laboratory (SAL)		Planned for Notification as SAL	Time required for notification (in months)
					No. of such Laboratory specified	No. of such Lab notified in Gazette		
A.	**State Pollution Control Boards (SPCBs)**							
1	Andhra Pradesh	5	0	0	-	-	5	3
2	Arunachal Pradesh	4	0	0	0	0	2	24
3	Assam	5	0	0	0	0	5	2
4	Bihar	1	0	0	0	0	0	-
5	Chhattisgarh	7	0	0	0	0	8	12
6	Goa	1	1	0	1	1	0	-
7	Gujarat	9	9	9	0	0	0	-
8	Haryana	4	0	0	0	0	1	6
9	Himachal Pradesh	6	0	0	0	0	1	6
10	Jharkhand	5	0	0	0	0	-	-
11	Karnataka	9	0	0	0	0	0	-
12	Kerala	16	0	0	0	0	1	12
13	Madhya Pradesh	11	11	11	0	0	0	-
14	Maharashtra	8	8	8	0	0	0	0
15	Manipur	1	0	0	0	0	1	-
16	Meghalaya	1	1	1	2	0	3	-
17	Mizoram	1	0	1	0	0	3	6
18	Nagaland	1	0	0	0	0	0	-

S. No.	SPCB/PCC	As per Section 17 (2) of Air Act			As per Section 28 (1) of Air Act			
		Total Laboratories	Laboratories established / recognised	Notified in State Official Gazette	Laboratories, (other than those set up by Board) specified as State Air Laboratory (SAL)		Planned for Notification as SAL	Time required for notification (in months)
					No. of such Laboratory specified	No. of such Lab notified in Gazette		
19	Odisha	13	13	0	1	1	0	-
20	Punjab	3	0	0	0	0	3	12
21	Rajasthan	14	1	14	0	0	0	-
22	Sikkim	1	1	1	0	0	-	-
23	Tamil Nadu	18	18	0	0	0	0	-
24	Telangana	3	3	1	1	1	2	6 to 9
25	Tripura	3	1	0	0	0	1	6
26	Uttarakhand	5	0	0	0	0	0	-
27	Uttar Pradesh	34	34	0	1	1	0	-
28	West Bengal	7	0	0	0	0	0	0
	Sub Total (A)	**196**	**101**	**46**	**6**	**4**	**36**	
B.	**Pollution Control Committees (PCCs)**							
1	A & N	1	0	0	0	0	0	-
2	Chandigarh	1	0	0	1	1	0	NA
3	DNH & DD	0	0	0	0	0	0	-
4	Delhi	1	0	0	0	0	0	-
5	J & K	2	0	0	0	0	2	24
6	Ladakh	0	0	0	0	0	1	24 to 36
7	Lakshadweep	0	0	0	1	0	0	-
8	Puducherry	2	0	0	1	1	0	-
	Sub-Total (B)	**7**	**0**	**0**	**3**	**2**	**3**	
	Total (A+B)	**203**	**101**	**46**	**9**	**6**	**39**	

The above Table 3b reveals that all 28 SPCBs and 5 out of 8 PCCs (except Dadra and Nagar Haveli and Daman and Diu PCC, Ladakh PCC and Lakshadweep PCC) have 203 Laboratories for air parameters, however, only 12 SPCBs have specified 101 of their Laboratories with respect to Sections 17 (2) of Air Act, 1981. Only 8 SPCBs have notified their 46 Laboratories in respective Gazette.

In addition to above, only 5 SPCBs and 3 PCCs have specified 9 Laboratories other than their own have been specified as State Air Laboratory with respect to Section 28 (1) of Air Act, 1981. Out of these, only 4 SPCBs and 2 PCCs have notified 6 Laboratories in respective State Gazette, as State Air Laboratory. 13 SPCBs and 2 PCCs have informed about plan for notification of 39 Laboratories as State Air Laboratory within a timeline ranging between 2 to 36 months.

4.3 LABORATORIES RECOGNIZED AS "ENVIRONMENT LABORATORY" UNDER ENVIRONMENT (PROTECTION) ACT, 1986

Provisions about taking samples and procedures to be followed in connection therein have been stipulated under Section 11 of the Environment (Protection) Act, 1986 (hereafter called as E (P) Act, 1986). Further, as per the provisions of Section 12 (1) of the Environment (Protection) Act, 1986, *The Central Govt. may, by notification in the official Gazette, -*

(a) Establish one or more environmental laboratories,
(b) Recognize one or more laboratories or institute as environmental laboratories to carry out the functions entrusted to an environmental laboratory under this Act.

CPCB has been delegated with powers to recognize Environmental Laboratories vide Gazette Notification S.O. No. 2340(E) dated 16-06-2021 and subsequent amendment vide Notification No. S O 2409 (E) dated 19-06-2024. CPCB has prepared Guidelines for Recognition of Environmental Laboratories under the E (P) Act, 1986 and online portal (https://cpcbepalab.in/epalab/) has also been developed by CPCB for receiving of applications in this regard and processing of the same.

The status of SPCBs / PCCs who have laboratories under the Section 17 (2) of the Water Act, 1974 and Air Act, 1981 and having recognition as "Environment Laboratory" under the E (P) Act, 1986 are tabulated in Table 4.

Table 4: Details on Laboratory recognized as "Environmental Laboratory"

S. No.	SPCBs / PCCs	Environmental Laboratory under EPA, 1986			
		Total	Recognized	Planned	Time line
A.	**State Pollution Control Boards**				
1	Andhra Pradesh	5	0	3	12
2	Arunachal Pradesh	4	0	4	24
3	Assam	5	1*	-	24
4	Bihar	1	-	-	-
5	Chhattisgarh	7	0	7	12
6	Goa	1	0	1	10
7	Gujarat	9	1	-	-
8	Haryana	4	0	1	12
9	Himachal Pradesh	6	0	2	24
10	Jharkhand	5	0	-	-
11	Karnataka	9	1	-	-
12	Kerala	16	1	0	NA
13	Madhya Pradesh	11	1*	-	-
14	Maharashtra	8	5	2	3
15	Manipur	1	0	1	-

S. No.	SPCBs / PCCs	Environmental Laboratory under EPA, 1986			
		Total	Recognized	Planned	Time line
16	Meghalaya	1	0	1	12
17	Mizoram	1	0	1	6
18	Nagaland	1	0	-	-
19	Odisha	13	0	1	12
20	Punjab	3	0	1	9
21	Rajasthan	14	0	5	16 to 28
22	Sikkim	1	0	1	12
23	Tamil Nadu	18	1	1	18
24	Telangana	3	1	2	6 to 24
25	Tripura	3	0	1	12
26	Uttarakhand	5	-	-	-
27	Uttar Pradesh	36	1	0	-
28	West Bengal	7	1	2	24
Sub Total (A)		**198**	**14**	**37**	
B.	**Pollution Control Committees**				
1	A & N	1	0	1	-
2	Chandigarh	1	0	1	6
3	DNH & DD	0	-	-	-
4	Delhi	1	0	1	-
5	J & K	2	0	2	24
6	Ladakh	0	0	1	24 to 36
7	Lakshadweep	0	0	1	-
8	Puducherry	2	0	-	-
Sub-Total (B)		**7**	**0**	**7**	
Total (A+B)		**205**	**14**	**44**	

Note: * - Renewal is under process

The above Table 4 reveals that out of 205 Laboratories of 28 SPCBs and 5 PCCs, only 14 Labs of 10 SPCBs have obtained recognition under the E (P) Act, 1986 and another 44 Labs have planned for the said recognition within a timeline ranging between 3 to 36 months.

4.4 SAMPLING AND MONITORING FACILITIES FOR NOTIFIED PARAMETERS

Subject to the provisions of the Section 25 of the Water Act, 1974 and the Section 21 of the Air Act, 1981, no person shall, without the previous consent of the SPCB / PCC, establish or operate any industrial plant respectively. The standards for emission or discharge of environment pollutants from the industries, operations or process are specified taking into account Schedule I of the Environment (Protection) Rules, 1986 by SPCBs / PCCs while granting consents. The State Board may specify more stringent standards from those provided in Schedule I in respect of any specific industry, operation or process.

The Ministry of Environment, Forest and Climate Change (MoEFCC) notifies standards for emission or discharge of environmental pollutants under Schedule I as per Section 3 of the Environment (Protection)

Rules, 1986. Schedule I stipulates about 100 parameters for the various industrial sectors. The State / UT may not have all such industrial sectors, as specified under the Schedule I, in their jurisdiction. SPCBs / PCCs prescribe limits for emission or discharge of parameters under Consent to Operate (CTO) issued under the Section 25 of Water Act, 1974 and under Section 21 of the Air Act, 1981.

The laboratory infrastructure available with SPCBs / PCCs for analyzing environmental parameters prescribed in consents by them also taking into account parameters notified in Schedule I of the Environment (Protection) Rules, 1986 are tabulated in Table 5.

Table 5: Laboratory Infrastructure for analyzing Environmental Parameters

S. No.	SPCBs/PCCs	Laboratory Infrastructure for specified parameters			
		Prescribed	Available	Not Available	Timeline
A.	**State Pollution Control Boards**				
1	Andhra Pradesh	80	80	-	-
2	Arunachal Pradesh	10	10	TC, FC, Metals* in Air	12
3	Assam	81	81	-	-
4	Bihar	42	42	-	-
5	Chhattisgarh	31	31	Pesticide*, Heavy Metals*	12
6	Goa	78	56	Pesticides*	-
7	Gujarat	-	148	0	0
8	Haryana	86	61	Benzo (a) pyrene, Bio-assay, Cyanide, Pesticides*, Benzene*	6
9	Himachal Pradesh	39	39	-	-
10	Jharkhand	-	-	-	-
11	Karnataka	-	184	-	-
12	Kerala	84	84	-	-
13	Madhya Pradesh	68	68	1 no. of parameters	12
14	Maharashtra	144	144	-	-
15	Manipur	10	10	23 nos. of parameters	-
16	Meghalaya	29	29	-	-
17	Mizoram	26	26	-	-
18	Nagaland	-	42	-	-
19	Odisha	27	27	H_2S, VOCs, Sulfur, Radioactive materials*	17
20	Punjab	70	70	11 (Water) & 5 (Air)	12
21	Rajasthan	-	99	5 nos. of parameters	8
22	Sikkim	-	26	-	-
23	Tamil Nadu	81	81	Pesticides (9)	36
24	Telangana	80	80	-	-
25	Tripura	-	36	-	-
26	Uttarakhand	-	45	-	-
27	Uttar Pradesh	264	148	116 nos. of parameters	-
28	West Bengal	29	29	-	-
B.	**Pollution Control Committees**				
1	A & N	-	8	-	-
2	Chandigarh	27	23	4 nos. of parameters	-

S. No.	SPCBs/PCCs	Laboratory Infrastructure for specified parameters			
		Prescribed	Available	Not Available	Timeline
3	DNH & DD	-	-	-	-
4	Delhi	-	29	-	-
5	J & K	22	26	HM, Pesticides*, Phenols, Sulphide, TKN, Cyanide, FC, Metals* (Air)	24
6	Ladakh	-	-	Basic parameters*	-
7	Lakshadweep	-	-	-	-
8	Puducherry	-	35	-	24

Note: * No. of parameters not mentioned

In response to queries on available laboratory infrastructure for analyzing environmental parameters and further strengthening of laboratories for monitoring prescribed parameters notified in Schedule I under Environment (Protection) Rules, 1986 and specified in consents granted by them, 20 SPCBs and 2 PCCs have mentioned total number of parameters prescribed in the consents issued by them, which ranges from 10 (Arunachal Pradesh) to 264 (Uttar Pradesh) parameters. Whereas remaining SPCBs and PCCs have not clearly mentioned total number of parameters prescribed in consents issued by them.

27 SPCBs and 5 PCCs have provided the number of parameters, for which their laboratories have facility to monitor the parameters prescribed under Consent to Operate. Further, out of 27 SPCBs and 5 PCCs, 10 SPCBs and 3 PCCs have mentioned about the parameters for which they do not have laboratory facility to sample and analyze and submitted time line ranging between 6 to 36 months for developing such facilities.

4.5 SOURCES OF INCOME & EXPENDITURE AND REASON FOR NOT UTILIZING FULL AMOUNT

The Section 37 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 33 of the Air (Prevention and Control of Pollution) Act, 1981 stipulate as below:

Fund of State Board: *(1) The State Board shall have its own fund, and the sums which may, from time to time, be paid to it by the State Government and all other receipts (by way of contributions, if any, from the State Government, fees, gifts, grants, donations, benefactions or otherwise) of that Board shall be carried to the fund of the Board and all payments by the Board shall be made therefrom.*

(2) The State Board may expend such sums as it thinks fit for performing its functions under these Acts and such sums shall be treated an expenditure payable out of the fund of that Board.

The sources of funds for SPCBs / PCCs are (i) Consent Fee from the industries under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; (ii) Authorization Fee under various Waste Management Rules under Environment Protection Act, 1986; (iii) Environmental Sample Testing / Analysis Charges; (iv) Interest earned on bank deposits; (v) Environmental Compensation (EC) (vi) Grant-in-Aid from the respective State Government / UT Administration (vii) Funding Assistance from Central Govt.; and others.

The information submitted by the respective SPCB / PCC about the availability of funds and its sources and expenditure during FY 2020-21 and 2022 – 22 are tabulated in Table 6a and 6b respectively.

Table 6a: Sources of Income and Expenditure of SPCBs during FY 2020-21 and 2021-22

All in Lakhs (Rs)

Sr. No.	SPCBs		Consent Fee	Authorization Fee	Lab Analysis	Bank Interest	EC Fund of State	EC Fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any Others	Total Income	Expenditure	Ave. Expenditure (%)
1	Andhra Pradesh	2020-21	3288.03	109.77	148.49	2073.15	305.71	0	0	2059.02	363.58	8347.76	7378.67	52.35
		2021-22	16790.95	181.33	382.44	2254.86	287.38	0	0	328.21	392.22	20617.39	7784.61	
2	Arunachal Pradesh	2020-21	180.44	0.975	0	1.66	0	174.77	20.00	194.40	0	572.25	324.39	59.92
		2021-22	323.84	0	0	9.13	3.05	0	20.00	207.48	0	563.51	356.16	
3	Assam	2020-21	3334.81		34.11	409.35	13.09	Nil	Nil	1402.26	Nil	5193.63	2330.23	39.26
		2021-22	5107.16		49.67	371.82	6.16	Nil	Nil	1394.04	Nil	6928.86	2428.83	
4	Bihar	2020-21	1481.70		4.73	532.18	537.11	0	441.12	113.68	100.30	3210.82	2282.49	81.30
		2021-22	2138.98		3.76	913.47	362.60	0	0	100.00	456.43	3975.23	3559.49	
5	Chhattisgarh	2020-21	3598.66	40.61	3.18	583.39	80.48	0	0	725.78	9.85	5041.95	4554.74	80.35
		2021-22	4647.63	57.18	3.79	1460.28	201.35	0	0	723.77	29.29	7123.29	5220.43	
6	Goa	2020-21	798.24	11.03	13.31	116.91	42.67	0	0	135.55	65.83	1183.54	1259.62	109.65
		2021-22	940.15	4.57	18.21	93.30	97.48	0	0	249.65	397.77	1801.14	2013.02	
7	Gujarat	2020-21	4677.29	1416.38	342.03	4790.35	6010.97	0	0	1132.84	583.83	18953.69	7720.48	39.51
		2021-22	5469.96	1406.30	459.07	3973.87	5752.27	0	0	2045.69	550.23	19657.39	7533.74	
8	Haryana	2020-21	4758.28	0	160.67	4323.33	1349.57	0	0	0	969.64	11561.49	7647.28	58.99
		2021-22	5535.05	0	188.17	3234.94	1712.77	0	0	0	1516.49	12187.43	6363.01	
9	Himachal Pradesh	2020-21	2162.83		127.54	634.52	95.22	0	0	100.00	306.81	3231.70	2691.76	76.41
		2021-22	2071.71		266.95	632.31	75.88	0	0	21.00	172.34	3143.36	2179.61	
10	Jharkhand	2020-21	2764.51			91.13	0	0	0	0	0	2855.63	1594.09	55.60
		2021-22	2382.85			248.73	0	0	0	0	0	2631.58	1456.92	
11	Karnataka	2020-21	9545.81		391.51	574.02	0	0	0	0	50.92	10562.26	8731.78	36.97
		2021-22	41301.3		379.40	1223.24	0	0	0	0	85.89	42989.63	11068.98	
12	Kerala	2020-21	7919.44		36.33	2497.71	0.096	4.55	720.0	0	0	11178.12	4649.59	38.35
		2021-22	7478.32		25.49	4708.62	5.39	0	434.24	0	0	12652.06	4488.43	
13	Madhya Pradesh	2020-21	11011.38		459.93	1344.39	200.00	0	541.76	0	710.17	14267.64	18539.09	74.85
		2021-22	14781.91		357.18	1737.55	881.17	0	503.00	0	443.27	18704.09	6141.41	

Sr. No.	SPCBs	Consent Fee	Authorization Fee		Lab Analysis	Bank Interest	EC Fund of State	EC Fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any Others	Total Income	Expenditure	Ave. Expenditure (%)
14	Maharashtra	2020-21	35652.12		253.75	12498.13	158.97	-	-	282.32	223.41	49068.70	15038.15	31.14
		2021-22	35027.89		402.72	14621.71	829.94	-	-	406.03	488.11	51776.40	16369.92	
15	Manipur	2020-21	24.70		0	0.51	0	170.92	290.61	122.81	0	609.55	609.55	100
		2021-22	26.77		0	1.15	0	58	268.10	184.00	0	538.02	538.02	
16	Meghalaya	2020-21	282.67	6.04	12.65	47.32	0	0	677.09	300.00	11.69	1337.47	1005.50	84.76
		2021-22	286.52	3.29	7.13	42.85	26.85	0	829.82	100.00	9.36	1305.82	1234.96	
17	Mizoram	2020-21	16.34		0	5.55	0	0	142.32	368.02	10.68	510.33	510.33	100
		2021-22	19.36		0.015	0.45	0	0	147.41	514.12	10.68	661.55	661.55	
18	Nagaland	2020-21	26.35		0	4.24	0	90.91	115.00	0	0	236.5	236.5	100
		2021-22	35.03		0.14	2.90	0	2.85	127.35	0	0.50	168.77	168.77	
19	Odisha	2020-21	7525.20	53.14	2.14	2273.50	589.41	0	0	304.85	1471.16	12219.39	4241.43	38.55
		2021-22	5203.48	48.03	1.55	2069.31	331.21	0	0	534.35	1021.43	9209.37	4019.97	
20	Punjab	2020-21	6394.15		213.24	1194.65	611.70	0	0	1914.79	0	10328.53	9248.75	69.79
		2021-22	6687.32		236.25	1255.22	2423.08	0	0	1440.10	0	12041.98	6364.56	
21	Rajasthan	2020-21	5276.64		0.05	3342.74	114.41	0	0	0	3370.59	12104.43	4713.52	47.45
		2021-22	11265.96		7.36	3281.07	200.46	0	0	0	1101.71	15858.56	8553.72	
22	Sikkim	2020-21	226.20		NA	12.67	4.76	NA	0	0	0	243.63	510.48	146.28
		2021-22	224.20		NA	20.41	1.875	NA	0	0	0	246.49	206.47	
23	Tamil Nadu	2020-21	22784.97	-	1408.35	8901.29	2272.40	0	0	514.59	345.50	36227.13	12034.18	52.71
		2021-22	23855.80	-	2521.60	9672.38	925.88	0	0	63.09	121.56	37160.31	26648.00	
24	Telangana	2020-21	8740.88	92.59	53.59	2165.50	179.98	0	0	423.65	227.62	11883.82	10195.73	58.39
		2021-22	13325.27	125.76	58.15	1646.62	371.00	0	0	353.39	108.93	15989.13	6078.35	
25	Tripura	2020-21	192.13	0.43	1.19	130	0	0	17.5	74.29	188.66	604.20	604.20	100
		2021-22	266.36	0.45	0.107	88.75	0	0	20	213.44	44.31	633.42	633.42	
26	Uttarakhand	2020-21	1719.83	222.95	4.08	1020.79	61.12	0	0	0	22.52	3051.28	6008.71	171.68
		2021-22	1649.91	245.73	2.48	646.26	51.23	0	0	0	36.95	2632.57	3749.17	
27	Uttar Pradesh	2020-21	6976.99		0	314.77	1513.49	0	0	0	3869.24	12674.50	11185.43	87.04
		2021-22	6396.74		17.01	423.84	2310.20	0	0	0	5179.03	14326.81	12316.78	
28	West Bengal	2020-21	1880.83	51.88	49.24	4109.45	1421.7	0	829.47	525.1	3.54	8871.21	7502.67	77.67
		2021-22	4200.68	96.26	51.63	686.64	173.6	0	1004.13	360.67	60.11	6633.72	4540.61	

Table 6b: Sources of Income and Expenditure of PCCs during FY 2020-21 and 2021-22

All in Lakhs (Rs.)

Sr. No.	PCCs		Consent Fee	Authorization Fee	Lab Analysis	Bank Interest	EC Fund of State	EC Fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any Others	Total Income	Expenditure	Ave. Expenditure (%)
1	Andaman and Nicobar	2020-21	0	0	0	2.89	0	0	0	0	0	2.89	50.73	85.84
		2021-22	0	0	0	4.64	0	0	0	100.00	31.00	135.64	68.18	
2	Chandigarh	2020-21	106.61	3.32	3.39	153.37	15.5	0	60	100	28.08	470.27	392.76	84.79
		2021-22	78.74	2.5	4.83	137.53	13.2	0	60	100	27.95	424.75	366.13	
3	Dadra Nagar Haveli and Daman Diu	2020-21	957.45	0	0	494.30	34.75	0	0	21.12	0.00328	1507.62	128.42	10.46
		2021-22	1181.43		0	478.83	67.15	0	0	19.36	0.0008	1746.98	212.17	
4	Delhi	2020-21	1750.13	91.82	92.23	2285.84	0	0	0	0	1029.24	5249.26	2587.10	47.41
		2021-22	2504.80	96.72	52.34	1647.84	0	115.18	0	0	1716.53	6133.41	2809.71	
5	Jammu & Kashmir	2020-21	570.85			7.93	9.03	0	2801.61	982.73	0	4372.15	2554.05	57.53
		2021-22	634.78			8.88	268.72	0	2394.08	1302.32	0	4608.78	2612.80	
6	Ladakh	2020-21	0	0	0	0	0	0	115	0	0	115	0	8.29
		2021-22	2.83	0	0.00164	0	0	0	200	0	0	202.83	26.34	
7	Lakshadweep	2020-21	1.65		0	1.13	0	0	2	0	8.68	13.46	7.90	47.68
		2021-22	12.6		0	1.30	0	0	0	0	8.67	22.57	9.28	
8	Puducherry	2020-21	147.58		5.78	5.78	0	0	0	121.33	61.49	341.96	312.13	88.25
		2021-22	190.13		10.44	3.78	2.40	0	0	128.16	64.78	399.69	342.36	

The above Tables 6a & 6b reveals that the income generation during FY 2020-21 and 2021-22 by SPCBs ranges between Rs. 169 Lakhs to Rs. 51,776 Lakhs and PCCs ranges between Rs. 2.89 Lakhs to Rs. 6,133 Lakhs. In terms of percentage, the average expenditure of SPCBs ranges between 31 to 172 % and PCCs ranges between 8 to 88 % against the average revenue generation during FY 2020-21 and FY 2021-22.

The reasons mentioned by SPCBs / PCCs for not utilizing funds generated are as follow:

i. Prioritizing expenditure of fund received from the State Government as compared to their other receipts.
ii. Unpaid salary of vacant posts
iii. Funds reserved for future expenditure for purchase of land, building and laboratory infrastructure development, pension & gratuity etc., since revenue generation from consent mechanism may vary year to year as the consents are being granted to the industries (Red, Orange, Green) for varying tenure i.e. 5, 10 and 15 years.

4.6 Status of Marine Water Quality Monitoring and Monitoring Capabilities

As per the provisions of Section 17 (1) (a & c) of the Water Act, 1974, the SPCB / PCC shall plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells in the State and to secure the execution thereof and collect and disseminate information relating to water pollution and the prevention, control or abatement thereof.

India has a total of 7516.6 km of Coastline, including 5422.6 km of mainland coastline and 2094 km of island territories. Indian Coastline is shared across 9 States and 4 Union Territories. The marine water quality is being monitored by Sates and UTs under various programmes such as (i) National Water Quality Monitoring Programme (NWMP) coordinated by CPCB, (ii) State Water Quality Monitoring Programme (SWMP) operated by SPCBs / PCCs, (iii) Integrated Coastal Zone Management (ICZM) coordinated by MoEF&CC and (iv) Coastal Ocean Monitoring and Prediction System (COMAPS) coordinated by Ministry of Earth Science.

The details of coastal length and existing monitoring stations under various programmes are tabulated in Table 7a.

Table 7a: Details of Coastal length and existing Monitoring stations

S. No	State / UT	Length (Km)	Number of Stations				Total
			NWMP	SWMP	ICZM	COMPA	
1.	Andhra Pradesh	973.7	27	-	-	18	**45**
2.	Goa	101	24	114	-	-	**138**
3.	Gujarat	1214.7	3	-	20	36	**59**
4.	Karnataka	280	5	-	-	-	**5**
5.	Kerala	569.7	5	33	-	-	**38**
6.	Tamil Nadu	906.9	34	-	-	-	**34**
7.	Maharashtra	652.6	35	2	-	-	**37**
8.	Odisha	476.4	90	-	32	-	**122**
9.	West Bengal	157.5	1	-	-	-	**1**
10.	Andaman & Nicobar	1962	0	-	-	-	**0**
11.	DNH & DD	42.5	0	-	-	-	**0**
12.	Lakshadweep	132	0	45	-	-	**45**
13.	Puducherry	47.6	3	2	-	-	**5**
	Total	**7516.6**	**227**	**196**	**52**	**54**	**529**

The break-up of the existing NWMP monitoring stations is tabulated in Table 7b.

Table 7b: Break-up of the existing NWMP monitoring stations under CPCB

S. No.	State/UT	Beach	Coastal	Creek	Marine	Sea	Total
1.	Andhra Pradesh	9	-	1	7	10	27
2.	Goa	20	-	4	-	-	24
3.	Gujarat	-	-	3	-	-	3
4.	Karnataka	-	-	-	-	5	5
5.	Kerala	3	-	-	-	2	5
6.	Maharashtra	-	-	20	-	15	35
7.	Odisha	-	-	1	89	-	90
8.	Puducherry	-	3	-	-	-	3
9.	Tamil Nadu	2	-	1	-	31	34
10.	West Bengal	-	-	-	1	-	1
Total		**34**	**3**	**30**	**97**	**63**	**227**

Sea waters are classified based on the Designated Best Uses and Primary Water Quality Criteria under five classes under E(P) rules, 1986 viz. SW-I (Salt pans, Shell fishing, Mari culture and Ecologically Sensitive Zone), SW-II (Bathing, Contact Water Sports and Commercial fishing), SW-III (Industrial cooling, Recreation (non-contact) and Aesthetics), SW-IV (Harbor) and SW-V (Navigation and Controlled Waste Disposal). The parameters monitored to assess and classify the marine water quality are pH, Dissolved oxygen (mg/l), Biological Oxygen Demand (mg/l), Colour & Odour, Floating Matters, Suspended Solids, Turbidity, Oil & Grease, Heavy metals (Mercury, Lead, Cadmium), Trace metals (Dissolved Iron & Manganese) and Fecal coliform.

The above Table 7a reveals that the marine water quality is being monitored under various programme (NWMP, SWMP, ICZM and COMAP) by the States and UTs at 529 locations in total coastline of 7516.6 km. Out of 9 SPCBs and 4 PCCs, Goa State has the highest number of monitoring locations i.e. 138 stations and West Bengal State has the lowest i.e. 1 station. A&N and DNH&DD PCC have not established marine monitoring stations as well as monitoring facility for marine water quality. The remaining all 9 SPCBs and 2 PCCs are having facility to monitor marine water quality. The other information submitted by the SPCBs / PCCs are tabulated below:

SPCB / PCC	Status
Gujarat	• Monitoring of Selected Estuaries along South Gujarat Coast is carried out through CSIR-National Institute Of Oceanography (NIO), Mumbai.
Maharashtra	• Adequate laboratory infrastructure is available for monitoring of marine water quality parameters including pesticides.
Kerala	• The laboratory infrastructure available for monitoring of marine water quality parameters including pesticides is adequate in all District offices and Central Laboratory.
Lakshadweep	• It is proposed to extend the 4 sea water sampling stations at Kavaratti Island.
Odisha	• 42 new coastal monitoring locations have been identified • Coastal management cell of OSPCB is equipped with adequate laboratory infrastructure for monitoring marine water quality parameters, including pesticides.
Puducherry	• Proposal of 10 new monitoring stations • Technical / Financial assistance required from CPCB for staff and laboratory development.
Andhra Pradesh	• MoU is being entered with National Centre for Coastal Research under Ministry of Earth Science for monitoring of marine waters of coastal stretch of Pydibhimavaram, Srikakulam Dist. To Kesavaram Village, Anakapalli District
Tamil Nadu	• Plans to add two more locations at Tuticorin and Thiruvallur.
Dadra Nagar Haveli & Daman Diu	• No marine water quality monitoring stations under NWMP till date. Assistance of National Institute of Oceanography (NIC)), Mumbai will be taken to identify marine water monitoring locations • Technical assistance required for monitoring locations and parameters to be covered for analysis and financial assistance.
Andaman & Nicobar	• No Marine water quality monitoring stations in A&N • Require technical assistance of CPCB for analyzing the potential sites for water quality monitoring stations and preparation of DPR. • National Institute of Ocean Technology (NIOT) conducts regular water quality analysis in A&N Islands.
West Bengal	• WBPCB is considering three points for coastal monitoring.
Karnataka	• Proposal to add 6 more monitoring locations along the coast of Karnataka

5.0 Status of Central Pollution Control Board (CPCB)

CPCB has submitted the report covering the status of sanctioned strength and working of staff, ratio of administrative, ministerial and technical staff and regulating & monitoring facilities available, sources of revenue & expenditure for the FY 2020 – 21 and 2021- 22 etc. to the Hon'ble NGT as per order dated 23.11.2023. The information submitted in the said report is summarised below:

A. Status of Regular Staff as on 31.12.2023

Status of Regular Staff of CPCB

Staff Strength	Technical			Admin.	Total
	Engineering	Science	Sub-Total		
a) Sanctioned	171	226	397	206	603
b) Working (In place)	152	207	359	145	504*
c) Vacancy	19 (11%)	19 (8%)	38 (10%)	61 (30%)	99 (16%)
d) Ratio of Administrative to Technical Posts					1 : 1.92

Note: The recruitment for filling of all vacancy posts (117 as on 1.7.2024) is under the process and the recruitment expected to be completed by March, 2025. Additional 18 posts have become vacant since 01-04-2023 due to superannuation of officials in different stream and cadres.

B. Environmental Laboratories of CPCB

Details of Environmental Laboratories of CPCB

S. No.	Environmental Laboratory	Recognised / Accredited / Certified under		
		EPA	NABL	OH&SMS
1.	Central Laboratory, CPCB, Delhi	Yes	Yes	Yes
2.	Regional Laboratory, CPCB, Bangalore	Renewal is under Progress	Yes	Yes
3.	Regional Laboratory, CPCB, Kolkata	Yes	Yes	Yes
4.	Regional Laboratory, CPCB, Lucknow	Yes	Yes	Yes
5.	Regional Laboratory, CPCB, Shillong	Laboratory is under upgradation		
6.	Regional Laboratory, CPCB, Bhopal	Yes	Renewal is under progress	Yes
7.	Regional Laboratory, CPCB, Vadodara	Renewal is under progress		Yes

Three new Regional Directorates' laboratories of CPCB at Chandigarh, Pune and Chennai are under various stages of development.

C. Environmental Monitoring Network Programme

CPCB in association with SPCBs / PCCs has developed Nation-wide network for water quality, air quality (manual and continuous) and noise monitoring under National Water Quality Monitoring Programme (NWMP), National Ambient Air Quality Monitoring Programme (NAMP) Continuous Ambient Air Quality Monitoring Stations (CAAQMS), and National Ambient Noise Monitoring Network (NANMN) respectively.

a. National Water Quality Monitoring Programme (NWMP)

This nation-wide programme initiated under Global Environment Monitoring Systems (GEMS) during 1977 - 78 is now called as National Water Quality Monitoring Programme (NWMP). As on 31.03.2024, Nation-wide network of 4736 monitoring locations has been established in States / Union Territories covering Rivers / Water Bodies and operated by CPCB through its Regional Directorates and SPCBs / PCCs.

b. National Ambient Air Quality Monitoring Programme (NAMP)

CPCB along with SPCB and PCC are monitoring ambient air quality at 962 manual stations covering 397 cities / towns in 28 States and 7 Union Territories across the country under National Ambient Air Quality Monitoring Programme (NAMP). Pollutants like Particulate Matter (PM_{10}), Sulphur Dioxide (SO_2) and Nitrogen Dioxide (NO_2), along with Carbon Monoxide (CO), Ammonia (NH_3), Ozone (O_3), $PM_{2.5}$, Benzo(a)pyrene {B(a)P}, Lead (Pb) and Nickel (Ni) are being monitored at various locations under the programme.

c. Continuous Ambient Air Quality Monitoring Stations (CAAQMS)

CAAQMS is a specialized system equipped with all necessary analyzers required for monitoring of ambient air quality parameters i.e. Particulate Matter (PM_{10} & $PM_{2.5}$), Sulphur Dioxide (SO_2), Nitrogen Dioxide (NO_2), Ammonia (NH_3), Carbon Monoxide (CO), Ozone (O_3) and Benzene (C_6H_6) with complete power backup facility. This system generates real time data and can be remotely managed. The CAAQMS are also equipped with sensors to measure meteorological parameters such as Wind Speed, Wind Direction, Ambient Temperature, Relative Humidity, Solar Radiation and Rainfall. The data of these CAAQMS are being used for generating the daily Air Quality Index (AQI) of the cities.

The network of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) is expanding in the country and 541 CAAQM stations are existing across the country as on 31.03.2024. CPCB is doing O&M of 15 Stations established in 4 cities namely Delhi, Lucknow, Bangalore and Chennai.

d. National Ambient Noise Monitoring Network (NANMN)

The CPCB in association with SPCBs has established National Ambient Noise Monitoring Network (NANMN) in 7 Metro cities (Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai). A total of 70 Noise Monitoring Stations (NMS) are operational in these Metro-cities (10 Stations in each metro-city). Noise Monitoring System (NMS) is used for measuring real time noise level. NMSs are optimized for outdoor use with small, custom designed enclosure, and also designed for use in all climatic environments. Sound level is measured in Leq dB (A) units.

6.0 CONCLUSIONS

CPCB has conducted three review meetings with SPCBs / PCCs on 14.06.2024, 12.07.2024 and 18.07.2024. All 28 SPCBs and 8 PCCs have submitted their affidavits / revised affidavits in compliance with Hon'ble NGT Direction dated 12.04.2024 followed by clarifications through emails also. Based on information submitted, the following conclusions are drawn:

A. Filling of vacancies against sanctioned posts:

i. The total sanctioned staff strength in 28 SPCBs and 08 PCCs are 11,562. Out of 11,562 posts, 5671 posts found vacant which accounts to 49%.

ii. The duration of vacancy of these posts ranges between 1 to 423 months. The reasons for not filling the posts are: Approval of Govt. for recruitment; Staffing pattern; Roaster of Reservation; Upgradation of posts; Change in recruitment policy; Court cases / proceedings; No fund allocation by Administrative Department; Model Code of Conduct; bifurcation of State in to State / UT; Some posts initiated for surrender; new recruits did not join; No application received for deputation and no eligible candidates in the feeder cadre for promotional posts.

iii. The timeline submitted by SPCBs / PCCs for filling existing vacancies ranges from 1 to 24 months and some SPCBs have mentioned 06 months after obtaining approval of the Govt.

(Details are given at section 4.1 of this report)

B. Establishing State Water Laboratory and State Air Laboratory by SPCBs / PCCs

i. All 28 SPCBs and 5 PCCs (except Dadra and Nagar Haveli & Daman and Diu PCC, Ladakh PCC and Lakshadweep PCC) have altogether 205 laboratories, out of which 117 (57%) were established as Water Laboratories and 46 (22.4%) of them were notified in respective official gazette with respect to Sections 17 (2) of Water Act, 1974. In addition, 15 laboratories have been established as State Water Laboratory in 11 States / UTs and 8 of them have been notified in 7 States / UTs with respect to Sections 52 of Water Act, 1974. 14 SPCBs & 2 PCCs have informed about their plan for notification of 42 Laboratories as State Water Laboratory within timeline of 2 to 36 months.

ii. Out of 203 laboratories, 101 (49.8%) were established as Air Laboratory by 12 SPCBs with respect to Sections 17 (2) of Air Act, 1981 and 46 (22.7%) of them were notified in respective official gazette. In addition, 9 laboratories have been notified as State Air Laboratory in 8 States / UTs and 6 of them have been notified in 6 States / UTs with respect to Sections 28 of Air Act, 1981. 13 SPCBs & 2 PCCs have given timeline for notification of 39 laboratories as State Air Laboratory within timeline of 2 to 36 months**.**

(Details are given at section 4.2 of this report)

C. Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986:

i. Out of total 205 laboratories of 28 SPCBs and 5 PCCs, 14 (6.8%) laboratories have recognition as 'Environmental Laboratories' by 10 SPCBs, as per provisions of Environment (Protection) Act, 1986 and another 44 laboratories have been planned for recognition by 18 SPCBs and 6 PCCs within a timeline between 3 to 36 months.

(Details are given at section 4.3 of this report)

D. Laboratory Infrastructure for analyzing environmental parameters specified under Consent to Operate to the Industries:

i. All SPCBs / PCCs may not require to have laboratory infrastructure for monitoring / analyzing of all about 100 parameters notified under Schedule I of the Environment (Protection) Rules, 1986 as not all industrial activities and parameters thereto for which standards have been notified under the said Schedule may be operating in State / UT. Hence parameters to be monitored & analyzed by SPCB / PCC and having specific laboratory infrastructure thereto may depend upon industrial activities existing / operating in such SPCB / PCC and

consents granted to such industrial activities wherein various parameters applicable as per the said Schedule I or extra parameters' standard have been stipulated.

ii. The laboratory infrastructure available with SPCBs / PCCs for monitoring / analyzing about 100 parameters notified in Schedule I of the Environment (Protection) Rules, 1986 and those specified while granting Consent to Operate (CTO) to the industries under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 varies across the SPCBs/PCCs. 08 SPCBs and 06 PCCs have not provided nos. of parameters stipulated under various consents granted by them. 11 SPCBs and 3 PCCs, have informed that they do not have laboratory facilities to monitor / analyze 1 to 116 nos. of parameters against 68 to 264 nos. of parameters stipulated in various consents granted by them and submitted time line ranging between 6 to 36 months for developing such facilities. The rest SPCB / PCC (i.e., 20 SPCBs and 2 PCCs) informed having prescribed 10 to 264 nos. of parameters in CTOs and also having laboratory infrastructure for such parameters.

(Details are given at section 4.4 of this report)

E. Sources of income and reason for not utilizing full amount:

i. The major sources of budget for SPCBs / PCCs are (i) Consent Fee from the industries under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; (ii) Authorization Fee under various Waste Management Rules under Environment Protection Act, 1986; (iii) Environmental Sample Testing / Analysis Charges; (iv) Interest earned on bank deposits; (v) Environmental Compensation (EC) Fund (vi) Grant-in-Aid from the respective State Government / UT Administration (vii) Funding Assistance from Central Govt.; and others etc.

ii. 10 SPCBs and 4 PCCs receives sums from State Govt. / UT Admin. While remaining 18 SPCBs and 4 PCCs have not received any fund from their respective State Govt. / UT Admin. Further, States like Jammu & Kashmir has provided Rs. 24 Crores and 28 Crores during FY 2020-21 and 2021-22 respectively. Whereas state like Arunachal Pradesh, Tripura Govt. have provided Rs 20 Lakhs each to the respective SPCB during FY 2021-22. The details are given in Table 6a.

iii. The average revenue generation per annum for FY 2020-21 and 2021-22 by SPCBs ranges between Rs. 169 Lakhs to Rs. 51,776 Lakhs and PCCs ranges between Rs. 2.89 Lakhs to Rs. 6,133 Lakhs. In terms of percentage, the average expenditure of SPCBs ranges between 31 to 172 % and PCCs ranges between 8 to 88 % against the average revenue generation.

iv. The reasons mentioned by SPCBs / PCCs for not utilizing all funds generated are prioritizing expenditure of fund received from the State Government as compared to other receipts, unpaid salary of vacant posts and funds reserved for future expenditure for purchase of land, building and laboratory infrastructure development, pension & gratuity etc., since revenue generation from consent mechanism may vary year to year, as the consents are being granted to the industries (Red, Orange, Green) for varied tenure i.e. 5, 10 and 15 years.

(*Details are given at section 4.5 of this report)*

F. Marine Water Quality Monitoring and its Capabilities:

i. A total of 7516.6 km of coastline stretches across 9 SPCBs and 4 PCCs, including 5422 km of mainland coastline and 2094 km of island territories. Except Andaman & Nicobar and Dadra & Nagar Haveli and Daman & Diu, the marine water quality is being monitored by the 11 States / UTs at 529 locations under various programmes such as (i) CPCB's National Water Quality Monitoring Programme (NWMP) wherein water quality of creeks / sea water / marine water are monitored at 227 locations, (ii) State Pollution Control Board's Water Quality Monitoring Programme (SWMP) at 196 locations, (iii) MoEF&CC's Integrated Coastal Zone Management (ICZM) at 52 locations and (iv) Ministry of Earth Science's Coastal Ocean Monitoring and Prediction System (COMAPS) at 54 locations. The details are given in Table 7a.

ii. Two UTs, namely Andaman & Nicobar and Dadra & Nagar Haveli and Daman & Diu having coastal length of 1962 km and 42.5 km respectively, do not monitor marine water. In the 11 States / UTs, where marine water quality is being monitored, there is wide variation in number of monitoring locations w.r.t. coastal length i.e. State like Goa having 101 km of coastal length monitors marine water quality at 138 locations, whereas, West Bengal having 157.5 km of coastal length monitors marine water quality at only 1 location.

iii. Andaman & Nicobar and Dadra & Nagar Haveli and Daman & Diu do not have laboratory facilities for monitoring marine water quality. The remaining 9 SPCBs and 2 PCCs are having capability to monitor marine water quality in respect of Physio-chemical, Bacteriological, Pesticides and Heavy Metals parameters.

(*Details are given at section 4.6 of this report)*

7.0 RECOMMENDATIONS

Based on the observations on information submitted by the SPCBs / PCCs, the following recommendations are submitted in respect of vacancy of posts, laboratory infrastructure, fund and its utilization~~,~~ and Marine Water Quality Monitoring.

A. Filling of vacancies against sanctioned posts:

In view of provisions under the Section 12 (3 & 3A) of the Water (Prevention and Control of Pollution) Act, 1974 and similar provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conclusions drawn at para 6(A) above, it is recommended that:

a) SPCBs / PCCs shall fill their vacant posts expeditiously following due process of recruitment. The following may be adopted by the SPCB/PCC:

i. SPCB / PCC may engage reputed institute / respective Public Service Commission for recruitment of vacant posts in case they are unable to recruit of its own.

ii. Vacant posts due to non-availability of eligible candidates from the feeder cadre may be filled by deputation failing which by direct recruitment.

iii. The respective State Government / UT Administration to expedite granting necessary approval on issues related to recruitment.

b) SPCBs / PCCs may engage reputed institute to assess the volume of work / activity and requirement of appropriate numbers of technical / administrative staffs along with their level of position required to perform their functions under various Acts / Rules.

c) In accordance with Section 12 (3 & 3A) of the Water (Prevention and Control of Pollution) Act, 1974 and similar provisions under the Air (Prevention and Control of Pollution) Act, 1981, SPCB / PCC may take necessary action for preparing recruitment rules in consultation with respective State Govt. / UT Administration outlining various post, their numbers, method of recruitment and terms & conditions of service of officer and other employee upon completion of point (b) above. The SPCB / PCC already having prepared recruitment rules may revisit and suitably amend the recruitment rules as per the said assessment at point (b) above.

B. Establishing Laboratory, Recognition under the E P Act, 1986 and Infrastructure for analyzing environmental parameters as per Consent to Operate

As per Section 17 (2) of the Water (Prevention and Control of Pollution) Act, 1974 and similar provisions under the Air (Prevention and Control of Pollution) Act, 1981, the SPCBs / PCCs are required to establish or recognize a laboratory or laboratories and conclusions drawn at para 6(B) above, it is recommended that:

a) The PCCs namely Dadra and Nagar Haveli & Daman and Diu, Ladakh and Lakshadweep who are not having any laboratory of their own, may setup at least one laboratory for sampling and monitoring of relevant environmental parameters as relevant to various industrial or other activities being operated in their respective UTs. The concerned UT Administration may provide necessary fund for the same. In case, the same is not available, they may approach CPCB for seeking fund from NGT – Environmental Compensation (EC) Fund available with CPCB. However, such funding from NGT-EC is not given for creating capital assets such as land, construction, vehicle, etc. which may be arranged by such PCCs of their own or through UT Administration. Further, once laboratory is set up, the PCC to make their own arrangement for operation & maintenance of the same. Till such arrangements are made, PCC may tie up with nearby other SPCB's laboratories or other laboratories recognized under Environment (Protection) Act, 1986, to perform their functions.

b) SPCBs / PCCs, who are having laboratories, may assess the number(s) of laboratories required in the respective State / UT depending upon industrial activities, their geographic location, parameters specified in CTOs and nos. / frequency of such samples require to be monitored. Further, such assessment may also include requirement of instrument / equipment to be setup in their laboratory depending upon the parameters specified in CTOs. SPCBs / PCCs may accordingly initiate to setting up such laboratory at identified locations to perform the functions and as per provisions under Section 17 (2) of the Water Act, 1974 and Air Act, 1981.

c) The Principal Secretary of Department of Environment may take necessary action to notify appropriate number(s) of State Water Laboratory and State Air Laboratory in their respective State / UT under Section 52 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 28 of the Air (Prevention and Control of Pollution) Act, 1981 respectively depending upon various industrial or other activities being operated in their respective State / UT. One of the

pre-requisite for such State Water Laboratory and State Air Laboratory may be having recognition of Environmental Laboratory under Environment (Protection) Act, 1986.

d) Out of 205 laboratories, only about 7% of the laboratories are having recognition as Environmental Laboratory under the E (P) Act 1986 in 10 SPCBs. In view of the Section 11 and 12 of the E (P) Act, 1986, SPCBs / PCCs may assess its existing (not having recognition as Environmental Laboratory) and upcoming laboratories under Section 17 (2) of the Water Act and similar provisions under the Air Act, are required to be recognized as Environmental Laboratory also under the E (P) Act 1986 and shall initiate action for obtaining the recognition. Requirement of such laboratory for the recognition may be done depending upon industrial activities, their geographic location, parameters specified in CTOs and nos. / frequency of such samples require to be monitored.

C. Sources of income and reason for not utilizing full amount:

In view of the Section 37 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 33 of the Air (Prevention and Control of Pollution) Act, 1981 and conclusions drawn at para 6(F), it is recommended that:

a) SPCBs / PCCs may prepare their Annual Action Plan (AAP) in advance for every financial year. Such AAP may be prepared identifying & prioritizing activities to be performed and assessing respective expenditure.

b) In case of deficit of fund, the concerned State Govt. / UT Administration may provide necessary fund to carry out activities as per the said AAP.

c) Further, SPCBs / PCCs may prepare comprehensive plans for its strengthening the Board / Committee and submit to their respective State Govt. / UT Administration for sanction of fund.

d) In accordance with Section 37 of Water Act and Section 33 of Air Act, SPCBs / PCCs may spend sums received from State Govt. / UT Administration and other receipts for performing its functions specified under these acts.

D. Marine Water Quality Monitoring and its Capabilities:

In view of the Section 17 (1) (a & c) of the Water (Prevention and Control of Pollution) Act, 1974. and conclusions drawn at para 6(F), it is recommended that:

a) All coastal SPCBs / PCCs may identify required number of monitoring locations across their respective coastal lengths in the State / UT. Such identification of monitoring locations may be

done based on significance w.r.t. potential environmental impacts / concerns and ecological importance of locations across their respective total coastal length. Accordingly, proposal may be submitted to CPCB for setting up of more monitoring stations for Marine Water Quality assessment under National Water Quality Monitoring Programme (NWMP) or under other monitoring programmes, State Water Quality Monitoring Programme (SWMP) operated by SPCBs / PCCs, Integrated Coastal Zone Management (ICZM) coordinated by MoEF&CC or Coastal Ocean Monitoring and Prediction System (COMAPS) coordinated by Ministry of Earth Science.

b) Regarding the two PCCs i.e. Andaman & Nicobar and Dadra & Nagar Haveli and Daman & Diu not having laboratory facilities may initiate necessary actions as given at point 7(B)(a) above.

The Principle Secretary, Department of Environment of respective State / UT may review and monitor progress of above recommendations every three months under overall supervisions of the Chief Secretary / Administrator of the respective States / UTs.

(Bharat Kumar Sharma)
Member Secretary
Central Pollution Control Board

Annexure 1

COMMON FORMAT CIRCULATED FOR OBTAINING INFORMATION

A. Sanction of posts with timeline:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline

Remarks, if any:

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory setup by SPCB/PCC:
b) Out of (a) above, how many laboratories are established as State Water Laboratory:
c) Have all laboratories, as at (b) above, has been notified in the official Gazette:
d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:

i. Number of such laboratory specified:
ii. Number of such laboratory notified in the official Gazette:

e) (i) Number of Laboratory planned for notification as State Water Laboratory:
(ii)Time required for notification under Section 52 of Water Act (in months):

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:
b) Have all laboratories, as at (a) above, has been notified in the official Gazette:
c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:

i. Number of such laboratory specified:
ii. Number of such laboratory notified in the official Gazette:

d) (i) Number of Laboratory planned for notification as State Air Laboratory:
(ii) Time required for notification under Section 28 of Air Act (in months):

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?
b) Number of laboratory planned for recognition under EPA 1986:
c) Time required for recognition under EPA 1986 (in months)?

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC:
b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:
c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

(i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored:
(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 in (Rs)		FY 2021 -22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1.	Consent fee				
2.	Authorization fee				
3.	Lab analysis charges				
4.	Bank Interest earned				
5.	Environmental Compensation fund of SPCB / PCC				
6.	Environmental Compensation fund of CPCB				
7.	Assistance from State Govt.				
8	Assistance from State Central Govt. under Central Sector Schemes				
9	Other Sources, if any				
	Total				

- Reason for not utilizing the collected amount fully:

MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/50(8107)/2024-MPCB/ : Dated Aizawl, the 6th January, 2024

To,

The Under Secretary,
EF&CC Department.
Govt.of Mizoram

Subject: **Hon'ble NGT Suo Moto matter O.A. 693/2023-"Pollution Control Boards are the Weak links-reg**

Reference: Hon'ble NGT order dated 11.09.2024

Sir,

With reference to the subject cited above and in compliance with the Hon'ble NGT order dated 11.09.2024, please find enclosed herewith the draft progress affidavit pertaining to Mizoram Pollution Control Board for approval of the Esteemed Department onward submission of the affidavit to the Counsel for CPCB & NGT (Judicial).

.

Yours faithfully,

Enclo: As Above

(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Memo. No.H.88088/Poltn/50(8107)/2024-MPCB : Dated Aizawl, the 6th January, 2024

Copy for information to:
Shri G.Thirumurthy, DH-PCP Division,CPCB, Delhi thiru.cpcb@nic.in &
atripathi.cpcb@gov.in , law.cpcb@gov.in

(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Mizoram New Capital Complex (MINECO),
Thlânmual Road, Khatla, Aizawl, Mizoram – 796001, Phone: 0389-2336591
website: www.mpcb.mizoram.gov.in email: mpcb@mizoram.gov.in

BEFORE THE MEMBER SECRETARY,
CENTRAL POLLUTION CONTROL BOARD,
DELHI
O.A.693/2023
IN MATTER OF:

SUO Moto matter in re: News item appearing in Deccan Herald dated 24.10.2023 entitled "Pollution Control Boards are weak links"

COMPLIANCE AFFIDAVIT OF MIZORAM POLLUTION CONTROL BOARD

I, C.Lalduhawma, s/o C.Rosiama, aged about 58 years and having office at Mizoram Pollution Control Board, MINECO, Khatla, Aizawl, Mizoram the deponent herein, do hereby solemnly affirm and state as under:-

That I, in the capacity of Member Secretary in the Mizoram Pollution Control Board, am fully conversant with the facts of the case on the basis of the records made available in the office and hence competent and authorized to depose and swear the present Reply Affidavit as under:

The present Affidavit is being filed in pursuance and compliance of the directions issued by this Hon'ble Tribunal in its order dated 11.09.2024 whereby the Hon'ble Tribunal in para 7 of the order has directed all States/UTs to file an affidavit indicating the progress report of the compliance of the Hon'ble NGT one week before 09.01.2025.

That, in compliance with the aforesaid order, progress report is hereby submitted as follows:

I. Filling up of vacant posts under Mizoram Pollution Control Board:

EF&CC Department, Government of Mizoram, letter No.A.22013/4/2022-FST dated 21.08.2024 intimated MPCB to re-submit the proposal for filling up 4(four) vacant posts after finalization of the Service Rules by the State Government. Once the Service Rules is finalised by the State Government, proposal shall be submitted by the Board.

II. Notification of Laboratories of Mizoram Pollution Control Board:

Mizoram PCB has 1(one) laboratory carrying out its functions under Air & Water Acts. The laboratory has adequate infrastructures for sampling and analysis of the notified samples at present. Notification of laboratory of Mizoram PCB and other laboratories in the official gazette under Air & water Acts is under process and expected to be completed soon.

As for the recognition of the laboratory of MPCB under EPA, 1986 application for NABL accreditation underway with the supervision of the Board's NABL consultant. Once accreditation is obtained, recognition of laboratories shall be pursued rigorously.

In light of the above, it is humbly submitted that Mizoram Pollution Control Board shall always abide by the Orders and directions passed by the Hon'ble Tribunal in the present case.

VERIFICATION

Verified at Aizawl on this 7th January, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

(DEPONENT)
C.LALDUHAWMA
Member Secretary
Mizoram Pollution Control Board

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 216 Dated. 02/01/25

To

Sh. G. Thirumurthy
DH-PCP Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Email: pcp.cpcb@gov.in

Subject:- Hon'ble NGT Order Compliance in the matter Original Application no. 693/2023 - "Pullution Control Boards are the weak link"-reg.

Ref:- CPCB letter no. CM-13011/174/2023-LAW-HO dated 23-9-2024.

Please refer to the subject cited above.

2. In pursuance to the order dated 11.09.2024 of the Hon'ble National Green Tribunal, it is submitted that Hon'ble Supreme Court of India has also taken cognizance of the subject matter of the posts lying vacant in the State Pollution Control Boards of the NCR State and directions were given to the NCR states including the State of Punjab to fill-up the vacant posts in time bound manner in Writ Petition (Civil) No. 13029 of 1985 titled as M.C. Mehta v/s Union of India. The Chief Secretary to Government of Punjab has submitted an affidavit dated 8-8-2024 before the Hon'ble Supreme Court of India to fill-up the vacant posts of direct recruitment in the Punjab State Pollution Control Board on a time bound manner.

3. The process to fill-up the 174 vacant posts of direct recruitment in the Punjab Pollution Control Board is going on in compliance to the orders of the Hon'ble Supreme Court of India.

4. Please find enclosed herewith an affidavit of the undersigned Member Secretary on behalf of the Punjab Pollution Control Board along with the progress report indicating the compliance of the orders dated 11-9-2024 of the Hon'ble National Green Tribunal.

This is for your kind information & necessary action please.

Enclosures: Copy of Affidavit along with Annexure-A & B

Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001
Vatavaran Bhawan, Nabha Road, Patiala -147001
Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

BEFORE THE CENTRAL POLLUTION CONTROL BOARD, NEW DELHI

ORIGINAL APPLICATION NO. 693/2023

IN RE: NEWS ITEM TITLED "POLLUTION CONTROL BOARD ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24-10-2023

AFFIDAVIT

I, Er. G.S. Majithia, Aged about 59 years and 3 months serving as Member Secretary, Punjab Pollution Control Board having office at Vatavaran Bhawan, Nabha Road, Patiala (Punjab), do hereby solemnly affirm and state as under:

1. That presently the deponent is posted as the Member Secretary of the Punjab Pollution Control Board (PPCB) at Patiala and as such is conversant with the facts and records of the case and is competent to swear this affidavit on behalf of PPCB.

2. That in order to ensure time bound filling up of the vacancies of the Punjab Pollution Control Board. The Chief Secretary to Government of Punjab has held a meeting on 1-8-2024 with the Chairman, Punjab Public Service Commission, Chairman, Punjab Subordinate Service Selection Board, Secretary to Government of Punjab, Department of Science, Technology and Environment, Punjab and the Chairman of Punjab Pollution Control Board.

3. That in the said meeting, the Secretary to Government of Punjab, Department of Science, Technology and Environment informed that as on 30-6-2024, out of total 652 sanctioned posts in the establishment of the Punjab Pollution Control Board, 343 posts are filled on regular basis. Out of the vacant posts, 60 posts are promotion quota posts. He further informed that as per the policy of the State Government, 18 posts of Driver and 57 other Group-D posts (Peon-10, Field Attendant-27, Chowkidar-11, Chowkidar-cum-cook-1, Mali-1, Sweeper-7) have been filled on outsource basis. This leaves 174 posts to be filled by way of direct recruitment.

4. That the Status/progress report to fill up the 174 posts of direct recruitment is enclosed herewith as **Annexure-A** for kind perusal.

NOTARY GOVT. OF INDIA Gurinderjit Singh Advocate Distt. PATIALA (Pb.) R. No. 14681 21-08-2024 to 21-08-2029

This document has been entered in my register at Sr. No. 1...8...8...8 Dated...0...7...JAN...2025

5. That the necessary details relating to the strengthening of Laboratories and its infrastructure are placed at **Annexure-B.**

Date : 2/1/25
Place : PATIALA

DEPONENT

(Er. G.S. Majithia)
Member Secretary
Punjab Pollution Control Board,
Patiala (Punjab)

VERIFICATION

Verified that the contents of the above affidavit are true and correct to the best of my knowledge and belief as derived from the official record. No part of the affidavit is false and nothing material has been concealed there from.

Date : 2/1/25
Place : PATIALA

DEPONENT

(Er. G.S. Majithia)
Member Secretary
Punjab Pollution Control Board,
Patiala (Punjab)

Identify the Deponent
to whom I know personally

NOTARY GOVT. OF INDIA Gurindepit Singh Advocate Distt. PATIALA (Pb.) R. No. 14581

Ravinder Singh
CSCO

The Contents of this Affidavit/Documen
have been read over to the deponen
he/she has accepted it true and correc

Attested as Identified
NOTARY PUBLIC
PATIALA (PB.)
02 JAN 2025

This document has been entered
in my register at Sr. No. 1990
Dated 02 JAN 2025

Annexure-A

Government Recruitments-Vacancy /Post wise Status

Sr. No.	AD	Vacancies advertised	Information on advertisements/requisitions				Planner				
			Post	Group (A/B/C/D)	No. of Posts	Recruitment Agency	Date of Advertisement	Date of Examination	Date of Interview	Status	Time upto which appointment in use
A	B	C	D	E	F	G	H	I	J	K	L
1	Science Technology & Environment, Chandigarh		Assistant Environmental Engineer	A	41	PPSC	05.08.2024	06.10.2024	-	Result declared by the Punjab Public Service Commission. Further process for appointment of candidates to the post of AEE is under consideration of the selection committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.
			Assistant Scientific Officer	A	6	PPSC	-	-	-	Recruitment cancelled because no eligible candidate selected. Now, requisition sent again after amendment in service rules of post of ASO. Requisition again sent vide STE letter no. 8/18/2020-STE4/551 dated 09.08.2024.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.
			Law Officer Grade-II	B	3	PSSSB	29.07.2024	06.10.2024	-	Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.
			Junior Environmental Engineer	B	21	PPSC	04.10.2022	08.09.2024	-	Result declared by the Punjab Public Service Commission. Further process for appointment of candidates to the post of AEE is under consideration of the selection committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	Result declared
					5	PSSSB	29.07.2024	06.10.2024	-	Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.

295

										of the selection Committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	
Junior Scientific Officer	B	3	PPSC	04.10.2022	18.10.2024	-	-			Result declared by the Punjab Public Service Commission. Further process for appointment of candidates to the post of AEE is under consideration of the selection committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.
		7	PSSSB	29.07.2024	06.10.2024	-	-			Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.
Programmer	B	1	PSSSB	29.07.2024	06.10.2024	-	-			Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.
Assistant Programmer	B	1	PSSSB	29.07.2024	06.10.2024	-	-			Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.
Clerk Accounts	C	3	PSSSB	30.06.2022	19.11.2022	-	-			Letter no. 15192 dated 20.06.2024 sent to Department of Science, Technology and Environment to send candidates against non-joining candidates.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.

Scientific Assistant	C	19	PSSSB	10.09.2023	07.01.2024	-	Appointment letter issued to 17 candidates out of which 15 candidates joined the Board.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.	
Data Entry Operator	C	3	PSSSB	29.07.2024	06.10.2024	-	Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.	
Clerk cum Data Entry Operator	C	34	PSSSB	06.05.2022	25.06.23	-	List of 14 selected candidates sent by Punjab Subordinate Service selection Board against which 9 candidates joined the Board.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.	
Steno-typist	C	19	PSSSB	24.07.2024	07.09.2024	-	Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of appointment letters to the selected candidates, Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.	
		4	PSSSB	-	-	-	Requisition sent to STE vide letter no. 18498 dated 24.07.2024	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.	
AC Operator-cum-mechanic	C	1	PSSSB	29.07.2024	06.10.2024	-	Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of appointment letters to the selected candidates, Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.	
Librarian	C	1	PSSSB	29.07.2024	06.10.2024	-	Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.	

Glass Blower-cum-Storekeeper	C	1	PSSSB	29.07.2024	06.10.2024	-	Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.
Care taker	C	1	PSSSB	29.07.2024	06.10.2024	-	Document verification of candidates done by Punjab Subordinate Service Selection Board. Appointment letters to the selected candidates will be issued after the report of the selection Committee. After the issuance of appointment letters to the selected candidates. Medical examination will be conducted by the Medical Board and simultaneously Police Verification will be conducted through the concerned Department.	After completion of the said mandatory process, the selected candidates will report for duty at the earliest.
		Total – 174					**Filled up -26**	**Under Process - 148**

Annexure-B

Details relating to the strengthening of laboratories and its infrastructure

A. Requirement of Adequate Number of Laboratories

The Punjab Pollution Control Board being the statutory Regulatory Authority is preforming the functions in accordance with the mandate of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and the Rules made thereunder.

The Punjab Pollution Control Board has established its laboratories at Head Office (Patiala) and Zonal Level (Ludhiana and Jalandhar) under Section 17(2) of the Water (Prevention & Control of Pollution) Act, 1974 & Section 17(2) of the Air (Prevention & Control of Pollution) Act, 1981 which are adequate to cater to the needs for the control and abatement of pollution in State of Punjab.

The Punjab Pollution Control Board has established a Central Air and Water Laboratory at Patiala having sophisticated equipment / instruments to carry out the analysis of various poliutants. The main function of the Laboratory is to analyse the surface water, trade effluent, ground water, soil, air (ambient and source monitoring) samples. Besides, the Board has two Zonal Laboratories located at Ludhiana and Jalandhar to cater the need of sampling and analysis work of effluent and emission samples in the respective zones.

Further In exercise of the powers conferred by sub section (3) of section 53 of the Water (Prevention & Control of Pollution) Act, 1974, the Punjab Pollution Control Board with the prior sanction of the Punjab Government, has appointed the Board analysts for the samples of water or sewage or trade effluent for analysis in the Board's Laboratory established under section 17 (2) of the said Act.

The laboratories of the Board have adequate infrastructure/facilities for the analysis of industry-specific parameters as notified in Schedule-I appended with the Environment (Protection) Rules, 1986 and specified for grant of consent to operate except some parameters.

Punjab Pollution Control Board's, Head Office Air & Water Laboratory have been accorded NABL Accreditation vide certificate dated 8-10-2024 valid till 7-10-2027.

Punjab Pollution Control Board's, Head Office Air & Water Laboratory for recognition under Environment (Protection) Act, 1986 have been initiated. The fresh application has been filled after registration on CPCB portal and is under scrutiny before final submission.

B. Creation of necessary infrastructure facilities in the laboratories etc.

- The Central and Zonal Laboratories of the Board are being upgraded in respect of equipment's, instruments, infrastructure from the funds (Rs. 5.40 Crore) made available by the Central Pollution Control Board out of EC funds (@25%). Funds approximately amounting to Rs. 3.0 Crore have been utilized for procurement of 12 no. Instruments/equipment in the period from year 2020-2024.
- To utilized the balance amount of funds to the tune of Rs. 2.40 Crore (Approximate) the procurement of instruments listed below have been carried out through GeM portal and e-tender procurement portal of the State Government.

Sr. No.	Name of the Instrument	Procurement under process through
1	Atomic Absorption Spectrophotometer	GeM Portal
2	Hot Air Oven (Microprocessor control)	GeM Portal
3	Muffle Furnace (Muffle furnace Microprocessor control programmed (PID)	GeM Portal
4	COD digester	GeM Portal
5	Inductively Coupled Plazma Mass Spectrometer (ICP-MS)	E-tender
6	Stack gas analyzer	E-tender

C. The tentative budget estimate and financial requirement for the upgradation is given herein below:

Name of laboratory	Tentative Budget requirement
Central Laboratory (Water & Air) Patiala	Rs. 567.00 Lakh
Zonal Laboratory (Water & Air), Jalandhar	Rs. 145.50 Lakh
Zonal Laboratory (Water & Air), Ludhiana	Rs. 145.50 Lakh
Total	**Rs. 857.00 Lakh (8.57 Crore)**

****

Appendix-10

January, 2025

To,

Central Pollution Control Board

Subject: Affidavit in Compliance of the Circular Order dated 23.09.2024 of the CPCB in reference to the order dated 11.09.2024 passed by the Hon'ble NGT Principal Bench in O.A No. 693/2023.

INDEX

S. No.	Particulars	Page No.
1.	Affidavit (Progress Report as per Hon'ble Tribunal order dated 11.09.2024 in O.A No. 693/2023) on behalf of Rajasthan State Pollution Control Board (RSPCB) in Compliance of the Circular Order dated 23.09.2024 of the CPCB issued pursuant to an Order dated 11.09.2024 passed by the Hon'ble NGT Principal Bench in O.A No. 693/2023.	

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

AFFIDAVIT ON BEHALF OF RAJASTHAN STATE POLLUTION CONTROL BOARD ("RSPCB" IN COMPLIANCE OF THE CIRCULAR ORDER DATED 23.09.2024 ISSUED BY CPCB PURSUANT TO THE ORDER DATED 11.09.2024 PASSED BY THE HON'BLE NGT PRINCIPAL BENCH IN O.A NO. 693/2023.

I Shri Vikram Singh Parihar aged about 59 years son of Shri Anand Singh Parihar resident of C-328, Keerti Nagar, Jodhpur working as Chief Scientific Officer with RSPCB, presently at Central lab, Head Office, Jaipur do hereby solemnly affirm on oath as follows:

1. I am working as Chief Scientific Officer with RSPCB and is the Officer-In-Charge ("**OIC**") on the subject matter. I am fully conversant with the facts and circumstances of the present matter and therefore, I am competent to depose vide through this affidavit.
2. This affidavit is in compliance of the letter dated 23.09.2024 issued by the CPCB, pursuant to the Order dated 11.09.2024 passed by the Hon'ble NGT, Principal Bench, New Delhi in SUO MOTO O.A 693/2023 "Pollution Control Boards are the Weak Links". The required information and progress report in compliance of Hon'ble NGT order dated 11.09.2024 as desired vide the said letter has been mentioned hereunder.
3. The details of prescribed parameters notified in Schedule -1of EP Rules which are analysed by the RSPCB laboratories are annexed herewith and marked as **Annexure-1**.

Chief Scientific Officer
Rajasthan State Pollution Control Board

4. The details of prescribed parameters notified in Schedule -1 of EP Rules for which analysis facility is to be developed in RSPCB laboratories are annexed herewith and marked as**Annexure-2**.
5. The Rajasthan Pollution Control Board has notified 14 Laboratories (one Central Laboratory and 13 Regional Laboratories) under section 17(2) of Air & Water Act presently. Legal Identity order is annexed herewith and marked as**Annexure-3**.
6. The State Board has also notified Central Laboratory as State Water Laboratory and State Air Laboratory under section 52 of Water Act and section 28 of the Air Act respectively. Copy of the Notification dated 09.09.2020 is annexed herewith and marked as**Annexure-4.**
7. Presently none of the State Board laboratories are EPA recognized. Proposed Rajasthan Pollution Control Board Laboratories which are to be recognized under EPA with timeline. The timeline is annexed herewith and marked as**Annexure-5.**
8. The Rajasthan Pollution Control Board has expedited the process of ISO/IEC17025:2017 Accreditation of State Board Laboratories. The status of accreditation is annexed herewith and marked as **Annexure-6**.
9. In this regards, the laboratories are given necessary infrastructure in terms of funds, sampling and monitoring vehicle etc. Administrative and financial sanction Orders dated 29.09.2023 annexed herewith and marked as **Annexure-7**.

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

10. The State board has initiated the process of creation of 11 additional Regional Laboratories associated to Regional Offices, which are in operation without Regional laboratories, which will be made operational by March, 2025. List such laboratories annexed herewith and marked as **Annexure-8.**
11. Availability of budget and sources of budget is also annexed herewith and marked as **Annexure-9**.
12. Details of recruitment, strength and vacant positions of State Board are annexed herewith and marked as **Annexure-10**.
13. I have read and understood the contents of this affidavit and state that the same are true and correct to the best of my knowledge and availability of the data present.

DEPONENT

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

VERIFICATION

I, the above named Deponent do hereby verify that the contents of the present affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing has been concealed there from.

Signed and verified on this January, 2025 at New Delhi.

DEPONENT

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

Annexure - 1

Prescribed parameters notified in Schedule -1 of EP Rules which are analysed by the RSPCB laboratories

Sr. No.	Water Parameter	Soil, Solid Waste& Hazardous Parameters	Air Parameters	Biological Para meters	Stack gases/ Source emission	Noise Level Monitoring	Trace Metals	Meteorological parameters
1.	Colour	pH	Suspended Particulate Matter PM10	Total Coliform	Flue Gas Temperature	Leq	Copper	Temperature
2.	Odour	Electrical Conductivity	Suspended Particulate Matter PM2.5	Fecal Coliform	Flue Gas Velocity	Lmin	Cadmium	Relative humidity
3.	Taste (Drinking water only)	Boron (B)	Suspended Particulate Matter (SPM)	Fecal Streptococci	Emission discharge rate	Lmax	Iron	Atmospheric pressure
4.	Temperature	Fluoride F	Sulphur Dioxide (SO2)	Bio assay test	Particulate Matter(PM)	L10	Total Chromium	Wind Direction
5.	Electrical Conductivity		Nitrogen Dioxide (NO2)		Sulphur Dioxide (SO2)	L50	Zinc	Wind Speed
6.	Turbidity		Nitrogen Oxide (NO)		Nitrogen Dioxide (NO2)	L90	Nickel	Solar Radiation
7.	pH		Nitrogen Dioxide (NO2)		Temperature		Lead	Rainfall
8.	Dissolved Oxygen		Oxide of Nitrogen (Nox)				Manganese	
9.	Biochemical Oxygen Demand (3 Days 27 °C)		Sulphur Dioxide (SO2)				Boron	
10.	Biochemical Oxygen Demand (5 Days 20 °C)		Ammonia (NH3)				Selenium	

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

305

11.	Chemical Oxygen Demand		Carbon Monoxide (CO)					
12.	Oil & Grease		Ozone (O3)					
13.	Sulphate		Benzene					
14.	Chloride		Toluene					
15.	Fluoride		Ethylbenzene					
16.	Sulphide		M-P-Xylene					
17.	Hydrogen Sulphide		O-Xylene					
18.	Total Suspended Solids							
19.	Total Dissolved Solids							
20.	Total Solids							
21.	Fixed Dissolved Solids							
22.	Volatile Dissolved Solids							
23.	Total Volatile Solids							
24.	Nitrate-N							
25.	Ammoniacal Nitrogen							
26.	Total Kjeldahl Nitrogen							
27.	Nitrite-N							
28.	Ortho-phosphate							

306

Chief Scientific Officer
Rajasthan State Pollution Control Board

29.	Total phosphate							
30.	Sodium							
31.	Potassium							
32.	Phenolic compound							
33.	Total Hardness							
34.	Calcium Hardness							
35.	Magnesium Hardness							
36.	Calcium ion (Ca^{2+})							
37.	Magnesium Ion (Mg^{2+})							
38.	Carbonate Hardness							
39.	Non-Carbonate Hardness							
40.	Total Acidity							
41.	Total Alkalinity							
42.	Phenolphthalein Alkalinity							
43.	Mixed Indicator Alkalinity							
44.	Carbonates Alkalinity							
45.	Bicarbonates Alkalinity							
46.	Hydroxides Alkalinity							

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

307

2876

Annexure -2

Prescribed parameters notified in Schedule -1 of EP Rules for which analysis facility is to be developed in RSPCB laboratories

Sr. No.	Parameter to be analysed	Facilities required	RSPCB Laboratories in which facility is to be developed	Time line for developing analysis facilities
1	Pesticides	Gas chromatography (GC-MS)	Central Laboratory	October 2025
2	Benzene			
3	Benzo (a) Pyrene			
4	Arsenic (As	Inductively Coupled Plasma Optical Emission Spectrometry. (ICP OES)		
5	Mercury (Hg)			

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

Annexure -3

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in
HelpLineNo. : 0141-2716877

LiFE Lifestyle for Environment

F11(11)/RSPCB/AQCC/690-703 Date: 4.3.24

Order

In exercise of the powers conferred by the sub-section (2) of section 17 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974) and sub-section (2) of section 17 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act No. 14 of 1981), Rajasthan State Pollution Control Board established the Board's Laboratories at the places mentioned below, to carry out the functions entrusted to the State Board Laboratories under the said Acts. The State Board Laboratories include Central Laboratory which has also been notified as State Air Laboratory and State Water Laboratory vide Gazette notification dated 09.09.2020.

Details Of Rajasthan State Pollution Control Board Laboratories

Sr. No.	Place	Address of Regional Laboratory
1.	Jaipur	Central Laboratory, Jaipur, 4, Jhalana Institutional Area, Jhalana Doongri. Jaipur (Rajasthan) Pin: 302004
2	Alwar	Regional Laboratory, Alwar, D Block, Ambedkar Nagar, Alwar-301001
3.	Balotra	Regional Laboratory, Balotra, Jasol Fanta, Opposite JDVVNL Office, Jasol Road, Balotara-344022
4.	Bharatpur	Regional Laboratory, Bharatpur, Behind Jindal hospital, Shyama Prasad Mukharji Nagar Bharatpur-321001
5.	Bhilwara	Regional Laboratory, Bhilwara, 18, Near Pannadhaya Circle, Azad Nagar, Bhilwara-311001
6.	Bhiwadi	Regional Laboratory, Bhiwadi, G.O.-1, Phase-II, RIICO Industrial Area, Bhiwadi, Tehsil-Tijara, District-Khairthal-Tizara-301019
7.	Bikaner	Regional Laboratory, Bikaner, SPL 33,Phase II, Bichhwal Industrial Area, Bikaner 334001
8.	Chittorgarh	Regional Laboratory, Chittorgarh, Near FCI Godown, Chanderia, Chittorgarh-312021
9.	Jodhpur	Regional Laboratory, Jodhpur, SPL-02, Marudhar Industrial Area, Basni, Jodhpur -342005
10.	Kishangarh	Regional Laboratory, Kishangarh, SPL-2, RIICO Industrial Area, 5 phase, Kishangarh-305801
11.	Kota	Regional Laboratory, Kota, Plot no 2A, Road no. 6, Indraprastha Industrial Area, Kota-324005
12.	Pali	Regional Laboratory, Pali, SA-6, Mandia Road Industrial Area, Pali-306401
13.	Sikar	Regional Laboratory, Sikar, Shivsinghpura Housing Board, Nawalgarh Road, Sikar-332024
14.	Udaipur	Regional Laboratory, Udaipur, F/470, Near UCCI Building, Madri Industrial Area, Udaipur-313001

(Vijai N.)
Member Secretary

Signature valid
Digitally signed by N.Vijai
Designation : Member Secretary
Date: 2024.03.02 1[illegible]:03:46 IST
Reason: Approved

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

O/C

Annexure-4
59

	राजस्थान राजपत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
सत्यमेव जयते	साधिकार प्रकाशित	*Published by Authority*
	भाद्र 19, गुरूवार, शाके 1942–सितम्बर 10, 2020	
	Bhadra 19, Thursday, Saka 1942–September 10, 2020	

भाग 1 (क)
नियुक्तियों, छुट्टियों आदि के संबंध में समस्त विज्ञप्तियां।

पर्यावरण विभाग

अधिसूचना

जयपुर, सितम्बर 09, 2020

संख्या एफ 1(3)/पर्या./2019:-जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का केन्द्रीय अधिनियम सं. 6) की धारा 52 की उप-धारा (1) और धारा 53 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्य सरकार, इसके द्वारा राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर की केन्द्रीय प्रयोगशाला को उक्त अधिनियम के अधीन राज्य जल प्रयोगशाला को न्यस्त कृत्यों के निर्वहन के लिए राज्य जल प्रयोगशाला के रूप में विनिर्दिष्ट करती है और राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर की केन्द्रीय प्रयोगशाला में पदस्थापित मुख्य वैज्ञानिक अधिकारी और अधीक्षण वैज्ञानिक अधिकारी को उक्त अधिनियम की धारा52 की उप-धारा (1)के अधीन विनिर्दिष्ट प्रयोगशाला को विश्लेषण के लिए भेजे गये जल या मल या व्यवसायिक बहि:स्राव के नमूनों के विश्लेषण के प्रयोजन के लिए राजकीय विश्लेषक के रूप में नियुक्त करती है।

राज्यपाल के आदेश से,
डॉ0 डी. एन. पाण्डेय,
शासन सचिव।

NOTIFICATION

Jaipur, September 09, 2020

No. F.1(3)/Env./2019:-In exercise of the powers conferred by the sub-section (1) of section 52 and sub-section (2) section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the State Government hereby specifies the Central Laboratory of the Rajasthan State Pollution Control Board, Jaipur as the State Water Laboratory to carry out the functions entrusted to the State Water Laboratory under the said Act and appoints the Chief Scientific Officer and Superintendent Scientific Officer posted at Central Laboratory of the Rajasthan State Pollution Control Board, Jaipur as the Government Analysts for the purpose of analysis of samples of water or sewage of trade effluent sent for analysis to laboratory specified under the sub-section (1) of the section 52 of the said Act.

By the order of the Governor,
Dr. D. N. Pandey,
Secretary to the Government

182

राज्य केन्द्रीय मुद्रणालय, जयपुर।

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

50

	राजस्थान राजपत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
	सापिकार प्रकाशित	*Published by Authority*
	भाद्र 19, गुरूवार, शाके 1942–सितम्बर 10, 2020 *Bhadra 19, Thursday, Saka 1942–September 10, 2020*	

भाग 1 (क)
नियुक्तियों, छुट्टियों आदि के संबंध में समस्त विज्ञप्तियां।

पर्यावरण विभाग

अधिसूचना

जयपुर, सितम्बर 09, 2020

संख्या एफ 1(3)/पर्या./2019 :-वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (1981 का केन्द्रीय अधिनियम सं. 14) की धारा 28 की उप-धारा (1) और धारा 29 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्य सरकार, इसके द्वारा राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर की केन्द्रीय प्रयोगशाला को उक्त अधिनियम के अधीन राज्य वायु प्रयोगशाला को न्यस्त कृत्यों के निर्वहन के लिए राज्यवायु प्रयोगशाला के रूप में विनिर्दिष्ट करती है और राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर की केन्द्रीय प्रयोगशाला में पदस्थापित मुख्य वैज्ञानिक अधिकारी और अधीक्षण वैज्ञानिक अधिकारी को उक्त अधिनियम की धारा 28 की उप-धारा (1) के अधीन विनिर्दिष्ट प्रयोगशाला को विश्लेषण के लिए भेजे गये वायु या उत्सर्जन के नमूनों के विश्लेषण के प्रयोजन के लिए राजकीय विश्लेषक के रूप में नियुक्त करती है।

राज्यपाल के आदेश से,
डॉ0 डी. एन. पाण्डेय,
शासन सचिव।

NOTIFICATION

Jaipur, September 09, 2020

No. F.1(3)/Env./2019 :-In exercise of the powers conferred by the sub-section (1) of section 28 and sub-section (1) section 29 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act No. 14 of 1981), the State Government hereby specifies the Central Laboratory of the Rajasthan State Pollution Control Board, Jaipur as the State Air Laboratory to carry out the functions entrusted to the State AirLaboratory under the said Act and appoints the Chief Scientific Officer and Superintendent Scientific Officer posted at Central Laboratory of the Rajasthan State Pollution Control Board, Jaipur as the Government Analysts for the purpose of analysis of samples of air or emission sent for analysis to laboratory specified under the sub-section (1) of the section 28 of the said Act.

By the order of the Governor,
Dr. D. N. Pandey,
Secretary to the Government

183

राज्य केन्द्रीय मुद्रणालय, जयपुर।

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

Annexure- 5

Proposed Rajasthan Pollution Control Board Laboratories which are to be recognized under EPA with timeline-

S. No.	Name of the Regional Laboratories which are to be EPA notified	Status of Laboratory	Estimated timeline
1	**Central Laboratory, Jaipur**	**Operational**	**December 2025**
2	**Regional Laboratory, Udaipur**	**Operational**	**November 2026**
3	**Regional Laboratory, Alwar**	**Operational**	**November 2026**
4	**Regional Laboratory, Jodhpur**	**Operational**	**November 2026**
5	**Regional Laboratory, Kota**	**Operational**	**November 2026**

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

Annexure- 6

Accreditation status as on 31.12.2024

1. Name of State Board/Committee : Rajasthan State Pollution Control Board
2. Name of Central Laboratory : Central Laboratory, Jaipur.
3. Number of Regional Laboratories : 13

S.No.	Name of Central/All Regional Laboratories under your State Board/committee	Whether Accredited as per ISO/IEC 17025:2017	Accreditation Body	Accreditation status
1.	**Central Laboratory, Jaipur.**	**Yes**	**NABL**	Accredited
2.	**Regional Laboratory, Bhiwadi**	**Yes**	**NABL**	Preparing for renewal application
3.	Regional Laboratory, Alwar	**Yes**	**NABL**	Accredited
4.	Regional Laboratory, Balotra	No		
5.	Regional Laboratory, Bharatpur	No		
6.	Regional Laboratory, Bhilwara	No		
7.	Regional Laboratory, Bikaner	No		
8.	Regional Laboratory, Chittorgarh	No		Main Assessment by NABL is Awaited
9.	**Regional Laboratory, Kishangarh**	**Yes**	**NABL**	Accredited
10.	**Regional Laboratory, Kota**	**Yes**	**NABL**	Accredited
11.	Regional Laboratory, Pali	No		
12.	**Regional Laboratory, Sikar**	**Yes**	**NABL**	Accredited
13.	Regional Laboratory, Jodhpur	No		
14.	**Regional Laboratory, Udaipur**	**Yes**	**NABL**	Accredited

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

Annexure-1

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-2716800-849,2716800 e-mail : msmember-secretary@rpcb.nic.in
HelpLineNo. : 0141-2716877

LiFE Lifestyle for Environment

F.11 (594)/RSPCB/Lab/7/34-44

Date:- 29/09/2023

Administrative and Financial Sanction Order

Administrative and Financial Sanction is hereby accorded to Regional Laboratories-Alwar, Kota, Sikar and Udaipur against expenses incurred to obtain ISO/IEC 17025:2017 Accreditation from NABL.

In this regards, the amount as mentioned below has been accorded to each Regional Laboratory for obtaining ISO/IEC 17025:2017 Accreditation from NABL.

Sanctioned Budget details for NABL Accreditation of above mentioned Regional Laboratories are as per the details given below:-

S.No.	Budget Head	Name of Regional Laboratory	Sanctioned Budget (Rs. In Lac)
1.	C-Laboratory Expenses 301-Maintenance of lab Equipments/Machinery (For NABL Accreditation of Regional Laboratories i.e. Alwar, Kota, Sikar and Udaipur.)#	Alwar	6.00
		Sikar	6.00
		Kota	6.00
		Udaipur	4.00*

*Earlier some funds were sanctioned and some work has been completed.
#Detailed budget bifurcation attached as Annexure- A.

(Vijai N.)
Member Secretary

Copy forwarded to the following for information and necessary action: o/c

1. Chief Account Officer, RSPCB, Jaipur.
2. Chief Scientific Officer, Central Laboratory, RSPCB, Jaipur.
3. DDO, RSPCB, Jaipur with directions to issue budget as per the above order.
4. Regional Officer, Regional Office, RSPCB, Alwar, Kota, Sikar, Udaipur.
5. Lab-In-Charge, Regional Office, RSPCB, Alwar, Kota, Sikar, Udaipur.

Member Secretary

Signature valid
Digitally signed by N. Vijai
Designation : Member Secretary
Date: 2023.09.27 15:25:00 IST
Reason: Approved

Rajkaj Ref No. : 4707659

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in
HelpLineNo. : 0141-2716877

LiFE Lifestyle for Environment

F.11 (07)/ RSPCB/AQCC/ 210 Date:- 30.11.23

Administrative and Financial Order

Administrative and Financial Sanction is hereby accorded to Regional Laboratories of Balotra, Bharatpur, Bhilwara, Bikaner, Chittorgarh, Jodhpur, Kishangarh, Pali against the expenses incurred to obtain ISO/IEC 17025: 2017 Accreditation from NABL.

In this regards, the amount mentioned as below has been accorded to each Regional Laboratory for obtaining ISO/IEC 17025: 2017 Accreditation from NABL. The sanctioned budget details are as given below:

Count	Budget Head	Name of Regional Laboratory	Sanctioned Budget (Rs. In Lacs)
1	C-Laboratory expenses 301-Maintenance of Lab & equipments/Machinery (For obtaining ISO/IEC 17025: 2017 Accreditation from NABL)	Balotra	6.00
		Bharatpur	6.00
		Bhilwara	6.00
		Bikaner	6.00
		Chittorgarh	6.00
		Jodhpur	6.00
		Kishangarh	6.00
		Pali	6.00
		Grand total	48.00
		(Rs. Fourty-Eight Lacs only)	

Detailed budget bifurcation attached as Annexure-A

(Vijai N.)
Member Secretary

Copy forwarded to following for information and necessary action: -

1. Chief Account Officer, RSPCB, Jaipur
2. Chief Scientific Officer, Central Laboratory, RSPCB, Jaipur
3. DDO, RSPCB, Jaipur with directions to issue budget as per above order.
4. Regional Officer, Regional Office, RSPCB, Balotra, Bharatpur, Bhilwara, Bikaner, Chittorgarh, Jodhpur, Kishangarh and Pali for compliance.
5. Laboratory In-Charge, Regional Office, RSPCB, Balotra, Bharatpur, Bhilwara, Bikaner, Chittorgarh, Jodhpur, Kishangarh and Pali for compliance.

Signature valid
Digitally signed by N[illegible]al
Designation: Member Secretary
Date: 2023.[illegible]:34:53 IST
Reason: Approved

Member Secretary

(W.C.L.A.Accts)
26/12/23

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone 0141-2716832 E-mail : member-secretary@rpcb.nic.in

क्रमांकः– एफ 8(318)/रा.प्र.नि.मं./स्टोर/ 697-710 दिनांकः– 19-1-24

कार्यालय आदेश

राज्य मण्डल द्वारा क्रय किये गये नवीन वाहन Isuzu V-Cross 5-Seater Vehicle का आंवटन क्षेत्रीय कार्यालय, राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल को निम्नानुसार आवंटित किये जाते हैः–

क्र.सं.	क्षेत्रीय कार्यालय का नाम	वाहन नम्बर
1.	उदयपुर	RJ45-CY-0374
2.	कोटा	RJ45-CY-0378
3.	जोधपुर	RJ45-CY-0377
4.	पाली	RJ45-CY-0384
5.	भिवाड़ी	RJ45-CY-0380
6.	बालोतरा	RJ45-CY-0381
7.	बीकानेर	RJ45-CY-0382
8.	सीकर	RJ45-CY-0375
9.	चितौड़गढ़	RJ45-CY-0386

उक्त समस्त क्षेत्रीय अधिकारियों को निर्देशित किया जाता है कि उन्हें आवंटित वाहन की प्राप्ति हेतु अपने अधीनस्थ कार्मिक को संबंधित वाहन, वाहन की पत्रावली व लॉग बुक, भण्डार पालक, मण्डल मुख्यालय जयपुर से पत्र जारी होने से 05 कार्य दिवस में प्राप्त करने हेतु पाबन्द करें।

साथ ही संबंधित क्षेत्रीय कर्यालयों, उदयपुर, कोटा, जोधपुर, पाली, भिवाड़ी, बालोतरा, बीकानेर, सीकर, चितौड़गढ़ को निर्देश जारी किये जाते है कि वे उक्त वाहनों की कंटेनर बॉडी के संशोधन/निर्माण का कार्य अपने स्तर पर करावें, इस बाबत् मण्डल मुख्यालय से मांग/व्यय के अनुसार बजट जारी कर दिया जायेगा।

Sd/-
(विजय एन.)
सदस्य सचिव

क्रमांकः–एफ 8(318)/रा.प्र.नि.मं./स्टोर/ दिनांकः–

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

1. निजी सचिव, अध्यक्ष महोदय, रा०प्र०नि०मं०, जयपुर।
2. निजी सचिव, सदस्य सचिव, रा०प्र०नि०मं०, जयपुर।
3. मुख्य लेखाधिकारी/आहरण एवं वितरण अधिकारी, रा०प्र०नि०मं०, जयपुर।
4. कार्यालय अध्यक्ष, रा०प्र०नि०मं०, जयपुर।
5. पूल प्रभारी, रा०प्र०नि०मं०, जयपुर।
6. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, रा०प्र०नि०मं०, उदयपुर, कोटा, जोधपुर, पाली, भिवाड़ी, बालोतरा, बीकानेर, सीकर, चितौड़गढ़ को पालनार्थ।

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

सदस्य सचिव

Annexure- 8

Proposed Rajasthan Pollution Control Board Laboratories under section 17 (2) of Water and Air Act which are to be developed with timeline-

S.N.	Name of Regional Laboratories	Status of onsite sampling facilities /Dry Air lab	Estimated timeline for developed of Full-fledged Regional Labs
1	**Regional laboratory, Banswara** Choudhary Campus, Near Durga Petrol Pump, Dahod Road, Thikariya, Banswara,	Already approved. Under development	March 2025
2	**Regional laboratory, Bundi** Plot no. D-15, Near Ishwari Fruit Garden, New Colony. Bundi	Already approved. Under development	March 2025
3	**Regional laboratory, Hanumangarh** Plot No. 52, Sector 9/1, Hanumangarh Junction, Hanumangarh	Already approved. Under development	March 2025
4	**Regional laboratory, Jaipur** Opp. Road No. 5, VKI Area, Sikar Road, Jaipur	Already approved. Under development	March 2025
5	**Regional laboratory, Jaisalmer** Field Hostel of Indira Gandhi Nahar Pariyojna Residential Colony, Jaisalmer	Already approved. Under development	March 2025
6	**Regional laboratory, Jhalawar** Jhalawar, Room no. 345 to 347, Mini Secretariat, Jhalawar	Already approved. Under development	March 2025
7	**Regional laboratory, Jhunjhunu** C.P.1/90, Rajcomplex, 1st Floor, RIICO Industrial Area Phase-2, Jhunjhunu	Already approved. Under development	March 2025
8	**Regional laboratory, Nagaur** First Floor, Sehkari Bhoomi Vikas Bank Ltd., Nagaur	Already approved. Under development	March 2025
9	**Regional laboratory, Rajsamand** Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand-313324	Already approved. Under development	March 2025
10	**Regional laboratory, Sirohi** Plot No. 68, Shanti Nagar, Main Highway Road, Sirohi (Rajasthan)	Already approved. Under development	March 2025
11	**Regional laboratory, Sawai Madhopur** Plot no. 14,15, Meena Colony, Behind Jail, Sawai Madhopur	Already approved. Under development	March 2025

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

	ion (Ca2+)								
36.	Magnesium Ion (Mg2+)								
37.	Carbonate Hardness								
38.	Non-Carbonate Hardness								
39.	Total Acidity								
40.	Total Alkalinity								
41.	Phenolphthalein Alkalinity								
42.	Mixed Indicator Alkalinity								
43.	Carbonates								
44.	Bicarbonates								
45.	Hydroxides								

7. Provisions Made For Enforcement and Monitoring in Critically Polluted Areas:, if applicable

Not Available

8. Availability of Budget and its sources and expenditure in last two years (2020-21 and 2021-22) (in Lakh Rs.)

1. Income Generated by Board / Committee

From Consent & Authorisation Mechanism		From Lab Analysis		Bank Interest		Any Other Income	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
5276.64	11265.96	00.05	7.36	3342.74	3281.07	3370.59	1101.71

Expenditure from the Income of Board	F.Y 2020-21	F.Y 2021-22
	463.54	853.79

2. Environmental Compensation fund of NGT received from CPCB, if any

Fund Received from CPCB		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
Nil	Nil	Nil	Nil

3. EC Fundcollected by respective Board /Committee as per NGT / Board Directions

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
114.41	200.46	49.98	Nil

4. Grant-in-Aid from States/ UT, if applicable

Fund Received from State	Expenditure

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	Nil	Nil	Nil	Nil
	5. Any other			
	Fund Received from State		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
9	Please enclose the list of infrastructure available and needed separately with this report.			
a	List of lab infrastructure (instruments and equipment) available:			
b	List of lab infrastructure (instruments and equipment) Needed:			

Note:

* The administrative & ministerial staff shall be combined as there may not be any ministerial staff in the Pollution Control Boards and Committees, if present it shall be combined with the strength of administrative staff.

#The below table shows the posts which are considered as Technical and Administrative by the CPCB, kindly add details accordingly.

Technical	Administrative
Scientist B, C, D, E and F, Environmental Engineer, Assistant Environmental Engineer, Chief Environmental Engineer, Senior Environmental Engineer, Junior Environmental Engineer, Chief Scientific Officer, Principal Scientific Officer, Scientific Officer, Junior Scientific Officer, Senior Technical Supervisor, Technical Supervisor, Draughting Supervisor, Senior Draughtsman, Data Processing Assistant and Junior Technician, Senior Scientific Assistant, Junior Scientific Assistant, Senior Laboratory Assistant, Junior Laboratory Assistant, Field Attendant and other technical posts.	Senior Law Officer, Law Officer, Assistant Law Officer, Sr. Administrative Officer, Administrative Officer, Assistant Director (OL), Senior Translator Assistant, Junior Translator, Accounts Officer, Assistant Accounts Officer, Accounts Assistant, Section Officer, Private Secretary, Publication Assistant, Upper Division Clerk, Lower Division Clerk, Multi-Tasking Staff Grade-I &II, Driver Special Grade, Driver Grade-I, II & Ordinary Grade, Data Entry Operator Grade-I&II, Stenographer Grade- I & II and other administrative posts.

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

राज्य मण्डल में स्वीकृत, कार्यरत रिक्त पदों की दिनांक 01.04.2024 की स्थिति :–

क्रम संख्या	स्वीकृत	कार्यरत	रिक्त
01	808	413	395

राज्य मण्डल में रिक्त पदों को भरने हेतु की गई कार्यवाही का विवरणः–

वर्तमान में सीधी भर्ती 2023–24 के प्रकरण माननीय न्यायालय, जयपुर में दायर अपील संख्या 3567/2024 नरपत सुरेला एवं अन्य बनाम में माननीय राज. उच्च न्यायालय द्वारा निर्णय दिनांक 20.12.2024 को दिया गया है जिसके अधीन 17 पद राज्य मण्डल में रिक्त है। एवं राज्य मण्डल द्वारा 29.08.2024 को राजस्थान कर्मचारी चयन बोर्ड को 50 कनिष्ठ सहायक की भर्ती हेतु उक्त पद समान पात्रता परीक्षा से भरे जाने हेतु पत्र भिजवाया है। जिसमें राजस्थान कर्मचारी चयन बोर्ड द्वारा समान पात्रता परीक्षा प्रथम फेज में माह, अक्टूबर 2024 में आयोजित की जा चुकी है। राज्य मण्डल द्वारा वर्तमान में सहायक पर्यावरण अभियंता के 54 पद एवं वैज्ञानिक अधिकारी के 46 पद जोकि प्रतिनियुक्ति के है, को अस्थायी रूप से सलाहकार के रूप में भरने की कार्यवाही प्रक्रियाधीन है। राज्य मण्डल में वाहन चालक व चतुर्थ श्रेणी कर्मचारी के रिक्त पदों के विरूद्ध संविदा आधार पर एजेंसी के माध्यम से कार्मिक लिये गये है। राज्य मण्डल में प्रतिनियुक्ति पर 12 कनिष्ठ लेखाकार व 13 सूचना सहायक का अतिरिक्त चार्ज के रूप में कार्यग्रहण किया गया।

Chief Scientific Officer
Rajasthan State Pollution Control Board
Jaipur

Scanned with OKEN Scanner

BEFORE THE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, AT PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI.

ORIGINAL APPLICATION No.693 OF 2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

AFFIDAVIT OF TELANGANA POLLUTION CONTROL BOARD (TGPCB)

RUNNING INDEX

S.No.	Particulars	Page Nos.
1.	Affidavit of TGPCB in compliance of the Order dated 11/09/2024 passed in Original Application No.693 of 2023 (PB), Hon'ble NGT, New Delhi.	1 – 4
2.	**Annexure-I** – GO Ms No.146, dated 30.08.2022 issued by Finance (HRM.VII) Department, Government of Telangana.	5 – 7
3.	**Annexure-II** – GO Ms No.115, dated 06.09.2023 issued by Finance (HRM.VII) Department, Government of Telangana.	8 – 10
4.	**Annexure-III** – Telangana Public Service Commission (TGPSC) Notification No. 29/2022, dated 30.12.2022.	11 – 79
5.	**Annexure-IV** – Telangana Public Service Commission (TGPSC) letter dated 27.11.2024 addressed to TGPCB.	80 – 81
6.	**Annexure-V** – GO Ms No.90, dated 07.08.2024 issued by Finance (HRM.VII) Department, Government of Telangana.	82 – 94
7.	**Annexure-VI** – Notification dated 13.11.2024 issued by Government of Telangana constituting Commission of Inquiry for conducting a detailed study on sub-classification within Scheduled Caste.	95 – 96

Place: Hyderabad

Date: 30-12-2024

BEFORE THE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, AT PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI.

AFFIDAVIT OF TELANGANA POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DATED 11/09/2024 PASSED IN ORIGINAL APPLICATION NO. 693 OF 2023, BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, Ravi Gugulothu, S/o.G.Bheema, aged 44 years, the Member Secretary, Telangana Pollution Control Board (hereinafter to be referred as "TGPCB"), having it's office at A3, Paryavarana Bhavan, Industrial Estate, Opp.Sanathnagar Police Station, Sanathnagar, Hyderabad-500018, do hereby solemnly affirm and state on oath as under that:-

1. I have perused and verified the official records, and having understood the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter to be referred as "NGT") in the order dated 11/09/2024 in Original Application No.693 of 2023, arising from the Suo-motu cognizance taken on the News Item titled – "Pollution Control Boards are the weak link"

2. In response to the issue (5), concerning "we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025."

3. In response to the issue (7), concerning "Let the progress report indicating the compliance of this order be filed by all the States/UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing", i.e. 09.01.2025.

Accordingly, the Affidavit is submitted incorporating the progress report indicating the compliance of the order:-

MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

NOTARY
AVUTU
SAMBI REDDY
Regd. No. 4287
Hyderabad
India
GOVT. OF INDIA

The Government of Telangana, Finance (HRM.VII) Department, vide, G.O.Ms.No.146, dt.30.08.2022 **(Annexure-I)** and G.O.Ms.No.115, dt.06.09.2023 **(Annexure-II)** has accorded permission for filling-up of the following vacancies in the Telangana Pollution Control Board, through the Telangana Public Service Commission (TGPSC):-

S.No.	Name of the Post	No. of Posts
1	Assistant Environmental Engineer	19
2	Assistant Scientist (Analyst Grade-II)	20
3	Statistician	1
4	Accounts Officer	1
5	Junior Assistant	5
	Total	**46**

Accordingly, the Telangana Public Service Commission (TGPSC), vide Notification No.29/2022, dt.30.12.2022 released notification for recruitment of 05 Junior Assistant Posts in the Telangana Pollution Control Board **(Annexure-III).** The written examination for the same was held on 17.11.2024 (Paper-1 & Paper-2) and on 18.11.2024 (Paper-3) and the results are awaited.

Further, the Board is regularly pursuing with TGPSC to fill up the vacancies in Telangana pollution Control Board (TGPCB) on PRIORITY BASIS, and a letter dt.19.11.2024, was addressed to TGPSC for filling up of posts.

The TGPSC vide Letter No.178/RN/2024, dt.27.11.2024 **(Annexure–IV)** furnished the following information: -

i. Categorization of 46 vacant posts of Telangana Pollution Control Board **(Annexure-IV).**

ii. The copy of the Job Calendar issued by the Finance Department, Government of Telangana as shared by TGPSC is enclosed as **Annexure-V**.

iii. Further, the Government has constituted Commission of Inquiry for conducting a detailed study on sub-classification within Scheduled Castes **(Annexure-VI).**

NOTARY AVUTU SAMBI REDDY Regd. No. 4267 Hyderabad India GOVT. OF INDIA

MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

iv. It is further informed that still Finance Department concurrence / indents for the posts falling under the categories of Gazetted Category Engineering Services, Gazetted Scale Other Professional Services, Non-Gazetted Other Professional Services etc., are not received from all Departments.

v. Hence, the Commission shall issue notification for the posts of Telangana Pollution Control Board only after all the indents are received from all the other participating Departments, since these are common recruitments.

The Board is regularly pursuing with the Telangana Public Service Commission with regard to the filling up of posts under direct recruitment posts at the earliest.

It is humbly submitted that the office of the answering-deponent is ready and willing to co-operate and contribute in preparation of the proposed remedial measure to strengthen the State Pollution Control Boards, and is committed to adhere to any of the remedial suggestions proposed by your good office and the Hon'ble NGT in future, in the larger interest of public.

What is stated herein above is true and correct to the best of my knowledge, information and belief, and I believe the same to be true.

Solemnly affirmed at Hyderabad on 30th day of December, 2024.

DEPONENT
MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

NOTARY
AVUCU
SAMBI REDDY
Regd. No. 4287
Hyderabad
India
GOVT. OF INDIA

VERIFICATION

Verified on this 30th day of December, 2024 at Hyderabad that the contents of the above affidavit are true and correct to the best of my knowledge and that no part of it is false and nothing material has been concealed there from.

DEPONENT

MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

NOTARY
AVUTU
SAMBI REDDY
Regd. No. 4237
NOTARIAL
India
GOVT. OF INDIA

ATTESTED 30/12/24
AVUTU SAMBI REDDY
NOTARY PUBLIC
Ameerpet, Hyderabad-16
Telangana, India
Commission Exp. on July 11, 2027

NOTARY Regd.No. 227 GOVT. OF INDIA

(5) Annexure-I

-32-

GOVERNMENT OF TELANGANA
ABSTRACT

Public Services - Recruitment - Filling up of One Thousand Three Hundred and Seventy Three (1,373) Vacancies under Group-III Services by way of Direct Recruitment through Telangana State Public Service Commission - Orders - Issued.

FINANCE (HRM.VII) DEPARTMENT

G.O.Ms.No. 146 Dated:30th August, 2022

Read the following:-

1. G.O.Ms.No.275, Finance & Planning (FW.SMPC) Department, dated: 14.12.1995.

&&&

ORDER:

Government have reviewed the status of direct recruitment vacancies in various categories in Government Departments and Institutions under the control of the Government.

2. After due examination of the proposals furnished by the Departments in this regard, the actual requirement of personnel with reference to the activities and needs of the Department and the overall financial implication, Government hereby accord permission for filling-up of One thousand three hundred and seventy three (1,373) vacancies in various categories under Group-III services, as shown in the Appendix to this order, through the Telangana State Public Service Commission.

3. The Telangana State Public Service Commission shall take the necessary steps for direct recruitment to the vacant posts permitted to be filled up in this order, by obtaining the requisite details, such as local cadre-wise vacancy position, roster points, qualifications, etc., from the concerned Secretariat departments and Heads of Departments.

4. The Telangana State Public Service Commission shall issue Notification and Schedule for recruitment, expeditiously.

5. The concerned Special Chief Secretaries/ Principal Secretaries/ Secretaries to Government and the Heads of Departments, shall furnish the details of all vacant posts permitted to be filled up in this order, including the local cadre wise distribution, roster points, qualifications, etc., to the Telangana State Public Service Commission, under intimation to the Finance Department, immediately.

6. The provisions as to the recruitment agency, if any specified in the special rules, may be suitably amended by the administrative departments in accordance with this order, wherever necessary.

(6)

-96-

The Animal Husbandry, Dairy Development & Fisheries Department,
Telangana Secretariat, Hyderabad.
The Energy Department,
Telangana Secretariat, Hyderabad.
The Irrigation and Command Area Development,
Telangana Secretariat, Hyderabad.
The Backward Classes Welfare Department,
Telangana Secretariat, Hyderabad.
The Planning Department,
Telangana Secretariat, Hyderabad.
The Revenue Department,
Telangana Secretariat, Hyderabad.

Copy to:
The Finance (Admn.I/II) Department, Telangana Secretariat, Hyderabad.
The Principal Secretary to Hon'ble Chief Minister, Telangana, Hyderabad.
The P.S. to Hon'ble Minister for Finance, HM&FW, Telangana, Hyderabad.
The O.S.D. to Chief Secretary, Telangana, Hyderabad.
P.S. to Spl. Chief Secretary/ Secretary (TKS)/ Secretary(DRR)/Sr. Consultant,
Finance Department, Telangana Secretariat, Hyderabad.
SF/SCs

//FORWARDED::BY ORDER//

SECTION OFFICER

(7)

-34-

S NO	Secretariat Department/HoD/Category	DR Vacancies
	Civil Supplies, Hod	**15**
22	Junior Assistant (HO)	15
	Legal Metrology	**1**
23	Junior Assistant (HO)	1
	GENERAL ADMINISTRATION	**46**
	Anti Corruption Bureau,Hod	**1**
24	Junior Assistant	1
	INFORMATION & PUBLIC RELATIONS,HOD	**7**
25	Junior Assistant	7
	Mcr Hrd Institute,Hod	**7**
26	Junior Assistant	7
	Public Service Commission,Hod	**30**
27	Junior Assistant	30
	Special Commissioner Telangana Bhavan, New Delhi,Hod	**1**
28	Junior Assistant	1
	HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT	**39**
	Department Of Ayurveda,Yoga,Unani,Siddha & Homoeopathy (Ayush) , Hod	**3**
29	Junior Assistant (HO)	3
	Director Of Public Health And Family Welfare, Hod	**4**
30	Junior Assistant (HO)	4
	Drugs Control Admn, Hod	**4**
31	Junior Assistant (HO)	4
	Institute Of Preventive Medicine, Hod	**1**
32	Junior Assistant (HO)	1
	Kaloji Narayana Rao University of Health Science, Warangal	**1**
33	Junior Assistant (HO)	1
	M.N.J. Institute Of Oncology And Regional Cancer Centre, Hyderabad	**5**
34	Junior Assistant (HO)	5
	Nizam's Institute of Medical Sciences	**20**
35	Junior Assistant (HO)	20
	Telangana State Medical Services Infrastructure Development Corporation	**1**
36	Junior Assistant (HO)	1
	HIGHER EDUCATION	**89**
	ARCHIVES AND DISTRICT GAZETTERS	**1**
37	Junior Assistant	1
	Archives Tarnaka	**3**
38	Junior Assistant (HO)	3
	Collegiate Education, Hod	**2**
39	Junior Assistant (HO)	2
	Intermediate Education, Hod	**7**
40	Junior Assistant(HO)	7
	Oriental Manuscripts	**1**
41	Junior Assistant	1
	State Board Of Technical Education And Training, Telangana	**11**
42	Junior Assistant (HO)	11

32

S NO	Secretariat Department/HoD/Category	DR Vacancies
	Labour Court-III, Hyderabad	**1**
66	Junior Assistant	1
	Labour, Hod	**10**
67	Junior Assistants (HO)	10
	MINORITIES WELFARE DEPARTMENT	**6**
	MINORITIES WELFARE, HOD	**6**
68	Junior Assistant	6
	MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT	**18**
	Municipal Administration, Hod	**18**
69	Junior Assistant (HO)	18
	PANCHAYAT RAJ AND RURAL DEVELOPMENT	**29**
	Chief Engineer, Rural Water Supply	**9**
70	Junior Assistant (HO)	9
	Engineer-In-Chief (General &Panchayat Raj)	**15**
71	Junior Assistant	15
	Panchayat Raj, Hod	**3**
72	Junior Assistant (HO)	3
	Tsipard	**2**
73	Junior Assistant (HO)	2
	PLANNING	**3**
	Economics And Statistics, Hod	**3**
74	Senior Accountant	3
	REVENUE DEPARTMENT	**73**
	Endowments,Hod	**14**
75	Junior Assistant (HO)	14
	Excise,Hod	**15**
76	Junior Assistant (HO)	15
	Land Administration,Hod	**19**
77	Junior Assistant (HO)	19
	Registration And Stamps, Hod	**6**
78	Junior Assistant (HO)	6
	State Taxes,Hod	**16**
79	Junior Assistant(HO)	16
	Survey, Settlement And Land Records, Hod	**3**
80	Junior Assistant (HO)	3
	SCHEDULED CASTES DEVELOPMENT DEPARTMENT	**36**
	Scheduled Castes Development Department, Hod	**8**
81	Junior Assistant(HO)	8
	T.S.W.R.E.I. Society	**23**
82	Junior Assistant (HO)	23
	Telangana Scheduled Castes Co-Op. Development Corporation Ltd.	**5**
83	Junior Assistant	5
	SECONDARY EDUCATION	**65**
	Government Examinations, Hod	**15**
84	Junior Assistant (HoD)	15
	Public Libraries, H.O.D.	**2**
85	Junior Assistant (HO)	2
	REGISTRAR OF PUBLICATIONS, H.O.D	**1**
86	Junior Assistant (HoD)	1

Annexure-II

(8)

GOVERNMENT OF TELANGANA
ABSTRACT

Public Services - Environment, Forests, Science and Technology Filling up of forty one (41) vacancies in various categories under the control of Member Secretary, Telangana State Pollution Control Board, Telangana, Hyderabad by way of Direct Recruitment through Telangana State Public Service Commission – Orders - Issued.

FINANCE (HRM.VII) DEPARTMENT

G.O.Ms.No.115 Dated: 06th,September,2023

Read the following: -

1. G.O.Ms.No.275, Finance & Planning (FW.SMPC) Department, dated: 14.12.1995.
2. Member Secretary , Telangana State Pollution Control Board, Hyderabad Lr.No.26/TSPCB/Estt.2023-211.
3. Environment, Science, Technology & Forest (For.IV) Department U.O.No. 2645/For.IV/2021 dated 07.08.2023.

&&&

ORDER:

Government have reviewed the status of direct recruitment vacancies in various categories under the control of Member Secretary, Telangana State Pollution Control Board, Telangana, Hyderabad.

2. After due examination of the proposals furnished by the Environment, Forests, Science & Technology Department in this regard, the actual requirement of personnel with reference to the activities and needs of the Department and the overall financial implication, Government hereby accord permission for filling up of forty one (41) vacant posts in various categories under the control of Member Secretary, Telangana State Pollution Control Board, Hyderabad as shown in the Annexure appended to this order by way of Direct Recruitment through the Telangana State Public Service Commission.

3. The Telangana State Public Service Commission shall take the necessary steps for direct recruitment to the vacant posts permitted to be filled up in this order by obtaining the requisite details such as local cadre-wise vacancy position, roster points, qualifications, etc., from the concerned Secretary and Head of Department.

4. The Telangana State Public Service Commission, Hyderabad, shall issue Notification and Schedule for recruitment, expeditiously.

(9)

5. The Special Chief Secretary to Government, Environment, Forests, Science & Technology Department, DR.B.R.Ambedkar Telangana Secretariat, Hyderabad and Member Secretary, Telangana State Pollution Control Board, Hyderabad shall furnish the details of all vacant posts permitted to be filled up in this order including the local cadre wise distribution, roster points, qualifications, etc., to the Telangana State Public Service Commission under intimation to the Finance Department, immediately.

6. The provisions as to the recruitment agency, if any specified in the special rules, may be suitably amended by the administrative department in accordance with this order, wherever necessary.

7. This order supersedes the earlier orders, if any, in regard to the posts specified in the Appendix, for which recruitment notifications have not been issued so far.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

K.RAMAKRISHNA RAO
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To
The Secretary, Telangana State Public Service Commission, Hyderabad.
The Special Chief Secretary to Government, Environment, Forests, Science & Technology Department ,B.R.Ambedkar Telangana Secretariat, Hyderabad.
The Member Secretary Telangana State Pollution Control Board, Hyderabad

Copy to:
The Principal Secretary to Hon'ble Chief Minister, Telangana, Hyderabad.
The P.S. to Hon'ble Minister for Finance & HM&FW, Telangana, Hyderabad.
The P.S. to Hon'ble Minister for Environment, Forests, Science & Technology , Hyderabad.
The O.S.D. to Chief Secretary, Telangana, Hyderabad.
P.S. to Spl. Chief Secretary/ Secretary (TKS)/Sr. Consultant/Joint Secretary (H) Finance Department, Telangana Secretariat, Hyderabad.
SF/SCs

//FORWARDED::BY ORDER//

SECTION OFFICER

(10)

Appendix

(to G.O.Ms.No.115, Finance (HRM.VII) Department, dated: 06.09.2023)

S No	Name of the Post	No. of Posts
1	Assistant Environmental Engineer	19
2	Assistant Scientist (Analyst Grade-II)	20
3	Statistician	1
4	Accounts Officer	1
	Total:	**41**

SECTION OFFICER

TELANGANA STATE PUBLIC SERVICE COMMISSION: HYDERABAD

NOTIFICATION NO.29/2022, DATED: 30/12/2022

GROUP-III SERVICES

(GENERAL RECRUITMENT)

PARA – I:

1) Applications are invited Online from qualified applicants through the proforma Application to be made available on Commission's website (https://www.tspsc.gov.in) for the various categories of posts under **Group-III Services in the State of Telangana.**

   i) Submission of ONLINE applications starts from **Dt. 24/01/2023.**

   ii) Last date and time for submission of ONLINE applications is upto 5.00 PM on **23/02/2023.** The payment of Fee will be accepted upto **5:00 P.M** of last date for submission.

2) The details of vacancies are given below: -

Post code	Name of the Post	No. of Vacancies	Age as on 01/07/2022 Min. Max.	Scale of Pay Rs.
1	Senior Accountant, Govt. Life Insurance HOD, (Finance Dept)	14	18-44	32,810-96,890/-
2	Senior Accountant (Local Cadre), Govt. Life Insurance HOD, (Finance Dept)	34		
3	Auditor, Pay and Accounts Officer HOD, (Finance Dept)	126		
4	Senior Accountant, Treasuries and Accounts HOD,(Finance Dept)	140		
5	Senior Accountant (Zonal), Treasuries and Accounts HOD, (Finance Dept)	248		
6	Senior Auditor (Zonal), State Audit HOD, (Finance Dept)	61		
7	Assistant Auditor, Pay and Accounts Officer HOD, (Finance Dept)	23		24,280-72,850/-
8	Junior Assistant, Agriculture HOD, (Agriculture and Co-Operation Dept.)	03		
9	Junior Assistant, Director of Marketing HOD, (Agriculture and Co-Operation Dept.)	01		
10	Junior Assistant, Horticulture HOD, (Agriculture and Co-Operation Dept.)	01		
11	Junior Assistant (HO), Telangana State Seed and Organic Certification Authority, (Agriculture and Co-Operation Dept.)	11		
12	Junior Assistant (HO), Warehouse Corporation (Agriculture and Co-Operation Dept.)	11		
13	Junior Assistant, Fisheries HOD, (Animal Husbandry, Dairy Development & Fisheries Dept.)	02		
14	Junior Assistant, Backward Classes Welfare HOD, (Backward Classes Welfare Dept.)	01		
15	Junior Assistant (HO), Mahatma Jyothiba Phule Telangana Backward Classes Welfare Residential Educational Institutions Society, (Backward Classes Welfare Dept)	26		
16	Junior Assistant, Chief Electrical Inspector to Government, HOD, (Energy Dept.)	02		
17	Junior Assistant, Principal Chief Conservator of Forest HOD, (Environment, Forest, S & T Dept.)	02		
18	Junior Assistant (HO), Telangana State Pollution Control Board (Environment, Forest, S & T Dept.)	05		
19	Junior Assistant, Director of Works Accounts HOD, (Finance Dept.)	05		
20	Junior Assistant, Civil Supplies HOD, (Food & Civil Supplies Dept.)	15		

(12) 2

21	Junior Assistant (HO), Legal Metrology, (Food & Civil Supplies Dept.)	01	18-44	24,280-72,850/-
22	Junior Assistant, Anti-Corruption Bureau HOD, (General Administration Dept.)	01		
23	Junior Assistant, Information & Public Relations HOD, (General Administration Dept.)	07		
24	Junior Assistant, MCR HRD Institute HOD, (General Administration Dept.)	07		
25	Junior Assistant, Public Service Commission HOD, (General Administration Dept.)	30		
26	Junior Assistant, Special Commissioner Telangana Bhavan, New Delhi HOD, (General Administration Dept.)	01		
27	Junior Assistant, Department of Ayurveda, Yoga, Unani, Siddha & Homeopathy (Ayush) HOD, (Health, Medical & Family Welfare Dept.)	03		
28	Junior Assistant, Director of Public Health and Family Welfare HOD, (Health, Medical & Family Welfare Dept.)	04		
29	Junior Assistant, Drugs Control Admn HOD, (Health, Medical & Family Welfare Dept.)	04		
30	Junior Assistant, Institute of Preventive Medicine HOD, (Health, Medical & Family Welfare Dept.)	01		
31	Junior Assistant (HO), Kaloji Narayana Rao University of Health Science, Warangal, (Health, Medical & Family WelfareDept.)	01		
32	Junior Assistant (HO), M.N.J. Institute of Oncology and Regional Cancer Centre, Hyderabad, (Health, Medical & Family Welfare Dept.)	05		
33	Junior Assistant (HO), Nizam's Institute of Medical Sciences, (Health, Medical & Family Welfare Dept.)	20		
34	Junior Assistant (HO), Telangana State Medical Services Infrastructure Development Corporation, (Health, Medical & Family Welfare Dept.)	01		
35	Junior Assistant, (HO), Archives and District Gazetters (Higher Education Dept.)	01		
36	Junior Assistant (HO), Archives Tarnaka (Higher Education Dept.)	03		
37	Junior Assistant, Collegiate Education HOD, (Higher Education Dept.)	02		
38	Junior Assistant, Intermediate Education HOD, (Higher Education Dept.)	07		
39	Junior Assistant (HO), Oriental Manuscripts, (Higher Education Dept.)	01		
40	Junior Assistant (HO), State Board of Technical Education and Training , (Higher Education Dept.)	11		
41	Junior Assistant, Technical Education HOD, (Higher Education Dept.)	12		
42	Junior Assistant (HO), Telangana State Board of Intermediate Education, (Higher Education Dept.)	52		
43	Junior Assistant (HO), D.G. Special Protection Force, (Home Dept.)	02		
44	Junior Assistant, Director General & Inspector General of Police HOD,(Home Dept.)	23		
45	Junior Assistant, Intelligence Dept, DG & IG of Police HOD, (Home Dept.)	15		
46	Junior Assistant, CID, DG & IG of Police HOD, (Home Dept.)	11		
47	Junior Assistant, TS FSL, DG & IG of Police HOD, (Home Dept.)	01		
48	Junior Assistant, PTO, DG & IG of Police HOD, (Home Dept.)	01		

49	Junior Assistant, Greyhounds, DG & IG of Police HOD, (Home Dept.)	05		
50	Junior Assistant, Octopus, DG & IG of Police HOD,(Home Dept.)	02		
51	Junior Assistant, TS Police Academy, DG & IG of Police HOD, (Home Dept.)	01		
52	Junior Assistant, Director General of Prisons and Correctional Services HOD, (Home Dept.)	03		
53	Junior Assistant, Prosecutions HOD, (Home Dept.)	01		
54	Junior Assistant, Sainik Welfare HOD, (Home Dept.)	01		
55	Junior Assistant, Commerce and Export Promotion HOD, (Industries and Commerce Dept.)	07		
56	Junior Assistant, Handlooms & Textiles HOD, (Industries and Commerce Dept.)	01		
57	Junior Assistant, Industries HOD, (Industries and Commerce Dept.)	08		
58	Junior Assistant, Mines and Geology HOD, (Industries and Commerce Dept.)	01		
59	Junior Assistant, Sugar Cane Commissioner HOD, (Industries and Commerce Dept.)	03		
60	Junior Assistant (HO), T.S. Khadi and Village Industries Board (TSKVIB), (Industries and Commerce Dept.)	05		
61	Junior Assistant, Director, Ground Water Department HOD, (Irrigation & Command Area Development Dept.)	01		
62	Junior Assistant, Employment and Training HOD, (Labour and Employment Dept.)	02		
63	Junior Assistant, Factories HOD, (Labour and Employment Dept.)	06		
64	Junior Assistant, Industrial Tribunal-II, Hyderabad, (Labour and Employment Dept.)	01	18-44	24,280-72,850/-
65	Junior Assistant, (HO), Industrial Tribunal-I, Hyderabad, (Labour and Employment Dept.)	02		
66	Junior Assistant, Insurance Medical Services HOD,(Labour and Employment Dept.)	06		
67	Junior Assistant, (HO), Labour Court, Godavarikhani, (Labour and Employment Dept.)	02		
68	Junior Assistant, (HO), Labour Court, Warangal, (Labour and Employment Dept.)	02		
69	Junior Assistant, (HO), Labour Court-I, Hyderabad, (Labour and Employment Dept.)	01		
70	Junior Assistant, (HO), Labour Court-III, Hyderabad, (Labour and Employment Dept.)	01		
71	Junior Assistant, Labour HOD, (Labour and Employment Dept.)	10		
72	Junior Assistant, Minorities Welfare HOD, (Minorities Welfare Dept.)	06		
73	Junior Assistant, Municipal Administration HOD, (Municipal Administration and Urban Development Dept.)	18		
74	Junior Assistant (HO), Chief Engineer, Rural Water Supply, (Panchayat Raj and Rural Development Dept.)	09		
75	Junior Assistant (HO), Engineer-In-Chief (General & Panchayat, Raj) (Panchayat Raj and Rural Development Dept.)	15		
76	Junior Assistant, Panchayat Raj HOD, (Panchayat Raj and Rural Development Dept.)	03		
77	Junior Assistant, Economics and Statistics HOD, (Planning Dept.)	03		
78	Junior Assistant, Endowments HOD, (Revenue Dept.)	14		

79	Junior Assistant, Excise HOD, (Revenue Dept.)	15		
80	Junior Assistant, Land Administration HOD, (Revenue Dept.)	19		
81	Junior Assistant, Registration & Stamps HOD, (Revenue Dept.)	06		
82	Junior Assistant, State Taxes HOD, (Revenue Dept.)	16		
83	Junior Assistant, Survey, Settlement and Land Records HOD, (Revenue Dept.)	03		
84	Junior Assistant, Scheduled Castes Development Department HOD, (Scheduled Castes Development Dept.)	08		
85	Junior Assistant (HO), T.S.W.R.E.I. Society, (Scheduled Castes Development Department)	23		
86	Junior Assistant (HO), Telangana Scheduled Castes Co-Op Development Corporation Ltd., (Scheduled Castes Development Department)	05		
87	Junior Assistant, Government Examinations HOD, (Secondary Education Dept.)	15		
88	Junior Assistant, Public Libraries HOD, (Secondary Education Dept.)	02		
89	Junior Assistant, Registrar of Publications HOD, (Secondary Education Dept.)	01		
90	Junior Assistant, School Education HOD, (Secondary Education Dept.)	31		
91	Junior Assistant (HOD), State Institute of Educational Technology (SIET) (Secondary Education Dept.)	04		
92	Junior Assistant (HO), Telangana State Residential Educational Institutional Society, (Secondary Education Dept.)	03	18-44	24,280-72,850/-
93	Junior Assistant, Engineer-in-Chief (R & B, NH, ADMN., ROB/RUBs) HOD, (Transport, Roads and Buildings Dept.)	02		
94	Junior Assistant, Transport Commissioner, Telangana HOD, (Transport, Roads and Buildings Dept.)	10		
95	Junior Assistant, Chief Engineer, Tribal Welfare HOD (Tribal Welfare Dept.)	02		
96	Junior Assistant (HO), T.S. Tribal Welfare Residential Educational Institutions Society (Secy Gurukulam) (Tribal Welfare Dept.)	20		
97	Junior Assistant (HO), Tribal Cultural Research and Training Institute, (Tribal Welfare Dept.)	03		
98	Junior Assistant, Tribal Welfare HOD,(Tribal Welfare Dept.)	02		
99	Junior Assistant, Women Development & Child Welfare HOD,(Women, Children, Disabled and Senior Citizens Dept.)	03		
100	Junior Assistant (HO), Cultural Affairs, (Youth Advancement, Tourism and Culture)	02		
101	Junior Assistant, SATS L.B. Stadium, (Youth Advancement, Tourism and Culture)	03		
102	Junior Accountant, Treasuries and Accounts HOD, (Finance Dept.)	60		
103	Junior Accountant, Life Insurance Dept HOD, (Finance Dept.)	01		
104	Accountant, Telangana Scheduled Tribes Coop Fin. Corp. Ltd (TRICOR), Tribal Welfare Department	01		32,810-96,890/-
105	Junior Assistant cum Typist, Prosecutions HOD, (Home Dept)	04		24,280-72,850/-
	TOTAL	**1363**		

(The Details of Vacancies i.e., Community-wise, PH-wise, EWS, Sports Category, State, Zonal, Contiguous Zone and Gender-wise (General/Women) may be seen at Annexure-I.)

IMPORTANT NOTE:- The number of vacancies and Departments are subject to variation on intimation being received from the Department concerned. Addition of vacancies if any, will be accepted only before the date of examination and an addendum to that effect will be issued. Deletion of vacancies if any, can be effected upto the declaration of result.

3) **(i) The Examination (Objective Type) is likely to be held in the Month of July/August-2023 and the Commission reserves the right to conduct the Examination either COMPUTER BASED RECRUITMENT TEST (CBRT) OR OFFLINE OMR BASED EXAMINATION.**

(ii) Commission reserves the right to reschedule the examination dates

iii) Hall Tickets can be downloaded from 7 days prior to the examination.

iv) Candidates are instructed to read the instructions at Annexure-IV of this Notification and Instructions printed on the Hall Ticket carefully.

4) Before applying for the posts, candidates shall register themselves on the One Time Registration (**OTR**) through the Official Website of TSPSC (**https://www.tspsc.gov.in**). Those who have registered in OTR already shall apply by login to their profile using their TSPSC ID and Date of Birth as provided in OTR. (In case if the candidate has forgotten the TSPSC ID, the candidate has to visit the TSPSC website and click on the link "Know Your TSPSC_ID" and enter the Aadhaar Number and Date of Birth and get the TSPSC-ID). If the candidate did not register Aadhaar Number in OTR, candidate has to enter either his/her registered mobile number or Name and Date of Birth to get the TSPSC ID).

Note:- i) One Time Registration is not considered as an application for any post under any circumstances.

ii) The applicants are advised to retain their Mobile Number and email id registered in OTR for receiving OTP/SMS for further communication.

IMPORTANT NOTE: Applicants are requested to keep the soft copy of the following documents ready while uploading their Applications and updating the OTRs if necessary.

i. Aadhaar Card or any Government valid ID as specified in Election i.e., Voter ID / Driving License / PAN Card / Bank Account / Pass Port

ii. Educational Qualifications i.e., SSC, Intermediate, Degree, Post Graduation etc.,

iii. Study (Bonafide) / Residence Certificate (1st to 7th Class period).

iv. Community Certificate (SC/ST/BC), Non-Creamy Layer Certificate in case of BCs issued by the competent authority of Telangana Government.

v. Income certificate for the Financial Year prior to the year of application issued by the competent authority of Telangana government for claiming EWS reservation.

vi. Certificates claiming Sports & PH reservation, age relaxation, and reservation for Ex-Servicemen.

5) The applicants who possess requisite qualification may apply online by satisfying themselves about the terms and conditions of this recruitment.

6) **EDUCATIONAL QUALIFICATIONS:** Applicants must possess the requisite qualifications as detailed below, specified in the relevant Service Rules, indented by the Department, **as on the Date of Notification.**

Post Code No's	Educational Qualifications as specified in the Service Rules of the Departments.
For Pc. No's 1 to 11, 13 to 30, 32 to 41, 43 to 59, 61 to 104.	Must hold a Degree of a University in India established or incorporated by or under a Central Act, or a Provincial Act or a State Act or any other equivalent qualification.
For Pc. No. 12	Must hold a Degree of a University in India established or incorporated by or under a Central Act, or a Provincial Act or a State Act.

For Pc. No. 31	Must possess a Bachelor's Degree with computer science/ Subject related to computers as one of the subjects in any one academic year of the course period from a recognized University in India established or incorporated by or under a Central Act or Provincial Act or State Act an Institution recognized by the University Grants Commission (UGC) / AICTE.
For Pc. No. 42	Must hold a Degree of any University in India established or incorporated by or under a Central Act, Provincial Act or a State Act or an Institution recognized by the University Grants Commission or any equivalent qualification, with Computers as one of the optional subjects. OR Must hold a Degree of any University in India established or incorporated by or under a Central Act, Provincial Act or a State Act or an Institution recognized by the University Grants Commission or any equivalent qualification and pass in any one of the following Certificate Course Examination conducted by the State Board of Technical Education and Training, A.P. /T.S. Hyderabad. a) Office Automation b) PC Maintenance and Trouble Shooting c) Web Designing
For Pc. No. 60	A degree in Arts, Science or Commerce of a University in India established or incorporated by or under a Central/State act with a Post Graduate Diploma in Computers from a recognized institution. Shall have passed the Govt. Technical Examination in Type writing, preferably Higher Grade in English.
For Pc. No. 105	i) Must hold a Bachelors Degree of any University in India established or incorporated by or under a central act, state act, provincial act or an institution recognized by the UGC or any equivalent qualification ii) Must have passed the Govt., Technical examination in Type writing by the higher grade in Telugu on a Govt., standard key board. iii) Provided that if persons with the qualifications prescribed in item (ii) above are not available candidates who have passed the above examination in Typewriting by Lower Grade may if otherwise qualified be appointed. iv) Provided further that candidates who possess Type writing qualification in English by Lower Grade besides the qualification mentioned in items (ii) & (iii) above shall be given preference for appointment by Direct Recruitment (D.R). **Note:** If sufficient number of candidates with Telugu Type writing qualifications are not available for appointment by D.R as Typists, candidates with English Type writing qualification may be appointed subject to condition that he/she should acquire the Telugu Type writing qualification within the period of probation on pain of postponement of increment without cumulative effect.

For PC. No. 78:- As per Rule – 3 of the Telangana Ministerial Service Rules-1988 the individual being appointed and discharging the duties in Endowments Department shall be a person professing Hindu Religion only.

N.B:- i) **Distance Education:-** The Applicants who have obtained requisite Degrees through Open Universities / Distance Education mode are required to have recognition by the University Grants Commission / AICTE / Distance Education Bureau as the case may be. Unless such Degrees have been recognised by the relevant Statutory Authority, they will not be accepted for purpose of Educational Qualification vide its Public Notice No. F.27-1/2012 (CPP-II), Dt. 27/06/2013. (A university established or incorporated by or under a State act shall operate only within the territorial jurisdiction allotted to it under its Act and in no case beyond the territory of the State of its location). The onus of proof of recognition by the relevant Statutory Authority that their Degrees / Universities have been recognised rests with the candidate.

ii) **Equivalent Qualification:** At the time of verification of certificates, if it is noticed that any applicant possessing other than prescribed qualification and claims it as equivalent to the prescribed qualifications, then an Expert Committee will be constituted including the Unit Officer by the Commission and the Commission will take a decision based on the report of the Expert Committee.

iii) G.O. Ms. No: 282, General Administration (Ser-A) department, dated 20/09/2003 on eligibility of candidates with higher qualification

7) **AGE:** The candidates should possess the Minimum 18 years & Maximum 44 years. The age is reckoned as on 01/07/2022 (Rule-12(1)(a)(v) of State and Subordinate Service Rules).

(As per G.O.Ms.No.42, G.A.(Ser.A) Department, Dt. 19/03/2022 the upper age limit is raised up to 10 years i.e., from 34 years to 44 years)

Minimum Age (18 years): An Applicant should not be born after **01/07/2004**

Maximum Age (44 years): An applicant should not be born before **02/07/1978**

The Upper Age limit will be relaxed as per Rules and will be calculated on the above lines.

Age Relaxations: The upper age limit prescribed above is however relaxable in the following cases:

Sl. No.	Category of candidates	Relaxation of age permissible
1.	Telangana State Government Employees (Employees of TSRTC, Corporations, Municipalities etc. are not eligible).	Upto 5 Years based on the length of regular service.
2.	Ex-Service men	3 years & length of service rendered in the armed forces.
3.	N.C.C. (who have worked as Instructor in N.C.C.)	3 Years & length of service rendered in the N.C.C.
4.	SC/ST/BCs & EWS	5 Years
5.	Physically Handicapped persons	10 Years

Note: Provided that the persons referred at Sl.No. 2&3 above shall, after making deductions referred to in Sub Rule–12(c)(i)&(ii) of Telangana State and Subordinate Service Rules not exceed the maximum age limit prescribed for the post.

i) The age relaxation for Ex-servicemen is applicable for those who have been released from Armed forces other than by way of Dismissal or Discharge on account of misconduct or Inefficiency.

ii) The age relaxation for NCC, a Person who was recruited as a whole-time Cadet Corpse Instructor on or after the 1st January, 1963 on his discharge from the NCC either before or after the expiry of the initial or extended tenure of his office in NCC having served for a period of not less than six months prior to his release from the NCC.

N.B. However, no person shall be eligible if he/she crossed 61 years of age (Superannuation age) after availing the eligible age relaxations as on 01/07/2022.

8) (A) FEE:

i) **Application Processing Fee:-** Each applicant must pay Rs. 200/- (Rupees Two Hundred Only) towards Online Application Processing Fee.

ii) **Examination Fee:-** The applicants have to pay Rs. 80/- (Rupees Eighty Only) towards Examination Fee. However,

a) All unemployees are exempted from payment of examination fee, and
b) All Employees of any Government (Central / State / PSUs / Corporations / Other Government Sector) have to pay the prescribed examination fee.

B) Mode of Payment of Fee:

The Fee mentioned at Para-I(8)(A) is to be paid online through payment gateway duly following online instructions once the application form details are submitted.

The fee once remitted, shall not be refunded or adjusted under any circumstances. Failure to pay the Application Processing fee and Examination fee, wherever applicable, will entail total rejection of application. Unless full payment of both Examination fee **(unless**

exempted) and Application fee is made, the candidature of the applicant will be rejected and no correspondence or concession in this regard will be entertained. The list of Banks providing service for the purpose of online remittance of fee is given in **ANNEXURE – II.**

PARA-II: CENTRES FOR THE WRITTEN EXAMINATION:

1) The Written Examination (Objective Type) will be held at the following centers or as may be decided by the Commission.

SL. NO.	NAME OF THE DISTRICT	SL. NO.	NAME OF THE DISTRICT
1)	Kumrambheem - Asifabad	18)	Warangal
2)	Mancherial	19)	Hanumakonda
3)	Peddapally	20)	Suryapet
4)	Jayashankar-Bhupalapalli	21)	Nalgonda
5)	Mulugu	22)	Yadadri – Bhongir
6)	Adilabad	23)	Jangaon
7)	Nirmal	24)	Medchal-Malkajgiri
8)	Nizamabad	25)	Hyderabad
9)	Jagtial	26)	RangaReddy
10)	Karimnagar	27)	Sanga Reddy
11)	Rajanna-Siricilla	28)	Vikarabad
12)	Siddipet	29)	Mahabubnagar,
13)	Medak	30)	Narayanpet
14)	Kamareddy	31)	Jogulamba-Gadwal
15)	Bhadradri-Kothagudem	32)	Wanaparthy
16)	Khammam	33)	Nagarkurnool
17)	Mahabubabad		

2. Applicants have to choose any **Twelve (12) Centers** in order of preference. Centres once chosen shall be final. The Commission however reserves the right to allot applicants to any centre other than the centre chosen by the applicant or to remove / create a new centre for administrative reasons. Request for change of the centre will not be entertained.

PARA-III: HOW TO APPLY:

HOW TO SUBMIT THE ONLINE APPLICATION FORM:

(i) The Applicant has to read the **User Guide** (https://www.tspsc.gov.in) for Online Submission of Applications and then proceed further.

Step I: Before applying, the Applicant has to visit the website (https://www.tspsc.gov.in) and fill the OTR application if not registered earlier to obtain TSPSC ID. The candidates are advised to upload all the required certificates (However, original certificates have to be produced for verification at the time of scrutiny before finalizing the selection list). While filling the OTR, the applicant has to ensure that there are no mistakes in it. The Commission will not be held responsible for the mistakes, if any, made by the applicants. If already registered in the OTR the applicant can directly access the application form. The applicant is instructed to fill his/her application form himself/herself with utmost care instead of delegating to others.

Step II:-a) In order to fill the application form, the Applicant has to visit the website (https://www.tspsc.gov.in) and Click on the online Application Link provided on the Website, then enter TSPSC ID and Date of Birth and login with OTP received to proceed further.

b) Applicant has to verify the details fetched from OTR database pertaining to Name, Date of Birth, requisite Educational Qualifications, Community, Gender, Ex-Servicemen & Sports etc., displayed on the screen.

c) In addition to the details obtained from OTR database, specific details of Notification such as Examination Centre opted, required qualification and declarations etc., should be filled by the applicant.

d) Preview and Edit facility is available to make changes and then click on SAVE & PAY button for proceeding to next step of making online payment of fee through payment gateway.

Step III:- The applicant should pay the prescribed fee as specified through any of the three modes of payment online i.e., Net Banking, Debit Card and Credit Card duly following the instructions appearing on the screen.

Step IV:-After payment of fee, the PDF application will be generated which contains the particulars furnished by the applicant. The applicant must download a copy of his/her submitted form (PDF). The Reference ID Number in the PDF application form has to be quoted for future reference/correspondence.

1) Applicant shall note that, the details available in OTR database at the time of submitting the application will only be considered for the purpose of this notification. Hence, the candidate is advised to update / edit the details in OTR form before submitting online application form. The Time and Date of submission of the application will be printed on the application PDF form. Changes made by the applicant in OTR details after submission of application form will not be considered for the purpose of this Notification.
2) The Commission is not responsible for any discrepancy in Bio-data particulars submitted in the application form. The applicant is therefore advised to strictly follow the instructions and User guide in his/her own interest before submitting the application.
3) Applicant must compulsorily fill-up all relevant columns of the application form. The eligibility of the applicant will be decided based on the particulars given in the online application form in terms of notification and it is validated by the software and it will be taken as final. For eg: If an applicant fails to update the OTR regarding his/her Sports status before applying, the applicant will not be considered for Sports vacancies. Applicant should therefore be very careful, while entering the data and uploading / submitting the application form online.
4) Incomplete / incorrect application form will be rejected. The information if any furnished by the applicant subsequently in any form will not be entertained by the Commission under any circumstances unless specifically called for. Applicant should be careful in filling-up the application form and submission. If any lapse is detected during the scrutiny/verification of certificates, the candidature will be rejected even though he/she comes through the final stage of recruitment process or even at a later stage.
5) Before uploading/submission of application form, the applicant should carefully ensure his/her eligibility for this examination. No relevant column of the application form should be left blank, otherwise application form will not be accepted.
6) The Commission will not make any corrections in the application form submitted by the applicant.
7) Applicant must click on Save & Pay Button after filling and preview of the application. Otherwise the application particulars will not be saved in the database.
8) Hand written/ Typed/ Photostat copies/ outside printed Application Form will not be entertained. The Commission will not be held responsible for the applications submitted in any other mode.
9) For any Technical problems related to Online submission and downloading of Hall-Tickets please contact 040-23542185 or 040-23542187 (Call Time: 10.30 A.M to 1.00 P.M & 1.30 P.M to 5.00 P.M on working days) or mail to helpdesk@tspsc.gov.in.

PARA- IV GENERAL PROVISIONS

1) The applications received online in the prescribed proforma within the time shall only be considered.
2) Applicant must upload his/her scanned recent pass port size photo and signature in .jpeg format.
3) The applicant should not furnish any particulars that are false, tampered, fabricated or suppress any material information while submitting online application.
4) All the essential certificates issued by the competent authority of Telangana State shall be kept with the applicants at the time of submitting the application.
5) The required original certificates should be submitted at the time of verification of certificates or whenever called for. Failure to produce the required certificates will lead to disqualification.
6) **Important**: –The claim of the applicants with regard to the date of birth, educational qualifications and community etc., are accepted provisionally on the information furnished by them in their application form and is subject to verification and satisfaction of the Commission. Mere admission to any test or inclusion of the name of an applicant in a Merit List will not confer on the applicant any right for appointment. The candidature is therefore, provisional at all stages and the Commission reserves the right to reject candidature at any stage of the selection even after declaration of results, if any mistake/wrong information is noticed at a later date.

7) The applicants should be willing to serve anywhere in Telangana State.

8) **NOTE ON UTILISING EDIT OPTION BY CANDIDATES:**

The applicant should follow the TSPSC website regularly to utilize the edit option if given by the Commission at any point of time. No separate advertisement / notification will be issued in any news paper. No separate individual intimation shall be given.

9) **Invalidation of OMR Answer Sheet: -**

a) If any applicant fails to bubble or wrongly bubble the Hall Ticket Number, Question Booklet Number in the OMR Answer Sheet, such Answer Sheets are invariably invalidated as the answer sheets are valued by Optical Mark Reader. This stipulation is to avoid any sort of human interface in evaluation of the Scripts.

b) Tampering of OMR answer sheet by using whitener, eraser, blade and chalk powder etc., and also tampering of barcode by any means leads to invalidation.

c) No request for reconsideration of such rejected/invalidated cases will be entertained.

10) **A) The following certificates / documents must be submitted by the candidates at the time of verification of certificates.**

i) PDF Application form
ii) Hall Ticket.
iii) Aadhaar Card or any Government valid ID as specified in Election i.e., Voter ID / Driving License / PAN Card / Bank Account / Pass Port
iv) Proof of Educational Qualifications.
v) S.S.C / CBSE / ICSE (For Date of Birth)
vi) School Study Certificate (1st to 7th Class)
vii) Certificate of Residence (where the Candidate has not studied in Educational Institution) (1st to 7th Class period) obtained from competent authority of Telangana Government.
viii) Declaration by the Unemployed (For claiming exemption from payment of exam fee).
ix) No Objection Certificate from Employer (even if employed at any later stage of recruitment).
x) Service Certificate (If any employee claimed Age relaxation).
xi) Certificate claiming sports reservation.
xii) Certificate claiming Ex-servicemen for reservation and age relaxation.
xiii) Community Certificate for BCs, SCs & STs (Issued in the name of candidate with Father Name is only acceptable.) obtained from competent authority of Telangana Government.
xiv) Non-Creamy Layer Certificate for BCs as per Form- VIIB vide G.O. Ms. No. 34 BC Welfare (OP) Department Dt.08/10/2015 and G.O. Ms. No. 20 BC Welfare (OP) Department Dt.31/10/2017 (Certificate issued in the name of candidate as S/o OR D/o is only acceptable.) obtained from competent authority of Telangana Government.
xv) Income certificate for the Financial Year prior to the year of application issued by the competent authority of Telangana government for claiming EWS reservation.
xvi) In case of PH Candidates, Visually Handicapped / Hearing Disability & Hearing Impairment / Orthopedically Handicapped / Multiple disabilities, certificates should be obtained from Competent Medical Authority in SADAREM format relevant to them.
xvii) Any other certificate required.

B) Guidelines for evaluation of various disabilities and procedure for certification are mentioned in G.O.Ms.No.31, WD, CW & (DW) Dept, Dt:01-12-2009.

1. Physically Challenged candidates who are claiming reservations under Disability quota must note that they will be referred to State Medical Board (Appellate Medical Authority) after completion of certificate verification. The report of Medical Board is final.
2. Request for re-medical-examination by the State Medical Board (Appellate Medical Authority) for assessment of disability will not be entertained.

Note:-The Certificate formats are available on Commission's website https://www.tspsc.gov.in/certificateformats.jsp

PARA-V :- IMPORTANT LEGAL PROVISIONS GOVERNING THE RECRUITMENT PROCESS:

1. **Vacancies**: The recruitment will be made to the vacancies notified before the examination only. There shall be no waiting list as per G.O. Ms. No. 81 General Administration (Ser.A) Department, Dated 22/02/1997 and as per Rule 6 of TSPSC Rules of Procedure.
2. Unfilled and Non-Joining vacancies will be Carried Forward to next recruitment.

3. This Recruitment is entrusted to TSPSC along with Finance Clearance vide G.O.Ms.No.90 Finance (HRM.VII) Department, Dt.17.06.2022, G.O.Ms.No.146 Finance (HRM.VII) Department, Dt.30.08.2022, G.O.Ms.No.198 Finance (HRM.VII) Department, Dt.28.12.2022.

4. **Recruitment**:- The Recruitment will be processed as per this Notification and also as per the Rules and Instructions issued by the Government and also as decided by the Commission from time to time in terms of respective Special Rules/Adhoc Rules governing the Recruitment vide Telangana State Ministerial Service Rules, Telangana State and Subordinate Service Rules, G.O. Ms. No. 155 Finance (Admn.-I) Department, Dt. 16/09/2022, G.O.Ms.No. 156 Finance (Admn.-I) Department, Dt. 16/09/2022, G.O. Ms. No. 100 Finance (Admn. II) Department, Dt. 07/07/2022, G.O. Ms. No. 44 Finance & Planning (F.W. Admn. II) Department, Dt. 14/02/1994, Circular Memo No. TSSOCA/Estt./Direct Recruitment/2022, Dt. 29/10/2022, G.O Ms. No. 156 Finance (Admn.-I) Department, Dt. 16/09/2022, T.S. Ministerial Service Rules, 1998 read with resolution of Executive Council KNRUHS, MNJ Institute of Oncology & RCC-Employees Service & Recruitment Rules, 2019, Subordinate Service Regulations, 1978 of Board of Intermediate Education, G.O.Ms.No.17 Higher Education (IE.II) Department, Dt. 14/02/2011, G.O.Ms.No. 26 Industries and Commerce (SES) Department, Dt. 29/01/1996, G.O.Ms.No. 104 Industries and Commerce (TEX) Department, Dt. 29/06/2012, G.O.Ms.No.74, Industries and Commerce (FP&MSME) Department, Dt. 30/09/2015, G.O Ms. No. 24 Minorities Welfare (OP & Budget) Department, Dt. 17/06/2016, Society Standing Order No. 01/2023, Dt. 09/01/2023 of TSWREIS, G.O.Ms. No. 04 Scheduled Castes Development (SCP) Department, Dt. 26/11/2020, T.S. Ministerial Service Rules 1998 read with Service and Recruitment Rules of SIET, G.O. Ms. No. 43 General Administration (Ser.D) Department, Dt. 19/03/2022, G.O. Ms. No. 44 General Administration (SER.D) Department, Dt. 19/03/2022, G.O. Ms. No. 46 General Administration (SPF.II) Department, Dt. 04/04/2022 and as per Government Orders issued from time to time, and other related G.Os, Rules etc., applicable in this regard.

5. **Rules**: All are informed that the various conditions and criterion prescribed herein are governed by the General Rules of existing State and Subordinate Service Rules, read with the relevant Special Rules applicable to any particular service in the departments. Any guidelines or clarification is based on the said Rules, and, in case of any necessity, any matter will be processed as per the relevant General and Special Rules in force.

6. **Constitutional Provisions:-** The Commission is empowered under the provisions of Article 315 and 320 of the Constitution of India read with relevant laws, rules, regulations and executive instructions and all other enabling legal provisions in this regard to conduct examination for appointment to the posts notified herein, duly following the principle of order of merit as per **Rule 3** of the TSPSC Rules of Procedure read with reference to relevant statutory provisions and ensuring that the whole recruitment and selection process is carried out with utmost regard to maintain secrecy and confidentiality so as to ensure that the principle of merit is followed.

7. **Zonal Cadre, State Cadre and Contiguous Zone Post:-**

   a) **Zonal Cadre:-** For Post Code. No. 02, 05 & 06 these posts are classified as zonal posts and the local reservation is applicable as per G.O.Ms.No.124, General Administration (SPF-MC), Department, Dated 30-08-2018.

   b) **State Cadre:-** For Post Code No's 01, 03 & 04, 07 to 105, these posts are classified as a State Cadre Posts, hence local reservation is not applicable.

   c) **Contiguous Zone**:- For Post Code No. 02, Contiguous Zone (Zone-I & Zone-II), the local reservation is applicable as per G.O.Ms.No.46, General Administration (SPF.II) Department, Dt. 04.04.2022 and G.O.Ms.No.124, General Administration (SPF-MC), Department, Dated 30-08-2018.

8. **Employee Details:-** The persons already in Government Service/ Autonomous bodies/ Government aided institutions etc., whether in permanent or temporary capacity or as work charged employees are required to inform in writing to the Head of Office / Department, that they have applied for this recruitment, as the case may be and required to submit the "No Objection Certificate" from the Head of Office / Department concerned to the Commission as and when required to do so.

   The persons who are employed after submission of application or at any later stage for this recruitment should also submit "No Objection Certificate" from the Head of Office / Department concerned to the Commission as and when required to do so.

9. **Local**:-The Local Reservations shall be followed as per the Telangana Public Employment (Organization of Local Cadres and Regulation of Direct Recruitment) Order, 2018, G.O.Ms.No.124, General Administration (SPF-MC), Department, Dated 30-08-2018 as

amended vide G.O.Ms. No. 128, G.A. (SPF-I) DEPARTMENT Dated: 30/06/2021 and other orders issued by the Government of Telangana from time to time and other related G.Os, Rules etc., applicable

10. **A) Penal Action:-** The Commission is also empowered to invoke the penal provisions of the T.S. Public Examinations (Prevention of Malpractices and Unfair means) Act, 1997 (Act No.25/1997) for matters connected therewith or incidental thereto and as per the Rules of Procedure of TSPSC published in Telangana Gazette No: 60 dated 28/12/2015 in respect of this Notification.

    B) Disqualification for appointment: A candidate shall be disqualified at any stage as per Rule-12(4) of Telangana State and Subordinate Service Rules.

11) **Community:** (a) The candidates belonging to SC & ST are required to produce Community Certificate issued by the competent authority (obtained from Government of Telangana State) in terms of G.O.Ms No. 58, SW (J) Department dt: 12/5/97 read with G.O. Ms. No. 5 Scheduled Castes Development (POA.A2) Department dt. 08/08/2014, G.O. Ms. No. 11 Scheduled Castes Development (POA.A2) Department dt. 17/09/2014 and G.O. Ms. No. 2 Scheduled Castes Development (POA.A2) Department dt. 22/01/2015. As per Rule-2(29) of T.S. State and Subordinate Service Rules. Explanation: No person who professes a religion different from Hinduism, the Sikh or Buddhism shall be deemed to be as member of a Scheduled Caste. (b)The candidates belonging to Backward Classes are required to produce Community Certificate (BC-A, BC-B, BC-C, BC-D & BC-E) issued by the Competent Authority in the State of Telangana obtained through Mee Seva vide G.O. Ms. No. 16 BCW (OP) Department Dt. 11/03/2015. (c) Income Certificate for claiming EWS Reservation issued by the Tahsildar (Government of Telangana) vide G.O. Ms. No. 244 General Administration (Ser.D) Department, Dt. 24/08/2021 and orders and instructions issued by the Government from time to time.

12) **Reservation**: -

    (i) The Rule of Reservation will be applicable in terms of General Rule 22 & 22 (A) of Telangana State and Subordinate Service Rules and as per the Memo No. 7593/Ser.D/A2/2022, Dt. 02.12.2022 on Horizontal reservation for Women and also the Government Orders / Instructions and the Court orders, if any, in that regard, before completion of selection process.

    (ii) Reservation to Disabled persons is subject to the Special Rules/Adhoc Rules governing the posts. The extent of Disability will be decided by the State Appellate Medical Authorities.

    (iii) If eligible disabled women candidates of VH(W) / HH(W) / OH(W) / MH(W) category are not available in the initial recruitment, the same shall be filled up by the eligible Male candidates with same category of disability respectively as per G.O.MS. No. 96 General Administration (Ser.D) Department, Dt. 22/07/2019. Hence, eligible male candidates of VH/ HH/ OH/ MH disabled category can also apply for the posts meant for Women categories.

    (iv) For Carry Forward PH vacancies, if eligible disabled candidates of that particular category are not available, the same shall be filled up by the method of interchanging as per G.O.MS. No. 96 General Administration (Ser.D) Department, Dt. 22/07/2019. Hence, candidates of all the disabled categories can apply.

    (v) Reservation to BC-E group as per G.O. Ms. No. 23 Backward Classes Welfare (C.2) Department, Dt. 07/07/2007, will be subject to the adjudication of the litigation before the Honorable Courts including final orders in Civil Appeal No: (a) 2628-2637 of 2010 in SLP. No. 7388-97 of 2010, dated. 25/03/2010 and orders from the Government.

    (vi) The reservation to Meritorious Sports Person is applicable as per the amendments made to State and Subordinate Service Rules as per G.O.Ms.No.107, General Administration (Ser.D) Department Dt. 27-07-2018 that is in Rule-2, for sub-Rule (20) and in Rule-22 (i) in sub-Rule (2), for Class-D. In implementing the reservation to Meritorious Sports Person as per G.O. Ms. No.05 YAT&C(Sports) Department, Dt. 14/05/2018, or as may be revised by the Government from time to time shall be followed.

    (vii) The Economically Weaker Sections (EWS) reservation is applicable as per G.O. Ms. No. 243 & 244 GA (SER.D) Department Dt. 24/08/2021.

    viii) As per G.O.Ms.No.130, General Administration (Ser.D) Department, Dt. 09.11.2022, enhancing the reservations for Scheduled Tribes from 6% to 10% read with G.O.Ms.No.135, General Administration (Ser.D) Department, Dt. 23.11.2022.

Note:-a) Candidates producing Certificates issued by the Competent Authorities in Telangana State alone are eligible to claim various reservations like SC/ST/BC/ EWS/PH etc.

b) The Applicants belonging to other states are not entitled for any kind of reservation including women.

PARA-VI:

(1) Local Reservation (95%) is applicable as per Para-8 of G.O.Ms.No.124 General Administration (SPF-MC) Department, dated :30.08.2018).

(2) Local Candidate as per Para-7 of G.O.Ms.No.124 General Administration (SPF-MC) Department, Dated :30.08.2018:-

"(1) A candidate for direct recruitment to any post shall be regarded as a local candidate in relation to a local area,-

(a) in cases where a minimum educational qualification has been prescribed for recruitment to the posts,-

(i) if he has studied in an educational institution or educational institutions in such local area for a period of not less than four consecutive academic years ending with the academic year in which he appeared or, as the case may be, first appeared for the relevant qualifying examination; or

(ii) where during the whole or any part of the four consecutive academic years ending with the academic year in which he appeared or as the case may be first appeared for the relevant qualifying examination he has not studied in any educational institution, if he has resided in that local area for a period of not less than four years immediately preceding the date of commencement of the qualifying examination in which he appeared, or as the case may be, first appeared.

(b) In cases where no minimum educational qualifications has been prescribed for recruitment to the post, if he has resided in that local area for a period of not less than four years immediately preceding the date on which the post is notified for recruitment. Explanations:- For the purpose of this paragraph,-

(i) 'educational institution' means a University or any educational institution recognized by the State Government, a University or other competent authority;

(ii) relevant qualifying examination in relation to a post means,-

(a) the examination, a pass in which is the minimum educational qualification prescribed for the post;

(b) the Seventh Class examination or an examination declared by the State Government to be equivalent to the Seventh Class examination; whichever is lower ;

(iii) in reckoning the consecutive academic years during which a candidate has studied, any period of interruption of his study by reason of his failure to pass any examination shall be disregarded;

(iv) the question, whether any candidate for direct recruitment to any post has resided in any local area shall be determined with reference to the places where the candidate actually resided and not with reference to the residence of his parents or other guardian.

(2) A candidate for direct recruitment to any post who is not regarded as a local candidate under sub-paragraph (1) in relation to any local area shall,-

(a) in cases where a minimum educational qualification has been prescribed for recruitment to the post,-

(i) If he has studied in educational institutions in the State for a period of not less than seven consecutive academic years ending with the academic year in which he appeared or as the case may be, first appeared for the relevant qualifying examination be regarded as a local candidate in relation to,-

(A) Such local area where he has studied for the maximum period out of the said period of seven years; or

(B) Where the periods of his study in two or more local areas are equal, such local areas where he has studied last in such equal periods;

(ii) If during the whole or any part of the seven consecutive academic years ending with the academic year in which he appeared or as the case may be first appeared for the relevant qualifying examination, he has not studied in the educational institutions in any local area, but has resided in the State during the whole of the said period of seven years, be regarded as a local candidate in relation to,-

A) Such local area where he has resided for the maximum period out of the said period of seven years; or

(B) Where the periods of his residence in two or more local areas are equal, such local area where he has resided last in such equal periods;

(b) In cases where no minimum educational qualification has been prescribed for recruitment to the post, if he has resided in the State for a period of not less than seven years immediately preceding the date on which the post is notified for recruitment, be regarded as a local candidate in relation to,-

(i) such local area where he has resided for the maximum period out of the said period of seven years; or

(ii) where the periods of his residence in two or more local areas are equal such local area where he has resided last in such equal periods.

(c) In cases where Visually Handicapped and Hearing Handicapped persons studied in the special schools meant for them, the native place of the parents of such Visually Handicapped and Hearing Handicapped persons."

3) The following are the Present Zones in the Telangana State vide G.O.Ms. No. 124, G.A. (SPF-MC) DEPARTMENT Dated: 30/08/2018 and amended vide G.O.Ms. No. 128, G.A. (SPF-I) DEPARTMENT Dated: 30/06/2021 read with G.O.Rt.No.74, Revenue (DA-CMRF) DEPARTMENT dt:12/08/2021:

Zone I	Kumrambheem-Asifabad, Mancherial, Peddapally, Jayashankar-Bhupalapally, Mulugu Districts
Zone II	Adilabad, Nirmal, Nizamabad, Jagtial Districts
Zone III	Karimnagar, Rajanna, Siddipet, Medak, Kamareddy Districts
Zone IV	Bhadradri-Kothagudem, Khammam, Mahabubabad, Hanumakonda (Warangal Urban), Warangal (Warangal Rural) Districts
Zone V	Suryapet, Nalgonda, Yadadri-Bhongir, Jangaon Districts
Zone VI	Medchal-Malkajgiri, Hyderabad, RangaReddy, SangaReddy, Vikarabad Districts
Zone VII	Mahabubnagar, Narayanpet, Jogulamba-Gadwal, Wanaparthy, Nagarkurnool Districts

PARA-VII: SCHEME OF EXAMINATION:- The Scheme & Syllabus for the examination has been shown in **ANNEXURE-III**.

PARA-VIII: RESOLVING OBJECTIONS RELATED TO QUESTIONS, PRELIMINARY KEY AND OTHER MATTERS OF OBJECTIVE TEST:

i) The Commission publishes the **key** on its website after conduct of the objective test. Any objections with regard to the questions / Key shall be filed within the stipulated period through the link provided in the TSPSC website, after publication of the key. The objections received physically in the form of representations or through emails are not entertained in any circumstances. Any objection(s) received after the last date for receipt of objections on key would not be entertained.

ii) However, for each objection raised by the candidate he/she required to pay Rs.500/- (Rupees Five Hundred only) online through payment gateway duly following online instructions. The list of Banks providing service for the purpose of online remittance of payment is given in Annexure–II.

iii) The objections received in the prescribed proforma within due date will be referred to Expert Committee for opinion to take appropriate decision thereon by the Commission. Final key will be hosted as per decision of the Commission.

iv) Objections on final key shall not be entertained.

v) The marks for the deleted questions, if any, will be awarded to each candidate proportionately based on his performance on the remaining questions and the marks would be considered upto 3rd decimal figure, to determine the merit of the candidates.

vi) After completion of Examination, the Images of OMR Sheets will be hosted on the Commission's Website (https://www.tspsc.gov.in) for reference. Candidates by entering the required Login credentials can download the Images of OMR Sheets. Candidates are advised to retain their Images of OMR Sheets for future purpose until completion of the recruitment process. Duplicate Images of OMR Sheets will not be issued under any circumstances.

PARA-IX: PROCEDURE OF SELECTION:

1) **Pattern of Examination** will be as per G.O. Ms. No. 55 General Administration (Ser.A) Department, Dt. 25/04/2022 and G.O.Ms.No.136, General Administration (Ser.A) Department, Dt. 23/11/2022.

2) The Selection of Candidates for appointment to the posts will be made by Written Examination (Objective Type) by CBRT/ OMR Based and the Selection for the posts will be based on marks secured in the written examination.

3) Those candidates who qualify in the Written Examination in order of merit will be called for verification of Certificates, Community and Category wise for the vacancies available as required. The qualifying marks for selection of the candidates belonging to: OC, Sports men, Ex-servicemen & EWS – not less than 40%, BCs - not less than 35% SCs, STs and PH – not less than 30%.

N.B.: Mere securing minimum qualifying marks does not vest any right in a candidate for being considered for selection

4) In the event of SC and ST candidates not coming up for selection with the minimum marks prescribed above for selection, their selection shall be considered on the basis of marks with reference to their performance in the written examination irrespective of the marks secured.

5) The appearance in all the paper/papers at the Written Examination as per rules is compulsory. Absence in any of the paper/papers will automatically render his/her candidature for disqualification.

6) Candidates have to produce Original documents and other particulars on the day of verification itself. If candidate fails to produce any of the required original certificates and if the particulars furnished by him / her in the Application do not tally with the Original documents produced by him / her, then his / her candidature will be rejected/disqualified without any further correspondence. Those candidates who are called for verification of certificates should furnish their order of preference of Zones by exercising Web-Options and submit at the time of verification of certificates, which are final, failing which his/her candidature shall not be considered for further selection process. The selections will be confined only to the web options exercised by the candidates. Under no circumstances he/she will be considered for the posts /places where preference was not indicated.

7) The candidates will be selected and allotted to the Department and Zone as per their merit, eligibility and order of Preference **(Web-Options)** for allotment of candidates against the vacancies available.

8) If the total marks of two or more than two candidates are equal, then the local status of the candidates is considered for ranking i.e candidates local to Telangana are given first positions, then other than Telangana candidates are given the next positions. If the total marks and local status of the two or more than two candidates are equal, then date of birth of the candidates is taken for ranking i.e the elder candidate is given higher rank. If total marks, local status and date of birth of two or more than two candidates are equal, then the ranks are awarded based on the marks obtained by the candidates in subject paper(s) i.e other than General studies paper. If then also two or more than two candidates are equal in all aspects, their higher qualification will be taken into account and even then the ranking is same the percentage of marks in higher qualification will be taken as criteria for awarding the rank.

9) The appointment of selected candidates will be subject to their being found medically fit in the appropriate Medical Examination, and if he/she is of sound health, active habits free from any bodily defect or infirmity.

PARA-X: DEBARMENT:

a) Candidates should make sure of their eligibility to the posts applied for and that the declaration made by them in the format of application regarding their eligibility is correct in all respects. Any candidate furnishing incorrect information or making false declaration regarding his/her eligibility at any stage or suppressing any information is liable to be debarred from appearing for any of the examinations conducted by the Commission, and for summarily rejection of candidature for this recruitment.

b) The Commission is vested with the constitutional duty of conducting recruitment and selection as per rules duly maintaining utmost secrecy and confidentiality in this process and any attempt by anyone causing or likely to cause breach of this constitutional duty in such manner or by such action as to violate or likely to violate the fair practices followed and ensured by the Commission will be sufficient cause for rendering such questionable means as ground for debarment and penal consequences as per law and rules and as may be decided by the Commission.

c) Any candidate is or has been found impersonating or resorting to any other irregular or improper means in connection with his / her candidature for selection or obtaining support of candidature by any means, such a candidate may in addition to rendering himself/ herself liable to criminal prosecution, will be debarred permanently from any exam or selection held by any Public Service Commission in the country.

d) If he/she himself/herself or through relations or friends or any others has canvassed or endeavoured to enlist for his candidature extraneous support, whether from official or non- official sources for appointment to any State Service or Subordinate Service shall be disqualified.

e) The applicants are not allowed to bring any Electronic devices or Gadgets such as Smart / Mobile Phones, Calculators, Tablets, iPad, Bluetooth, Pagers, Programmable Devices or Storage Media like Pen-drive, Smart Watches, Camera etc., or any other equipment or related accessories either in working or switched off mode capable of being used as a communication device during the examination. Loaning and interchanging of articles among the applicants is not permitted in the examination hall

and any form of malpractice will not be permitted in the exam hall and applicants are advised not to bring any of the banned items including mobile phones to the venue of the examination, as arrangement for safe – keeping cannot be assured.

f) Any infringement / unfair means of the above instructions as per Act No. 25/1997 shall entail disciplinary action published in State Gazette No. 35, Part –IV-B Extraordinary Dt. 21/08/1997 (as adapted by the Telangana Adaptation of Laws Order, 2016) if noticed, at any stage of the Recruitment shall be punishable with imprisonment for a term which shall not be less than three years but which may extend upto seven years and with fine which shall not be less than Rupees Five Thousand, but which may extend upto Rupees One Lakh.

PARA-XI:- **(A)** Please read the following Annexures appended to the Notification before filling the application form.

Annexure-I	Breakup of Vacancies
Annexure-II	Payment gateway
Annexure-III	Scheme and Syllabus
Annexure-IV	Instruction to the Candidates
Annexure-V	List of Communities
Annexure-VI	List of the recognized sports

(B) MEMORANDUM OF MARKS:- After Publication of results, the marks list (total marks) of the successful candidates will be displayed on the Commission's Website. However, Memorandum of Marks can be obtained after one month from the date of declaration of selection list in TSPSC website on payment of Rs.200/- (Rupees Two Hundred Only) through IPO/DD in favour of the Secretary, T.S. Public Service Commission, Hyderabad, for a period of Three Months only. Rejected, Invalid, disqualified, ineligible candidates will not be issued any Memorandum of Marks and fees paid by such candidates, if any, will be forfeited to Government account, without any correspondence in this regard. Requests for memorandum of marks, will not be entertained until the recruitment process is finalized.

PARA XII: SPECIAL INSTRUCTIONS TO CANDIDATES:

Candidates are directed to follow the Commission's Website (**https://www.tspsc.gov.in**) regularly to know the latest developments of this Recruitment and any changes/ Modifications/ Addendum/ Corrigendum, dates of Examination, calling of candidates for verification of Certificates/ Results etc. Candidates may note that individual communication is not possible. Hence, they must regularly visit the TSPSC website for updates such as Edit option, Schedule of Examination and Hall Tickets, Merit List, List of candidates shortlisted for Certificate Verification, schedule of certificate verification / Medical board, etc.

Candidates are advised to go through the Instructions to Candidates enclosed to this Notification at Annexure-IV.

PARA-XIII: COMMISSION'S DECISION TO BE FINAL:

The decision of the Commission in all aspects and all respects pertaining to the application and its acceptance or rejection as the case may be, conduct of examination and at all consequent stages culminating in the selection or otherwise of any candidate shall be final in all respects and binding on all concerned, under the powers vested with it under Article 315 and 320 of the Constitution of India. Commission also reserves its right to alter and modify time and conditions laid down in the notification for conducting the various stages up to selection or withdraw the Notification at any time, duly intimating details thereof to all concerned, as warranted by any unforeseen circumstances arising during the course of this process, or as deemed necessary by the Commission at any stage.

PLACE: HYDERABAD
DATE: 30/12/2022

Sd/-
SECRETARY

ANNEXURE – I

BREAK-UP OF VACANCY POSITION FOR GROUP-III SERVICES

(GENERAL RECRUITMENT)

POST CODE: 01 SENIOR ACCOUNTANT IN TELANGANA STATE GOVERNMENT LIFE INSURANCE(HOD)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS	EX-SER	TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	G	W	
State	3	2	1	-	-	1	-	1	1	-	-	-	-	-	1	1	-	1	-	01 VH	-	1	7	7	14

POST CODE: 02 SENIOR ACCOUNTANT (LOCAL CADRE) IN TELANGANA STATE GOVERNMENT LIFE INSURANCE

Cadre of the post		OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS	EX-SER	TOTAL		GRAND TOTAL
		G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	G	W	
Contiguous Zone (Zone-I & Zone-II)		2	1	-	-	-	1	-	-	-	-	-	-	-	-	-	1	-	-	-	01 VH	-	-	2	4	6
Zone-III	Rajanna	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	1	-	-	-		-	-	-	2	2
Zone-IV	Bhadradri	2	1	-	-	-	1	-	-	-	-	-	-	-	-	1	1	-	-	-	01 VH	-	-	3	4	7
Zone-V	Yadadri	1	1	-	-	-	-	-	-	-	-	-	-	-	-		1	-	-	-	-	-	-	1	2	3
Zone-VI	Charminar	3	2	1	-	-	1	-	1	-	-	-	-	-	-	1	1	-	1	-	01 VH	-	-	5	7	12
Zone-VII	Jogulamba	1	1	-	-	-	1	-	-	-	-	-	-	-	-	-	1	-	-	-	-	-	-	1	3	4
TOTAL		9	7	1	-	-	4	-	1	-	-	-	-	-	-	2	6	-	1	-	3	-		12	22	34

Note:- The selection for Contiguous Zone will be made as per G.O.Ms.No.46, GA (SPF.II) Dept, Dt: 04/04/2022

POST CODE: 03 AUDITOR IN PAY AND ACCOUNTS OFFICER HOD, (FINANCE DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS	EX-SER	TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	G	W	
State	21	15	8	4	6	3	7	5	2	-	5	3	3	2	12	7	9	4	01-VH 01-HH 01-OH 01-MH	01-VH	2	3	82	44	126

POST CODE: 04 SENIOR ACCOUNTANT (HO) IN TREASURIES AND ACCOUNTS DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS	EX-SER	TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	G	W	
State	23	18	10	4	7	3	8	5	2	-	6	3	3	2	13	7	9	5	01 VH 01 HH 01 OH 01 MH	01 VH 01 HH	2	4	91	49	140

POST CODE: 05 SENIOR ACCOUNTANT (ZONAL) IN TREASURIES AND ACCOUNTS DEPARTMENT

ZONE		OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS	EX-SER	TOTAL		GRAND TOTAL
		G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	G	W	
I	Kaleshwaram	4	3	1	1	1	1	-	1	1	-	-	1	-	1	2	2	1	1	-	01 VH	-	1	11	12	23
II	Basara	5	3	2	1	2	1	1	1	1	-	-	1	-	1	3	2	2	1	-	01 VH	-	1	17	12	29
III	Rajanna	6	5	3	1	2	1	2	1	1	-	-	1	-	1	3	2	2	2	01 HH	01 VH	-	1	21	15	36
IV	Bhadradri	6	6	3	1	2	1	2	1	1	-	1	1	-	1	3	2	2	2	01 HH	01 VH	-	2	23	16	39
V	Yadadri	3	2	1	1	1	1	-	1	1	-	-	1	-	1	2	1	1	1	-	01 VH	-	1	10	10	20
VI	Charminar	12	8	4	3	3	2	3	2	1	-	2	2	1	1	6	4	5	2	01 HH 01 OH	01 VH	1	2	42	25	67
VII	Jogulamba	6	5	2	1	2	1	1	1	1	-	-	1	-	1	3	2	2	2	01 HH	01 VH	-	1	19	15	34
TOTAL		**42**	**32**	**16**	**9**	**13**	**8**	**9**	**8**	**7**	-	3	**8**	**1**	**7**	**22**	**15**	**15**	**11**	**5**	**7**	**1**	**9**	**143**	**105**	**248**

29

POST CODE: 06 SENIOR AUDITOR IN STATE AUDIT DEPARTMENT

ZONE		OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS		EX-SER	TOTAL		GRAND TOTAL
		G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	W	
I	Kaleshwaram	2	1	-	-	-	1	-	-	-	-	-	-	-	-		1	-	-	-		-	-	-	2	3	5
II	Basara	2	1	-	-	-	1	-	-	-	-	-	-	-	-	1	1	-	1	-	01 VH	-	-	-	3	5	8
III	Rajanna	2	1	1	-	-	1	-	1	-	-	-	-	-	-	1	1	-	1	-	01 VH	-	-	-	4	6	10
IV	Bhadradri	2	1	-	-	-	1	-	-	-	-	-	-	-	-	1	1	-	1	-	01 VH	-	-	-	3	5	8
V	Yadadri	2	1	1	-	-	1	-	-	-	-	-	-	-	-	1	1	-	1	-	01 VH	-	-	-	4	5	9
VI	Charminar	3	2	1	-	-	1	-	1	-	-	-	-	-	-	1	1	-	1	-	01 VH	-	-	1	6	7	13
VII	Jogulamba	2	1	-	-	-	1	-	-	-	-	-	-	-	-	1	1	-	1	-	01 VH	-	-	-	3	5	8
TOTAL		**15**	**8**	**3**	**-**	-	**7**	**-**	**2**	**-**	-	-	-	-	-	6	**7**	**-**	**6**	**-**	**6**	**-**	-	1	**25**	**36**	**61**

POST CODE: 07 ASSISTANT AUDITOR IN PAY AND ACCOUNTS OFFICE

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS		EX-SER	TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	W	
State	3	3	1	1	1	1	1	1	1	-	-	1	-	1	2	2	1	1	-	01VH	-	-	1	11	12	23

POST CODE: 08 JUNIOR ASSISTANT IN AGRICULTURE HOD, AGRICULTURE & CO-OPERATION DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01	-	-	-	01(VH)	-	-	-	-	01	02	03

POST CODE: 09: JUNIOR ASSISTANT IN DIRECTOR OF MARKETING HOD, (AGRICULTURE & CO-OPERATION DEPARTMENT.)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	01	01

(21)

POST CODE: 10 JUNIOR ASSISTANT IN (HORTICULTURE, HOD), AGRICULTURE & COOPERATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 11 JUNIOR ASSISTANT IN (HO) TS SEED & ORGANIC CERTIFICATION AUTHORITY, AGRICULTURE & COOPERATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	01	01	-	-	01	-	01	-	-	-	-	-	-	01	01	-	01	-	01 (VH)	-	-	-	-	05	06	11

POST CODE: 12 JUNIOR ASSISTANT IN (WARE HOUSE CORPORATION), AGRICULTURE & COOPERATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	01	01	-	-	01	-	01	-	-	-	-	-	-	01	01	-	01	-	01 (VH)	-	-	-	-	05	06	11

POST CODE: 13 JUNIOR ASSISTANT IN FISHERIES HOD, (ANIMAL HUSBANDRY, DAIRY DEVELOPMENT & FISHERIES, DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	--	-	-	02	02

POST CODE: 14 JUNIOR ASSISTANT IN BC WELFARE HOD, BC WELFARE DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 15 JUNIOR ASSISTANT IN (HO), MAHATMA JYOTHIBA PHULE TELANGANA BACKWARD CLASSES WELFARE RESIDENTIAL EDUCATIONAL INSTITUTIONS SOCIETY, (BACKWARD CLASSES WELFARE DEPT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	05	03	01	01	01	01	01	01	01	-	-	01	-	01	02	02	02	01	-	01 (VH)	01	-	-	-	14	12	26

POST CODE: 16 JUNIOR ASSISTANT IN CHIEF ELECTRICAL INSPECTOR TO GOVERNMENT HOD, ENERGY DEPARTMENT.

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE: 17 JUNIOR ASSISTANT IN PRINCIPAL CHIEF CONSERVATOR OF FOREST HOD, ENVIRONMENT, FOREST, SCIENCE &TECHNOLOGY, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01 (VH)	-	-	-	-	-	02	02

POST CODE: 18 JUNIOR ASSISTANT IN (HO), TELANGANA STATE POLLUTION CONTROL BOARD(ENVIRONMENT, FOREST, SCIENCE &TECHNOLOGY DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01 (CF)	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01 (CF)	-	01	-	01 (VH)	-	-	-	-	02	03	05

POST CODE: 19 JUNIOR ASSISTANT IN DIRECTOR OF WORKS ACCOUNTS

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS		EX-SER	TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	W	
State	1	1	-	-	-	1	-	-	-	-	-	-	-	-	-	1	-	-	-	01 VH	-	-	-	1	4	5

POST CODE: 20 JUNIOR ASSISTANT (HO) IN (CIVIL SUPPLIES, HOD), FOOD & CIVIL SUPPLIES, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	01	01	01	01	-	01	01	-	-	01	-	01	01	01	-	01	-	01 (VH)	01	-	-	-	06	09	15

POST CODE: 21 JUNIOR ASSISTANT (HO) IN (LEGAL METROLOGY), FOOD & CIVIL SUPPLIES DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 22 JUNIOR ASSISTANT IN (ANTI - CORRUPTION BUREAU, HOD (GAD DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	01

POST CODE: 23 JUNIOR ASSISTANT IN INFORMATION & PUBLIC RELATIONS, HOD (GAD)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	01	-	-	-	-	-	-	-	-	01	01	-	-	-	01 (VH)	-	-	-	-	03	04	07

POST CODE: 24 JUNIOR ASSISTANT IN (MCR HRD INSTITUTE HOD), GAD, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02(CF) +01	01	-	-	-	01 (CF)	-	-	-	-	-	-	-	-	-	-	-	01 (CF)	-	-	01	-	-	-	04	03	07

POST CODE: 25 JUNIOR ASSISTANT IN TELANGANA STATE PUBLIC SERVICE COMMISISON (HOD) GAD

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	04	04	02	01	02	01	01	01	01	-	-	-	-	01	02	02	02	02	01 (HH)	01 (VH)	02	-	-	-	17	13	30

POST CODE: 26 JUNIOR ASSISTANT IN (SPECIAL COMMISSIONER TELANGANA BHAVAN, NEW DELHI, HOD)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	01

Single Solitary Post -The Sanctioned Strength of the Cadre is only one (1). Hence, as per Rule-22(j) the post is notified as OC (General)

POST CODE: 27 JUNIOR ASSISTANT IN (HO) (DEPARTMENT OF AYUSH, HOD), HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	02	01	03

37

POST CODE: 28 JUNIOR ASSISTANT (HO) IN DIRECTOR OF PUBLIC HEALTH & FAMILY WELFARE (HOD), HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	03	04

POST CODE: 29 JUNIOR ASSISTANT IN (HO) (DRUGS CONTROL ADMN, HOD), HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	03	04

POST CODE: 30 JUNIOR ASSISTANT IN INSTITUTE OF PREVENTIVE MEDICINE HOD (HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT.)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 31 JUNIOR ASSISTANT IN (HO) (KNRUHS, WARANGAL), HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT.

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01-VH(CF)	-	-	-	-	-	01	01

POST CODE: 32 JUNIOR ASSISTANT IN (HO) (MNJ CANCER CENTRE, HYDERABAD), HEALTH, MEDICAL & FW DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	02	03	05

POST CODE: 33 JUNIOR ASSISTANT IN (HO), NIZAM'S INSTITUTE OF MEDICAL SCIENCES (HEALTH, MEDICAL & FAMILY WELFARE DEPT.)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	02	01	01	01	01	-	01	01	-	-	01	-	01	02	01	01	01	-	01(VH)	01	-	-	-	10	10	20

POST CODE: 34 JUNIOR ASSISTANT IN (HO) (TS MEDICAL SERVICES INFRASTRUCTURE DEVELOPMENT CORPORATION), HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 35 JUNIOR ASSISTANT IN (ARCHIVES & DISTRICT GAZETTERS), HIGHER EDUCATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	01

Single Solitary Post -The Sanctioned Strength of the Cadre is only one (1). Hence, as per Rule-22(j) the post is notified as OC (General)

POST CODE: 36 JUNIOR ASSISTANT IN (HO) (ARCHIVES, TARNAKA), HIGHER EDUCATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	02	03

(40)

POST CODE: 37 JUNIOR ASSISTANT IN (HO) COLLEGIATE EDUCATION, HOD (HIGHER EDUCATION DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE: 38 JUNIOR ASSISTANT IN (HO) INTERMEDIATE EDUCATION, HOD, HIGHER EDUCATION DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	01	-	-	-	-	-	-	-	-	01	01	-	-	-	01 (VH)	-	-	-	-	03	04	07

POST CODE: 39 JUNIOR ASSISTANT IN ORIENTAL MANUSCRIPTS, HIGHER EDUCATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 40 JUNIOR ASSISTANT IN (HO) (STATE BOARD OF TECHNICAL EDUCATION AND TRAINING), HIGHER EDUCATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	02	01	-	-	01	-	01	-	-	-	-	-	-	-	01	-	01	-	01 (VH)	01	-	-	-	04	07	11

POST CODE: 41 JUNIOR ASSISTANT IN (HO) TECHNICAL EDUCATION (HOD), HIGHER EDUCATION DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	01	01	01	-	01	01	-	-	01	-	01	01	-	01	01	-	01 (VH)	01	-	-	-	05	07	12

POST CODE: 42 JUNIOR ASSISTANT IN (HO) (T.S. BOARD OF INTERMEDIATE EDUCATION, HOD), HIGHER EDUCATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	09	06	03	02	03	02	02	02	01	-	02	01	01	01	04	03	03	02	01 (HH)	01 (VH)	02	-	01	-	32	20	52

42

POST CODE: 43 JUNIOR ASSISTANT IN (HO) D.G SPECIAL PROTECTION FORCE, HOME, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE: 44 JUNIOR ASSISTANT IN DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE HOD, HOME, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	04	03	01	01	01	01	-	01	01	-	-	01	-	01	02	02	01	01	-	01(VH)	01	-	-	-	11	12	23

POST CODE: 45 JUNIOR ASSISTANT IN INTELLIGENCE, DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE HOD,(HOME, DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	02	01	-	-	01	-	01	01	-	-	-	-	-	02	-	01	01	-	01(VH)	01	-	-	-	09	06	15

POST CODE: 46 JUNIOR ASSISTANT IN CRIME INVESTIGATION DEPARTMENT, DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE HOD, (HOME, DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	01	-	-	01	-	-	01	-	-	-	-	-	01	01	-	01	-	01(VH)	01	-	-	-	06	05	11

POST CODE : 47 JUNIOR ASSISTANT IN T.S FORENSIC SCIENCE LABORATORY, DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE HOD, (HOME, DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 48 JUNIOR ASSISTANT IN POLICE TRANSPORT ORGANIZATION, DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE HOD, (HOME, DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

(44)

POST CODE: 49 JUNIOR ASSISTANT IN GREY HOUNDS, DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE HOD, (HOME, DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	02	03	05

POST CODE: 50 JUNIOR ASSISTANT IN OCTOPUS, DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE HOD, (HOME, DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE: 51 JUNIOR ASSISTANT IN T.S POLICE ACADEMY, DIRECTOR GENERAL & INSPECTOR GENERAL OF POLICE HOD, (HOME, DEPARTMENT)

(47)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 52 JUNIOR ASSISTANT IN DIRECTOR GENERAL OF PRISONS & CORRECTIONAL SERVICES HOD, HOME DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	02	03

POST CODE: 53 JUNIOR ASSISTANT IN PROSECUTIONS, HOD, (HOME DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE : 54 JUNIOR ASSISTANT IN SAINIK WELFARE HOD, (HOME, DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE : 55 JUNIOR ASSISTANT IN (HO) COMMERCE & EXPORT PROMOTION, HOD, INDUSTRIES & COMMERCE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	01	-	-	-	-	-	-	-	-	01	01	-	-	-	01 (VH)	-	-	-	-	03	04	07

POST CODE: 56 JUNIOR ASSISTANT IN (HO) (HANDLOOMS & TEXTILES, HOD), INDUSTREIS & COMMERCE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 57 JUNIOR ASSISTANT IN (HO) (INDUSTRIES, HOD), INDUSTRIES & COMMERCE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	01	-	-	01	-	01	-	-	-	-	-	-	01	-	-	01	-	01 (VH)	-	-	-	-	03	05	08

POST CODE: 58 JUNIOR ASSISTANT IN (HO) (MINES & GEOLOGY, HOD)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 59 JUNIOR ASSISTANT IN (HO) (SUGARCANE COMMISSIONER, HOD), INDUSTRIES & COMMERCE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	03	03

POST CODE: 60 JUNIOR ASSISTANT IN TELANGANA STATE KHADI & VILLAGE INDUSTRIES BOARD (TSKVIB), INDUSTRIES & COMMERCE DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	02	03	05

POST CODE: 61 JUNIOR ASSISTANT IN (HO) (DIRECTOR, GROUND WATER DEPARTMENT, HOD), I&CAD, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-.	-	01	01

POST CODE: 62 JUNIOR ASSISTANT IN (HO) (EMPLOYMENT & TRAINING, HOD), LABOUR & EMPLOYMENT DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	--		-	-	-	-	-	02	02

POST CODE: 63 JUNIOR ASSISTANT IN (HO) (FACTORIES, HOD), LABOUR & EMPLOYMENT DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	01 (VH)	-	-	-	-	02	04	06

POST CODE: 64 JUNIOR ASSISTANT IN (INDUSTRIAL TRIBUNAL - II, HYDERABAD), LABOUR & EMPLOYMENT DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 65 JUNIOR ASSISTANT IN (INDUSTRIAL TRIBUNAL – I, HYDERABAD), LABOUR & EMPLOYMENT, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE: 66 JUNIOR ASSISTANT IN (HO) (INSURANCE MEDICAL SERVICES, HOD), LABOUR & EMPLOYMENT, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	01	-	-	01	-	01	-	-	-	-	-	-	01	-	-	01	-	01 (VH)	-	-	-	-	02	04	06

POST CODE : 67 JUNIOR ASSISTANT IN (LABOUR COURT,GODAVARIKHANI)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE: 68 JUNIOR ASSISTANT IN (LABOUR COURT, WARANGAL), LABOUR & EMPLOYMENT, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE: 69 JUNIOR ASSISTANT IN (LABOUR COURT - I, HYDERABAD), LABOUR & EMPLOYMENT, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 70 JUNIOR ASSISTANT IN (LABOUR COURT - III, HYDERABAD), LABOUR & EMPLOYMENT, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01

POST CODE: 71 JUNIOR ASSISTANT IN (HO) (LABOUR, HOD), LABOUR AND EMPLOYMENT DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	01	-	-	01	-	01	-	-	-	-	-	-	01	01	-	01	-	01 (VH)	-	-	-	-	04	06	10

POST CODE: 72 JUNIOR ASSISTANT IN (MINORITIES WELFARE, HOD), MINORITIES WELFARE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	01 (VH)	-	-	-	-	02	04	06

POST CODE: 73 JUNIOR ASSISTANT IN (HO) MUNICIPAL ADMINISTRATION, HOD (MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT DEPARTMENT.)

(52)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	02	01	01	-	01	-	01	01	-	-	01	-	-	02	01	01	01	-	01 (VH)	01	-	-	-	09	09	18

POST CODE: 74 JUNIOR ASSISTANT IN (HO) (CHIEF ENGINEER RURAL WATER SUPPLY), PR & RD DEPARTMENT.

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	01	-	-	01	-	01	-	-	-	-	-	-	01	01	-	01	-	01 (VH)	01	-	-	-	03	06	09

POST CODE: 75 JUNIOR ASSISTANT IN ENGINEER IN CHIEF (GENERAL & PANCHAYAT RAJ) (PR&RD DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	02	01	-	-	01	-	01	01	-	-	-	-	-	01	01	01	01	-	01 (VH)	01	-	-	-	08	07	15

53

POST CODE: 76 JUNIOR ASSISTANT (HO) (PANCHAYAT RAJ HOD), PR & RD DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	02	03

POST CODE: 77 JUNIOR ASSISTANT IN (HO) ECONOMICS & STATISTICS, HOD, PLANNING, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	-	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	02	03

POST CODE : 78 JUNIOR ASSISTANT IN (HO) (ENDOWMENTS, HOD), REVENUE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	02	01	01	-	01	-	01	-	-	-	01	-	-	01	01	01	01	-	01 (VH)	01	-	-	-	05	09	14

POST CODE: 79 JUNIOR ASSISTANT IN (HO) (EXCISE, HOD), REVENUE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	02	01	-	-	01	-	01	01	-	-	-	-	-	01	01	01	01	-	01 (VH)	01	-	-	-	08	07	15

POST CODE: 80 JUNIOR ASSISTANT IN (HO) (LAND ADMINISTRATION, HOD), REVENUE DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	04	01	01	01	01	01	-	01	01	-	-	01	-	-	01	02	01	01	-	01 (VH)	01	-	-	-	10	09	19

POST CODE : 81 JUNIOR ASSISTANT IN (HO), REGISTRATION & STAMPS, HOD (REVENUE DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	01	-	-	-	-	-	-	-	-	01	01	-	01	-	01 (VH)	-	-	-	-	01	05	06

POST CODE: 82 JUNIOR ASSISTANT IN (HO) (STATE TAXES, HOD), REVENUE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	02	01	01	-	01	-	-	01	-	-	01	-	01	02	01	01	01	-	01 (VH)	01	-	-	-	07	09	16

POST CODE: 83 JUNIOR ASSISTANT IN (HO) (SURVEY SETTLEMENT & LAND RECORDS, HOD), REVENUE DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	-	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	02	03

POST CODE: 84 JUNIOR ASSISTANT IN (HO) (SCHEDULED CASTE DEVELOPMENT DEPARTMENT HOD), SC DEVELOPMENT, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	-	01	-	-	01	-	01	-	-	-	-	-	-	01	01	-	01	-	01 (VH)	-	-	-	-	03	05	08

POST CODE: 85 JUNIOR ASSISTANT IN (HO) (TELANGANA SOCIAL WELFARE RESIDENTIAL EDUCATIONAL INSTITUTIONS SOCIETY), SC DEVELOPMENT, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	02	01	01	01	-	01	01	01	-	-	01	-	01	03	02	02	01	-	01 (VH)	01	-	-	-	13	10	23

POST CODE: 86 JUNIOR ASSISTANT IN TELANGANA SC CO-OPERATION DEVELOPMENT CORPORATION LTD., SC DEVELOPMENT, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	02	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	02	03	05

POST CODE: 87 JUNIOR ASSISTANT IN (HOD) GOVERNMENT EXAMINATIONS, HOD (SECONDARY EDUCATION DEPARTMENT)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	01	01	-	01	-	01	01	-	-	01	-	-	02	01	01	01	-	01 (VH)	01	-	-	-	07	08	15

POST CODE : 88 JUNIOR ASSISTANT IN (HO) (PUBLIC LIBRARIES, HOD), SECONDARY EDUCATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE : 89 JUNIOR ASSISTANT IN (HOD) (REGISTRAR OF PUBLICATIONS, HOD), SECONDARY EDUCATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01		01

Single Solitary Post -The Sanctioned Strength of the Cadre is only one (1). Hence, as per Rule-22(j) the post is notified as OC (General)

POST CODE: 90 JUNIOR ASSISTANT IN (HO) (SCHOOL EDUCATION, HOD), SECONDARY EDUCATION

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	05	01	01	02	01	02	01	01	-	-	01	-	01	03	02	02	02	01 (HH)	01 (VH)	01	-	-	-	16	15	31

POST CODE: 91 JUNIOR ASSISTANT IN (HOD) STATE INSTITUTE OF EDUCATIONAL TECHNOLOGY (SIET), SECONDARY EDUCATION DEPARTMENT.

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	03	04

POST CODE: 92 JUNIOR ASSISTANT IN (HO) TELANGANA STATE RESIDENTIAL EDUCATIONAL INSTITUTIONAL SOCIETY (TSREIS), SECONDARY EDUCATION, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	02	03

POST CODE: 93 JUNIOR ASSISTANT IN (HO) ENGINEER IN CHIEF (R&B,NH,ADMN,ROB/RUBS) HOD

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	01 (VH)	-	-	-	-	-	02	02

POST CODE: 94 JUNIOR ASSISTANT IN (HO) (TRANSPORT COMMISSIONER TELANGANA, HOD) TRANSPORT, R & B DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	-	01	-	-	01	-	01	-	-	-	-	-	-	01	01	-	01	-	01 (VH)	-	-	-	-	05	05	10

POST CODE: 95 JUNIOR ASSISTANT IN (HO) CHIEF ENGINEER TRIBAL WELFARE, HOD, TRIBAL WELFARE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE: 96 JUNIOR ASSISTANT IN (HO) T.S. TRIBAL WELFARE RESIDENTIAL EDUCATIONAL INSTITUTIONS SOCIETY (SECRETARY GURUKULAM), TRIBAL WELFARE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	03	02	01	01	01	01	-	01	01	-	-	01	-	01	02	01	01	01	-	01 (VH)	01	-	-	-	10	10	20

POST CODE: 97 JUNIOR ASSISTANT IN (HO) TRIBAL CULTURAL RESEARCH & TRAINING INSTITUTE, HOD, TRIBAL WELFARE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	02	03

POST CODE: 98 JUNIOR ASSISTANT IN (HO) TRIBAL WELFARE, HOD, TRIBAL WELFARE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	-	-	-	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	01	02

POST CODE: 99 JUNIOR ASSISTANT IN (WOMEN DEVELOPMENT & CHILD WELFARE HOD), WOMEN, CHILDREN, DISABLED & SR. CITIZENS, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	03	03

POST CODE: 100 JUNIOR ASSISTANT IN (HO)(CULTURAL AFFAIRS), YOUTH ADVANCEMENT, TOURISM & CULTURE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	01	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	02	02

POST CODE: 101 JUNIOR ASSISTANT IN (HO) (SATS LB STADIUM), YOUTH ADVANCEMENT, TOURISM & CULTURE, DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	01(VH)	-	-	-	-	-	03	03

POST CODE: 102 JUNIOR ACCOUNTANT IN (HO) IN TREASURIES AND ACCOUNTS DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS	EX-SER	TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	G	W	
State	10	8	4	2	3	2	3	2	1	-	2	1	1	1	5	3	4	2	01 HH 01 OH	01 VH	1	2	38	22	60

POST CODE: 103 JUNIOR ACCOUNTANT IN TELANGANA STATE GOVERNMENT LIFE INSURANCE

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		SPORTS	EX-SER	TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	G	G	W	
State	-	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	1	1

POST CODE: 104 ACCOUNTANT, TELANGANA SCHEDULED TRIBES CO-OPERATIVE FINANCE CORPORATION LTD (TRICOR), TRIBAL WELFARE DEPARTMENT

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	01	-	01

Single Solitary Post -The Sanctioned Strength of the Cadre is only one (1). Hence, as per Rule-22(j) the post is notified as OC (General)

POST CODE: 105 JUNIOR ASSISTANT CUM TYPIST IN PROSECUTIONS HOD, HOME DEPARTMENT

(63)

Cadre of the post	OC		EWS		BC-A		BC-B		BC-C		BC-D		BC-E		SC		ST		PH		EX-SER		SPORTS		TOTAL		GRAND TOTAL
	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	G	W	
State	01	01	-	-	-	01	-	-	-	-	-	-	-	-	-	01	-	-	-	-	-	-	-	-	01	03	04

Note:-As per State & Subordinate Rules, Rule-22(2)(e)(i):- Out of two roster points, preference to one of the two points for women can be given and if women candidates are not available, both the points with men shall be considered for Ex-servicemen roster points.

ANNEXURE-II

LIST OF BANKS FOR MAKING ONLINE PAYMENT

Sl. No.	Name of the Bank
1	Andhra Pragathi Grameena Bank
2	A U Small Finance Bank
3	Bandhan Bank
4	Bank of Bahrain and Kuwait
5	Bank of Baroda
6	Bank of India
7	Bank of Maharashtra
8	Bassien Catholic Coop Bank
9	Canara Bank
10	Capital Small Finance Bank
11	Catholic Syrian Bank
12	Central Bank of India
13	City Union Bank
14	Cosmos Bank
15	DCB Bank
16	Deutsche Bank
17	Dhanlakshmi Bank
18	Digibank by DBS
19	Equitas Small Finance Bank
20	ESAF Small Finance Bank
21	Federal Bank
22	Fincare Bank
23	Gujarat State Co-operative Bank Limited
24	HDFC Bank
25	HSBC Retail Net Banking
26	ICICI Bank
27	IDBI Bank
28	IDFC FIRST Bank
29	Indian Bank
30	Indian Overseas Bank
31	Indus-Ind Bank
32	Jammu & Kashmir Bank
33	Jana Small Finance Bank
34	Janata Sahakari Bank Ltd Pune
35	Kalyan Janata Sahakari Bank
36	Karnataka Bank Ltd
37	Karnataka Gramin Bank
38	Karnataka Vikas Grameena Bank
39	Karur Vysya Bank
40	Kotak Bank
41	Laxmi Vilas Bank
42	Maharashtra Gramin Bank
43	Mehsana urban Co-op Bank
44	NKGSB Co-op Bank
45	North East Small Finance Bank Ltd
46	Nutan Nagarik Sahakari Bank Limited
47	Punjab & Sind Bank
48	Punjab National Bank
49	RBL Bank Limited
50	Saraswat Bank
51	SBM Bank India
52	Shivalik Mercantile Cooperative Bank Ltd
53	South Indian Bank
54	State Bank of India
55	SVC Co-operative Bank Ltd
56	Tamil Nadu State Co-operative Bank
57	Tamilnad Mercantile Bank Ltd.
58	The Kalupur Commercial Co-Operative Bank
59	The Surat People's Co-operative Bank Limited
60	The Sutex Co-op Bank Ltd
61	T J S B Bank
62	UCO Bank
63	Union Bank of India
64	Utkarsh Small Finance Bank
65	Varachha Co-operative Bank Limited
66	YES Bank Ltd
67	Zoroastrian Co-Operative Bank Ltd

ANNEXURE-III

SCHEME AND SYLLABUS FOR THE POST OF GROUP – III SERVICES

SCHEME OF EXAMINATION

PAPER	SUBJECT	QUESTIONS (MULTIPLE CHOICE)	DURATION (HOURS)	MAXIMUM MARKS
WRITTEN EXAMINATION (Objective Type)				
Paper- I	GENERAL STUDIES AND GENERAL ABILITIES	150	2 ½	150
Paper-II	HISTORY, POLITY AND SOCIETY i. Socio-Cultural History of Telangana and Formation of Telangana State. ii. Overview of the Indian Constitution and Politics iii. Social Structure, Issues and Public Policies	150(3x50)	2 ½	150
Paper-III	ECONOMY AND DEVELOPMENT i. Indian Economy: Issues and challenges ii. Economy and Development of Telangana iii. Issues of Development and Change	150(3x50)	2 ½	150
TOTAL MARKS				450

The written exam will be conducted in English, Telugu and Urdu

(66)

SYLLABUS

GROUP-III SERVICES

PAPER-I: GENERAL STUDIES AND GENERAL ABILITIES

1. Current Affairs – Regional, National & International.
2. International Relations and Events.
3. General Science; India's Achievements in Science and Technology.
4. Environmental Issues; Disaster Management- Prevention and Mitigation Strategies.
5. World Geography, Indian Geography and Geography of Telangana State.
6. History and Cultural Heritage of India.
7. Society, Culture, Heritage, Arts and Literature of Telangana.
8. Policies of Telangana State.
9. Social Exclusion, Rights Issues and Inclusive Policies.
10. Logical Reasoning; Analytical Ability and Data Interpretation.
11. Basic English. (8^{th} Class Standard)

PAPER-II: HISTORY, POLITY AND SOCIETY

I. *Socio-Cultural History of Telangana and Formation of Telangana State.*

1. Satavahanas, Ikshvakus, Vishnukundins, Mudigonda and Vemulawada Chalukyas and their contribution to culture; Social and Religious conditions; Buddhism and Jainism in Ancient Telangana; Growth of Language and Literature, Art and Architecture.

2. The establishment of Kakatiya kingdom and their contribution to socio-cultural development. Growth of Language and Literature under the Kakatiyas; Popular protest against Kakatiyas: Sammakka - Sarakka Revolt; Art, Architecture and Fine Arts. Rachakonda and Deverakonda Velamas, Social and Religious Conditions; Growth of Language and Literature, Socio- Cultural contribution of Qutubshahis - Growth of Language, Literature, Art, Architecture, Festivals, Dance, and Music. Emergence of Composite Culture.

3. Asaf Jahi Dynasty; Nizam-British Relations: Salarjung Reforms and their impact; Socio - Cultural- Religious Conditions under the Nizams: Educational Reforms, Establishment of Osmania University; Growth of Employment and the Rise of Middle Classes.

4. Socio-cultural and Political Awakening in Telangana: Role of Arya Samaj-Andhra Mahasabha; Andhra Saraswatha Parishat, Literary and Library movements, Adi-Hindu movement, Andhra Mahila Sabha and the growth of Women's movement; Tribal Revolts, Ramji Gond and Kumaram Bheem, -The Telangana Peasant Armed Struggle ; Causes and Consequences.

5. Integration of Hyderabad State into Indian Union and formation of Andhra Pradesh. Gentlemen Agreement; Mulki Movement 1952-56; Violation of Safeguards – Regional imbalances - Assertion of Telangana identity; Agitation for Separate Telangana State 1969-70 - Growth of popular protest against discrimination and movements towards the formation of Telangana State 1971-2014.

II. *Overview of the Indian Constitution and Politics.*

1. Evolution of the Indian Constitution – Nature and salient features – Preamble.
2. Fundamental Rights – Directive Principles of the State Policy – Fundamental Duties.
3. Distinctive Features of the Indian Federalism – Distribution of Legislative, Financial and Administrative Powers between the Union and States.
4. Union and State Government – President – Prime Minister and Council of Ministers; Governor, Chief Minister and Council of Ministers – Powers and Functions.
5. Indian Constitution; Amendment Procedures and Amendment Acts.
6. Rural and Urban Governance with special reference to the 73rd and 74th Amendment Acts.

(68)

7. Electoral Mechanism: Electoral Laws, Election Commission, Political Parties, Anti defection Law and Electoral Reforms.
8. Judicial System in India – Judicial Review; Judicial Activism; Supreme Court and High Courts.
9. a) Special Constitutional Provisions for Scheduled Castes, Scheduled Tribes, Backward Classes, Women, Minorities and Economically Weaker Sections (EWS).
   b) National Commissions for the Enforcement – National Commission for Scheduled Castes, Scheduled Tribes, Backward Classes, Women, Minorities and Human Rights.
10. National Integration issues and challenges: Insurgency; Internal Security; Inter-State Disputes.

III. Social Structure, Issues and Public Policies.

1. Indian Social Structure:

Salient Features of Indian society: Family, Marriage, Kinship, Caste, Tribe, Ethnicity, Religion and Women.

2. Social Issues:

Inequality and Exclusion: Casteism, Communalism, Regionalism, Violence against Women, Child Labour, Human trafficking, Disability, Aged and Third / Trans-Gender Issues.

3. Social Movements:

Peasant Movement, Tribal movement, Backward Classes Movement, Dalit Movement, Environmental Movement, Women's Movement, Regional Autonomy Movement, Human Rights / Civil Rights Movement.

4. Social Policies and Welfare Programmes:

Affirmative Policies for SCs, STs, OBC, Women, Minorities, Labour, Disabled and Children; Welfare Programmes: Employment, Poverty Alleviation Programmes; Rural and Urban, Women and Child Welfare, Tribal Welfare.

5. Society in Telangana:

Socio- Cultural Features and Issues in Telangana; Vetti, Jogini, Devadasi System, Child Labour, Girl Child, Flourosis, Migration, Farmer's; Artisanal and Service Communities in Distress.

PAPER-III: ECONOMY AND DEVELOPMENT

I. *Indian Economy: Issues and Challenges*

1. **Demography:** Demographic Features of Indian Population – Size and Growth Rate of Population – Demographic Dividend – Sectoral Distribution of Population – Population Policies of India

2. **National Income:** Concepts & Components of National Income – Measurement Methods – National Income Estimates in India and its Trends – Sectoral Contribution – Per Capita Income

3. **Primary and Secondary Sectors:** Agriculture and Allied Sectors – Contribution to National Income – Cropping Pattern – Agricultural Production and Productivity – Green Revelation – Irrigation – Agricultural Finance and Marketing – Agricultural Pricing – Agricultural Subsidies and Food Security – Agricultural Labour – Growth and Performance of Allied Sectors

4. **Industry and Services Sectors:** Growth and Structure of Industry in India – Contribution to National Income –Industrial Policies – Large Scale Industries – MSMEs – Industrial Finance – Contribution of Services Sector to National Income – Importance of Services Sector – Sub Sectors of Services – Economic Infrastructure – India's Foreign Trade

5. **Planning, NITI Aayog and Public Finance:** Objectives of India's Five Year Plans – Targets, Achievements and Failures of Five Year Plans – NITI Aayog – Budget in India – Concepts of Budget Deficits – FRBM – Recent Union Budgets – Public Revenue, Public Expenditure and Public Debt – Finance Commissions

II. *Economy and Development of Telangana*

1. **Structure and Growth of Telangana Economy:** Telangana Economy in Undivided Andhra Pradesh (1956-2014) – State Finances (Dhar Commission, Wanchu Committee, Lalit Committee, Bhargava Committee) – Land Reforms - Growth and Development of Telangana Economy Since 2014 – Sectoral Contribution to State Income – Per Capita Income

2. **Demography and HRD:** Size and Growth Rate of Population – Demographic Features of Telangana Economy – Age Structure of Population – Demographic Dividend.

3. **Agriculture and Allied Sectors:** Importance of Agriculture – Trends in Growth Rate of Agriculture – Contribution of Agriculture and Allied Sectors to GSDP/GSVA – Land Use and Land Holdings Pattern – Cropping Pattern – Irrigation – Growth and Development of Allied Sectors – Agricultural Policies and Programmes

4. **Industry and Service Sectors:** Structure and Growth of Industry – Contribution of Industry to GSDP/GSVA – MSME – Industrial Policies – Components, Structure and Growth of Services Sector – Its Contribution to GSDP/GSVA – Social and Economic Infrastructure

5. **State Finances, Budget and Welfare Policies:** State Revenue, Expenditure and Debt – State Budgets – Welfare Policies of the State

III. Issues of Development and Change

1. **Growth and Development:** Concepts of Growth and Development – Characteristics of Development and Underdevelopment – Measurement of Economic Growth and Development – Human Development – Human Development Indices – Human Development Reports

2. **Social Development:** Social Infrastructure – Health and Education – Social Sector – Social Inequalities – Caste – Gender – Religion – Social Transformation – Social Security

60

(70)

3. **Poverty and Unemployment:** Concepts of Poverty – Measurement of Poverty – Income Inequalities - Concepts of Unemployment – Poverty, Unemployment and Welfare Programmes

4. **Regional Inequalities:** Urbanization – Migration – Land Acquisition – Resettlement and Rehabilitation

5. **Environment and Sustainable Development:** Concepts of Environment – Environmental Protection and Sustainable Development – Types of Pollution – Pollution Control – Effects of Environment – Environmental Policies of India

ANNEXURE – IV

INSTRUCTIONS TO CANDIDATES:

A) GENERAL INSTRUCTIONS TO CANDIDATES

1) Candidates are directed to follow the Commission's Website (https://www.tspsc.gov.in) regularly to know the latest developments regarding the Recruitment, dates of Examination, calling of candidates for verification of Certificates/ Medical Boards, Results etc.
2) The Hall Ticket must be presented for entry into the examination hall alongwith one original valid Photo identification card issued by Government i.e., Passport, Pan Card, Voter ID, Aadhaar Card, Government Employee ID or Driving License etc., without fail.
3) Candidates are strictly not allowed inside the Examination centre after closing the gate.
4) **EDIT OPTION TO THE CANDIDATES:** The applicants should follow the TSPSC website regularly to utilize the edit option to rectify the mistakes viz., Biodata particulars/Data corrections / Omissions etc., in the application, if the facility is given by the Commission. If the edit option facility is not utilized by the candidates, the TSPSC is not responsible and the data already available is treated as final. After the due date, Data corrections through Online/Paper representations or Corrections on the Nominal Rolls in the examination hall will not be accepted under any circumstances. No correspondence will be entertained in this matter.
5) There will be a common examination for Paper-I i.e., General Studies as decided by the Commission, whenever required.
6) The candidates must note that his/her admission to the examination is strictly provisional. The mere fact that an Admission to the examination does not imply that his/her candidature has been finally cleared by the Commission or that the entries made by the candidate in his/her application have been accepted by the Commission as true and correct. The candidates have to be found suitable after verification of original certificates; and other eligibility criteria. The Applicants have to upload his/her scanned recent colour passport photo and signature to the Application Form. Failure to produce the same photograph, if required, at the time of verification, may lead to disqualification.
7) The candidates are not allowed to bring any Electronic devices such as Smart / Mobile phones, Calculators, tablets, iPad, Bluetooth, pagers, watches to examination centre. Loaning and interchanging of articles among the candidates is not permitted in the examination hall and any form of malpractice will not be permitted in the exam hall.
8) The candidates are expected to behave in an orderly and disciplined manner while writing the examination. If any candidate takes away Answer Sheet of OMR based examination, the candidature will be rejected. In case of impersonation/ disorder/ rowdy behaviour during Examination, cases shall be booked in the Police Station concerned, apart from disqualifying his /her candidature.
9) Candidates trying to use unfair means shall be disqualified from the selection. No correspondence whatsoever will be entertained from the candidates.
10) The Commission is also empowered to invoke the penal provisions of the T.S. Public Examinations (Prevention of Malpractices and Unfair means) Act, 1997 (Act No.25/1997) for matters connected therewith or incidental thereto and as per the Rules of Procedure of TSPSC published in Telangana Gazette No: 60 dated 28/12/2015 in respect of this Notification.
11) (i) The candidates who are totally blind are allowed to write the examination with the help of scribe provided by TSPSC and 20 minutes extra time is permitted to them per hour.
    (ii) Scribe will be provided by TSPSC to those candidates who do not have both the upper limbs for Orthopedically Handicapped. However, no extra time will be granted to them.
    (iii) Scribe will be provided to the above category of candidates who applied for scribe facility in the online application only.
    (iv) An extra time of 20 minutes per hour is also permitted for the candidates with locomotor disability and CEREBRAL PALSY where dominant (writing) extremity is affected for the extent slowing the performance of function **(Minimum of 40% impairment)**. Scribe is allowed to such candidates also.
    (v) The scribe should be from an academic discipline other than that of the candidate and the academic qualification of the scribe should be one grade lower than the stipulated eligibility criteria.
    (vi) The candidate as well as the scribe will have to give a suitable undertaking confirming the rules applicable.

72

B) INSTRUCTIONS TO CANDIDATES REGARDING OMR BASED EXAMINATION

1) The candidates have to report to the examination venue at least 30 minutes before the commencement of examination. Their Photo Image/thumb impression on Biometric system may be recorded.
2) The candidate should satisfy the Invigilator of his identity with reference to the Signature and Photograph available on the Nominal Roll and Hall Ticket.
3) The candidates should go through the instructions given on the cover page of Question booklet and OMR Answer Sheet which will be provided to him/her in the examination hall and carefully write his/her Hall Ticket Number, Subject / Paper Code, Question Booklet Number, Name of the Examination Centre etc., on the OMR Answer Sheet. The candidates have to USE BALL POINT PEN (BLUE/BLACK) ONLY to fill up relevant columns in the OMR Answer Sheet including MARKING OF THE ANSWERS. Bubbling by Pencil / Ink Pen /Gel Pen is not permitted in the examination.
4) The candidate must write all the relevant columns in the Answer sheet and also encode (bubble) correctly such as Hall Ticket Number, Question Booklet Number and Paper Code on the OMR Answer Sheet carefully and to Sign in the space provided for on Side-1 of the Answer Sheet and ensure the Signature of the Invigilator, etc., on it, failing which the Answer sheet will be rejected. Use of whitener / eraser / chalk-powder etc., is strictly prohibited on the OMR Answer sheet/ Question Paper.
5) Candidate should encode the Hall-Ticket Number and Paper Code first carefully on OMR Answer Sheet. After receiving the Question Booklet only, candidate should verify and encode Question Booklet Number on the OMR Answer Sheet, if candidate has not darkened the Hall Ticket Number and Question booklet number at side 1 of the OMR Answer Sheet his/her Answer Sheet will be invalidated without any further notice.
6) OMR Answer sheets cannot be replaced under any circumstances in case of wrong bubbling.
7) If there is any defect in the Question Booklet or OMR Answer Sheet, please ask the invigilator for replacement immediately.
8) The OMR Answer sheets are to be scanned (valued) with Optical Mark Reader. The Digital copy of OMR Answer Sheets will be made available on the Commission's website immediately after completion of the image scanning.
9) No candidate should leave the examination hall till expiry of fulltime. After writing the examination the candidate has to handover the OMR Answer sheet to the invigilator in the examination hall. If any candidate takes away the OMR Answer sheet, his/her candidature will be rejected.
10) The Commission would be analyzing the responses of a candidate with other appeared candidates to detect patterns of similarity. If it is suspected that the responses have been shared and the scores obtained are not genuine/ valid, the Commission will invalidate the OMR Answer Sheet and cancel his/ her candidature.

C) INSTRUCTIONS FOR CANDIDATES REGARDING CBRT EXAMINATION

1) Candidates shall report at the venue one hour (60 minutes) before the Commencement of Examination as the candidates have to undergo certain procedural formalities required for CBRT examination.
2) Date and Time of the Examination are mentioned in the Hall-Ticket
3) The examination link with the login screen will already be available on your system. Please inform the invigilator if this is not the case.
4) 10 minutes prior to the exam, you'll be prompted to login. Please type the Login ID (H T No.) and the Password (Password for Candidate will be given on exam day) to proceed further.
5) Invigilator will announce the password at 09.50 AM and 02.20 PM in cases if Examination is at 10:00 A.M and 2:30 P.M respectively.
6) Copying or noting down questions and/or options is not allowed. Severe action will be taken if any candidate is found noting down the questions and/or options.
7) After logging in, the following will be displayed on your Computer screen:
   - Profile Information - Check the details & click on "I Confirm" or "I Deny".
   - Detailed exam instructions - Please read and understand thoroughly.
   - Please click on the "I am ready to Begin" button.
8) After reading the instructions, you have to use the mouse to answer the multiple-choice type questions having FOUR alternative answer choices.
9) To answer any numerical answer type question, you need to use the virtual numeric key pad and the mouse.
10) On the online exam question screen, the timer will display the balance time remaining for the completion of exam.

11) The question numbers are colour coded and of different shapes based onthe process of recording your response:
    - White (Square) - For un-attempted questions.
    - Red (Inverted Pentagon) - For unanswered questions.
    - Green (Pentagon) - For attempted questions.
    - Violet (Circle) - Question marked by candidate for review to be answeredlater.
    - Violet (Circle with a Tick mark) - Question answered but marked bycandidate for review.
12) After answering a question, click the SAVE & NEXT button to save yourresponse and move onto the next question.
13) Click on Mark for Review & NEXT to mark your question for review, and thengo to the next question.
14) To clear any answer chosen for a particular question, please click on theCLEARRESPONSE button.
15) A summary of each section, (i.e. questions answered, not answered, marked for review) is available for each section. You have to place the cursor over the section name for this summary.
16) In case you wish to view a larger font size, please inform the Invigilator. On the Invigilator's confirmation, click on the font size you wish to select. The font size will be visible on the top.
17) You may view INSTRUCTIONS at any point of time during exam, by clicking onthe INSTRUCTIONS button on your screen.
18) The SUBMIT button will be activated after 150 Minutes. It will continue for an additional 50 Minutes for P H candidates eligible for compensatory time. Please keep checking the timer on your screen.
19) In case of automatic or emergency log out, all your attempted questions and their responses will be saved. And also, the exam will start from the time where it had stopped.
20) You will be provided a blank sheet for rough work. Do write your Login ID and Password on it. Please ensure that you return it to the invigilator at the end of the exam after tearing ONLY the password from it.
21) Please don't touch the key board as your exam ID will get locked. If your IDgets locked, please inform your invigilator who will help in unlocking your ID andthen you can continue with the exam.
22) Please inform the invigilator in case of any technical issues.
23) Please do not talk to or disturb other candidates.
24) In case you are carrying articles other than the admit card, photo identityproof and pen, please leave them outside the exam room.
25) These are model instructions and candidates have to follow latest instructions issuedalong with Hall tickets

** * **

(74)

ANNEXURE-V

LIST OF SCHEDULED CASTES AND SCHEDULED TRIBES

(G.O. MS. NO. 5 Scheduled Castes Development (POA.A2) DEPARTMENT Dt. 08/08/2014 read with G.O. Ms. No. 11, Scheduled Castes Development (POA.A2) DEPARTMENT Dt. 17/09/2014 and G.O. Ms. No. 2 Scheduled Castes Development (POA.A2) DEPARTMENT Dt. 22.01.2015)

LIST OF SCHEDULED CASTES

1. Adi Andhra
2. Adi Dravida
3. Anamuk
4. Aray Mala
5. Arundhatiya
6. Arwa Mala
7. Bariki
8. Bavuri
9. Beda (Budga) Jangam
10. Bindla
11. Byagara, Byagari
12. Chachati
13. Chalavadi
14. Chamar, Mochi, Muchi, Chamar-Ravidas, Chamar- Rohidas
15. Chambhar
16. Chandala
17. Dakkal, Dokkalwar
18. Dandasi
19. Dhor
20. Dom, Dombara, Paidi, Pano
21. Ellamalawar, Yellammalawandlu
22. Ghasi, Haddi, Relli, Chanchandi
23. Godari
24. Gosangi
25. Holeya
26. Holeya Dasari
27. Jaggali
28. Jambuvulu
29. Kolupulvandlu, Pambada, Pambanda, Pambala
30. Madasi Kuruva, Madari Kuruva
31. Madiga
32. Madiga Dasu, Mashteen
33. Mahar
34. Mala, Mala Ayawaru
35. Mala Dasari
36. Mala Dasu
37. Mala Hannai
38. Malajangam
39. Mala Masti
40. Mala Sale, Nethani
41. Mala Sanyasi
42. Mang
43. Mang Garodi
44. Manne
45. Mashti
46. Matangi
47. Mehtar
48. Mitha Ayyalvar
49. Mundala
50. Paky, Moti, Thoti
51. Pamidi
52. Panchama, Pariah
53. Relli
54. Samagara
55. Samban
56. Sapru
57. Sindhollu, Chindollu
58. Yatala
59. Valluvan

LIST OF SCHEDULED TRIBES

1. Andh, Sadhu Andh
2. Bagata
3. Bhil
4. Chenchu
5. Gadabas, Bodo Gadaba, Gutob Gadaba, Kallayi Gadaba, Parangi Gadaba, Kathera Gadaba, Kapu Gadaba
6. Gond, Naikpod, Rajgond, Koitur
7. Goudu (in the Agency tracts)
8. Hill Reddis
9. Jatapus
10. Kammara
11. Kattunayakan
12. Kolam, Kolawar
13. Konda Dhoras, Kubi
14. Konda Kapus
15. Kondareddis
16. Kondhs, Kodi, Kodhu, Desaya Kondhs, Dongria Kondhs, Kuttiya Kondhs, Tikiria Kondhs, Yenity Kondhs, Kuvinga
17. Kotia, Bentho Oriya, Bartika, Dulia, Holya, Sanrona, Sidhopaiko
18. Koya, Doli Koya, Gutta Koya, Kammara Koya, Musara Koya, Oddi Koya, Pattidi Koya, Rajah, Rasha Koya, Lingadhari Koya (ordinary), Kottu Koya, Bhine Koya, Rajkoya
19. Kulia
20. Manna Dhora
21. Mukha Dhora, Nooka Dhora
22. Nayaks (in the Agency tracts)
23. Pardhan
24. Porja, Parangiperja
25. Reddi Dhoras
26. Rona, Rena
27. Savaras, Kapu Savaras, Maliya Savaras, Khutto Savaras
28. Sugalis, Lambadis, Banjara
29. Thoti (in Adilabad, Hyderabad, Karimnagar, Khammam, Mahbubnagar, Medak, Nalgonda, Nizamabad and Warangal districts)
30. Yenadis, Chella Yenadi, Kappala Yenadi, Manchi Yenadi, Reddi Yenadi
31. Yerukulas, Koracha, Dabba Yerukula, Kunchapuri Yerukula, Uppu Yerukula
32. Nakkala, Kurvikaran.

LIST OF SOCIALLY AND EDUCATIONALLY BACKWARD CLASSES

As per G.O. Ms. No. 16 Backward Classes Welfare (OP) Department, Dated:11.03.2015 and read with G.O.MS.No. 34, Backward Classes Welfare (OP) Department, Dated: 08/10/2015, G.O. Ms. No. 4 Backward Classes Welfare (OP) Department, Dated: 30/01/2016, G.O.Ms.No. 3 Backward Classes Welfare (B) Department, Dated: 09-09-2020

STATE LIST OF BCs
(List of Backward Classes of Telangana State)
GROUP-A
(Aboriginal Tribes, Vimuktha Jathis, Nomadic and Semi-Nomadic Tribes etc.)

1 Agnikulakshatriya, Palli, Vadabalija, Bestha, Jalari, Gangavar, Gangaputra, Goondla, Vanyakulakshatriya (Vannekapu, Vannereddi, Pallikapu, Palliredi) Neyyala, Pattapu.
2 Balasanthu, Bahurupi
3 *[Bandara]
4 Budabukkala
5 Rajaka (Chakali, Vannar)
6 Dasari (formerly engaged in Bikshatana i.e., Beggary)
7 Dommara
8 Gangiredlavaru
9 Jangam (whose traditional occupation is begging)
10 Jogi
11 Katipapala
12 *[Korcha]
13 Lambada or Banjara in Telangana area (deleted and included in ST list vide. G.O.Ms.No.149, SW, Dt.03.05.1978)
14 Medari or Mahendra
15 Mondivaru, Mondibanda, Banda
16 Nayi-Brahmin/Nayee-Brahmin (Mangali), Mangala and Bhajantri

(76)

17 Nakkala (deleted vide. G.O.Ms.No.21, BCW (C2) DEPARTMENT Dt.20.06.2011, since it is included in the list of Scheduled Tribes at Sl.No.34 vide. Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 2002 (Central Act No.10 of 2003)
18 Vamsha Raj / Pitchiguntla
19 Pamula
20 Pardhi (Nirshikari)
21 Pambala
22 Peddammavandlu, Devaravandlu, Yellammavandlu, Mutyalammavandlu, Dammali / Dammala / Dammula / Damala
23 Veeramushti (Nettikotala), Veerabhadreeya
24 Valmiki Boya (Boya, Bedar, Kirataka, Nishadi, Yellapi, Pedda Boya), Talayari, Chunduvallu (Yellapi and Yellapu are one and the same as clarified vide. G.O.Ms.No.61, BCW (M1) DEPARTMENT Dt.05.12.1996)
25 Yerukalas in Telangana area (deleted and included at Sl.No.31 in the list of STs)
26 Gudala
27 Kanjara – Bhatta
28 *[Kalinga]
29 Kepmare or Reddika
30 Mondepatta
31 Nokkar
32 Pariki Muggula
33 Yata
34 Chopemari
35 Kaikadi
36 Joshinandiwalas
37 Odde (Oddilu, Vaddi, Vaddelu), Vaddera, Vaddabhovi, Vadiyaraj, Waddera
38 Mandula
39 Mehtar (Muslim)
40 Kunapuli
41 Patra
42 *[Kurakula]
43 *[Pondara]
44 *[Samanthula /Samantha/ Sountia / Sauntia]
45 Pala-Ekari, Ekila, Vyakula, Ekiri, Nayanivaru, Palegaru, Tolagari, Kavali (area confined to Hyderabad and Rangareddy Districts only)
46 Rajannala, Rajannalu (area confined to Karimnagar, Warangal, Nizamabad and Adilabad Districts only)
47 Bukka Ayyavars
48 Gotrala
49 Kasikapadi / Kasikapudi (area confined to Hyderabad, Rangareddy, Nizamabad, Mahaboobnagar and Adilabad Districts only)
50 Siddula
51 Sikligar/ Saikalgar
52 Poosala (included vide. G.O.Ms.No.16, BCW(C2) DEPARTMENT Dt.19.02.2009 by deleting from Sl.No.24 under Group-D)
53 *[Aasadula / Asadula]
54 *[Keuta / Kevuto / Keviti]
55 Orphan and Destitute Children who have lost their parents before reaching the age of ten and are destitute; and who have nobody else to take care of them either by law or custom; and also who are admitted into any of the schools or orphanages run by the Government or recognised by the Government.
56 Addapuvaru
57 Bagothula/ Bhagavathula
58 Bail Kammara/ Ghisadi/ Gadiya Lohar
59 Enooti/ Yenetivallu
60 Ganjikuti/ Ganjikutivaru
61 Gouda Jetti
62 Kakipadagala
63 Patamvaru/ Masaiahlu
64 Odd/ Od/ Oad
65 Sonnayila/ Sannayila/ Sannayollu
66 Sri Kshatriya Ramajogi/ Ramajogi/ Ramajogula
67 Theracheerala/ Telsoori/ Baikani
68 Tholubommalatavaru/ Boppala

GROUP-B
(Vocational Groups)

1 *[Achukatlavandlu]
2 Aryakshatriya, Chittari, Giniyar, Chitrakara, Nakhas
3 Devanga
4 Goud [Ediga, Gouda (Gamalla), Kalalee, Gounda, **[*Settibalija of Visakhapatnam, East Godavari, West Godavari and Krishna districts]** and Srisayana (Segidi)
5 Dudekula, Laddaf, Pinjari or Noorbash
6 Gandla, Telikula, Devathilakula
7 Jandra
8 Kummara or Kulala, Salivahana
9 Karikalabhakthulu, Kaikolan or Kaikala (Sengundam or Sengunther)
10 Karnabhakthulu
11 Kuruba or Kuruma
12 *[Nagavaddilu]
13 Neelakanthi
14 Patkar (Khatri)
15 Perika (Perika Balija, Puragiri kshatriya)
16 Nessi or Kurni
17 Padmasali (Sali, Salivan, Pattusali, Senapathulu, Thogata Sali)
18 Srisayana (Segidi) (deleted vide. G.O.Ms.No.63, BCW (M1) DEPARTMENT Dt.11.12.1996 and added to Sl.No.4 of Group-B)
19 Swakulasali
20 Thogata, Thogati or Thogataveerakshatriya
21 Viswabrahmin (Ausula, Kamsali, Kammari, Kanchari, Vadla or Vadra or Vadrangi and Silpis), Viswakarma
22 *[Kunchiti / Vakkaliga / Vakkaligara / Kunchitiga]
23 Lodh/ Lodhi/ Lodha (area confined to Hyderabad, Rangareddy, Khammam and Adilabad Districts only)
24 Bondili
25 Are Marathi, Maratha (Non-Brahmins), Arakalies and Surabhi Natakalavallu
26 Neeli (included vide. G.O.Ms.No. 43, BCW (C2) DEPARTMENT Dt.07.08.2008 by deleting from Group D at Sl.No.22)
27 Budubunjala / Bhunjwa / Bhadbhunja (area confined to Hyderabad and Rangareddy Districts only)
28 *[Gudia / Gudiya]

GROUP-C

Scheduled Castes converts to Christianity and their progeny

GROUP-D
(Other Classes)

1 *[Agaru]
2 Arekatika, Katika, Are-Suryavamshi
3 *[Atagara]
4 Bhatraju
5 Chippolu (Mera)
6 *[Gavara]
7 *[Godaba]
8 Hatkar
9 *[Jakkala]
10 Jingar
11 *[Kandra]
12 Koshti
13 Kachi
14 Surya Balija (Kalavanthula), Ganika
15 Krishnabalija (Dasari, Bukka)
16 *[Koppulavelamas]
17 Mathura
18 Mali (Bare, Barai, Marar and Tamboli)
19 Mudiraj, Mutrasi, Tenugollu
20 Munnurukapu
21 *[Nagavasam (Nagavamsa)]
22 Nelli (deleted vide. G.O.Ms.No.43, BCW(C2) DEPARTMENT Dt.07.08.2008 and added at Sl.No.26 in Group 'B')
23 *[Polinati Velamas of Srikakulam and Visakhapatnam districts]
24 Poosala caste (deleted vide. G.O.Ms.No.16, BCW(C2) DEPARTMENT Dt.19.02.2009 and included at S.No.52 under Group-A)

(78)

25 Passi
26 Rangarez or Bhavasara Kshatriya
27 Sadhuchetty
28 Satani (Chattadasrivaishnava)
29 Tammali (Non-Brahmins) (Shudra caste) whose traditional occupation is playing musical instruments, vending of flowers and giving assistance in temple service but not Shivarchakars
30 *[Turupukapus or Gajulakapus]
31 Uppara or Sagara
32 Vanjara (Vanjari)
33 Yadava (Golla)
34 Are, Arevallu and Arollu
35 *[Sadara / Sadaru]
36 *[Arava]
37 Ayyaraka (area confined to Khammam and Warangal Districts only)
38 Nagaralu (area confined to Hyderabad and Rangareddy Districts only)
39 Aghamudian, Aghamudiar, Agamudivellalar and Agamudimudaliar (including Thuluva Vellalas) (area confined to Hyderabad and Rangareddy Districts only)
40 *[Beri Vysya / Beri Chetty]
41 *[Atirasa]
42 Sondi / Sundi
43 Varala
44 Sistakaranam
45 Lakkamarikapu
46 Veerashaiva Lingayat / Lingabalija
47 Kurmi
48 Aheer/ Aheer Yadav
49 Govili/Govlii/ Gouli/Gavli
50 Kulla Kadagi/ Kulle Kadigi/ Chittepu
51Sarollu/Soma Vamsha Kshatriya

GROUP-E
(Socially and Educationally Backward Classes of Muslims)
(Subject to outcome of Civil Appeal No(s).2628-2637/2010 etc., pending before the Hon'ble Supreme Court of India)

1 Achchukattalavandlu, Singali, Singamvallu, Achchupanivallu, Achchukattuvaru, Achukatlavandlu
2 Attar Saibulu, Attarollu
3 Dhobi Muslim/ Muslim Dhobi/ Dhobi Musalman, Turka Chakla or Turka Sakala, Turaka Chakali, Tulukka Vannan, Tsakalas, Sakalas or Chakalas, Muslim Rajakas
4 Faqir, Fhakir Budbudki, Ghanti Fhakir, Ghanta Fhakirlu, Turaka Budbudki, Darvesh, Fakeer
5 Garadi Muslim, Garadi Saibulu, Pamulavallu, Kani-Kattuvallu, Garadollu, Garadiga
6 Gosangi Muslim, Phakeer Sayebulu
7 Guddi Eluguvallu, Elugu Bantuvallu, Musalman Keelu Gurralavallu
8 Hajam, Nai, Nai Muslim, Navid
9 Labbi, Labbai, Labbon, Labba
10 Pakeerla, Borewale, Deera Phakirlu, Bonthala
11 Qureshi, Kureshi/ Khureshi, Khasab, Marati Khasab, Muslim Katika, Khatik Muslim
12 Shaik/ Sheikh
13 Siddi, Yaba, Habshi, Jasi
14 Turaka Kasha, Kakkukotte Zinka Saibulu, Chakkitakanevale, Terugadu Gontalavaru, Thirugatigantla, Rollaku Kakku Kottevaru, Pattar Phodulu, Chakketakare, Thuraka Kasha

---

** omitted vide G.O Ms.No.3, BCW(OP) DEPARTMENT Dated:14.08.2014*

N.B.:1)The above list is for information and subject to confirmation with reference to G.O.Ms.No.58, SW(J) Department, dated 12.05.1997 and time to time orders.
2) On account of any reason whatsoever in case of any doubt/ dispute arising in the matter of community status (SC/ST/BC/OC) of any candidate, subject to satisfaction with regard to relevant Rules and Regulations in force the decision of the Commission shall be final in all such cases.

ANNEXURE – VI

List of recognized sports disciplines for Two Percent (2%) reservation in Direct Recruitment in Government Departments / Govt. Institutions as per G.O. Ms. No. 74, Youth Advancement, Tourism & Culture (Sports) Department Dated:09-08-2012

(1) FOOTBALL
(2) HOCKEY
(3) VOLLEYBALL
(4) HANDBALL
(5) BASKET BALL
(6) TENNIS
(7) TABLE TENNIS
(8) SHUTTLE BADMINTON
(9) KABBADI
(10) ATHLETICS
(11) SWIMMING
(12) GYMNASTICS
(13) WEIGHTLIFTING
(14) WRESTLING
(15) BOXING
(16) CYCLING
(17) ROWING
(18) SHOOTING
(19) FENCING
(20) ROLLER SKATING
(21) SAILING / YATCHING
(22) ARCHERY
(23) CRICKET
(24) CHESS
(25) KHO-KHO
(26) JUDO
(27) TEAKWANDO
(28) SOFTBALL
(29) BODY BUILDING (Uniform Services like Police, Excise etc).

** * **

(80)

Annexure-IV

From
Dr. E. Naveen Nicolas, IAS.,
Secretary,
TGPSC

To
The Member-Secretary,
Telangana Pollution Control Board,
Paryavaran Bhavan, A3,
Industrial Estate, Sanathnagar,
Hyderabad

R
14886035

5562
- 4 DEC 2024

7530
04 DEC 2024

Letter No. 178/RN/2024, Dt. 27/11/2024

Sir,

Sub: -TGPSC-RN-Filling up of 46 vacancies in various categories of posts in Pollution Control Board under Direct Recruitment through TGPSC– Details-Reg.

Ref: -1) Your Lr. No. 65/TGPCB/Estt./2024-749, Dt. 19/11/2024.
2) G.O.Ms No 90 Finance (HRM.VII) Department, 07/08/2024.

<<>>

I am to invite kind attention to the reference cited., on the above subject and to state as follows:-.

In the ref. 2nd cited, Government has classified certain posts in various categories such as., Group-I,II,III, Gazetted Category Engineering Services, Gazetted Scale Other Professional Servies, Non-Gazetted Other Professional Services, Academic posts in Degree Colleges etc., and the 46 vacant posts of your department may fall under following categories:-

Sl. No.	Name of the Post	vacancies	Categories of Posts covered
1	Assistant Environmental Engineer	19	Gazetted Category Engineering Services
2	Assistant Scientist (Analyst Grade-II)	20	Gazetted Scale Other Professional services
3	Statistician	01	Non-Gazetted Scale Other Professional services
4	Accounts Officer	01	Gazetted Scale Other Professional services
5	Junior Assistant	05	Group-III Services
	Total	**46**	

The copy of Job Calendar issued by the Finance Department, Government of Telangana is enclosed.

Further, at present the Government has constituted Commission of Inquiry for conducting a detailed study on sub-classification within Scheduled Castes (copy enclosed).

SAM

It is further informed that still Finance Department concurrence / indents for the posts falling under the catgegories of Gazetted Category Engineering Servicess, Gazetted Scale Other Professional Servies, Non-Gazetted Other Professional Services etc., are not received from all Departments.

(Contd.,@2Pg.)

AO 9/12

Supdt-2 Incl Asmp 9.12.24

T.G.P.C.B. ADMN. BOARD OFFICE * Hyderabad * I.No. 966 Dt. 9/12/24

(81)

Hence, the Commission shall issue notification for the posts of your Department only after all the indents are received from all the other participating Departments, since these are common recruitments.

This is for your kind information.

Yours faithfully,
Sd/-
SECRETARY

//f.b.o.//

ADDITIONAL SECRETARY

(82)

Annexure – V

GOVERNMENT OF TELANGANA

ABSTRACT

Public Services – Job Calendar – Filling-up of Direct Recruitment vacancies in various Government Departments / Corporations / Societies / Universities / GIA Institutions / PSUs / Local Bodies / GENCO & TRANSCO / TGSRTC and other undertakings - Implementation of Telangana Job Calendar for the years 2024-2025 – Orders – Issued.

FINANCE (HRM.VII) DEPARTMENT

G.O.Ms.No.90 Dated: 07th August, 2024

Read the following: -

G.O.Ms.No.275, Finance & Planning (FW.SMPC) Department, dated: 14.12.1995.

& & &

O R D E R:

Government desires to fill-up all the vacancies available in Government departments and Government Undertakings and Institutions under the control of Government through Direct Recruitment duly following a time schedule to facilitate the unemployed youth to prepare for competitive exams in a planned manner.

2. It was brought to the notice of the Government that due to multiplicity of agencies conducting various competitive exams independent of one another is leading to clashing of examination and leaving no time for the aspirants to prepare for different exams. Consequently, the aspirants are forced to choose one or two exams, forgoing many other opportunities. Due to this, exams have been postponed on several occasions on demand from various quarters.

3. In order to address these issues, Government have constituted a Committee of Senior Secretaries to examine the system of recruitment in other states. Similarly, the system being adopted in UPSC have also been examined by holding consultation with them.

(83)

4. After due study and consultation, the Government in order to ensure prompt conduct of competitive examinations for filling-up of various Direct Recruitment vacancies in Government, Grant-in-Aid Institutions and PSUs, have decided to issue a Job Calendar, which will enable the students to plan their schedules for the exams they would like to attempt and giving them sufficient time for preparation.

5. Accordingly, Telangana Job Calendar for the years 2024-2025 is prepared and Annexed to this order. All the Recruiting Agencies are hereby directed to adhere to the Job Calendar issued duly obtaining necessary permissions from the Government as per the time schedule prescribed.

6. All Secretariat administrative departments and Heads of Departments are hereby directed to identify Direct Recruitment vacancies, obtain clearance from Government and submit indents to the concerned Recruiting Agencies within time limit specified in the calendar and make sure that the Telangana Job Calendar for the years 2024-2025, is followed scrupulously.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

SANDEEP KUMAR SULTANIA
PRINCIPAL SECRETARY TO GOVERNMENT

To,

All Secretariat Departments,

Dr. B.R. Ambedkar Telangana Secretariat, Hyderabad.

The Secretary, Telangana Public Service Commission, Hyderabad.

The Chairman, Telangana State Level Police Recruitment Board, Hyderabad.

The Secretary, Telangana Residential Educational Institutions Recruitment Board, Hyderabad.

The Member Secretary, Telangana Medical and Health Services Recruitment Board, Hyderabad.

(84)

The Director of School Education, Telangana, Hyderabad.

The Chairman & Managing Director, TRANSCO/ GENCO/ SPDCL/ NPDCL/ REDCO, Telangana, Hyderabad.

The Managing Director, SCCL, Kothagudem.

The Managing Director, HMWS&SB, Hyderabad.

Copy to:

The Principal Secretary to Hon'ble Chief Minister, Telangana, Hyderabad.

The Special Secretary to Hon'ble Deputy Chief Minister for Finance, Planning and Energy, Telangana, Hyderabad.

The OSD to Chief Secretary, Telangana, Hyderabad.

The P.S. to Spl. Chief Secretary/ Prl. Secretary/ Spl. Secretary/ Joint Secretary (H), Finance Department, Dr.B.R.Ambedkar Telangana Secretariat, Hyderabad.

The General Administration (Ser/Cabinet) Department, Dr.B.R.Ambedkar Telangana Secretariat, Hyderabad.

SF/SCs.

//FORWARDED:: BY ORDER//

SECTION OFFICER

Annexure

(to G.O.Ms.No.90, Finance (HRM.VII) Department, dated: 07.08.2024)

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
1	Group I Mains	All posts notified under Group I Services	Already Notification issued in Feb-24	Oct-24	TGPSC	Graduation with Specialised qualifications for certain posts	Exams are scheduled from Oct 21st to 27th 2024
2	Group III Services	All posts notified under Group III Services	Already Notification issued in Dec-22	Nov-24	TGPSC	Graduation with Specialised qualifications for certain posts	Exams are scheduled on Nov 17th and 18th 2024

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
3	Lab Technician (Grade II)/ Nursing Officer (Staff Nurse)/ Pharmacist (Grade II)/ Pharmacist (AYUSH) in HM&FW Dept	Lab Technician (Grade II)/ Nursing Officer (Staff Nurse)/Pharmacist (Grade II)/Pharmacist (AYUSH) in HM&FW Dept	Sep-24	Nov-24	MHSRB	Certificate in Laboratory Technician Course and 8 Other qualifications for Lab Technician, GNM / B.Sc Nursing for Nursing Officer, D.Pharmacy/B.Pharmacy/ Pharm.D for Pharmacist Grade II and Diploma in Pharmacy (Ayurveda/ Unani/ Homeopathy) Pharmacist-AYUSH	
4	Group II Services	All posts notified under Group II Services	Already Notification issued in Dec-22	Dec-24	TGPSC	Graduation with Specialised qualifications for certain posts	

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
5	Engineering and other Posts in TGTRANSCO,TGNPDCL and TGSPDCL	Asst Executive Engineer/ Assistant Engineer/ Sub Engineer/ther posts	Oct-24	Jan-25	TGTRANSCO	BE / B.Tech/Diploma/Other qualifications in relevant Streams	
6	Gazetted Category-Engineering Services	Degree level Engineering posts of all the Departments (AEE/ Equivalent posts of all Engineering Depts)	Oct-24	Jan-25	TGPSC	BE/B.Tech/Equivalent	

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
7	Teacher Eligibility Test	Teachers	Nov-24	Jan-25	School Education	B.Ed/D.Ed/Equivalent	TET is not a recruitment exam. It is a mandatory qualifying exam for certain Teacher posts
8	Group I-Preliminary (Including the Asst Conservator of Forests on the lines of UPSC Preliminary for Indian Forest Services)	All 19 categories of posts mentioned in GO.Ms.No.55 Dated 25.4.2022 and other similar posts in State Government	Oct-24	Feb-25	TGPSC	Any Graduation, Specialized qualifications for certain posts	

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
9	Gazetted scale Other Professional services (Not included in Groups)	Degree and above level of other professional services of all the Departments / corporations / societies	Jan-25	Apr-25	TGPSC	Post Graduation/ Graduation in the concerned subject	
10	DSC of Teachers in School Education Dept	Teachers	Feb-25	Apr-25	School Education	Degree with B.Ed/Intermediate with D.Ed/Other Equivalent Qualifications	
11	Forest Beat Officer in Forest Dept	Forest Beat officers	Feb-25	May-25	TGPSC	Intermediate/ Equivalent	

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
12	Teachers Eligibility Test	Teachers	Apr-25	Jun-25	School Education	B.Ed/D.Ed/Equivalent	TET is not a recruitment exam. It is a mandatory qualifying exam for certain Teacher posts
13	Group I-Mains	All posts notified under Group I Services		Jul-25	TGPSC		Those who qualify in the Group I Prelims exam will appear for Group I Mains
14	SI Civil and/or Equivalent posts (Preliminary Written Test)	Sub Inspectors	Apr-25	Aug-25	TGPRB	Any Graduation	Preliminary Written Test

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
15	PC Civil and/or Equivalent posts (Preliminary Written Test)	Police Constables	Apr-25	Aug-25	TGPRB	Intermediate	Preliminary Written Test
16	Academic posts in Degree Colleges	Lecturers, Librarians, Physical Directors in Degree Colleges and equivalent posts of all Departments of State Government	Jun-25	Sep-25	TGPSC	Post Graduation with NET/SLET/Ph.D in the concerned subject	

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
17	Degree Lecturers and Equivalent posts in Residential Degree Colleges	Degree Lecturer and equivalent posts in all Residential Degree Colleges	Jun-25	Sep-25	TREIRB	Post Graduation with NET/SLET/Ph.D in the concerned subject	
18	Group II (Including the Forest Range Officers)	All 16 categories of posts mentioned in GO.Ms.No.55 Dated 25.4.2022 and other similar posts in State Government	May-25	Oct-25	TGPSC	Any Graduation/Specialised Qualifications for certain posts	

92

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
19	Group III (Clubbed with Group IV)	All 10 categories of posts mentioned in GO.Ms.No.55 Dated 25.4.2022 and other similar posts in Government, Corporations and Societies of State Government	Jul-25	Nov-25	TGPSC	Any Graduation/ Specialised Qualifications for certain posts	

(93)

S.No	Name of Recruitment Notification	Categories of Posts covered	Month in which Notification would be issued by the Recruiting Agency	Tentative Month of Exam	Name of Recruiting Agency	Qualifications prescribed for the post	Remarks
1	2	3	4	5	6	7	8
20	Employment Notification for filling up of vacancies in Various Executive cadre posts	1. Management Trainee (Mining) E2 Grade 2.Management Trainee (E&M), E2 Grade 3.Management Trainee (F&A), E2 Grade 4. Management Trainee (Civil), E2 Grade 5. General Duty Medical Officers(GDMOs), E3 Grade	Jul-25	Nov-25	SCCL	BE/B.Tech/B.Sc(Engg) or its equivalent qualification(Regular) in Mining Engineering/Civil Engineering/Electrical, Mechanical or Electrical & Electronics Engineering/CA(or) ICWA/CMA/MBBS & Registration with Telangana State Medical Council	

(94)

SECTION OFFICER

(95)

Annexure – VI

Dr Justice Shameem Akther
(Former Judge, High Court for the State of Telangana)

Commission of Inquiry
For conducting a detailed study on
Sub-classification within **Scheduled Castes** and Report
(G.O.Ms.No.8, SC Development (POA.A2) Department
dated 11.10.2024)

1st Floor, B-Block
BRKR Bhavan, Tank Bund Road
Hyderabad-500063.
onemancommission.scsc@gmail.com

NOTIFICATION DATED 13th NOVEMBER, 2024

(Under Rule 4 (1)(b) of the
Andhra Pradesh Commission of Inquiry Rules, 1968)

WHEREAS the Government of Telangana has decided to appoint a Commission of Inquiry under the Commissions of Inquiry Act, 1952 for conducting a detailed study on sub-classification within Scheduled Castes reserved categories in terms of the Judgement of the Hon'ble Supreme Court of India in Civil Appeal No.2317 of 2011, dated 01.8.2024 (State of Punjab & Others vs Davinder Singh & Others reported in 2024 INSC 562) and since the above subject matter is of public importance, issued G.O.Ms.No.8, Scheduled Castes Development (POA.2) Department, dated 11.10.2024, appointing the undersigned as the Commissioner of Inquiry with the following Terms of Reference.

a. To undertake a rationale sub-classification and grouping together of the homogenous sub-casts of Scheduled Castes in the State of Telangana by adopting a scientific methodology and by considering the available Contemporaneous Data and Census.

b. To conduct empirical studies to identify inter-se backwardness within various sub-groups of Scheduled Castes in the State of Telangana, by focusing on inadequacy of representation in the Services of the State and admissions into Educational Institutions.

(96)

c. To examine various facts of the social, economic, political and educational backwardness among various sub-groups within Scheduled Castes and identify the manner of effective implementation of sub-classification of Scheduled Castes in the State of Telangana, in terms of the judgment of the Hon'ble Supreme Court in State of Punjab & Others vs Davinder Singh & Others in Civil Appeal No.2317 of 2011 on 01.08.2024.

d. To submit a report with specific recommendations on the above aspects and on all other measures required to be undertaken to ensure that the benefits of reservation policies are equitably distributed among the various sub-groups of Scheduled Castes.

Hence, this Notification is issued inviting all persons acquainted with the subject matter of the inquiry to furnish to the Commission a statement relating to, and strictly confining to, the above Terms of Reference. Such Statement shall be accompanied by an affidavit in support of the facts set out in the Statement sworn by the person furnishing the Statement and every person furnishing such Statement shall also furnish to the Commission along with the Statement a list of the documents, if any, on which he proposes to rely and forward to the Commission. Wherever practicable, the originals or true copies of such of those documents as may be in his possession or power shall be filed and wherever practicable shall state the name and address of the person from whom the remaining documents may be obtained.

Statement as above shall be filed in the office of the Commission of Inquiry, 1st Floor, B-Block, BRKR Bhavan, Tank Bund Road, Hyderabad-500063, **on or before 14th December, 2024 during the office hours between 10.30 am and 5.00 pm OR** shall be sent by post to the office of the Commission of Inquiry so as to reach **before 5.00 pm on 14th December, 2024.**

Sd/-
(Dr. JUSTICE SHAMEEM AKTHER)
Commission of Inquiry

//Attested//

Additional Director

Additional Director
Office of The Commissioner of Inquiry
Sub Classification for SC's
Reserved Category

Progress Report in compliance with the directions dated 11.09.2024 of Hon'ble National Green Tribunal in OA No.693/2023 in the matter of News Item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the Weak Link".

Submitted by

The State of Tripura

Status Report in compliance with the directions dated 11.09.2024 of Hon'ble National Green Tribunal in OA No.693/2023 in the matter of News Item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the Weak Link".

The Hon'ble National Green Tribunal, Principal Bench, New Delhi in its Order dated 11.09.2024 in the matter of OA No. 693/2023 has directed the States to file the progress report indicating the compliance of this Order by way of an Affidavit by providing an advance copy to the Counsel for the Central Pollution Control Board.

In the Order dated 11.09.2024, the Hon'ble Tribunal has mentioned that several posts are lying vacant in various SPCB/PCCs for long which is affecting their function and consequential lapses in monitoring. The Hon'ble Tribunal has also taken note of the fact that in some of the States/UTs the adequate number of laboratories does not exist, therefore, expeditious steps shall be taken to cure it. Accordingly, the Hon'ble National Green Tribunal has directed the States to file the progress report indicating the compliance of this Order by way of an Affidavit by providing an advance copy to the Counsel for the Central Pollution Control Board.

The status of compliance with respect to the Order dated 11.09.2024 passed by the Hon'ble National Green Tribunal is furnished below:

A. Status of Vacant Posts & Action Taken for filling up of the Vacant Posts:

The Tripura State Pollution Control Board has total 28 nos. of Sanctioned Post and presently 6 posts are lying vacant. It may kindly be noted that since last hearing, two officials have attained the age of superannuation. Therefore, the number of vacant posts increases from 4 to 6.

The State Board has taken all necessary initiatives for filling up of the Posts

and the aforesaid posts will be filled up following all the statutory norms.

It is further submitted that, during 2021, the Tripura State Pollution Control board has taken several initiatives including publication of Advertisement for recruitment to the vacant posts (One Junior Scientist and one Junior Environmental Engineer). However, due to change in recruitment policy of the State Government, the recruitment could not be done at that time. Now, the process of preparation of fresh Recruitment Rules as well as amendment of the existing rules have been completed as per the new recruitment policy of the State Government and the said Recruitment Rules is under process for obtaining concurrence of the State Government. It is expected that the TSPCB will fill up the vacant posts within stipulated timeline after finalization of the recruitment Rules.

Further, the TSPCB has also taken necessary initiatives to fill up two vacant posts, the vacancy arises due to retirement of two employees.

B. Laboratory Infrastructure & Strengthening of the Monitoring Activity

A sophisticated environmental laboratory has been set up under Section 17(2) & 52 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 17(2) & 28 of the Air (Prevention and Control of Pollution) Act, 1981at Head Office of Tripura State Pollution Control Board at Gorkhabasti, Agartala, West Tripura for the analysis of various environmental parameters of water & wastewater, air, noise etc. since the inception of the Tripura State Pollution Control Board. A copy of the Memorandum issued by the Tripura State Pollution Control Board in this regard is enclosed herewith as **Annexure-R1.**

At present, the Tripura State Pollution Control Board has also 2 (two) Zonal Offices & Laboratories and details are as follows:

Sl	Offices & Laboratories	Office Infrastructure

No.		
1	Central Laboratory at Agartala Tripura State Pollution Control Board, Parivesh Bhawan, PN Complex, Gorkhabasti, Agartala, West Tripura	Own Building of Tripura State Pollution Control Board
	Zonal Office & Address	
2	South Zonal Office & Laboratory, Tripura State Pollution Control Board, Udaipur, Gomati District, Tripura	Accommodated in the office building of Department of Science, Technology & Environment, Government of Tripura.
3	North Zonal Office & Laboratory, Tripura State Pollution Control Board, Kumarghat, Unakoti District, Tripura	Accommodated in the office building of Department of Science, Technology & Environment, Government of Tripura.
4	Central Zonal Office & Laboratory, Tripura State Pollution Control Board, Ambassa, Dhalai District, Tripura	Shifted to Head Quarter, TSPCB, Agartala

These Zonal Office & Laboratories are well equipped with basic instruments. Collection as well as analysis of the basic environmental parameters is being done in these Zonal Office & Laboratories. The TSPCB is in the process for obtaining NABL accreditation for its Laboratories. In this connection, the TSPCB has already engaged an Agency through e-tender process. A copy of the said Work Order is enclosed as herewith as **Annexure-R2.**

The central environmental laboratory set up at Head Office of Tripura State Pollution Control Board at Agartala, West Tripura for analysis of various environmental parameters of Water & Waste water, Air, Noise etc. is having a set of Scientific Officials having requisite qualification. Apart from these, Project Associates and Data Entry Operators having requisites qualification are also being engaged under National Air quality Monitoring Programme

(NAMP) and National Water quality Monitoring Programme (NWMP) projects of CPCB.

At present, the Tripura State Pollution Control Board is well equipped with all necessary equipment and machineries to be used for analysis of different parameters of Air and water samples as per the CPCB guidelines.

The TSPCB has taken initiatives for procurement of one GCMS, Ion Chromatograph and Flue Gas Meter for further strengthening of the existing Laboratories.

It is further needed to mention here that the State Government has already set up one State Level Water Testing laboratory stationed at P.N. Complex, Agartala, West Tripura under the Director, Directorate of the WSSO, PWD (DWS). A copy of the said Memorandum is enclosed herewith as **Annexure-R3**.

In addition to that, there are 20 water testing laboratories presently operational in District, Sub-division and Block level under the PWD(DWS) Department, Govt. of Tripura. All these laboratories are having NABL Accreditation.

C. Strengthening of the Tripura State Pollution Control Board:

Following initiatives have been taken for further strengthening of the Tripura State Pollution Control Board:

1. The General Body of the TSPCB in its 51st Meeting held on 20.12.2023 has decided to move proposal to create 45 nos. of Scientific, Technical & Ministerial Officials for strengthening of the functioning of State Pollution Control Board and its Laboratories. These will in turn help in strengthening its Zonal Offices & Laboratories also. In this meeting, it was also decided to take initiative on urgent basis for obtaining NABL accreditation of all the Laboratories under TSPCB in a phased manner. A copy of the minutes of the said meeting is enclosed herewith as **Annexure-R4**.

2. The Hon'ble Chief Minister of the State has also reviewed the activities of the TSPCB. In the last review meeting held on 29.12.2023 under the Chairmanship of Hon'ble Chief Minister, Tripura emphasis has been given on strengthening of the TSPCB and its Laboratories. A copy of the minutes of the said meeting is enclosed herewith as **Annexure-R5**.

3. The matter is also reviewed in the State Level Committee meeting held under the Chairmanship of the Chief Secretary, Government of Tripura and in this meeting, it was decided that:

- TSPCB shall take necessary initiatives for creation of additional posts/Manpower, required for smooth functioning of the statutory duties as well as to comply with the directions issued by the Hon'ble Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest.
- Initiatives be taken for strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff & instruments.
- Initiatives to be taken by the TSPCB to obtain NABL Accreditation for the existing laboratory of the TSPCB at the earliest.

A copy of the minutes of the said meeting is enclosed herewith as **Annexure-R6**.

4. Accordingly, the GA (AR) Department and the Finance Department of the State Government have concurred the proposal for creation of additional 40 Scientific and technical posts in the Tripura State Pollution Control Board.

Initiatives have been taken for obtaining concurrence approval from the Council of Ministers of the State for creating of 40 nos. of additional post. Further, initiative will be taken to fill up these posts at the earliest. This will in turn facilitate the TSPCB to perform its statutory activities in a time bound manner.

Tripura State Pollution Control Board

(A Statutory Organization Under Government of Tripura)
Department of Science, Technology & Environment

LiFE Lifestyle for Environment

G20 भारत 2023 INDIA वसुधैव कुटुम्बकम् ONE EARTH · ONE FAMILY · ONE FUTURE

Annexure-R1

No.F.18(28)/TSPCB/693/2752-757 **dated 24.05.2024**

MemoranduM

Pursuant to the provisions laid down in the Section 17(2) & Section 52 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 17(2) & Section 28 of the Air (Prevention and Control of Pollution) Act, 1981, it is hereby notified that the Central Laboratory of the Tripura State Pollution Control Board situated at Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti, Agartala, West Tripura has been established and functional since the inception of the Board, i.e. from 1st January, 1988.

24.5.2024

(Dr. Bishu Karmakar)
Member Secretary

Copy to:

1. The PPS to the Chief Secretary, Government of Tripura for kind information.
2. The PA to the Chairman, Tripura State Pollution Control Board for kind information.
3. The PA to the Secretary, Department of Science, Technology & Environment, Government, Government of Tripura for kind information
4. All Principal Secretaries/ Secretaries/ Special Secretaries to the Government of Tripura for kind information
5. All Head of Departments for kind information
6. The Director, Science, Technology & Environment, Govt of Tripura for kind information

Address:
PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti
PO. Kunjaban, Agartala, Tripura(West)
Pin: 799006

Website:
www.tspcb.tripura.gov.in/ trpenvis.nic.in

Email:
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact:
Chairman : 0381 - 2322462
Member Secretary : 0381 - 2325421
Head of Office : 0381 - 2322455
OCMMS Help Desk : 0381 - 2328792

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)
Department of Science Technology & Environment

No.F.19(27)/TSPCB/2015/ 8696 - 8700 **December 30, 2024**

Annexure-R2

To
The CALIBER MANAGEMENT SOLUTIONS
House No.-70, Flat No-2B, 2nd floor
Opp. Sankardev Kalakhetra, Panjabari Road
Guwahati-781037, Assam, India

Sub: Work Order-reg.

Name of the work: Providing consultancy services to obtain certificate of NABL accreditation (ISO-17025) for existing laboratory of TSPCB located at Parivesh Bhawan, Pandit Nehru Complex, Gurkhabasti, Agartala, West Tripura.

Ref.: Your quotation dated 10/12/2024 towards e-Tender No. 2024_TSPCB_50509_3 dated 28/10/2024.

Sir,

With reference to the subject cited above, I would like to inform you that the Competent Authority of Tripura State Pollution Control Board has accepted your negotiated quoted rate amounting to **Rs.9,95,000/- (Rupees nine lakh ninety five thousand) only** for providing consultancy services to obtain certificate of NABL accreditation (ISO-17025) for existing laboratory of TSPCB located at Parivesh Bhawan, Pandit Nehru Complex, Gurkhabasti, Agartala, West Tripura.

2. Now, you are requested to start execution of the work immediately in consultation with Sri Gautam Ghosh, Jr. Scientist TSPCB as per the rate, terms & conditions mentioned in the table below.

Sl. No.	Description	Amount (in Rs.)
1.	Scope of the service- ▪ Awareness of NABL Documentation ▪ Training and Indicator Monitoring ▪ Internal Audit ▪ Prepare Quality Manual (Policy Document) ▪ Prepare Procedure Manual ▪ Prepare Safety Manual ▪ Training on essential topics of NABL ▪ Indicator Monitoring ▪ Finalization of documents and verifying it contents ▪ Gap closure ▪ Corrective and preventative action ▪ Applying for NABL Accreditation for the required parameters in consultation with TSPCB.	
2.	Consultancy fees	**Rs.9.95,000/-** (Rupees nine lakh ninety five thousand) only

Address :
PARIVESH BHAWAN
Pandit Nehru Complex. Gorkhabasti.
PO : Kunjaban. Agartala. West Tripura - 799 006

website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman : 0381 - 2322462
Member Secretary : 0381 - 2325421
Head of Office : 0381 - 2322455
OCMS Help Desk : 0381 - 2328792

3. **Terms and Conditions:**

a) Job for the Accreditation shall be completed within Six (6) months.
b) Registration fee for NABL Accreditation shall be paid by the Board directly to the NABL Accreditation body.
c) Cost for the Calibration of Laboratory Equipments, Procurement of reference standards etc. shall be borne by the Board.
d) Prior information should be given for planning audit.
e) Payment will be made only after completion of work (part) as mentioned in your proposal for which a bill in duplicate should be submitted to the Member Secretary, Tripura State Pollution Control Board for payment.

4. You are also requested to execute a formal agreement on Stamp Paper to the value of Rs.200/- (to be paid by the tenderer) with Tripura State Pollution Control Board within 13th January, 2025. The specimen form of agreement paper will be supplied by this office.

5. The first installment i.e., 30% payment will be made on completion of primary assessment work on production of Bill/Tax Invoice. The final installment i.e., rest 30% only after obtaining NABL accreditation certificate for the existing laboratory of TSPCB located at Parivesh Bhawan, Pandit Nehru Complex, Gurkhabasti, Agartala, West Tripura.

Yours sincerely,

30.12.2024

(Dr. Bishu Karmakar)
Member Secretary

Copy to:-

1. PA to the Chairman for kind information of the Chairman, Tripura State Pollution Control Board
2. The Head of Office, Tripura State Pollution Control Board for information.
3. The DDO, Tripura State Pollution Control Board for information.
4. Sri Gautam Ghosh, Jr. Scientist, TSPCB for information.

No.F.6(21)-CE/DWS/E/2011 /6194-6222
GOVERNMENT OF TRIPURA
PWD (DRINKING WATER & SANITATION)
TRIPURA, AGARTALA.

Annexure-R3

Dated, Agartala, the 06 *August, 2013.*

MEMORANDUM

For the interest of the Government works, henceforth the State Level Water Testing Laboratory stationed at P.N. Complex will function under the control of the Director, Directorate of the WSSO, PWD (DWS), P.N. Complex, Agartala and District Level Water Testing Laboratory stationed at Collegetilla will function under the control of the Executive Engineer, DWS Division, Agartala-II, Near Bhutoria Complex, Agartala.

However, the water testing unit attached with 4MGD Water Treatment Plant Bardowali & 3MGD Water Treatment Plant Collegetilla will remain under the control of the Executive Engineer, DWS Division, Agartala-I, Agartala.

Till separate water testing unit is setup at 3MGD Water Treatment Plant Collegetilla, the District Level Water Testing Laboratory, Collegetilla will conduct all necessary water testing related to 3MGD Water Treatment Plant, all the water sources and distribution system within Agartala Municipal Council area besides the works related with District Level Water Testing Laboratory.

This order will take immediate effect.

6/8/13
(B.N.RAY)
Deputy Secretary, PWD (DWS)
Govt. of Tripura.

Copy to:

1) The Secretary, PWD (DWS), Govt. of Tripura for kind information.
2) The PS to the Hon'ble Minister, PWD (DWS) for kind appraisal of the Hon'ble Minister.
3) The Engineer-in-Chief, PWD (R&B) for kind information.
4) The Director, Urban Development Department, Govt. of Tripura for kind information.
5) The Chief Engineer, PWD (WR), Kunjaban, Agartala for kind information.
6) The Addl. Chief Engineer, PWD (DWS) for kind information.
7) The Addl. Chief Engineer (Planning), PWD (DWS) for kind information.
8) The Chief Executive Officer, Agartala Municipal Council for kind information.
9) The Director, Directorate of WSSO, PWD (DWS) for kind information & further necessary action.

10-13) The Superintending Engineer, DWS Circle Agartala/Udaipur/Ambassa/ Kumarghat for kind information.

14-25) The Executive Engineer, DWS Division Agartala-I/Agartala-II/Kalyanpur Bishalgarh/ Udaipur/ Belonia/ Ambassa/ Kamalpur/ Kumarghat/ Dharmanagar/ Store Division Agartala/ Rig Division Agartala for information.

26-27) The Assistant Engineer, DWS Sub-Division No-I Collegetilla/ Sub-Division No-II Milansangha for information.

28-29) The In-Charge, State Level Water Testing Laboratory, P.N. Complex/ District Level Water Testing Laboratory, Collegetilla for information & further necessary action.

6/8/13
Deputy Secretary, PWD (DWS)
Govt. of Tripura.

DDO/HC
8/8/13

State Co-ordinator
IMIS
07/08/13

Annexure-R4 (7) 2999

MINUTES OF 51ST BOARD MEETING OF GENERAL BODY OF TRIPURA STATE POLLUTION CONTROL BOARD HELD ON DECEMBER 20, 2023 AT 11:00 A.M.

The 51ST Board Meeting of General Body of the Tripura State Pollution Control Board (TSPCB) was held on December 20, 2023 at 11:00 a.m. in the Board Room of Tripura State Pollution Control Board at Parivesh Bhawan, Gorkhabasti, Agartala.

Dr. K. Sasikumar, Chairman, TSPCB presided over the meeting. Apart from the Chairman & Member Secretary, the list of Board Members who attended the 50th Board Meeting of the Tripura State Pollution Control Board is at **Annexure-I.**

At the outset the Chairman, TSPCB welcomed all the Board Members. Dr. Bishu Karmakar, Member Secretary, TSPCB made a power point presentation about the activities of Tripura State Pollution Control Board and thereafter the agenda-wise discussion was initiated.

Agenda Item No. 51 (1) : To Confirm the Minutes of the 50th Meeting of the Board held on December 03, 2022.

The Minutes of the 50th Meeting of the Board held on December 03, 2022 were placed before the Board Members for confirmation.

The Minutes were confirmed.

Agenda Item No. 51 (2) : To discuss the Action Taken Report on the decisions of the 50th Meeting of the Board held on December 03, 2022

The Action Taken Reports (ATR) on the decisions of 50th Meeting of the Board held on December 03, 2022 was placed before the Board Members as Annexure-II for consideration.

The Members thoroughly discussed the issue and, after deliberation and careful consideration, resolved the following:-

(i) TSPCB may adopt the Siting Guidelines of Hot Mix Plant as circulated by the Ministry of Environment, Forests & Climate Change, Government of India vide Notification No.G.S.R.376(E) dated 18/05/2023 for implementation in the State.

(ii) Regarding conversion of Zig-Zag Kiln Technology from the Bull's Trench Kiln, the Board suggested to take following actions for effective implementation of the revised environmental guidelines/standards for brick kilns in the State.

(a) An Interaction Meet be organized with the owners of all the Brick industries
(b) Inventorization of Zig-Zag Kiln Technology may be made by making field level inspections.

(c) To enforce the revised environmental guidelines/standards, TSPCB shall issue Notice / Closure Order etc. including imposition of penalty, in case of any violation.

(iii) Regarding effective implementation of Environmental Guidelines of Stone Crushing Units, the TSPCB shall identify the defaulting Stone Crushing Units by making field level inspection and issue Show Cause Notice /Closure Order for violation/ any deviation of Environmental Guidelines.

The Board Members noted the contents of ATR on the decisions of 50th Board Meeting and, after thorough discussion, approved the ATR.

Agenda Item No. 51 (3) : Approval of Audit Report and Statement of Accounts for the financial year 2022-23.

The Member Secretary, TSPCB placed audited Accounts of the Tripura State Pollution Control Board for the financial year 2022-23 prepared by the chartered Accountants firm namely "Sanat & Associates" before the Board Members for comments /views /suggestions.

The Board Members took note of income and expenditure under different heads of the TSPCB during the financial year 2022-23 and expressed satisfaction on the financial performance of the TSPCB

The Board thoroughly discussed this issue and approved audited accounts reports as prepared by the firm "Sanat & Associates" of the Tripura State Pollution Control Board for the financial year 2022-23.

Agenda Item No. 51 (4) : Approval of Annual Report of the TSPCB for the reporting period April 01, 2022 to March 31, 2023.

The Member Secretary, TSPCB informed the Board Members that as per the Section 39(2) of the Water (Prevention &control of Pollution) Act, 1974, every State Board shall, during each financial year, prepare, in such form as may be prescribed, an Annual Report giving full account of its activities under this Act during the previous financial year and copies thereof shall be forwarded to the State Government within four months from the last date of the previous financial year and that Government shall cause every such report to be laid before the State legislature within a period of nine months from the last date of the previous financial year.

The Annual Report for the financial year 2022-23 for the reporting period 1st April, 2022 to 31st March, 2023 was placed before the Board Members.

The Board Members thoroughly discussed the Annual Report and appreciated the Board activity for that period. The Board approved the Annual Report for onward submission to the State Government/ Administrative Department to place the same before the State Legislature.

Agenda Item No. 51 (5) : Proposal for creation of 45(forty five) additional posts in the TSPCB

The Member Secretary, TSPCB informed the Board Members that the activity of Tripura State Pollution Control Board has increased manifold over the years. At present, TSPCB has been looking after all the environmental issues and activities throughout the State from its Agartala Head Office and 3 (three) Zonal Offices [Ambassa, Udaipur & Kumarghat]. Despite the work loads, manpower of the Tripura Pollution Control Board is very meagre. On the other hand, the volume of work including activities of the TSPCB is increasing day by day.

The mandates of TSPCB are well defined in the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and the various Waste Management Rules made under the Environment (Protection) Act, 1986. Apart from the enforcement and effective implementation of Acts & Rules, there are many other statutory responsibilities which include implementation of the order banning use of Plastic Carry bags in the State, implementation of different directions/orders issued by the Hon'ble NGT and High Court of Tripura etc. The Board also plays advisory role with data/ statistics generation for review purposes and for legal and parliamentary/ assembly matters, publications, and R&D works. The Tripura State Pollution Control Board is discharging most of the mandated duties with its limited manpower.

The present staff strength of the Tripura State Pollution Control Board is quite inadequate to meet the increasing requirement of work load, which require specific attention and action on the ground. As because, TSPCB is to prepare Action Plans, Compliance Reports etc. in connection with various directions of the Hon'ble Supreme Court of India and Hon'ble National Green Tribunal related to different environmental issues of the State.

The matter was also discussed in the 28th Meeting of State Level Committee held on 04/12/2023 under the chairmanship of Chief Secretary, Tripura. In the 28th Meeting of State Level Committee, it was decided that TSPCB shall take necessary initiatives for creation of additional posts/ manpower, required for smooth functioning of the statutory duties as well as to comply the direction issued by the Hon'ble Supreme Court, National Green Tribunal and other Judicial bodies related to environment and ecology at the earliest. There is another decision regarding strengthening of the existing laboratory and also for setting up of Zonal Laboratories at the Zonal Offices of TSPCB and equipped them with requisite staffs and instruments.

For smooth functioning of various statutory works, the Tripura State Pollution Control Board proposes to create the following posts with the concurrence of Finance Department and also with the approval of Council of Ministers.

Sl. No.	Name of the Post	No. of Post	Pay Band	Grade Pay	Pay Level
A.	**Scientific Posts**				
1	Scientist-D	01	PB-4	7600	Level -19
2	Scientist-C	02	PB-4	7000	Level -17
3	Scientist-B	04	PB-4	6600	Level -15
4	Junior Scientist	04	PB-3	4800	Level -13
5	Jr. Scientific Assistant	03	PB-3	4400	Level -11
6	Sr. Laboratory Assistant	03	PB-2	4200	Level -10
7	Jr. Laboratory Assistant	03	PB-2	2100	Level-06
B.	**Technical Posts**				
8	Senior Environmental Engineer/ Superintendant Engineer	01	PB-4	7600	Level -19
9	Environmental Engineer/ Executive Engineer	02	PB-4	7000	Level -17
10	Asst. Environmental Engineer/ Assistant Engineer	04	PB-4	6600	Level -15
11	Jr. Environmental Engineer	05	PB-3	4800	Level -13
C.	**Non-Technical Posts**				
12	Law Officer	2	PB-3	4800	Level -13
13	Programme Officer	1	PB-3	4600	Level -12
14	Information Officer	1	PB-3	4400	Level -11
15	IT Officer	1	PB-2	4200	Level -10
16	Office Superintendant	1	PB-3	4400	Level -11
17	Head Clerk	1	PB-2	4200	Level -10
18	UD Clerk	2	PB-2	2800	Level -9
19	L.D. Clerk/DEO	4	PB-2	2200	Level -7
		45			

The Board has noted the availability of fund for creation of 45 (forty five) additional posts in the Tripura State Pollution Control Board. The Board also noted that the Ministry of Environment, Forests & Climate Change, Government of India is providing Salary Support of filled up Scientific & Technical posts under the Scheme "Control of Pollution". Once the proposed posts are created and filled up, there will not be any difficulties for Tripura State Pollution Control Board to meet up the salary expenditure.

The Board thoroughly discussed this important issue. After prolonged discussion, the following decisions were taken-

(i) The Board in principle approved the proposal for creation of 45 (forty five) additional posts in the Tripura State Pollution Control Board.

(ii) The TSPCB will constitute a Committee under the chairmanship of Chairman, TSPCB to assess and ascertain the number of posts required for creation in the Tripura State Pollution Control Board for effective disposal of statutory functions.

(iii) The Board has authorized the Chairman, TSPCB to take final decision in the matter of creation of additional posts in the Tripura State Pollution Control Board.

(iv) The Board also approved to meet the expenditures on account of pay and allowance of the proposed posts from its own resources.

Agenda Item No. 51 (6) : Miscellaneous, if any.

a) Annual Action Plan & Budget for the financial year 2024-25

The Member Secretary, TSPCB placed the Annual Action Plan and anticipated Expenditure Budget for the Financial Year 2024-25 along with the broad objectives of the plan/ scheme/ projects before the Board Members for discussion

The Board thoroughly discussed this important issue, and after thorough deliberation and careful consideration, approved the Annual Action Plan and anticipated Expenditure Budget for the Financial Year 2024-25 for implementation

b) Enhancement of Consent Fees Structure @ 40% increase over existing Consent Fees Structure for Industrial Sectors.

The Chairman, TSPCB informed the Board Members that the enhancement of Consent Fees Structure is necessary for meeting the emerging expenditures for modernization of lab infrastructure/activities. The consent fees as received from the industries are not enough to meet such expenditures. To meet up the expenditures for modernization of lab infrastructure/activities, the Tripura State Pollution Control Board proposes to revise the Consent fees enhancing 40% over the existing fee structure in the 43th Board Meeting of Tripura State Pollution Control Board held on December 11, 2020.

The Board thoroughly discussed this issue and after prolonged discussion, allowed TSPCB to pursue the matter with the Administrative Department and to place the proposal for enhancement of Consent Fees Structure @ 40% increase over existing Consent Fees Structure for Industrial Sectors before the Council of Ministers, Government of Tripura for obtaining approval.

The meeting ended with a vote of thanks to the Chair.

22.12.2023

(Dr. Bishu Karmakar)
Member Secretary

To
All Board Members of General Body of TSPCB
....
....

Tripura State Pollution Control Board
Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti
P.O. Kunjaban, Agartala, Tripura- 799006

No.6(6)/TSPCB/BM/51/ 7706-11 **December** 22 **, 2023**

Copy circulated for information to:

1. PS to the Hon'ble Chief Minister & Minister, Science, Technology & Environment, Government of Tripura for kind information to the Hon'ble Chief Minister.
2. PS to the Chairman, Tripura State Pollution Control Board.
3. PS to the Secretary, Department of Science, Technology & Environment, Govt. of Tripura.
4. Head of Office, Tripura State Pollution Control Board for necessary action.
5. Sri Prakash Paul, Jr. Environmental Engineer, TSPCB. He is requested to upload the Minutes of 51st Board Meeting in the official website of TSPCB.

22.12.2023

(Dr. Bishu Karmakar)
Member Secretary

51st Board Meeting of
Tripura State Pollution Control Board

Annexure-I

Date: 20-12-2023 Venue: Board Meeting Room, TSPCB

S/N	MEMBER	NAME	SIGNATURE MOBILE NO. & e-MAIL
1.	Director STE	Sajal Kumar Das	20/12/23
2.		Prof Arunoday Saha	20.12.23
3.	Forest Department	Mahendra Singh.	20.12.23 8115930692
4.	Tourism Department	Awruddha Roy Jt-Director	20.12.23 8415905210
5.	Managing Director TFDPC LTD	ALak Pal AGM	20/12/23 9436134341
6.	Directorate of Health Services	Dr. Pradip Kr Debbarma. Addl. Director	20/12/2023 9436128862
7.	TREDA	B. Debbarma PD	9402330550. tredaagartala@gmail.com.
8.	TCCI	Arunanada Bhattacharjee (E.member)	20/12/2023
9.			
10.			

Minutes of the Review Meeting of Hon'ble Chief Minister with TSPCB held on 29/12/2023 at 12:00 noon in Conference Hall-II of the Civil Secretariat to review the activities of Tripura State Pollution Control Board and other environment related issues of the State.

The Hon'ble Chief Minister, Tripura [Hon'ble Minister of Department of Science, Technology & Environment, Tripura] chaired a meeting with the officials of Tripura State Pollution Control Board (TSPCB) to review the activities of TSPCB and other environment related issues of the State. The meeting was attended by the following officials:

1. Dr. P. K. Chakravarty, IAS, Secretary to the Hon'ble Chief Minister, Government of Tripura.
2. Dr. K. Sasikumar, IFS, Secretary, Department of Science, Technology & Environment, Government of Tripura and Chairman, TSPCB.
3. Shri Animesh Das, IAS, Director, Science, Technology & Environment, Govt. of Tripura.
4. Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board.
5. Shri Manas Mukherjee, Executive Engineer, Tripura State Pollution Control Board.
6. Shri Amarendra Jamatia, Assistant Environmental Engineer & Head of Office, Tripura State Pollution Control Board and other officers & staffs of the Tripura State Pollution Control Board.

2. At the outset, Dr. K. Sasikumar, Secretary, Department of Science, Technology & Environment, Government of Tripura and Chairman, TSPCB welcomed the Hon'ble Chief Minister and other Officials and elaborated the mandates and various activities undertaken by the Board.

3. After detailed discussion and review of activities of TSPCB, the following decisions were taken:

1. The representatives from the Home (Police) Department and District Administration shall also be included in the General Body of the Tripura State Pollution Control Board. Expert Invitee Members having specialised knowledge in various environmental issues may also be included in the General Body from time to time as per the provision of the relevant Acts.

2. The present Consent Fees Structure of TSPCB which was last revised in the year 2017 is relatively low amongst the States of NE region. The TSPCB shall collect the information regarding Consent Fees Structure from other State Boards of NE States; make a comparative statement and submit a proposal for upward revision of Consent Fees Structure, to the Government for approval.

3. As per the Bio-Medical Waste Management (BMW) Rules, 2016, all the Health Care Facilities must have adequate facilities such as colour coded dustbins, needle crushers, disinfectants etc. and also take necessary initiatives for its scientific disposal as per the Rules. The TSPCB shall take necessary initiatives for regular inspection of the Health Care Facilities and Common Biomedical Waste Treatment Facilities in the State to monitor the implementation status of the BMW Rules, 2016, in coordination with the Health Department & NHM.

4. Safe disposal of used syringes must be ensured. TSPCB shall take necessary initiatives for its effective management in consultation with the Health Department, UDD and concerned ULBs.

5. Periodic sampling and testing of water quality to monitor the fungal/bacterial contamination of the swimming pools is necessary. The TSPCB shall conduct a study in all the swimming pools located in the State in collaboration with the laboratory of Community Medicine Department of the Tripura Medical Colleges and shall submit report to the Government.

6. 1100 nos. Eco-Club in Schools and 28 nos. Eco-Club in colleges are working on various environmental awareness and action-oriented activities such as elimination of SUP, water conservation, save energy, etc. The TSPCB shall display the eco-club activities through the Digital/LED Display Boards of the ICA Department to generate awareness throughout the State. Apart from that, the TSPCB shall take necessary initiatives to display/ publish various environmental messages through the ICA/Press/electronic Media for wide publicity.

7. Extensive awareness programme should be carried out on prohibition of use of identified Single Use Plastics (SUP) and its adverse health & environmental effects involving eco-clubs and NGOs on regular basis. The Education Department may also be approached to conduct awareness programme on ban of use of identified SUPs and its health & environmental effects and alternatives to SUPs in all the educational institutions.

8. Initiatives shall be taken for strict enforcement on the prohibition of the identified SUPs at market/commercial complexes involving DMs, SPs, SDMs, SDPOs, BDOs and ULBs on regular basis.

9. There are no legally operating SUP product manufacturing units located in the State of Tripura. The Home (Police) Department, BSF, ICPs and Taxes & Excise Department shall take necessary initiatives for strict vigilance at the border check posts so that no prohibited SUP items/ products can enter into the State from outside.

10. The Skill Development, Industries & Commerce Department, TRLM, TULM shall take necessary initiatives for manufacturing of alternatives of identified SUPs using jute, paper, areca nut leaves, *sal* leaves, etc. involving SHGs/ Entrepreneurs in the State so that adequate quantity of alternatives are available in the markets.

11. The TSPCB shall take necessary initiatives to regulate sound systems /vehicular horns in the notified Silence Zones. Initiatives shall also be taken to control the noise pollution in the Wildlife Sanctuary/ tourist spots during the picnic seasons.

12. A meeting may be convened with the Bazar Committees/ Religious institutions/ PA System Owners with an objective to control the noise level as per the Noise (Regulation & Control) Rules, 2000 throughout the State involving DMs, SPs and other stakeholder Departments.

13. A meeting may be convened with all the Brick Industry owners for proper implementation of the environmental guidelines issued by the Ministry of Environment, Forest & Climate Change, Government of India for adoption of the Zig-Zag technology within the stipulated timeline. If required the guidelines issued by MoEF&CC in this regard should be enforced through District Administration.

14. TSPCB shall take necessary initiatives for identification of the defaulting Stone Crushing Units and take appropriate actions for the violation/any deviation of the Environmental guidelines of Stone Crushing Units.

15. Ambient air quality monitoring may be done in more identified representative locations of the State so that average ambient air quality trend across the state can be arrived at for reference and action. TSPCB shall take necessary initiatives to install more real time air quality monitoring system in bigger towns like Udaipur and Dharmanagar.

16. A study may be carried out in coordination with Health Department to assess the impact of pollen grains on human health and environment in terms of allergen carriers.

17. The present manpower in TSPCB is 24 nos, which is grossly inadequate to discharge the statutory duties as mandated in the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment Protection Act, 1986 and the various Rules thereunder. The Hon'ble National Green Tribunal, Principal Bench in its order dated 23.11.2023 in OA NO. 693 of 2023 directed to submit an Affidavit before the Hon'ble NGT regarding strengthening of manpower and laboratory infrastructure within stipulated timeline. Initiative shall be taken for strengthening of the existing manpower and laboratory infrastructure in the Head Quarter of TSPCB as well as three Zonal Offices. The General Body of the TSPCB in its meeting held on 19.12.2023 has also agreed to create additional 45 nos. of Scientific, Technical and Ministerial posts for smooth functioning of the Board. In this regard, necessary proposal with due justification for creation of additional 45 nos. of Scientific, Technical and Ministerial posts shall be sent to the Government for smooth functioning of the statutory duties and also to comply the directions issued by the Hon'ble National Green Tribunal.

The meeting ended with thanks to the Chair.

Signed by Bishu Karmakar
Date: 19-01-2024 13:08:23
Reason: Approved

(Dr. Bishu Karmakar)
Member Secretary

Copy to the:

1. PPS to the Hon'ble Chief Minister, Government of Tripura for kind information of the Hon'ble Chief Minister.
2. PS to the Secretary to the Hon'ble Chief Minister, Government of Tripura for kind information of the Secretary.
3. PA to the Chairman, Tripura State Pollution Control Board for kind information of the Chairman.
4. PA to the Secretary, Science, Technology & Environment, Government of Tripura for kind information of the Secretary.
5. Director, Science, Technology & Environment, Govt. of Tripura for kind information.

I/29012/2023

Minutes of 28th meeting of State Level Committee held under the Chairmanship of Chief Secretary, Tripura on 04/12/2023 at 11:00 AM PM in Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13/04/2023 of the Hon'ble NGT in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 and other environment related issues of the State.

The 28th meeting of the State Level Committee was held under the Chairmanship of Chief Secretary, Tripura on 04/12/2023 at 11.00 AM in Video Conference Room of the Civil Secretariat to review the progress of implementation regarding the Directions dated 13.04.2023 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting is mentioned at **Annexure-I.** The District Magistrate and Collectors of 8 (eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

At the outset, the Secretary, Department of Science, Technology & Environment, Govt. of Tripura initiated the discussion and mentioned the background of the meeting. The Director, Urban Development Department has elaborated the various actions taken to mitigate the gaps in solid waste management and sewage management in the urban as well as rural areas of the State through PPT. The Member Secretary, Tripura State Pollution Control Board has also briefed the status of implementation of the Action Plan for rejuvenation of the identified river stretches of the State and matter related to OA No.693/2023.

The decisions taken in respect of each of the issues are as follows:

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
Issue : Solid Waste Management & Sewage Management Ref : NGT Orders dated 13.04.2023 in O.A. No : 606/2018				
1.	UDD/PWD (DWS)/RDD/ Panchayet/ DMs/ULBs	The Chief Secretary, Tripura may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed	<u>Urban Area</u> ➢ **Solid Waste Management:** Present MSW generation of the State is 333.1 TPD and total waste processing facility presently operationalized id 493 TPD. 12 nos. Tertiary Waste Treatment Plants (TWTP) at ULB level has already been made operational. Construction work of 1 nos. TWTP at Teliamura MC is	• Necessary initiatives may be taken by the UDD for setting up of the remaining TWTPs for Teliamura, Melaghar, Amarpur and Panisagar within the December, 2023. • 8 MLD STP at Akhaura ICP, AMC is under construction. UDD shall take necessary initiatives to expedite the works for

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
		by this Tribunal vide judgment dated 22.12.2016 (para-10). Similarly, the timelines ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017	already completed and started functioning partially. It will be inaugurated after three phase electricity connection by December, 2023. In addition, 3 nos. TWTP at Melaghar, Panisagar and Amarpur will also be completed by December, 2023. Further, 85 nos. Secondary Centers scattered in 20 ULBs of the State are presently made operationalised. Presently, SW Processing Plant of capacity 250 TPD & 6 TPD is functional at Agartala and Kamalpur respectively. ➢ **Sewage Management:** Total sewage generation in 20 ULBs is 82.4 MLD. ➢ **Existing/Under construction:** • 8 MLD STP at Chandinamura AMC already operational. • 8 MLD STP at Akhaura ICP, AMC is under construction. Work will be completed by 31st March, 2024. • 1.4 MLD In-Situ Nalla Treatment at AMC area is completed and functional. Initiatives have been taken to enhance the capacity of this plant. • Land identification and survey completed in two ULBs (Kamalpur & Bishalgarh) for setting up of oxidation pond. Work will be started from 15.12.2023 (Bishalgarh) and 1st week of January, 2024 (Kamalpur).	completion the projects within stipulated timeline. • The UDD shall take necessary initiatives to execute the proposed sewage treatment plants/ oxidation pond (31.5 MLD STP at Kantakhal & Kalapania Khal, 8 MLD STP at Kantakhal, 9.7 MLD in-Situ nalla treatment in 8 small ULBs, 17.5 MLD STP in 11 ULBs and oxidation pond at Bishalgarh & Kamalpur) within stipulated timeline. • PWD (DWS)/ RDD/ Panchayet shall take necessary initiatives to ensure the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas of the State to mitigate the gaps in Solid as well as Liquid Waste management in rural areas within the stipulated timeline. • All DMs shall monitor the compliance of SWM Rules, 2016 and also for ensuring setting up of necessary sewage management systems in rural areas as well as Urban areas in coordination with the concerned line departments.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
			➢ **New proposal:** • 31.5 MLD STP at Kantakhal & Kalapania Khal of AMC - work order has already been issued. Soil testing and drawing completed. Construction of labour shed is going on. All piling works will be completed by March, 2024 and work of super structure will be done parallelly. Target Completion date is July 2025. • 8 MLD STP is proposed (Kantakhal & Kalapania Khal) which are under tendering stage. • 9.7 MLD in-Situ nalla in 8 small ULBs - **work order issued.** ➢ **Bishalgarh MC:** Bio-remediation of drain – work will be started from 08-12-23, agency has mobilized the materials and labour at Bishalghar. Oxidation pond- work will be started from 15-12-23 ➢ **Kamalpur NP:** Bio-remediation of drain – work will be started from 18-12-23, agency has started mobilization of materials and labour at kamalpur. Oxidation pond- work will be started from 1st week of January, 2024. ➢ **Panisagar NP:** Design and drawing	

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
			is submitted by the agency. Approval for design and drawing by the designated committee will be completed by 08/12/2023. It is anticipated work will start from 1st week of January, 2024. ➢ **Sabroom NP:** Design & drawing will be submitted by the agency on 05-12-23. Approval for design and drawing by the designated committee will be completed by 08/12/2023. It is anticipated that work will start from 2nd week of January, 2024 ➢ **Jirania NP, Sonamura, Amarpur NP & Santirbazar MC:** Agency will complete submission of design & drawing by 31st December, 2023. It is anticipated work will start from 2nd week of February, 2024. • 17.5 MLD STP in 11 ULBs – Total works has been divided in 4 package. [Ranirbazar, Mohanpur, Belonia, Melaghar, Udaipur: Financial bid will be opened by December, 2023 and Kumarghat,	

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
			Kailasahar, Dharmanagar, Ambassa, Khowai, Teliamura: Retending will be done.] **Total new proposed {(31.5+8) AMC + (9.7+17.5) TUDA} = 66.7 MLD** **Rural Area:** • Total estimated Solid Waste Generation : 263.70 TPD (Biodegradable & non-biodegradable) • **Biodegradable Waste:** In rural areas 192.50 TPD solid waste is being generated, out of which only 183.92 TPD are treated with existing community and individual compost pit (55303 individual compost pit and 2210 community compost pit and Cattle feeding 126.51 TPD). To mitigate the gap of 8.58 TPD, a total of 23520 individual compost pits and 142 community compost pits proposed. • **Non Biodegradable Waste:** In Rural areas 71.20 TPD non Biodegradable waste generated and existing treatment facility is 43.53 TPD (719 waste segregation sheds/storage facility at village level). The gap in treatment of non-biodegradable waste is 27.67 TPD and this will be mitigated through	

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
			proposed 547 waste segregation sheds and utilization of existing MRF facility of adjacent ULBs. • **Sewage Management:** • Total gray water generation in rural areas is 145.03 MLD. Present treatment capacity is 97.67 MLD through 7469 nos. Individual Soak Pits, 4266 nos. Community Soak Pits and 351254 kitchen gardens. The gap in treatment of gray water of 47.36 MLD will be mitigated through construction of 204200 nos. of Individual Soak Pit and 3566 nos. of Community Soak Pits.	
2.	**Finance/ UDD/PWD (DWS)/RDD/ Panchayet**	Ring-fenced amount (Rs. 282.5 crores + Rs. 100 crores for urban solid and sewage management) be set apart in terms of statement of the Chief Secretary, Tripura which has been taken on record and further observations of the Tribunal and such funds be kept as "non-lapsable".	• An amount of Rs. 282.58 Cr has been ring-fenced by state Government.	• The Finance Department shall provide necessary financial support for setting up of solid waste processing plant and sewage management system to the concerned department based on their proposal.
3.	**UDD/PWD (DWS)/RDD/ Panchayet/ DMs/ULBs**	Community compost pits be properly maintained, ensuring that	• Compost produced by ULBs is certified and is being sold locally and is also made available in flipkart and amazon in	• Maintenance and monitoring of the functioning of compost pits already set up in ULBs shall be done by

W/29012/2023
T

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
		compost produced is fully utilized and standardized designs be executed at town and village level and progress of installation duly monitored.	**Urban areas.** • Most of the wet waste at household level is being used for feeding of domestic cattle, small traditional compost pit, kitchen garden etc., which will be reported in MIS. • Adequate numbers of Community Compost Pits and Individual Compost Pits has been targeted to be constructed in rural area. Work is under progress.	the UDD & concerned ULBs. The compost produced shall be utilised following standardized norms. • The PWD (DWS), RDD and Panchayat Department shall expedite the setting up of the proposed Community Compost Pits/Individual Compost Pits in rural areas to process the bio- degradable solid wastes and also to take necessary initiatives to set up required Community Compost Pits/Individual Compost Pits involving the concerned DMs.
4.	**UDD/PWD (DWS)/RDD/ Panchayet/ Health Department/DMs/ULBs**	Plastic waste and construction & demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste.	**IN URBAN AREAS :** • MRF facility is already operationalized in AMC. • 85 Secondary Waste Segregation centers are operationalised in 20 ULBs. • Tertiary Waste Treatment Plants has also the provision to further segregate and store Dry Waste. • Plastic and C&D waste are isolated properly and it is not mixed with solid waste after processing. • Few ULBs namely Teliamura, Udaipur & Mohanpur MCs are making paver blocks using C & D waste. • Raids and	• The UDD/ULBs shall monitor the functioning of Material Recovery Facilities/SWSC and Tertiary Waste Treatment Plants. • The UDD shall take necessary initiatives for setting up of C & D Waste Processing Plants in urban areas • The UDD and PWD(DWS) shall organise Sensitization programme in urban and rural areas regarding proper segregation of household wastes. • All DMs shall also take necessary

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
			enforcement drives are being conducted by the concerned ULBs for illegal selling, use and transport of identified Single Use plastics. Iniotiatives are being taken for proper implementation of the Plastic Waste Management Rules. • **IN RURAL AREAS :** • 28 blocks can be covered under convergence mode (MoU has been signed) with existing PWMU infrastructure in ULBs. • For remaining blocks big storage units with a bailer machine for compressing of bulk plastic will be built at District level for storing plastic waste which is segregated at GP/VC level. The bailed plastic blocks will be transported to nearest ULB in the District once in two months. • People are being motivated to segregate Biodegradable and Non-Biodegradable waste at household level.	initiatives to utilise the existing Material Recovery Facilities at urban areas for the adjacent rural areas in coordination with concerned departments, if required. • Regular enforcement drives may be initiated for regulation of ban SUP items at all level.
5.	**UDD, ULBs**	Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs	• An Action Plan to increase the utilization capacity of 8 MLD STP at chandinamura, AMC to its optimal capacity has been prepared by AMC. • A DPR has been prepared by UDD in 2017 amounting to Rs. 47 Cr approx. with a provision to connect 34.16 km sewage line & 1590 nos. House	UDD/ULBs shall take necessary initiatives to ensure the sewerage connectivity with the existing as well as proposed STPs for their full capacity utilisation within stipulated timeline.

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
			Hold Connection. • State has already considered the said sewerage connectivity fund requirement while ring-fencing funds amounting Rs.282 Cr.	
6.	UDD, ULBs, AMC, TSPCB	The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed	• TSPCB is monitoring the compliance of STPs on monthly basis • All ULBs are using treated water for the purpose of sprinkling water along dust prone roads/ construction sites and for watering road side gardens/ lawns, statues and pavements.	• The TSPCB shall continue its monitoring of compliance of STPs on monthly basis. • All ULBs shall take necessary initiatives to utilise the treated wastewater as per the Action Plan for utilisation of treated wastewater.
7.	SIPARD	Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental	• SIPARD has organised orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues involving all DMs and Officials of Blocks & ULBs on 28.07.2023 &	SIPARD shall organise similar orientation programmes on Solid Waste Management, Sewage Management, District Environment Plan and other relevant environmental issues at District level involving all DMs and

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
		issues at district level	31.07.2023.	Officials of Blocks & ULBs on regular intervals.
8.	DSTE/DMs/ TSPCB/UDD/ PWD(DWS) / RDD/ Panchayet	State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1st May, 2023.	• Regular Review Meetings are being held at State as well as District Level.	• Monthly review meetings at the State as well as District level shall be convened to check the status of SWM and Sewage management along with other environmental issues.
9.	Forest	The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage.	• The Forest Department and DSTE has taken initiatives for utilizing applicable policies for carbon credit. The issue has been taken up in the Element Project and Carbon Credit assessment is among the main objective of this project. The said project will be implemented within 5 years and extensive plantation will be done in first 3 years of this project.	• Forest Department may take necessary steps in this regard.
10	UDD/ PWD(DWS) /RDD/ Panchayet/ Forests/DSTE/ TSPCB	Submission/ Filling of six monthly progress reports on solid waste management and sewage management in urban & rural areas of the State in compliance of		• The six monthly progress reports has been filed before the Hon'ble NGT on 09.11.2023.

B-W/29012/2023
IST

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
		the order of Hon'ble NGT dated 13.04.2023 in OA No.606 of 2018.		
Issue : Restoration of Polluted River Stretches Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018 (Application Disposed) and EA No.35/2023				
13	UDD/ Forests/ PWD (WR)/ I & C/ DMs/ ULBs	• Implementation of the Individual Action Plan for Restoration of Identified Six polluted River stretches • One EA was filed before the Hon'ble NGT in this matter. The issue is that the State has huge gap in sewage management. Inspite of this, it was declared in the 15th CMC meeting that the number of polluted river stretches of the state reduced from 6 to 1. Affidavit in this matter be filed within 13th December, 2023.	• Action Plan for Restoration of Identified Six polluted River stretches is under implementation. • The matter related to EA No.35/2023 was placed before the River Rejuvenation Committee (RRC) meeting. Based on the ATR received from the concerned departments, a consolidated Action Taken report was prepared and the RRC has finalized the report. The said Action Taken report has been processed for obtaining Approval from the Government. The Approved ATR will be filed before the Hon'ble NGT through the Standing Counsel of the State at Delhi.	• All concerned shall implement the Action Plan for Restoration of Identified Six polluted River stretches with utmost priority. Special emphasis shall be given to the Model River Haora. • The Action Taken Report in compliance with the direction of the Hon'ble NGT dated 09.10.2023 in EA No.35/2023 shall have to be filed within stipulated timeline. • The The Standing Counsel may be requested to submit the affidavit alongwith the Action Taken Report in this regard. The JRC, Tripura Bhawan, New Delhi may be requested to take necessary action in consultation with standing counsel.
14	DSTE(RRC) / TSPCB	Monitoring of the implementation of Action Plan for restoration	•The RRC is monitoring the implementation of the Action Plan for restoration of identified river stretches with special emphasis on	• The RRC shall monitor the implementation of the Action Plan for restoration of

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
		of Rivers by River Rejuvenation Committee (RRC)	Haora River. •The Haora River Front Development Project is under implementation.	identified river stretches with special emphasis on Haora River. • The ASCL shall take necessary steps for implementation of the different projects related to Howra River rejuvenation with utmost priority.
15	UDD/ Forests/ PWD (WR)/ I & C /DMs/ ULBs/TSPCB/AMC/ASCL	Submission of Monthly Progress Report showing incremental progress in implementation of the Action Plan.	• UDD, Forest and TSPCB are submitting monthly Progress Report on regular basis. • Monthly Progress Report is being submitted to NMCG within copy to CPCB on regular basis. • In the 15th Central Committee Meeting, it was informed that the number of polluted river stretches of the state is now been reduced to 1 from 6.	• All concerned shall submit the monthly progress report within 20th of every month showing incremental progress to the TSPCB. • Monthly Progress Report shall be submitted to NMCG with a copy to CPCB within stipulated timeline by the TSPCB.
Issue : Pollution Control Boards are the weak link (Regarding inadequate facilities/staff etc.) **Ref :NGT Orders dated 23.11.2023 in O.A. No : 693/2023**				
	DSTE/ TSPCB	Vide NGT Order Dated 23.11.2023 in OA No. 693/2023, the State of Tripura was made a party in this matter. It is directed to file the Report showing sanctioned strength of Staff in the concerned SPCBs, the Ratio of	• The TSPCB has set up laboratory in the Head Office, Agartala. • Total man power of TSPCB in position is 24. • Two Zonal Offices are functioning at Kumarghat and Udaipur without any laboratory facilities.	• TSPCB shall take necessary initiatives for creation of additional posts/Manpower, required for smooth functioning of the statutory duties as well as to comply the directions issued by the Supreme Court, National Green Tribunal and other judicial bodies related to environment and ecology at the earliest. • Initiatives be taken for

AB-WI29012/2023
DUST

Sl No	Responsible Department / Organization	Action Points as per NGT order	Progress as on Date	Decision taken in meeting of 28th State Level Committee held on 04.12.2023
		Administrative, Ministerial and Technical staff in SPCB and regulating & Monitoring facilities which was available with the SPCBs. The report shall have to be filed by the Principal Secretary, Environment Department, Govt of Tripura within 8 weeks from the date of hearing.		strengthening of the existing laboratory at Agartala and also for setting up of Zonal Laboratories at Zonal Offices of TSPCB and equipped them with requisite staff & instruments. • Initiatives to be taken by the TSPCB to obtain NABL Accreditation for the existing laboratory of the TSPCB at the earliest. • The Status Report/ ATR shall be prepared for filing before the Hon'ble NGT within the stipulated timeline.

Signed by Sajal Kumar Das
Date: 06-12-2023 12:01:24
Reason: Approved

(Sajal Kr Das)
Director
Science, Technology & Environment
Government of Tripura

ANNEXURE-I

List of Participants in 28th State Level Committee Meeting held under the Chairmanship of Chief Secretary, Tripura on 04/12/2023

Sl. No.	Name, Designation & Department
1.	Sri JK Sinha, Chief Secretary, Government of Tripura
2.	Dr Avinash M. Kanfade, PCCF & HoFF, Forest Department, Government of Tripura
3.	Dr. K. Sasi Kumar, Secretary to the Government of Tripura, Science, Technology & Environment Department, Tripura
4.	Sri Manchak Lpper, DIG(Crime), Home Department, Tripura
5.	Dr. Sailesh Yadav, Municipal Commissioner, Agartala Municipal Corporation.
6.	Sri Animesh Das, Director & Addl. Secretary to the Government of Tripura, Science, Technology & Environment Department, Government of Tripura.
7.	Sri Rajat Pant, Director, Urban Development Department, Government of Tripura
8.	Sri Prasun De, Director, RDD & Panchayet, Government of Tripura
9.	Sri Akinchan Sarkar, Addl. Secretary, Finance Department, Government of Tripura
10.	Er. Swapan Kr Das, Chief Engineer, RD, Government of Tripura
11.	Dr. Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
12.	Sri S.C. Das, Addl. Director, Industries & Commerce, Government of Tripura
13.	Sri Uttam Poddar, Joint Director, IT Department, Government of Tripura
14.	Sri Sandip Sinha, State Mission Manager, TRLM
15.	Sri Dipak Rudra Pal, Jr. Scientist, Tripura State Pollution Control Board
16.	Sri K. Sanamaten, NGO Advisor, NHM, Tripura
17.	Dr. Anirban Hore, NHM, Tripura
18.	Sri M.K. Gope, Chief Planner, TUDA, Tripura
19.	Sri Manojit Debnath, Consultant, PWD(DWS)

सत्यमेव जयते

ADMINISTRATION OF THE UNION TERRITORY OF LADAKH
LADAKH POLLUTION CONTROL COMMITTEE

e-mail: - ***membersecretarylpcc@gmail.com***

Advocate Raj Kumar,
Ch.No.444
Lawyers Chamber Block,
Saket Court, New Delhi-110017.
e-mail: - adv_rajkumar@yahoo.com

No.: LPCC/UTL/2025/547-48 dt: 01/01/2025.

Sub: Submission of Progress Report in O.A No. 693/2023 titled "Pollution Control Boards are the Weak Link".

Ref: - O.A No. 693/2023 dt: - 11/09/2024.

Sir,

This has reference to above quoted subject. In this regard, kindly find attached herewith the progress report as an affidavit No. IN-LA08045840503105W dt: 30/12/2024 on behalf of UT of Ladakh, in compliance to Hon'ble NGT direction in O.A 693/2023 titled "Pollution Control Boards are the Weak Link",

In this regard, it is requested to file the Progress Report before the Hon'ble NGT immediately and kindly attend the proceedings of the case on 09/01/2025 on behalf of UT of Ladakh.

Encl:- Progress Report (03 leaves)
Annexures-R-1 to R-7 (21 leaves)

Yours faithfully,

1/1/25

Dr. B.M Sharma, IFS,
Member Secretary,
Ladakh Pollution Control Committee,
UT of Ladakh.

Copy to the: -

i) Member Secretary, CPCB New Delhi, with a request to kindly provide the copy of the compliance report to the counsel for the CPCB, as per the directions of the Hon'ble NGT.

3024

455

सत्यमेव जयते

INDIA NON JUDICIAL

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH

Rs. 10

e-Stamp

Certificate No.	:	**IN-LA08045840503105W**
Certificate Issued Date	:	30-Dec-2024 05:27 PM
Account Reference	:	NONACC (SV)/ la12102704/ LEH/ LA-LEH
Unique Doc. Reference	:	SUBIN-LALA12102704153390314379O8W
Purchased by	:	Dr Vasanthakumar Namasivayam IAS
Description of Document	:	Article 4 Affidavit
Property Description	:	AFFIDAVIT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	HONBLE NGT PB New Delhi
Second Party	:	Dr Vasanthakumar Namasivayam IAS
Stamp Duty Paid By	:	Dr Vasanthakumar Namasivayam IAS
Stamp Duty Amount(Rs.)	:	10 (Ten only)

DR VASANTHAKUMAR NAMASIVAYAM IAS IN-LA08045840503105W RS. 10 30 DEC 2024 05:27 PM

Please write or type below this line

SEAL OF THE PUBLIC NOTARY ★ Union territory of Ladakh ★
Touseef Ahmad
Advocate
Regd. No. 701

Ghulam Mohd
Stamp Vendor
District and Session Court
Leh (L No LA12102704)

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH THE ADMINISTRATION OF UNION TERRITORY OF LADAKH THE ADMINISTRATION OF UNION TERRITORY OF LADAKH THE ADMINISTRATION OF UNION TERRITORY OF LADAKH

455

Appendix-13

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 693/2023

IN THE MATTER OF: -

News items appearing in Deccan Herald dt: 24/10/2023 titled "Pollution Control Boards are the weak links"

INDEX

S. NO.	PARTICULARS	PAGES
1	RESPONSE BY WAY OF AFFIDAVIT BY THE COMMISSIONER/ SECRETARY, FOREST, ECOLOGY AND ENVIRONMENT, CIVIL SECRETARIAT, LEH LADAKH (IN RESPECT OF UT OF LADAKH)	1-3
2	**ANNEXURE-R-1** The copy of Recruitment Rule.	4-11
3	**ANNEXURE-R-2** The copy of referral/recommendation letter dated 18-12-2024	12
4	**ANNEXURE-R-3** The copy of SRO 721.	13-14
5	**ANNEXURE-R-4** The copy of SRO 721	15-16
6	**ANNEXURE-R-5** The copy of the minutes of 2nd board meeting	17-22
7	**ANNEXURE-R-6** The Copy of the proposal for the creation and sanction of Scientific and Technical posts	23
8	**ANNEXURE-R-7** The copy of List of equipments	24

Filed By: -

DATED:

NEW DELHI

RAJ KUMAR
(COUNSEL FOR THE LPCC)
E. NO.-D/1024/2001
CH. NO.444, SAKET COURT,
N.D-17
Mob: -9810007606

Mail: advrajkumar@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 693/2023

IN THE MATTER OF: -

News items appearing in Deccan Herald dt: 24/10/2023 titled "Pollution Control Boards are the weak links"

RESPONSE BY WAY OF AFFIDAVIT BY THE COMMISSIONER/SECRETARY, FOREST, ECOLOGY AND ENVIRONMENT, CIVIL SECRETARIAT, LEH LADAKH

(IN RESPECT OF UT OF LADAKH)

AFFIDAVIT

I, Dr. Vasanthakumar Namasivayam, IAS, aged 49 years, working as Commissioner/Secretary, Department of Forest, Ecology & Environment, UT of Ladakh, having office at Civil Secretariat, Leh-Ladakh, do hereby solemnly affirm and state as under: -

1. That the aforementioned matter related to News Item titled *"Pollution Control Boards are the weak links"* appearing in Deccan Herald dt: 24/10/2023, wherein Member Secretary, Ladakh Pollution Control Committee (LPCC) vide affidavit No: -IN-LA06950915430989W dt:-29-06-2024, submitted the detailed affidavit w.r.t. to compliance status regarding filling up of the vacant posts in SPCBs/PCCs to Member Secretary, Central Pollution Control Board (CPCB) vide No:-LPCC-UTL/693/2024/212-13 dt: -29-06-2024.

SEAL OF THE PUBLIC NOTARY Union territory of Ladakh Touseef Ahmad Advocate Regd. No: 701

2. That the Hon'ble NGT in order dt: 11/09/2024 raised observations regarding filling up the vacancies of PCBs/PCCs by 30/04/2025 and adequate infrastructure in the laboratories of the SPCBs/PCCs and to make them fully functional, with the direction to file the progress report before the next date of hearing i.e., 09/01/2025, keeping in view the observations made by the Hon'ble Tribunal.

3. **That the observations/directions issued by the Hon'ble Tribunal as per order dt:11-09-2024 are as follows: -**

   A. Directions/observations regarding filling up of vacant posts and status of laboratory: -

   i) Though from that order it appears that the direction of Hon'ble Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30/04/2025 but since Counsel for GNCTD has submitted that the said direction applies to the States

falling within NCR, therefore, we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated: 27/08/2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30/04/2025.

All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

ii) We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

In compliance to the Hon'ble NGT order dt: 11/09/2024, the progress report is hereby submitted as follows: -

1. **Status of posts in LPCC: -**
   That, Ladakh Pollution Control Committee has notified the Recruitment Rules for Non-gazetted Subordinate Staff vide **S.O. No. 116** dt: **24/10/2024**. The copy of Recruitment Rule is annexed as **ANNEXURE-R-1.**

2. That, the vacant posts have been referred vide No. ***LPCC/UTL/RR/2024/223-24*** dt: ***18/12/2024*** to Ladakh Sub-ordinate Service Selection Staff Board (LSSSSB) for selection of suitable candidates to fill up these vacancies. The copy of referral/recommendation letter dated 18-12-2024 is annexed as **ANNEXUR- R-2.**

3. That, at the time of bifurcation of the Jammu and Kashmir State into two Union Territories in 2019, no Scientific and Technical post was allocated to Ladakh Pollution Control Committee as per **SRO 721** and **SRO 722**, which was followed by submission of the proposal for creation of bare minimum scientific and technical staff in the Ladakh Pollution Control Committee 2nd Board meeting held on 18/01/2023.
   The copy of SRO 721 is annexed as **ANNEXURE-R-3**. The copy of SRO 721 is annexed as **ANNEXURE-R-4**. The copy of the minutes of 2nd board meeting is annexed as *ANNEXURE-R-5*.

4. That, after approval from the Competent Authority, the UT Administration submitted the proposal for the creation and sanction of Scientific and Technical posts to the MoEFCC, GoI vide No.: ***Com./Secy./FE&E/UTL/2024/225-31*** dt: ***17/12/2024*** for further recommendation to the Department of Expenditure, Ministry of finance. The Copy of the proposal for the creation and sanction of Scientific and Technical posts is annexed as **ANNEXURE-R-6**.

SEAL OF THE PUBLIC NOTARY Union territory of Ladakh
Tousee Ahmad Advocate Regd. No. 761

B. Status of the Laboratory: -

1. That, Ladakh is a cold mountainous arid desert with harsh winters and short summers. The working/construction season is limited only to nearly six months during the summer. Due to harsh climatic conditions and closure of the passes, the civil works get hampered/stopped with the onset of winters in October. The LPCC shall commence the laboratory construction work as per norms with different sections at the beginning of the summer season, which shall be completed by October-2025.

2. That, since the laboratory is under construction, the analysis for some basic parameters for Air/Water pollution are being done in the temporary laboratory facility established in the office of District Officer, Leh. Further, Self-Monitoring Reports (SMRs) from MoEFCC and CPCB accredited laboratories submitted by the unit holder are taken into consideration for processing of cases for the Consent purpose.

3. That, in order to make the laboratory fully functional, the tender has been floated for purchase of laboratory equipment, in addition to already available laboratory equipment vide bid No. GEM/2024/B/5708317 dt:18/12/2024 and the procurement is under process for these additional equipments. The copy of List of equipments is annexed as **ANNEXURE-R-7**.

4. That I have gone through the contents of the affidavit and I further state that the contents of the same are true and correct on the basis of record maintained by the LPCC in its ordinary course of business and nothing material has been concealed therefrom or mis-stated, and the answering respondent is duly bound to obey the directions and orders of this Hon'ble Tribunal.

DEPONENT

VERIFICATION

Verified at Leh, UT of Ladakh on this 01st day of Jan -2025, that the contents of the above affidavit are true and correct to the official records of this case and nothing materials has been concealed therefrom or mis-stated.

DEPONENT

Certified that Smt/Sh Dr. Vasantha Kumar Nomasivayo
S/o,D/o,W/o Secretary, Deptt of Forest, Ecology & Environ
R/o U.T Ladakh
and witnessed by
on 01ST dt. Jan, 2025
I administrated Oath to him/her who swore/solemnly affirmed that the contents of this affidavit & hence attested

Touseef Ahmad (Advocate)
Notary Public
Union Territory of Ladakh

Touseef Ahmad Advocate Regd. No 701 Union territory Ladakh

Regt!- 63
Dated- 1/1/2025

भारत सरकार
GOVERNMENT OF INDIA

लद्दाख का राजपत्र

The Ladakh Gazette

एस.जी.-एल.डी.-अ.-11122024-1442
SG-LD-E-11122024-1442

असाधारण
EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

लद्दाख, 11 दिसंबर, 2024
LADAKH, WEDNESDAY, DECEMBER, 11, 2024

Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

LADAKH POLLUTION CONTROL COMMITTEE

Notification
Ladakh, the 24th day of October , 2024

S.O.116 _ In exercise of the powers conferred by the sub-section (3A) of the section 12 of the Water (Prevention and Control of Pollution) Act, 1974, read with clause (i) of section 2 of the Water (Prevention and Control of Pollution) Act, 1974, the Chairman, Ladakh Pollution Control Committee, with prior approval of the Hon'ble Lt. Governor, Union Territory of Ladakh, hereby makes the following Regulations governing the recruitment and general conditions of service of the staff in the Ladakh Pollution Control Committee, namely: -

1. **Short title and Commencement: -**

(a) These Regulations may be called the Union Territory of Ladakh Pollution Control Committee (Subordinate) Service Recruitment Regulations, 2024.

(b) These Regulations shall come into force from the date of their publication in the Official

Gazette.

2. **Definitions:** - In these Regulations, unless the context otherwise requires: -

(a) **"Committee"** means the Ladakh Pollution Control Committee constituted under the section 4, clause (4) of the Water (Prevention & Control) of Pollution Act, 1974 (Act No. 6 of 1974) dated: 23/03/1974 and section 6 of Air (Prevention & Control) of Pollution Act, 1981 (Act No. 14 of 1981) dated: 29/03/1981 and as notified by Govt. of India Notification No. **C-603/Ladakh PCC/Legal-2021 dt. 25-03-2021**;

(b) **"Cadre"** means the sanctioned strength of the service under these Regulations;

(c) **"Chairman"** means the Chairman/Chairperson of the Committee nominated by the Government under section 4(2)(a) of Water (Prevention and Control of Pollution) Act,1974;

(d) **"Member Secretary"** means the Member Secretary of the Committee appointed by the Government under section 4(2)(f) of Water (Prevention and Control of Pollution) Act, 1974;

(e) **"Administration"** means Administration of the Union Territory of Ladakh;

(f) **"Appointed day"** shall mean the day as defined under section 2 (a) of the Jammu and Kashmir Reorganization Act, 2019;

(g) **"Member of Service"** means a person appointed to a post in the Ladakh Pollution Control Committee (Sub-ordinate) Service under the provisions of these Regulations;

(h) **"Regulations"** means the Union Territory of Ladakh Pollution Control Committee (Sub-ordinate) ServiceRecruitment Regulations, 2024;

(i) **"Resident of Union Territory of Ladakh"** means any person who satisfies the criteria of residence as may be prescribed for the purpose of employment under the Administration of Union Territory of Ladakh under any Act, Rule or Regulation or Order having force of law in the Union Territory of Ladakh;

(j) **"Schedule"** means the Schedule(s) annexed to these Regulations;

(k) "Service" means service as constituted under these Regulations; and

(l) **"Union Territory"** means the Union Territory of Ladakh.

3. **Constitution of the Service: -**

From the date of commencement of these Regulations, there shall be constituted the Union Territory of Ladakh Pollution Control Committee (Subordinate) Service.

4. **Initial Constitution: -**

On the date of commencement of these Regulations, persons who have already been appointed substantively to a post in the Cadre of the J&K State Pollution Control Board (Sub-ordinate) Service and

finally allotted for service in the Union Territory of Ladakh in accordance with the provisions of the section 89(2) of the J&K Reorganization Act, 2019, shall be deemed to have been appointed to the service at the initial constitution.

Provided that a person appointed by the Competent Authority substantively to a post in the Cadre of J&K State Pollution Control Board (Sub-ordinate) Service on the recommendations of a Board after the appointed day shall also be deemed to have been appointed to the service at the initial constitution and the services rendered by him prior to the commencement of these Regulations shall count for the purposes of Rules regulating his conditions of service.

5. **Strength and composition of the Service: -**

(a) The authorized permanent strength of the Cadre and the nature of the posts included therein shall be determined by the Ladakh Pollution Control Committee, from time to time, and shall at the initial constitution of the service under these Regulations, be such as specified in **Schedule-I**.

(b) The Ladakh Pollution Control Committee shall, at the interval of every five years or at such other intervals as may be necessary, reexamine the strength and composition of the Cadre of the service and make such alteration therein as it deems fit.

6. **Qualification and Method of Recruitment: -**

(a) No person shall be eligible for appointment or promotion to any post unless he possesses the qualifications as laid down in **Schedule- II** annexed to these Regulations.

(b) Appointment to the service shall be made: -

i. By direct recruitment; or
ii. By promotion, failing which by absorption;

Provided that the terms and manner of appointment by absorption shall be as notified by the Ladakh Pollution Control Committee by a general or special order; and
Provided further that the Competent Authority to appoint a person to the service by absorption shall be the Ladakh Pollution Control Committee.

7. **Probation: -**

(a) Every person on appointment to the service, by direct recruitment shall be on probation for a period of two years. Person on appointment to the service by promotion or by absorption shall be on probation for a period of six months.

i. Provided that the period of probation may extend in accordance with the instructions issued by the Ladakh Pollution Control Committee from time to time; and

ii. Provided further that other matters relating to probation, will be governed by the instructions issued by the Ladakh Pollution Control Committee in this regard from time to time.

(b) During the period of probation or any extension thereof, as the case may be, if, the Ladakh Pollution Control Committee is of the opinion that a person appointed to the service has not successfully completed the period of probation, the Ladakh Pollution Control Committee may discharge the directly recruited candidate from the service, or revert the promotee to the post held by him prior to

his promotion.

8. **Training and Departmental Examination: -**

Persons appointed to the service shall be required to undergo such training from time to time during the course of probation and to pass such examination(s) as the Ladakh Pollution Control Committee may prescribe;

(a) Provided that the Ladakh Pollution Control Committee may exempt, either wholly or partly, from such training or departmental examination(s), person who have passed the departmental examination or undergone training declared by the Ladakh Pollution Control Committee to be equivalent to a departmental examination or training prescribed under these Regulations.

9. **Eligibility for direct recruitment: -**

(a) The age limit and other qualifications for direct recruitment shall be as prescribed by the Ladakh Pollution Control Committee;

(b) Provided that a person already in Government Service would be required to apply through proper channel for direct recruitment against a vacant post in the service, if he possesses the educational and other qualifications prescribed for recruitment to such class or category of post.

10. **Maintenance of seniority lists: -**

(a) The Member Secretary of the Ladakh Pollution Control Committee shall maintain an upto date and final seniority list of members of the service.

(b) Provided that the seniority of members of the service shall be maintained in accordance with the Rules as may be notified by the Ladakh Pollution Control Committee by a general or special order.

11. **Disqualification for appointment: -**

No person shall be qualified for appointment to the service unless the person is a Resident of Union Territory of Ladakh.

Provided that this Regulations shall not apply to persons allotted service in Union Territory of Ladakh under the provisions of Section 89(2) of Jammu and Kashmir Reorganization Act, 2019, or such Rules as may be prescribed by the Administration.

12. **Interpretation: -**

If any question arises relating to the interpretation of these Regulations, the matter shall be referred to the Ladakh Pollution Control Committee whose decision thereon shall be final and binding.

13. **Repeal and Savings: -**

(a) All standing orders and notifications corresponding to these Regulations and in force immediately before the commencement of these Regulations are hereby repealed.

(b) Notwithstanding such repeal, any appointment order made or action taken under the provisions of the Regulations or notifications so repealed shall be deemed to have been made or taken under the corresponding provisions of these Regulations.

(c) Nothing in these Regulations shall affect reservations, relaxation in age-limit and other concessions required to be provided for the Scheduled Tribes/Scheduled Castes and other Special Categories of person in accordance with orders issued by the Ladakh Pollution Control Committee from time to time in this regard.

14. Residuary Matters: -

In regard to the matters not specifically covered by these Regulations, the members of the service shall be governed by the Rules/Regulations and Orders as may be prescribed by the Ladakh Pollution Control Committee.

NAMASIVAYAM VASANTHAKUMAR

Digitally signed by NAMASIVAYAM VASANTHAKUMAR
Date: 2024.12.11 17:24:41 +05'30'

Dr. Vasanthakumar Namasivayam, IAS,

Chairman,
Ladakh Pollution Control Committee,Union Territory of Ladakh.

Copy to the: -

1. All the Administrative Secretaries, Union Territory of Ladakh.
2. Joint Secretary (JKL), Ministry of Home Affairs, GoI.
3. Secretary to Hon'ble Lt. Governor for kind information of the Hon'ble Lt. Governor-Ladakh.
4. Deputy Commissioner/CEO, LAHDCs, Leh/ Kargil, Union Territory of Ladakh.
5. All Divisional Head of the Departments, Union Territory of Ladakh.
6. Technical Director, NIC, Leh, for uploading the notification on the UT Website and publication in e-Gazette.
7. Private Secretary to the Advisor, Union Territory of Ladakh, for kind information of the Advisor.
8. Private Secretaries to the Chairman/Chief Executive Councilor, LAHDC, Leh/Kargil, for information of the respective Hon'ble CECs.
9. District Informatics Officer, NIC, Leh/Kargil for uploading the notification on their respective district website.
10. Assistant Director, Deptt. of Information, Leh/Kargil, for necessary action.
11. Superintendent, Archives, Archaeology and Museums.
12. Office/ Order File.

Ladakh Pollution Control Committee,
(Sub-ordinate) Service Recruitment Regulations, 2024

S.O: - 116 dated: 24.10.2024

Schedule - I

S. No.	Designation of the Post	Pay Level & Structure	No. of Posts
1.	Section Officer	Level- 7 (Rs. 44,900-1,42,400)	1
2.	Assistant Accounts Officer	Level- 7 (Rs. 44,900-1,42,400)	1
3.	Legal Assistant	Level-6E (Rs. 35,900-1,13,500)	1
4.	Head Assistant	Level- 6B (Rs. 35,600-1,12,800)	2
5.	Statistical Assistant	Level-6B (Rs. 35,600-1,12,800)	2
6.	Accounts Assistant	Level-5 (Rs. 29,200-92,300)	1
7.	Senior Assistant	Level-5 (Rs. 29,200-92,300)	1
8.	Junior Assistant	Level- 4 (Rs. 25,500-81,100)	2
9.	Driver	Level-2 (Rs. 19,900-63,200)	1
10.	Orderly	Level-SL-1 (Rs. 14,800-47,100)	2
Total			**14**

Ladakh Pollution Control Committee,

(Sub-ordinate) Service Recruitment Regulations, 2024

SCHEDULE – II

S.O: - 116 dated: 24.10.2024

Schedule- II (A)

S. No.	Pay Level & Structure	Designation	Minimum qualification for direct recruitment	Method of recruitment
1.	Level - 7 (Rs. 44,900-1,42,400)	Section Officer	-	100% by promotion from Head Assistant having not less than three (03) years substantive service as Head Assistant.
2.	Level - 6B (Rs. 35,600-1,12,800)	Head Assistant	-	100% by promotion from Senior Assistant in order of seniority, having not less than three 03) years substantive service as Senior Assistant and also having passed Secretariat Assistant Training Course Examination; Provided that 25% of posts to be filled up in a calendar year shall be earmarked for promotion of those Senior Assistants, who have not qualified the Secretariat Assistant Training Course Examination, but have crossed the age of 50 years as on 1st January of the year in which such promotion is being considered; Provided further that in case of Senior Assistants who have qualified the Secretariat Assistant Training Course Examination during his/her period of probation as Junior Assistant shall not be required to qualify the said examination again.
3.	Level-5 (Rs. 29,200-92,300)	Senior Assistant	-	100% by promotion from Junior Assistant in order of seniority, having not less than three (03) years substantive service as Junior Assistant and also having qualified Secretariat Assistant TrainingCourse Examination.
4.	Level - 4 (Rs. 25,500-81,100)	Junior Assistant	Graduate from any recognized University and to qualify type test with speed of not less than 35 words per minute on computer key board.	i) 75% by direct recruitment. ii) 25% by promotion from matriculate Orderlies in order of seniority, having not less than three (03) years substantive service in that category as such on the recommendation of DPC, and to qualify type test with speed of not less than thirty (30) words per minute (wpm). Provided that a person appointed by direct recruitment or by promotion shall have to undergo and qualify the Secretariat AssistantTraining Course Examination /Training during the period of probation.
5.	Level - SL-1 (Rs. 14,800-47,100)	Orderly	Minimum 10th andMaximum 10+2.	100% By direct recruitment

Schedule –II (B)

Level - 7 (Rs. 44,900-1,42,400)	Assistant Accounts Officer	-	By deputation from Ladakh Accounts (Sub-ordinate) Service.
Level - 5 (Rs. 29,200-92,300)	Accounts Assistant	-	By deputation from Ladakh Accounts (Sub-ordinate) Service.

Schedule-II (C)

Level - 6E (Rs. 35,900-11,3500)	Legal Assistant	-	By deputation from Ladakh Legal (Sub-ordinate)Service.

Schedule-II (D)

Level -6B (Rs. 35,600-1,12,800)	Statistical Assistant	-	By deputation from Ladakh Economics and Statistics (Subordinate) Service.

Schedule-II (E)

Level - 2 (Rs. 19,900-63,200)	Driver	10th Pass with driving license of Light Motor Vehicles (LMV) with (TRANS).	100% by direct recruitment

NAMASIVAYAM VASANTHAKUMAR
Digitally signed by NAMASIVAYAM VASANTHAKUMAR
Date: 2024.12.11 17:25:23 +05'30'

Dr. Vasanthakumar Namasivayam, IAS,
Chairman,
Ladakh Pollution Control Committee,
Union Territory of Ladakh

"No legal responsibility is accepted for the contents of publication of advertisements/publications in this part of The Ladakh Gazette. Persons notifying the advertisements/public notices will remain solely responsible for the legal consequences and also for any other misrepresentation etc."

MICHAEL MANNY DSOUZA
Digitally signed by MICHAEL MANNY DSOUZA
Date: 2024.12.11 17:34:07 +05'30'

Annexure R-2

सत्यमेव जयते

ADMINISTRATION OF THE UNION TERRITORY OF LADAKH
DEPARTMETN OF FOREST, ECOLOGY & ENVIRONMENT
e-Mail: admsecyutl.hfee@gmail.com

The Secretary,
Ladakh Subordinate Services Staff Selection Board,
Union Territory of Ladakh.

No.: LPCC/UTL/RR/2024/223-24 dt: 18/12/2024.

Sub: Referral of UT Level Cadre vacancies for LSSSSB for selection.
Ref: LPCC Recruitment Rule notification S.O. No. 116 dt: 24/10/2024.

Sir,

This is in reference to above quoted subject. In this regard, kindly find enclosed the prescribed requisition proforma duly filled along with all the relevant annexures for the below mentioned UT Level cadre posts of Ladakh Pollution Control Committee.

S. No.	Name of the post	Pay Level/ Structure	Vertical Reservation						Total vacancies reserved out of the vertical Reservation for FE&E	
			UR	ST	SC	ALC	EWS	Total	PwD	ESM
1.	Junior Assistant	Level-4 (Rs. 25,500-81,100)	01	01	-	-	-	02	-	-
2.	Driver	Level-2 (Rs. 19,900-63,200)	01	-	-	-	-	01	-	-
3.	Orderly	Level-SL-1 (Rs. 14,800-47,100)	01	01	-	-	-	02	-	-

The selection of the suitable candidate may be expedited.

Encl: (i) Format (24 leaves)
(ii) RRs (08 leaves)

Yours faithfully,

17.12.2024

Dr. Vasanthakumar Namasivayam, IAS,
Commissioner/ Secretary,
Forest, Ecology & Environment,
Union Territory of Ladakh.

Copy to the: -
i) Member Secretary, Ladakh Pollution Control Committee, UT of Ladakh, for information.

Annexure R-3

GOVERNMENT OF JAMMU AND KASHMIR
FOREST, ECOLOGY & ENVIRONMENT DEPARTMENT,
CIVIL SECRETARIAT, SRINAGAR

NOTIFICATION

Srinagar 25th **October 2019**

SRO 721 In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor is pleased to direct that the cadre of the {Jammu and Kashmir Forest (Gazetted) Service} for the Union Territory of Ladakh shall comprise the posts as indicated in Schedule I to this Notification, subject to any modifications as may be necessary.

This shall come into force with immediate effect.

By order of the Governor.

Sd/-
(Manoj Kumar Dwivedi) IAS
Commissioner Secretary to Government
Forest, Ecology & Environment Deptt.

No.:- FST/Re-org2019/SROs

Dated :- 25.10.2019

Copy to :-

1) Resident Commissioner, J&K.
2) Principal Secretary to Hon'ble Governor.
3) All Administrative Secretaries.
4) Divisional Commissioner Jammu / Kashmir / Ladakh.
5) All Heads of Departments.
6) OSD to Advisor/s to Hon'ble Governor, J&K.
7) Private Secretary to Chief Secretary, J&K.
8) Private Secretary to Commissioner / Secretary to Government, Forest, Ecology & Environment.
9) Stock file / office website.

(Riyaz-ul-Haq)
Under Secretary to Government
Forest, Ecology & Environment Deptt.

Scanned with CamScanner

Schedule I to SRO 721 dated 25.10.2019

Forest (Territorial), Ladakh

S. No	Name of the post	Number of posts	Pay Band / scale of the post with Grade Pay	Cadre
1.	CCF	01	Level 13	IFS
2.	Dy. Conservator of Forests	02	15600-39100 +6600 (PR)	UT
3.	Accounts Officer	1	Level 8	UT
4.	Assistant Director	-	Level 8	UT
5.	Assistant Director (P&S)	-	Level 8	UT
6.	Private Secretary	1	Level 8	UT
7.	Range Officer Grade-I	07	9300-34800+4280 (PR)	UT

Department of Wildlife Protection, Ladakh

S.No.	Name of the post	Number of posts	Pay Band / scale of the post with Grade pay	Cadre
1	Regional Wildlife Warden	1	15600-39100 +6600 (PR)	UT
2	Wildlife Warden	2	9300-34800+4800 (PR)	UT
3	Range Officer Grade-I	1	9300-34800+4280 (PR)	UT

Pollution Control Board, Leh

S.No.	Name of the post	Number of posts	Pay Band / scale of the post with Grade pay	Cadre
1	Regional Director	1	Level 13	UT
2	Accounts Officer	1	Level 8	UT
3	Assistant Director	1	Level 8	UT
4	Assistant Director (P&S)	-	Level 8	UT
5	Private Secretary	1	Level 8	UT

Leave, Training and Deputation Reserves have been incorporated in the number of posts wherever applicable.

Scanned with CamScanner

GOVERNMENT OF JAMMU AND KASHMIR
FOREST, ECOLOGY & ENVIRONMENT DEPARTMENT,
CIVIL SECRETARIAT

NOTIFICATION

Srinagar 25th **October 2019**

SRO 722 In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor is pleased to direct that the cadre of the {Jammu and Kashmir Forest (Subordinate / Non-Gazetted) Service} for the Union Territory of Ladakh shall comprise the posts as indicated in Schedule I to this Notification, subject to any modifications as may be necessary.

This shall come into force with immediate effect.

By order of the Governor.

Sd/-
(Manoj Kumar Dwivedi) IAS
Commissioner Secretary to Government
Forest, Ecology & Environment Deptt.

Dated : - 25.10.2019

No.: - FST/Re-org2019/SROs

Copy to : -

1) Resident Commissioner, J&K.
2) Principal Secretary to Hon'ble Governor.
3) All Administrative Secretaries.
4) Divisional Commissioner Jammu / Kashmir / Ladakh.
5) All Heads of Departments.
6) OSD to Advisor/s to Hon'ble Governor, J&K.
7) Private Secretary to Chief Secretary, J&K.
8) Private Secretary to Commissioner / Secretary to Government, Forest, Ecology & Environment.
9) Stock file / office website.

(Riyaz-ul-Haq)
Under Secretary to Government
Forest, Ecology & Environment Deptt.

Scanned with CamScanner

(Territorial)

S. No	Name of the post	Number of posts	Pay Band / scale of the post with Grade Pay	Cadre
1.	Section Officer	1	Level 7	UT
2.	Assistant Accounts Officer	1	Level 7	UT
3.	Head Assistant	2	Level 6	UT
4.	Statistical Assistant	1	Level 6	UT
5.	Legal Assistant	1	Level 6	UT
6.	Accounts Assistant	1	Level 6	UT
7.	Range Officer Grade-II	02	9300-34800+4220 (PR)	UT
8.	Foresters	19	5200-20200+2800 (PR)	UT/Divisional
9.	Deputy Forester	03	5200-20200+2400 (PR)	UT/Divisional
10.	Forest Guards	76	5200-20200+1900 (PR)	UT/District
11.	Senior Assistant	02	5200-20200+2400 (PR)	UT/Divisional
12.	Accountant	02	9300-34800+4200 (PR)	UT/Divisional
13.	Junior Assistant	09	5200-20200+2400 (PR)	UT/Divl/ District
14.	Senior Drivers	01	5200-20200+2800 (PR)	UT/Divisional
15.	Junior Drivers	01	5200-20200+1900 (PR)	UT/Divisional
16.	Driver	1	Level 2	UT
17.	Orderly, Farash & Chowkidar	12	4440-7770+1300 (PR)	UT/Div/ District
18.	Malies	42	4440-7770+1300 (PR)	UT/District
19.	Farash	02	4440-7770+1300 (PR)	UT/District
20.	Assistant Divisional Manager (SFC)	01	9300-34800+4200	
21.	Block Manager (SFC)	03	5200-20200+2400	
22.	Field Supervisor (SFC)	02	5200-20200+2400	
23.	Field Worker(SFC)	01	4440-7440+1400	
24.	Cleaner (SFC)	01	4440-7440+1300	

Department of Wildlife Protection

S. No	Name of the post	Number of posts	Pay Band / scale of the post with Grade Pay	Cadre
1.	Section Officer	1	Level 7	UT
2.	Assistant Accounts Officer	1	Level 7	UT
3.	Head Assistant	2	Level 6	UT
4.	Statistical Assistant	1	Level 6	UT
5.	Legal Assistant	1	Level 6	UT
6.	Accounts Assistant	1	Level 6	UT
7.	Range Officer Grade II	2	9300-34800+4200 (PR)	UT/Divisional
8.	Head Clerk/Accountant	1	9300-34800+4200 (PR)	UT
9.	Wildlife Foresters	7	5200-20200+2800 (PR)	UT/Divisional
10.	Senior Assistants	1	5200-20200+2400 (PR)	UT/Divisional
11.	Wildlife Guards/ Anti-poaching Guards	38	5200-20200+1900 (PR)	UT/Divisional
12.	Field Operators	1	5200-20200+1900 (PR)	UT/Divisional
13.	Drivers	2	5200-20200+1900 (PR)	UT/Divisional
14.	Junior Assistants	4	5200-20200+1900 (PR)	UT/Divisional
15.	Orderlies	5	4440-7770+1300 (PR)	UT/Divisional
16.	Chowkidars	1	4440-7770+1300 (PR)	UT/Divisional

Pollution Control Board, Leh

S.No.	Name of the post	Number of posts	Pay Band / scale of the post with Grade pay	Cadre
1	Section Officer	1	Level 7	UT
2	Assistant Accounts officer	1	Level 7	UT
3	Head Assistant	2	Level 6	UT
4	Statistical Assistant	1	Level 6	UT
5	Legal Assistant	1	Level 6	UT
6	Accounts Assistant	1	Level 4	UT
7	Junior Assistant	2	Level 2	UT
8	Driver	1	Level 2	UT
9	Orderly	2	SL 2	UT

Leave, Training and Deputation Reserves have been incorporated in the number of posts wherever applicable.

Scanned with CamScanner

Annexure R-5

आज़ादी का अमृत महोत्सव

सत्यमेव जयते

G20 भारत अध्यक्षता INDIA

वसुधैव कुटुम्बकम् ONE EARTH • ONE FAMILY • ONE FUTURE

संघ राज्य प्रशासन, लद्दाख

लद्दाख प्रदूषण नियंत्रण समिति

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH

LADAKH POLLUTION CONTROL COMMITTEE LEH

ई-मेल/email: membersecretarylpcc@gmail.com

Minutes of Meeting

Subject: The Second Meeting of the Ladakh Pollution Control Committee, Union Territory of Ladakh.

The meeting was held under the Chairmanship of Dr. Pawan Kotwal, IAS, Chairman, Ladakh Pollution Control Committee/Administrative Secretary of Departments of Health & Ministry of Forests, Ecology & Environment, UT of Ladakh, on 18th of January, 2023, at 12:00 p.m. in the Conference Hall, Civil Secretariat, Leh.

The Meeting was attended by following members of the Committee:

1. Sh. Nazir Ahmad, Director, Industries & Commerce Department, Nominee of Administrative Secretary, Industries and Commerce, UT of Ladakh.
2. Smt. Zahida Bano, Director, Urban Local Bodies, Nominee of Administrative Secretary, Housing and Urban development, UT of Ladakh.
3. Sh. Rigzin Spalgon, Deputy Secretary, Industries & Commerce, Nominee of Administrative Secretary, Transport, UT of Ladakh.
4. Dr. Motup Dorje, Director, Health and Medical Education, UT of Ladakh.
5. Dr. Nitin, Head, Department of Civil Engineering, Indian Institute of Technology, Jammu.
6. Professor, Raj Kumar Ram Pal, Ex-Head Department of Environment Science University of Jammu.
7. Dr. Gurnam Singh, Regional Director, CPCB, Nominee of Member Secretary, CPCB.
8. Dr. Khursheed Alam, Scientist C / Deputy Director, Regional Officer, Ministry of Environment, Forest and Climate Change, Jammu.
9. Sh. Tashi Khachu, Chairman, Ladakh, Chamber of Industries, UT of Ladakh.

At the outset, the Member Secretary, LPCC, welcomed all the participants. With the permission of the Chair, he briefed the members of the Committee about the work done by LPCC since 1st meeting of the Committee and Action Taken as per the decisions taken during first meeting of the Committee and commenced the presentation on the Agenda Items of the second meeting.

Agenda Item No.1: Proposal to declare UT of Ladakh as Air Pollution Control Area.

Discussion:

1. Member Secretary, LPCC, stated that prior to the re-organization of the erstwhile state of J&K, the whole of J&K was declared as Air Pollution Control Area, for the purpose of the said Act, as per SRO-7, Dated: 06-01-1999. Therefore, UT of Ladakh also needs to be declared as Air Pollution Control Area for the purpose of the said Act and for effective implementation of the Environmental laws.

Decision:

1. The Chairman, LPCC, asked the Member Secretary to put up draft Notification to declare whole of UT of Ladakh as Air Pollution Control Area for approval of the Competent Authority at the earliest.
2. The Committee approved the proposal.

Agenda Item No.2: Recommendation for creation of Scientific & Engineering Posts for LPCC.

1. The Member Secretary, LPCC, presented before the Committee the status of posts currently available with the LPCC as the posts were transferred from the erstwhile State of J&K, at the time of bifurcation of the State, to UT of Ladakh, as per SRO 721 & SRO 722. He informed the Committee that no technical posts related to Scientific and Engineering fields have been transferred to UT of Ladakh. LPCC is required to carry out the vast Scientific mandate of the Committee. In this regard Scientific and Engineering post needs to be created.

Discussion:

1. The Chairman, LPCC, suggested to identify the proposed scientific and engineering posts as Gazetted and Non-Gazetted posts.
2. He also requested the members to give their inputs/opinion regarding addition or reduction of any post to those proposed as at **Annexure-A**

3. Dr. Rampal, stated that the posts as proposed by LPCC is very much required for smooth functioning of the Committee. To assess the different aspects of work related to pollution control, the strength of Scientific and Engineering staff needs to be increased incrementally, but to start with the proposed posts are sufficient.
4. The Regional Director, CPCB, suggested to create one post of Law Officer and one post of Legal Assistant to deal with matters related to directions of Hon'ble NGT. The Regional Director, LPCC, informed the Chair that a post of Legal Assistant has already been allotted as per SRO 722.
5. The Chairman, LPCC, stated that to begin with the bare minimum number of Scientific and Engineering posts may be created.
6. The Regional Officer, MoEF&CC, suggested that to avoid litigation, Grade pay for posts related to Scientific and Engineering fields need not be restricted to that recommended by CPCB. The Chairman, LPCC, stated that since UT of Ladakh is without Legislature, the Rules governing the post creation and other Rules governing pay etc. shall be adopted as per GFR Rules of GoI, as prevalent in other such UTs. The States are free to adopt Grade pays different than that recommended by the CPCB.
7. The Committee suggested that creation of technical field related posts should be commensurate with the requirement/establishment of labs in each district.

Decision:

1. The Committee recommended the proposal along with the addition of a post of Law Officer to be put up to the competent authority for approval.

<u>Agenda Item No.3:</u> Consent fee to be charged from the units already in operation.

1. The Member Secretary, LPCC, stated that in order to encourage compliance and ensure uniform charging of the consent fee from already existing units, who apply to obtain Consent to Operate (Fresh) directly, it is proposed that the following consent fee may be charged from such units which were in operation without consent in Ladakh prior to the reorganization of erstwhile state of J&K into UT of J&K and UT of Ladakh, with restructured consent fee applicability

1. The Committee approved the proposal. It was also decided to encourage unit-holders to seek Consent through restructured consent fee applicability within a specified time period only. It was also decided to give wide publicity to this scheme.

Period of operation prior to applying for grant of consent for grant of consent to Operate (Fresh)	Consent fee to be charged
1 to 5 years	Consent to Establish (Fresh) + Consent to Operate (Fresh) + Consent to Operate (Renewal) fee for 2 year.
5 to 10 years	Consent to Establish (Fresh) + Consent to Operate (Fresh) + Consent to Operate (Renewal) fee for 6 years.
More than 10 years up to 15 years	Consent to Establish (Fresh) + Consent to Operate (Fresh) + Consent to Operate (Renewal) fee for 8 years. Operate (Renewal) fee shall be considered based on the numbers of years in operation.

Agenda Item No.4: Consent Validity period in case of Red, Orange and Green Category of Industries.

1. The Member Secretary, LPCC, suggested to adopt the period of validity of Consent, issued under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and/or section 21 of the Air (Prevention and Control of Pollution) Act,1981, as per the Uniform Consent Mechanism directed by CPCB vide no. B-29012/ESS(CPA)/2015-16, Dt: 07-03-2016

Discussion:

1. The Regional Director, CPCB, suggested validity period of 10 Years for Orange Category and 15 years for Green category of industries.

Decision:

1. The Committee approved the proposed Consent validity period with the modification as suggested by Regional Director, CPCB.

The meeting ended with a vote of thanks to the Chair and other members of the Committee.

This issues with the approval of Competent Authority.

31.1.23

Sajjad Hussain Mufti (IFS)
Member Secretary
Ladakh Pollution Control Committee,
UT of Ladakh.

No. LPCC/UTL/MOM/2023/MS/87-97 Dated: 31/01/2023

Copy to the:

1. Principal Secretary, Forest, Ecology and Climate Change/ Health and Medical Education /Chairman, LPCC, UT of Ladakh.
2. Principal Secretary, Housing and Urban Development, UT of Ladakh.
3. Administrative Secretary, Industries and Commerce / Transport Department, UT of Ladakh.
4. Member Secretary, Central Pollution Control Board, New Delhi.
5. Director, Industries & Commerce Department, UT of Ladakh.
6. Director, Urban Local Bodies, UT of Ladakh.
7. Director, Health and Medical Education, UT of Ladakh.
8. Head, Department of Civil Engineering, Indian Institute of Technology, Jammu.
9. Professor, Raj Kumar Ram Pal, Ex-Head Department of Environment Science University of Jammu.
10. Regional Officer, Ministry of Environment, Forest and Climate Change, Jammu.
11. Chairman, Ladakh, Chamber of Industries, UT of Ladakh.

Annexure A:

Annexure to the MoM of 2nd LPCC held on 18-01-2023

S.no	Name of the Cadre/post	Grade		No. of Posts	Remarks
		Pay Band	Grade Pay		
	I. GAZETTED SCIENTIFIC AND LEGAL				
1.	Pr. Scientific Officer/Scientist-C	15600-39100	6600	1	Handling of official matters pertaining to CPCB, MOEF and other SPCBs. Overseeing of laboratories and scientific assignments of the committee.
2.	Sr. Scientific Officer/Scientist-B	9300-34800	5400	1	Overseeing of laboratories, interpretation of results of analysis and reporting, ensuring quality control measures as per standards.
3.	Law Officer	9300-34800	4280	1	To review and to provide legal advice on legal matters and to deal with Hon'ble NGT matters.
	II. NON- GAZETTED SCIENTIFIC AND ENGINEERING				
1.	Scientist-A	9300-34800	4280	2	Analysis of samples, supervision of work, reporting of analysis, supervision of field monitoring.
2.	Jr. Env. Engineer	9300-34800	4260	2	To supervise field inspection and monitoring of collection of samples.
3.	Draftsman	9300-34800	4210	1	To prepare, review and redraft alongside the engineering team.
4.	Field Inspector	9300-34800	4200	1	To carry out field inspections and help in sampling.
5.	Lab Assistant	9300-34800	4200	1	
6.	Lab Attendant	4440-7440	1300	1	
Total:				11	

सत्यमेव जयते

ADMINISTRATION OF THE UNION TERRITORY OF LADAKH
FOREST, ECOLOGY & ENVIRONEMENT DEPARTMENT, UT SECRETARAIT
Phone No. 01982-257561, Fax No. 257435, e-mail: *admsecyutl.hfee@gmail.com*

The Additional Secretary,
Control of Pollution Division,
3rd floor Jal wing, Indira Paryavaran Bhawan,
MoEF&CC-GoI, New Delhi-110003.

Sub: - Creation of Posts for the Ladakh Pollution Control Committee -reg.

Ref: - i) e-office No. E-Comp. No.: 3351, File No.: M/517/2021.
ii) CPCB-GoI, No.: PCP/NGT/693 of 2023/2023-24 dt: 27/11/2023.
iii) CPCB-GoI, No.: PCP/NGT/693 of 2023/2023-24 dt: 09/02/2024.
iv) CPCB-GoI, No.: PCP/NGT/693 of 2023/2023-24 dt: 23/04/2024

Sir,

With reference to the aforementioned subject, it is to inform that the Ladakh Pollution Control Committee (LPCC) after approval from the Competent Authority of the UT Administration vide e-office No.: ***E-Comp. No.: 3351, File No.: M/517/2021,*** is submitting the proposal for the creation and sanctioning of 13 numbers of Posts of essential staff positions for the establishment and effective functioning of the LPCC.

The UT of Ladakh was carved out from erstwhile J&K State at the time of bifurcation into two Union Territories on 31/10/2019. During the reorganization of the erstwhile State, no Technical and Scientific post was allocated to Ladakh Pollution Control Committee as per SROs 721 and 722 dt: 25/10/2019. However, the LPCC was constituted on 25/03/2021 by the CPCB-GoI under the provisions of Section 4 clause 4 of the Water (Prevention and Control of Pollution) Act, 1974 (Act No. 6 of 1974) and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. 14 of 1981), for enforcement of Environmental Laws in Ladakh.

The Ladakh Pollution Control Committee, with no scientific and technical staff, is not in a position to carry out the mandated monitoring of Air and Water Quality and enforcement of Environmental Laws and related compliance of Hon'ble Courts and Hon'ble NGT's directions issued for the UT of Ladakh. The **checklist** has been meticulously prepared and submitted for the creation of **13** *Scientific and Technical* posts which is a functional requirement for the working of the LPCC.

Keeping in view aforementioned facts, it is requested to kindly consider the proposal for the creation and sanction of the Posts for the LPCC, which shall enable to enforce Environmental Laws for protection of fragile environment and fostering sustainable development of this region, and accordingly requested to recommend the proposal to the Department of Expenditure, Ministry of Finance for approval and sanction for the creation of posts for the LPCC.

Encls: The checklists with Annexures I - XI
(178 leaves)

Yours faithfully,

17.12.2024

Dr. Vasanthakumar Namasivayam, IAS,
Commissioner/Secretary,
Forest, Ecology & Environment,
UT of Ladakh.

No. Com. Secy|FE&E|UTL|2024|225-31

Copy to the: -
i) Chairman, Central Pollution Control Board, New Delhi, for information.
ii) Joint Secretary, Jammu, Kashmir & Ladakh Affairs, Ministry of Home Affairs, New Delhi, for information.
iii) Director, Jammu, Kashmir & Ladakh Affairs, Ministry of Home Affairs, New Delhi for information
iv) Member Secretary, Ladakh Pollution Control Committee, UT of Ladakh, for information.
v) OSD to the Hon'ble Lt. Governor for kind information of the Hon'ble Lt. Governor, UT of Ladakh.
vi) OSD to the Advisor, for kind information of the Advisor to the Hon'ble Lt. Governor, UT of Ladakh.

List of Equipments

S. No.	Name of equipment	Quantity
1.	Benchtop pH meter	02 Nos.
2.	Benchtop Conductivity/TDS meter	02 Nos.
3.	Portable Optical DO meter	01 No.
4.	UV visible spectrometer	01 No.
5.	Field water quality testing kits including pre-programmed colorimeter, multiparameter, turbidity meter.	01 No.
6.	Binocular Microscope	01 No.
7.	Air quality detector	02 Nos.

Appendix-14

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No.693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

Vs

Central Pollution Control Board

....Suo Moto

AFFIDAVIT FILED BY THE MEMBER SECRETARY, PUDUCHERRY POLLUTION CONTROL COMMITTEE (RESPONDENT NO. 36)

I, Dr. N. Ramesh, S/o Natarajan, aged 56 years, Member Secretary, Puducherry Pollution Control Committee, Puducherry, do hereby solemnly affirm and state as follows:

1. I respectfully submit that I am conversant with the facts of the case and competent to swear this affidavit.

2. I respectfully submit that in compliance with the Hon'ble NGT order dated 11.09.2024, the Puducherry Pollution Control Committee (PPCC) has taken steps to fill up the three vacant posts in the PPCC.

No. of corrections:
Page : 1

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

3. I respectfully submit that the State Government of Puducherry vide G.O Ms.No.12/2016-Envt., and G.O Ms.No.14/2016-Envt dated 25th August 2016 established and notified the State Air Laboratory under section 28 (1)(a) of the Air (Prevention and Control of Pollution) Act, 1981 and State Water Laboratory under Section 52 (1) (a) of the Water (Prevention and Control of Pollution) Act, 1974 for the Puducherry Pollution Control Committee (PPCC). (Annexure - I).

4. I respectfully submit that the Puducherry Pollution Control Committee (PPCC) Laboratory has obtained the National Accreditation Board for Testing and Calibration Laboratories (NABL) Certification as per ISO / IEC 17025: 2017, General Requirements for the Competence of Testing & Calibration Laboratories. The certificate is valid till 28/11/2025. (Annexure – II).

5. I respectfully submit that in the U.T of Puducherry, there is no Environmental Laboratories established and notified under Section (12)(1)(a) of the Environment (Protection) Act, 1986. Expanding the existing Laboratory of Puducherry Pollution Control Committee (PPCC) is also not currently feasible due to space constraints, as it operates from a rented facility.

6. I respectfully submit that the Government of Puducherry has approved for the construction of an integrated Office building and Laboratory for Department of Science, Technology & Environment and Puducherry Pollution Control Committee and tenders were floated by the Public Works Department. The work order will be issued shortly. Upon completion, the building will house a State-of-the-art laboratory equipped with sophisticated instrumentation and other necessary infrastructure. Necessary action will be taken to establish

No. of corrections:
Page : 2

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

an Environmental Laboratory in accordance with Section (12)(1)(a) of the Environment (Protection) Act, 1986.

7. I respectfully submit that PPCC proposes to strengthen the Air and Water Laboratory for monitoring various notified parameters after the construction of the integrated office building cum Laboratory.

8. I respectfully submit that the PPCC has two laboratories, one functioning at Puducherry and the other at Karaikal Region of U.T of Puducherry. The existing Laboratory at Puducherry has NABL accreditation.

9. I respectfully submit that the Puducherry Pollution Control Committee (PPCC) will fill up all the three existing vacancies within a period of four months. In this connection, necessary advertisement has been hosted in the website of the Department and published notice in the Newsdaily / Rojgar on 28.12.2024 inviting applications for filling up the post of Environmental Engineer through Deputation / promotion in PPCC as per the existing Recruitment Rules. Necessary measures were also taken to fill up the one vacant post of Scientist - B by promotion as per the recruitment rules (Annexure - III).

10. I respectfully submit that to address the man power shortage, PPCC has taken steps for recruiting (6) Nos of Technical Consultants and (3) Nos of Scientific Consultants through outsourcing. Since PPCC doesn't not have any administrative officials to handle the administrative matters, PPCC has proposed to hire 4 Nos. of retired Government officials as Consultants for handling Administrative and Accounts matters. PPCC is also reviewing the

No. of corrections:
Page : 3

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

manpower and strengthening based on the requirement to address various functions entrusted to PPCC.

11. I respectfully submit that Puducherry Pollution Control Committee would abide by any further direction which may be passed by the Hon'ble National Green Tribunal.

DEPONENT
Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

VERIFICATION

Verified at Puducherry on 6th day of January 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed there from.

DEPONENT
Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

Solemnly affirmed at Puducherry
on this day 6th day of January 2025
and signed his name in my presence

SIGNED BEFORE ME
K. SANTHANAKRISHNAN, B.A.,LL.B.,B.Ed.,
ADVOCATE & NOTARY PUBLIC
GOVERNMENT OF INDIA
Reg.No. 5826/08
No,26, Second Cross Street,
Thilagar Nagar, Pondicherry-605 009.

NOTARY PUBLIC
K.SANTHANAKRISHNAN
Reg.No. 5826/08
GOVERNMENT OF INDIA

No. of corrections:
Page : 4

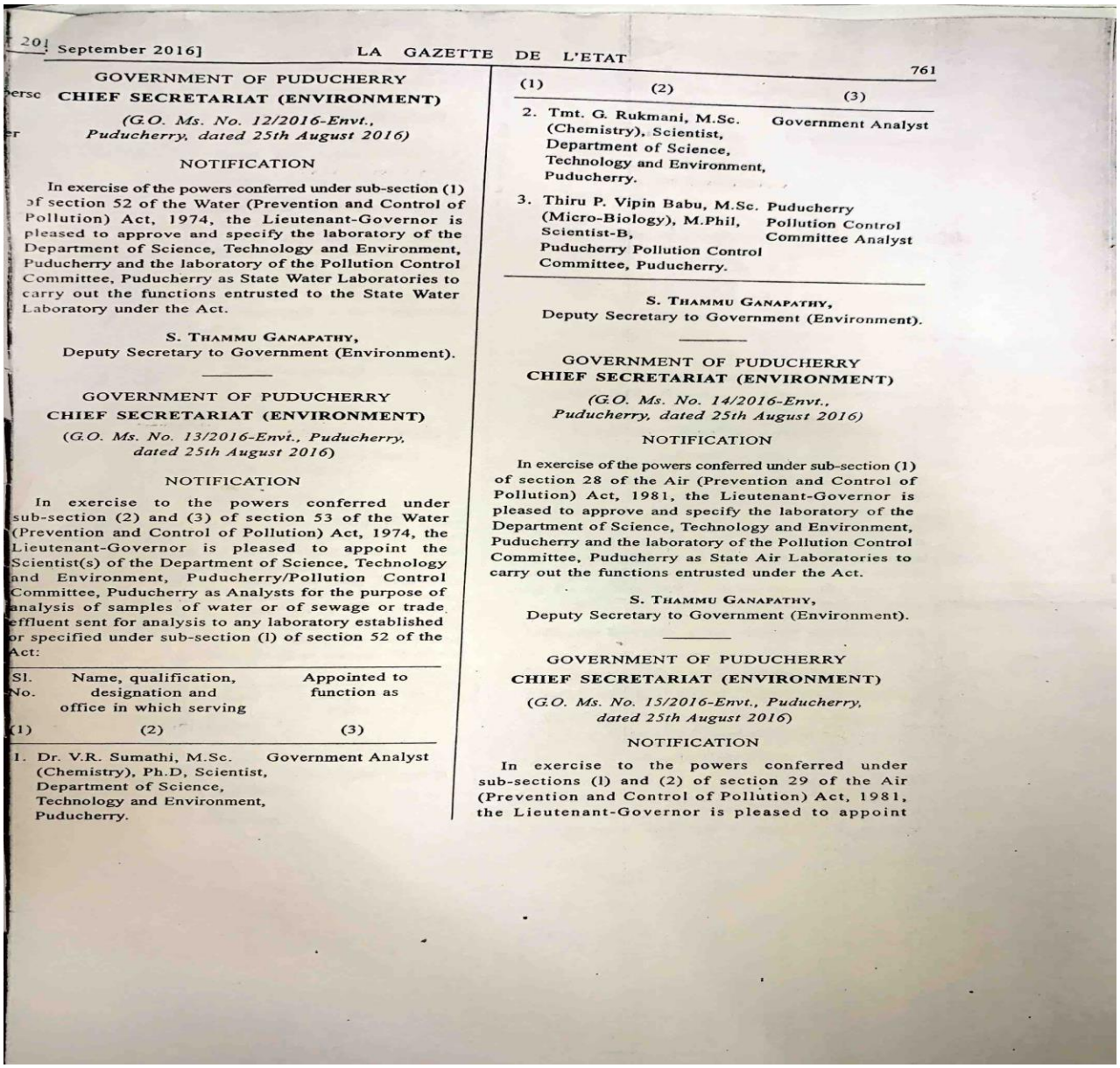
GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd -FLOOR, PHB BUILDING, PUDUCHERRY – 605 005.
Telephone: (0413) 2201256; Email : ppcc@py.gov.in

***

ANNEXURE – I

Notification of Laboratories u/s 17(2) & section 52 of the Water Act and u/s 17(2) & section 28 of Air Act.

The Government of Puducherry vide G.O Ms. No.12/2016-Envt., and G.O Ms. No.14/2016-Envt Puducherry dated 25th August 2016 has published in the Gazette the Laboratory of the Puducherry Pollution Control Committee as Water and Air Laboratory.



201 September 2016] LA GAZETTE DE L'ETAT 761

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 12/2016-Envt., Puducherry, dated 25th August 2016)

NOTIFICATION

In exercise of the powers conferred under sub-section (1) of section 52 of the Water (Prevention and Control of Pollution) Act, 1974, the Lieutenant-Governor is pleased to approve and specify the laboratory of the Department of Science, Technology and Environment, Puducherry and the laboratory of the Pollution Control Committee, Puducherry as State Water Laboratories to carry out the functions entrusted to the State Water Laboratory under the Act.

S. THAMMU GANAPATHY,
Deputy Secretary to Government (Environment).

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 13/2016-Envt., Puducherry, dated 25th August 2016)

NOTIFICATION

In exercise to the powers conferred under sub-section (2) and (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974, the Lieutenant-Governor is pleased to appoint the Scientist(s) of the Department of Science, Technology and Environment, Puducherry/Pollution Control Committee, Puducherry as Analysts for the purpose of analysis of samples of water or of sewage or trade effluent sent for analysis to any laboratory established or specified under sub-section (l) of section 52 of the Act:

Sl. No.	Name, qualification, designation and office in which serving	Appointed to function as
(1)	(2)	(3)
1.	Dr. V.R. Sumathi, M.Sc. (Chemistry), Ph.D, Scientist, Department of Science, Technology and Environment, Puducherry.	Government Analyst
2.	Tmt. G. Rukmani, M.Sc. (Chemistry), Scientist, Department of Science, Technology and Environment, Puducherry.	Government Analyst
3.	Thiru P. Vipin Babu, M.Sc. (Micro-Biology), M.Phil, Scientist-B, Puducherry Pollution Control Committee, Puducherry.	Puducherry Pollution Control Committee Analyst

S. THAMMU GANAPATHY,
Deputy Secretary to Government (Environment).

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 14/2016-Envt., Puducherry, dated 25th August 2016)

NOTIFICATION

In exercise of the powers conferred under sub-section (1) of section 28 of the Air (Prevention and Control of Pollution) Act, 1981, the Lieutenant-Governor is pleased to approve and specify the laboratory of the Department of Science, Technology and Environment, Puducherry and the laboratory of the Pollution Control Committee, Puducherry as State Air Laboratories to carry out the functions entrusted under the Act.

S. THAMMU GANAPATHY,
Deputy Secretary to Government (Environment).

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 15/2016-Envt., Puducherry, dated 25th August 2016)

NOTIFICATION

In exercise to the powers conferred under sub-sections (l) and (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981, the Lieutenant-Governor is pleased to appoint

GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd -FLOOR, PHB BUILDING, PUDUCHERRY – 605 005.
Telephone: (0413) 2201256; Email : ppcc@py.gov.in

***

ANNEXURE – II

NABL accreditation:

The Central Laboratory of the Puducherry Pollution Control Committee (PPCC) located at R.S No.189, Garage Building, Iyyanar Koil Street, Marie Oulgaret, Mettupalayam, Puducherry has obtained the National Accreditation Board for Testing and Calibration Laboratories (NABL) as per ISO / IEC 17025: 2017 , General Requirements for the Competence of Testing & Calibration Laboratories. The license is valid till 28/11/2025.

National Accreditation Board for Testing and Calibration Laboratories

NABL

CERTIFICATE OF ACCREDITATION

ENVIRONMENTAL ANALYTICAL LABORATORY, DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT, PUDUCHERRY POLLUTION CONTROL COMMITTEE

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2017

"General Requirements for the Competence of Testing & Calibration Laboratories"

for its facilities at

R.S.NO. 189, GARAGE BUILDING, IYYANAR KOIL STREET, MARIE OULGARET, METTUPALAYAM, PUDUCHERRY, INDIA

in the field of

TESTING

Certificate Number: TC-6480

Issue Date: 29/11/2023 Valid Until: 28/11/2025

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.
(To see the scope of accreditation of this laboratory, you may also visit NABL website www.nabl-india.org)

Name of Legal Entity: Puducherry Pollution Control Committee (PPCC)

Signed for and on behalf of NABL

N. Venkateswaran
Chief Executive Officer

औषध विभाग Department of Pharmaceuticals

भारत सरकार / GOVERNMENT OF INDIA
रसायन एवं उर्वरक मंत्रालय
MINISTRY OF CHEMICALS AND FERTILIZERS
औषध विभाग
DEPARTMENT OF PHARMACEUTICALS

(Advertisement No. NIPERK/2024/DIR/01)

INVITES

Applications for the post of Director of NIPER- Kolkata

Applications are invited for appointment to the post of Director of National Institute of Pharmaceutical Education and Research (NIPER) at Kolkata (West Bengal), autonomous institute of national importance under the aegis of Department of Pharmaceuticals, Ministry of Chemicals & Fertilizers, Government of India at a fixed salary of Rs. 2,25,000 in Level 17 per month as per 7th CPC on contractual basis, as per the rules and regulations prescribed.

Details of eligibility conditions, application format, etc. are available on the website of Department of Pharmaceuticals **(www.pharmaceuticals.gov.in)** and NIPER-Kolkata **(www.niperkolkata.edu.in)**.

Applications, in prescribed format, should reach within 30 days of publication of the advertisement in the Employment News in hard copy by Speed/Registered Post only to the **Deputy Secretary (NIPER), Department of Pharmaceuticals, Ministry of Chemicals & Fertilizers, Room No. 403 B Wing, Shastri Bhawan, New Delhi – 110001 (Email ID: richa.p@gov.in).**

Submission of applications through email also is mandatory.

Deputy Secretary (NIPER)

EN 39/75

Government of India

Department of Atomic Energy

TECHNOLOGIES FOR NEW INDIA@75 आज़ादी का अमृत महोत्सव

Variable Energy Cyclotron Centre

Sector-I, Block-AF
Bidhan Nagar, Kolkata - 700 064

Engagement of 7 Research Associates for VECC & 2 Research Associates for ALICE project of VECC

Advt. No. VECC-4/2024 & VECC-5/2024)

Applications are invited from Indian Citizen only for engagement of 7 Research Associate for VECC & 2 Research Associate for ALICE project of VECC purely on temporary basis.

The details of the advertisement is available in the VECC homepage i.e. **www.vecc.gov.in.**

Interested candidates may download the application form and send the duly filled in application through email **ra2024@vecc.gov.in** only. No other mode of application will be accepted. Before apply, candidates are requested to go through the advertisement carefully and should ensure that he/she fulfills all the eligibility conditions mentioned in the advertisement.

EN 39/66

उन्नत प्रणाली केंद्र

Centre for Advanced Systems

Government of India, Ministry of Defence
Defence Research & Development Organisation (DRDO)
यादगारपल्ली गांव / Yadgarpally (V), कीसरा (मं) / Keesara (M)
हैदराबाद-501303 / Hyderabad - 501303

Closing Date : 15 days from the date of publication in Employment News

Advertisement No. CAS/ADMIN/MD/2024/01 **Date: 13 Dec, 2024**

APPLICATIONS ARE INVITED FROM ELIGIBLE DOCTORS FOR THE POST OF MEDICAL DOCTOR (ON CONTRACT BASIS)

1.	**Name of the Post**	:	MEDICAL DOCTOR (ON CONTRACT BASIS)
2.	**No. of Post**	:	ONE (01)
3.	**Salary**	:	Rs. 75,000/- per month (Consolidated / Fixed).
4.	**Age**	:	Not exceeding 69 years as on the closing date.
5.	**Qualification / Educational Qualification**	:	MBBS (Allopathic) and Retired from Central / State Government / PSUs **(OR)** MBBS (Allopathic) and having **min 05 years experience of Medical Practice post MBBS. (OR)** MBBS alongwith MD (General Medicine/ Community Medicine / Internal Medicine / Emergency Medicine / Geriatric Medicine / Paediatric Medicine/ Respiratory Medicine).
			Preferably from Hyderabad should be well versed with English / Hindi / Telugu languages.

TERMS AND CONDITIONS

a) The post is purely on Contract Basis. **b)** NPA and other allowances not admissible. **c)** The duration of appointment is for a period of one year from the date of appointment or till the posting of a regular incumbent of CAS whichever is earlier. **d)** The Medical Doctor selected for the post is not eligible for seniority or any other benefit if selected for regular Government service at later stage. **e)** The appointment is subject to approval of DRDO Headquarters, New Delhi. **f)** Working Hours (Except Holidays) - **Monday to Friday - 9:00 Hrs to 17:30 Hrs**
Saturday/Sunday (on emergency or on call)

2. Eligible candidates should submit type written applications on plain paper mentioning therein Name, Father's / Husband Name, Date of Birth, Address for Communication, Educational Qualification, Details of Experience, Phone Number, Email address and photocopies of all the Certificates / Testimonials & Two recent passport size photographs should be sent to **The Director, Centre for Advanced Systems (CAS), Yadgarpally(V), Keesara(M), Hyderabad - 501303, Telangana (S) within 15 days from the date of publication of this advertisement**. The envelope should be subscribed as **"APPLICATION FOR THE POST OF MEDICAL DOCTOR (ON CONTRACT BASIS)"**.

3. The organisation reserves the right to accept/ reject any application without assigning any reasons.

(डॉ. एल. श्री वर्धन / Dr. L. Sree Vardhan)
वैज्ञानिक 'एफ' / Scientist 'F'
डी.ओ.एम.एस. / DOMS
कृते निदेशक, सी.ए.एस. / For Director, CAS

APPLICATION PROFORMA

Advertisement No. _____ **Date** _____

1. Post applied for :
2. Name (in full) :
3. Father / Husband Name :
4. Date of Birth :
5. Address for Correspondence :
6. Permanent Address :
7. Mobile No. :
8. Email ID :
9. Educational Qualifications : (Attach copies of the same)

Photograph

Qualification	Institution / University	Year of Passing	Subjects	Marks Percentage

10. Details of Experience : (Attach copies of the same)
11. Any other Information :

I certify that, the particulars given above are true & correct to the best of my knowledge.

Date:
Place:

Signature

CBC 10301/11/0139/2425 **EN 39/71**

सत्यमेव जयते

No. 3019/PPCC/ESTT /SCI/2024
Government of Puducherry

Puducherry Pollution Control Committee

Puducherry

Dated 16/12/2024

Notification

The Puducherry Pollution Control Committee hereby notifies the vacancy of one post of **ENVIRONMENTAL ENGINEER** in Puducherry Pollution Control Committee (Autonomous), Puducherry, which is classified as Group'B' carrying pay in Level 7 of Pay Matrix to be filled up on Deputation basis (Including short term contract)/ Promotion. This notification is for inviting application for filling up the post of **'Environmental Engineer'.** The method of recruitment to the post is **by Deputation (including short- term contract)/Promotion failing which by direct recruitment.**

2. The Notification containing the details of vacancies, educational qualification, eligibility criteria, mode of application etc., can be viewed in the department's website **https://dste.py.gov.in** and **https://dste.py.gov.in/ppcc/.**

Last Date for Submission of Application : Within six weeks (42 days) from the date of publication of this Notification in the Employment News.

MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE

EN 39/77

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 693 OF 2023

News item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 11/09/2024 PASSED IN ORIGINAL APPLICATION NO. 693 OF 2023, BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, A.S.P.S. Ravi Prakash, son of ~~Shri.~~ Late A.S.J. Rao, aged 56 years, holding the post of Chairman, Andaman and Nicobar Islands Pollution Control Committee, (hereinafter to be referred as "ANPCC"), cum Secretary, Department of Science & Technology, Andaman and Nicobar Administration, having office at Secretariat, Sri Vijaya Puram, do hereby solemnly affirm and state on oath as under that:

1. I have perused and verified the official order, and having understood the directions issued by the Hon'ble National Green Tribunal, Principal Beach, New Delhi (hereinafter to be referred as "NGT") in the order dated 11/09/2024 in Original Application No.693 of 2023, arising from the Suo-motu cognizance taken on the News Item titled —"Pollution Control Boards are the weak link" appeared in Deccan Herald dated 24/10/2023, I am filing the present affidavit before the Hon'ble NGT (PB) addressing the concerns raised regarding the three (03) vacant positions and the operational status of the laboratory.

2. In response to the issue (a) concerning "Reasons as to why till now out of 9 sanctioned posts, 03 posts are lying vacant", it is humbly submitted that the ANPCC has made reasonable efforts in advance to strengthen the manpower by initially submitting the proposal with respect to creation of posts for strengthening of ANPCC vide Letter No. 1-25/SCTECH/Post Creation/2012/390 dated 27.08.2015, 1-25/SCTECH Post Creation/2015/625 dated 13.07.2016 to the Ministry of Environment, Forest and Climate Change (hereinafter to be referred as "MoEF&CC") and further vide Letter No.753/PCC/NGT O.A (360/2018)/2021/50 dated 19.04.2022 has been sent to Central Pollution Control Board (hereinafter to be referred as "CPCB") for strengthening of ANPCC.

NOTARY PUBLIC D. SIVABALAN, ADVOCATE Date 07/01/25

Currently, it has been identified that there are vacancies for one Environmental Engineer, one Law Officer, and one Laboratory Attendant. On September 3, 2024, the Department issued Circular No. 1-37/SCTECH/RR(B)/2022/427 inviting applications for the position of Environmental Engineer on a deputation basis. However, only three applications were received, and regrettably, all were deemed incomplete upon review. Additionally, the Department initiated the process to engage a Law Officer through Vacancy Notice No. 1-37/SCTECH/RR(B)/2016/649 on a contractual basis, and the necessary formalities have been completed; a Law Officer is currently appointed on this basis. As for the Laboratory Attendant position, it has been categorized as abolished due to non-filling within five years of its vacancy.

The current sanctioned strength of the department lacks essential scientific and technical personnel necessary for the effective functioning of ANPCC. Consequently, ANPCC has resorted to recruiting staff on a contractual basis to ensure smooth operations. The following contractual employees have been engaged on a short-term contract basis as part of the Performance Audit conducted by CPCB on June 18 and 19, 2019- which is being renewed based on the performance: (i) 01- Scientist, (ii) 01-Junior Environmental Engineer, (iii) 01-Junior Scientific Assistant, (iv) 02- Computer Assistant.

A copy of the letters issued for creation of posts along with prescribed sanctioned staff strength is annexed hereto and marked as **Annexure-I.** A detailed report containing information about the current staff strength and vacancy notices, along with advertisements published in various newspapers, is attached and marked as **Annexure II.**

3. In response to the issue (b) concerning "Establishing adequate number of laboratories and creating necessary infrastructure in existing laboratories", it is humbly submitted that ANPCC has submitted an Action Plan to the CPCB vide Letter No. 5-2/PCC/Fin.Asst/2007/1387 dated 16/03/2022 for procuring laboratory equipment aimed at upgrading the environmental laboratory with funds amounting to ₹1 Crore (Rupees 1,00,00,000/- only) received from the CPCB, MoEF&CC under the scheme- Control of Pollution, under the sub component 'Assistance for Abatement of Pollution'. Moreover, ANPCC is actively procuring laboratory equipment to enhance the Pollution Control Laboratory Building. The renovation of civil works has been completed, while electrical renovations are still in progress. The overall infrastructural setup is expected to be finalized by March 2025. Due to insufficient sanctioned technical and scientific staff in the ANPCC

NOTARY PUBLIC
Date 07/01/25

Laboratory, ANPCC is in the process of hiring contractual employees for the following positions:

(i) 01- Scientist, (ii) 01-Accountant, (iii) 01-Junior/Senior Scientific Assistant, (iv) 01 Junior Lab Assistant, (v) 02-Field Assistant.

The vacancy notice for the recruitment of the aforementioned positions, published on 09-08-2024, under No. 5-4/PCC/Recruit.MP/2024/365, has garnered a substantial number of applications. The Department is presently engaged in reviewing and scrutinizing these applications, with the aim of filling the positions by the end of April 2025. It is humbly submitted that subsequent to the up gradation of the lab and the completion of the recruitment process of adequate staffs, the recognition of lab as an Environmental Lab under Environmental Protection Act, 1986 would be prospectively initiated.
A copy of the Action Plan submitted to CPCB along with information regarding Laboratories is annexed hereto and marked as **Annexure-III.**

4. That it is humbly submitted that the office of the answering-deponent will file additional reply/report if the same is required or this Hon'ble Tribunal directs for the same.

DEPONENT

VERIFICATION

Verified at Sri Vijaya Puram on 7th January 2025 that the contents of above affidavit is true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

NOTARIAL NOTARIAL
Date 07/01/25
SIVA BALAN, ADVOCATE

Affirmed before me after the ... were read over and explained ... Hindi / English language, on the 7th day of January 2025

DEPONENT

B. SIVA BALAN
ADVOCATE & NOTARY PUBLIC
A & N Administration
Port Blair, A & N Islands
Enrl. No. WB/1212/2003

Notary Serial No. 551
Date 07/01/25

Annexure I 42

117

F.No.1-25/SCTECH/Post Creation/2012/

अंडमान तथा निकोबार प्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

विज्ञान तथा प्रौद्योगिकी विभाग

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Phone: 03192-250370 Fax 251395

Email :dstandamans@gmail.com

Dated the 27th Aug, 2015

To

The Secretary to the Govt. of India,
Min. of Environment, Forest and Climate Change,
Indira Paryavarn Bhawan, Jor Bagh Road,
New Delhi-110003.

Sub: Creation of posts for strengthening of the Department of Science & Technology of Andaman & Nicobar Islands – reg.

Ref: (1) No.U-14014/3/2013-ANL dated 23.6.2015(copy enclosed) of MHA, New Delhi
(2) OM No.DST/SSTP/2013/Misc dated 29.5.2015 (copy enclosed) from DST, Govt. of India

Sir,

In order to strengthen the Department of Science & Technology, Andaman & Nicobar Administration, and Andaman & Nicobar Pollution Control Committee(ANPCC) a proposal for creation of 18 posts was submitted to Govt of India, Ministry of Home Affairs, New Delhi for smooth functioning, delivery of services and utilization of infrastructure created by the department.

At present the ANPCC functions with skeletal staff and works are being managed/carried out by three technical and two non technical staffs. The department is finding it difficult to achieve the targets and delivery of services to the public in time. At present ANPCC is functioning under the umbrella of DST, in absence of minimum staff strength administration is finding difficult to compliance the directions of National Green Tribunal(NGT).

For proper utilization of infrastructure created by the Department and to achieve the mandates/targets assigned to it, including delivery of services to public, the number of posts proposed for creation is the barest minimum and necessary. It would be in the public interest if the posts are created for strengthening the ANPCC to enable the prompt delivery of services to the public.

116

With reference to letter at reference of MHA dated 23.6.2015 (as enclosed), the proposal for creation of posts in respect of Scheme No.2(Control & Monitoring of Pollution) and Scheme No.3(Strategic Knowledge on Climate Change) is to be taken up with Min.of Environment, Forest and Climate Change. Accordingly the proposals for creation of post proposed under the above two schemes are submitted as per the details given below.

S.No	Queries raised	Reply
1.	DST is not the administrative Ministry for the two scheme i.e Control & Monitoring of Pollution and Mission on Strategic Knowledge on Climate Change as mentioned in the proposal of DST UT of A&N Administration.	As advised by MHA Two separate proposals are prepared and sent to respective ministries for creation of posts.
2.(i)	Financial Implication	Enclosed at Annexure-I
(ii)	Workload	Details of post, Workload, and justification –Annexure II
(iii)	Matching savings	Expenditure on salary will be met out of the UT Budget
((iv)	Sanctioned strength	Annexure –III.

It is therefore, requested to kindly look into the matter and direct the authority concerned in the Ministry to create these posts so that ANPCC could discharge its statutory functions in accordance with the Rules/guidelines and instructions issued by Govt.of India from time to time.

Yours faithfully,

(Dr.P.Viswakannan)
Director(S&T)

Encl:

1. Annexure-I,II & III.
2. Functions of State Board/Committee-Annexure-IV
3. Check list for Scheme No.2-Annexure-V
4. Checklist for Scheme No.3-Annexure-VI
5. Copies of letter under reference –Annexure-VII

US.40

Annexure-I

Details of proposed posts, No.of Posts, Scale of Pay & Financial Implication

S. No	Name of Post	Group	No.of Posts	Scale of Pay in Rs.	Pay Band	Financial Implication
Scheme No:2 Control & Monitoring of Pollution						
1.	Scientist	B (NG)	1	9300-34800 (GP-4800/-	PB-2	10.00
2.	Scientific Officer(Tech)	B (NG)	1	9300-34800 (GP-4800/-	PB-2	10.00
3.	Jr. Environmental Engineer	B (NG)	1	9300-34800 (GP-4200/-	PB-2	05.00
4.	Jr. Scientific Asst	B (NG)	1	9300-34800 (GP-4200/-	PB-2	05.00
5.	Jr. Lab. Assistant	C	2	5200-20200 (GP-1900/-)	PB-1	05.00
6.	Field Attendant	C	2	5200-20200 (GP-1800/-)	PB-1	05.00
Scheme No.3: Strategic Knowledge on Climate Change						
1.	Project Officer	B (NG)	1	9300-34800 (GP-4800/-	PB-2	10.00
2.	Technical Officer	B (NG)	1	9300-34800 (GP-4200/-)	PB-2	10.00
3.	Computer Assistant grade-B	C	2	5200-20200 (GP-2800/-)	PB-1	10.00
	Total		**12**			

Token provisions are in the 12th Five Year Plan & Annual Plan in the UT Budget to meet the expenditure on salary component

(Dr.P.Viswakannan)
Director(S&T)
A&N Islands

Details of posts and justification

S.No	Post	No.of Post	Justification
Scheme No:2 Control & Monitoring of Pollution			
1.	Scientist : 01 9300-34800 G.Pay 4800/-	01	The work related to Control & Monitoring of Pollution is mandatory in nature .To defend the administration and to prosecute the violator PCC require supporting data related to pollution. 5 Ambient air quality stations have been sanctioned by GOI which are to be setup and will be connected national grid Being the island territory and increase in the developmental activities during FYP field stations at North, Middle Andaman & Nicobar district are also proposed. Keeping facts in mind the post are proposed for creation and essential.
2.	Scientific Officer (Tech) 9300-34800 G.Pay 4800/-	01	
3.	Jr .Environmental Engineer 9300-34800 G.Pay 4200/-	01	
4.	Jr .Scientific Assistant 9300-34800 G.Pay 4200/-	01	
5.	Jr.Lab.Assistant 5200-20200 G.Pay 1900/-	02	
6.	Field Attendant 5200-20200 G.Pay 1800/-	02	
Sub-Sector: Ecology & Environment- Scheme No:2 Mission on Strategic Knowledge on Climate Change			
1.	Project Officer: 9300-34800 G.Pay 4800/-	01	The National Action Plan on Climate Change, 2008 (NAPCC) through it 8 mission provides multi pronged and integrated frame work for addressing climate change. The focus of NAPCC is on promoting understanding of climate change, adaptation mitigation, energy efficiency and natural resource conservation. To implement this at State Level a State Action Plan on Climate Change has been prepared which is to be monitored and implemented for which these posts are essentially required

(Dr.P.Viswakannan)
Director(S&T)
A&N Islands

3064

495

ANNEXURE - A

1118

F.No.1-25/SCTECH/Post Creation/2015/ 625

अंडमान तथा निकोबार प्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

विज्ञान तथा प्रौद्योगिकी विभाग

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Phone:03192-250370 Fax 251395

Email :dstandamans@gmail.com

Dated the 13th July ~~May~~,2016

To

Shri N.A Siddique
Deputy Secretary to Govt.of India
Ministry of Environmnet ,Forest &Climate Change
CP division, Indira Paryavaran Bhawan
Prithivi Level 6,Jor Bagh Road
Aliganj,,New Delhi -110003

Sub: Proposal for creation of 12 posts for strengthening of Department of Science & Technology under A&N Administration under Scheme No. 2 Control & Monitoring of Pollution, & Scheme No;3 Strategic Knowledge on Climate Change :Reg

Sir,

With reference to letter No.Q.11011/01/2015CPW dated 02.2.2016 and the observation made therein the point wise reply are given below

S.No	Observation	Reply
1.	The proposals would have to be based on new organization(S) and accompanied by matching and saving(s) fro existing related establishment.	The deptt. was established in the year 1996 and 09 posts were created in the year 1999 to carry out the Pollution related works. Due to total ban on creation of Posts no proposal was submitted. However the work of the department increased manifold and with the present strength it is difficult to achieve the target, deliver the services to the public and proper utilization of infrastructure created for pollution monitoring and enforcement of Acts/Rules related to pollution. In view of this it is proposed to consider this department as a new organization which have vital role to play.
2.	Functions of the proposed posts are being managed at present.	DST is a full fledged independent department and responsible for implementation of Scheme No.2(Namely Control & Monitoring of Pollution & Scheme No.3 Strategic Knowledge on Climate Change) . The nature of work to be carried out is highly scientific & Technical which requires minimum staff strength to carry out the work. For compliance of the directions of Hon'ble Supreme Court & NGT beside mandatory enforcement of Acts & Rules with great difficulty the work are managed with the present strength of 1 Technician and one Environmental Engineer(on Contract). Due to this all other regular works are delayed. The department is responsible to prepare technical reports on the effect of pollution ,time bound submission of annual reports of various rules framed under EPA 1986 and to process the proposal for issue of environmental clearance beside consent management.The present arrangement will not sustain long to handle quantum of work of the department.

3.	Justification for creation of posts	It is mandatory to set up a C grade lab for monitoring of pollution and as per the CPCB norms minimum 06 technical staff is essentially required for lab. There are 03 Ambient Air Quality Monitoring stations established and 01 Continue Ambient Air Quality Monitoring station is proposed to be set up for monitoring of Ambient Air Quality. Regular water quality is to be monitored for creation of data bank and these data are to be submitted to CPCB and MoEF & CC under the national Ambient Air Quality Monitoring & National water Quality Monitoring Programme. Beside data on Continue noise monitoring under the Noise monitoring programme. On Many occasions Hon'ble Supreme Court has also passed directions to strengthen the SPCB and PCC by providing infrastructure & Manpower. Hence the proposed posts are bare minimum for strengthening the department.
4	No Recruitment Rules have been framed and no draft RRs are proposed.	The draft RRs for the proposed posts were framed but not notified since these posts are not created. The same has been enclosed in the original proposal. A copy of the same has been enclosed as Annexure -I
5	Financial implications have not been indicated	The Financial implications was also proposed in the proposal and a token amount was kept.(Annexure- 2)
6	The details of actual strength/vacancies of the organization are not placed on record	Placed at Annexure-3
7	Proposal to abolish or surrender any post to provide for matching savings.	No posts are lying vacant which either can be abolished or surrendered.
8	No work study has been conducted for creation of posts	No work study has so far been carried out. However the Department has requested Administrative Reform Wing of Secretariat to conduct work study .The report will be submitted in due course..

It is therefore, requested to kindly look into the matter and approval of the Ministry to create these posts may please be communicated at the earliest so that the department could discharge its functions in a effective manner to achieve the targets

Yours faithfully

13/7.

Director

Annexure-III

No.7-53/PCC/NGT(O.A(360/2018)/2021/50

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair-744 103 Tel/Fax 250370
E-mail: dstpcc-andamans@nic.in

Port Blair, dated: 19-03-2022

To,

The Member Secretary
Central Pollution Control Board (CPCB)
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Email Id- mscb.cpcb@nic.in

Sub : **Strengthening of Andaman and Nicobar Pollution Control Committee(ANPCC) as per the directions of Hon'ble NGT in its order dated 08-02-2022 in the Original Application No. 360/2018 Shree Nath Sharma vs Union of India & Ors** - reg

Sir,

This is with reference to the above-mentioned order from Hon'ble NGT in Original Application No. 360/2018 Shree Nath Sharma vs Union of India & Ors wherein at para 22, Hon'ble NGT has directed

i. *The Chief Secretaries of all States/UTs, in coordination with their respective Secretary Environment and Chairman State PCB/PCCs, need to forthwith study and address the issues emerging from the CPCB report, prepare and execute their respective action plans which will include filling up all vacant posts by competent persons and procuring the requisite equipment, including commissioning and upgradation of all laboratories and recognition under the EP Act, 1986.* ***The CPCB may assist and monitor all the States for compliance of these directions. The steps in this regard be initiated and completed as far as possible within six months****. In view of Section 33 of the NGT Act, 2010, whereunder the NGT Act has overriding powers over other statutes, any restriction placed by any administrative order will not stand in the way of carrying out this direction.*

ii. *We direct the CPCB to prepare a format which may contain qualifications, minimum eligibility criteria, required experience for the key positions and the specifications of equipment. All States/UTs may act accordingly.*

iii. *MoEF&CC and CPCB may design a mechanism for annual performance audit of all the State PCBs/PCCs.*

In this regard, it is submitted that ANPCC has submitted proposal for creation of posts for strengthening of department vide letter No. 1-25/SCTECH/Post Creation/2012/390 dated 27-08-2015, 1-25/SCTECH/Post Creation/2015/625 dated 13-07-2016. The work of the department has increased manifold in view of implementation of Environment Acts/Rules, rise in development projects, ensuring compliance of directions of Hon'ble NGT and other apex courts etc. and with the present strength it becomes very difficult to achieve the target, deliver the services to public, submission of compliance reports in time. The present sanctioned staff strength of ANPCC includes Environment Engineer (1 No)., 1 Technician and 1 Law Officer. The details of existing staff strength of ANPCC are enclosed as Annexure-I and correspondence made for creation of posts is enclosed as Annexure-II.

In view of above, you are requested to support ANPCC as per the directions of Hon'ble NGT in terms of organization structure of ANPCC, preparation of formats which contains qualifications, minimum eligibility criteria, required experience for the key positions and also to provide the specifications of equipments for setup of laboratory.

Further it is requested to kindly take up the matter for strengthening of Andaman Nicobar Pollution Control Committee with Ministry as per the correspondence given above, to enable this department to function properly.

Yours faithfully,

Encl: A/a

18/4/22

Member Secretary ANPCC

Copy to:

1. The Secretary to the Govt. of India, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New-Delhi-110003
2. The Joint Secretary, 2nd Floor, Agni Block, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110 003 Email: sahnk@cag.gov.in Tel No. +91-11-20819220
3. PS to Chairman ANPCC for kind information of Secretary S&T/Chairman ANPCC.

18/4/22

Member Secretary ANPCC

Annexure-I

Present Staff Strength

S.No	Designation	Sanctioned Strength	In Position	Vacant
1.	Member Secretary	01	01 (On Additional Charge)	
2.	Environmental Engineer	01	00	01
3.	Technician	01	01	-
4.	Law Officer	01	01(Contract)	-
5.	Scientist (On contract)*	-	01	-
6.	Jr. Environmental Engineer (On contract)*	-	01	-
7.	Jr. Scientific Assistant (On contract)*	-	01	-
8.	Computer Assistant (On contract)*	-	02	-
9.	Lab Attendant	01	01	-
10.	Sample Collector (On Daily Rated)	-	02	-
11.	Peon	02	02	-
12.	Safai Karmachari	01	01	-

*Recruited on Short term contract basis w.r.t Performance Audit of ANPCC done by CPCB on 18th and 19th June 2019.

Annexure- II

Information regarding Staff Strength

<table>
<tr><th>S. No</th><th>Pollution Control Committees</th><th>Reason for not fulling the full strength / posts</th><th>Reason for having vacant posts</th><th>Reason for not making regular appointments when person can be hired on contractual/ outsourced basis</th><th>Time Schedule within which vacant posts will be filled</th></tr>
<tr><td>1</td><td>Andaman and Nicobar Islands</td><td>
<u>Sanctioned Strength</u>
<table>
<tr><th>S. No</th><th>Designation</th><th>Sanctioned Strength</th><th>In Position</th><th>Vacant</th><th>Remarks</th></tr>
<tr><td>1.</td><td>Member Secretary</td><td>1(One)</td><td>01</td><td></td><td>On Additional Charge</td></tr>
<tr><td>2.</td><td>Environmental Engineer</td><td>1(One)</td><td>00</td><td>01</td><td>The Department issued Circular No. 1-37/SCTECH/RR(B)/2022/427 on 03-09-2024, inviting applications for the post of Environmental Engineer (1) on deputation basis. However, despite the call, only three applications were received, and regrettably, all of them were found to be incomplete upon scrutiny.</td></tr>
</table>
</td><td>Department is under process of filling of posts.</td><td>Sanctioned strength of the department lacks the essential scientific and technical personnel required to carry out the duties of ANPCC effectively. Hence, ANPCC has submitted proposal for creation of posts for strengthening of department vide letter No. 1-25/SCTECH/Post Creation/2012/390 dated 27-08-2015, 1-25/SCTECH/Post Creation/2015/625 dated 13-07-2016 to Ministry of Environment, Forests and Climate Change(MoEF&CC) and further letter vide No.7-53/PCC/NGT(O.A(360/2018)/2021/50 dated 19-04-2022 was issued to CPCB for Strengthening of Andaman and Nicobar Pollution Control Committee (ANPCC). Copies of correspondence made are</td><td>Details of Timeline added in Remarks of each post.</td></tr>
</table>

		3.	Technician	1(One)	01	-	-		enclosed as Annexure-I. For recruitment of staffs on regular basis, necessary action is still pending from the Ministry side for creation of posts.	
		4.	Law Officer	1(One)	01	-	The Department, through Vacancy Notice No. 1-37/SCTECH/RR(B)/2016/649, initiated the process to engage a Law Officer (1 post) on a contractual basis, and the necessary formalities were completed accordingly.			
		5.	Laboratory Attendant	2(Two)	01	01	Due to non-filling-up within 05 years of its vacancy raised, this post has fallen under abolished category as per attracted deemed abolition as per DOPT OM dated 05-01-2024.			
		6.	Peon	2(Two)	02	-				
		7.	Sweeper	1(One)	01	-				
		Total		**09**	**07**	**02**				

Additional Staffs

S.No	Designation	No. of Posts	In Position
1.	Scientist (On contract)*	01	01
2.	Jr. Environmental Engineer (On contract)*	01	01
3.	Jr. Scientific Assistant (On contract)*	01	01
4.	Computer Assistant (On contract)*	02	02
5.	Jr. Lab Assistant (On contract)*	02	00
6.	Field Assistant (On contract)*	02	00
Total		**09**	**05**

*Recruited on Short term contract basis w.r.t Performance Audit of ANPCC done by CPCB on 18th and 19th June 2019 which is being renewed based on the performance. The present contract will expire on March-April 2025.

3072

503

फ.स.1–37/एस.सी.टेक/आर आर(बी)/2023/429
अंडमान तथा निकोबार प्रशासन
विज्ञान एवं प्रौद्योगिकी निदेशालय
अंडमान तथा निकोबार प्रदूषण नियंत्रण समिति
डोलीगंज, पोर्टब्लैयर– 744103

दिनांक 03.09.2024

कार्यालय ज्ञापन

विषयः **प्रतिनियुक्ति के आधार** पर **रू.44,900–1,42,400/– वेतन मैट्रिक्स में स्तर–7** में **पर्यावरण अभियन्ता (एनवायर्नमेंटल इंजीनियर)** के पद का प्रदूषण नियंत्रण समिति, विज्ञान एवं प्रौद्योगिकी निदेशालय, अंडमान तथा निकोबार प्रशासन में भरा जाना।

अधोहस्ताक्षरी को यह सूचित करने का निदेश हुआ है कि रू.44,900–1,42,400/- रूपए वेतन मैट्रिक्स में स्तर 7 में **पर्यावरण अभियन्ता (एनवायर्नमेंटल इंजीनियर)** के पद का प्रदूषण नियंत्रण समिति, विज्ञान एवं प्रौद्योगिकी निदेशालय, अंडमान तथा निकोबार प्रशासन में प्रतिनियुक्ति (अल्पावधि का अनुबंध सहित) (आई.एस.टी.सी.) के आधार पर भरा जाना प्रस्तावित है। योग्यता संबंधी मानदंड **अनुलग्नक-I** में दिए गए हैं।

2. केवल ऐसे अधिकारियों के आवेदनों पर ही विचार किया जाएगा जिन्हें उचित माध्यम से भेजा गया हो और जिनके साथ (i) **अनुलग्नक-II** में दिए गए प्रोफार्मा में जीवनवृत्त(बायोडाटा) हो, और (ii) **अनुलग्नक-III** में आवेदक के नियंत्रण प्राधिकारी द्वारा जांच–सूची को सत्यापित किया गया हो, (iii) अधिकारी के अद्यतन ए.पी.ए.आर डोजियर की स्पष्ट छायाप्रतियां जिसमें कम से कम पांच वर्षों की एपीएआर उपलब्ध हो और जिसे समूह क अधिकारी द्वारा विधिवत सत्यापित किया गया हो, (iv) विगत पांच वर्षों के दौरान एपीएआर में दी गई ग्रेडिंग को दर्षाते हुए एक सत्यापित विवरण (v) संवर्ग अनापत्ति, (vi) सतर्कता एवं अनुशासनात्मक दृष्टिकोण से अनापत्ति, तथा (vii) विगत दस वर्षों के दौरान अधिकारी पर लगाई गई बड़ी अथवा छोटी शास्तियों, यदि कोई हों, के ब्यौरे सहित विवरण शामिल हों।

3. सभी मंत्रालयों/ विभागों तथा राज्य सरकारों/संघराज्य क्षेत्रों से यह अनुरोध है कि वे विहित प्रोफार्मा में इच्छुक एवं पात्र अधिकारियों के आवेदनों को निदेशक, विज्ञान एवं प्रौद्योगिकी निदेशालय, अंडमान तथा निकोबार प्रषासन, विज्ञान एवं प्रौद्योगिकी भवन, डोलीगजं (पी.ओ), पोर्टब्लैयर, अंडमान तथा निकोबार द्वीपसमूह, पिन कोड–744103, दूरभाष सं. 03192–250370, ईमैलः dstpcc-andamans@nic.in

4. केवल ऐसे अधिकारियों के आवेदनों को ही अग्रेषित किया जाए, जो चयन हो जाने की स्थिति में पद का कार्यभार तुरंत ग्रहण कर सकें और जिन्हें संबंधित प्राधिकरण द्वारा तुरंत कार्यमुक्त किया जा सके। एक बार आवेदन करने के पशचात उसे वापस लिए जाने की अनुमति नहीं होगी। निर्धारित तारीख (30.09.2024)के पश्चात प्राप्त अथवा अपेक्षित प्रमाण–पत्रों/दस्तावेजों के बिना भेजे गए आवेदनों पर विचार नही किया जाएगा।

Shishu 03/09/24

निदेशक (विज्ञान एवं प्रौद्योगिकी)

सेवामें

(i). भारत सरकार के सभी मंत्रालयों/विभागों के सचिव।
(ii). सभी राज्य सरकारों एवं संघ राज्य क्षेत्रों के मुख्य सचिव।
(iii). अध्यक्ष, राज्य प्रदूषण नियंत्रण बोर्ड/समितियां।
(iv). प्रभारी, अंचल कार्यालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड।
(v). सभी विभागाध्यक्षों, अंडमान तथा निकोबार प्राशासन।
(vi). सभी विभागाध्यक्षों, केन्द्रीय/राज्य सारकार/संघ राज्य क्षेत्र/स्वायत्त अथवा सांविधिक संगठन/सार्वजनिक उपकम ।

अनुलग्नक-I

<u>प्रदूषण नियंत्रण समिति, विज्ञान एवं प्रौद्योगिकी निदेशालय, अंडमान तथा निकोबार प्रशासन में पर्यावरण अभियन्ता (एनवायर्नमेंटल इंजीनियर) के पद के लिए पात्रता मानदंड।</u>

1. **पद का नामः पर्यावरण अभियन्ता (एनवायर्नमेंटल इंजीनियर)**।
2. **वेतनमानः** वेतन मैट्रिक्स 44,900–1,42,400/– रूपए में स्तर – 7 ।
3. **पात्रताः** केंद्रीय/राज्य सरकार/संघराज्य क्षेत्र/स्वायत्त अथवा सांविधिक संगठन/सार्वजनिक उपक्रम के तहत कार्यरत वे अधिकारी

(क)(i) जो मूल संवर्ग/विभाग में नियमित आधार पर समान पदधारी जिन्होने

(अथवा)

(ii)मूल कैडर/विभाग में वेतन मैट्रिक्स 35,400–1,12,400/– रूपए में स्तर 6 या समकक्ष वेतन मान में नियमित आधार पर नियुक्ति के बाद के इस ग्रेड में 5(पॉच) वर्षों की सेवा की हो,

और

(ख) किसी मान्यताप्राप्त विश्वविद्यालय से पर्यावरण इंजीनियरी अथवा सिविल इंजीनियरी में डिग्री तथा साथ में लोक स्वास्थ्य इंजीनियरी एक विषय के रूप में रहा हो अथवा मान्यताप्राप्त विश्वविद्यालय/संस्थान से पर्यावरण विज्ञान में स्नातकोत्तर की डिग्री और पर्यावरण में प्रदूषण का प्रभाव और भूमिका निम्नकोटिकरण पर अनुसंधान आयोजित करने का 2 वर्षों का अनुभव और प्रदूषण के रोकथाम तथा नियंत्रण, संरक्षण योजना का विकास, प्रदूषण का विश्लेषण, उसके स्रोतों की पहचान तथा पर्यावरण पर उसके प्रभाव का निर्धारण, प्रदूषण के प्रभाव की निगरानी और भूमि निम्नीकरण, प्रबंधन, खतरनाक सामग्रियों के निपटान अथवा पुनः प्रयोग पर्यावरण कानून के उल्लंघन संबंधी ऑकड़ों का संग्रहण और विश्लेषण।

4. **प्रतिनियुक्ति की अवधि :** प्रतिनियुक्ति की अवधि जिसमें प्रतिनियुक्ति की वह अवधि भी शामिल है जिसमें इस नियुक्ति से तत्काल पूर्व इसी अथवा किसी अन्य संगठन/केंद्रीय सरकार के विभाग के अन्य बाह्य संवर्ग पद पर रहा/रही हो जो सामान्यतः तीन वर्षों से अधिक नहीं होनी चाहिए ।

5. **आयु सीमा :** प्रतिनियुक्ति (आई.एस.टी.सी.) द्वारा नियुक्ति के लिए अधिकतम आयु आवेदन पत्र स्वीकार करने की तारीख को 56 वर्ष से अधिक नही होनी चाहिए।

अनुलग्नक-II

प्रपत्र

हाल ही की पासपोर्ट आकार की फोटोप्रति

1. नाम और पता (बड़े अक्षरों में) :

2. सेवा जिसमें संबधित है :

3. जन्म तारीख और उम्र (दिनांक 30.06.2022 की स्थिति के अनुसार)

   (लिखे.....वर्ष.....माह)

4. केन्द्र सरकार के नियमों के अंतर्गत सेंवा निवृत्ति की तारीख

5. शैक्षणिक योग्यता :

6. क्या अनुसूचित जाति/अनुसूचित जनजाति/अल्पसंख्यक वर्ग से संबंधित है :

7. कृप्या वर्तमान धारित पद के संबंध में निम्नलिखित ब्यौरे दें–

   ;(1). वर्तमान धारित पद एवं उसकी तारीख :

   (2). क्या नियमित/तदर्थ हैं :

   (3). वेतन मान :

   (4). वर्तमान मूल वेतन :

8. कृपया स्पष्ट बताएं कि आप किस प्रकार निर्धारित योग्यताओं को पूरा करते हैं :

(1) क्या आप मूलसंवर्ग/विभाग में नियमित आधार पर सदृश पद धारण किए है (कृपया स्पष्ट रूप से हां अथवा नहीं का उल्लेख करें), ब्यौरा नीचे दी गई तालिका में दिया जाना है

(2) क्या आपने मूल संवर्ग या विभाग में स्तर 6 मेंवेतन मैट्रिक्स (35,400–1,12,400/– रूपए) में अथवा समकक्ष स्तर में नियमित आधार पर नियुक्ति के पश्चात उस ग्रेड में पॉच वर्ष की सेवा की है (कृपया हॉ अथवा नहीं का उल्लेख करें ; ब्यौरा नीचे दी गई तालिका में दिया जाना है)

(3) क्या आपके पास किसी मान्यता प्राप्त विश्वविद्यालय से पर्यावरण इंजीनियरी अथवा सिविल इंजीनियरी में डिग्री तथा साथमें लोकस्वास्थ्य इंजीनियरी एक विषय के रूप में रहा हो अथवा मान्यता प्राप्त विश्वविद्यालय/संस्थान से पर्यावरण विज्ञान में स्नातकोत्तर की डिग्री और पर्यावरण में प्रदूषण का प्रभाव और भूमिका निम्नकोटिकरण पर अनुसंधान आयोजित करने का 2 वर्षों का अनुभव और प्रदूषण के रोकथाम तथा नियंत्रण, संरक्षण योजना का विकास, प्रदूषण का विश्लेषण, उसके स्रोतों की पहचान तथा पर्यावरण पर उसके प्रभाव का निर्धारण, प्रदूषण के प्रभाव की निगरानी और भूमि निम्नीकरण, प्रबंधन, खतरनाक सामग्रियों के निपटान अथवा पुनः प्रयोग पर्यावरण कानून के उल्लंघन संबंधी ऑकड़ों का संग्रहण और विश्लेषण, कृपया स्पष्ट उल्लेख करें ।

(4) पिछले 10 वर्षों में धारित पदों का ब्यौरा निम्नलिखित तालिका में दिया जाना चाहिए (वर्तमान पद से शुरू कर)

क्रम सं.	कार्यालय/संगठन का नाम, जहां नियोजित है	धारित पद	से	तक	वेतनमान
1	2	3	4	5	6

(5) सेवा, प्रशासन, परियावरण संरक्षण और स्थापना से संबंधित कार्य देखने के संबंध में पिछले 10 वर्षों के अनुभव का ब्यौरा, निम्नलिखित तालिकानुसार दिया जाना चाहिए :

पिछले 10 वर्षोंमेंअनुभव–क्षेत्र	ड्यूटी की प्रकृति	अनुभव की अवधि	वह संगठन जिसमें संगत अनुभव प्राप्त किया गया
प्रशासन परियावरण संरक्षण : स्थापना :			

9. यदि वर्तमान नियुक्ति प्रतिनियुक्ति/अनुबंध के आधार पर है तो कृप्या बताऐं :

(i) प्रारंभिक नियुक्ति की तिथि :

(ii) प्रतिनियुक्ति/अनुबंध या संविदा पर नियुक्ति की अवधि :

(iii) मूल कार्यालय/संगंठन का नाम जिससे आप संबधित है :

10. वर्तमान नियुक्ति के बारे में अतिरिक्त विवरण उल्लेख करे :

(i) कंद्रीय सरकार :

(ii) राज्य सरकार :

(iii) स्वायत्त संगठन :

(iv) सरकारी उपक्रम :

(v) विश्वविद्यालय :

(vi) या कोई उन्य :

11. अतिरिक्त जानकारी, यदि कोई हो, जिसे आप इस पद हेतु अपने आवेदन के समर्थन में अल्लेख करना चाहते हों :

(उम्मीदवार के हस्ताक्षर)

दूरभष सं. (एसटीडी कोड सहित)/मोबाइल नं.

कार्यालय का पता एवं कार्यालय का टेलीफोन नं.

निवास स्थान का पता :

दिनांक :

अनुलग्नक–III

जांच सूची

(i) प्रमाणित किया जाता है कि आवेदक द्वारा दिए गए विवरणों की उपलब्ध रिकॉर्ड से जांच कर ली गई है और ये सही पाए गए हैं।

(ii) प्रमाणित किया जाता है कि इस अधिकारी के विरूद्व न तो कोई अनुशासनिक कार्यवाही/ सतर्कता मामला लंबित है और न ही विचाराधीन है।

(iii) पिछले 10 वर्षों के दौरान दी गई सजा की सूची, यदि कोई हो, संलग्न है।

(iv) सत्यनिष्ठा प्रमाणित की जाती है।

(v) अधिकारी का वार्षिक कार्य निष्पादन मूल्यांकन रिपोर्ट (एपीएआर) डोजियर या इसके पिछले पांच वर्षों के अद्यतन डोजियर की साक्ष्यांकित प्रतियां, विधिवत साक्ष्यांकित, संलग्नहैं।

(vi) पिछले पांच वर्षों के दौरान वार्षिक कार्य निष्पादन मूल्यांकन (एपीएआर) में ग्रेडिंग को इंगित करते हुए साक्ष्यांकित विवरण :

एपीएआर ग्रेडिंग प्रपत्र					
अधिकारी का नाम	2019–2020	2020–2021	2021–2022	2022–2023	2023–2024

हस्ताक्षद.....

अग्रेषित करनेवाले अधिकारी का
नाम एवं पदनाम तथा मोहर एवं
टेलीफोन नं. (एसटीडी कोड) एवं मोबाईल नंबर :

No.1-37/SCTECH/RR(B)/2022/ 427
ANDAMAN & NICOBAR ADMINISTRATION
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair-744103 Tel. Fax: 250370
E-mail: dstpcc-andamans@nic.in

Port Blair, dated the 03.09.2024

CIRCULAR

Sub: Filling up of the post of Environmental Engineer in the Pollution Control Committee, Department of Science & Technology, Andaman & Nicobar Administration in Level-7 in the pay Matrix of ₹.44,900-142,400) on deputation basis.

The undersigned is directed to inform that it is proposed to fill up one post of Environmental Engineer in the Pollution Control Committee, Department of Science & Technology, Port Blair under Andaman & Nicobar Administration in pay Level-7 in the Pay Matrix of ₹.44,900-142,400/- on deputation basis. The eligibility criterion are given at Annexure-I.

2. Applications of only such officers will be considered which are routed through proper channel and are accompanied with (i) bio-data in the proforma at Annexure-II; (ii) checklist to be verified by Controlling Authority of the applicant at Annexure-III; (iii) clear photocopies of the up-to-date APAR dossier of the officer containing ACRs/ APARs of at least last five years, duly attested by a Group B Gazetted officer; (iv) An attested statement indicating the grading in the APAR during the last five years; (v) cadre clearance; (vi) clearance from vigilance and disciplinary angle; and (vii) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

3. All Ministries/Departments and the State Governments/UTs are requested to forward the applications of willing and eligible officers in the prescribed proforma to the Director, Department of Science and Technology, Andaman and Nicobar Administration, Science & Technology Bhavan, Dollygunj (PO), Port Blair, Andaman & Nicobar Islands, PIN Code-744103, Phone: 03192-250370, email: dstpcc-andamans@nic.in on or before 30.09.2024.

4. The applications of only those candidates may be forwarded who, in the event of their selection, would immediately join the duties of the post, and whom the concerned authorities would be in a position to relieve immediately. The application once forwarded would not be allowed to be withdrawn. Applications received after the prescribed date or not accompanied with the required certificates/documents will not be entertained.

03/09/24

Director (Sc. & Tech.)

To

(1) The Secretaries, all the Ministries/Departments of Government of India.
(2). Chief Secretaries of all State Government/Union Territories.
(3). The Chairman, State Pollution Board/Committees.
(4). The In-charge, Zonal Office, Central Pollution Control Board.
(5). All Head of Departments, Andaman & Nicobar Administration.
(6). All Head of Institution, Central Government Universities/Autonomous Organization.

Annexure-I

Eligibility Criterion for the post of Environmental Engineer, Pollution Control Committee, Department of Science & Technology, Andaman & Nicobar Administration, Port Blair.

1. Name of Post: **Environmental Engineer**
2. Scale of Pay: Level-7 in the pay Matrix of ₹.44,900-142,400/-
3. Recruitment method: Deputation.
4. Eligibility: Officers under the Central/State Government/ UTs/ Autonomous or Statutory organization/Public Sector Undertaking;
   i) Holding analogous posts on regular basis in the parent cadre/department

   (OR)

   ii) With 5 (Five) years' service in the grade rendered after appointment thereto on a regular basis in the Pay Matrix Level-6 (₹.35,400-1,12,400) or equivalent in the parent cadre/department

   AND

   iii) Possessing the educational qualification and experience prescribed for direct recruits in Column 7 of Recruitment Rules;

   Degree in Environmental Engineering or Degree in Civil Engineering with Public Health Engineering as a subject from a recognised University

   OR

   Master's Degree in Environmental Science from a recognised University/Institute and Two years' experience in conducting research in to the Environmental Impacts of Pollution and Land Degradation and preparing proposals for Prevention and Control of Pollution, Developing Conservation Plans, Analysis of Pollutants, identifying their sources and assessing their effects on the Environment, Monitoring the effects of Pollution and Land Degradation, Management, Re-use or Disposal of Hazardous Materials, Collection and Analysis of Data on Breach of Environmental Laws

5. Period of Deputation: Period of deputation, including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not to exceed three years.

6. Age Limit: The maximum age limit for appointment by deputation shall not be exceeding 56 years as on the closing date of receipt of applications.

Annexure-II

BIO-DATA PROFORMA

1.	Name and Address in Block letters :		Photo
2.	Service to which belongs :		
3.	Date of Birth (in Christian era) Age (as on 30.06.2023) :	_____Years_____Months	
4.	Date of retirement under Central/ State Govt. Rules :		
5.	Whether belongs to SC/ST/Minority :		
6.	Educational Qualification :		
7.	Please indicate the following particulars of the present post held:-		
(a)	Present post held with dated :		
(b)	Whether regular/ad-hoc :		
(c)	Scale of Pay :		
(d)	Present basic Pay (Level in Pay Matrix) :		
8.	Please specify how you meet the prescribed qualifications :		
(i)	Whether you are holding analogous posts on a regular basis in the parent cadre/Department (Please specify Yes or No; details to be indicated in the table below)		Yes/No
(ii)	Whether you possess five years' service in the grade rendered after appointment on a regular in the Level-6 in the Pay Matrix (Rs.35,400-1,12,400) or equivalent in the parent cadre or Department(Please specify yes or no; details to be indicated in the table below)		Yes/No
(iii)	Degree in Environmental Engineering or Degree in Civil Engineering with Public Health Engineering as a subject from a recognized University OR Master's Degree in Environmental Science from a recognized University/Institute and Two years' experience in conducting research in to the Environmental Impacts of Pollution and Land Degradation and preparing proposals for Prevention and Control of Pollution, Developing Conservation Plans, Analysis of Pollutants, identifying their sources and assessing their effects on the Environment, Monitoring the effects of Pollution and Land Degradation, Management, Re-use or Disposal of Hazardous Materials, Collection and Analysis of Data on Breach of Environmental Laws		Yes/No
(iv)	The details of positions held in the last 10 years should be indicated in the table below (starting with the current position).		

Sl. No	Name of office/ organization whether employed	Post held	From	To	Pay Scale

9.	Nature of present employment, i.e, ad-Hoc or temporary or quasi-permanent or permanent	:	
10.	In case the present employment is held On deputation/ contract basis, please state		
(a)	The date of initial appointment	:	
(b)	Period of appointment on deputation/ contract	:	
(c)	Name of the parent office/ organisation to which you belong	:	
11.	Additional details about present employment. Please state whether working under		
(a)	Central Government	:	
(b)	State Government	:	
(c)	Autonomous Organization	:	
(d)	Govt. Undertakings	:	
(e)	Universities	:	
(f)	Any Other	:	
12.	Additional information, if any, which you would like to mention in support of your suitability for the post. Enclose a separate sheet, if the space is insufficient.	:	

Signature of the Candidate

Name and Address:

Date:

Countersigned:

(Employer)

Annexure-III

Check list

(i). Certified that the particulars furnished by the applicant have been checked from available records and found correct.

(ii). Certified that no disciplinary proceeding/vigilance case is either pending or contemplated against the officer.

(iii). List of punishments awarded, if any, during the last 10 years attached.

(iv). Integrity is certified.

(v). Attested photocopies of up-to-date APAR dossier of the officer for the last five years, duly attested, attached.

(vi). Attested statement indicating gradings in the APAR during the last five years.

APAR GRADING PROFORMA					
Name of the candidate	2019-20	2020-21	2021-22	2022-23	2023-24

(vii). Certified that in the event of selection, the officer will be relieved of his duties immediately.

Signature.....

Name and designation of the forwarding officer with seal and Telephone Number (STD code) and Mobile Number

A-12/2/2022-Dir(S&T)-SnT_AN

3082
/52319/2023

513

No.1-37/SCTECH/RR(B)/2016/649

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
विज्ञान तथा प्रौद्योगिकी विभाग
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair 744103 Tel.:250370
E-mail: dstpcc-andamans@nic.in

Vacancy Notice

Sl. No.	Name & No. of Post	Remuneration (Consolidated)	Place of Engagement	Age limit	Essential Qualification
1.	Law Officer 1 Post	Rs. 62,000/- PM	Port Blair	Should not exceed 30 years for both male & female	Degree in Law from any recognised University/ Institute.

The Department of Science & Technology, A&N Administration, Port Blair has proposed to engage qualified candidates for the following assignments on Contract Basis for a period of One year in the Andaman Nicobar Pollution Control Committee (ANPCC). Department of Science & Technology pending filling up this post on regular basis though UPSC.

1. Application should be submitted in the prescribed form as annexed to this vacancy notice Application in the prescribed format with self-attested copies of relevant document (Educational qualification, marks statements, proof of age etc.) should be send to the Director, Department of Science & Technology, DollyGunj, P.O Junglighat-744103 directly or by post or email(dstpcc-andamans@and.nic.in) on or before **30.10.2023 by 4:30pm** in the office on all working days. Applications received after the due date i.e **30.10.2023 by 4:30pm** will not be entertained. The department **will not be responsible** for any postal delay.
2. The eligibility conditions (qualification, age etc.) will be determined as on the last date of receipt of application i.e **30.10.2023 by 4:30pm.**
3. The candidates are required to submit the copies of the certificates along with the Application Form and should not send Original Certificates with their application form.
4. Incomplete or unsigned application are liable to be rejected or cancelled. Application form must be legible to read and understand.
5. The candidates will be short listed based on their academic performance in the ratio of 20 candidates per vacancy. The shortlisted candidates will be called to attend interview in person/offline at Port Blair and the expenses will be borne by the candidates.
6. To make the whole process thoroughly transparent the candidate himself/herself will do the self marking in the column 6 of serial No. 9 of the application form(Annexure) as per the marking scheme given below based on the respective qualifying examination of Board/ University.

1.	Secondary Marks(10^{th})	10
2.	Senior Secondary (12^{th})	15
3. (a)	Degree in any Subject	25
	Degree in Law	35
	OR	
3 (b)	Integrated degree in law with 5 years duration	60
4.	Interview	15

/52319/2023

7. The candidate will be shortlisted based on the scheme mentioned at serial No. 6 above @ 20 (twenty) candidate for 1 vacancy and they will be conveyed before 15 days by any means of communication.
8. This engagement will be purely on Contract Basis and does not confer any right/privileges for regular appointment of continuity of service.
9. No TA/DA shall be applicable for appearing in the test/interview.
10. Any dispute in regard to this recruitment will be subject to courts/tribunals having jurisdiction over A&N Administration at Port Blair.

Signed by Abhishek Bhukal
Date: 11-10-2023 18:06:54
Reason: Approved

Director
(Science & Technology)

Annexure

Application for the post of Law Officer
(Please fill all the particular in Block Letter Only)

Affix recent Passport size Photograph

1. Full Name of the Applicant:……
2. Father/Husband's Name:……...
3. Date of Birth :……. In words……..
4. Sex (M/F/T):……
5. Age as on 30.10.2023…….. Years ……. Months …… Day
6. Correspondence /Mailing Address……...
   ……
7. Permanent Address ……..
   ……
8. Mobile No. & Email id **(compulsory)**…….
   ……
9. To be filled by candidate applying for the Law Officer:

Educational & Professional Qualification	Board / University	Max. Marks prescribed in Board/university	Actual Marks obtained in Board/ University.	Max. marks as per Scheme	Self-marking as per point No.6 mentioned in the overleaf	Remarks
1	2	3	4	5	6	7

10. **Undertaking of the applicant:** (a) I am willing to serve at any place in the Andaman and Nicobar Islands.

(b) The information given by me is true and I am, solely responsible for its accuracy. I am aware that it is offence to furnish any false information or to suppress any material herein for which criminal proceedings may be launched against me, if necessary, besides cancellation of my candidature/appointment.

Date:

Place: Full signature of the applicant

FOR USE ONLY BY THE OFFICE

Marks for Academic & Professional Qualification Verified ……

Sr. Investigator

Counter Sign

Director (Sc. & Tech.)

No.5-4/PCC/Recruit. MP/2024/ 365

अंडमान तथा निकोबा प्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

विज्ञान तथा प्रौद्योगिकी विभाग

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Dolly Gunj, Port Blair 744103 Tel.:250370

E-mail: dstpcc-andamans@nic.in

Date: 09 /08/2024

Vacancy Notice

The Andaman & Nicobar Pollution Control Committee (ANPCC), Department of Science & Technology, A&N Administration, Port Blair invites applications for following categories of posts to engage them on Short Term Contract Basis for a period of **One (1) year** in the Andaman Nicobar Pollution Control Committee (ANPCC), Department of Science & Technology.

S. No	Name of Post	No. of Posts	Age As on 13.9.2024	Emoluments	Educational Qualifications
1.	Scientist	01	32 yrs.	70,000/-	M.Sc Chemistry /Biotechnology /Environmental Science/B.Tech/BE Civil Engineering with public health as a subject from Recognized University.
2.	Junior Scientific Assistant	01	32 yrs.	48,000/-	B.Sc Chemistry /Biotechnology/Diploma in Environmental Science/Civil Engineering from Recognized University.
3.	Jr. Lab. Assistant	01	32 yrs.	29,000/-	12th Standard with Science stream from recognized Board /University with 03 years experience in Laboratory work or graduation in Science from Recognized Board /University.
4.	Field Assistant	02	32 yrs.	27,000/-	12th Standard with Science stream from recognized Board.
5.	Accountant	01	32 yrs.	40,000/-	Graduation in any discipline with 01 year Diploma in Computer Applications.

(The candidates will be shortlisted for interview & Trade Test based on their academic performance in the ratio of 1:15 per vacancy)

The eligibility criteria, terms and conditions, Self Marking Scheme are given in **Annexure-I** and the prescribed application Form is given as **Annexure-II**.

Application should be submitted in the prescribed form as annexed to this vacancy notice. Application in the prescribed format with self-attested copies of relevant document (Educational qualification, marks statements, proof of age etc.) should be send to the Member Secretary, ANPCC, Department of Science & Technology, Dollygunj, P.O Junglighat-744103 directly or by post or email dstpcc-andamans@and.nic.in on or before **13.09.2024 by 4:30pm** in the office on all working days. Applications received after the due date i.e **13.09.2024 by 4:30pm** will not be entertained. The department **will not be responsible** for any postal delay.

Signed by Abhishek Bhukal
Date: 08-08-2024 15:05:34

Member Secretary
Andaman & Nicobar Pollution Control Committee

ANNEXURE-I

Terms & Conditions:

1. The eligibility conditions (qualification, age etc.) will be determined as on the last date of receipt of application i.e **13.09.2024 by 4:30pm.**
2. The candidates are required to submit the copies of the certificates along with the Application Form and **should not** send Original Certificates with their application form.
3. Incomplete or unsigned application are liable to be rejected or cancelled. Application form must be legible to read and understand.
4. The candidates will be short listed based on their academic performance in the ratio of 1:15 candidates per vacancy. The shortlisted candidates will be called to attend interview/trade test in person/offline at Port Blair and the expenses will be borne by the candidates.
5. Candidates applying for more than one post has to submit different application forms for each post.
6. He/She needs to serve at Port Blair and in case of requirement he/she has to attend essential duties in any part of these islands.
7. To make the whole process thoroughly transparent the candidate himself/herself will do the self-marking in the column 5 of serial No. 8 of the application form(Annexure-II) as per the marking scheme given below based on the respective qualifying examination of Board/University.

S. No	Name of Post	Percentage weightage as per the scheme for educational qualification					
		10th	12th	Diploma	Graduation	Post Graduation	B.E/ B.Tech
	1	2	3	4	5	6	7
1	Scientist	15	15	-	25	25	50
2	Jr. Scientific Assistant	15	15	50	50	-	-
3	Jr. Lab. Assistant	40	40	-	-	-	-
4	Field Assistant	40	40	-	-	-	-
5	Accountant	15	15	20	30	-	-

(Note: 20 Marks have been kept for Interview which will be held offline/in person for the post at S.No. 1, 2 & 5. Trade test will be held for the post at S.No. 3 & 4 which will carry 20 marks)

ANNEXURE-II

Application for the post of .....

Affix recent Passport size photo

1. Name of Applicant (in full) :.....
2. Father's/Husband name :.....
3. Date of Birth : .....(in Words).....
4. Gender (Male/Female) :.....
5. Age as on :.....
6. Mailing address :.....
   .....
7. Mobile No. & e mail id :.....
8. To be filled by Candidate.
   (Refer Point No. 7 of Terms and conditions in Annexure-I for self marking)

Educational & professional qualification	Board/ University	Max. marks prescribed in Board/ University	Actual marks obtained in Board/ University	Self-marking as per point No.5 Mentioned in Annexure I	Remarks
1	**2**	**3**	**4**	**5**	**6**
10th/ Secondary					
12th/ Sr. Secondary					
Diploma					
Bachelor Degree in					
Master, Degree in					
B.E/ B.Tech					
			Total Marks		

9. Undertaking of the applicant:
   The information given by me is true and I am solely responsible for its accuracy.

Date:
Place:

Signature of the applicant

FOR OFFICE ONLY

Marks for Academic & Professional Qualification Verified.....

Sr. Investigator

Librarian

Counter Sign
Member Secretary, ANPCC

No.1-37/SCTECH/RR(B)/2022/427

Andaman & Nicobar Administration
Department of Science and Technology

Dolly Gunj, Port Blair-744103 Tel. Fax: 250370
E-mail: dstpcc-andamans@nic.in

Sub: Filling up of the post of Environmental Engineer in the Pollution Control Committee, Department of Science & Technology, Andaman & Nicobar Administration in Level-7 in the Pay Matrix of Rs. 44,900-142,400 on deputation basis.

It is proposed to fill up one post of Environmental Engineer in the Pollution Control Committee, Department of Science & Technology, Port Blair under Andaman & Nicobar Administration in Pay Level-7 in the Pay Matrix of Rs.44,900-142,400/- on deputation basis. The eligibility criterion are given at **Annexure-I.**

2. Applications of only such officers will be considered which are routed through proper channel and are accompanied with **(i)** bio-data in the proforma at **Annexure-II**; **(ii)** check list to be verified by Controlling Authority of the applicant at **Annexure-III**; **(iii)** clear photocopies of the up-to-date APAR dossier of the Officer containing ACRs/APARs of at least last five years, duly attested by a Group B Gazetted Officer; **(iv)** An attested statement indicating the grading in the APAR during the last five years; **(v)** cadre clearance; **(vi)** clearance from vigilance and disciplinary angle; **and (vii)** statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

3. All Ministries/Departments and the State Governments/UTs are requested to forward the applications of willing and eligible officers in the prescribed proforma to the **Director, Department of Science and Technology, Andaman and Nicobar Administration, Science & Technology Bhavan, Dollygunj (PO), Port Blair, Andaman & Nicobar Islands, PIN Code-744103, Phone: 03192-250370, email: dstpcc-andamans@nic.in on or before 30.09.2024.**

4. The applications of only those candidates may be forwarded who, in the event of their selection, would immediately join the duties of the post, and whom the concerned authorities would be in a position to relieve immediately. The application once forwarded would not be allowed to be withdrawn. Applications received after the prescribed date or not accompanied with the required certificates/documents will not be entertained.

Director (Sc. & Tech)

Annexure-I

Eligibility Criterion for the post of Environmental Engineer, Pollution Control Committee, Department of Science & Technology, Andaman & Nicobar Administration, Port Blair.

1. **Name of Post : Environmental Engineer**
2. **Scale of Pay :** Level-7 in the Pay Matrix of Rs. 44,900-142,400/-
3. **Recruitment method:** Deputation.
4. **Eligibility :** Officers under the Central/State Government/ UTs/ Autonomous or Statutory Organization/Public Sector Undertaking;

   i) Holding analogous posts on regular basis in the parent cadre/department

   (OR)

   ii) With 5 (Five) years service in the grade rendered after appointment thereto on a regular basis in the Pay Matrix Level-6 (Rs. 35,400-1,12,400) or equivalent in the parent cadre/department

   AND

   iii) Possessing the educational qualification and experience prescribed for direct recruits in Column 7 of Recruitment Rules;

   Degree in Environmental Engineering or Degree in Civil Engineering with Public Health Engineering as a subject from a recognised University

   OR

   Master's Degree in Environmental Science from a recognised University/Institute and Two years experience in conducting research in to the Environmental Impacts of Pollution and Land Degradation and preparing proposals for Prevention and Control of Pollution, Developing Conservation Plans, Analysis of Pollutants, identifying their sources and assessing their effects on the Environment, Monitoring the effects of Pollution and Land Degradation, Management, Re-use or Disposal of Hazardous Materials, Collection and Analysis of Data on Breach of Environmental Laws.
5. **Period of Deputation:** Period of deputation, including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not to exceed three years.
6. **Age Limit:** The maximum age limit for appointment by deputation shall not be exceeding 56 years as on the closing date of receipt of applications.

Annexure-II

BIO-DATA PROFORMA

1.	Name and Address in Block letters :		Photo
2.	Service to which belongs :		
3.	Date of Birth (in Christian era) : Age (as on 30.06.2023)	_____Years_____Months	
4.	Date of retirement under Central/ State Govt. Rules :		
5.	Whether belongs to SC/ST/Minority :		
6.	Educational Qualification :		
7.	Please indicate the following particulars of the present post held :		
(a)	Present post held with dated :		
(b)	Whether regular/ad-hoc :		
(c)	Scale of Pay :		
(d)	Present Basic Pay (Level in Pay Matrix):		
8.	Please specify how you meet the prescribed qualifications :		
(i)	Whether you are holding analogous posts on a regular basis in the parent cadre/Department (Please specify Yes or No; details to be indicated in the table below)		Yes/No
(ii)	Whether you possess five years' service in the grade rendered after appointment on a regular in the Level-6 in the Pay Matrix (Rs. 35,400-1,12,400) or equivalent in the parent cadre or Department (Please specify Yes or No; details to be indicated in the table below)		Yes/No
(iii)	Degree in Environmental Engineering or Degree in Civil Engineering with Public Health Engineering as a subject from a recognised University **OR** Master's Degree in Environmental Science from a recognised University/Institute and Two years experience in conducting research in to the Environmental Impacts of Pollution and Land Degradation and preparing proposals for Prevention and Control of Pollution, Developing Conservation Plans, Analysis of Pollutants, identifying their sources and assessing their effects on the Environment, Monitoring the effects of Pollution and Land Degradation, Management, Re-use or Disposal of Hazardous Materials, Collection and Analysis of Data on Breach of Environmental Laws.		Yes/No
(iv)	The details of positions held in the last 10 years should be indicated in the table below (starting with the current position).		

Sl. No.	Name of office/organization whether employed	Post held	From	To	Pay Scale

9.	Nature of present employment, i.e, ad-hoc or temporary or quasi-permanent or permanent	:	
10.	In case the present employment is held on deputation/ contract basis, please state		
(a)	The date of initial appointment	:	
(b)	Period of appointment on deputation/ contract	:	
(c)	Name of the parent office/ organisation to which you belong	:	
11.	Additional details about present employment. Please state whether working under		
(a)	Central Government	:	
(b)	State Government	:	
(c)	Autonomous Organization	:	
(d)	Govt. Undertakings	:	
(e)	Universities	:	
(f)	Any Other	:	
12.	Additional information, if any, which you would like to mention in support of your suitability for the post. Enclose a separate sheet, if the space is insufficient.	:	

Signature of the Candidate

Name and Address: .....

Date : .....

Countersigned:
(Employer)

Annexure-III

Check List

(i). Certified that the particulars furnished by the applicant have been checked from available records and found correct.

(ii). Certified that no disciplinary proceeding/vigilance case is either pending or contemplated against the officer.

(iii). List of punishments awarded, if any, during the last 10 years attached.

(iv). Integrity is certified.

(v). Attested photocopies of up-to-date APAR dossier of the officer for the last five years, duly attested, attached.

(vi). Attested statement indicating gradings in the APAR during the last five years.

APAR GRADING PROFORMA

Name of the candidate	2019-20	2020-21	2021-22	2022-23	2023-24

(vii). Certified that in the event of selection, the officer will be relieved of his duties immediately.

Signature.....

Name and designation of the forwarding officer with seal and Telephone Number (STD code) and Mobile Number

अण्डमान निकोबार
2 द्वीप समाचार

अण्डमान तथा निकोबार प्रशासन,
विज्ञान एवं प्रौद्योगिकी निदेशालय, अण्डमान तथा निकोबार प्रदूषण नियंत्रण समिति, डॉलीगंज, पोर्ट ब्लेयर– 744103

कार्यालय ज्ञापन

फ.स.1–37/एस.सी.टेक/आर आर(बी)/2023/427 दिनांक 03.09.2024

विषय : प्रतिनियुक्ति के आधार पर रु. 44,900 – 1,42,400/– वेतन मैट्रिक्स में स्तर–7 में पर्यावरण अभियन्ता (एनवायर्नमेंटल इंजीनियर) के पद का प्रदूषण नियंत्रण समिति, विज्ञान एवं प्रौद्योगिकी निदेशालय, अण्डमान तथा निकोबार प्रशासन में भरा जाना।

अधोहस्ताक्षरी को यह सूचित करने का निर्देश हुआ है कि रु. 44,900 – 1,42,400/– वेतन मैट्रिक्स में स्तर 7 में **पर्यावरण अभियन्ता (एनवायर्नमेंटल इंजीनियर)** के पद का प्रदूषण नियंत्रण समिति, विज्ञान एवं प्रौद्योगिकी निदेशालय, अण्डमान तथा निकोबार प्रशासन में प्रतिनियुक्ति (अल्पावधि का अनुबंध सहित) (आई.एस.टी.सी.) के आधार पर भरा जाना प्रस्तावित है। योग्यता संबंधी मानदंड अनुलग्नक–I में दिए गए हैं।

2. केवल ऐसे अधिकारियों के आवेदनों पर ही विचार किया जाएगा जिन्हें उचित माध्यम से भेजा गया हो और जिनके साथ (i) अनुलग्नक–II में दिए गए प्रोफार्मा में जीवनवृत्त (बायोडाटा) हो, और (ii) अनुलग्नक–III में आवेदक के नियंत्रण प्राधिकारी द्वारा जांच–सूची को सत्यापित किया गया हो, (iii) अधिकारी के अद्यतन ए.पी.ए.आर डोजियर की स्पष्ट छाया प्रतियां जिसमें कम से कम पांच वर्षों की एपीएआर उपलब्ध हो और जिसे समूह के अधिकारी द्वारा विधिवत सत्यापित किया गया हो, (iv) विगत पांच वर्षों के दौरान एपीएआर में दी गई ग्रेडिंग को दर्शाते हुए एक सत्यापित विवरण (v) संवर्ग अनापत्ति, (vi) सतर्कता एवं अनुशासनात्मक दृष्टिकोण से अनापत्ति, तथा (vii) विगत दस वर्षों के दौरान अधिकारी पर लगाई गई बड़ी अथवा छोटी शास्तियों, यदि कोई हों, के ब्यौरे सहित विवरण शामिल हों।

3. सभी मंत्रालयों/विभागों तथा राज्य सरकारों/संघराज्य क्षेत्रों से यह अनुरोध है कि वे विहित प्रोफार्मा में इच्छुक एवं पात्र अधिकारियों के आवेदनों को निदेशक, विज्ञान एवं प्रौद्योगिकी निदेशालय, अण्डमान तथा निकोबार प्रशासन, विज्ञान एवं प्रौद्योगिकी भवन, डॉलीगंज (पी.ओ), पोर्ट ब्लेयर, अण्डमान तथा निकोबार द्वीपसमूह, पिन कोड–744103, दूरभाष सं. 03192–250370, ई मेलः dstpcc-andamans@nic.in

4. केवल ऐसे अधिकारियों के आवेदनों को ही अग्रेषित किया जाए, जो चयन हो जाने की स्थिति में पद का कार्यभार तुरंत ग्रहण कर सकें और जिन्हें संबंधित प्राधिकरण द्वारा तुरंत कार्यमुक्त किया जा सके। एक बार आवेदन करने के पश्चात उसे वापस लिए जाने की अनुमति नहीं होगी। निर्धारित तारीख (30/09/2024) के पश्चात प्राप्त अथवा अपेक्षित प्रमाण–पत्रों/दस्तावेजों के बिना भेजे गए आवेदनों पर विचार नही किया जाएगा।

ह./–
अभिषेक भूखल
निदेशक (विज्ञान एवं प्रौद्योगिकी)

अनुलग्नक-I

प्रदूषण नियंत्रण समिति, विज्ञान एवं प्रौद्योगिकी निदेशालय, अण्डमान तथा निकोबार प्रशासन में पर्यावरण अभियन्ता (एनवायर्नमेंटल इंजीनियर) के पद के लिए पात्रता मानदंड

1. **पद का नाम : पर्यावरण अभियन्ता (एनवायर्नमेंटल इंजीनियर)।**
2. **वेतनमान** : वेतन मैट्रिक्स रु. 44,900–1,42,400/– में स्तर – 7
3. **पात्रता** : केंद्रीय/राज्य सरकार/संघराज्य क्षेत्र/स्वायत्त अथवा सांविधिक संगठन/सार्वजनिक उपक्रम के तहत कार्यरत वे अधिकारी

(क) (i) जो मूल संवर्ग/विभाग में नियमित आधार पर समान पदधारी जिन्होंने

(अथवा)

(ii) मूल कैडर/विभाग में वेतन मैट्रिक्स रु. 35,400–1,12,400/– में स्तर 6 या समकक्ष वेतनमान में नियमित आधार पर नियुक्ति के बाद के इस ग्रेड में 5 (पांच) वर्षों की सेवा की हो,

और

(ख) किसी मान्यताप्राप्त विश्वविद्यालय से पर्यावरण इंजीनियरी अथवा सिविल इंजीनियरी में डिग्री तथा साथ में लोक स्वास्थ्य इंजीनियरी एक विषय के रूप में रहा हो अथवा मान्यताप्राप्त विश्वविद्यालय/संस्थान से पर्यावरण विज्ञान में स्नातकोत्तर की डिग्री और पर्यावरण में प्रदूषण का प्रभाव और भूमिका निम्नकोटिकरण पर अनुसंधान आयोजित करने का 2 वर्षों का अनुभव और प्रदूषण के रोकथाम तथा नियंत्रण, संरक्षण योजना का विकास, प्रदूषण का विश्लेषण, उसके स्रोतों की पहचान तथा पर्यावरण पर उसके प्रभाव का निर्धारण, प्रदूषण के प्रभाव की निगरानी और भूमि निम्नीकरण, प्रबंधन, खतरनाक सामग्रियों के निपटान अथवा पुनः प्रयोग पर्यावरण कानून के उल्लंघन संबंधी ऑकड़ों का संग्रहण और विश्लेषण।

4. **प्रतिनियुक्ति की अवधि** : प्रतिनियुक्ति की अवधि जिसमें प्रतिनियुक्ति की वह अवधि भी शामिल है जिसमें इस नियुक्ति से तत्काल पूर्व इसी अथवा किसी अन्य संगठन/केंद्रीय सरकार के विभाग के अन्य बाह्य संवर्ग पद पर रहा/रही हो जो सामान्यतः तीन वर्षों से अधिक नहीं होनी चाहिए।

5. **आयु सीमा** : प्रतिनियुक्ति (आई.एस.टी.सी.) द्वारा नियुक्ति के लिए अधिकतम आयु आवेदन पत्र स्वीकार करने की तारीख को 56 वर्ष से अधिक नही होनी चाहिए।

अनुलग्नक.II

प्रपत्र

1. नाम और पता (बड़े अक्षरों में) :
2. सेवा जिसमें संबधित है :
3. जन्म तारीख और उम्र (दिनांक 30.06.2022 की स्थिति के अनुसार)
   (लिखे.....वर्ष.....माह)
4. केन्द्र सरकार के नियमों के अंतर्गत सेवा निवृत्ति की तारीख
5. शैक्षणिक योग्यता :
6. क्या अनुसूचित जाति/अनुसूचित जनजाति/अल्पसंख्यक वर्ग से संबंधित है :
7. कृपया वर्तमान धारित पद के संबंध में निम्नलिखित ब्यौरे दें–
   (1) वर्तमान धारित पद एवं उसकी तारीख :
   (2) क्या नियमित/तदर्थ है :
   (3) वेतनमान :
   (4) वर्तमान मूल वेतन :

हाल ही की पासपोर्ट आकार की फोटो प्रति

8. कृपया स्पष्ट बताएं कि आप किस प्रकार निर्धारित योग्यताओं को पूरा करते हैं :

(1) क्या आप मूलसंवर्ग/विभाग में नियमित आधार पर सदृश पद धारण किए है (कृपया स्पष्ट रूप से हां अथवा नहीं का उल्लेख करें), ब्यौरा नीचे दी गई तालिका में दिया जाना है।

522 3091

(2) क्या आपने मूल संवर्ग या विभाग में स्तर–6 में वेतन मैट्रिक्स (रु. 35,400–1,12,400/–) में अथवा समकक्ष स्तर में नियमित आधार पर नियुक्ति के पश्चात उस ग्रेड में पाँच वर्ष की सेवा की है (कृपया हाँ अथवा नहीं का उल्लेख करें ब्यौरा नीचे दी गई तालिका में दिया जाना है)

(3) क्या आपके पास किसी मान्यताप्राप्त विश्वविद्यालय से पर्यावरण इंजीनियरी अथवा सिविल इंजीनियरी में डिग्री तथा साथ में लोक स्वास्थ्य इंजीनियरी एक विषय के रूप में रहा हो अथवा मान्यताप्राप्त विश्वविद्यालय/संस्थान से पर्यावरण विज्ञान में स्नातकोत्तर की डिग्री और पर्यावरण में प्रदूषण का प्रभाव और भूमिका निम्नकोटिकरण पर अनुसंधान आयोजित करने का 2 वर्षों का अनुभव और प्रदूषण के रोकथाम तथा नियंत्रण, संरक्षण योजना का विकास, प्रदूषण का विश्लेषण, उसके स्रोतों की पहचान तथा पर्यावरण पर उसके प्रभाव का निर्धारण, प्रदूषण के प्रभाव की निगरानी और भूमि निम्नीकरण, प्रबंधन, खतरनाक सामग्रियों के निपटान अथवा पुनः प्रयोग पर्यावरण कानून के उल्लंघन संबंधी आँकड़ों का संग्रहण और विश्लेषण, कृपया स्पष्ट उल्लेख करें ।

(4) पिछले 10 वर्षों में धारित पदों का ब्यौरा निम्नलिखित तालिका में दिया जाना चाहिए (वर्तमान पद से शुरू कर)

क्रम सं.	कार्यालय/संगठन का नाम, जहाँ नियोजित है	धारित पद	से	तक	वेतनमान
1	2	3	4	5	6

(5) सेवा, प्रशासन, परियावरण संरक्षण और स्थापना से संबंधित कार्य देखने के संबंध में पिछले 10 वर्षों के अनुभव का ब्यौरा, निम्नलिखित तालिकानुसार दिया जाना चाहिए :

पिछले 10 वर्षों में अनुभव–क्षेत्र	ड्यूटी की प्रकृति	अनुभव की अवधि	वह संगठन जिसमें संगत अनुभव प्राप्त किया गया
प्रशासन परियावरण संरक्षण : स्थापना :			

9. यदि वर्तमान नियुक्ति प्रतिनियुक्ति/अनुबंध के आधार पर है तो कृपया बताएं :
   (i) प्रारंभिक नियुक्ति की तिथि :
   (ii) प्रतिनियुक्ति/अनुबंध या संविदा पर नियुक्ति की अवधि :
   (iii) मूल कार्यालय/संगठन का नाम जिससे आप संबधित है :

10. वर्तमान नियुक्ति के बारे में अतिरिक्त विवरण उल्लेख करे :
   (i) केन्द्रीय सरकार :
   (ii) राज्य सरकार :
   (iii) स्वायत्त संगठन :
   (iv) सरकारी उपक्रम :
   (v) विश्वविद्यालय :
   (vi) या कोई उन्य :

11. अतिरिक्त जानकारी, यदि कोई हो, जिसे आप इस पद हेतु अपने आवेदन के समर्थन में उल्लेख करना चाहते हो :

(उम्मीदवार के हस्ताक्षर)

दूरभाष सं. (एसटीडी कोड सहित)/मोबाइल नं.
कार्यालय का पता एवं कार्यालय का टेलीफोन नं.

निवास स्थान का पता :

दिनांक :

अनुलग्नक–III

जांच सूची

(i) प्रमाणित किया जाता है कि आवेदक द्वारा दिए गए विवरणों की उपलब्ध रिकॉर्ड से जांच कर ली गई है और ये सही पाए गए हैं।

(ii) प्रमाणित किया जाता है कि इस अधिकारी के विरूद्व न तो कोई अनुशासनिक कार्यवाही/सतर्कता मामला लंबित है और न ही विचाराधीन है।

(iii) पिछले 10 वर्षों के दौरान दी गई सजा की सूची, यदि कोई हो, संलग्न है।

(iv) सत्यनिष्ठा प्रमाणित की जाती है।

(v) अधिकारी का वार्षिक कार्य निष्पादन मूल्यांकन रिपोर्ट (एपीएआर) डोजियर या इसके पिछले पांच वर्षों के अद्यतन डोजियर की साक्ष्यांकित प्रतियां, विधिवत साक्ष्यांकित, संलग्न हैं।

(vi) पिछले पांच वर्षों के दौरान वार्षिक कार्य निष्पादन मूल्यांकन (एपीएआर) में ग्रेडिंग को इंगित करते हुए साक्ष्यांकित विवरण :

एपीएआर ग्रेडिंग प्रपत्र					
अधिकारी का नाम	2019–2020	2020–2021	2021–2022	2022–2023	2023–2024

हस्ताक्षर.....

अग्रेषित करने वाले अधिकारी का
नाम एवं पदनाम तथा मोहर एवं
टेलीफोन नं. (एसटीडी कोड) एवं मोबाईल नंबर

फा. सं. 1-37/एस.सी.टेक/आरआर(बी)/2023/429

अंडमान तथा निकोबार प्रशासन
विज्ञान एवं प्रौद्योगिकी निदेशालय
अंडमान तथा निकोबार प्रदूषण नियंत्रण समिति, डोलीगंज, पोर्ट ब्लेयर,-744103

विषय: प्रतिनियुक्ति के आधार पर रु. 44,900-1,42,400/- वेतन मैट्रिक्स में स्तर-7 में पर्यावरण अभियंता (एनवायर्नमेंटल इंजीनियर) के पद का प्रदूषण नियंत्रण समिति, विज्ञान एवं प्रौद्योगिकी निदेशालय, अंडमान तथा निकोबार प्रशासन में भरा जाना.

रु. 44,900-1,42,400/- रुपए वेतन मैट्रिक्स में स्तर-7 में पर्यावरण अभियंता (एनवायर्नमेंटल इंजीनियर) के पद का प्रदूषण नियंत्रण समिति, विज्ञान एवं प्रौद्योगिकी निदेशालय, अंडमान तथा निकोबार प्रशासन में प्रतिनियुक्ति (अल्पावधि का अनुबंध सहित) (आई.एस.टी.सी.) के आधार पर भरा जाना प्रस्तावित है. योग्यता संबंधी मानदंड अनुलग्नक-I में दिए गए हैं.

2. केवल ऐसे अधिकारियों के आवेदनों पर ही विचार किया जाएगा, जिन्हें उचित माध्यम से भेजा गया हो और जिनके साथ **(i) अनुलग्नक-II** में दिए गए प्रोफॉर्मा में जीवनवृत्त (बायोडाटा) हो, और **(ii) अनुलग्नक-III** में आवेदक के नियंत्रण प्राधिकारी द्वारा जांच-सूची को सत्यापित किया गया हो, **(iii)** अधिकारी के अद्यतन एपीएआर डोजियर की स्पष्ट छायाप्रतियां जिसमें कम से कम पांच वर्षों की एपीएआर उपलब्ध हो और जिसे समूह-क अधिकारी द्वारा विधिवत सत्यापित किया गया हो, **(iv)** विगत पांच वर्षों के दौरान एपीएआर में दी गई ग्रेडिंग को दर्शाते हुए एक सत्यापित विवरण **(v)** संवर्ग अनापत्ति, **(vi)** सतर्कता एवं अनुशासनात्मक दृष्टिकोण से अनापत्ति, तथा **(vii)** विगत दस वर्षों के दौरान अधिकारी पर लगाई गई बड़ी अथवा छोटी शास्तियों, यदि कोई हो, के ब्यौरे सहित विवरण शामिल हों.

3. सभी मंत्रालयों/विभागों और राज्य सरकारों/केन्द्र शासित प्रदेशों से अनुरोध है कि वे इच्छुक और पात्र अधिकारियों के आवेदन निर्धारित प्रोफार्मा में निदेशक, विज्ञान और प्रौद्योगिकी विभाग, अंडमान और निकोबार प्रशासन, विज्ञान और प्रौद्योगिकी भवन, डॉलीगंज (पी.ओ.), पोर्ट ब्लेयर, अंडमान और निकोबार द्वीप समूह, पिन कोड-744103, फोन-03192-250370, ई-मेल: **dstpcc-andamans@nic.in** को 30.09.2024 तक या उससे पहले भेज दें.

4. केवल ऐसे अधिकारियों के आवेदनों को ही अग्रेषित किया जाए, जो चयन हो जाने की स्थिति में पद का कार्यभार तुरंत ग्रहण कर सकें और जिन्हें संबंधित प्राधिकरण द्वारा तुरंत कार्यमुक्त किया जा सके. एक बार आवेदन करने के पश्चात उसे वापस लिए जाने की अनुमति नहीं होगी. निर्धारित तारीख (30.09.2024) के पश्चात प्राप्त अथवा अपेक्षित प्रमाणपत्रों/दस्तावेजों के बिना भेजे गए आवेदनों पर विचार नहीं किया जाएगा.

निदेशक (विज्ञान एवं प्रौद्योगिकी)

अनुलग्नक-I

प्रदूषण नियंत्रण समिति, विज्ञान एवं प्रौद्योगिकी निदेशालय, अंडमान तथा निकोबार प्रशासनन में पर्यावरण अभियंता (एनवायर्नमेंटल इंजीनियर) के पद के लिए पात्रता मानदंड.

1. **पद का नाम: पर्यावरण अभियंता (एनवायर्नमेंटल इंजीनियर)**

2. **वेतनमान:** वेतन मैट्रिक्स 44,900- 1,42,400/- रुपए में स्तर-7.

3. **पात्रता:** केंद्रीय/राज्य सरकार/संघ राज्य क्षेत्र/स्वायत्त अथवा सांविधिक संगठन/सार्वजनिक उपक्रम के तहत कार्यरत वे अधिकारी

(क) (i) जो मूल संवर्ग/विभाग में नियमित आधार पर समान पदधारी जिन्होंने **(अथवा)**

(ii) मूल कैडर/विभाग में वेतन मैट्रिक्स 35,400-1,12,400/- रुपए में स्तर-6 या समकक्ष वेतनमान में नियमित आधार पर नियुक्ति के बाद के इस ग्रेड में 5 (पांच) वर्षों की सेवा की हो, **और**

(ख) किसी मान्यताप्राप्त विश्वविद्यालय से पर्यावरण इंजीनियरी अथवा सिविल इंजीनियरी में डिग्री तथा साथ में लोक स्वास्थ्य इंजीनियरी एक विषय के रूप में रहा हो अथवा मान्यताप्राप्त विश्वविद्यालय/संस्थान से पर्यावरण विज्ञान में स्नातकोत्तर की डिग्री और पर्यावरण में प्रदूषण का प्रभाव और भूमिका निम्नकोटिकरण पर अनुसंधान आयोजित करने का 2 वर्षों का अनुभव और प्रदूषण के रोकथाम तथा नियंत्रण, संरक्षण योजना का विकास, प्रदूषण का विश्लेषण, उसके स्रोतो की पहचान तथा पर्यावरण पर उसके प्रभाव का निर्धारण, प्रदूषण के प्रभाव की निगरानी और भूमि निम्नीकरण, प्रबंधन, खतरनाक सामग्रियों के निपटान अथवा पुनः प्रयोग पर्यावरण कानून के उल्लंघन संबंधी आंकड़ों का संग्रहण और विश्लेषण.

4. **प्रतिनियुक्ति की अवधि:** प्रतिनियुक्ति की अवधि जिसमें प्रतिनियुक्ति की वह अवधि भी शामिल है, जिसमें इस नियुक्ति से तत्काल पूर्व इसी अथवा किसी अन्य संगठन/केंद्रीय सरकार के विभाग के अन्य बाह्य संवर्ग पद पर रहा/रही हो जो सामान्यतः तीन वर्षों से अधिक नहीं होनी चाहिए.

5. **आयु सीमा:** प्रतिनियुक्ति (आई.एस.टी.सी.) द्वारा नियुक्ति के लिए अधिकतम आयु आवेदन पत्र स्वीकार करने की तारीख को 56 वर्ष से अधिक नहीं होनी चाहिए.

अनुलग्नक-II

प्रपत्र

1. नाम और पता (बड़े अक्षरों में):
2. सेवा जिसमें संबंधित है:
3. जन्म तारीख और उम्र (दिनांक 30.06.2022 की स्थिति के अनुसार)
   (लिखे ..... वर्ष ..... माह)
4. केंद्र सरकार के नियमों के अंतर्गत सेवानिवृत्ति की तारीख:
5. शैक्षणिक योग्यता:
6. क्या अनुसूचित जाति/अनुसूचित जनजाति/अल्पसंख्यक वर्ग से संबंधित हैं:
7. कृपया वर्तमान धारित पद के संबंध में निम्नलिखित ब्यौरे दें-
   (1) वर्तमान धारित पद एवं उसकी तारीख:
   (2) क्या नियमित/तदर्थ हैं:
   (3) वेतनमान:
   (4) वर्तमान मूल वेतन:
8. कृपया स्पष्ट बताएं कि आप किसी प्रकार निर्धारित योग्यताओं को पूरा करते हैं:

हाल ही की पासपोर्ट आकार की फोटोप्रति

(1) क्या आप मूल संवर्ग/विभाग में नियमित आधार पर सदृश पद धारण किए है (कृपया स्पष्ट रूप से हां अथवा नहीं का उल्लेख करें), ब्यौरा नीचे दी गई तालिका में दिया जाना है.

(2) क्या आपने मूल संवर्ग या विभाग में स्तर-6 में वेतन मैट्रिक्स (35,400-1,12,400/- रुपए) में अथवा समकक्ष स्तर में नियमित आधार पर नियुक्ति के पश्चात उस ग्रेड में पांच वर्ष की सेवा की है (कृपया हां अथवा नहीं का उल्लेख करें; ब्यौरा नीचे दी गई तालिका में दिया जाना है).

(3) क्या आपके पास किसी मान्यातप्राप्त विश्वविद्यालय से पर्यावरण इंजीनियरी अथवा सिविल इंजीनियरी में डिग्री तथा साथ में लोक स्वास्थ्य इंजीनियरी एक विषय के रूप में रहा हो अथवा मान्यताप्राप्त विश्वविद्यालय/संस्थान से पर्यावरण विज्ञान में स्नातकोत्तर की डिग्री और पर्यावरण में प्रदूषण का प्रभाव और भूमिका निम्नकोटिकरण पर अनुसंधान आयोजित करने का 2 वर्षों का अनुभव और प्रदूषण के रोकथाम तथा नियंत्रण, संरक्षण योजना का विकास, प्रदूषण का विश्लेषण, उसके स्रोतो की पहचान तथा पर्यावरण पर उसके प्रभाव का निर्धारण, प्रदूषण के प्रभाव की निगरानी और भूमि निम्नीकरण, प्रबंधन, खतरनाक सामग्रियों के निपटान अथवा पुनः प्रयोग पर्यावरण कानून के उल्लंघन संबंधी आंकड़ों का संग्रहण और विश्लेषण, कृपया स्पष्ट उल्लेख करें.

(4) पिछले 10 वर्षों में धारित पदों का ब्यौरा निम्नलिखित तालिका में दिया जाना चाहिए (वर्तमान पद से शुरु करें)

क्रम सं.	कार्यालय/संगठन का नाम, जहां नियोजित है	धारित पद	से	तक	वेतनमान
1	2	3	4	5	6

(5) सेवा, प्रशासन, पर्यावरण संरक्षण और स्थापना से संबंधित कार्य देखने के संबंध में पिछले 10 वर्षों के अनुभव का ब्यौरा, निम्नलिखित तालिकानुसार दिया जाना चाहिए:

पिछले 10 वर्षों में अनुभव-क्षेत्र	ड्यूटी की प्रकृति	अनुभव की अवधि	वह संगठन जिसमें संगत अनुभव प्राप्त किया गया
प्रशासन पर्यावरण संरक्षण: स्थापना:			

9. यदि वर्तमान नियुक्ति प्रतिनियुक्ति /अनुबंध के आधार पर है तो कृपया बताएं:
   (i) प्रारंभिक नियुक्ति की तिथि:
   (ii) प्रतिनियुक्ति/अनुबंध या संविदा पर नियुक्ति की अवधि:
   (iii) मूल कार्यालय/संगठन का नाम, जिससे आप संबंधित हैं:
10. वर्तमान नियुक्ति के बारे में अतिरिक्त विवरण उल्लेख करें:
    (i) केंद्रीय सरकार :
    (ii) राज्य सरकार :
    (iii) स्वायत्त संगठन :
    (iv) सरकारी उपक्रम :
    (v) विश्वविद्यालय :
    (vi) या कोई अन्य:
11. अतिरिक्त जानकारी, यदि कोई हो, जिसे आप इस पद हेतु अपने आवेदन के समर्थन में उल्लेख करना चाहते हों:

(उम्मीदवार के हस्ताक्षर)

दूरभाष सं. (एसटीडी कोड सहित)/मोबाइल नं.
कार्यालय का पता एवं कार्यालय का टेलीफोन नं.
निवास स्थान का पता:
दिनांक: .....

अनुलग्नक- III

जांच सूची

(i) प्रमाणित किया जाता है कि आवेदक द्वारा दिए गए विवरणों की उपलब्ध रिकॉर्ड से जांच कर ली गई है और यह सही पाए गए है.

(ii) प्रमाणित किया जाता है कि इस अधिकारी के विरुद्ध न तो कोई अनुशासनिक कार्यवाही/सतर्कता मामला लंबित है और न ही विचाराधीन हैं.

(iii) पिछले 10 वर्षों के दौरान दी गई सजा की सूची, यदि कोई हो, संलग्न है.

(iv) सत्यनिष्ठा प्रमाणित की जाती है.

(v) अधिकारी का वार्षिक कार्य निष्पादन मूल्यांकन रिपोर्ट (एपीएआर) डोजियर या इसके पिछले पांच वर्षों के अद्यतन डोजियर की साक्ष्यांकित प्रतियां, विधिवत साक्ष्यांकित, संलग्न हैं.

(vi) पिछले पांच वर्षों के दौरान वार्षिक कार्य निष्पादन मूल्यांकन (एपीएआर) में ग्रेडिंग को इंगित करते हुए साक्ष्यांकित विवरण:

एपीएआर ग्रेडिंग प्रपत्र					
अधिकारी का नाम	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024

हस्ताक्षर.....

अग्रेषित करने वाले अधिकारी का नाम एवं पदनाम तथा मोहर एवं टेलीफोन नं. (एसटीडी कोड) एवं मोबाइल नंबर:

रो.स. 25/72

No.1-37/SCTECH/RR(B)/2022/427

انڈمان اینڈ نکوبار ایڈ منسٹریشن
ڈپارٹمنٹ آف سائنس اینڈ ٹیکنالوجی

ٹولی گنج، پورٹ بلیئر 744103. Tel. Fax: 250370
E-mail: dstpcc-andamans@nic.in

Sub: Filling up of the post of Environmental Engineer in the Pollution Control Committee, Department of Science & Technology, Andaman & Nicobar Administration in Level-7 in the Pay Matrix of Rs. 44,900-142,400 on deputation basis.

It is proposed to fill up one post of Environmental Engineer in the Pollution Control Committee, Department of Science & Technology, Port Blair under Andaman & Nicobar Administration in Pay Level-7 in the Pay Matrix of Rs.44,900-142,400/- on deputation basis. The eligibility criterion are given at **Annexure-I.**

2. Applications of only such officers will be considered which are routed through proper channel and are accompanied with **(i)** bio-data in the proforma at **Annexure-II**;**(ii)** check list to be verified by Controlling Authority of the applicant at **Annexure-III**; **(iii)** clear photocopies of the up-to-date APAR dossier of the Officer containing ACRs/APARs of at least last five years, duly attested by a Group B Gazetted Officer; **(iv)** An attested statement indicating the grading in the APAR during the last five years; **(v)** cadre clearance; **(vi)** clearance from vigilance and disciplinary angle; **and (vii)** statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

3. All Ministries/Departments and the State Governments/UTs are requested to forward the applications of willing and eligible officers in the prescribed proforma to the **Director, Department of Science and Technology, Andaman and Nicobar Administration, Science & Technology Bhavan, Dollygunj (PO), Port Blair, Andaman & Nicobar Islands, PIN Code-744103, Phone: 03192-250370, email: dstpcc-andamans@nic.in on or before 30.09.2024.**

4. The applications of only those candidates may be forwarded who, in the event of their selection, would immediately join the duties of the post, and whom the concerned authorities would be in a position to relieve immediately. The application once forwarded would not be allowed to be withdrawn. Applications received after the prescribed date or not accompanied with the required certificates/documents will not be entertained.

Director (Sc. & Tech)

Annexure-I

Eligibility Criterion for the post of Environmental Engineer, Pollution Control Committee, Department of Science & Technology, Andaman & Nicobar Administration, Port Blair.

1. **Name of Post : Environmental Engineer**
2. **Scale of Pay :**Level-7 in the Pay Matrix of Rs. 44,900-142,400/-
3. **Recruitment method:** Deputation.
4. **Eligibility :** Officers under the Central/State Government/ UTs/ Autonomous or Statutory Organization/Public Sector Undertaking;

   i) Holding analogous posts on regular basis in the parent cadre/department

   (OR)

   ii) With 5 (Five) years service in the grade rendered after appointment thereto on a regular basis in the Pay Matrix Level-6 (Rs. 35,400-1,12,400) or equivalent in the parent cadre/department

   AND

   iii) Possessing the educational qualification and experience prescribed for direct recruits in Column 7 of Recruitment Rules;

   Degree in Environmental Engineering or Degree in Civil Engineering with Public Health Engineering as a subject from a recognised University

   OR

   Master's Degree in Environmental Science from a recognised University/Institute and Two years experience in conducting research in to the Environmental Impacts of Pollution and Land Degradation and preparing proposals for Prevention and Control of Pollution, Developing Conservation Plans, Analysis of Pollutants, identifying their sources and assessing their effects on the Environment, Monitoring the effects of Pollution and Land Degradation, Management, Re-use or Disposal of Hazardous Materials, Collection and Analysis of Data on Breach of Environmental Laws.
5. **Period of Deputation:**Period of deputation, including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not to exceed three years.
6. **Age Limit:** The maximum age limit for appointment by deputation shall not be exceeding 56 years as on the closing date of receipt of applications.

Annexure-II

BIO-DATA PROFORMA

1.	Name and Address in Block letters :		**Photo**
2.	Service to which belongs :		
3.	Date of Birth (in Christian era) : Age (as on 30.06.2023)	_____Years_____Months	
4.	Date of retirement under Central/ State Govt. Rules :		
5.	Whether belongs to SC/ST/Minority :		
6.	Educational Qualification :		
7.	Please indicate the following particulars of the present post held :		
(a)	Present post held with dated :		
(b)	Whether regular/ad-hoc :		
(c)	Scale of Pay :		
(d)	Present Basic Pay (Level in Pay Matrix):		
8.	Please specify how you meet the prescribed qualifications :		
(i)	Whether you are holding analogous posts on a regular basis in the parent cadre/Department (Please specify Yes or No; details to be indicated in the table below)		Yes/No
(ii)	Whether you possess five years' service in the grade rendered after appointment on a regular in the Level-6 in the Pay Matrix (Rs. 35,400-1,12,400) or equivalent in the parent cadre or Department (Please specify Yes or No; details to be indicated in the table below)		Yes/No
(iii)	Degree in Environmental Engineering or Degree in Civil Engineering with Public Health Engineering as a subject from a recognised University **OR** Master's Degree in Environmental Science from a recognised University/Institute and Two years experience in conducting research in to the Environmental Impacts of Pollution and Land Degradation and preparing proposals for Prevention and Control of Pollution, Developing Conservation Plans, Analysis of Pollutants, identifying their sources and assessing their effects on the Environment, Monitoring the effects of Pollution and Land Degradation, Management, Re-use or Disposal of Hazardous Materials, Collection and Analysis of Data on Breach of Environmental Laws.		Yes/No
(iv)	The details of positions held in the last 10 years should be indicated in the table below (starting with the current position).		

Sl. No.	Name of office/organization whether employed	Post held	From	To	Pay Scale

9.	Nature of present employment, i.e, ad-hoc or temporary or quasi-permanent or permanent	:	
10.	In case the present employment is held on deputation/ contract basis, please state		
(a)	The date of initial appointment	:	
(b)	Period of appointment on deputation/ contract	:	
(c)	Name of the parent office/ organisation to which you belong	:	
11.	Additional details about present employment. Please state whether working under		
(a)	Central Government	:	
(b)	State Government	:	
(c)	Autonomous Organization	:	
(d)	Govt. Undertakings	:	
(e)	Universities	:	
(f)	Any Other	:	
12.	Additional information, if any, which you would like to mention in support of your suitability for the post. Enclose a separate sheet, if the space is insufficient.	:	

Signature of the Candidate

Name and Address: .....

Date : .....

Countersigned:

(Employer)

Annexure-III

Check List

(i). Certified that the particulars furnished by the applicant have been checked from available records and found correct.

(ii). Certified that no disciplinary proceeding/vigilance case is either pending or contemplated against the officer.

(iii). List of punishments awarded, if any, during the last 10 years attached.

(iv). Integrity is certified.

(v). Attested photocopies of up-to-date APAR dossier of the officer for the last five years, duly attested, attached.

(vi). Attested statement indicating gradings in the APAR during the last five years.

APAR GRADING PROFORMA

Name of the candidate	2019-20	2020-21	2021-22	2022-23	2023-24

(vii). Certified that in the event of selection, the officer will be relieved of his duties immediately.

Signature.....

Name and designation of the forwarding officer with seal and Telephone Number (STD code) and Mobile Number

EN 25/72

No.1-37/SCTECH/RR(B)/2016/

ANDAMAN & NICOBAR ADMINISTRATION

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Dolly Gunj, Port Blair 744103 Tel.:250370

E-mail: dstpcc-andamans@nic.in

Port Blair,dated the October, 2023

VACANCY NOTICE

The Department of Science & Technology, A & N Administration, Port Blair will conduct in person/offline "**Interview**" for 01 post of **Law Officer** purely on Short Term Contract Basis for 01 year extendable based on performance.

For complete details of Vacancy Notice and Application Performa, kindly visit the department website https://dstpcc.andaman.gov.in and A & N Administration website https://www.andaman.gov.in.

IP/10532/23
2023/MediaRelease/1013

Director(Sc.& Tech.)

National Traders..

Shri. Sunil J Singhi, Chairman of the National Traders Welfare Board, Government of India graced the occasion as the Chief Guest and addressed the event. Shri. Girish Arora, Member of the National Traders Welfare Board, Government of India welcomed all and addressed the event.

The event was jointly organized with Andaman & Nicobar Chamber of Commerce & Industry (ANCCI), Grain Dealers & Grocers Association (GDGA) and other trader organization of the islands.

For the first time, the Government of India has established the National Traders Welfare Board for the betterment of traders. The board is represented by Joint secretaries of various Ministries of the Central Government including Commerce, Revenue, Financial Services, Housing and Urban Affair, Labour, Electronics and IT, MSME, Agriculture and NITI Aayog. Union Minister Shri. Piyush Goyal, Ministry of Commerce & Industry, Consumer Affairs & Food & Public Distribution and Textiles, Government of India will monitor the recommendations of the Board. This initiative aims to enhance existing systems and improve the implementation of insurance, pension, and healthcare benefits for traders at large.

Shri Sunil J Singhi Ji, addressed the event, highlighting the Government of India's initiatives. He announced the approval of the National Pension Scheme for traders and the upcoming launch of an online single-window system for trader registration, aimed at simplification of the various trade licenses process.

Conti.from page.. 01/-

The Traders Meet was attended by approximately 200 traders representing various sectors, such as Provisioners, Jewellers, Electrical & Electronics, Stationery, Food Products, Hardware, Garments & Apparels, Handicraft and Souvenir Traders as well as others representatives from both small and large scale trading enterprise.

The event served as a platform for fostering cooperation and collaboration among traders from diverse sectors. It emphasized the strong commitment of the Government of India to enhance the well-being and prosperity of traders across India.

ANTCC President Demands Reopening and Allotment of Quarry Works at SAD

Port Blair, Oct. 11: The ANTCC President Shri. Rangalal Halder has highlighted a matter that has been affecting the General Publics and various government departments in South Andaman District.

In a letter addressed to the Deputy Commissioner, South Andaman District, Shri. Halder said that the closure of this quarries has had far-reaching consequences, particularly impacting essential Government infrastructure such as NH-4 Roads, PRI's (Panchayati Raj Institutions), APWD, Municipal Corporations and other Public Infrastructures which rely on the resources extracted from the quarry.

In addition, he mentioned that the tender process for the allocation of the quarry works has been granted but no response or attention to this matter has been seen so far.

He stated that the timely reopening of the quarries will not only benefit the locals but also contribute to the overall progress and development of South Andaman District. Halder also said that if no concrete steps are taken to address this issue within the stipulated time frame of 15 days, then the Congress Party is ready to stage a massive agitation to draw attention in light of this matter.

Inter State Drug Racket....

Conti.from page.. 01/-

was transported through postal services with the assistance of their staff namely S.A.Karthick, M.T.S R/o Shadipur and D.Wilson David Raj, DRM R/o Shadipur. On getting sufficient evidence, both the staff were arrested and put under sustained interrogation.

On interrogation, it is found that the main King pin of this racket is Abdul Sahil, 40 yrs S/o Late Lakan R/o South Point, Shadipur who used to visit Rourkela, Odisha every month to purchase Ganja at cheaper price and sent the same at Port Blair through Postal service using fictitious names with fake address mentioning non-working mobile numbers. As part of the modus operandi, he forwarded the tracking ID of those parcels to Mohd. Shabib, S.A.Karthick & D.Wilson David, so that the parcels can be delivered to Mohd. Shabib @ Guddu.

On further investigation, it was found that 01 parcel sent by the accused Abdul Sahil on 03/10/2023 from Rourkela, Odisha was in transit. In the meanwhile, accused Abdul Sahil also reached at Port Blair who was intercepted and after sustained interrogation, he was arrested on 10/10/2023.

In the meantime, a letter has also been received from the Postal Department about the receipt of that suspected parcel booked by the accused Abdul Sahil from Rourkela, Odisha. Thus, the same was seized on 10/10/2023 containing 2.060 Kgs of Ganja.

Accused persons Abdul Sahil and Mohd. Shabib @ Guddu were operating this drug racket with the active assistance of staff of Head Post Office, Port Blair namely S.A.Karthick & D.Wilson David Raj. Thus, the hard work, gathering of intelligence on real time basis and relentless efforts by the team of CID unit with the extended help of postal services has successfully busted this drug racket with the arrest of all the accused persons involved in this chain.

The entire operation was carried out under the supervision of Sh. Vinay Mathur, DANIPS, Dy.SP (Narcotics) and Sh. Kumar Abhishek, DANIPS, Dy.SP CID, under the overall supervision of Sh. Rajeev Ranjan, IPS, SP CID.

Public is requested to report any suspicious activities related to drug trafficking or substance abuse to the police immediately on the following telephone numbers- 112/100, 232586, 233307, 9474257242 &9531856080. Together, we can create a safer and drug-free society for everyone.

File No. A-12/2/2022-Dir(S&T)-SnT_AN (Computer No. 4137)
Generated from eOffice by V Satyanarayana, Lib(PS)- O/o Director(S&T), LIBRARIAN-S&T, SCIENCE AND TECHNOLOGY on 03/01/2025 12:53 PM

ANDAMAN & NICOBAR ADMINISTRATION
DIRECTORATE OF TRANSPORT

PRESS NOTE

The Transport Department has conducted Recruitment Examination on 16/07/2023 to fill up the vacant Group B (NG) & Group C posts of Transport Department.

Based on the evaluation of the Answer sheets (OMR), the statement of scores secured by the candidates along with scanned images of OMR sheets have been uploaded in the e-recruitment portal www.erecruitment.andaman.gov.in on 14/10/2023.

To prepare the selected and reserve panel/ waiting list of candidates, the verification of documents will be carried out in the Directorate of Transport on 20.10.2023 at 9.00 am. All the below mentioned candidates are hereby directed to appear for verification of following original certificates without fail:-

1. Educational Qualification certificates
2. Category certificate
3. Age Proof Certificate (Birth Certificate)/ Xth Pass certificate
4. Hard Copy of Online Application form
5. Admit Card
6. Set of Self Attested photocopy of all Certificates and testimonials along with one passport size Photograph of the candidate.
7. Departmental candidates must produce 'No objection Certificate' issued by the Head of Department.
8. The candidates seeking relaxation of Age in terms of Administration's circular No. 45/96-PW dated 06.06.2001 and 45/1998-PW dated 19.09.2011, must possess the required certificate issued by the Competent Authority.
9. Only Latest certificate for the status of creamy layer will be accepted.

Sl No	Merit Sl No.	Name of the Candidate	Category
1	1	LAVIN B	UR
2	2	AFZAL ZAHEEN	UR
3	3	SALMA BEGUM	UR
4	4	D NEERAJ	UR
5	5	P HARISH	UR
6	6	Y HEMANT KUMAR VARMA	UR
7	7	AVINASH DUA	UR
8	8	A GEETA	UR
9	9	SHAILESH KUMAR UPADHYAY	UR
10	10	K SIMACHALAM	UR
11	13	K RAZINA	OBC
12	16	SUMIT BISWAS	OBC
13	25	DINESH KUMAR JAISWAL	OBC
14	28	ROBIN SINGH	OBC
15	33	LAILA BIBI	OBC
16	34	ABHIJEET TIRKEY	OBC

Further, it is informed that, if any candidate fail to get verification of the original Educational/ mandatory certificates and other testimonials as mentioned above, his/ her selection for the post shall not be considered for appointment by the Department without any further communication in this matter. Thereby, his/ her candidature shall forthwith be rejected for all purposed in the instant recruitment process.

The waiting list candidates will be considered against the vacancies which may arise in any of the respective categories will be replaced from the same category of candidates in the order of merit taking into account, the preference of post opted by the candidates in their applications.

Note: Transport Department reserves the right to rectify errors and omissions, if any detected at any stage.

Deputy Director (HQ)

ANDAMAN & NICOBAR ADMINISTRATION
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair 744103 Tel.:250370
E-mail: dstpcc-andamans@nic.in

VACANCY NOTICE

The Department of Science & Technology, A & N Administration, Port Blair will conduct in person/offline "**Interview**" for 01 post of **Law Officer** purely on Short Term Contract Basis for 01 year extendable based on performance.

For complete details of Vacancy Notice and Application Performa, kindly visit the department website https://dstpcc.andaman.gov.in and A & N Administration website https://www.andaman.gov.in.

I.D. No. 10532

Director(Sc.& Tech.)

NEW ARRIVAL AND PUJA COLLECTION

Colour burst... design deluge!
Kids Wear, Frock Suit, Kurthe, Skirts, Tops, Nighties, Sarees, Shirts, Pants, Trousers, T-Shirts, Jeans & Many More...
Go Wild with
RUPASHREE
&
SMART MAN
(The Way of Elegant Dressing)
At Goalghar (Near ANIIDCO's Petrol Pump), Port Blair
(Ph. No. 234442, 9679508607)

DAMRO
SOUTH ASIA'S LARGEST FURNITURE MANUFACTURER

Festive Sale — Celebrate Festive Moments with us

Offer valid from 15th Oct till 31st Oct 2023

GENNEXT (Exclusive Dealer) - **Middle Point, Port Blair, Andaman**
Tel: 9564799777 .
BAJAJ FINSERV | EMI FINANCE

TO LET

2 Rooms 1 BHK at Prothrapur.
Contact Ph. No. 9933296352

TO LET

1 BHK Room available at Anarkali.
Contact Ph. No.
9933253033 / 9434297290

TO LET

01 No. one BHK, fully tiled flat with big hall, 2 balconies, 24 hrs. water supply and 02 wheeler parking is available for rent at Shivaji Colony near Agency House, Maruti Workshop, Garacharma in 2nd floor. **Contact Ph. 7063963927/ 9474241101/ 7358454679/ 9933278132**

FOR RENT

Two Nos. & one BHK with bathroom and kitchen attached are lying vacant for rent. Interested persons may Contact our Phone No. **9434293234**

TO LET

2 BHK House for rent with attached bathroom at prime location, Garacharma near Govt. Teacher's Quarter.
Contact: 9474202941, 9679597820

TO LET

2 Nos. one BHK Room fully tiled, 24 hrs. water supply near Agency House, Garacharma Shivaji Colony. **Contact: 9474292932, 7029734932, 03192-251831**

TO LET

3 BHK Apartment on Ground Floor at Hawa Ghar Jn. with all amenities including Car Parking.
Contact: 9679582373

TO LET

1 No. 2 BHK Room 2nd Floor at Junglighat, Rent Rs. 10,000/- (PM). **Contact: 9679558093, 9679521173**

TO LET

04 Shops space 250 Sq. ft. each in Ground Floor at prime location at Bambooflat (Opposite to New STS Bus Stand). Interested persons may Contact on **9476096449, 9732449333.**

AFFIDAVIT

I, V S KAMAL RAJ, S/o V A Santhiyagu, R/o South Point Village, PO Shadipur under Port Blair Tehsil, South Andaman District, A&N Islands, do hereby solemnly affirm and declare as follows:

1. That I am a resident of these Islands and residing at abovementioned address.
2. That my birth name is V S KAMAL RAJ and the same name is recorded in Aadhaar Card, PAN Card and in all other records.
3. That I have decided to change my name from V S KAMAL RAJ to AMSUN due to numerological faith and belief.
4. That the names V S KAMAL RAJ and AMSUN is of one and the same identical.
5. That as such wherever my name is appearing as V S KAMAL RAJ shall be read, understood, corrected and mentioned as AMSUN.
6. That I swear this affidavit for the purpose to change my name from V S KAMAL RAJ to AMSUN for all official and non-official purposes.

That the abovementioned statement made by me is true and correct to the best of my knowledge and belief.

Place: Port Blair

Deponent

AFFIDAVIT

I, V S KAMAL RAJ, S/o V ASanthiyagu, R/o South Point Village, PO Shadipur under Port Blair Tehsil, South Andaman District, A&N Islands, do hereby solemnly affirm and declare as follows:

1. That I am a resident of these Islands and residing at abovementioned address.
2. That V K STALIN is my son and he was born on 30.05.2009.
3. That the birth name of my son is V K STALIN and the same name is recorded in his Birth Certificate, School documents, Aadhaar Card and in all other records.
4. That I have decided to change the name of my son from V K STALIN to KISHARE due to numerological faith and belief.
5. That the names V K STALIN and KISHARE is of one and the same identical.
6. That as such wherever my son's name is appearing as V K STALIN shall be read, understood, corrected and mentioned as KISHARE.
7. That I swear this affidavit for the purpose to change the name of my son from V K STALIN to KISHARE for all official and non-official purposes.

That the abovementioned statement made by me is true and correct to the best of my knowledge and belief.

Place: Port Blair **Deponent**

HOME SERVICE

AC, Fridge, Washing Machine, Deep Fridge, Repairing.
Mobile: 8900942650
9593464551

54TH CELEBRATION OF
SRI SRI SARBAJANIN DURGA PUJA 2023
JUNGLIGHAT PORT BLAIR

Debir Agaman — **POOJA PROGRAMME** — Debir Gaman

MAHA SHASHTHI Friday 20th OCT.2023 (2ndKartik.1430)	7:03 A.M. to 9:29 A.M	Sri Sri Durga Debir Bodhan Shastadi Kalparambho O Shasti Bihito Puja Proshostha
	6:00 P.M.	Sri Sri Durga Debir "Amantran" O "Adhibas"
MAHA SAPTAMI Saturday 21st OCT.2023 (3rd Kartik.1430)	7:03 A.M. to 9:29 A.M	Durga Debir Nabapatrika Probesh O Sthapan Debir Saptamadi Kalparambho O Maha Saptami Bihito Puja Proshostha
	10:30 A.M. to 11:00 A.M	Pushpanjali
	12:30 P.M	Bhog Arati
	6:00 P.M	Sandhya Arati
MAHA ASHTAMI Sunday 22nd OCT.2023 (4th Kartik.1430)	7:00 A.M to 9:29 A.M	Durga Debir Maha Astami Kalparambho O Maha Astami Bihito Puja Proshostha
	10:00 A.M. to 11:30 A.M	Pushpanjali
	12:00 Noon	Bhog Arati
	12:30 P.M	Maha Bhog Prasad Distribution
	12:40 P.M to 1:30 P.M	Pushpanjali
	4:54 P.M	Sandhi Puja Arambho
	5:42 P.M	Sandhi Puja Sampanno
	7:00 P.M	Sandhya Arati
MAHA NABAMI Monday 23rd OCT.2023 (5thKartik.1430)	7:00 A.M to 9:29 A.M	Durga Debir Maha Nabami Kalparambho O Maha Nabami Bihito Puja Proshostha
	10:00 A.M. to 11:00A.M	Pushpanjali
	11:30 A.M	Balidan
	12:00 Noon	Bhog Arati
	1:00 P.M	Home Arati
	6:00 P.M	Sandhya Arati
MAHA DASHAMI Tuesday 24th OCT.2023 (6thKartik.1430)	7:00 A.M. to 8:30 A.M	Durga Debir Dashami Bihito Puja Sampanno O Debir Darpan Bisharjan
	11.00 A.M Onwards	Debir Bauron (Sindoor Utsav)
	5:00 P.M	Bisharjan Procession Start
	12:00 Midnight	Shanti Bari
Saturday 28th Oct.2023 (10th Kartik.1430)	06.00 P.M	Sri Sri Kojagari Laxmi Puja

President
Durga Puja Committee
Junglighat

TO LET

2 Nos. 1 BHK family accommodation available at Bhatu Basti.
Contact: 7063909985, 9474210309

TO LET

1 BHK 2 Nos. RCC Rooms for rent, 24 hours water near Shadipur Junction.
Contact Ph. **9679540093, 9434271450**

OBITUARY

Smti. P T Kanakamma, W/o **Late K K S Pillai**, 76 yrs., R/o Port Mout, Port Blair (Laxmi Niwas, Mathemveli, Aroor, Kerala) left for her heavenly abode in the forenoon of **18th October, 2023 at Port Blair.**

Her last journey will start from her daughter's residence at Reef Apartment, Nayagaon on 19th October, 2023 at 11.30 hrs.

Inserted by: Daughters: Hemalatha, Brinda, Snigdha, Son-in-laws: Vijay Kumar, R. Suresh Kumar, Rakesh B Chandran, Grand Children: V. Parnavi, V. Anshul, S. Shiva Nair, S. Shriya Nair, R. Ishaan Pillai and all relatives

6TH DEATH ANNIVERSARY
ON 19TH OCT., 2023

IN LOVING MEMORY OF
LATE N. SUKUMARAN
Retd. O.S., DSS, A&N Administration
HIS ABSENCE IS A SILENT GRIEF,
HIS LIFE A BEAUTIFUL MEMORY
Remembered by:
Smti. A. Sulekha(wife) and Family

29th Death Anniversary

Late T. PRABHAKARAN
Ex. Subedar, GE(I), Haddo
R/o New Pahargaon
Born 30.05.1947 **Death** 19.10.1994

On 19.10.2023

"In every walk of life with every count of heart beat, we feel your graceful presence and blessings."

In your loving memory:
Sons, Daughter, Daughter-in-law, Son-in-law, Grand Daughters & Grandson

WANTED

A Part / Full Time Driver for personal Car. Candidates from around Lamba Line preferred.
Call: 9732472000

CONSTRUCTION

All kinds of Building Plans & Construction, Extensions & Part Construction, Repair & Maintenance. M/s NEEV 75, JN Road Haddo, Port Blair. Ph. **9434287520, 7695030022**

PLOTS FOR SALE

Fully developed plots for sale in Sippighat, black top road, approach 50 mtrs. from main road, 200 Sq. mtrs. each plot.
All paper works will be taken care by the Company
Price starts at Rs. 11* Lakhs
Contact:
Urban Developers – 7063986757

LAND FOR SALE

* 500 Sq. mtrs. & 1000 Sq. mtrs. land is for immediate sale at Tushnabad, Ranchi Basti
* 372 Sq. mtrs. House Site available at Chouldari at prime location.
Please Contact:
9933246231/ 9476006265

LAND FOR SALE

Land bearing Survey No. 415 total area 13400 Hect. situated at Mithakhari / Namunaghar under Ferrargunj Tehsil. Pls. **Contact: 9734486392 / 7811954584 / 9531891430**

FLAT FOR SALE

New 3 BHK Flat ready to move is available in IMFC Building, Telorabad. **For enquiry Contact Ph. 7063955586**

TO LET

2 BHK fully tiled, Semi furnished, 24 hrs. water supply is available for rent at Lamba Line near Anand Tyres, Airport road. For details Contact: **9641776652 / 9474225392**

RENT / LEASE

Two Nos. Rooms available in ground floor for Godown / Office / Restaurant / Coaching / Spa etc. for rent at road side near AT Villa Hotel, Sitanagar, Dollygunj. **Contact No. 7994766249 / 9434262189**

TO LET

Room available for Office / Shop / Godown at Buniyadabad. **Contact Ph. 9933281286 / 9531935557**

HOUSE FOR RENT

01 BHK Rent Room available at Garacharma, Purana Basti near Radhasamy Satsang.
Contact No. 9933267054

TO LET

A 2 HK Flat is available for rent basis at School Junction behind Shiv Temple, Car Parking place available. Contact: **9933204204, 7063914234**

TO LET

02 BHK Room on ground floor with separate dining and drawing halls with complete flooring and completely well furnished with A/C, separate utility space and guest toilet with 24 hrs. water supply, attached to RGT Main Road. (Preferred: Defence Family / Govt. Officials / Bank Employees)
Contact: **9434260066 / 9933260099**

TO LET

2 BHK rent room available near Attam Pahad near Blue Hotel Shree Ram Nagar, 24 hours water, four wheeler parking also available.
Contact Ph. 9679573305

TO LET

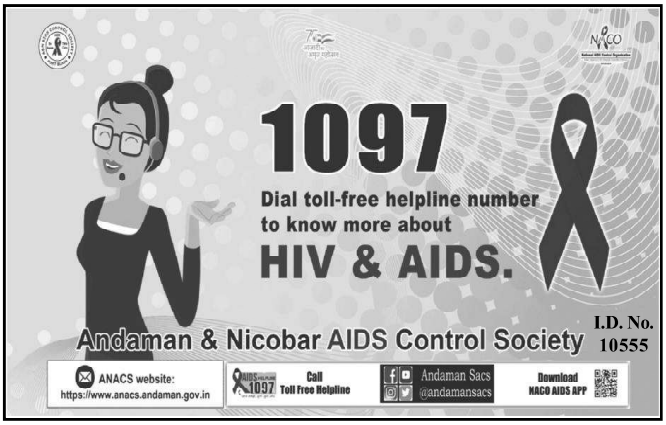
A single bedroom house on rent with 24x7 water facility, Bird Line, Brahmananda Ashram near Calicut Junction. Contact No. **9434272361**

DISCLAIMER

Readers are requested to verify and make appropriate enquiries to satisfy themselves about the veracity of an advertisement before responding to any advertisement published in this newspaper.

The publisher of this newspaper, does not vouch for the authenticity of any advertisement or advertiser or for any of the advertisers products and services.

The Owner, Publisher, Printer, Employees of this newspaper shall not be held responsible/liable in any manner whatsoever for any claims and/or damages/consequences for advertisements in this newspaper.



NOTICE

A vehicle "Bajaj Auto Rickshaw" with registration number AN01D 2056 was seized and kept at Police Station Kalighat in connection with FIR No. 04/17 dated 24/01/17 U/s 279/337 IPC. The registered owner of the vehicle, Shri.Nageshwar Rao, S/o Shri N, Sunder Rao, R/o Chouldari, Port Blair is hereby inform to come forward with the relevant documents related to the vehicle and get release of the vehicle within 15 days after the publication of this notice otherwise it will be presumed that you are not willing to get release of vehicle and the vehicle will be disposed as per law.

(Ms, Geetanjali Khandelwal, IPS)
Superintendent of Police
N&M Andaman District
Mayabunder

Wishing you 6th Happy Birthday

On 25-10-2023

ANSH SINGH

(S/o Vishal Singh & Indra Roy)

With Lots of Love and good wishes to the most beautiful child of this universe on his Birthday.

Best Wishes From: Mamma, Pappa, Pammi, Dida, Masia, Mama, Mami, Mesopappa, Sahil Dada, Babli Didi, Babu Dada and all family members.

ANDAMAN & NICOBAR ADMINISTRATION
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair 744103 Tel.:250370
E-mail: dstpcc-andamans@nic.in

VACANCY NOTICE

The Department of Science & Technology, A & N Administration, Port Blair will conduct in person/offline "**Interview**" for 01 post of **Law Officer** purely on Short Term Contract Basis for 01 year extendable based on performance.
For complete details of Vacancy Notice and Application Performa, kindly visit the department website https://dstpcc.andaman.gov.in and A & N Administration website https://www.andaman.gov.in.
I.D. No. 10532

Director(Sc.& Tech.)

TO LET

2 BHK Room available for rent near Annai Agency, Junglighat main road side. Contact No. **9933220363 / 9933211896 / 9474267363**

TO LET

01 No. one BHK, fully tiled flat with big hall, 2 balconies, 24 hrs. water supply and 02 wheeler parking is available for rent at Shivaji Colony near Agency House, Maruti Workshop, Garacharma in 2nd floor. **Contact Ph. 7063963927/ 9474241101/ 7358454679/ 9933278132**

AFFIDAVIT

I, MAHESH KUMAR LAL, S/o Late Bhajan Lal, by religion Hindu, Residence of Shadipur Village under Port Blair Tehsil of South Andaman District of A & N Islands, do hereby solemnly affirm and declare as follows:-

1. That my actual and correct name is MAHESH KUMAR LAL as mentioned in my Aadhaar Card vide No. 4891 3691 0486 and all documents and testimonials.
2. That in the service record / book in the Department of Electricity in which my name is erroneously spelled out as MAHESH KUMAR LALL which is incorrect instead of MAHESH KUMAR LAL.
3. That the name MAHESH KUMAR LAL and MAHESH KUMAR LALL is same, one and identical person.
4. That this affidavit is made for the purpose of correction of my name from MAHESH KUMAR LALL to MAHESH KUMAR LAL.
5. That from this date of affidavit my name will read and write as MAHESH KUMAR LAL for all purposes.

That the abovesaid statements are true to the best of my knowledge and belief, nothing is concealed thereof.

DEPONENT

AFFIDAVIT

I, ABHISHEKH NARAYAN, S/o Late Santosh Narayan, R/o House No. C-87, near Birdline Mosque, Village Prothrapur under Port Blair Tehsil, South Andaman District, aged above 32 years and adult male, faith by Hindu, inhabitant of Andaman and Nicobar Islands, do hereby solemnly affirm and declare as follows:-

1. That my actual and correct name is ABHISHEKH NARAYAN and all my documents possess my name as the same.
2. That inadvertently my name has been wrongly spelled / written as ABHISHEK NARAYAN and ABHISEK NARAYAN entered in my Marks Statement of Matriculation School Leaving Certificate, Mark Statement of Senior Secondary School Examination, Degree Certificate of Vels University and PAN Card.
3. That I sworn this affidavit only to declare my name as ABHISHEKH NARAYAN for all personal and official purpose and henceforth I shall be known and called as ABHISHEKH NARAYAN.
4. I, ABHISEK NARAYAN, ABHISHEK NARAYAN and ABHISHEKH NARAYAN are one and same Identical Person.

That the contents of the affidavit were read over by me and after understanding the contents of this affidavit I put my respective signature on this 23rd day of October, 2023.

Place: Port Blair **DEPONENT**

MATRIMONIAL

Looking for bride for Shri Gopal Krishna, D.S.C. Soldier, D.O.B. 21.07.1984, Ht. 168 Cm, Religion Hindu (Malayalam), Qualification: Graduation (Army Edn.), Defence Security Corps (Center Govt. Service) Resi. Mahaveer Nagar, Prothrapur, Near Sri Krishna Temple, Caste Nair, Sports: Volley, Atheletics, X Country, Monthly Salary: 50K, Legally divorced due to mismatch, No bar for unmarried / divorcee / widow without kid. Working or non-working girl both acceptable. Court Marriage desirable.

Bay Island Matrimony
(Contact- 9734489884)
Near Andaman Galley Hotel,
Link Road, Goalghar, Port Blair.

WANTED

Wanted a female sales girl having good computer knowledge for bill generation stock entry for shop **PANACHE BOUTIQUE SAREE CENTRE, CLOCK TOWER**, ABERDEEN BAZAR behind Surya Jewellery. Interested candidates may Contact for interview from 0930 to 1700 hrs., Monday to Saturday. Contact No. **9474247256 / 7695013258, S C. Bairagi**

TO LET

02 BHK Room on ground floor with separate dining and drawing halls with complete flooring and completely well furnished with A/C, separate utility space and guest toilet with 24 hrs. water supply, attached to RGT Main Road. (Preferred: Defence Family / Govt. Officials / Bank Employees) **Contact: 9434260066 / 9933260099**

VACANCY

Need 2 Nos. Hospitality Staff
Mobile: 9933222257
Interview Time: 12.00 to 4.00 pm
Canopus Marine Management Services Pvt. Ltd.
MB 2/12, Biggi Line, Opposite Telephone Bhavan, Port Blair, South Andaman – 744101

FOR RENT

Two BHK House with attached Bathrooms and 24 hours water supply at School Line Village, behind Anand Paradise Multiplex (Near Chanakya Tuition Centre), Ward No.15, Port Blair. Contact between 10.30 AM to 8.30 PM. Ph. No. **9434279956 / 9474210852.**
Four wheeler are not allowed

ACCESS COACHING CENTRE

Free ! Tuition for Class X & (XI, XII Science)
Class XI & XII: Physics, Chemistry, Maths, Biology.
Class X: Maths, Science, English, Social, Hindi
Only Stationery charges
First 3 Demo Class
Tuition Centre at Junglighat, Port Blair.
Contact: 9476030947

REMEMBRANCE

On 26.10.2023

Late A.SIVADASAN

Insertedby: B.Rajamma (Wife), Anil Cool Bar and all family members

SHRADH CEREMONY

"With Profound grief and sorrow we inform the sad demise of my beloved Son"

Late Chandra Prakash Singh
S/o Late Ram Milan Singh

Who left for heavenly abode on 15-10-2023. **"Tervi will be held on 27-10-2023 on Friday from 12.00 pm to 2.30 pm at Community Hall, NABARD Colony, Goal Ghar.** We request your kind presence to grace this solemn occasion for the eternal peace of the departed soul."

Inserted by: Smti. Sunaina Singh, W/o Late Ram Milan Singh and family

PLOTS FOR SALE

Plots for sale in Sippighat near White Coral Hotel with black top road. Price: From Rs. 10.99 Lakhs only.
Contact:
9679504737 / 9679593520

PLOT SALE ON ATR

Developed Plots measuring 200 Sq. mtrs. available for sale on ATR – Ograbraj (ATR attached) only 6 Plots available, rest sold, suitable for both residential and commercial. Note: Land classified as prime residential zone as per planning.
Only genuine parties may contact: **+917063955285, +919474286187, +919933209265**

APOLLO HOSPITALS CHENNAI

Apollo HOSPITALS

PAEDIATRIC CARDIOLOGY CLINIC

Dr. C.S. MUTHUKUMARAN
DCH, MRCP, MRCPCH,
CCST (Paediatric Cardiology, UK)
Consultant - Paediatric and Adult Congenital Cardiologist

Consultation for cardiac problems causing breathlessness, blue colouration of skin, reduced food intake, inability to put on weight, increased sweating, loss of consciousness.

GYNAECOLOGY CLINIC

Dr. MEENAKSHI SUNDARAM
MD, DNB (Obs & Gyn) -
Consultant - Gynaecology,
Laproscopic & Robotic Surgery

Patients suffering from any uterus or Ovarian problems like Excess bleeding, Tumor in the Uterus, Fibroids, Cancer in the Uterus or Cervix, Tumor in the Ovary, Ovarian Cyst, Tubal Blocks, Infertility problems etc are requested to register their names with documents

Date: Friday, 27th October 2023 Time: 2.00 pm to 6.00 pm

Venue: **APOLLO CLINIC**
192 Garacharma Main Road, South Andaman Port Blair - 744105

X- Ray, USG, CT,2D- ECHO,ECG, EEG, TMT, NCS , PHYSIOTHERAPY, & LABORATORY

For appointments:
03192252522 / 03192252052 / 9531807777

7th DEATH ANNIVERSARY

On 25-10-2023

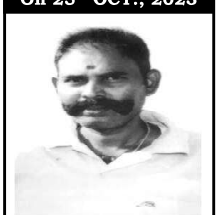
In loving memory of

Late D. Lachmaiah

Inserted by: D. Mahalaxmi (Wife), Vijay Laxmi (Daughter), D. Mani Kumar (Son), K. Subbaraidu (Son-in-law), R. Vijay Laxmi (Daughter-in-Law), Grandsons Venkat, Dhan Babu, Mohit Kumar, Grand Daughters Manisha & Megha.

10th YEAR OF REMEMBRANCE

On 25th OCT., 2023



Late M. RAVICHANDRAN

There are no goodbyes, wherever, you'll be, you'll be in our heart.

Inserted by: Shanta Kumari (Wife) & all family members.

5th Death Anniversary

On 26-10-2023

In loving memory of

Late Jasveer Singh
Ex- PMW, DHS
S/o Late Boota Singh
R/o Aberdeen Bazar, Port Blair

Inserted by: Mast. Gurpreet Singh (Son), Miss Amerdeep Kaur (Daughter) and all family members of Late Boota Singh, Aberdeen Bazar, Port Blair

DISCLAIMER
Readers are requested to verify and make appropriate enquiries to satisfy themselves about the veracity of an advertisement before responding to any advertisement published in this newspaper.
The publisher of this newspaper, does not vouch for the authenticity of any advertisement or advertiser or for any of the advertisers products and services.
The Owner, Publisher, Printer, Employees of this newspaper shall not be held responsible/liable in any manner whatsoever for any claims and/or damages/consequences for advertisements in this newspaper.

Office of the Project Director
Andaman & Nicobar AIDS Control Society (ANACS)
National AIDS Control Organization (NACO)
Under Ministry of Health & Family Welfare, GoI
F.No. 1-4/ANACS/Appt. SACS/2023-24/

PRESS NOTE

Applications were invited for the post of Divisional Assistant purely on contractual basis by this office on 28th December, 2023 in local print & electronic media. In response to which 127 candidates are shortlisted and published in the Daily Telegrams and other print media on 12.02.2024. Further the examination has been scheduled on **31st August, 2024 at DBRAIT.**

Following are the instructions and syllabus is mentioned below:-

1. The date of examination has been scheduled on 31st August, 2024 (Saturday) at DBRAIT, Dollygunj.
2. The test will be conducted in two shifts in a day in three laboratories.
3. The 1st shift will be from Sl.No. 1 to 71 from 10.00 am – 11.00 am
4. The 2ndshift will be from Sl.No. 72 to 127 from 2.30 pm – 03.30 pm
5. The test will be out of 50 marks.
6. The question paper will be based on the syllabus
   - MS Word: 15 marks
   - MS Excel: 15 marks
   - MS Power Point: 15 marks
   - Microsoft Windows: 5 marks

General Instructions for the Candidates:-

1. The candidate have to reach at the centre 1 hour before the start of test i.e. 9 am for the morning shift 1.30pm for the afternoon shift.
2. The candidate are not allowed to enter the examination centre after **9.30 am for morning shift and 1.30pm for afternoon shift**
3. The duration of the exam will be 1 hour i.e 10 am – 11 am in forenoon and 2.30 pm – 3.30 pm in afternoon.
4. Candidates are to occupy only the seat assigned to them. Candidates found indulging in unfair means during the test shall be debarred permanently.
5. The candidates have to bring one copy of colour passport size photograph and **ID proof on the day of exam.**
6. Candidates are not allowed to keep smart phones and any other electronic gadgets with them.
7. Eatable items such as chips, chocolate, water bottle etc. are not allowed in the laboratories.
8. Please carry one transparent blue/black ball pen for signature.
9. Any kind of stationary items such as pencil box, geometry box, plastic pouch etc. are not allowed.
10. The candidate found under the influence of alcohol/drugs/any other form of substance abuse/intoxicated condition shall not be permitted for the test.
11. In any event of any information being found false/incorrect or any ineligibility being detected before or after the test, the candidature will be cancelled at any time.
12. The above said details are also uploaded in the Official Website of A&N AIDS Control Society i.e. https://anacs.andaman.gov.in.

The List of Candidates for 1st Shift 10.00 am – 11.00 am

S. No.	RD No	NAME	FATHER's NAME/HUSBAND's NAME
1.	3987	SHRI AJIT RAM	SHRI BABU RAM
2.	3945	MS. P. JANIFER CAROLINE	SHRI V. PREM RAJ
3.	3963	MS. VIJAY LAXMI	SHRI S. KUMAR SWAMY
4.	3964	SHRI ANOOP KUMAR MALLICK	SHRI NITAI CHANDRA MALLICK
5.	3975	SMT T LAXMI KANTHAM	SHRI M. THIRUPATHI RAO
6.	3977	SHRI ADARSH MINJ	SHRI JAI PRAKASH MINJ
7.	3908	MS D. PREM KUMARI	SHRI D. DINESH KUMAR
8.	3906	MS PIYALI DAS	SHRI GOVINDA DAS
9.	3907	SHRI NADEEM	SHRI MOOSA
10.	3905	SHRI SANDIP DAS	SHRI SHYAMAL KUMAR DAS
11.	3888	SHRI SARAVANAN G	SHRI GUNA SEKHAR
12.	3889	MS. KANTHI	SHRI K. THANGASWAMY
13.	3897	SHRI K ABDUL RASHEED	SHRI K ALI
14.	3899	MS. T YASHODA	SHRI T. APPA RAO
15.	4005	MS. SHABEENA HAMID	SHRI ABDUL HAMID
16.	4006	SHRI MOHAMMED FAIZAL	SHRI MOHAMMED MUSTAFA
17.	4007	SHRI P MOHAMMED SHAHID	SHRI P. KHALID
18.	4016	SHRI NIKHIL ADHIKARY	LATE JOGEN ADHIKARY
19.	4017	SHRI S RAJESH	SHRI S. DANIEL
20.	4035	SHRI PRODEEP KUMAR SUTRADHER	SHRI NITYANANDA SUTRADHER
21.	4036	SHRI M. VIVEK NAIR	SHRI MURALEEDHARAN NAIR
22.	4046	SHRI T YUGANDAR	SHRI T. NARAYAN
23.	4048	MS. CHRISTINA LAKRA	LATE ALBERT LAKRA
24.	4049	MS. NAJEEDHA BANU	SHRI M. JULIP KUVAR DIN
25.	4053	SHRI AKASH MAHTO	SHRI RAMESH MAHATO
26.	4056	MS. TANISA MISTRY	SHRI TARUN MISTRY
27.	4068	SHRI ABHISHEK DESAI	SHRI JAG JEEVAN LALL
28.	4067	MS. S. USHA	SHRI S LAXMINARAYANA
29.	4066	SHRI B. ROHIT	SHRI B. BALAKRISHNA
30.	4065	MS. B. KAVITHA	SHRI B. BALA KRISHNA
31.	4082	SHRI ROHIT SINGH	SHRI HARBAJAN SINGH
32.	4083	MS. SUPRIYA MAZUMDER	SHRI SUMANTA MAZUMDER
33.	4085	SHRI ANANTA TALUKDAR	SHRI AMAL TALUKDAR
34.	4073	MS. ANIMA KIDO	LATE GEORGE KIDO
35.	4077	MS. LALITHA	SHRI A BETHRAJAN
36.	4157	SHRI K. AMEEN MOHAMMED	SHRI M KADER
37.	4156	Ms. K. ANJUM ARA BEGUM	SHRI M KADER
38.	4149	MS. S.YALINI	SHRI P K SEVGAN
39.	4131	MS. P. PONMANI	SHRI M. PANDIAN
40.	4147	MS. B. TRIVENI	SHRI B. THUMBANANDHAM
41.	4173	MS. UMA MAHESWARI	SHRI S. S. SENTHIL
42.	4172	MS GEETA TIRKEY	LATE DEVNATH TIRKEY
43.	4171	SHRI TAPAN KUMAR DAKUYA	SHRI REBATI KUMAR DAKUYA
44.	4169	MS. PRONITA MONDAL	SHRI GOUTAM SARKAR
45.	4168	SHRI D MOHAN	SHRI D. NEELAKANTAN
46.	4167	SHRI GLADSON	LATE K. R. SAMSON
47.	4166	SHRI MANISH LALL	SHRI JAWAHAR LALL
48.	4165	SHRI DEEPANKAR PAUL	SHRI GOBINDA PAUL
49.	4162	MS. SANDOS KANNIYA KUMARI	SHRI S ALAGIRI
50.	4163	MS. TANYA HALDER	SHRI JOGENDRA CHANDRA HALDER
51.	4161	SHRI JAI KUMAR HALDER	SHRI SADHAN HALDER
52.	4158	MS. SABITA MONDAL	SHRI MOTILAL MONDAL
53.	4186	SHRI KAUSIK BAIRAGI	SHRI NABA KUMAR BAIRAGI
54.	4187	MS. LAXMI DAS	SHRI MINTU DAS
55.	4175	SHRI D. GIRI BABU	SHRI D. DILLESWARA RAO
56.	4176	MS. SUJINA TOPPO	SHRI JOHN WALTER TOPPO
57.	4177	MS SAROJ TOPPO	SHRI JOHN WALTER TOPPO
58.	4178	MS K MAMATHA	SHRI K RAMA KRISHNA RAO
59.	4179	MS. ANUKSHA BAROI	SHRI TAPAN KUMAR BAROI
60.	4180	MS AKHI MANDAL	SHRI GOURANGO MANDAL
61.	4190	MS SIVA KUMARI	SHRI R. VIJAYAN
62.	4194	MS PANDY MEENA	SHRI V. SIVA KUMAR
63.	4206	MS NIDHI KUMARI	SHRI JAI PRAKASH CHOURASIYA
64.	4208	SHRI B. LOKESWAR RAO	LATE VALLABHA RAO
65.	4238	SHRI A KAPIL DEV	SHRI V. ANNA DURAI
66.	4237	MS. P DIVYA	SHRI P. SURYANARAYAN
67.	4236	SHRI. B LOKDAS	SHRI B. TULASAIAH
68.	4235	SHRI DIPU BISWAS	SHRI DILIP BISWAS
69.	4234	MS. JHOTIKA SINGH	SHRI KUNDAN SINGH
70.	4233	SHRI SUMIT VERMA	SHRI RATAN KUMAR VERMA
71.	4232	MS. G MAHIMA LAXMI	SHRI HEMANTH RAO

The List of Candidates for 2ndShift 2.30 pm – 03.30 pm

S. No.	RD No	NAME	FATHER's NAME/HUSBAND's NAME
72.	4231	SHRI SANDEEP	SHRI DILIP KUMAR DAS
73.	4230	SHRI BODDU GRAHAN BABU	SHRI B. HARI KRISHNA
74.	4229	MS JENIFER	SHRI K. MUTHU
75.	4228	MS. G SWATI	SHRI G. CHIRANJEEVI
76.	4222	MS. K VIJAYA LAKSHMI	SHRI U. KANNAN
77.	4221	SHRI JAYANT RAM	SHRI JAI RAM
78.	4219	MS S. RENU	SHRI S. V. VIVIN
79.	4218	MS G.RUKMANI	SHRI P. SOMAIAH
80.	4217	SMT. G RAJU LAXMI	SHRI G. RAMCHANDRA RAO
81.	4216	SHRI KUNAL SINGH	SHRI PRADEEP SINGH
82.	4214	MS K SWARNA	SHRI K. SHANTA RAO
83.	4213	SHRI SHIBU MRIDHA	SHRI DIPANKAR MRIDHA
84.	4212	MS T. NEELAVENI	SHRI T. KOTESHWAR RAO
85.	4211	MS GNANA JYOTHI	SHRI P. JOHN LIVINGSTON RAJ
86.	4210	MS P. SHANTI	SHRI M. PANDIAN
87.	4209	SHRI MANGAL MUNDA	SHRI MUNSI MUNDA
88.	3831	SHRI. ASHIQUE ALI	LATE P. T. SAIDALI
89.	3843	SMTI. MANJULA MONDAL	SHRI SATYA RANJAN MONDAL
90.	3845	SHRI. ABHISHEK AGUAN	SHRI SAMBHU AGUAN
91.	3855	SHRI. DEBU DAS	SHRI NARAYAN DAS
92.	3856	MS. SILBUN NISHA	SHRI SIDDIQUE
93.	3857	SHRI D DHARAM RAJU	SHRI D. DEMUDU
94.	3861	SHRI K P ABDUL ARFAZ	SHRI K.P ABDUL RASHEED
95.	3878	SHRI. B VIGNESH	SHRI R. BABU SHANKAR
96.	3879	SHRI PRONAB KUMAR DAS	SHRI NIRMAL DAS
97.	3885	MS. NASREEN	SHRI A BASHEER AHMED
98.	3887	MS. T USHA RANI	SHRI JOSEPH
99.	3900	MS. SAAKSHI KUMARI	SHRI BISHAN LALL
100.	3901	SHRI. KARTHICK RAJA	SHRI VELLAIYAN
101.	3978	MS. JOTI MONDAL	LATE VICTOR MONDAL
102.	3979	SHRI. A SATHISHVARAN	SHRI ANGUTHA KUMAR
103.	3983	MS. FATHIMA MANEESA V V	SHRI T MOHAMMED SAFI
104.	3985	MRS. B SARDA	SHRI D. BHASKAR RAO
105.	3994	SHRI. DURGESHWAR RAO	SHRI S. DILLESHWAR RAO
106.	3995	MRS. K NIRMALA	SHRI K KAMRAJ
107.	3997	MS PRIYANKA SHARMA	SHRI R.P SHARMA
108.	4089	MS SUJA ROY	SHRI HARI DAS ROY
109.	4088	MRS B BHARTI	LATE B. CHANDER RAO
110.	4129	SHRI NEERAJ KUMAR HALDAR	SHRI NIHAR RANJAN HALDAR
111.	4116	SHRI DIPESH BHATTACHARYA	LATE CHANDRA KISHORE BHATTACHARJEE
112.	4115	MRS CH PARWATI	SHRI P. GOPAL RAO
113.	4114	SHRI PRASENJIT MISTRY	SHRI RANJIT MISTRY
114.	4113	SHRI PARLAD SINGH	SHRI KULWANT SINGH
115.	4112	MRS SANJETA SINGH	SHRI NIRMAL SINGH
116.	4109	MRS S DEEPIKA	SHRI SUBRAMANI
117.	4108	MRS T SAMEERA	SHRI T. ALAVI
118.	4107	MS NASEERA	SHRI C. MOHAMMED
119.	4106	MRS SANGEETA KUMARI	SHRI SOBHAN BARAIK
120.	4102	MR ISHAN ALI	LATE IBRAR ALI
121.	4101	MS. S SARIKA	LATE RAM MOHAN
122.	4099	MS JOTHI MAJHI	LATE JOYDEV MAJHI
123.	4098	MS GRACEY VICTOR	LATE S GEORGE VICTOR
124.	4094	SHRI PROTAP DHALI	SHRI ADHIR DHALI
125.	4093	SHRI SAURAB BARAL	SHRI PARMESWAR BARAL
126.	4090	MS P PRASEEJA	SHRI K PRABHAKARAN
127.	3902	SHRI NISHANT PHILIP	SHRI K J PHILIP

For further details candidates may contact Administrative Officer, A & N AIDS Control Society @ land line No. 03192 231176 from 8.45 am to 4.30 pm on all working days.

This issue with the approval of the Competent Authority.

Administrative Officer
ANACS

I.D. No. 11160

ANDAMAN AND NICOBAR ADMINISTRATION
SECRETARIAT
(Development Section -IV)

PRESS NOTE

Counselling for allotment of various Professional/Technical/Non-Technical courses alongwith surrendered/vacant seats of B.Ed (Bhopal) and B.E/B.Tech Lateral Entry seats reserved for the students of A&N Islands at mainland institutions for the academic session 2024-25

It is brought to the notice of all concerned candidates who have applied for allotment of various Professional/Technical/Non-technical courses reserved for the students of A&N Islands at mainland institutions for the academic session 2024-25 are informed that the counselling for the following courses alongwith the surrendered/vacant seats of B.Ed (Bhopal) and B.E/B.Tech Lateral Entry seats will be held **on 13.08.2024 at 10.00 am onwards in the Auditorium of Tagore Govt. College of Education (TGCE), Port Blair :-**

1) B.Sc Nursing	-	2 seats
2) B.Sc (Agriculture)	-	8 seats
3) B.Sc (Horticulture)	-	5 seats
4) B.Sc Agriculture (Malayalee Origin)	-	1 seat
5) B.F.Sc	-	2 seats
6) B.Tech (Fisheries Engineering)	-	1 seat
7) B.Tech (Biotechnology)	-	1 seat
8) B.Tech (Food Technology)	-	1 seat
9) General Nursing	-	12 seats
10) B.Ed course	-	4 seats (Surrendered)
11) B.E/B.Tech (Mechanical Engg) Lateral entry	-	2 seats (Vacant)
12) B.E/B.Tech (Computer Sc Engg) Lateral entry	-	1 seat (Vacant)
13) B.E/B.Tech (ECE) Lateral entry	-	2 seats (Vacant)
14) B.E/B.Tech (EEE) Lateral entry	-	1 seat (Vacant)

All the interested candidates whose name appeared in the final merit list of above courses are hereby directed to appear in person with all educational qualification certificates/testimonials in original along with 5 (five) passport size photographs and 2 permanency certificates for sureties and other documents in support of their category for counselling on the date, time and venue as specified above.

If the seats are un-utilized from the respective categories, the same may be allotted from Category-V as per merit.

It is further brought to the notice of all concerned candidates that the aforesaid surrender/vacant seats of B.Ed and B.E/B.Tech Lateral Entry will be allotted from the respective categories from where the seats have been surrendered. If the seats still remains un-utilized from the respective categories, the same will be allotted from Category-V as per merit. Further, if any seats still remain vacant, the same will be allotted to the fresh eligible candidate who is present in the counselling as per their merit. Therefore, fresh eligible candidates those who are interested for allotment of the above surrendered/vacant seats are also requested to be present on the above date of counselling alongwith all testimonials in original.

No subsequent claim will be entertained or considered from any candidate, irrespective of his merit, fails to appear in person or does not produce necessary certificates in original at the time of counselling/selection.

Deputy Secretary (Hr Edn)

F.No. 8-8/DC(SA)/2024/ID/
OFFICE OF THE DISTRICT MAGISTRATE
SOUTH ANDAMAN DISTRICT
* * *

Port Blair dated the 08th August 2024

PRESS NOTE

It is notified for the information of the General Public that the following Traffic arrangements have been made for the rehearsals of the Independence Day celebrations on **13th August 2024 (Tuesday) (Full Dress Rehearsal)** and for the main function on **15th August 2024 (Thursday).**

1. The carcade of Hon'ble Lt. Governor and other dignitaries, holders of parking card 'P' (Green) shall be parked inside the Netaji Stadium.
2. The holders of parking card 'P' (Pink) shall be parked near Andaman Club and near Netaji Stadium parking.
3. The holders of car parking label 'P', (both Green and Pink) may use any route of their choice to approach the place of function, but are requested to reach the place of function latest by 0830 hrs., failing which, their vehicles will be stopped near the Gymkhana Crossing, RK Mission and Fire Brigade (HQ) crossings.
4. After the departure of the Chief Guest from the place of function, the vehicles bearing parking label "P" (both Green & Pink) shall follow the route Scout Hut Junction-Vikas Bhawan (ANIIDCO Office)-Fire Brigade-APWD Crossing to their destinations.
5. The holders of 'P-1' parking labels will arrive at the Netaji Stadium via Model School-Clock Tower-Gymkhana Crossing to Netaji Stadium. Thereafter, the vehicles shall proceed to the parking on the western side of main gate of Netaji Stadium and near Swimming Pool.
6. After the departure of all vehicles parked inside the stadium and near Andaman Club having "P" parking label, the vehicles with "P-1" parking label will be allowed to come to the main entrance of Netaji Stadium to pick up the guests and shall leave via Scout Hut Junction-Girls School Crossing-RK Mission and RGT Road.
7. All other vehicles without any parking label including two and four wheelers will be parked near Water Sports Complex and Girls School parking.
8. The vehicles intending to proceed to South Point from Aberdeen Bazar shall be diverted towards Model School Crossing – Bengali Club – Goalghar- Secretariat Junction – Police Line and Nayagaon.
9. No heavy vehicles, private and STS buses will be allowed to proceed towards Cellular Jail from 0700 hrs to 1100 hrs and shall be diverted to other routes from Bengali Club Junction.
10. The vehicles intending to proceed to Aberdeen Bazar from South Point shall follow the route of South Point-Shadipur-Nayagaon Junction-Police Line-RBV-Secretariat Junction and Goalghar.
11. Heavy vehicles shall be diverted to Goal Ghar and Junglighat from Bengali Club from 0700 hrs to 1100 hrs.
12. No vehicles shall be allowed to proceed towards the place of function from Y-Narayan Junction, RK Mission, Fire Brigade Junction and Water Sports Junction after 0830 hrs.
13. No vehicle shall be allowed to proceed towards Aberdeen Bazar after the start of the function from any direction till the dispersal of the crowd.
14. The vehicles carrying parade contingents after dropping the contingents in front of Netaji Stadium shall proceed to Water Sports Complex/Girls School Parking and will remain stationed there. After culmination of parade they will come to Netaji Stadium via Y- Narayan Junction and proceed to their respective units with the parade contingents.
15. Further vehicles intending to proceed to GB Pant Hospital shall follow the routes from 0700 hrs to 1100 hrs.

(i) Gandhi Statue- Marine Gate – Sisty Nagar – Dignabad Sea Shore Road – Khan Jn. – exit gate of Hospital and then GB Pant Hospital.

(ii) Bengali Club - Clock Tower - Gymkhana Crossing - Round Basthi - Dignabad Sea Shore Road – Khan Jn. – exit gate of Hospital and then GB Pant Hospital.

16. Ambulance and vehicles with medical emergency caes proceeding to GB Pant Hospital shall take the route Y-Narayan Junction-Cellular Jail-GB Pant Hospital and this route shall be closed from 0700 hrs to 1100 hrs for all other vehicles except Ambulance and vehicles with medical emergency.
17. Private tourist boats carrying tourists from Aberdeen Jetty to Ross Island, North Bay etc. shall be shifted to Junglighat jetty on 13/08/2024 and 15/08/2024.

(Arjun Sharma, IAS)
District Magistrate
South Andaman District

ANDAMAN & NICOBAR ADMINISTRATION
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair 744103 Tel.:250370
E-mail: dstpcc-andamans@nic.in

Date: 09/08/2024

VACANCY NOTICE

The Andaman & Nicobar Pollution Control Committee, Department of Science & Technology invites application for the posts of Scientist, Junior Scientific Assistant, Accountant, Junior Lab. Assistant and Field Assistant purely on Contract Basis for a period of 01 year extendable based on performance.

For complete details of Vacancy Notice and Application Proforma, kindly visit the departments website https://dstpcc.andaman.gov.in/and A & N Administration web site https://www.andaman.gov.in.

Member Secretary
Andaman & Nicobar Pollution Control Committee

NOTICE

A walk in interview (demo theory and practical) is scheduled on 13th Aug 2024 for recruitment of Guest Lecturers in various departments in the establishment of Dr. B. R. Ambedkar Institute of Technology, Port Blair and Govt. Polytechnic Diglipur, Diglipur for the Academic Session 2024-25 (Oddsem). The details of qualifications, schedule for interview and demo topics can be downloaded from the institute website https://dbrait.andaman.gov.in . For any queries candidates may contact Academic Cell of the institute on all working days from 09:00 AM to 03:00 PM or can contact over phone no. 03192-259818.

Dean (Academics)
DBRAIT

I.D. No. 11161

F. No. 1-274/ANIIMS/NTS/Recruitment 2022/1153
OFFICE OF THE DIRECTOR OF ANIIMS
ANDAMAN & NICOBAR ISLANDS INSTITUTE OF MEDICAL SCIENCES
ANDAMAN & NICOBAR ADMINISTRATION
***

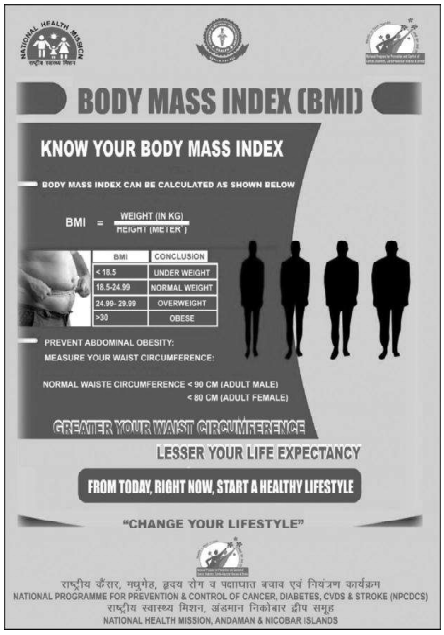
Port Blair, Dated 07.08.2024

INTERVIEW

Andaman & Nicobar Islands Institute of Medical Sciences (ANIIMS), Port Blair will conduct in person/ offline " Interview" for the various administrative posts on **DEPUTATION BASIS**.

For complete details of vacancy notice and application proforma, kindly visit the college website http://andssw1.and.nic.in/aniims and Andaman & Nicobar Administration website https://www.andaman.gov.in.

Sd/-
DIRECTOR, ANIIMS



R.C. No.239/2024/DC (SA)/1943
OFFICE OF THE DEPUTY COMMISSIONER
SOUTH ANDAMAN DISTRICT
****

PUBLIC NOTICE

Port Blair, dated the14th August, 2024.

This is for the information of the general public that Smti. R. Thanjammal, W/o C. Govindaswamy, requested the Deputy Commissioner (SA) for correction of her name as "**R. THANJAMMAL**," instead of "G. THANCHIAMMA" recorded in the revenue records in respect of land bearing Survey No. 35/30/6/1 measuring an area of 0.007 hects. situated at Aberdeen under Port Blair Tehsil.

If any person is having any Claims or Objections in the above subject matter, they shall submit their Claims / Objections before this Court within 15 days from the date of publication in the Daily Telegrams in person or through authorized agent alongwith all relevant records.

Sd.-
Reader to Deputy Commissioner
South Andaman District

WALK-IN INTERVIEW

Beyond Oceans, the best travel company

Sales Executive – 4 Post

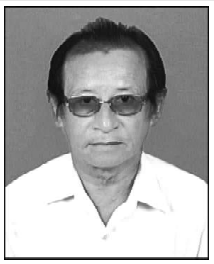
Fluency in English & Hindi is must, prior experience in Travel Industry required.

Salary- Starting from 20K
Contact Ph. 7908671247
Office Address: Beyond Oceans, Opposite TSG Emerald View, M.A. Road, Phoenix Bay, Port Blair

AGENCY HOUSE

MARUTI SUZUKI
24/7 Call Centre
FOR WORKSHOPS/SHOWROOMS
Port Blair/Rangat/ Diglipur
For Any enquiry you may give a call or Whatsapp on
9434281111/9382177707/8001801111

SHRADH CEREMONY



Late. Shri B. B RAI
Ex. Army Man and Retired Staff Car Driver in AIR

S/o. Late Amin Dhoj Rai, R/o Nayagaon

We express our sincere gratitude to all our relatives, friends and well wishers, who stood with us to pay condolence on the sad demise of **Late. B. B Rai**, S/o Late Amin Dhoj Rai, who left for heavenly abode on 13/08/2024.

We affectionately request you and also those who could not attend that said day due to any reason may also attend the **"Shradh Ceremony" for the eternal peace of the departed soul at our residence at Nayagaon on 25/08/2024 (Sunday) from 12 noon to 3.30 pm.**

Inserted by: All Family Members & All Relatives.

Shradh Ceremony

You are cordially invited for the shradh ceremony of

LATE GITA RANI SARKAR
W/O LATE B.B. SARKAR

Age: 90 Yrs., Prem Nagar, Port Blair

Shradh Ceremony & Prayers will be held at Bengali Club on 25th August 2024 from 12.00 Noon to 3.00 pm followed by Lunch

Inserted by:
Mala Pal, Dola Rani Dakua, Sukla Mondal, Keya Naskar, Rakhi Bardhan (Daughters) & their family members.
Team of GITA TOURS & TRAVELS, JUST ANDAMAN

ANDAMAN & NICOBAR ADMINISTRATION
DIRECTORATE OF TRANSPORT

PRESS NOTE

A Notification was published in the Daily Telegrams dated 20.09.2023, 21.09.2023 & 23.09.2023 for engagement of Apprentices in the Transport Department, A&N Administration under the Apprenticeship Act, 1961 in various disciplines.

The applications received from the candidates have been scrutinized/ evaluated and the list of eligible, ineligible candidates and merit list have been displayed in the Transport Department's Official website for information of the candidates.

The candidates may obtain list of eligible, ineligible candidates and merit list through the Transport department's official website i.e., http://transport.and.nic.in/ under 'In the News' Section or by directly entering the URL: https://transport.and.nic.in/announce/meritlist_16.08.2024.pdf and furnish the claims/objections, if any on or before 26.08.2024 failing which no claims/objections will be entertained and the selected list will be finalized.

Assistant Engineer (Tech)
Directorate of Transport, Port Blair

No.5-4/PCC/Recruit. MP/2024/366
ANDAMAN & NICOBAR ADMINISTRATION
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair 744103 Tel.:250370
E-mail: dstpcc-andamans@nic.in

Date: 09 /08/2024

VACANCY NOTICE

The Andaman & Nicobar Pollution Control Committee, Department of Science & Technology invites application for the posts of **Scientist, Junior Scientific Assistant, Accountant, Junior Lab. Assistant and Field Assistant** purely on Contract Basis for a period of 01 year extendable based on performance.

For complete details of Vacancy Notice and Application Proforma, kindly visit the departments website https://dstpcc.andaman.gov.in/and A & N Administration website https://www.andaman.gov.in.

Member Secretary
I.D. No. 11174 **Andaman & Nicobar Pollution Control Committee**

Higher Order

Tuition Class VI to XII
Sub:Physics, Chemistry, Maths, Biology
Branch: Junglighat, Bathubasti, Diglipur
www.higherorder.in
Call: 9531995315, 9531990555

WANTED – PACIFIC TRADERS

04 Male Staff for Sales of Uniform Item
04 Female Staff for Tailoring.
Contact Mob.
7681072481 / 9897047591

LOST

I lost my sale deed on last month between Namunaghar and Port Blair, Survey No, is 676 (0.01 Hectr.) In the year of 30-10-2014. I was issue the sale deed from Veeraswamy, S/o Sanyasi, R/o Panighat to M. Giri Babu. Contact No. **9933261292**, Name: M. GIRI BABU, Address: Namunaghar.

HOME TUITION

Chemistry for XI and XII
CBSE, NEET and IIT – JEE
Contact Ph. No.
7695074041, 9971791291

LOST

I have lost my T.C (Transfer Certificate) & Migration Certificate after Class 12th CBSE Board between Bhatu Basti & Chouldhari. **Finder May Contact Farheen, Ph No. 7063930264**

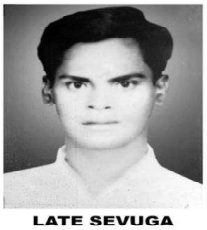
SALE 50%

Cloths 50% off Discount Season end sale. My Trends, Chouldari Junction. Contact No. **7695083800**, **My Trends**

REMEMBRANCE
47TH DEATH ANNIVERSARY

On 23/08/2024

"In the book of time, the pages turn, but the chapter of your memory remains open and cherished, even on this anniversary of your passing."



LATE SEVUGA PERUMAL
DOD : 23/08/1977

FONDLY REMEMBERED BY : S. KALYANI (WIFE), SON, DAUGHTERS, DAUGHTER-IN-LAW, SON-IN-LAWS AND GRAND CHILDREN

7th Death Anniversary Remembrance
On 23rd August, 2024

LATE NATHAN ESAU
(Ex. Administrative Officer, All India Radio, P/B)
DOB: 17th Mar., 1958
DOD: 23rd Aug., 2017

As time unfolds another year, Memories keep you ever near, Silent thoughts of time together, Hold memories that will last forever

Inserted by: Smti. Silvia Nathan (Wife), Mr. Chrisostom (Son), Florida and Jyoti (Daughters), Abdul Kader (Son-in-Law) and all family and relatives

NOTICE

A walk in interview (demo theory and practical) is scheduled on 29th Aug 2024 for recruitment of Guest Lecturers in various departments in the establishment of Dr. B. R. Ambedkar Institute of Technology, Port Blair and Govt. Polytechnic Diglipur, Diglipur for the Academic Session 2024-25 (Odd Sem). The details of qualifications, schedule for interview and demo topics can be downloaded from the institute website https://dbrait.andaman.gov.in . For any queries candidates may contact Academic Cell of the institute on all working days from 09.00 AM to 03.00 PM or can contact over Phone No. 03192-259818.

Dean (Academics)
I.D. No. 11173 **DBRAIT**

1st HAPPY BIRTHDAY
On 23/08/2024

HAPPY FIRST BIRTHDAY to our Little Prince, who has brought so much joy into our hearts...

S. ASHVIK NAIR
D.O.B: 23-08-2023
Best Wishes from: Santosh Kumar (Father), R. Anila (Mother), M Rajendran Pillai (Grandfather), Usha Rajendran (Grandmother) & Ambika (Grandmother), R. Akhila (Maasi) and all other family and relatives.

71st Year Celebration of Sree Krishna Janmashtami

The Lord Sree Krishna Temple Committee, Ward No.2, Haddo, Port Blair Celebrating Sree Krishna Janmashtami From **26th August, 2024** to **1st September, 2024**, On **27th August, 2024** a Special Pooja will be performed between **9:00 am and 11:30 am and Maha Annaprasadam will be served between 11:45 am and 3:00 pm** to all devotees, the Temple Committee organized Various Kinds of Competitions like Drawing, Essay Writing, Fancy Dress etc.

On **1st September, 2024** the Shoba Yatra of Lord Sree Krishna starts at 2:00 pm from Temple Premises to Aberdeen Bazaar with colourful cultural road shows and back to Temple. The **Matki Phod Festival (Uttlu Sambaram)** will start from **5:30 pm** at Hanuman Junction, Ward No.2, Haddo, Port Blair.

All Devotees are Cordially Invited
For More Details Please Contact :-
1. **V. Arun Kumar (President).....9474218085,**
2. **Y. Naveen Kumar (Secretary).....9933297919.**

PUBLIC NOTICE
DEED OF REVOCATION OF POWER OF ATTORNEY

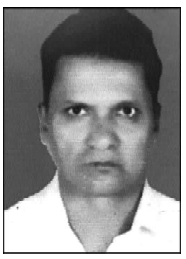
BE IT KNOWN TO ALL CONCERNED I / We. Santa Rani Mistry, R/o Laxmipur, North Andaman, 2. Narayanan Nair, R/o Rangat, North & Middle Andaman 3. Radha Krishnan Nair, R/o Dollygunj, Port Blair, South Andaman, 4. Rama Krishnan Nair, R/o School Line, Port Blair, South Andaman, 5. Gopal Krishnan Nair, R/o Burmanalla, Port Blair, South Andaman, Daughter of and Son of Late C. N. C. Sekharan Nair, R/o Lakshmipur under Diglipur Tehsil in North Andaman District by a power executed on the 10th day of January, 2023 duly Notarized by Notary Public Shri Biswajit Mandal (Advocate) vide Serial No. 67, dated 10.01.2023 before the Notary Public at Diglipur, North & Middle Andaman appointed Shri NRIPEN CHOWDHARY, S/o Nishikanta Chowdhury, R/o Garacharma under Port Blair Tehsil, South Andaman District my lawful attorney and agent for me, in our name and on behalf to do, executed and perform all acts, deeds and things relating to landed property bearing its Survey No. 133, measuring an area of 0.4200 hects. (H), Survey No. 134 measuring an area of 0.1443 hects. (H) out of total area 0.2600, Survey No. 141 measuring an area of 0.9100 hects. (H) and Survey No. 136/1 an area of 0.1689 hects. (P-li) out of total area 1.0600 hects., situated at Lakshmipur village under Diglipur Tehsil, North Andaman District. And, whereas, our said attorney have willfully, malafidely, deceitfully, untruthfully acted on the basis of Notarized Power of Attorney and as such it has become necessary and / or expedient to revoke the Power. Now know by all that by this deed we cancel the said Power of Attorney and absolutely and completely revoke also all powers and authority thereby and there under given to him, either expressly or impliedly, to all intents and purposes provided and hereinafter whatever act our said attorney will perform hereon is invalid and ineffective and also null and void by virtue of this revocation of Power of Attorney.

IN WITNESS, WHEREOF, We above said executants have executed these presents on this 9th day of August, 2024 at Port Blair.

Date:
Witnesses

Sd.-
Signature of Executants

3rd YEAR REMEMBRANCE
On 23.08.2024



Late K. KAMALAKAR RAO
(Ex. Diesel Mechanic, Fisheries Deptt.)
R/o Austinabad Colony.
Inserted by: Family Members

MANUFATURER & SUPPLIER OF
PAPER BAGS
Dugong Paper Works
SHOPPING BAGS
CAKE BAG, BOX & BASE
FOOD CARRY BAGS
FOOD PACKING BOX
ECO-FRIENDLY DISPOSABLES
03192-203469
8101745399
7042938667 @dugongbags

DISCLAIMER

Readers are requested to verify and make appropriate enquiries to satisfy themselves about the veracity of an advertisement before responding to any advertisement published in this newspaper.

The publisher of this newspaper, does not vouch for the authenticity of any advertisement or advertiser or for any of the advertisers products and services.

The Owner, Publisher, Printer, Employees of this newspaper shall not be held responsible/liable in any manner whatsoever for any claims and/or damages/consequences for advertisements in this newspaper.

डॉ बी.आर. अम्बेडकर इंस्टीट्यूट ऑफ टेक्नोलॉजी पहाड़गांव पोर्ट ब्लेयर

प्रवेश सूचना

डॉ बी.आर अम्बेडकर इंस्टीट्यूट ऑफ टेक्नोलॉजी (डीबाइट) पोर्ट ब्लेयर फॉर ऑनर सोसेस टेक्नोलॉजिस और ऑन बोर्ड इंजन ट्रेनिंग पर एक अनुकूलित कौशल विकास पाठ्यक्रम आयोजित करेगा। यहा नीचे विस्तृत पाठ्यक्रम नाबार्ड द्वारा आयोजित किया जाना है

Sl. No	Name of the course/ Qualifications Pack	Duration	Minimum Educational Qualification	Venue/ Centre	Tentative date of commencement
1	चार पहिया वाहनों की बेसिक ऑटोमोबाइल सर्विसिंग और ऑन बोर्ड इंजन सर्विसिंग।	3 महीने / 75 दिन / (छुट्टियों को छोड़कर) / 600 घंटे	दसवीं पास।	सामुदायिक महाविद्यालय भवन, फरारगंज	05 / 09 / 2024

इच्छुक उम्मीदवार सादे कागज में अपना आवेदन प्रशिक्षक (ऑटोमोबाइल) सामुदायिक कॉलेज भवन, फरारगंज को 31 / 08 / 2024 तक जमा कर सकते है।

परियोजना अधिकारी (एसडीपी)

डॉ. बी आर अम्बेडकर इंस्टीट्यूट ऑफ टेक्नोलॉजी, पहाड़गाँव पोर्ट ब्लेयर. (कौशल विकास कार्यक्रम)

रिक्ति सूचना

डॉ बी.आर अम्बेडकर इंस्टीट्यूट ऑफ टेक्नोलॉजी (डीबाइट) पहाड़गाँव के कौशल विकास कार्यक्रम (एसडीपी) के तहत 11 (ग्यारह) महीने की अवधि के लिए रु. 17,000 / – के समेकित वेतन प्रति माह पर ऑटोमोबाइल के लिए प्रशिक्षक की नियुक्ति के लिए आवेदन पात्रता मानदंड और पोस्टिंग का स्थान यहाँ दिया गया है।

क्रमांक	पद का नाम	योग्यता	नियुक्ति का स्थान
1	प्रशिक्षक (ऑटोमोबाइल)	मैकेनिकल इंजीनियरिंग में 03 वर्ष का डिप्लोमा / ऑटोमोबाइल इंजीनियरिंग, प्रासंगिक क्षेत्र में न्यूनतम 02 वर्ष के अनुभव के साथ। या संबंधित क्षेत्र में न्यूनतम 03 वर्ष के अनुभव के साथ प्रासंगिक ट्रेड में आईटीआई।	फरारगंज

इच्छुक उम्मीदवार निर्धारित प्रारूप में अपना आवेदन शिक्षा योग्यता और अनुभव के सहायक दस्तावेजों के साथ 31 / 08 / 2024 तक या उससे पहले कमरा नम्बर 124, प्रशासनिक ब्लॉक, डीबाइट, पहाड़गाँव में जमा कर सकते है या ईमेल आईडी dbraitsdp@gmail.com पर भेज सकते हैं। आवेदन पत्र वेबसाइट लिंक https://117.252.242.9/sdp/instructor.pdf से डाउनलोड किया जा सकता है या DBRAIT से प्राप्त किया जा सकता है। किसी भी स्पष्टीकरण के मामले मे मोबाइल नंबर 9679531589 पर संपर्क किया जा सकता है।

परियोजना अधिकारी (एसडीपी)

सूचना

F. No: 2-3/DBRAIT/AC/ Dated : 20/08/2024

शैक्षणिक सत्र 2024–25 (विषम सेमेस्टर) के लिए डॉ. बी.आर अंबेडकर इंस्टीट्यूट ऑफ टेक्नोलॉजी, पोर्ट ब्लेयर और सरकारी पॉलिटेक्निक डिगलीपुर, डिगलीपुर की स्थापना में विभिन्न विभागों में अतिथि व्याख्याताओं की भर्ती के लिए 29 अगस्त 2024 को वॉक इन इंटरव्यू (डेमोंस्ट्रेशनों और प्रैक्टिकल) निर्धारित है। योग्यता, साक्षात्कार के लिए कार्यक्रम और डेमो विषयों का विवरण संस्थान की वेबसाइट https://dbrait.andaman.gov.in से डाउनलोड किया जा सकता है। किसी भी प्रश्न के लिए उम्मीदवार संस्थान के अकादमिक सेल से सभी कार्य दिवसों पर सुबह 9.00 बजे से दोपहर 3.00 बजे तक संपर्क कर सकते है या फोन नंबर 03192–259818 पर संपर्क कर सकते है।

डीन (अकादमिक)

अण्डयमान तथा निकोबार प्रशासन, विज्ञान तथा प्रौद्योगिकी विभाग, डॉलीगंज, पोर्ट ब्लेयर
दूरभाष सं. 03192–250370, ईमेल : dstpcc.andamans@nic.in

रिक्ति सूचना

सं. 5–4 / पीसीसी / भर्ती–एमपी / 2024 / 366 दिनांक 09.08.2024

अण्डमान तथा निकोबार प्रदूषण नियंत्रण समिति, विज्ञान तथा प्रौद्योगिकी विभाग द्वारा पूर्णत अनुबंध के आधार पर 01 वर्ष की अवधि के लिए वैज्ञानिक, कनिष्ठ वैज्ञानिक सहायक, रसायनज्ञ, कनिष्ठ प्रयोगशाला सहायक और फील्ड सहायक के पदों के लिए आवेदन आमंत्रित किया जाता है, कार्य निष्पादन के आधार पर अनुबंध की अवधि आगे बढ़ाया जा सकता है।

रिक्ति सूचना और आवेदन पत्रक के संपूर्ण विवरण के लिए कृपया विभाग की वेबसाइट https://dstpcc.andaman.gov.in और अण्डमान तथा निकोबार प्रशासन की वेबसाइट https://www.andaman.gov.in देखें।

सदस्य सचिव
अण्डयमान तथा निकोबार प्रदूषण नियंत्रण समिति

ऊंट मरने के बाद बन जाता है एक साइलेंट बम, पास जाने से हो सकती है आपकी मौत

नई दिल्ली, 21 अगस्त।

राजस्थान के लोग अपने ऊंटों से बहुत ज्यादा प्यार करते हैं, उसे अपने बच्चे की तरह पालते हैं, लेकिन जब ऊंट की मौत हो जाती है तो उसकी लाश के पास ना तो वो खुद जाते हैं और ना ही किसी और को जाने की सलाह देते हैं.

दरअसल, मरने के बाद ऊंट की लाश एक बम की तरह हो जाती है, ऐसे में आपकी एक चूंक और ऊंट की डेड बॉडी बम की तरह ब्लास्ट हो सकती है, चलिए जानते हैं कि आखिर मरने के बाद ऊंट के शरीर में ऐसा क्या होता है कि वह बम तकी तरह हो जाती है.

मरने के बाद ऊंट के कूबड़ में मौजूद चर्बी बहुत दिनों तक वैसी ही बनी रहती है, बाद में धीरे–धीरे इससे मेथेन गैस बनने लगती है, इसके अलावा जब ऊंट का शरीर अंदर से सड़ने लगता है तब उसके अंदर कार्बन डाइऑक्साइड, नाइट्रोजन और ऐसे कई सारी खतरनाक गैसें बनने लगती हैं ऊंट की आंतों में और शरीर में भरने लगती है.

इससे ऊंट का पेट फूल कर एक दम टाइट हो जाता है, इस स्थिति में अगर किसी ने ऊंट के शरीर से छेड़–छाड़ की तो ये बुरी तरह से फट सकता है, इसका विस्फोट इतना भयंकर होता है कि अगर इसकी चपेट में नजदीक से कोई आ जाए तो वो बुरी तरह से घायल हो सकता है.

ऐसा नहीं है कि ये सिर्फ ऊंट के साथ ही होता है, किसी भी जानवर की लाश अगर खुले में छोड़ दी जाए तो गर्मी और धूप में पड़े–पड़े वो गुब्बारे की तरह फूल जाएगी और फिर बम की तरह फट जाएगी, यही वजह है कि लोग जानवरों के मरने के बाद उन्हें मिट्टी में दन कर देते हैं, ऐसा करने से बॉडी धीरे–धीरे मिट्टी में ही डीकम्पोज हो जाती है.

इसलिए जब भी आप किसी जानवर की लाश खुले में देखें तो भूल कर भी उसके पास ना जाएं, ऐसा करना आपके लिए जानलेवा हो सकता है, दरअसल, जब किसी जानवर के शरीर में विस्फोट होता है तो उसके शरीर की हड्डियां और मांस के बड़े–बड़े टीथड़े आपको घायल कर सकते हैं, कुछ महीनों पहले ऐसा ही एक मामला राजस्थान के बीकानेर से आया था, जब एक इंसान ऊट की लाश की चपेट में आने से घायल हो गया था.

इतिहास के पन्नों में 22 अगस्तः महात्मा गांधी ने जलाई विदेशी कपड़ों की होली

नई दिल्ली, 21 अगस्त।

देश–दुनिया के इतिहास में 22 अगस्त की तारीख तमाम अहम वजह से दर्ज है। इस तारीख का संबंध भारत के आजादी आंदोलन से भी है। 22 अगस्त, 1921 को महात्मा गांधी ने विदेशी कपड़ों की होली जलाकर स्वदेशी का नारा बुलंद किया और अंग्रेजों के खिलाफ अलग तरह के विरोध की शुरुआत की थी। खेल जगत के लिए भी इस तारीख का खास महत्व है। भारत की राही सरनोबत ने 2018 में 22 अगस्त को ही एशियाई खेलों की 25 मीटर पिस्टल निशानेबाजी में स्वर्णिम सफलता हासिल कर बड़ी उपलब्धि हासिल की थी। वह एशियाई खेलों की निशानेबाजी स्पर्धा में स्वर्ण पदक जीतने वाली पहली भारतीय महिला बनी। महत्वपूर्ण घटनाचक्र– 1320 नसीरुद्दीन खुसरू को गाजी मलिक ने हराया।

1639 ब्रिटिश ईस्ट इंडिया कंपनी ने तमिलनाडु की राजधानी चेन्नई (तत्कालीन मद्रास) की स्थापना की।

1848 अमेरिका ने न्यू मैक्सिको पर कब्जा किया।

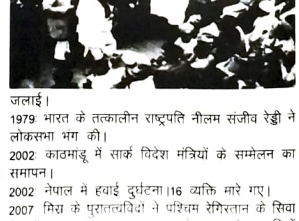
1849 ऑस्ट्रिया ने इटली के शहर वेनिस में बालक रहित गुब्बारों से हमला किया। इसे इतिहास का पहला हवाई हमला कहा जाता है।

1851 ऑस्ट्रेलिया में सोने की खानों के इलाके की खोज हुई।

1910 जापान ने पांच साल तक कोरिया का संरक्षण करने के बाद उस पर कब्जा किया।

1914 ब्रिटिश और जर्मन सैनिकों के बीच बेल्जियम में पहली मुठभेड़।

1921 राष्ट्रपिता महात्मा गांधी ने विदेशी वस्त्रों की होली



जलाई।

1979 भारत के तत्कालीन राष्ट्रपति नीलम संजीव रेड्डी ने लोकसभा भंग की।

2002 काठमांडू में सार्क विदेश मंत्रियों के सम्मेलन का समापन।

2002 नेपाल में हवाई दुर्घटना।16 व्यक्ति मारे गए।

2007 मिस्र के पुरातत्वविदों ने पश्चिम रेगिस्तान के सिवा क्षेत्र में लगभग 20 लाख साल पुराने मानव के पद–चिह्नों का पता लगाया।

2007 अंतरराष्ट्रीय अंतरिक्ष स्टेशन की मरम्मत के लिए दो सप्ताह के मिशन पर गया अंतरिक्ष यान एंडेवर लोरिडा में कैनेडी स्पेस सेंटर पर सुरक्षित उतरा।

2008 मध्य प्रदेश सरकार ने वनवासियों के लिए साधारण वन अपराध मामले और मुआवजा वसूली खत्म करने का निर्णय लिया।

2012 सीरिया के गृहयुद्ध में 47 लोग मारे गए।

2012 केन्या में दो जनजातीय समूहों के बीच युद्ध। 48 लोग मारे गए।

एलर्जिक रिएक्शन के इलाज के लिए अब इंजेक्शन की जगह दिया जाएगा नेजल स्प्रे, एफडीए ने दी मंजूरी

नई दिल्ली, 21 अगस्त।

गंभीर एलर्जी संबंधी बीमारियों से जूझ रहे लोगों के लिए अच्छी खबर है. यूनाइटेड स्टेट्स फूड एंड ड्रग एडमिनिस्ट्रेशन (एफडीए) ने हाल ही में गंभीर और जानलेवा एलर्जी रिलेटेड बीमारियों के इलाज से पहले नेजल स्प्रे को मंजूरी दे दी है. दरअसल एलर्जी संबंधी बीमारी एनाफिलैक्सिस काफी गंभीर होती है और इसके लिए तुरंत इलाज और एपिनेफ्राइन का इंजेक्शन लगाने की जरूरत पड़ती है.

ये इंजेक्शन एक हार्मोन शॉट है जो एलर्जी के रिएक्शन रिएक्ट करता है. अभी तक इस इंजेक्शन को एनाफिलैक्सिस के ट्रीटमेंट से पहले लगाया जाता था लेकिन अब एपिनेफ्राइन को इंजेक्शन की बजाय डॉक्टर नेजल स्प्रे (nasal spray allergies treatment)के जरिए यूज कर सकेंगे.

अमेरिका के एआरएस फार्मास्यूटिकल्स की तरफ से डेवलप किए गए एपिनेफ्रीन नेजल स्प्रे को ट्रीटमेंट से पहले लगाया जाएगा और ये इंजेक्शन जितना ही प्रभावी होगा. इसका फायदा ये होगा कि मरीज के इंजेक्शन का दर्द और साइड इफेक्ट नहीं झेलने पड़ेंगे. इस नेजल स्प्रे का नाम नेफी बताया जा रहा है इस नेजल स्प्रे को टाइप 1 एलर्जी रिएक्शन के इमरजेंसी ट्रीटमेंट के लिए डिजाइन किया गया है.

टाइप 1 एलर्जी रिएक्शन में जानलेवा एलर्जी जैसे भोजन, दवा के जरिए, जानवर या कीड़े के काटने से पैदा हुए जोखिम शामिल हैं. नेजल स्प्रे को बच्चों और बड़ों दोनों के ही इलाज से पहले इस्तेमाल किया जा सकता है. एफडीए ने कहा कि पीच किसी एक वेटल वाले अंगों को 2 मिलीग्राम नेजल स्प्रे दिया जा सकता है.

एपिनेफ्राइन एक हार्मोनल दवा है जो मांसपेशियों को आराम देकर ब्लड वेसल्स को सिकोड़ देती है. इससे यह दवा एनाफिलैक्सिस बीमारी के दौरान सीधन रोक देती है. इस दवा को अंब तक इंजेक्शन के जरिए मरीज के शरीर में डाला जाता था. जहरीले कीड़े के काटने, जानवर के काटने, भोजन, दवा, लेटेक्स या दूसरे कारणों से पैदा हुई जानलेवा एलर्जी के लिए इस दवा को इमरजेंसी में यूज करने की अनुमति दी गई है.

अभी तक इस दवा को ऑटो इंजेक्टर के जरिए दिया जाता था. ऑटो इंजेक्टर लगाना होता है. इसकी संख्या भी कम है और इसके रखरखाव पर भी काफी मेहनत करनी पड़ती है, जबकि नेफी नेजल स्प्रे के साथ ऐसी दिक्कत नहीं है. ये सस्ता भी है और कम आय वाले देशों में ये गेम चेंजर साबित हो सकता है.

ट्राई का नाम लेकर धोखाधड़ी करने वाले कॉल से सावधान रहने की चेतावनी जारी

नई दिल्ली, 21 अगस्त।

भारतीय दूरसंचार नियामक प्राधिकरण (ट्राई) ने नागरिकों के लिए एक सलाह जारी की है कि वे ऐसी फर्जी कॉलों पर ध्यान न दें, जिसमें कॉल करने वाले उनके मोबाइल नंबरों को जल्द ही ब्लॉक करने की धमकी देते हैं।

ट्राई ने बुधवार को जारी बयान में कहा कि दूरसंचार नियामक के संज्ञान में आया है कि ट्राई से होने का दावा करते हुए नागरिकों को बहुत से प्री–रिकॉर्डेड कॉल किए जा रहे हैं। इन कॉल के जरिए नागरिकों को धमकाया जाता है कि उनके नंबर जल्द ही ब्लॉक कर दिए जाएंगे, उनसे कुछ व्यक्तिगत जानकारी देने के लिए कहा जाता है। नियामक ने कहा कि ट्राई संदेशों या अन्य माध्यमों से मोबाइल नंबर डिस्कनेक्शन करने के बारे में ग्राहकों से संवार शुरू नहीं करता है। प्राधिकरण ने कहा कि ऐसे उद्देश्यों के लिए ग्राहकों से संपर्क करने के लिए किसी भी तीसरे पक्ष की एजेंसी को अधिकृत नहीं किया है। इसलिए ट्राई से होने का दावा करने वाले और मोबाइल नंबर डिस्कनेक्शन की धमकी देने वाले किसी भी प्रकार के संचार (कॉल, संदेश या नोटिस) को संभावित धोखाधड़ी का प्रयास माना जाना चाहिए। इसका कोई जवाब नहीं दिया जाना चाहिए।

ट्राई ने कहा कि किसी भी मोबाइल नंबर का बिलिंग, केवाईसी या अन्य दुरुपयोग के कारण डिस्कनेक्शन संबंधित दूरसंचार सेवा प्रदाता (टीएसपी) द्वारा किया जाता है। नागरिकों को सतर्क रहने, संदिग्ध धोखेबाजों के झांसे में **नहीं आने**, नहीं घबराने और संदिग्ध धोखेबाज का शिकार नहीं बनने **की सलाह दी जाती है। इसके अलावा नियामक** ने उन्हें **संबंधित टीएसपी के अधिकृत कॉल सेंटर या ग्राहक** सेवा कंद्रों से संपर्क करके ऐसी कॉलों की पुष्टि करने की भी सलाह दी है। नियामक ने कहा कि साइबर अपराध और वित्तीय धोखाधड़ी के लिए दूरसंचार संसाधनों के दुरुपयोग को रोकने के लिए नागरिकों को दूरसंचार विभाग के संचार साथी प्लेटफॉर्म पर चक्षु सुविधा के जरिए संदिग्ध धोखाधड़ी

वाले संचार की रिपोर्ट करने के लिए प्रोत्साहित किया जाता है। इस प्लेटफॉर्म को https://sancharsaathi.gov.in/sfc/ पर एक्सेस किया जा सकता है। साइबर अपराध के पुष्ट मामलों के लिए, पीड़ितों को निर्दिष्ट साइबर अपराध हेल्पलाइन नंबर '1930' पर या आधिकारिक वेबसाइट https://cybercrime.gov.in/ के माध्यम से घटना की रिपोर्ट करनी चाहिए।

आयकर अधिनियम की समीक्षा छह माह में पूरी कर ली जाएगी

केंद्रीय प्रत्यक्ष कर बोर्ड चेयरमैन रवि अग्रवाल ने बुधवार को कहा कि आयकर अधिनियम, 1961 की समीक्षा का काम छह महीनों की निर्धारित समय–सीमा में पूरा कर लिया जाएगा। आयकर के 165वें वर्ष पर अपने स्वागत भाषण में सीबीडीटी चेयरमैन रवि अग्रवाल ने यह बात **कही। इससे पहले उन्होंने केंद्रीय वित्त मंत्री निर्मला सीतारमण**, **केंद्रीय वित्त राज्य मंत्री पंकज चौधरी और सभी विशिष्ट** अतिथियों का स्वागत किया। उन्होंने अपने संबोधन में हाल के वर्षों में सीबीडीटी द्वारा की गई प्रगति का अवलोकन किया। इस बात पर जोर दिया कि विभाग प्रधानमंत्री के 'विकसित भारत' के सपने को साकार करने के लिए प्रौद्योगिकी–संचालित प्रक्रियाओं का उपयोग करना जारी रखेगा।

आज से ही खाना कम कर दें ये 10 अनहेल्दी फूड्स, डब्ल्यूएचओ ने बताया बीमारियों की असली जड़

नई दिल्ली, 21 अगस्त।

अनहेल्दी खानपान और खराब दिनचर्या के चलते आज कम उम्र में ही लोग कुपोषण, डायबिटीज, कोलेस्ट्रॉल और दिल से जुड़ी बीमारियों के शिकार हो रहे हैं। पोटैटो चिप्स, कुकीज, पिज्जा और बर्गर जैसे फास्ट फूड और प्रोसेस्ड फूड सेहत को बुरी तरह प्रभावित करते हैं और शरीर को जल्द ही बीमारियों का घर बना लेते हैं। ऐसे में, डब्ल्यूएचओ की मानें तो लंबी उम्र और स्वस्थ जिंदगी की चाहत रखने वाले लोगों को बिना देर किए अपनी डाइट में ऐसे अनहेल्दी फूड्स के सेवन को सीमित कर देना चाहिए।

1) चीनी– बढ़ते वजन और डायबिटीज के पीछे चीनी बड़े कारणों में से एक है। यह आपके लिवर, पैंक्रियाज और पाचन तंत्र पर भी बहुत गंभीर असर डालती है। चीनी का सेवन वैसे इतना भी बुरा नहीं है, लेकिन ज्यादा मात्रा में इसे खानपान में शामिल करने से शरीर बीमारियों का घर बन सकता है।

2) ब्रेड और पास्ता– रिफाइंड कार्बोहाइड्रेट दुनिया के सबसे अनहेल्दी फूड्स में से एक है, जो आमतौर पर सफेद ब्रेड, पास्ता और मीठी चीजों में पाया जाता है और ब्लड शुगर और इंसुलिन के स्तर में इजाफा करके आपकी हार्ट हेल्थ को नुकसान पहुंचा सकता है। अनहेल्दी फूड्स की क्रेविंग को कम करने के लिए आप अपनी डाइट में ब्राउन राइस, जौ और बाजरा जैसे हेल्दी कार्ब्स को शामिल कर सकते हैं।

3) कॉफी– कॉफी में कैफीन भरपूर मात्रा में होता है जो कई समस्याओं का कारण बन सकता है, इसके ज्यादा सेवन से सिरदर्द, एंग्जाइटी, अनिद्रा, हाई ब्लड प्रेशर और थकान जैसी समस्याएं हो सकती हैं। कैफीन की ज्यादा मात्रा दिल की बीमारी के खतरे को भी बढ़ाती है और पाचन संबंधी समस्याओं का कारण भी बनती है। यही वजह है कि इससे दूर रहना या इनके सेवन को सीमित करना सबसे बेहतर है।

4) फ्राइड फूड्स– तले हुए खाद्य पदार्थों में कैलोरी, नमक और अनहेल्दी फैट्स ज्यादा होते हैं, जो हार्ट डिजीज समेत कई बीमारियों का कारण बनते हैं। ऐसे में, इन्हें भी आपको अपने डाइट से आउट कर देना चाहिए।

5) नमक– नमक का सेवन भी आपको सीमित मात्रा में ही करना चाहिए, नहीं तो इससे हाई ब्लड प्रेशर और दिल से

जुड़ी समस्याएं हो सकती हैं। ऐसे फूड्स जिनमें सोडियम की मात्रा ज्यादा होती है उनमें डिब्बाबंद सामान, नमकीन नाश्ता, बन, केक, पेस्ट्री, पैक किए गए सूप और सॉस के अलावा मसालेदार मांस भी शामिल होता है।

6) आलू के चिप्स– चिप्स और माइक्रोवेव पॉपकॉर्न जैसे प्रोसेस्ड स्नैक्स खाने से भी आपको बचना चाहिए क्योंकि इनमें अनहेल्दी फैट्स, नमक और कैलोरी ज्यादा होती है।

7) बेकन और सॉसेज– बेकन और सॉसेज जैसे प्रोसेस्ड मांस में सोडियम और नाइट्रेट की मात्रा ज्यादा होती है जो कैंसर के खतरे को बढ़ाती है। इसके अलावा, पाचन के दौरान, नाइट्रेट नाइट्राइट में बदल जाती है, जो फिर नाइट्रोसामाइन के प्रोडक्शन का कारण बन सकती है, जो कि कैंसर का कारण भी बन सकता है।

8) पिज्जा और बर्गर– बर्गर और पिज्जा जैसे जंक फूड्स आज की पीढ़ी के सबसे पसंदीदा फूड ऑप्शन्स हैं लेकिन इन खाद्य पदार्थों के सेवन से आपको बचना चाहिए क्योंकि इनमें बहुत ज्यादा कैलोरी होती है, जिससे वजन बढ़ सकता है। इसके अलावा, इस तरह के फूड्स को पकान के लिए साफ–सफाई का ख्याल भी एक बड़ा फैक्टर होता है जो सेहत को प्रभावित कर सकता है।

9) वीज– वीज जैसे फूल फैट वाले ऐयरी प्रोडक्ट्स में सैचुरेटेड और ट्रांस फैट मौजूद होते हैं जो आपकी सेहत के लिए हानिकारक साबित हो सकते हैं। ये चीजें हार्ट डिजीज और मोटापे को बढ़ाती हैं। ऐसे में, इसके बजाय आप लो फैट वाले ऐयरी प्रोडक्ट्स को चुन सकते हैं।

10) पाम ऑयल– पाम ऑयल भी सेहत के लिए हानिकारक होता है क्योंकि इसमें सैचुरेटेड फैट की मात्रा ज्यादा होती है जो दिल की बीमारियों और हाई कोलेस्ट्रॉल समेत कई समस्याओं का शिकार बना सकती है।

3100 531

লিপি
পোর্ট ব্লেয়ার বৃহস্পতিবার, ২২ আগস্ট ২০২৪
Port Blair Thursday, August 22, 2024
Write Life Page 3

সুন্দরবনের নদীবাঁধ রক্ষা করতে বসানো হচ্ছে তাল, খেজুর ও কেওড়ার বীজ

বাবলা হালদার, কুলতলী : আমরা বুলবুল আমাদের ফাস্ট ইয়ার। আমাদের মধ্যে প্রাকৃতিক বিপর্যয় সম্পর্কে সচেতনতা বাড়ানোর জন্য আমাদের কলেজে একটি ওয়ার্কশপের আয়োজন করা হয়েছিল। ওয়ার্কশপে আমাদের শিক্ষক-শিক্ষিকারা ছাড়াও বিভিন্ন বিষয়ের বিশেষজ্ঞরা এসে আমাদের সঙ্গে কথা বলেছিলেন। ওয়ার্কশপে আমরা জানতে পারি, সুন্দরবনের নদীবাঁধ রক্ষা করতে তাল, খেজুর ও কেওড়ার বীজ রোপণ করা হচ্ছে। আমরা ঠিক করি, আমরা এই বিষয়ে আরও জানতে সুন্দরবনে যাব। তারপর আমরা সুন্দরবনে যাই। সেখানে গিয়ে আমরা নদীবাঁধ রক্ষা করতে কী কী করা হচ্ছে, তা নিজের চোখে দেখে আসি। আমরা বিশেষজ্ঞদের সঙ্গে কথা বলি। তাঁদের কাছ থেকে অনেক কিছু জানতে পারি। আমাদের মনে হয়েছে, এই বিষয়ে আরও অনেক মানুষের জানা দরকার। তাই আমরা ঠিক করেছি, আমরা এই বিষয়ে একটি প্রতিবেদন তৈরি করব। আমাদের প্রতিবেদনটি নিচে দেওয়া হলো।

সুন্দরবনের নদীবাঁধ রক্ষা করতে তাল, খেজুর ও কেওড়ার বীজ রোপণ

সুন্দরবনের নদীবাঁধ রক্ষা করতে তাল, খেজুর ও কেওড়ার বীজ রোপণ করছে ছাত্রীরা। শিক্ষক-শিক্ষিকা ও সুন্দরবনের বনকর্মীদের সঙ্গে ছাত্রীরা। সুন্দরবনের বনকর্মীদের সঙ্গে ছাত্রীরা। সুন্দরবনের বনকর্মীদের সঙ্গে ছাত্রীরা। সুন্দরবনের বনকর্মীদের সঙ্গে ছাত্রীরা।

সুন্দরবনের নদীবাঁধ রক্ষা করতে তাল, খেজুর ও কেওড়ার বীজ রোপণ করছে ছাত্রীরা। শিক্ষক-শিক্ষিকা ও সুন্দরবনের বনকর্মীদের সঙ্গে ছাত্রীরা। সুন্দরবনের বনকর্মীদের সঙ্গে ছাত্রীরা। সুন্দরবনের বনকর্মীদের সঙ্গে ছাত্রীরা।

সাইক্লোনজি, বান এবং ভান, ক্রিকেটার আন্তর্জেক্সার ডেক্সালন এবং ক্রিম এ্যাবে নেটওয়ার্কের সহযোগিতায় স্বাধীনতা, স্বাস্থ্য এবং ঘুর্ণির উন্নয়নের জন্য ফ্রিডম রান বাইক কলকাতা সিটি সাইক্লোন বেস-এর আয়োজন করেছেন্ট-এটি একটি বাইসেক্স জন্য শহর জুড়ে সাইক্লিং উইকএন্ডারদের একত্রিত করেছিল যা ফ্রিডমের উদ্যোগের এবং পরিবেশগতভাবে প্রভাবশালী ছিল।

ডাবর ভেষজ চাষের প্রচারে বিএসএফের সঙ্গে হাত মিলিয়েছে

কলকাতা : ডাবরের বৃহত্তম বিজ্ঞান ভিত্তিক আয়ুর্বেদ প্রদাতা ডাবর ইন্ডিয়া লিমিটেড আজ কর্তব্যরত সিকিউরিটি ফোর্স এর সাথে পরিবেশগত পুনরুদ্ধার এবং জীববৈচিত্র্য সংরক্ষণের প্রচারের লক্ষ্যে একটি রূপান্তরমূলক পুষ্করণারণ প্রকল্পের জন্য হাত মিলিয়েছে। এই উদ্যোগের অধীনে, গুজরাট, রাজস্থান, ওড়িশা, ছত্তিশগড়, হরিয়ানা, মধ্যপ্রদেশ এবং পশ্চিমবঙ্গের সাতটি রাজ্যের নয়টি বিএসএফ ক্যাম্পাসে প্রায় ১২ লক্ষ ঔষধি গাছ এবং গার্ডেন রোপণ করা হবে এই উদ্যোগটি ৩৬ তম ব্যাটালিয়ন, বিএসএফ হেডকোয়ার্টার্স, নলেজ পার্ক-ডি, প্রেমে নগর, উত্তর প্রদেশ, কমান্ড্যান্ট মিঃ দেব রাজ এবং ডাবর ইন্ডিয়া লিমিটেডের মোলাগ ঘোষ এবং অপারেশনস, চিফ সাসটেইনেবিলিটি অফিসার মিঃ রাজন গুপ্তা এক অনুষ্ঠানে যৌথভাবে ঘুড়ি ওড়ানো শুরু করে।

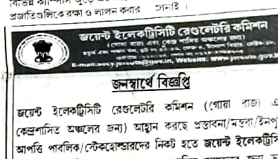
আমাদের অঙ্গীকারের অংশীক। বিএসএফ কমান্ড্যান্ট মিঃ দেব রাজ বলেন, "আমাদের জওয়ানরা তাদের কর্তব্যের বিভিন্ন অনন্য জায়গায় মোতায়েন করা হয়। তাদের প্রতিদিনের কাজ পরিবেশের সাথে গভীরভাবে জড়িত। এই অংশীদারিত্বের মাধ্যমে আমরা আমাদের জওয়ানদের এবং তাদের পরিবারের জন্য একটি সবুজ ও আরও টেকসই ভবিষ্যৎ তৈরি করতে চাই।"

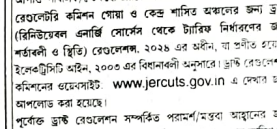
মাহিন্দ্রা লজিস্টিকস 'এমিশন অ্যানালিটিক্স রিপোর্ট' চালু করেছে

মুম্বাই : ভারতের ৭৮তম স্বাধীনতা দিবস উদযাপন করে, মাহিন্দ্রা লজিস্টিকস - ডিমোটিভেটেড লজিস্টিকস সমাধান প্রদানকারী, তার অত্যাধুনিক 'এমিশন অ্যানালিটিক্স রিপোর্ট' চালু করেছে। এই প্রতিবেদনটি তাদের কার্বন নিগমনের ট্রেন্ড-টাইম ভিত্তিক বিশ্লেষণ প্রদান করে। এবং এটি তাদের সাপ্লাই চেইন কার্বনাইজেশন কার্যক্রম ক্ষমতা দেয়। এটি তাদের উপর কোম্পানিগুলিকে তাদের স্কোপ ৩ কার্বন নিগমনের হ্রাস এবং আরও অনেক কিছুর বিস্তারিত অন্তর্দৃষ্টি প্রদান করে। মাসিক সাবস্ক্রিপশন-ভিত্তিক। লঞ্চের বিষয়ে মন্তব্য করতে রামপ্রবীণ স্বামীনাথন, ভিজি ডিরেক্টর এবং সিইও, মাহিন্দ্রা লজিস্টিকস লিমিটেড, বলেছেন, ''লজিস্টিকস আজ স্টেকহোল্ডার, গ্রাহক, সম্প্রদায় এবং গ্রহের জন্য মূল্য তৈরি করা। ভারতের ৭৮ তম স্বাধীনতা দিবস উদযাপন, আমরা ইডেল - আমাদের থ্রিল লজিস্টিক ইকোসিস্টেম, আমাদের গ্রাহকদের তাদের সাপ্লাই চেইন ডিকার্বনাইজ করার জন্য ক্ষমতায়নের একটি অংশ হিসেবে এমিশন অ্যানালিটিক্স রিপোর্ট' চালু করার মাধ্যমে 'মুক্তি থেকে মুক্তি' উদ্যাপন করছি। মাহিন্দ্রা লজিস্টিকস, আমরা ২০৭০ সালের মধ্যে নেট-জিরো গ্রহণ্যার ভারতের উচ্চাভিলাষী লক্ষ্যে অবদান রাখতে প্রতিশ্রুতিবদ্ধ, একটি টেকসই লজিস্টিক নেটওয়ার্ক ধারণ চালিত একটি ভবিষ্যত সরবরাহ শৃঙ্খল তৈরি করতে এবং আমাদের ক্রিয়াকলাপে পরিবেশ সচেতনতাকে একীভূত করতে প্রতিশ্রুতিবদ্ধ। লঞ্চের বিষয়ে মন্তব্য করতে গিয়ে, স্বাতন্ত্রী ঘোষ, চিফ সাসটেইনেবিলিটি অ্যান্ড সিএসআর অফিসার মাহিন্দ্রা লজিস্টিকস লিমিটেড, বলেছেন, "ভারতের মতো দ্রুত বর্ধনশীল অর্থনীতিতে, কুলনাদু পরিবর্তনের বিরুদ্ধে লড়াই একটি গুরুত্বপূর্ণ প্রচেষ্টার নেতৃত্ব দেওয়া সমস্যা। প্রয়োজনীয় বিশ্বের করে সাপ্লাই চেইনের ক্ষেত্রে কার্বন নিগমন। ক্ষেত্রে এবং ডেটার অনুপস্থিতিতে তা চ্যালেঞ্জ আরও কঠিন। জলবায়ু-কেন্দ্রিক এজেন্ট দ্বারা চালিত চালান-স্তরের নির্গমন কিভাবে প্রতিবেদনের মাধ্যমে তার সাথে শিপমেন্টের জন্য বিয়েল টাইমে কার্বন ফুটপ্রিন্ট ট্র্যাক করতে পারে, আমাদের গ্রাহকদের তাদের নির্গমন সক্রিয় বিশ্লেষণ আরও করতে পারে এবং ডিকার্ব অর্থনৈতিক মূল্যায়ন করতে পারে। রিপোর্ট থেকে শুরু করে লো-কার্বন সিদ্ধান্ত নেওয়া পর্যন্ত, প্রতিটি ধাপে আমরা একটি সমন্বিত লজিস্টিক প্ল্যানার হিসেবে আমাদের গ্রাহকদের তাদের সাথে অংশীদারি করার প্রত্যয় ব্যক্ত।

সিডিপিও অফিসে চাবি ঝুলিয়ে বিক্ষোভ আইসিডিএস কর্মীদের

জয়নগর : ওয়েস্ট বেঙ্গল অঙ্গনওয়াড়ি ওয়ার্কার্স এন্ড হেলপার ইউনিয়নের অভিযোগ, দফিণ ২৪ পরগনা জেলার জয়নগর-১ নম্বর ব্লকে অঙ্গনওয়াড়ি কর্মী কমানা মিস্ত্রির মৃত্যু ও অগ্নি পারিবিক মারধর করা। এ বিষয়ে তারা সুপারভাইজারের কে জানালে এখনো পর্যন্ত তার কোনো ব্যবস্থা গ্রহণ করা হয়নি। এই ঘটনার প্রতিবাদে ও ব্লকের অসমওয়াড়ি কর্মী সহায়িকারা তারা বিডিও অফিস চত্বর ঘেরোয়া করে এবং সিডিপিও অফিসে তালা ঝুলিয়ে বিক্ষোভ দেখায়। কর্মক্ষেত্রে আইসিডিএস প্রকল্প ও সহায়িকাদের হেনস্তা করার প্রতিবাদে তারা সিডিপিও কাছে বিচার চায়। ওইকেদিন কেটে যাবার পরেও পুলিশের কোন রুপ শাস্তি না মেলায় অবশেষে তারা এই পন্থা বেছে নেয়। ফলত তাদের দাবি ইতিপূর্বে তাদের বইকর্মীদের কর্মক্ষেত্রে এমনই সবুজ আচ্ছাদন বাড়ানোর জন্যই অবদান রাখি না বরং আমাদের সম্প্রদায়ের মধ্যে পরিবেশগত স্টুয়ার্ডশিপের সংস্কৃতিকেও লালন করি। আজ বোপিত প্রতিটি গাছ পৃথিবীর মাতার প্রতি আমাদের সম্মিলিত দায়িত্ব এবং একটি বাস্তবক, আরও টেকসই ভবিষ্যতের প্রতি এক শিকড় মাটির অনেক নিচু পর্যন্ত গিয়ে মাটিকে ধরে রাখে। দেজন্যই আমরা তাল গাছ রোপণ করি কুলতলী পঞ্চায়েত সমিতির বন ও ভূমি দপ্তরের কর্মাধ্যক্ষ শাহানাজ শেখের কথায় তালের শিকড় বহুদূর পর্যন্ত যায়। দেজন্যই আমরা শিক্ষকদের নিয়ে নদীর পাড়ে তালের আটি নিয়মিত রোপণ করা হচ্ছে। কুলতলী পঞ্চায়েত সমিতির পূর্ত ও পরিবহন দপ্তরের কর্মাধ্যক্ষ হাজেরা নস্করের কথায় সকল কর্মাধ্যক্ষরা এই কাজে এগিয়ে এসেছে। অন্যান্যদিনির সহ কুলতলী শিক্ষক থেকে স্বেচ্ছাসেবী সংগঠনের সদস্যরা। এক উদ্যান আধিকারিক সুচন্দন বৈদ্যকে এই প্রসঙ্গে জিজ্ঞাসা করলে তিনি জানান প্রী রামকৃষ্ণ সেবাশ্রম বেলুড় মঠ ও মিশনের সম্পাদক মহারাজ স্বামি নির্মলানন্দ মহারাজ আমাদেরকে এ বিষয় নিয়ে ভাবনাচিন্তার কথাও জানান। আমরা বিশা পারিমাণকে যদি এমন উদ্যোগ গ্রহণ করতে পারি তাহে স্তুতি কি।





জয়েন্ট ইলেকট্রিসিটি রেগুলেটরি কমিশন

জনস্বার্থে বিজ্ঞপ্তি

জয়েন্ট ইলেকট্রিসিটি রেগুলেটরি কমিশন (গোয়া রাজ্য এবং কেন্দ্রশাসিত অঞ্চলের জন্য) আয়ুন করছে প্রস্তাবনা/মতামত টিনপুট/ আপত্তি পারলিক/স্টেকহোল্ডারদের নিকট হতে **জয়েন্ট ইলেকট্রিসিটি রেগুলেটরি কমিশন গোয়া ও কেন্দ্র শাসিত অঞ্চলের জন্য ট্রান্সমিশন (রিনিউয়েবল এনার্জি সোর্সেস থেকে টারিফ নির্ধারণের জন্য শর্তাবলী ও স্থিতি) রেগুলেশন, ২০২৯** এর প্রধীন, যা ভলীত হয়েছে ইলেকট্রিসিটি অইন, ২০০৩ এর বিধানাবলী অনুসারে। ড্রাফ্ট রেগুলেশন কমিশনের ওয়েবসাইট www.jercuts.gov.in এ দেখার জন্য আপলোড করা হয়েছে।

পূর্বোক্ত ড্রাফ্ট রেগুলেশন সম্পর্কিত পরামর্শ/মতামত আহ্বানের জন্য এতদ্বারা বিজ্ঞপ্তি করা হয়। পরামর্শ/মতামত গ্রহণের শেষ তারিখ হল এই বিজ্ঞপ্তি প্রকাশের তারিখ থেকে ২১ দিন। মতামত/পরামর্শ এই কমিশনের নিকট ইমেল অথবা ডাকযোগের মাধ্যমে উপরিউক্ত ইমেল আইডি/কমিশনের ঠিকানায় ১৩.০৯.২০২৪ তারিখের মধ্যে।

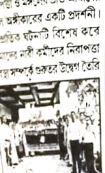
স্থা/-
(এস. ডি. শর্মা)
সেক্রেটারি, (আই/সি), জেইআরসি

CBC 34124/12/0011/2425

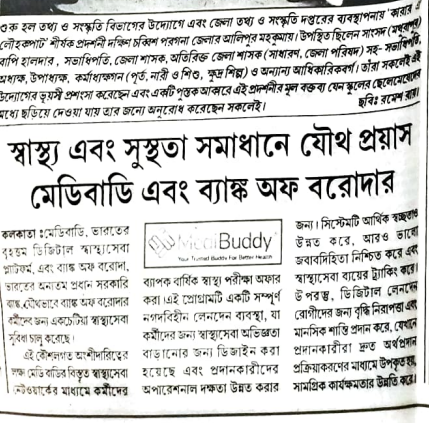
সাপ্তাহিক ছুটির দিনেও ইন্ডিয়া ডামা প্রতিবাদে টেকনো

সাপাতালের কর্মীরা

তা আরজি কর হাসপাতালের তিক ঘটনার প্রতিক্রিয়ায়, ন ইন্ডিয়া দামা হাসপাতালের ত কর্মীরা আজ একটি নীরব ন দিচ্ছিলের আয়োজন করেছে। সবা পেশাদারদের, বিশেষত দের উপর ক্রমবর্ধমান দের বিষয়ে তাদের গভীর প্রকাশ করতে এবং কর্মক্ষেত্রে ভার নিরাপত্তা ব্যবস্থার দাবিতে দাবা অনুষ্ঠিত হয়েছিল।এই পরিবেশ স্বাস্থ্যসেবা কর্মীদের ও ক্ষেত্রের প্রতি আমাদের ও অঙ্গীকারে একটি প্রদর্শনী। ঘটনাটি বিশেষ করে ন নারী কর্মীদের নিরাপত্তা সম্পর্কে গভীর উদ্বেগ তৈরি



করেছে। ঐ ঘটনার মাধ্যমে আমরা বিভিন্নক্ষেত্রে দুর্বল এবং সবার জন্য একটি নিরাপদ কর্মক্ষেত্র নিশ্চিতের জোর দাবি জানাই। সকলের কাছে আমাদের আবেদন, আপনারা যে কোনো ধরনের সহিংসতা বা অন্যায়ের বিরুদ্ধে সোচ্চার হন। আমাদের জন্য আমাদের সহিংসতা মুক্ত কর্মক্ষেত্র নিশ্চিত করুন। ইন্ডিয়া ডামেক্স কো-অপারেশন অ্যান্ড কনসালটেন্সি ব্যুরো(ইন্ডি কলকাতা



ওরু হল তথ্য ও সংস্কৃতি বিভাগের উদ্যোগে এবং জেলা তথ্য ও সংস্কৃতি দপ্তরের ব্যবস্থাপনায় 'কারার ই লৌহকপাট' শীর্ষক প্রদর্শনী দক্ষিণ চব্বিশ পরগনা জেলার আলিপুর মহকুমায়। উপস্থিত ছিলেন সাংসদ (মুখ্যমন্ত্রী) বাপি হালদার , সভাধিপতি, জেলা শাসক, অতিরিক্ত জেলা শাসক (সাধারণ, জেলা পরিষদ) সহ- সভাধিপতি, অঞ্চাক, উপাধ্যক্ষ, কর্মাধ্যক্ষগন (পূর্ত, নারী ও শিশু, ক্ষুদ্র শিল্প) ও অন্যান্য আধিকারিকবর্গ। তাঁরা সকলেই এই উদ্যোগের ভূয়সী প্রশংসা করেছেন এবং একটি পুস্তক আকারে এই প্রদর্শনীর মূল বক্তব্য যেন স্কুলের ছেলেমেয়েদের মধ্যে ছড়িয়ে দেওয়া যায় তার জন্য অনুরোধ করেছেন সকলেই।
ছবিঃ রমেন রায়

স্বাস্থ্য এবং সুস্থতা সমাধানে যৌথ প্রয়াস মেডিবাডি এবং ব্যাঙ্ক অফ বরোদার

কলকাতা :মেডিবাডি, ভারতের বৃহত্তম ডিজিটাল স্বাস্থ্যসেবা প্লাটফর্ম, এবং ব্যাঙ্ক অফ বরোদা, ভারতের অন্যতম প্রধান সরকারি ব্যাঙ্ক,যৌথভাবে ব্যাঙ্ক অফ বরোদার কর্মীদের জন্য একচেটিয়া স্বাস্থ্যসেবা সুবিধা চালু করেছে।

এই কৌশলগত অংশীদারিত্বের লক্ষ্য মেডিবাডির বিশ্বস্ত স্বাস্থ্যসেবা নেটওয়ার্কের মাধ্যমে কর্মীদের অপারেশনাল দক্ষতা উন্নত করার

ব্যাপক বার্ষিক স্বাস্থ্য পরীক্ষা অফার করা।এই প্রোগ্রামটি একটি সম্পূর্ণ নগদবিহীন লেনদেন ব্যবস্থা, যা কর্মীদের জন্য স্বাস্থ্যসেবা অভিজ্ঞতা বাড়ানোর জন্য ডিজাইন করা হয়েছে এবং প্রদানকারীদের প্রশাসনিক বোঝা হ্রাস করে। জন্য। সিস্টেমটি আর্থিক স্বচ্ছতাও উন্নত করে, আরও ভালো জবাবদিহিতা নিশ্চিত করে এবং স্বাস্থ্যসেবা ব্যয়ের ট্র্যাকিং করে। উপরন্তু, ডিজিটাল লেনদেন রোগীদের জন্য বৃদ্ধি নিরাপত্তা এবং মানসিক শান্তি প্রদান করে, যেখানে প্রদানকারীরা দ্রুত অর্থপ্রদান প্রক্রিয়াকরণের মাধ্যমে উপকৃত হন, সামগ্রিক কার্যক্ষমতার উন্নতি করে।

No.5-4/PCC/Recruit. MP/2024/366

ANDAMAN & NICOBAR ADMINISTRATION

Dolly Gunj, Port Blair 744103 Tel.:250370
E-mail: dstpcc-andamans@nic.in

Date: 09/08/2024

VACANCY NOTICE

The Andaman & Nicobar Pollution Control Committee, Department of Science & Technology invites application for the posts of Scientist,Junior Scientific Assistant, Accountant, Junior Lab.Assistant and Field Assistant purely on Contract Basis for a period of 01 year extendable based on performance.

For complete details of Vacancy Notice and Application Proforma, kindly visit the departments website https://dstpcc.andaman.gov.in/and A & N Administration web site https://www.andaman.gov.in.

Member Secretary
Andaman & Nicobar Pollution Control Committee

11174/24

(116)

Annexure-III

5-2/PCC/Fin. Asst./2007/1387
अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair-744 103 Tel/Fax 250370
e-mail: dstandamans@gmail.com

Dated: 16/03/2022

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi -110032

Sub: **Submission of approved action plan for utilization of funds released under the scheme-Control Pollution under the sub-component-'Assistance for Abatement of Pollution' -reg.**

Ref: 1) MoEF&CC CP Division letter no. G-21011/1/2018-CPW dated 16-09-2020.
2) CPCB Letter No. PCP/CoP/AAoP/2020-21/2885 dated 02-07-2021.
3) This office letter no. 5-2/PCC/Fin.Asst./2007/604 dated 11-09-2021.

Sir,

This is with regard to the sanctioned amount of Rs. 1,00,00,000/- (Rupees One Crore only) towards Grants-in-Aid (General) under the Scheme Control of Pollution under the sub-component-Assistance for Abatement of Pollution for the financial year 2020-21 transferred by the Central pollution Control Board (CPCB) on March 31,2021. The Andaman Nicobar Pollution Control Committee have received Rs.1,00,00,000/- (One Crore only) from CPCB, in the account 'Andaman Nicobar Administration Pollution Control Committee' bearing an account no. 40107407042 vide NEFT No. IBKL210405837640 IBKL0000268 dated 05-04-2021.

On the basis of the Terms of Reference provided by the CPCB, ANPCC has prepared a Draft Action plan for utilization of funds released under the Scheme Control of Pollution under the sub-component-'Assistance for Abatement of Pollution' and submitted to the competent authority of Andaman & Nicobar Administration for approval.

In this regard, it is informed that the Action Plan has been approved by the competent authority and same is submitted to you for kind perusal and information please. Further, the Utilization Certificate in respect of the sanctioned amount will be submitted once the above approved action plan is implemented.

Yours faithfully

16/3/22

Member Secretary, ANPCC

Copy to: 1) The Under Secretary, Government of India CP Division, Ministry of Environment, Forest & Climate Change 2nd Floor, Prithvi Wing, Indira Paryavaran Bhawan Aliganj, Jor Bagh Road, New Delhi-110003, , for kind information.

2) The Additional Director & DH- PCP Division, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -110032, for kind information.

3) PS to Secretary, S&T/ Chairman ANPCC for kind information of Secretary, S&T/ Chairman ANPCC, A&N Administration.

15/3/22

Member Secretary, ANPCC

Draft Action Plan for Utilization of Funds

1. Introduction of Control of Pollution Scheme:

The 'Control of Pollution Scheme' is the Central Sector Scheme of the Ministry of Environment, Forest and Climate Change (MoEF&CC) under the umbrella category of Environment Protection with a total cost of the scheme is Rs. 3518.5 crore and the duration is Five years i.e. 2021-22 to 2025-26. This scheme is continuation of an existing scheme 'Control of Pollution' that was started in the year 2018-19. The following Central Sector Schemes are being rationalized and merged as per recommendation of the third party evaluation report of the existing schemes namely **'Control of Pollution Scheme'** and **'Assistance for Abatement of Pollution'.**

The Scheme will comprise of following sub schemes/ components:

a) Assistance for abatement of Pollution to Central Pollution Control Board (CPCB) and State Pollution Control Boards/ Pollution Control Committee (SPCBs/PCCs) in lieu of Water Cess funds subsumed with GST to all the SPCBs/PCCs;
b) National Clean Air Programme (NCAP)
c) Environmental Monitoring Programme;
d) Assistance for Abatement of Pollution & Ongoing projects under the CETP and CT Scheme;
e) Research Programmes;
f) Outreach Programmes;

Details of Release of funds to ANPCC:

The payment of Rs. 26,31,32,993/- has been sanctioned by competent authority towards Grant-in Aid(General) to the CPCB under the Scheme **Control of Pollution** under the sub-component- **'Assistance for Abatement of Pollution'** for financial Year 2020-21 vide letter no. G-21011/1/2018-CPW dated 16-09-2020 by GoI, MoEF&CC (CP Division) and directed to the CPCB shall further release the funds to the SPCBs/PCCs of Arunachal Pradesh, **Andaman & Nicobar,** Jammu & Kashmir and Ladakh, Lakshadweep, Manipur.

The CPCB vide NEFT No. IBKL210405837640 IBKL0000268 dated 05-04-2021 have transferred an amount of **Rs. 1,00,00,000.00 (Rupees One Crore only)** to the Andaman and Nicobar Pollution Control Committee (ANPCC) account namely 'Andaman and Nicobar Administration Pollution Control Committee' under the above scheme.

2. Action Plan for utilization of funds:

The following action plan for utilization of funds along with fund distribution is prepared on the basis of Terms of Reference given by the CPCB vide letter no. PCP/CoP/AAoP/2020-21/2885 dated 02-07-2021 (Placed at **Annexure-A).**

Sr. No.	Proposed Action Plan	Estimated Amount in (Lakh)
1.	Procurement of Laboratory equipments for upgradation of existing environmental laboratory	30
2.	Engagement of Scientific and Technical staff for performing laboratory works.	30
3.	Awareness and education, seminars/ workshops/ conference programmes on Air pollution, Water Pollution, Solid, Plastic, Bio-medical waste management.	5
4.	Laboratory upgradation (construction & infrastructural development).	18
5.	Capacity building of SPCBs/PCCs through semi-government organisations and NGOs.	5
6.	E-governance and IT infrastructure.	7
7.	Survey and Documentation studies, Pollution assessment etc.	3
8.	Annual maintenance of equipments/ gadgets/ machineries etc.	2
	Total	**100 Lakh**

I. Procurement of Laboratory equipments for upgradation of existing environmental laboratory:

Present status:

The ANPCC Environmental Laboratory has been established in the year 2007 for measuring the pollution levels in Andaman & Nicobar Islands. Over the period, the Machineries, Equipment/ Apparatus have become obsolete and are not in condition for recalibration and analysis of pollutants. In such circumstances, it is essential to strengthen the existing laboratory with modern machineries, equipment/ Apparatus with latest specifications for analysis of Physical, Chemical and Biological Parameters of water/ waste water and air samples.

(114)

At present ANPCC only capable to test/ assess the following Water, Air & Noise parameters:

I. Water Parameters -		Machineries/ Equipments used
1. pH-Value	-	Digital Handheld pH-meter
2. Temperature	-	
3. Dissolved Oxygen	-	Digital Handheld DO-meter
4. Conductivity	-	Digital Table top conductivity-meter
5. Total Dissolved Solids	-	
6. Salinity.	-	

II. Air& Noise Parameters:		Machineries/ Equipments used
1. PM-10	-	Dust-sampler
2. Ambient Noise	-	Noise level meter

Proposal:

In this regard, for further strengthening of existing ANPCC Environmental laboratory is essentially required. A draft proposal for purchase of Equipments, reagents and Glass wares with their detail specifications and approximate cost is submitted for approval.

The draft proposal consists of Equipments, reagents and Glass wares required for analysis of following parameters are: **pH, Conductivity, Total Suspended solids & Total Dissolved solids, Portable Water Analysis Kit, Turbidity, Acidity, Alkalinity, Biochemical Oxygen Demand (BOD), Chloride, Residual Chlorine, Chemical Oxygen demand (COD), Dissolved Oxygen, Total Hardness, Total Coliform & Faecal Coliform, Sulphate, Oil and Grease, PM 2.5 and PM 10, Field Water Testing Kit.** (Details are placed at **Annexure- I**).

The total approximate cost of the proposed equipments and chemicals are as given below:

Item	Approx. Cost (Rs.)
a) Equipments / Apparatus	28,84,000.00
b) Chemicals	58,820.00
Total Amount	**29,42,820.00**

The above referred cost is based in the information received from the **Tamil Nadu Pollution Control Board (TNPCB) in** response to the request made by ANPCC regarding specification required for strengthening of Pollution Laboratory, the List of Instruments, Glass wares and chemicals and their approximate cost. (Details are placed at **Annexure-II**).

II. Engagement of Scientific and Technical staff for performing laboratory works.

As per "Guidelines for Establishment, Evaluation and Gradation of Environmental Laboratories, Central Pollution Control Board, 1996", for the population less than 10 Lakh, a state/ UT should have Grade 'C' Laboratory with the Minimum manpower required for is as follows:

S.No.	Skilled/Unskilled manpower	Total No.
1	Scientist B	01
2	Jr./Sr. Scientific Assistant	02
3	Jr./Sr. Lab Assistant	02
4	Field/Lab Attendant	01
Total		**06**

At present, Andaman & Nicobar Pollution Control Committee, Department of Science & Technology had already recruited the following staffs on contract basis for a period of 1 year w.e.f. 01-09-2020.

S.No.	Name of Post	No. of Post
1	Scientist	01
2	Jr. Environmental Engineer	01
3	Jr. Scientific Assistant	01
Total		**03**

In view of above, it is proposed to initiate the process of recruitment of the following officials for smooth functioning of ANPCC laboratory-

S.No.	Name of Post	No. of Post	Emoluments(Rs.)
1	Jr./Sr. Scientific Assistant	01	30,000/- pm
2	Jr. lab Assistant	01	20,000/- pm
3	Field Assistant	02	18,000/- pm
Total		**04**	**86,000/-pm**

The total approximate fund required for the salary of the above proposed staff will be Rs 10,32,000/- per year.

III. Awareness and education, seminars/ workshops/ conference programmes on Air Pollution, Water Pollution, Solid, Plastic, Bio-medical and other waste management.

a) As per the **Water (Prevention and Control of Pollution) Act, 1974**, CHAPTER IV - POWERS AND FUNCTIONS OF BOARDS under section 17 Functions of State Boards- under clause:1 (a) to plan a comprehensive programme for the prevention, control or abatement of pollution of streams and wells in the State and to secure the execution thereof.

(i) As per the **Air (Prevention and Control of Pollution) Act, 1981**, CHAPTER III - POWERS AND FUNCTIONS OF BOARDS under section 17 Functions of State Boards- under clause: 1 (a) to plan a comprehensive programme for the prevention, control or abatement of air pollution and to secure the execution thereof.

(ii) As per the **Solid waste management Rules, 2016**, under section 15- Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.- clause zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-

(iii) not to litter;
(iv) minimise generation of waste;
(v) reuse the waste to the extent possible;
(vi) practice segregation of waste into bio–degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
(vii) practice home composting, vermi-composting, bio-gas generation or community level composting;
(viii) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for nonbiodegradable waste;
(ix) storage of segregated waste at source in different bins;

(x) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and

(xi) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.

b) Programmes on Plastic Waste Management:

Awareness and education programme on the following topics may be carried out:

(i) Elimination of Single Use Plastic in ANI

(ii) Ban on single use plastic as per the Andaman & Nicobar Gazette notification no. 186 dated 05-09-2019.

(iii) Using of 100% compostable/ biodegradable plastic as per the Andaman & Nicobar Gazette notification no. 225 dated 24-09-2019.

c) Programmes on Bio-medical waste management:

As per the Bio-medical Waste Management Rules, 2016 section-6 Duties of authorities under Schedule-III- Responsibilities of State Pollution Control Boards and Pollution Control Committee point vi). Organizing training programmes to staff of health care facilities and common bio-medical waste treatment facilities Staff on **segregation, collection, storage, transportation, treatment and disposal of biomedical wastes.**

Creating awareness on COVID-19 Bio-medical waste (as part of Domestic Hazardous Waste) generated from homes/ quarantine homes/ home care facilities.

d) Awareness and education programmes on **Important National and International Environmental days** as given below:

a)	World Wetlands Day	2nd Feb
b)	National Science Day	28th March
c)	World Wildlife Day	3rd March
d)	World Water Day	22nd March
e)	World Heritage Day	18th April
f)	International Mother Earth Day	22nd April
g)	International Biodiversity Day	22nd May
h)	World Environment Day	5th June
i)	World Nature Conservation Day	28th July

j)	Akhshay Urja Diwas	20th August
k)	International Ozone day	16th September
l)	International Coastal Clean Up Day	18th September
m)	Wildlife Week World	1st -7th October
n)	World Animal Welfare Day	4th October
o)	International Day for Natural Disaster	2nd Wednesday of October
p)	National Pollution Prevention Day	2nd December
q)	Bhopal Gas Tragedy Day.	3rd December

In view of the above referred acts and rules, it is the duty of the ANPCC to conduct/ organize the awareness and education programmes on regular basis. In this regard, the proposed amount may be utilized for awareness programmes like organising seminars with local bodies and general public, pictorial presentations, news articles etc. and orgnising educational programmes like state level seminars, drawing and SI competitions among the school and college students.

IV. Laboratory upgradation (construction & infrastructural development).

Present Status:

The present infrastructural conditions & facilities of ANPCC Laboratory, including Water Supply System, Sanitation & Electrification/ Electric Connection are not in condition. Hence the pollution parameters like Water, Air & Noise couldn't be analysed in the Laboratory.

In order to properly analyse water & Air quality parameters, the ANPCC Laboratory should have proper infrastructural facilities with regular supply of water, internal electrical wiring as well as civil works for repair and maintenance of the Pollution Control Laboratory Building.

Proposal:

Several correspondences were already made with the concerned authorities of APWD and Electricity departments for repair and maintenance of electrical and civil works including water supply. The electricity department has initiated the electrical works. The earmarked amount can be utilized for further upgradation of facilities and development of existing laboratory.

V. Capacity building of SPCBs/PCCs through semi-government organisations and NGOs.

Present Status:

At present ANPCC doesn't have Technical expertise for the monitoring & enforcement of various Environmental Acts and Rules, Analysis and management of Environmental data, Issues and challenges on waste management etc.

Proposal:

It is proposed to strengthen ANPCC by imparting training and education through CPCB and MoEF&CC and Autonomous Institutions / Statutory Bodies under the Central and State Governments on the following topics:

a) Compliance Monitoring & Enforcement Environmental Acts and Rules
b) Data Management: Collection, Collation and Analysis of Environmental Data
c) Waste Management:. Policies, Issues, Challenges and Way Forward
d) Continuous Emission Monitoring System: From Understanding To Implementation
e) Foundation and specialized Courses on preparing of Air & Water Quality management plans.
f) Exposure visit to Central Pollution Control Boards and State Pollution control boards to enhance the Best Practices adopted in Environmental Governance.

VI. E-governance and IT infrastructure:

Present Status:

The present IT infrastructure were installed long back which is outdated and doesn't support the present software technologies and incurs huge maintenance cost due to non-availability of outdated parts. Most of the services of this department are functioning on online mode which includes Consent Management-ANOCMMS, Environmental Clearance- PARIVESH, Extended Producer Responsibility- ANEPR Portal, COVID19 Bio-medical waste management Portal, attending regular Video Conferences etc. Fluctuation in internet connection regularly disturbs the workflow as most of the works of ANPCC are carried out through online mode. To meet the future prospects with technological advancement a strong infrastructure in IT is unavoidable. In this regard, it is essential for new procurement and installation of equipments and FTTH internet connection to maintain the work of ANPCC and DST.

Proposal:

It is proposed to purchase the following IT equipments/ services in this regard:

a) New FTTH internet connection

b) Outdoor LED display screen: (Approx. cost: Rs. 1,00,000/-).
   i) for display of pollutant analysis data
   ii) for display of real time monitoring data
   iii) for creating awareness among general public

c) Indoor LED display screen: (Approx. cost: Rs. 1,10,000/-).
   i) for display of waste management practices in the Solid Waste Management (SWM), the Plastic Waste Management (PWM), the Bio-medical Waste Management (BMW) etc.
   ii) for display of latest NGT directions, Salient features of Environment Protection Acts/ Rules etc.

d) A separate IT cell including telephone line, for addressing public grievances regarding Online Consent Management, Environmental Clearance, Extended Producers Responsibility, Annual Reports etc.

VII. Survey and Documentation studies, Pollution assessment etc.

Technical Studies for R&D, survey and documentation for creation of environmental database and consultation in the area of pollution abatement through CPCB, SPCB and Autonomous Institutions / Statutory Bodies under Central and State Government is needed which shall include studies for revision of :

i) Identification of sources of pollution and incorporating new technological advancements/ environment friendly solutions required for mitigating harmful effects.
ii) Estimation of quantity of all types of waste generated in ANI on half yearly basis and method of disposal.
iii) Quantification of Effluent discharge by prominent industries.
iv) Studies for identification of sites of Marine floating waste originating from foreign countries.
v) Market survey for assessing different types of plastics available.
vi) R&D studies for identification of alternatives for Single Use Plastic.
vii) Action plan for elimination of Single Use Plastic and Management of plastic waste in ANI.
viii) State action plan for Climate change (SAPCC) etc.

ix) District Environment Plan,
x) Coastal Waste management plan

VIII. Annual maintenance of equipments/ gadgets/ machineries etc.

All equipments/ gadgets/ machineries requires regular upkeep and maintenance/ calibration/ replacements and top up of chemicals/ reagents etc. for smooth functioning of all equipments/ gadgets/ machineries to generate continuous pooling of pollution data to monitor the pollution level and to meet the standards prescribed as per the provisions of various Acts and Rules in force. In this regard, the proposed amount under this slab may be utilized to meet the above requirements.

3. Conclusion:

The action plan is prepared as per the terms of reference given by the MoEF&CC under the scheme of Control of Pollution- 'Assistance for Abatement' for utilizing released fund of rupees 'One Crore'.

The Plan includes the creation of bare minimum laboratory facilities and to engage the scientific and technical staff for a period of three years as per the funds allocated for salary component, to further strengthen the existing Environmental Laboratory, procurement and installation of minimum equipment/machineries required for assessing the pollution levels and to develop the minimum infrastructural facilities to meet the CPCB norms. The plan also includes the capacity building for the scientific and technical staff through Semi govt. organization and other Central Training Institutes. Conductions of various programs with local bodies, general public, school and college students are covered in the plan to create awareness about the impact of pollution on human and environment health to reduce the pollution and health hazards.

The plan also covers the updation of IT infrastructure to implement the e-governance programs and documentation works carried by the Andaman and Nicobar Pollution Control Committee.

The action plan addresses all the aspects to strengthen the laboratory, manpower, capacity building, IT infrastructures, implementation of acts/rules, awareness activities, survey and documentations. Implementation of action plan will create minimum facilities required for ANPCC to implement time to time Orders/ Directions issued from Hon'ble NGT on curbing pollution and to monitor pollution levels so that a minimum pollutant analysis data could be made possible for future plans and core research work.

Unless the above available data and the data after enforcement of environmental Acts and rules is analysed, the effect of such enforcement could not be measured.

27/10/21

V.V. Dinesh Kumar,
Member Secretary, ANPCC

Annexure 3113

Dir Sushil 22/07/21 833 Dt. 22/07/21

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
Speed Post MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT OF INDIA

PCP/CoP/AAoP/2020-21/ 2885

Dated: 02/07/2021

To

The Member Secretary
Andaman & Nicobar Pollution Control Committee
South Andaman, A & N Islands
Department of Science & Technology,
Dollygunj, Port Blair - 744103,

Sub: Request for submission of Statement of Expenditure and Utilization Certificate w.r.t. released funds under the scheme - Control of Pollution under the sub-component- 'Assistance for Abatement of Pollution' for the financial year 2020-21 - reg.

Ref: MoEF&CC letter no. G-21011 / 1 / 2018-CPW dated September 16, 2020

Sir,

The sanctioned amount of **Rs. 10000000 / - (Rupee One Crore only)** towards Grants-in-Aid (General) under the scheme Control of Pollution under the **sub-component- Assistance for Abatement of Pollution** for the financial year 2020-21 has been transferred by Central Pollution Control Board (CPCB) on March 31, 2021 to Andaman & Nicobar Pollution Control Committee to the following account:

Beneficiary Name	Andaman & Nicobar Administration Pollution Control Committee
Bank Account Number	40107407042
IFSC Code	SBIN0000156
9 Digit MICR Code	744002001

Terms of Reference:

A. Allocated funds may be utilized for following activities:
   i. Utilization on programme and activities related to the prevention and control of all facets of pollution including water and air.
   ii. Laboratory development
   iii. Pollution assessment,
   iv. Training & Mass awareness etc.
B. Expenditure on salary and establishment should not be more than 50% of financial support.
C. Minimum of 5% of total fund shall be utilized for the purpose of e-governance and IT applications.
D. To ensure that funds are utilized as per terms and conditions of MoEF&CC sanctioned letter.

It is requested that the Statement of Expenditure and Utilization Certificate in respect of the above sanction may be furnished to The Member Secretary, CPCB, Delhi under intimation to CP Division, MoEF&CC as per prescribed format (GFR 12-A) in GFR. 2017 (Copy enclosed).

It is to inform that, if the sanctioned fund is not utilized as per the sanction order, you may submit a separate request to MoEF&CC with copy to CPCB to carry forwarding the unspent amount to the current financial year 2021-22.

Yours faithfully,

2/7/21

(G. Thirumurthy)
Additional Director &
DH-PCP Division

Encl.: As above

Annexure-I

ost breakup of Sanctioned amount (Rs. 30 Lakh) for procurement of Laboratory

ıstruments/ equipments.

Parameter to be Analysed	Equipment/ Apparatus and Chemicals/ Reagents required	Approximate Cost in Rs.
pH	a) pH meter	₹ 60,000.0
	b) Magnetic Stirrer with hot plate.	₹ 15,000.0
	c) Thermometer (2 No)	₹ 7,000.0
	d) pH-4.0 Buffer Tablet	₹ 200.0
	e) pH-7.0 Buffer Tablet	₹ 200.0
	f) pH-9.2 Buffer Tablet	₹ 200.0
	g) Potassium Chloride	₹ 250.0
	Sub Total	**₹ 82,850.0**
Conductivity	a) Conductivity meter with Electrode or ATC probe	₹ 1,10,000.0
	b) Potassium Chloride	₹ 250.0
	Sub Total	**₹ 1,10,250.0**
Total Suspended solids & Total Dissolved Solids	a) Analytical Balance (2 nos.)	₹ 2,80,000.0
	b) Vacuum filtration apparatus.	₹ 30,000.0
	c) Hot air Oven	₹ 40,000.0
	d) Filter paper of pore size 2-2.5 um or equivalent to Whatman filter no. 542.	₹ 5,000.0
	e) Silica gel desiccant	₹ 2,000.0
	f) Dish Tong (2 No.)	₹ 1,000.0
	g) Heating Mantle	₹ 10,000.0
	Sub Total	**₹ 3,68,000.0**
Portable water analysis (pH, DO, Conductivity, TDS, Turbidity, Salinity, Temperature, Color)	a) Portable water analysis kit	₹ 2,30,000.0
	b) Tissue Paper (4 Nos.)	₹ 400.0
	Sub Total	**₹ 2,30,400.0**
Turbidity	a) Turbidity meter	₹ 60,000.0
	b) Hexamethylene Tetramine	₹ 325.0
	c) Hydrazine sulphate	₹ 580.0
	Sub Total	**₹ 60,905.0**
Acidity	a) Dispenser Burette	₹ 20,000.0
	b) Wash bottle	₹ 650.0
	c) Sodium Hydroxide	₹ 750.0
	d) Phenolphthalein	₹ 300.0
	e) Methyl Orange	₹ 250.0
	f) Ethyl Alcohol	₹ 250.0
	Sub Total	**₹ 22,200.0**
Alkalinity	a) Standard sulphuric acid	₹ 650.0
	b) Phenolphthalein	₹ 290.0
	c) Bromocresal Green	₹ 600.0
	d) Methyl Red	₹ 300.0
	e) Ethyl alcohol	₹ 250.0

		Sub Total	₹	**2,090.0**
	Biochemical Oxygen Demand (BOD).	a) BOD incubator	₹	55,000.0
		b) Laboratory Refrigerator	₹	40,000.0
		c) Portable sample storing kit	₹	2,000.0
		d) Stop Watch	₹	3,000.0
		e) Calcium Chloride	₹	300.0
		f) Magnesium sulphate	₹	300.0
		g) Ferric chloride	₹	300.0
		h) Di potassium hydrogen phosphate	₹	500.0
		i) Potassium Di hydrogen phosphate	₹	300.0
		j) Di Sodium hydrogen phosphate	₹	500.0
		k) Ammonium chloride	₹	500.0
		l) Manganous sulphate	₹	500.0
		m)potassium Hydroxide	₹	650.0
		n) Potassium iodide	₹	3,500.0
		o) Sodium Azide	₹	500.0
		p) Concentrated Sulphuric Acid	₹	600.0
		q) Starch Indicator	₹	600.0
		r) Sodium thiosulphate	₹	300.0
		Sub Total	₹	**1,09,350.0**
9	**Chloride**	a) Silver Nitrate	₹	3,000.0
		b) Phenolphthalein Indicator	₹	300.0
		c) Sodium Chloride	₹	150.0
		d) potassium chromate	₹	500.0
		Sub Total	₹	**3,950.0**
10	**Residual Chlorine**	a) Acetic acid (Glacial)	₹	350.0
		b) Sodium Thiosulphate	₹	300.0
		c) Starch Indicator	₹	600.0
		d) Potassium iodide crystals	₹	2,800.0
		Sub Total	₹	**4,050.0**
11	**Chemical Oxygen demand**	a) COD Digestor	₹	1,00,000.0
		b) Double Distillation Unit	₹	45,000.0
		c) Potassium dichromate	₹	570.0
		d) Sulphuric acid	₹	600.0
		e) Ferrous ammonium sulphate	₹	350.0
		f) Silver Sulphate	₹	2,650.0
		g) Mercuric Sulphate	₹	3,450.0
		h) Ferroin Indicator	₹	1,050.0
		Sub Total	₹	**1,53,670.0**
12	**Dissolved Oxygen**	a) Manganous sulphate	₹	500.0
		b) potassium Hydroxide	₹	650.0
		c) Potassium iodide	₹	3,500.0
		d) Sodium Azide	₹	500.0
		e) Concentrated Sulphuric Acid	₹	600.0
		f) Starch Indicator	₹	600.0
		g) Sodium thiosulphate	₹	300.0
		Sub Total	₹	**6,650.0**

13	**Total Hardness**	a) Ammonium Chloride	₹	350.0
		b) Ammonium hydroxide	₹	550.0
		c) EDTA	₹	700.0
		d) Erichrome Black T	₹	300.0
		e) Magnesium Sulphate	₹	300.0
		Sub Total	₹	**2,200.0**
14	**Total Coliform & Faecal Coliform**	a) Laminar Flow	₹	50,000.0
		b) Bacteriological Incubator	₹	25,000.0
		c) Autoclave (Vertical)	₹	37,000.0
		d) 3mm inoculating needle (2 No.)	₹	2,000.0
		e) Digital Colony Counter	₹	10,000.0
		f) Micro pipette	₹	6,000.0
		g) MacConkey Broth with neutral red (Double strength)	₹	1,400.0
		h) Brilliant Green Blue broth	₹	1,750.0
		i) Tryptone water/ Peptone water	₹	1,575.0
		j) Kovac's reagent	₹	800.0
		k) Sodium thiosulphate solution	₹	300.0
		Sub Total	₹	**1,35,825.0**
15	**Sulphate**	a) UV Spectrophotometer	₹	10,00,000.0
		b) Filter paper 0.45um	₹	2,000.0
		c) Sodium Sulphate	₹	240.0
		d) Barium Chloride	₹	250.0
		e) Gelatin	₹	1,000.0
		f) Glycerol	₹	500.0
		g) Conc. Hydrochloric acid	₹	450.0
		h) Ethyl Alcohol	₹	200.0
		Sub Total	₹	**10,04,640.0**
16	**Oil and Grease**	a) Separatory Funnel, 1L with TFE stop cock	₹	1,000.0
		b) Hydrochloric acid	₹	500.0
		c) n-Hexane	₹	400.0
		d) petroleum ether	₹	1,200.0
		e) anhydrous sodium sulphate	₹	290.0
		f) whatman 110mm dia (no.40)	₹	2,400.0
		Sub Total	₹	**5,790.0**
17	**PM 2.5 and PM 10**	a) PM2.5 Sampler as per USEPA designated manual FRM or FEM (2 Nos)	₹	**5,60,000.0**
18	**To collect samples of particulate matter, gaseous pollutants like SO2, NOx, etc**	a) Stack Sampler	₹	**80,000.0**
		Total Amount	₹	**29,42,820.0**

ANNEXURE - II

(102) (423) (421)

List of Instruments for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of the Instruments	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.,) (Approximately)	Parameter
1	pH Meter	1	56100.00	56100.00	pH
2	Conductivity meter	1	105200.00	105200.00	Conductivity
3	Analytical Balance	1	135800.00	135800.00	Total Suspended Soilds & Total Dissloved Soilds
4	Vaccum pump	1	26500.00	26500.00	
5	Hot Air Oven 105^{0}C	1	36000.00	36000.00	
6	Hot Air Oven 180^{0}C	1	36000.00	36000.00	
7	Water bath	1	25000.00	25000.00	
8	Desiccator	1	12900.00	12900.00	
9	Filtration apparatus	1	25000.00	25000.00	
10	Dispenser Buretter	1	18000.00	18000.00	Chloride
11	UV Spectrophotometer	1	953400.00	953400.00	Sulphate
12	Magnetic Stirrer	1	11600.00	11600.00	
13	BOD Incubator	1	53900.00	53900.00	BOD (3 days at 27^{0}C)
14	COD Digester	1	98700.00	98700.00	COD
15	DO Meter	1	126000.00	126000.00	Dissolved Oxygen
16	Atomic Absorption Spectrophotometer (AAS)	1	2800000.00	2800000.00	Heavy Metals
17	Fume Cubboard	1	100000.00	100000.00	
18	Mercury Analyser	1	148900.00	148900.00	Mercury
19	Laminar Flow	1	37900.00	37900.00	Total Coliform & Faecal Coliform
20	Bacteriological Incubator	1	22100.00	22100.00	
21	Autoclave	1	30000.00	30000.00	
22	3mm inoculating needle	2	1000.00	2000.00	
23	Bunsen Burner	1	500.00	500.00	

List of Chemicals for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
1	pH Buffer 4.0	1 Bottle	1x10Tablet	90.00	90.00	pH
2	pH Buffer 7.0	1 Bottle	1x10Tablet	90.00	90.00	
3	pH Buffer 9.2	1 Bottle	1x10Tablet	90.00	90.00	
4	Universal Indicator	100ml	1	70.00	70.00	
5	Potassium chloride	500g	1	130.00	130.00	Conductivity
6	Whatman 70 mm filter Paper	1 Box	1x100Nos	60.00	60.00	Total Suspended Solids
7	Potassium Chromate	500g	1	410.00	410.00	Chloride
8	Silver Nitrate	25g	1	3000.00	3000.00	
9	Sodium Chloride	500g	1	100.00	100.00	
10	Sodium Sulphate	500g	1	140.00	140.00	Sulphate
11	Magnesium Chloride	500g	1	130.00	130.00	
12	Sodium Acetate	500g	1	130.00	130.00	
13	Potassium Nitrate	500g	1	260.00	260.00	
14	Glacial acetic acid	500ml	1	200.00	200.00	
15	Barium chloride	500g	1	150.00	150.00	

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
16	Hydrochloric acid	2.5 lit	1	350.00	350.00	Oil & Grease
17	Petroleum ether	2.5 lit	1	1050.00	1050.00	
18	Ethanal	500ml	1	450 00	450.00	
19	Potassium hydrogen Phosphate	500g	1	250.00	250.00	BOD
20	Dipotassium hydrogen Phosphate	500g	1	400.00	400.00	
21	Disodium hydrogen phosphate	500g	1	320.00	320.00	
22	Ammoniam Chloride	500g	1	370.00	370.00	
23	Maganesium sulphate	500g	1	140.00	140.00	
24	Calcium chloride	500g	1	130.00	130 00	
25	Ferric chloride	500g	1	150.00	150.00	
26	potassium Dichromate	500g	1	420.00	420.00	COD
27	Mercuric sulphate	250g	1	3300.00	3300.00	
28	Sulphuic acid	2.5 lit	1	450 00	450 00	
29	Silver sulphate	25g	1	2500.00	2500.00	
30	Ferrous Ammonium sulphate	500g	1	200 00	200 00	
31	Ferroin indicator	100 ml	1	900 00	900 00	
32	Potassium hydrogen pthalate	500g	1	360 00	360 00	

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
33	Sodium thio sulphate	500g	1	150.00	150.00	Dissloved Oxygen
34	Mangnesium sulphate	500g	1	460.00	460.00	
35	Alkali iodide	500g	1	200.00	200.00	
36	Sodium Iodide	250g	1	2100.00	2100.00	
37	Sodium Azide	100g	1	500.00	500.00	
38	Starch	500g	1	520.00	520.00	
39	Hydrogen Peroxide	500 ml	1	170.00	170.00	Heavy Metals
40	Nitric Acid	2.5 lit	1	430.00	430.00	
41	Iron standard solution	500ml	1	6700.00	6700.00	
42	Copper standard solution	500ml	1	6700.00	6700.00	
43	Zinc standard solution	500ml	1	2700.00	2700.00	
44	Lead standard solution	500ml	1	3000.00	3000.00	
45	Nickel standard solution	500ml	1	6300.00	6300.00	
46	Sulpuric acid	2.5 lit	1	450.00	450.00	
47	Cadmium standard solution	500ml	1	4400.00	4400.00	
48	Manganese standard solution	500ml	1	8100.00	8100.00	
49	Potassium Permanganate	500ml	1	310.00	310.00	Mercury
50	Sodium hydroxide	500g	1	310.00	310.00	
51	Stannous Chloride	250g	1	1000.00	1000.00	

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
52	Ammonia	2.5 lit	1	270.00	270.00	Total Chromium & Hexavalent Chromium
53	Sodium Azide	500g	1	290.00	290.00	
54	Phosphoric acid	500 ml	1	400.00	400.00	
55	Acetone	500ml	1	400.00	400.00	
56	Diphenyl carbazide	10g	1	450.00	450.00	
57	Ammonium Chloride	500g	1	180.00	180.00	Total Hardness & Calcium Hardness
58	Ammonium hydroxide	2.5 lit	1	390.00	390.00	
59	Eri- Chromate Black - T	25g	1	130.00	130.00	
60	EDTA	500g	1	540.00	540.00	
61	Muroxide	5g	1	430.00	430.00	
62	Phenolphthalein	50g	1	190.00	190.00	Acidity & Alkalinity
63	Methyl orange	20g	1	100.00	100.00	
64	Potassium antimony tartarate	250g	1	460.00	460.00	Dissloved Phosphate
65	Ammonium molybdate	100g	1	800.00	800.00	
66	Ascorbic acid	100g	1	420.00	420.00	
67	Maccorkey broth	500g	1	1250.00	1250.00	Total Coliform & Faecal Coliform
68	Brilliant green bile broth	500g	1	1600.00	1600.00	
69	Alchohol	1000ml	1	100.00	100.00	
70	EC Broth	500g	1	1700.00	1700.00	

Consolidated statement of Glassware required for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of Glassware	Capacity	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)
1	Beaker	50ml	6	200.00	1200.00
		100ml	6	250.00	1500.00
		250ml	6	330.00	1980.00
		500ml	6	450.00	2700.00
2	Volumetric Flask	50ml	6	250.00	1500.00
		100ml	6	350.00	2100.00
		250ml	6	450.00	2700.00
		500ml	6	600.00	3600.00
		1000ml	6	860.00	5160.00
3	Filtering apparatus	70mm	1	2300.00	2300.00
4	Bowl	105x55mm	24	400.00	9600.00
5	Petridish	100mm	24	350.00	8400.00
6	Pipette (Graduated)	1ml	20	210.00	4200.00
		2ml	20	220.00	4400.00
		5ml	20	250.00	5000.00
		10ml	20	270.00	5400.00
7	Pipette (volumetric)	5ml	5	300.00	1500.00
		10ml	5	350.00	1750.00
		20ml	5	400.00	2000.00
8	Burette	50ml	4	1120.00	4480.00
9	Conical flask	250ml	50	200.00	10000.00
		500ml	6	350.00	2100.00
		1000ml	6	500.00	3000.00
10	Nessler's tube	50ml	25	120.00	3000.00
		100ml	50	150.00	7500.00
11	Glass rod	6mm	12	150.00	1800.00
12	Round bottom flask	250ml	24	1250.00	30000.00
13	Separating funnel	500ml	5	1250.00	6250.00
		1000ml	5	1500.00	7500.00

Sl. No.	Name of Glassware	Capacity	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)
14	Glass Funnel	75mm	10	370.00	3700.00
15	BOD Bottles	300ml	50	370.00	18500.00
16	Measuring Cylinder	10ml	5	100.00	500.00
		25ml	5	150.00	750.00
		50ml	5	290.00	1450.00
		100ml	5	450.00	2250.00
17	COD - Digestion tube	--	24	380.00	9120.00
18	Filter paper	130mm	1	410.00	410.00
19	Reagent bottles	125ml	20	540.00	10800.00
20	Acid Dispensers	2.5ml to 30ml	2	11300.00	22600.00
21	Durham's tube	6mm	100	200.00	20000.00
22	Screw-capped tubes	60ml	20	80.00	1600.00
23	Fermentation tubes	10mm	100	250.00	25000.00

List of Glassware for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of Glassware	Capacity	Quantity	Parameters
1	Beaker	100ml	3	pH
	Standard Flask	100ml	3	
2	Standrad Flask	1000ml	1	Conductivity
	Beaker	100ml	2	
3	Filtering apparatus	70mm	1	Total Suspended Soilds & Total Dissloved Soilds
	Bowl	105x55mm	12	
	Petridish	100mm	12	
4	Pipette	10ml	20	Chloride
	Pipette	5ml	20	
	Burette	50ml	1	
	Conical flask	250ml	20	
5	Nessler's tube	100ml	24	Sulphate
	Glassrod	6mm	12	
6	Round bottom flask	250ml	12	Oil & Grease
	Separating funnel	1000ml	2	
	Glass Funnel	75mm	6	
7	BOD Bottles	300ml	50	BOD (3-days at 27^0C)
	Measuring Cylinder	100ml	10	
	Pipette	10ml	5	
8	COD - Digestion tube	--	24	COD
	Pipette	10ml	5	
	Round Bottom flask	250ml	24	
	Burette	50ml	1	
9	Conical Flask	500ml	5	Dissolved Oxygen
	Pipettes	10ml	5	
	Burette	50ml	1	

Sl. No.	Name of Glassware	Capacity	Quantity	Parameters
10	Conical Flask	250ml	20	Metals
	Filter paper	130mm	1	
	Reagent bottles	125ml	20	
	Standard Flask	500ml	6	
	Standard Flask	1000ml	6	
	Measuring Cylinder	5ml	2	
	Glass funnel	75mm	6	
	Acid Dispensers	2.5ml to 30ml	1	
11	Durham's tube	6mm	100	Total Coliform & Faecal Coliform
	Conical flask	1000ml	6	
	Screw-capped tubes	60ml	1	
	Pipette	2ml	12	
	Pipette	1ml	12	
	Fermentation tubes	10mm	100	

Information regarding Laboratories

<table>
<tr><th>S. No</th><th>Pollution Control Committees</th><th>"Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act."</th><th>"Status of obtaining recognition as Environmental lab under EPA"</th><th>Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs</th><th>Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don’t exist.</th></tr>
<tr><td>1</td><td>Andaman and Nicobar Islands</td><td>The Department is actively engaged in procuring laboratory equipment by placing orders through the GeM Portal. Regarding infrastructure, the renovation of civil works has been completed, while electrical renovations are currently underway. The overall infrastructural setup is anticipated to be finalized by the end of March 2025.</td><td>At present, ANPCC does not have minimum number of required staff and equipment’s . After strengthening of the Laboratory and recruitment of staffs, process of recognition as Environmental lab under EPA will be initiated.</td><td>The department has submitted an action plan to CPCB vide letter No. 5-2/PCC/Fin. Asst/2007/1387 dated 16-03-2022 for Procurement of Laboratory equipment's for upgradation of environmental laboratory w.r.t Rs. 1 Crore fund received from the Central Pollution Control Board (CPCB), MoEF&CC under-the scheme Control of Pollution ·under the sub component 'Assistance for abatement of pollution' and work for repair and renovation of Pollution Control Laboratory Building is under process. The Action plan also includes recruitment of staffs on contract basis.</td><td>There are no sanctioned technical and Scientific staff strength exits for ANPCC Laboratory. The Department is under process for recruitment of following staffs on Short-term contract basis.

<table><tr><td>S.No</td><td>Name of the post</td><td>No. of Post</td></tr><tr><td>1</td><td>Scientist</td><td>01</td></tr><tr><td>2</td><td>Accountant</td><td>01</td></tr><tr><td>3</td><td>Jr/Sr Scientific Assistant</td><td>01</td></tr><tr><td>4</td><td>Jr Lab Assistant</td><td>01</td></tr><tr><td>5</td><td>Field Assistant</td><td>02</td></tr></table>Timeline- VACANY NOTICE vide No. 5-4/PCC/ recruit.MP/2024/365 dated 09-08-2024 was published on the official website of the Department of Science & Technology at https://dstpcc.andaman.gov.in/ . This notice was also disseminated in newspapers such as Daily Telegram, The Face of Bengal, and Dweep Samachar. The position is anticipated to be filled by April 2025.</td></tr>
</table>

Appendix-16`

Item No. 13 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

Date of hearing: 11.09.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondents: Mr. Amit Singh Chauhan, Adv. for CPCB (Through VC)
Ms. Srishti Govil & Mr. Divyanshu Agrawal, Advs. for MoEF & CC (Through VC)
Mr. Bhanwar Pal Singh Jadon & Ms. Hrishika Rawat, Advs. for the State of UP
Ms. Madhumita Bhattacharjee, Adv. for the State of West Bengal
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Mr. Shubham Bhalla & Ms. Ragini Sharma, Advs. for R - 30 (Through VC)
Mr. Kaushal Gautam, AAG for the State of Uttarakhand (Through VC)
Ms. Jyoti Mendiratta, Adv. for Govt. of NCT of Delhi (Through VC)
Mr. Gigi. C. George, Adv. for Andaman & Nicobar Islands
Mr. Jogy Scaria, Adv. for KSPCB
Mr. Nishe Rajen Shonker, Adv. for the State of Kerala
Mr. Arunav Patnaik & Ms. Anju Rani, Advs. for the State of Odisha (Through VC)
Mr. A.V. Nair, Adv. for Gujarat PCB (Through VC)
Mr. Ghansham Singh, Member Secretary, J&K PCC (Through VC)
Mr. Vaibhav Srivastava, Adv. for HPSPCB (Through VC)
Mr. Apoorv Kurup & Ms. Aanchal, Advs. for UT of Lakshadweep (Through VC)

ORDER

1. In this original application, the Tribunal is considering the issue of filling up of the vacant posts in the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) and Central Pollution Control Board (CPCB) and also creation of adequate infrastructure therein.

2. The reports by various States and Union Territories (UTs) have been filed and the vacancy position has been tabulated by the CPCB in its report dated 05.09.2024 as under:

"Table 2a: Status of Posts in State Pollution Control Boards

S. No.	***SPCBs***	***Posts***		***Duration of Vacancy (Months)***	***Reasons for not filling vacancy***	***Timeline for filling the vacant posts (Months)***
		Sanction	***Vacancy***			
1.	*Andhra Pradesh*	*291*	*204*	*121*	• *Bifurcation of State* • *Due to delay in govt. permissions.* • *Model code of conduct*	*6**
2.	*Arunachal Pradesh*	*27*	*0*	*Not applicable*	*Not applicable*	*Not applicable*
3.	*Assam*	*265*	*31*	*1 to 120*	• *No eligible candidate in the feeder cadre for promotional posts* • *New recruit did not join*	*4 to 60*
4.	*Bihar*	*127*	*30*	*2 to 270*	• *Approval of service regulations by State Govt.*	*10 to 12*
5	*Chhattisgarh*	*328*	*204*	*< 6*	• *No eligible candidate in the feeder cadre for Promotion posts* • *Approval of State Govt.*	*12**
6	*Goa*	*140*	*13*	*15 to 40*	• *No eligible candidate in the feeder cadre for Promotion posts* • *Due to court proceedings* • *Due to administrative reasons*	*4*
7	*Gujarat*	*430*	*260*	*Not provided*	• *Most of the officer superannuated in last 3 years.* • *233 posts were abolished during 2017.* • *Delay in recruitment due to model code of conduct.*	*5 to 17*
8.	*Haryana*	*450*	*273*	*2 to 243*	• *No eligible candidate in the feeder cadre for Promotion posts* • *No application received for deputation*	*2 to 8*
9.	*Himachal Pradesh*	*375*	*149*	*2 to 100*	• *No eligible candidate in the feeder cadre for Promotion posts* • *Due to Court proceedings.* • *Closure of HPSSC* • *Sudden demise of employee.* • *Creation of new posts*	*1 to 18*

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
10	Jharkhand	271	198	Not provided	• Recruitment and Service Rules are in the process of preparation.	12
11	Karnataka	723	437	Not provided	• No eligible candidate in the feeder cadre for Promotion posts • Model code of conduct	6
12	Kerala	434	25	1 to 36	• No eligible candidate in the feeder cadre for Promotion posts • Appointment by Kerala PSC • Leaving prior to retirement	3 to 12
13	Madhya Pradesh	1228	783	Not provided	• Due to Court proceedings.	18
14	Maharashtra	839	366	6 to 120	• Staffing pattern not sanctioned by Govt. • Govt. allowed to fill only 80% vacancy. • Driver, Peon, Chowkidar posts were filled through Outsourcing	6 to 9
15	Manipur	119	75	1 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Concurrence from State Cabinet	Not provided
16	Meghalaya	152	71	3 to 42	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Reservation Roaster • Due to Court proceedings.	• 6 months for 54 posts. • No time line for remaining posts.
17	Mizoram	14	4	24	• Approval of Govt.	6*
18	Nagaland	17	0	Not applicable		
19	Odisha	463	273	Not provided	• Model code of conduct • Due to Court proceedings.	6
20	Punjab	652	309	1 to 423	• No eligible candidate in the feeder cadre for Promotion posts • Due to Court proceedings. • Model code of conduct. • For some period, Chairman post was vacant • PPCB is considering restructuring of some	12

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
					posts	
21	Rajasthan	808	488	Not provided		
22	Sikkim	11	11	34 to 60	• Recruitment process is kept on hold as Admin. Dept. unable to allocate fund.	12 for promotional posts
23	Tamil Nadu	1118	493	12 to 36	• No eligible candidate in the feeder cadre with service qualification • Approval of Govt. for revision of Service Regulation	12 to 24
24	Telangana	230	104	2 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Govt. for upgradation of 42 non-technical posts.	12
25	Tripura	28	4	48	• Change in recruitment policy • Model Code of Conduct	15
26	Uttarakhand	130	79	Not provided	• Approval of Govt. for new service regulations	18
27	Uttar Pradesh	732	339	6 to 348	• No eligible candidate in the feeder cadre for Promotion posts • Govt. Approval for Recruitment Rules for Group B post. • No appointment in Class 4, as per UP Govt. except Junior Technical posts	Not Provided
28	West Bengal	308	128	5 to 300	• No eligible candidate in the feeder cadre for Promotion posts • Some posts are Initiated for surrender	12 to 18
	Sub-Total (A)	**10710**	**5351**			

Note: * After approval of the Govt.

Table 2b: Status of Posts in Pollution Control Committees

S. No.	PCCs	Posts		Duration of Vacancy (Months)	Reason for not filling	Timeline for filling the Vacant Posts (Months)
		Sanction	Vacancy			
1.	A&N	9	3	45	• Post abolished due to not filling up within 5 years as per DoPT.	Advt. in a Month

S. No.	PCCs	Posts		Duration of Vacancy (Months)	Reason for not filling	Timeline for filling the Vacant Posts (Months)
		Sanction	Vacancy			
2.	Chandigarh	9	1	172	• Technical issues in Recruitment Rules	6
3.	DNH&DD	12	10	60	• Post abolished due to not filling up within 5 years as per DoPT	24
4.	Delhi	344	153	1 to 108	Not provided	2 to 17
5.	Jammu & Kashmir	445	139	72 to 324	• Recruitment Rules not finalized. • Restructuring of Organization set-up	24
6.	Ladakh	16	11	39	• Recruitment Rules to be notified. • Bifurcation of State in to UTs	Not provided
7.	Lakshadweep	5	0	Not applicable	Not Applicable	Not applicable
8.	Puducherry	12	3	4 to 161	• No exclusive admin. Posts, relies on Dept. of S&T support. • Model code of Conduct. • Initiated for appointment of consultants	4
	Sub-Total (B)	**852**	**320**			
	Total (A+B)	**11562**	**5671**			

”

3. The above chart shows that a large number of posts are lying vacant in various SPCB/PCCs for long which is affecting their function and consequential lapses in monitoring.

4. Learned Counsel for the GNCTD has pointed out that the issue of filling up of vacant posts in the States of Rajasthan, Punjab, NCT of Dehi, Uttar Pradesh and Haryana falling in the National Capital Region (NCR) is under consideration before Hon’ble the Supreme Court in Writ Petition(s) (Civil) No(s). 13029/1985, wherein the Hon’ble Supreme Court on 27.08.2024 has fixed the outer time limit for filling in all the vacancies by

30.04.2025. The order of the Hon'ble Supreme Court dated 27.08.2024 in Writ Petition(s) (Civil) No(s). 13029/1985 is as under:

> *"We have perused the compliance reported by the States of Rajasthan, Punjab, NCT of Delhi, Uttar Pradesh and Haryana which are States falling in the National Capital Region.*
>
> *These States were called upon to file compliance affidavits regarding filling in the vacant posts in the respective State Pollution Control Boards. A substantial number of posts are vacant in relation to these five States. Initially, we were inclined to grant an outer limit till 31st March, 2025, to fill in all the vacant posts. However, Ms. Aparajita Singh, learned Senior Advocate appointed as Amicus Curiae, is right when she pointed out that very soon the issue of stubble burning and pollution will arise. She invited our attention to the provisions of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (for short, "the 2021 Act"). The object of establishing the Commission for Air Quality Management in National Capital Region and Adjoining Areas (for short, "the Commission") under Section 3 of the 2021 Act is for better coordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.*
>
> *Our attention is also invited by the learned Amicus Curiae to Section 11 of the 2021 Act which provides for constitution of Sub Committees including a Sub-Committee on Safeguarding and Enforcement. The constitution of the Sub-Committee on Safeguarding and Enforcement has been laid down in sub-Section (3) of Section 11 of the 2021 Act.*
>
> *Today, the situation is that due to a large number of vacant posts in the State Pollution Control Boards, the said Boards have become ineffective for all purposes. Now, the question is what steps the Commission proposes to take. The issue is of a very urgent nature as the State Pollution Control Boards, who have more than sufficient powers to take steps for controlling pollution, are virtually defunct. We, therefore, direct the Chairperson of the Commission to remain present through video conference on the next date and explain to us what steps the Commission proposes to take. Our attention is also invited to clause (c) of sub-Section (6) of Section 12 of the 2021 Act. The Chairperson of the Commission will have to address the Court on this aspect also.*
>
> ***We make it clear that all States have to endeavour to fill in the important posts urgently. Under no circumstances, we are going to grant them time for filling in all the vacancies beyond 30th April, 2025.***
>
> *The States of Rajasthan, Punjab, NCT of Delhi, Uttar Pradesh and Haryana will address the issue of filling in substantial vacancies in the State Pollution Control Boards on urgent basis and the outer limit therefor. These States will endeavour to fill in the vacant posts, which are required to be filled in by directing*

recruitment, within a period of two months from today. However, a specific statement shall be made by these States on the next date.

It will be open for the Chairperson of the Commission to file an affidavit indicating the steps which the Commission proposes to take in terms of the provisions of the 2021 Act.

List on 2nd September, 2024."

5. Though from that order it appears that the direction of Hon'ble the Supreme Court is to all the States to fill up the vacancies of PCBs/PCCs by 30.04.2025 but since Counsel for GNCTD has submitted that the said direction applies to the States falling within NCR, therefore, we hereby direct that the State/UT not covered by the order of the Hon'ble Supreme Court dated 27.08.2024 will also fill up the posts lying vacant in the SPCBs/PCCs latest by 30.04.2025. All the possible efforts will also be made within this period to provide adequate infrastructure in the laboratories of the PCBs/PCCs and to make them fully functional.

6. We also take note of the fact that in some of the States/UTs the adequate number of laboratories do not exist, therefore, expeditious steps will be taken to cure it.

7. Let the progress report indicating the compliance of this order be filed by all the States/UTs by way of an affidavit by providing an advance copy to the Counsel for the CPCB at least one week before the next date of hearing.

8. List on 09.01.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

September 11, 2024
Original Application No. 693/2023
dv..